

Eighteenth Series, Vol. XIII No. 2

Thursday, January 29, 2026

Magha 9, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 2, Thursday, January 29, 2026/ Magha 9, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 1 to 17	8-109
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 18 to 20	110-114
(ii) Unstarred Question Nos. 1 to 230	115-1056

ANNOUNCEMENTS BY THE SPEAKER

- (i) Digital Circulation of Economic Survey 2025-26
through Member's Portal and Whatsapp 1057
- (ii) Successful Conclusion of the 28th Conference of
Speakers and Presiding Officers of Commonwealth
(CSPOC) 1060-1061

PAPERS LAID ON THE TABLE 1058**ASSENT TO BILLS** 1059**BUSINESS ADVISORY COMMITTEE**
13th Report 1060**MATTERS UNDER RULE 377** 1062-1080

- (i) Need to include Naturopathy under Ayushman
Bharat Scheme
Shri Dharambir Singh 1062
- (ii) Need to revise the honorarium and regularise the
services of Aanganwadi Sevika and Sahayika
engaged under Integrated Child Development
Services Scheme
Shri Vishnu Dayal Ram 1063
- (iii) Need to rationalise the fee system of coaching
institutes in the country
Shri Brijmohan Agrawal 1063-1064
- (iv) Need for a Railway over-bridge at Bhawanipatna-
Kantabanji LJ-19 in Kalahandi Parliamentary
Constituency, Odisha
Shrimati Malvika Devi 1064-1065

- (v) Regarding employment related issues of people who were displaced due to Bokaro Steel Plant, Jharkhand
Shri Dulu Mahato 1065
- (vi) Need to provide irrigation facilities to farmers in Bharuch and Narmada districts in Gujarat
Shri Mansukhbhai Dhanjibhai Vasava 1065-1066
- (vii) Need to ban sale and use of Chinese strings in the country
Shri Ramvir Singh Bidhuri 1066-1067
- (viii) Need to include algorithmic accountability and platform liability under proposed Digital India Act
Shri Mukeshkumar Chandrakaant Dalal 1067
- (ix) Need to take comprehensive measures for promotion of millets produced in Bundelkhand region of Uttar Pradesh
Shri Anurag Sharma 1068
- (x) Need to provide subsidised electricity to hand-woven carpet weavers in Bhadohi Parliamentary Constituency, Uttar Pradesh
Dr. Vinod Kumar Bind 1069
- (xi) Need to reschedule arrival/departure of Train No. 22823/22824 and introduce new trains from Tatanagar to Jaipur and Bengaluru
Shri Bidyut Baran Mahato 1069-1070

(xii)	Need to ensure timely reimbursement of claims made under Ayushman Bharat Scheme	Shri Sasikanth Senthil 1070
(xiii)	Need for establishment of FM Radio Stations in Latur district, Maharashtra	Dr. Shivaji Bandappa Kalge 1071
(xiv)	Need for comprehensive solution to the prolonged political crisis in Nagaland	Shri S. Supongmeren Jamir 1071-1072
(xv)	Need to provide stoppage of various trains at Kherli and Bharatpur Railway Stations, Rajasthan	Shrimati Sanjna Jatav 1072-1073
(xvi)	Need to take necessary measures to curb water pollution in River Gomti in Uttar Pradesh	Shri Babu Singh Kushwaha 1073
(xvii)	Need to include ITI in Ballia Parliamentary Constituency, Uttar Pradesh under National Scheme for upgradation of ITIs	Shri Sanatan Pandey 1073-1074
(xviii)	Need to release funds pending under various welfare schemes to West Bengal	Shri Kirti Azad 1074-1075
(xix)	Need to restore funding under Border Area Development Programme to West Bengal	Sushri Mahua Moitra 1075-1076

- (xx) Need to set up a Krishi Vigyan Kendra in Thanjavur Parliamentary Constituency, Tamil Nadu.
Shri Murasoli S. 1076
- (xxi) Need for construction of a new railway line from Kurnool to Mantralayam in Andhra Pradesh
Shri Bastipati Nagaraju 1076-1077
- (xxii) Need to expedite construction of proposed Belwania Bridge between Bihar and Uttar Pradesh
Shri Sunil Kumar 1077-1078
- (xxiii) Regarding human-animal conflict in Shirdi Parliamentary Constituency, Maharashtra
Shri Bhausaheb Rajaram Wakchaure 1078
- (xxiv) Need to address the acute shortage of drinking water in Sikar and Jhunjhunu districts in Rajasthan
Shri Amra Ram 1079
- (xxv) Need to set up a Permanent Passport Seva Kendra in Kargil district of Ladakh
Shri Mohmad Haneefa 1079-1080

ANNEXURE – I

- (i) Member-wise Index to Starred Questions 1081
- (ii) Member-wise Index to Unstarred Questions 1082-1089

ANNEXURE – II

- (i) Ministry-wise Index to Starred Questions 1090
- (ii) Ministry-wise Index to Unstarred Questions 1091-1092

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, January 29, 2026/ Magha 9, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

#Starred Question Nos. 1 to 17

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या 1.

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, अगर आप सदन की गरिमा तोड़ेंगे, तो मुझे कार्रवाई करनी पड़ेगी। कृपया आप बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 1, श्री सी. एन. अन्नादुरई – उपस्थित नहीं।

श्री जी. सेल्वम – उपस्थित नहीं।

REGIONAL AIR CONNECTIVITY IN TAMIL NADU

***1. @SHRI C. N. ANNADURAI :**

SHRI G. SELVAM :

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether Tiruvannamalai and Kanchipuram districts of Tamil Nadu have been considered for inclusion under the Ude Desh ka Aam Nagrik (UDAN) Scheme for improving regional air connectivity;
- (b) if so, the details of the proposals received or airports/airstrips identified in the said districts for development under the UDAN scheme;
- (c) whether any feasibility studies or site inspections have been conducted for establishing regional air services or air tourism facilities in the said districts

The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

@ Since Shri C. N. Annadurai and Shri G. Selvam were not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri B. Manickam Tagore to ask the Supplementary Questions.

and if so, the findings thereof;

(d) the expected timeline for approval and commencement of such projects;

and

(e) the likely impact of UDAN connectivity on tourism, pilgrimage travel and local employment in the said districts?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT

(a) to (e): Under the UDAN Scheme, the list of unserved and underserved airports is finalized in consultation with the respective State Governments and is included in the scheme document for bidding. As per provisions of the UDAN Scheme, revival / up-gradation of unserved and underserved airports is undertaken upon its identification through valid bid and award to the Selected Airline Operator (SAO).

At present, no airstrip located in the Tiruvannamalai and Kanchipuram districts of Tamil Nadu is included in the tentative list of unserved airstrips under the Scheme. However, in principle approval has been given by this Ministry in April 2025 for development of Parandur Green Field Airport in Kanchipuram District. Further, if the State Government of Tamil Nadu confirms the existence of airstrips in Tiruvannamalai district and requests for its inclusion in the scheme document, the same may be considered.

UDAN has strengthened the unserved and underserved regions by

improving connectivity and accessibility, boosting tourism and industry, enhancing access to healthcare, and generating direct and indirect employment. Moreover, the Government has announced the Modified UDAN Scheme to expand regional connectivity to 120 new destinations nationwide targeting 4 crore passengers over the next 10 years.

माननीय अध्यक्ष : श्री बी. मणिकम तैगोर ।

SHRI B. MANICKAM TAGORE: Thank you, Sir. The question is relating to the UDAN scheme in Tamil Nadu. The Minister has given the reply in detail, but my question is relating to the Madurai Airport. The Madurai Airport connectivity is a major issue. The hon. Minister knows that the Madurai Airport connectivity has been reduced. Now, only four flights are there. Earlier, there were eight flights to Chennai. There has been reduction in flights to Bangalore also.

I would like to request the hon. Minister to assure the House that the frequency of services on the Madurai–Chennai as well as the Madurai–Bangalore routes will be increased. Thank you, Sir.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, Madurai has been the most important airport in Tamil Nadu. With the same intention, the Government of India has also put in a lot of efforts to develop the Madurai Airport. Especially, I would also like to mention one thing to the hon. Member that when the request came for 24x7 operations of the airport, so that the connectivity improves not only domestically, but internationally also, it was taken up in a very positive manner and it has been done.

The 'International Airport' status is also under active consideration and the connectivity that has been mentioned by the hon. Member, will also be taken up with the selected airlines which will have the capacity to run it. However, the Government of India, particularly the Ministry of Civil Aviation, considers Madurai a very important destination, both domestically and internationally, and we will promote it from our side.

माननीय अध्यक्ष : मैं आज नई परम्परा का प्रयास कर रहा हूँ। मेरा प्रयास है कि सभी माननीय सदस्यों के पास सभी 20 प्रश्नों के उत्तर आएँ, क्योंकि माननीय मंत्री महोदय भी 20 प्रश्नों के उत्तर देने का इंतजार करते रहते हैं।

प्रश्न संख्या 2. श्री बृजेन्द्र सिंह ओला।

राजस्थान में पथकर प्लाजा

* 2. श्री बृजेन्द्र सिंह ओला:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि राजस्थान में पथकर प्लाजा की संख्या राष्ट्रीय राजमार्गों की कुल लंबाई की तुलना में आनुपातिक रूप से अधिक है, जिसके परिणामस्वरूप यात्रियों और मालवाहक वाहनों द्वारा कम दूरी के लिए बार-बार पथकर का भुगतान किया जाता है और आम आदमी तथा व्यवसायों पर अतिरिक्त वित्तीय बोझ पड़ता है;
- (ख) यदि हां, तो राजस्थान में राष्ट्रीय राजमार्गों की कुल लंबाई, कार्यशील पथकर प्लाजाओं की संख्या और दो पथकर प्लाजाओं के बीच की औसत दूरी का राजमार्ग-वार ब्यौरा क्या है;
- (ग) प्रति व्यक्ति पथकर संग्रहण के संदर्भ में देश के अन्य राज्यों की तुलना में विगत पांच वर्षों और वर्तमान वर्ष के दौरान राजस्थान से कुल कितना पथकर संग्रहण हुआ है; और

(घ) क्या सरकार का विचार अनावश्यक पथकर प्लाजाओं को हटाने और नागरिकों को राहत प्रदान करने के लिए पथकर प्लाजाओं की संख्या का आकलन करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसे कब तक किए जाने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): राजस्थान राज्य में टोल के अंतर्गत आने वाले राष्ट्रीय राजमार्गों की कुल लंबाई 8,731 किलोमीटर है, जबकि पूरे देश में टोल के अंतर्गत आने वाले राष्ट्रीय राजमार्गों की कुल लंबाई 55,904 किलोमीटर है। इसके अलावा, राजस्थान राज्य में कुल 174 शुल्क प्लाजा कार्यरत हैं, जबकि पूरे देश में राष्ट्रीय राजमार्गों पर 1,144 शुल्क प्लाजा संचालन में हैं। राजस्थान राज्य में संचालित टोल प्लाजाओं का ब्यौरा संलग्न **अनुबंध-1** में दिया गया है।

राजस्थान राज्य में प्रयोक्ता शुल्क प्लाजा के बीच की औसत दूरी 50.18 किलोमीटर है। जबकि टोल के लिए प्रयोक्ता शुल्क प्लाजा के बीच राष्ट्रव्यापी औसत दूरी 48.87 किलोमीटर है। इसके अलावा, ऐसे सभी मामलों में, प्रयोक्ता शुल्क परियोजना प्रभाव की लंबाई के आधार पर शुल्क प्लाजा पर लगाया जाता है और इसे परियोजना प्रभाव की लंबाई के भीतर इसके विशिष्ट स्थान पर नहीं लगाया जाता है।

मंत्रालय ने राष्ट्रीय राजमार्ग शुल्क नियम, 2008 के प्रावधानों के अनुसार, कम दूरी पर प्रयोक्ता शुल्क के संग्रहण को विनियमित करने के लिए, इस उद्देश्य के लिए गठित समिति द्वारा शुल्क प्लाजा प्रतिष्ठानों की समीक्षा और बाधा रहित टोलिंग प्रणाली के कार्यान्वयन जैसे विभिन्न उपाय किए हैं।

(ग): राजस्थान राज्य में पिछले पांच वर्षों के दौरान कुल प्रयोक्ता शुल्क संग्रह (करोड़ रुपये में) निम्नलिखित है:-

वित्तीय वर्ष	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (अप्रैल-दिसंबर, 2025)
प्रयोक्ता शुल्क संग्रह (करोड़ रुपये में)	3,330.39	3,940.03	5,053.58	5,697.04	6,289.22	5,386.16

पिछले पांच वर्षों के दौरान राज्यवार कुल प्रयोक्ता शुल्क संग्रह (रुपये करोड़ में) का ब्यौरा संलग्न अनुबंध -II में दिया गया है।

(घ): भारत के राजपत्र में प्रकाशित संबंधित प्रयोक्ता शुल्क अधिसूचना के अनुसार, राष्ट्रीय राजमार्ग शुल्क (दरों का निर्धारण एवं संग्रहण) नियम, 2008 और रियायत करार के प्रावधानों के अनुरूप, सभी राष्ट्रीय राजमार्गों पर प्रयोक्ता शुल्क प्लाजा स्थापित किए गए हैं। भूमि की उपलब्धता, वन क्षेत्र, यातायात का न्यूनतम विचलन, नगरपालिका सीमाएं, सुरक्षा और सड़क ज्यामिति जैसे पहलुओं के विस्तृत विश्लेषण के आधार पर राष्ट्रीय राजमार्गों पर शुल्क प्लाजा स्थापित किए गए हैं।

टोल संचालन को बेहतर बनाने और वाहनों की सुगम आवाजाही सुनिश्चित करने के प्रयास में, सरकार ने मल्टी-लेन फ्री फ्लो (एमएलएफएफ) इलेक्ट्रॉनिक टोल संग्रह प्रणाली को लागू करने का निर्णय लिया है, जो एआई एनालिटिक्स सहित स्वचालित नंबर प्लेट पहचान (एएनपीआर) तथा आरएफआईडी-आधारित इलेक्ट्रॉनिक टोल संग्रह (फास्टैग) जैसी एकीकृत तकनीकों का उपयोग करके बाधा रहित टोल वसूली की सुविधा प्रदान करती है। इस प्रणाली के तहत वाहन चालकों से बिना रुके, गति धीमी किए या किसी निर्धारित टोल प्लाजा लेन में ठहरे बिना ही प्रयोक्ता शुल्क लिया जाएगा।

इसके अलावा, सरकार ने राष्ट्रीय राजमार्ग शुल्क नियम, 2008 में गैर-व्यावसायिक कारों, जीपों और वैनों के लिए देश भर में वार्षिक पास का प्रावधान किया है। इस प्रावधान के अनुसार, गैर-व्यावसायिक प्रयोजन के लिए यांत्रिक वाहन रखने वाला कोई भी व्यक्ति, जिसके पास वैध

और चालू फास्टैग हो, तीन हजार रुपये का शुल्क अदा करने पर पास प्राप्त करने का पात्र होगा, जो एक वर्ष के लिए या राष्ट्रीय राजमार्ग पर किसी भी शुल्क प्लाजा से दो सौ बार गुजरने के लिए वैध होगा, जो भी पहले हो।

अनुबंध-I

राजस्थान राज्य में राष्ट्रीय राजमार्गों पर संचालित प्रयोक्ता शुल्क प्लाजा का ब्यौरा :

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
राजस्थान राज्य में एनएचडीपी चरण-III के तहत डीबीएफओटी आधार (बीओटी) पर एनएच-8 के किशनगढ़-अजमेर-ब्यावर खंड के छह लेन का निर्माण कार्य।	448 और 58	92.250	गेगल
			पिपलाज
राजस्थान राज्य में एनएच-79ए और एनएच-79 के किशनगढ़ से गुलाबपुरा खंड का छह लेन का निर्माण डीबीएफओटी (टोल) आधार पर एनएचडीपी चरण-V, पैकेज-I (बीओटी) के अंतर्गत किया जाएगा।	48	90,000	खेड़ी (बंदनवारा)
राजस्थान राज्य में एनएच-458 (पैकेज-I) के निंबी जोधा (लाडनू के पास)-डेगाना-मेड़ता सिटी खंड का 2एलपीएस	458	128.100	बंधड़ी
			तामदोली
राजस्थान राज्य में स्थित लम्बिया-रायपुर की 2 एलपीएस	458	54.763	लिलाम्बा
राजस्थान राज्य में भीम-परासोली-गुलाबपुरा के 2 एलपीएस (जिसमें परासोली बाईपास, एनएच-148डी (पैकेज-I और II) शामिल हैं)	148डी	69.267	पारा
एनएच 11 का बीकानेर फलोदी खंड (बीओटी)	11	159.17	सालासर
			नोखारा
			खीरवा
एनएच 911ए और 911 का खाजूवाला	911ए और 911	212.107	गंगाजली

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
पूगल खंड			बरसलपुर
			सांवरा
एनएच 911 का रायसिंहनगर पूगल खंड	911	162.460	ठकरी (रायसिंहनगर)
			पत्रोदा
एनएच-21 (बीओटी) का आगरा-भरतपुर खंड	21	44.539	कोराई
एनएच-21 का भरतपुर-महवा खंड (बीओटी)	21	57.305	लुधावाई
			अमोली
एनएच-21 का महवा-जयपुर खंड (बीओटी)	21	109.088	सिकंदरा
			राजधोक
एनएच11ख का करौली-धौलपुर खंड	23	52.033	चिलाचौड
		52.035	कोंडर
ऊंचानगला-धौलपुर खंड एनएच-123	123	75.008	राजोराखुर्द
दौसा-लालसोट-कोथून एनएच-11क विस्तार	11ए एक्सटेंशन	56.297	टिटोली
		36.393	रबावाटा
दिल्ली-वडोदरा एक्सप्रेसवे पैकेज-9	एनई-4	45.64	कुशतला
बोनली			
दिल्ली-वडोदरा एक्सप्रेसवे पैकेज-6		52.434	भंडारेज
दिल्ली-वडोदरा एक्सप्रेसवे पैकेज-7		29.500	डूंगरपुर
दिल्ली-वडोदरा एक्सप्रेसवे पैकेज-8 और 9		17.028	बदकपड़ा
			बदकपाड़ा स्प्लिट
बांदीकुई - जयपुर मार्ग से डीवीई तक	एनई-4सी	66.916	भेदोली
			खुरिकुर्द
			सुंदरपुरा
			गीला की नंगल
			श्यामसिंहपुरा (आभासी)
			बगराना
अमृतसर-जामनगर आर्थिक गलियारे के भाग के रूप में एनएच-754ए का संगारिया से रासीसर खंड	754ए	49.217	टीपी-01- 16एमकेएस/3एनजीआर (संगरिया)
		60.803	टीपी-03-

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
			29एनडीआर/31एनडीआर (चोहिलनवाली)
		28.790	टीपी-04-जैतपुर
		24.430	टीपी-05-मलकिसार
		47.645	टीपी-06 उच्छरंगदेसर
		40.035	टीपी-07-नोरंगदेसर
		26.380	टीपी-08-देशनोक
श्रीगंगानगर-रायसिंहनगर, एनएच-911	911	102.076	3एम
जयपुर रिंग रोड	148सी	19.70	हिंगोनिया
		26.70	सीतारामपुरा
गुड़गांव-कोटपुतली-जयपुर खंड	48	57.50	मनोहरपुरा
		48.30	दौलतपुरा
		119.80	शाहजहांपुर
जयपुर - किशनगढ़ खंड	48	34.51	किशनगढ़
		55.875	थिकारिया
जयपुर – टोंक - देवली खंड (बीओटी)	52	70.21	सोनवा
		78.56	बरखेड़ा
राजस्थान सीमा-फतेहपुर-सालासर (बीओटी) की 4एल तक क्षमता वृद्धि	52 और 58	40.272	सोभासर
		54.05	धधर
		60.00	लासेडी
जयपुर - रींगस खंड	52	52.65	तातियावास
रींगस-सीकर खंड (वार्षिकी पीएफ)	52	43.887	अखेपुरा
सालासर-नागौर खंड	58	71.735	हरिम्मा
		47.542	निम्भी जोधा
मनोहरपुर-दौसा खंड	148	62.318	नेकावाला
फलोदी-जैसलमेर	11	162.48	लाठी
	11	162.48	रामदेवरा
बागंडी-बाड़मेर	25	74.10	निंबानियो की धानी
बाड़मेर-सांचोर खंड	68	106.30	हथिताला
			बोर चरनान

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
जैसलमेर-बाड़मेर	68	131.414	कैर फकीर की धानी
			निम्बासर
मुनाबाओ-सुंद्रा-माइजलार-धनाना-असुतार-घोटारू-तनोट	70	273.867	सुंद्रा
			गुंजनगढ़
			खुड़ियाला
गागरिया-भाखासर (एनएच-925) और सता-गंधव (एनएच-925क)	एनएच-925 और 925ए	196.97	गार्दिया
			सिन्धानिया
			डुंगरी
तनोट-रामगढ़-भादासर-जैसलमेर (एनएच-68) और भादासर (मोकल)-सरकारीतला पाकिस्तान सीमा तक (एनएच-968)	68	193.523	लैनेला
	68		रामगढ़
	968		परवार
एनएच-25 का बार-बिलाड़ा-जोधपुर खंड	25	109.655	बिरतिया कलां
			बिनावास
एनएच-25 का जोधपुर-पचपदरा खंड	25	84.165	डोली
एनएच-125 का जोधपुर-पोकरण खंड	125	136.143	जसनाथ नगर
			मोतीसर / खानोरी
			मोरानी / पोकरण
एनएच-62, 162 और 25 का ब्यावर-पाली-पिंडवाड़ा खंड (बीओटी)	62, 162 और 25	244.120	रायपुर
			इंद्रनगर
			बिरमी
			उथमान
जोधपुर रिंग रोड खंड-I	125ए	74.619	डांगियावास
			मनकलाओ-टीपी-02
अमृतसर जामनगर आर्थिक गलियारे के एक भाग के रूप में एनएच-754ए का रासीसर से राजस्थान/गुजरात सीमा खंड।	754ए	364.00	एफपी-9 - पंचू
			एफपी-10 - बंगरी
			एफपी-11-लक्ष्मण नगर
			एफपी-12-हनुमानसागर (जाठों की ढाणी)
			एफपी-13-सिरमंडी
			एफपी-14-खुड़ियाला

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
			एफपी-15-देवगढ़
			एफपी-16-मेघवास
			एफपी-17-पटारु
			एफपी-18-मूथली
			एफपी-19-सांगना
			एफपी-23-मोखुपुरा
एनएच-27 पर कोटा-बारन खंड	एनएच 27	104.059	सिमलिया
			फतेहपुर
एनएच-27 का कोटा बाईपास खंड (टीओटी, इनवीआईटी)	एनएच 27	27.83	सकतपुरा
			नयागाँव
एनएच-52 पर देवली-कोटा खंड	एनएच 52	82.81	किशोरपुरा
दारा झालावाड़ तीनधार, एनएच-52	एनएच 52	48.88	बीरमंडी
झालावाड़ राजस्थान एमपी बॉर्डर, एनएच-52	एनएच 52	62.16	मेथून
टोंक सवाईमधोपुर	552	66.800	गुमानपुरा
गुलाबपुरा – उनियारा	148डी	203.977	पल्लार्ई
			कदिसाहेना
			लाल का खेड़ा
डीवीई पैकेज-16	एनई-4	25.125	चेचैट
डीवीई पैकेज-12	एनई-4	28.14	लाबान
			मंडवारा
डीवीई पैकेज-13	एनई-4	29.25	जालिमपुरा
			कराडिया
डीवीई पैकेज-14	एनई-4	30.58	बालपुरा
			गोपालपुरा
एनएच-76 (नया एनएच-48) का 6 लेन वाला चित्तौड़गढ़-उदयपुर खंड, पैकेज- III (बीओटी)	एनएच-48	93.500	नारायणपुरा
एनएच-48 का 6 लेन वाला ग्रीनफील्ड उदयपुर बाईपास पैकेज-IV	एनएच-48	23.883	डाकन कोटरा

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
एनएच-48 का 6 लेन वाला उदयपुर- रतनपुर-शामलज खंड का पैकेज-V (बीओटी)	एनएच-48	113.800	खंडी ओबरी
राजस्थान में एनएच-58 का 4 लेन वाला गोमती चौराहा-उदयपुर खंड (बीओटी)	एनएच -58	79.31	नेगड़िया
			मंडावाड़ा
4लेन स्वरूपगंज-पिंडवाड़ा-उदयपुर और पिंडवारा-उदयपुर	एनएच 27	120.024	जसवंतगढ़ (गोगुंडा)
			मलेरा
एनएच-79 का 6 लेन वाला गुलाबपुरा- चित्तौड़गढ़ खंड पैकेज-II (बीओटी)	एनएच-48	124.870	लंबियन कला
			जोज्रो का खेड़ा
राजस्थान में 4 लेन भीलवाड़ा-लाडपुरा खंड (87.25 किमी से 155 किमी तक)	एनएच-758	67.750	खाचरोल
राजस्थान राज्य में 4 लेन वाला चित्तौड़गढ़-कोटा खंड (891.929 किमी से 1052.429 किमी तक) (टीओटी, इनविट)	एनएच 27	160.500	बस्सी
			अरोली
			धनेश्वर
राजस्थान में 4 लेन वाला राजसमंद- भीलवाड़ा खंड (0 से 87.25 किमी) (बीओटी)	एनएच-758	87.25	मुजरास
			रूपाखेड़ा
एनएच-11 का रेवाड़ी बाईपास और रेवाड़ी से नारनौल खंड (0.000 किमी से 44.500 किमी तक, मौजूदा किमी 11.78 से किमी 56.900 तक)	एनएच 11	58.892	कथुवास
दिल्ली-वडोदरा एक्सप्रेसवे हरियाणा और राजस्थान राज्यों में ईपीसी के आधार पर	एनई-4	36	शीतल
	एनई-4	27	पिनन

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
मध्य प्रदेश राज्य में राष्ट्रीय राजमार्ग संख्या 752डी के डिजाइन चेनेज 31+972 से डिजाइन चेनेज 168+073 तक का चार या अधिक लेन वाला खंड (उज्जैन-गरोठ खंड एनएच-148एनजी के पुराने डिजाइन चेनेज 0.750 से चेनेज 0+000 और चेनेज 0+000 से चेनेज 135.351 तक)	एनएच-752डी	42	नायकेड़ा
	एनएच-14	31.000	उंडवरिया
एनएच-8 का ब्यावर-गोमती खंड	58	118.805	बगलिया
			बगार
एनएच-89 का अजमेर-नागौर खंड	89	148.250	बदिघाटी
			बुताती (कुचेरा)
एनएच-158 का ब्यावर-आसींद खंड	158	43.950	जसवंतपुरा
एनएच 62 का बीकानेर नागौर खंड	62	108.26	परवा
	62		गोगेला
अलवर-नूह राष्ट्रीय राजमार्ग खंड	248ए	34.95	बहाला
एनएच-62 का सूरतगढ़ से श्रीगंगानगर खंड	62	77.900	6एमएल
राजगढ़-पिलानी	एनएच-709 ई	45.575	थिरपाली बाड़ी
एनएच-325 का बालोतरा-सांडेराव खंड	325	90.385	नरसना
			बलाना
सांचौर-धनेरा-डीसा खंड	एनएच-168ए	33.600	छोटी विलोरे
बाड़मेर-गगरिया खंड, एनएच-25ई	25ई	68.938	असाड़ा की बेरी
गगारिया-मुनाबाओ खंड, एनएच-25ई	25ई	56.445	गद्रा
एनएच-62 का जोधपुर-नागौर मार्ग	62	115.57	टैंकला
			नेत्र
सवाई माधोपुर – श्योपुर	552ई	35.40	दौलतपुरा
एनएच-52 पर कोटा दराह खंड	52	32.85	मंदाना

परियोजना खंड का नाम	एनएच संख्या (नया)	टोल योग्य लंबाई (किमी.)	शुल्क प्लाजा का नाम
झाडोल-अम्भाबेली खंड के 2 लेन वाले पेव्ड शोल्डर पर एनएच-58एक्सटेंशन के किमी. 43,900 से किमी. 91,000 तक	58 विस्तार	47.10	कैरेल
आसिंद भीलवाड़ा खंड के पेव्ड शोल्डर वाला 2 लेन किमी.74.00 से किमी. 116.750 एनएच 158 तक	158	42.75	धुलेपुरा
कुंडल-झाडोल, एनएच-58 विस्तार (किमी 0 से 43.90)	58 एक्सटेंशन	43.900	पीपलवास
एनएच-927क का डूंगरपुर-हिरता-वरदा-सागवाड़ा खंड	927ए	50.00	पडला हदलिया
जोधपुर से पाली	नया एनएच 62	72	निम्बाली
			गजनगढ़
चित्तौड़गढ़ से नीमच तक	79 (नया एनएच-56)	117	ओचरी
	113 (नया एनएच-56)		निम्बाहेरा बाईपास
			नरसिंहगढ़
			सिद्धपुरा
सीकर से बीकानेर	11	238	रशीदपुरा
			तिदियासर
			लखासर
			उदयरामसर (बीकानेर बाईपास)
बीकानेर से सूरतगढ़	62	172	खारा
			भदेरा
			हिंदोर

अनुबंध -II

राष्ट्रीय राजमार्गों पर प्रयोक्ता शुल्क वसूली का राज्यवार ब्यौरा :

राज्य का नाम	कुल संग्रहण (करोड़ रुपये में)					
	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (अप्रैल- दिसंबर-25)
आंध्र प्रदेश	1979.08	2434.42	3273.86	3502.27	3718.55	3273.459
तेलंगाना	1052.46	1380.04	1826.27	2097.57	2310.87	1728.982
बिहार	1247.63	1271.55	1566.07	1720.81	2036.94	1614.69
गुजरात	2720.81	3642.40	4518.96	4851.04	5450.20	4626.054
हरियाणा	768.60	485.62	1518.72	2072.34	1956.38	3008.396
पंजाब	282.15	293.47	1188.16	1491.94	1574.03	1277.87
जम्मू और कश्मीर	108.75	194.81	409.96	436.86	507.56	379.683
हिमाचल प्रदेश	5.80	37.11	55.64	113.97	171.00	70.914
झारखंड	304.69	422.19	607.32	818.21	894.55	834.617
कर्नाटक	1866.39	2351.26	3516.79	4086.18	4320.27	3504.928
महाराष्ट्र	2590.85	3386.20	4660.21	5352.53	6102.79	5124.267
मध्य प्रदेश	2178.19	2472.96	3184.62	3858.43	4188.15	3173.658
ओडिशा	619.14	685.64	1274.49	1745.10	1856.10	1530.208
राजस्थान	3330.39	3940.03	5053.58	5697.04	6289.22	5386.168
तमिलनाडु	2332.79	2695.78	3817.49	4221.50	4459.41	3496.643
उत्तर प्रदेश	3086.87	3626.53	4811.24	5774.42	6573.82	6565.679
उत्तराखंड	102.08	324.23	458.27	533.61	581.73	277.652
पश्चिम बंगाल	1744.89	2031.03	2618.71	2795.29	3042.66	2389.608
केरल	180.59	215.66	460.71	562.71	579.22	398.185
असम	194.66	299.48	465.90	486.49	547.56	469.25
मेघालय	62.91	88.47	93.61	95.82	83.75	62.596
छत्तीसगढ़	384.46	481.89	865.75	1009.74	1146.65	932.287
दिल्ली	782.49	1167.91	1786.08	2558.26	3016.73	68.619
गोवा	0.00	0.00	0.00	0.00	0.00	0.61
कुल	27926.67	33928.66	48032.40	55882.12	61408.15	50195.02

श्री बृजेन्द्र सिंह ओला : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूंगा कि राजस्थान, देश में सबसे ज्यादा टोल दे रहा है और जैसा कि आपने उत्तर में बताया है कि विगत पांच सालों में राजस्थान से लगभग 29,700 करोड़ रुपए का टोल टैक्स संग्रह किया गया है। दूसरी तरफ, टोल रोड्स की हालत बहुत दयनीय है। जयपुर-दिल्ली-अजमेर का जो नेशनल हाईवे नंबर 48 है, मैं समझता हूं कि उससे सबसे ज्यादा टोल देश में आया होगा।

माननीय मंत्री श्री गडकरी जी ने आज से आठ साल पहले उसका निरीक्षण किया था। उस समय कहा गया था कि यह एक साल में तैयार हो जाएगा। आज भी वहां टूटी-फूटी सड़कें हैं। कई जगहों पर सर्विस-लेन नहीं है और कई जगह रोड्स का काम तीन-तीन सालों से चल रहा है, जो पूरा नहीं हुआ है।... (व्यवधान)

माननीय अध्यक्ष : आप एक प्रश्न पूछिए, उसके बाद सप्लिमेंट्री पूछने का मौका देंगे।

माननीय मंत्री महोदय।

श्री अजय टम्टा : माननीय अध्यक्ष जी, जैसा कि माननीय सदस्य ने प्रश्न किया था, हमने उन्हें उसका उत्तर दिया है। राजस्थान राज्य में टोल के अंतर्गत आने वाले राष्ट्रीय राजमार्गों की कुल लम्बाई 8,731 किलोमीटर है।

माननीय अध्यक्ष : आप इसको मत पढ़ें। इन्होंने जो प्रश्न पूछा है, उसका उत्तर दें।

श्री अजय टम्टा : महोदय, मैं उसी का उत्तर दे रहा हूं। जैसा इन्होंने कहा है कि ज्यादा टोल है, ऐसा नहीं है। 8868 किलोमीटर जो रोड है, वह एनएच की है। टोल की संख्या पूरे राजस्थान में 174 है। पूरे देश में 1144 टोल हैं। माननीय सदस्य ने कहा है कि टोल ज्यादा लगे हैं या ज्यादा नजदीक है, ऐसा नहीं है। पूरे राजस्थान में एक टोल से दूसरे टोल की दूरी 51 किलोमीटर है। पूरे देश में टोल की दूरी 48 किमी है। यह प्रथम प्रश्न का उत्तर है। राजस्थान में दिल्ली-जयपुर का जो दूसरा प्रश्न था, तो बताना चाहूंगा कि राजस्थान में दिल्ली-जयपुर अंडरपास जून, 2026 तक पूर्ण हो जाएगा।

श्री बृजेन्द्र सिंह ओला : माननीय अध्यक्ष जी, राजस्थान में सबसे ज्यादा टोल प्लाजा हैं। इनमें

से कितने टोल प्लाजा ऐसे हैं, जो कार्य अवधि पूर्ण हो जाने के बाद भी या तो न्याय द्वारा या कंसेशन द्वारा उन पर टोल वसूला जा रहा है। क्या इन टोलों पर एम्बुलेंस, टेलीफोन व अन्य प्रकार की समुचित व्यवस्था है? जब दुर्घटना हो जाती है, एम्बुलेंस आने में दो-दो घंटे लग जाते हैं।

मेरे निर्वाचन क्षेत्र में फतेहपुर को एनएच-52 जाता है। उस पर विगत 7 विगत में 7 व्यक्तियों की मृत्यु दुर्घटना में हो गई और उन्हें दो घंटे तक एम्बुलेंस की सुविधा नहीं मिली। सरकार क्या इस पर कोई ऐक्शन लेगी कि जहां टोल वसूला जा रहा है, वहां कोई सुविधा नहीं है। जिनकी टोल अवधि समाप्त हो गई, उनका टोल बंद करके जनता को कब तक लाभ देंगे?

श्री अजय टम्टा : अध्यक्ष महोदय, राष्ट्रीय राजमार्ग शुल्क 2008 के नियमानुसार टोल संग्रहण किया जाता है और जैसा माननीय सदस्य ने कहा कि टोल संग्रहण होने के साथ ही उनकी मंटीनेंस नियमों के अनुसार ही हम कराते हैं। एम्बुलेंसों की सुविधा भी टोल प्लाजा पर रहती है। इसके अलावा अन्य जो वे साइड एग्जिट हैं, उन सारी सुविधाओं को भी राष्ट्रीय राजमार्ग द्वारा दिया जाता है। अगर कोई पार्टिकुलर केस आप द्वारा मुझे बताया जाएगा, तो उसका अलग से उत्तर दिया जाएगा।

माननीय अध्यक्ष : प्रश्न संख्या 3, श्री अरुण कुमार सागर।

माननीय सदस्य यदि सदन में हैं, तो कृपया प्रश्न पूछें।

शहरी बुनियादी सेवा कार्यक्रम के अंतर्गत आवंटित धनराशि

*3. श्री अरुण कुमार सागर:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों में प्रत्येक वर्ष के दौरान आज की तिथि के अनुसार शहरों में रहने वाले गरीब लोगों के जीवन स्तर में सुधार लाने के लिए शहरी बुनियादी सेवा (यूबीएस) कार्यक्रम के अंतर्गत सरकार द्वारा आवंटित की गई निधियों का राज्य-वार ब्यौरा क्या है;
- (ख) उक्त कार्यक्रम के अंतर्गत देश भर के किन-किन जिलों को शामिल किया गया है; और

(ग) उक्त कार्यक्रम के माध्यम से गरीबों की किन बुनियादी समस्याओं का समाधान किया जा रहा है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग) : विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) : भारत सरकार ने शहरी गरीबों के लिए बुनियादी सेवाओं (बीएसयूपी) के अंतर्गत 65 चयनित शहरों में स्लम वासियों सहित शहरी गरीबों को आवास और संबंधित सिविल सुविधाएं प्रदान करने के लिए केन्द्रीय सहायता देकर राज्यों/संघ राज्य क्षेत्रों (यूटी) की सहायता के लिए दिसम्बर, 2005 में जवाहरलाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन (जेएनएनयूआरएम) शुरू किया था।

जेएनएनयूआरएम की अवधि मार्च, 2012 तक थी। तथापि, 31.03.2012 तक स्वीकृत की गई चालू परियोजनाओं को पूरा करने के लिए इस अवधि को बढ़ा दिया गया था और मार्च, 2017 तक निधियां जारी की गई थीं।

देश में जेएनएनयूआरएम के बीएसयूपी घटक के अंतर्गत भौतिक और वित्तीय प्रगति का राज्य/संघ राज्य क्षेत्र-वार और शहर-वार ब्यौरा संलग्न **अनुबंध** में दिया गया है।

चूंकि यह योजना बहुत पहले समाप्त हो चुकी है, इसलिए पिछले तीन वर्षों और चालू वर्ष के दौरान कोई निधि आबंटित/जारी नहीं की गई थी।

इसके अलावा, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) 25.06.2015 से प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) को कार्यान्वित कर रहा है, जिसका उद्देश्य देश भर में सभी पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं वाले सभी मौसमों में रहने योग्य पक्के आवास प्रदान करना है। पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और अगले पांच वर्षों में किफायती लागत पर 1 करोड़ अतिरिक्त पात्र लाभार्थियों को घर बनाने, खरीदने और किराए पर

लेने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। पीएमएवाई-यू 2.0 को चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित किया गया है।

राज्यों/ संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा अब तक उत्तर प्रदेश सहित पीएमएवाई-यू 2.0 के अंतर्गत अनुमोदित 10.66 लाख आवासों सहित देश भर में योजनाओं के तहत कुल 122.28 लाख आवासों को मंजूरी दी गई है। इनमें से 114.84 लाख आवासों का निर्माण कार्य शुरू किया जा चुका है और 97.02 लाख पूरे किए जा चुके हैं/लाभार्थियों को सौंपे जा चुके हैं।

अनुबंध

जेएनएनयूआरएम के बीएसयूपी घटक के अंतर्गत भौतिक और वित्तीय प्रगति का राज्य/संघ राज्य क्षेत्र-वार और शहर-वार ब्यौरा

क्र.सं.	राज्य	शहर	जारी की गई केंद्रीय सहायता (करोड़ रुपये में)	निर्माण पूर्ण हो चुके हैं (संख्या)
1	आंध्र प्रदेश	तिरुपति	112.75	5,160
2	आंध्र प्रदेश	विजयवाड़ा	284.06	21,389
3	आंध्र प्रदेश	विशाखापत्तनम	318.81	23,306
4	अरुणाचल प्रदेश	ईटानगर	54.46	996
5	असम	गुवाहाटी	73.08	416
6	बिहार	बोधगया	9.68	-
7	बिहार	पटना	68.51	480
8	चंडीगढ़	चंडीगढ़	379.03	17,696
9	छत्तीसगढ़	रायपुर	249.60	12,732
10	दिल्ली	दिल्ली	1,220.56	35,744
11	गोवा	पणजी	1.15	-
12	गुजरात	अहमदाबाद	276.21	33,776

13	गुजरात	पोरबंदर	62.49	2,448
14	गुजरात	राजकोट	68.05	5,712
15	गुजरात	सूरत	332.48	46,664
16	गुजरात	वडोदरा	250.51	21,696
17	हरियाणा	फरीदाबाद	31.18	2,896
18	हिमाचल प्रदेश	शिमला	7.37	94
19	जम्मू और कश्मीर	जम्मू	32.69	680
20	जम्मू और कश्मीर	श्रीनगर	28.18	557
21	झारखंड	धनबाद	14.04	26
22	झारखंड	जमशेदपुर	17.99	-
23	झारखंड	रांची	50.15	2,293
24	कर्नाटक	बेंगलुरु	222.53	19,791
25	कर्नाटक	मैसूर	164.08	8,134
26	केरल	कोच्चि	65.88	8,944
27	केरल	तिरुवनंतपुरम	148.56	10,323
28	मध्य प्रदेश	भोपाल	155.34	13,399
29	मध्य प्रदेश	इंदौर	63.03	5,801
30	मध्य प्रदेश	जबलपुर	38.26	4,208
31	मध्य प्रदेश	उज्जैन	11.94	1,320
32	महाराष्ट्र	नागपुर	162.68	4,126
33	महाराष्ट्र	नांदेड़-वाघाला	648.81	18,774
34	महाराष्ट्र	नासिक	80.70	7,460
35	महाराष्ट्र	नवी मुंबई	900.34	31,387
36	महाराष्ट्र	पुणे	417.40	21,603
37	मणिपुर	इंफाल	43.91	1,250
38	मेघालय	शिलांग	36.21	416
39	मिजोरम	आइजोल	79.73	1,096
40	नागालैंड	कोहिमा	105.60	3,144
41	ओडिशा	भुवनेश्वर	42.33	1,618
42	ओडिशा	पूरी	4.39	160
43	पुडुचेरी	पुडुचेरी	38.02	868
44	पंजाब	अमृतसर	26.16	1,008
45	पंजाब	लुधियाना	38.05	3,440

46	राजस्थान	अजमेर	42.28	1,082
47	राजस्थान	जयपुर हेरिटेज	97.86	5,814
48	सिक्किम	गंगटोक	29.06	254
49	तमिलनाडु	चेन्नई	598.61	35,360
50	तमिलनाडु	कोयंबटूर	242.56	24,249
51	तमिलनाडु	मदुरै	181.64	19,246
52	तेलंगाना	हैदराबाद	734.03	71,022
53	त्रिपुरा	अगरतला	13.96	256
54	उत्तर प्रदेश	आगरा	227.12	10,121
55	उत्तर प्रदेश	कानपुर	159.60	6,020
56	उत्तर प्रदेश	लखनऊ	122.04	5,570
57	उत्तर प्रदेश	मथुरा	118.65	2,924
58	उत्तर प्रदेश	मेरठ	178.83	10,769
59	उत्तर प्रदेश	प्रयागराज	22.71	1,282
60	उत्तर प्रदेश	वाराणसी	81.48	4,846
61	उत्तराखंड	देहरादून	19.34	201
62	उत्तराखंड	हरिद्वार	2.90	96
63	उत्तराखंड	नैनीताल	9.17	168
64	पश्चिम बंगाल	आसनसोल	272.52	19,685
65	पश्चिम बंगाल	कोलकाता	1,439.66	1,00,819
कुल योग:-			12,031.01	7,22,815

श्री अरुण कुमार सागर : अध्यक्ष महोदय, देश के ऊर्जावान प्रधान मंत्री माननीय श्री नरेंद्र मोदी जी के दूरदर्शी और गरीब कल्याण नेतृत्व में शहरी आवास को नई दिशा मिली है। माननीय मंत्री महोदय ने अपने लिखित उत्तर में यूपीए काल की जेएनएनयूआरएम और बीएसयूपी योजना की जानकारी दी। मैं जानना चाहता हूँ कि इन योजनाओं के समाप्त होने के बाद शहरी गरीब के लिए प्रधान मंत्री आवास योजना में क्या नए सुधार किए गए हैं और इसका लाभ देश के गरीब लोगों को कैसे मिल रहा है?

श्री तोखन साहू : अध्यक्ष महोदय, मैं माननीय सदस्य को धन्यवाद देता हूँ जिन्होंने इतना महत्वपूर्ण प्रश्न पूछा है। यूपीए सरकार के समय जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण

मिशन योजना वर्ष 2005 में लागू की गई थी। वर्ष 2012 तक यह योजना चली। इस योजना के माध्यम से 7 लाख आवास स्वीकृत किए गए थे और 12 लाख करोड़ रुपये इसमें व्यय किए गए थे। माननीय सदस्य ने जानकारी चाही है कि जवाहर लाल नेहरू राष्ट्रीय शहरीकरण मिशन के वर्टिकल बीएसयूपी व प्रधान मंत्री आवास योजना में क्या अंतर है और लाभ कैसे मिलता है, तो मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि मोदी जी की सरकार ने शहरी विकास और आवास के क्षेत्र में अभूतपूर्व क्रांति की नींव रखी है। यह नींव केवल ईंट और गारे की नहीं, बल्कि करोड़ों भारतीयों के सपनों को साकार करने की कहानी है। पंडित दीनदयाल उपाध्याय के अंत्योदय के सिद्धांत माननीय मोदी सरकार की नीतियों का पथ-प्रदर्शक हैं। इसीलिए प्रधान मंत्री आवास जैसी योजनाएं समाज के अंतिम छोर तक विकास की किरणें पहुंचाने का सार्थक प्रयास कर रही है।

माननीय अध्यक्ष महोदय, वर्ष 2014 के पहले की सरकारों ने विकास के नाम पर केवल खानापूर्ति की है। योजनाएँ या तो कागजों में सिमटकर रह गईं या घटिया निर्माण होने के कारण उनका लाभ गरीबों तक नहीं पहुँचा। चाहे वह जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन हो या राजीव आवास योजना हो, इनका लाभ लोगों को उस तरह से नहीं मिला। केवल नारा लगाते रहे, 'हम भूख मिटाएँगे, हम गरीबी हटाएँगे', लेकिन न तो गरीबी हटी, न भूख मिटी, लेकिन माननीय अध्यक्ष महोदय, गरीबी हटाने का काम यदि किसी ने किया है, तो हमारे देश के आदरणीय प्रधान मंत्री माननीय नरेन्द्र मोदी जी के द्वारा किया गया है।

माननीय अध्यक्ष महोदय, आँकड़े हमारे सामने कठोर सच्चाई को रखते हैं। वर्ष 2011 की जनगणना के अनुसार देश भर में 6.54 करोड़ लोग झुग्गी-झोपड़ियों में रहते थे। यह आँकड़ा हमें उस विशाल चुनौती की याद दिलाता है, जो शहरी गरीबों के सामने थी। एक ऐसा जीवन, न सिर के ऊपर पक्की छत, न पीने के लिए स्वच्छ पेयजल और न ही सम्मान की कोई गारंटी। आदरणीय मोदी जी की सरकार ने इस चुनौती को न केवल स्वीकार किया, बल्कि इसे अवसर में भी बदला है।

माननीय अध्यक्ष महोदय, 25 जून 2025 से प्रधान मंत्री आवास योजना (शहरी) लागू हुई। इस योजना के माध्यम से पात्र लाभार्थियों को पक्के आवास उपलब्ध कराने का काम हमारी सरकार कर रही है।

माननीय अध्यक्ष महोदय, यह माँग आधारित योजना है। राज्य सरकारों की माँगों के आधार पर हमने इस योजना के माध्यम से 1 करोड़ 22 लाख 64 हजार से भी ज्यादा आवास स्वीकृत किए हैं, जिनमें से 98 लाख से ज्यादा आवास पूरे कर लिए गए हैं और जनता को समर्पित भी कर चुके हैं। दो लाख करोड़ रुपये के केंद्रीय सरकार के सहयोग से एक करोड़ से भी ज्यादा परिवारों के पाँच करोड़ लोगों के चेहरे पर मुस्कान सजाने में यह योजना कामयाब रही है।

माननीय अध्यक्ष महोदय, 'सबका साथ और सबका विकास' इस मंत्र के अनुरूप 22 लाख से अधिक आवास अल्पसंख्यकों के लिए, 24 लाख से अधिक आवास एससी-एसटी समुदाय के हमारे भाई-बहनों के लिए और 42 लाख से भी अधिक आवास पिछड़ा वर्ग के लिए स्वीकृत किए गए हैं।

प्रधान मंत्री आवास योजना (शहरी) का In-Situ Slum Redevelopment (ISSR) वर्टिकल विशेष रूप से झुग्गी-झोपड़ियों को आवास प्रदान करने के लिए होता है। महिला सशक्तिकरण को बढ़ावा देने के लिए इस योजना के माध्यम से 90 लाख आवास महिलाओं के नाम से स्वीकृत किए गए हैं, जिससे महिलाओं का जीवन भी बेहतर हुआ है।

माननीय अध्यक्ष : माननीय सदस्य, आप प्रश्न पूछिए।

श्री अरुण कुमार सागर : मान्यवर, मेरा दूसरा प्रश्न माननीय मंत्री महोदय से यह है कि देश के ऊर्जावान प्रधान मंत्री श्री नरेन्द्र मोदी जी गरीब हितैषी सोच में चल रही प्रधान मंत्री आवास योजना शहरी ने गरीबों को पक्का घर, इज्जत और सुरक्षित जीवन दिया है, कृपया...

माननीय अध्यक्ष : माननीय सदस्य, आप दूसरी बार के सदस्य हैं, प्रश्न बिना पढ़े बोलने की तैयारी कीजिए।

श्री अरुण कुमार सागर : जी महोदय, ठीक है।

माननीय मंत्री जी, कृपया यह बताएँ कि इससे मेरे क्षेत्र में कितने परिवारों का सपना पूरा हुआ है।

माननीय अध्यक्ष : आप संख्या बता दीजिए।

श्री तोखन साहू : माननीय अध्यक्ष महोदय, आप उत्तर प्रदेश से आते हैं। माननीय अध्यक्ष महोदय, मैं उत्तर प्रदेश का आँकड़ा बता देता हूँ। ... (व्यवधान) मैं शाहजहाँपुर के बारे में भी बता देता हूँ। उत्तर प्रदेश में हमने 21 लाख से भी ज्यादा आवास स्वीकृत किए हैं। ... (व्यवधान)

माननीय अध्यक्ष : उत्तर प्रदेश के माननीय सदस्य ने उत्तर प्रदेश के बारे में प्रश्न पूछा है, इसलिए वह जवाब दे रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : बैठे-बैठे प्रश्न न कीजिए।

... (व्यवधान)

श्री तोखन साहू : महोदय, जिनमें से 17 लाख 63 हजार घरों में काम प्रारंभ हुआ और 17 लाख 17 हजार आवास पूरे हो चुके हैं और लाभार्थियों को सौंपे भी जा चुके हैं। शाहजहाँपुर के लिए 25 हजार 481 घर स्वीकृत हुए हैं। 25 हजार 129 घरों में काम प्रारंभ हुआ, 24 हजार 203 घर पूरे करके लाभार्थियों को सौंपे जा चुके हैं।

माननीय अध्यक्ष : डॉ. श्रीकांत एकनाथ शिंदे- उपस्थित नहीं।

श्री नरेश गणपत म्हास्के- उपस्थित नहीं।

... (व्यवधान)

DYNAMIC GROUNDWATER RESOURCES ASSESSMENT, 2025

***4. Dr. SHRIKANT EKNATH SHINDE@:**

SHRI NARESH GANPAT MHASKE:

@ Since Dr. Shrikant Eknath Shinde and Shri Naresh Ganpat Mhaske were not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply.

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has completed the Dynamic Groundwater Resources Assessment, 2025 to evaluate annual groundwater recharge, extractable resources and levels of extraction across the country, if so, the details thereof and if not, the reasons therefor;
- (b) the steps taken to categorise assessment units into safe, semi-critical, critical and overexploited categories and the manner in which this informs targeted conservation actions, particularly in Maharashtra and Madhya Pradesh;
- (c) whether ongoing water conservation programmes such as Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari and Atal Bhujal Yojana have been aligned with the assessment findings to strengthen groundwater recharge and reduce over-extraction, if so, the details thereof and if not, the reasons therefor;
- (d) the measures adopted to enhance aquifer mapping, creation of artificial recharge structures and community engagement for sustainable groundwater management; and
- (e) the manner in which these combined measures are expected to improve water security, support agricultural and domestic requirements and ensure long-term sustainability of groundwater resources?

माननीय अध्यक्ष : माननीय मंत्री महोदय ।

जल शक्ति मंत्री (श्री सी. आर. पाटिल): महोदय, विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) ने राज्य सरकारों के समन्वय से वर्ष 2025 के लिए देश के सक्रिय भूजल संसाधन आकलन का वार्षिक कार्य पूरा कर लिया है। रिपोर्ट के अनुसार, देश में कुल वार्षिक भूजल पुनर्भरण 448.52 बिलियन क्यूबिक मीटर (बीसीएम) है और वार्षिक दोहन योग्य भूजल संसाधन 407.75 बीसीएम अनुमानित है। इसके अलावा, वर्ष 2025 के लिए पूरे देश का कुल वार्षिक भूजल दोहन 247.22 बीसीएम आंका गया है। उस आधार पर, भूजल दोहन का स्तर (Stage of Ground Water Extraction-SoE), जो वार्षिक दोहन योग्य भूजल संसाधन के मुकाबले सभी उपयोगों (सिंचाई, औद्योगिक और घरेलू उपयोग) के लिए वार्षिक भूजल दोहन का एक माप है, पूरे देश के लिए 60.63% निर्धारित किया गया है।

(ख): मूल्यांकन इकाइयों (एयू) का वर्गीकरण, जो सामान्यतः ब्लॉक/तहसील/तालुका/मंडल आदि होते हैं, के लिए आकलन वर्ष हेतु संबंधित एयू के भूजल दोहन स्तर (एसओई) के आधार पर किया जाता है। जिन मूल्यांकन इकाइयों का एसओई 70% से कम है, उन्हें 'सुरक्षित' श्रेणी में, 70% से 90% के बीच एसओई वाली इकाइयों को 'अर्ध-गंभीर' श्रेणी में, 90% से 100% के बीच एसओई वाली इकाइयों को 'गंभीर' श्रेणी में और 100% से अधिक एसओई वाली इकाइयों को 'अति-दोहित' श्रेणी में रखा जाता है। वर्ष 2025 की रिपोर्ट के अनुसार, सम्पूर्ण देश के साथ-साथ महाराष्ट्र और मध्य प्रदेश राज्यों के लिए मूल्यांकन इकाइयों के वर्गीकरण का सार संलग्न **अनुबंध** में दिया गया है।

इस वर्गीकरण से लक्षित कार्रवाई संभव हो पाती है, जिससे महाराष्ट्र और मध्य प्रदेश सहित अति-दोहित, गंभीर और अर्ध-गंभीर (ओसीएस) क्षेत्रों में भूजल पुनर्भरण, वर्षा जल संचयन और सूक्ष्म सिंचाई जैसे गहन आपूर्ति और मांग उपायों को प्राथमिकता दी जा सकती है। इसके विपरीत, सुरक्षित श्रेणी के क्षेत्रों को सतत विकास और भूजल उपयोग के विवेकपूर्ण विनियमन के लिए चिह्नित किया गया है।

(ग): गत्यात्मक भूजल संसाधन आकलन, सरकार के भूजल प्रबंधन के विज्ञान-आधारित, व्यवस्थित दृष्टिकोण की आधारशिला है और जल शक्ति अभियान (जेएसए), जल संचयन

भागीदारी (जेएसजेबी), अटल भूजल योजना, मनरेगा आदि जैसी विभिन्न भूजल संरक्षण और प्रबंधन योजनाओं/कार्यक्रमों के लिए प्राथमिकता वाले क्षेत्रों के चयन का ठोस आधार प्रदान करता है। वर्ष 2019 में इसकी शुरुआत से ही, जेएसए के प्रत्येक संस्करण ने गहन जल संरक्षण प्रयासों के लिए जल की कमी वाले क्षेत्रों को प्राथमिकता देने पर बल दिया है। इसी प्रकार, जेएसजेबी के लिए, जो सामुदायिक स्वामित्व के माध्यम से विशिष्ट जल चुनौतियों के अनुरूप लागत प्रभावी स्थानीय समाधान विकसित करना चाहता है, जो भूजल संसाधन मूल्यांकन गहन पुनर्भरण प्रयासों को शुरू करने के लिए एक महत्वपूर्ण मार्गदर्शक के रूप में कार्य करता है। उल्लेखनीय है कि सितंबर 2025 के दौरान, ग्रामीण विकास मंत्रालय और जल शक्ति मंत्रालय द्वारा संयुक्त रूप से शुरू की गई 'जल सुरक्षा संबंधी राष्ट्रीय पहल' के तहत, मनरेगा निधि का कम से कम 65% देश के अति-दोहित (ओई) और गंभीर ब्लॉकों में जल संरक्षण कार्यों पर और 40% अर्ध-गंभीर ब्लॉकों में खर्च करने का निर्णय लिया गया है।

विनियमन के संदर्भ में, केंद्रीय भूजल प्राधिकरण (सीजीडब्ल्यूए) द्वारा दिनांक 24.09.2020 को जारी भूजल दोहन दिशानिर्देशों में ओसीएस ब्लॉकों जैसे कि उच्च दोहन शुल्क, भारी पर्यावरण मुआवजा (ईसी) शुल्क और दंड तथा नए बड़े पैमाने के उद्योगों पर प्रतिबंध (केवल ओई ब्लॉकों में) आदि से भूजल दोहन के संबंध में अधिक कठोर उपाय निर्धारित किए गए हैं।

(घ): यद्यपि 'जल' राज्य का विषय है, केंद्र सरकार अपनी ओर से विभिन्न योजनाओं और परियोजनाओं के माध्यम से तकनीकी और वित्तीय सहायता प्रदान करके राज्य सरकारों के जल संरक्षण और सतत भूजल प्रबंधन प्रयासों को सुगम बनाती है। देश में जलभृत मानचित्रण को व्यापक बनाने, भूजल संरक्षण और पुनर्भरण को बढ़ावा देने तथा सामुदायिक भागीदारी के माध्यम से इस संसाधन की दीर्घकालिक स्थिरता सुनिश्चित करने के लिए सरकार द्वारा इस दिशा में किए गए प्रमुख उपाय इस प्रकार हैं:

- i. केंद्रीय भूमिजल बोर्ड (सीजीडब्ल्यूबी) द्वारा देश भर में जलभृत के सीमांकन और वर्गीकरण तथा भूजल प्रबंधन योजनाओं की तैयारी के लिए एनएक्यूयूआईएम (NAQUIM) अध्ययन शुरू

किए गए हैं और इसके चरण 1.0 के दौरान, देश के लगभग 25 लाख वर्ग किलोमीटर के संपूर्ण मानचित्र योग्य क्षेत्र का मानचित्रण किया गया है और जिला-वार जलभृत मानचित्र तथा भूजल प्रबंधन योजनाएं स्थानीय प्रशासनों के साथ साझा की गई हैं। इसके उपरान्त, एनएक्यूयूआईएम 2.0 को देश में शुरू किया गया है, जो चिन्हित प्राथमिकता वाले क्षेत्रों के लिए अत्यधिक विस्तृत, वैज्ञानिक जलभृत डेटा प्राप्त करने के लिए अत्याधुनिक तकनीकों का उपयोग करता है।

- ii. सामुदायिक भागीदारी को बढ़ावा देते हुए और समन्वय के माध्यम से कृत्रिम जल पुनर्भरण और वर्षा जल संचयन गतिविधियों का निर्माण करना, जैसा कि ऊपर उल्लेख किया गया है, जल शक्ति अभियान और जल संचयन जन भागीदारी पहल का प्रमुख उद्देश्य है। जन भागीदारी को गहराई से एकीकृत करके और संसाधनों को एकीकृत करके, ये कार्यक्रम सामूहिक प्रयास और धन को कृत्रिम जल पुनर्भरण और वर्षा जल संचयन की ओर निर्देशित करते हैं। इस प्रकार के समुदाय आधारित नेतृत्व और प्रयासों एवं संसाधनों के समन्वय ने देश में भूजल संसाधनों की स्थिरता बढ़ाने में महत्वपूर्ण भूमिका निभाई है।
- iii. जल शक्ति मंत्रालय ने अटल भूजल योजना के माध्यम से सामुदायिक भागीदारी पर आधारित भूजल प्रबंधन की प्रभावशीलता को सफलतापूर्वक दिखाया है, इस योजना को 7 राज्यों के जल की कमी वाले 80 जिलों में कार्यान्वित किया गया था। भूजल संसाधनों के वैज्ञानिक प्रबंधन में समुदायों को शिक्षित और सशक्त बनाकर, इस अनूठी योजना ने एक व्यापक और विकेंद्रीकृत भूजल प्रबंधन मॉडल स्थापित किया है। इस योजना के तहत, 83,000 से अधिक वर्षा जल संचयन और पुनर्भरण संरचनाओं का निर्माण/पुनर्निर्माण कार्य पूरा किया गया और 9 लाख हेक्टेयर से अधिक क्षेत्र को कुशल सिंचाई पद्धतियों के अंतर्गत लाया गया।
- iv. जल संसाधनों के स्थानीय प्रबंधन को सुदृढ़ करने के लिए सामुदायिक क्षमता का और अधिक लाभ उठाते हुए, भारत सरकार द्वारा मिशन अमृत सरोवर की शुरुआत की गई, जिसका उद्देश्य देश के प्रत्येक जिले में कम से कम 75 जल निकायों का विकास/पुनरुद्धार करना था। इसके

परिणामस्वरूप, देश में लगभग 69,000 अमृत सरोवरों का निर्माण/पुनरुद्धार किया गया है, जिससे जल भंडारण और भूजल पुनर्भरण में वृद्धि हुई है।

(ड): ये संयुक्त उपाय भूजल सुरक्षा में सुधार और दीर्घकालिक स्थिरता सुनिश्चित करने में महत्वपूर्ण साबित हुए हैं। भूजल संबंधी नियोजन के लिए अधिक सटीक वैज्ञानिक जानकारी प्रदान करके और उपयोग की दक्षता में सुधार करके, इन्होंने भूजल स्तर और भंडारण में वृद्धि की है, जो इस विशाल देश की कृषि और घरेलू आवश्यकताओं को पूरा करने में महत्वपूर्ण भूमिका निभाते हैं।

निरंतर और संचयी प्रयासों के परिणामस्वरूप, आंकड़े दर्शाते हैं कि देश में भूजल की समग्र स्थिति में लगातार सुधार हो रहा है। सीजीडब्ल्यूबी के सक्रिय भूजल संसाधन आकलन के आंकड़ों के अनुसार, देश में कुल वार्षिक भूजल पुनर्भरण वर्ष 2017 से वर्ष 2025 के बीच 432 बीसीएम (बिलियन क्यूबिक मीटर) से बढ़कर 448.52 बीसीएम हो गया है। इसी प्रकार, सुरक्षित आकलन इकाइयों का प्रतिशत 62.6% से बढ़कर 73.14% हो गया है और अति-दोहित वाली इकाइयों का प्रतिशत इसी अवधि में 17.2% से घटकर 10.8% हो गया है।

अनुबंध

भारत में और महाराष्ट्र तथा मध्य प्रदेश राज्यों में मूल्यांकन इकाइयों (एयू) का वर्गीकरण (वर्ष 2025 तक)

	कुल मूल्यांकित इकाइयों की संख्या	सुरक्षित		अर्द्ध गंभीर		गंभीर		अति-दोहित		लवणता	
		संख्या	%	संख्या	%	संख्या	%	संख्या	%	संख्या	%
भारत	6762	4946	73.14	758	11.21	201	2.97	730	10.8	127	1.88
महाराष्ट्र	359 (ताल्लुका)	306	85.24	40	11.14	5	1.39	7	1.95	1	0.28
मध्य प्रदेश	317 (ब्लॉक)	221	69.72	64	20.19	6	1.89	26	8.20	0	0

माननीय अध्यक्ष : प्रश्न संख्या 5, श्री गोविन्द मकथप्पा कारजोल जी ।

STATUS OF JAL JEEVAN MISSION IN KARNATAKA

*5. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of rural households covered under the Jal Jeevan Mission (JJM) in Karnataka during the last five years, district-wise, especially in Chitradurga Lok Sabha Constituency;
- (b) the details of the funds allocated, sanctioned and released for implementation of JJM in Karnataka during the said period, district-wise;
- (c) whether the Government has received any complaints regarding delay or irregularities in the implementation of JJM in Karnataka;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the details of the outstanding dues owed to Karnataka under JJM along with the period for which such dues have been pending and the time by which these funds are likely to be released to Karnataka?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (ङ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): भारत सरकार अगस्त 2019 से कर्नाटक सहित राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम) - हर घर जल को कार्यान्वित कर रही है ताकि देश के प्रत्येक ग्रामीण परिवार हेतु कार्यशील नल जल कनेक्शन के माध्यम से पीने योग्य जल का प्रावधान किया जा सके। चित्रदुर्ग लोक सभा निर्वाचन क्षेत्र के जिलों सहित कर्नाटक में जल जीवन मिशन (जेजेएम) के तहत कवर किए गए जिले-वार ग्रामीण परिवारों का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ख): जल जीवन मिशन के अंतर्गत यह विभाग केवल राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करता है। इसके अलावा, जिला-वार निधि आबंटन इस विभाग द्वारा नहीं बल्कि केवल राज्यों/संघ राज्य क्षेत्रों द्वारा किया जाता है और अनुरक्षित किया जाता है। कर्नाटक में जेजेएम के कार्यान्वयन के लिए पिछले पांच वर्षों के दौरान आवंटित, स्वीकृत और जारी की गई धनराशि का विवरण इस प्रकार है:

(करोड़ रुपये में)

क्र. सं.	वर्ष	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	राज्य द्वारा आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	2019-20	26.61	546.06	546.06	572.67	491.01	298.7
2	2020-21	81.65	1,189.40	446.36	528.01	349.62	428.26
3	2021-22	178.39	5,008.80	2,504.40	2,682.79	1,418.68	1,567.62
4	2022-23	1,264.11	5,451.85	2,725.93	3,990.04	2,807.73	3,240.51
5	2023-24	1,182.31	12,623.37	4,966.62	6,148.93	5,266.74	6,106.10
6	2024-25	882.2	3,804.41	570.66	1,452.86	764.14	10,078.54
7	2025-26	688.72	0.00	0.00	688.72	0.00	1,031.24
कुल			28,623.89	11,760.03		11,097.92	22,750.97

स्रोत: जेजेएम-आईएमआईएस

(ग) और (घ): चूंकि जल राज्य का विषय है, इसलिए कर्नाटक राज्य सरकार द्वारा सूचित किए गए अनुसार 169 शिकायतें/अनियमितताएं प्राप्त हुई हैं। कर्नाटक राज्य सरकार से सभी शिकायतों/अनियमितताओं के संबंध में सभी आवश्यक कार्रवाई करने का अनुरोध किया गया है।

(ङ): जल जीवन मिशन के शुभारंभ के समय, सरकार ने 2,08,652 करोड़ रुपये के केंद्रीय परिव्यय के साथ राज्यों और संघ राज्य क्षेत्रों के लिए सहायता को भी अनुमोदन दिया था। अनुमोदित केंद्रीय परिव्यय का 2024-25 तक लगभग उपयोग किया जा चुका है। इसके अलावा, माननीय वित्त मंत्री ने बजट घोषणाओं 2025-26 के माध्यम से कुल वर्धित परिव्यय के साथ दिसंबर 2028 तक जल जीवन मिशन के विस्तार की घोषणा की है।

अनुबंध

चित्रदुर्ग लोक सभा निर्वाचन क्षेत्र के जिलों सहित कर्नाटक में जल जीवन मिशन (जेजेएम) के तहत कवर किए गए जिले-वार ग्रामीण परिवारों का ब्यौरा

क्र. सं.	जिला	परिवारों की कुल संख्या	पारिवारिक नल कनेक्शन वाले परिवारों की संख्या	%
1	बेंगलुरु शहरी	3,17,618	2,15,007	67.69
2	कोलार	2,72,456	1,88,062	69.02
3	तुमकुरु	5,64,878	3,96,020	70.11
4	उत्तर कन्नड़	2,86,318	2,02,649	70.78
5	कलबुर्गी	4,56,036	3,53,125	77.43
6	चिक्काबल्लापुरा	2,47,536	2,03,775	82.32
7	चिक्कमगलुरु	2,40,307	1,98,531	82.62
8	बेंगलुरु ग्रामीण	2,08,818	1,76,689	84.61
9	हसन	4,31,593	3,66,145	84.84
10	कोडागु	1,44,036	1,22,841	85.28
11	विजयपुरा	4,64,370	4,03,958	86.99
12	उडुपी	2,47,190	2,16,691	87.66
13	चित्रदुर्ग	3,81,012	3,36,248	88.25

क्र. सं.	जिला	परिवारों की कुल संख्या	पारिवारिक नल कनेक्शन वाले परिवारों की संख्या	%
14	दक्षिण कन्नड़	3,34,185	2,95,473	88.42
15	शिवमोगा	3,09,705	2,74,122	88.51
16	बागलकोट	3,33,733	2,97,392	89.11
17	मैसूर	5,01,970	4,47,854	89.22
18	कोप्पल	3,05,862	2,74,412	89.72
19	दावनगेरे	2,59,531	2,33,649	90.03
20	बेलगावी	8,52,433	7,68,221	90.12
21	यादगीर	2,32,530	2,10,258	90.42
22	विजयनगर	2,77,719	2,55,050	91.84
23	बीदर	3,14,887	2,89,627	91.98
24	रामनगर	2,31,006	2,13,669	92.5
25	मांड्या	4,01,102	3,71,786	92.69
26	रायचूर	3,62,190	3,36,414	92.88
27	हावेरी	2,94,643	2,74,727	93.24
28	बेल्लारी	2,04,068	1,99,556	97.79
29	चामराजनगर	2,51,525	2,46,135	97.86
30	धारवाड़	2,01,332	2,01,146	99.91
31	गदग	2,00,113	2,00,113	100
कुल		1,01,30,702	87,69,345	86.56

(23.01.2026 तक)

SHRI GOVIND MAKTHAPPA KARJOL: Hon. Speaker, Sir, in the reply, it has been stated that the water being a State subject, as reported by the Government of Karnataka, 169 complaints/irregularities have been received and that the State Government has been requested to take necessary action in respect of these irregularities/allegations.

However, no action has been taken by the Government of Karnataka on the irregularities identified in my Parliamentary Constituency Chitradurga.

It has been informed that in the Chitradurga District, out of 3,81,012 households, 3,36,248 household tap connections have been provided.

However, during my personal inspection of several villages in my constituency, I observed that the claimed 88.5 per cent household tap connections have not been actually provided on the ground.

In view of the above, I request the hon. Minister to constitute a technical expert team to conduct the inspection in Chitradurga District and take necessary steps to ensure the supply of safe and quality water to all the households in my constituency.

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, माननीय सदस्य ने चित्रदुर्ग के बारे में प्रश्न पूछा है। उन्होंने कई महीने पहले भी तीन-चार पत्र लिखकर डिटेल मांगी थी। हमने स्टेट से उसके बारे में मंगवाई थी, मगर आज तक उन्होंने डिटेल नहीं दी है। चित्रदुर्ग जिले में कुल 3.36 लाख ग्रामीण परिवारों में से 88 परसेंट को नल जल कनेक्शन मिल चुका है।

जल जीवन मिशन के अंदर जितनी भी ग्रांट का उनको आवंटन किया जाता है, उसके ऊपर खुद स्टेट अपना काम करती है। वही टेंडरिंग करती है, वही डीपीआर बनाती है और वही कम्प्लीशन करके हमें रिपोर्ट भी करती है।

माननीय अध्यक्ष जी, आप जानते हैं कि इसके बारे में कई बार कंप्लेंट हुई थी। इसके कारण प्रधानमंत्री माननीय श्री नरेन्द्र मोदी साहब ने भी निर्देश दिए थे कि इसके ऊपर सख्त कार्रवाई होनी चाहिए। हमने टीम बनाकर भेजी है, अलग-अलग टीम ने उसकी रिपोर्ट भी दी है। उसके आधार पर स्टेट को भी रिपोर्ट देकर उसके ऊपर कार्रवाई करने को कहा गया है। पूरे देश में करीब चार हजार से ज्यादा लोगों के ऊपर कार्रवाई की गई है। चित्रदुर्ग में भी अगर कोई कमी

मिलेगी, तो हम उसके ऊपर काम करेंगे।

माननीय अध्यक्ष : माननीय सदस्य, क्या आप सप्लिमेंट्री प्रश्न पूछना चाहते हैं?

श्री गोविन्द मकथप्पा कारजोल : नहीं, सर।

माननीय अध्यक्ष : प्रश्न संख्या 6, श्री बैन्नी बेहनन जी।

STRUCTURAL ISSUES ON NH-66 IN KERALA

***6. SHRI BENNY BEHANAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAY** be pleased to state:

- (a) whether the Government is aware of repeated collapses and structural issues on National Highway-66 in Kerala and if so, the details of investigations conducted to ascertain the causes of such failures including the role of design and contractor performance;
- (b) whether the Government proposes an independent technical audit or third-party evaluation of major National Highways Authority of India (NHAI) projects in Kerala to ensure long-term safety; and
- (c) if so, the details and status thereof along with the timelines, if any, fixed in this regard?

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): जी, हां। मई, 25 से तटबंध के धंसने और प्रबलित मृदा (आर.एस.) दीवार के विफल होने की कुछ घटनाएं हुई हैं।

- (i) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने विफलता का विश्लेषण करने और सुधारात्मक उपायों की सिफारिश करने के लिए मई, 25 में विशेषज्ञों की एक समिति का गठन किया गया था।
- (ii) तत्पश्चात, एनएचएआई ने एक अतिरिक्त स्वतंत्र विशेषज्ञ समिति का भी गठन किया, जिसने केरल में एनएच-66 पर चल रही परियोजनाओं में प्रबलित मृदा (आरएस) दीवारों और ढलान के सुरक्षा कार्यों के सभी असुरक्षित स्थानों का दौरा किया। विशेषज्ञ समिति ने दिनांक 04.08.2025 को अपनी रिपोर्ट प्रस्तुत की। एनएचएआई उपरोक्त समिति की सिफारिशों के अनुसार कार्रवाई कर रहा है।
- (iii) नवंबर, 25 में गिरे गर्डर से जुड़े मामले के जवाब में, एनएचएआई ने एनएच-66 पर अरूर-थुरावूर (12 किमी) 6-लेन एलिवेटेड कॉरिडोर परियोजना का तकनीकी सह सुरक्षा लेखा परीक्षा करने के लिए मैसर्स राइट्स को नियुक्त किया है। मैसर्स राइट्स ने 10.01.2026 को अंतरिम रिपोर्ट प्रस्तुत की है।
- (iv) बार-बार की घटनाओं के आलोक में, प्रबलित मृदा (आरएस) दीवारों के डिजाइन और निर्माण की समस्या को हल करने के लिए, एनएचएआई ने एनएच-66 (कुल 351 संरचनाओं) पर 17 परियोजनाओं में हर आरएस दीवार के लिए मिट्टी और जमीनी मूल्यांकन करने के लिए लगभग 10 भू-तकनीकी जांच एजेंसियों को तैनात किया है। इस कार्य का पर्यवेक्षण पूर्व आईआईटी-दिल्ली के प्रोफेसर और आईआईटी पलक्कड़ के सिविल इंजीनियरिंग के एसोसिएट प्रोफेसर और प्रमुख द्वारा किया जा रहा है। परिणामों के आधार पर, प्रत्येक आरएस दीवार का पुनर्मूल्यांकन किया जाएगा, और जहां भी अपेक्षित हो, आवश्यक सुधारात्मक कार्रवाई की जाएगी।

SHRI BENNY BEHANAN: Sir, in Kerala, we have witnessed several instances of road failure which resulted in accidents and loss of human lives.

Sir, in the reply hon. Minister has stated that a Committee is appointed

for inquiry. The NHAI gives two types of contract agreements. One is EPC model and another is HAM. In both these contract agreements, the responsibility for preparation of the road design is with the contractors themselves. Such designs are often not prepared in accordance with the local terrain and soil conditions, and adequate soil testing is not done.

Scientific monitoring and supervision during construction is also inadequate. I want to know whether the Government proposes to appoint an independent agency for design preparation, supervision and scientific monitoring of national highway construction.

I understand that the Public Accounts Committee has submitted a study report regarding the construction failure and structural defects leading to road collapse in the national projects executed by the National Highways Authority of India. If so, please tell us about the major findings and recommendations of the Committee and the actions taken by the Central Government including corrective measures to prevent recurrence of such failure.

श्री अजय टम्टा : माननीय अध्यक्ष महोदय, यह जो क्वेश्चन है, यह राष्ट्रीय राजमार्ग - 66 का है। विभिन्न संरचनाओं में जो घटनाएं घटी हैं, जो प्रॉब्लम्स आई हैं, करीब 550 किलोमीटर का यह मार्ग है। इसमें केरल के अंदर 13 प्रोजेक्ट्स चल रहे हैं, जो उत्तर से दक्षिण की ओर हैं।

माननीय सदस्य ने जिक्र किया है कि एनएच-66 में फ्लाईओवर और अंडरपासों में आरएस दीवार गिरने की घटना घटी है और स्लोप के धंसने के मामले भी सामने आए हैं।

इसके लिए हमने आईआईटी पलक्कड़, आईआईटी दिल्ली, आईआईटी कानपुर और आईआईटी गांधीनगर के संस्थानों की एक समिति बनाई। उस समिति के अनुसार हमें जो भी गाइड किया गया, उसके अनुसार कॉन्ट्रैक्टर अपने खर्चे पर ही कार्रवाई कर रहा है। आरएस वॉल

से संबंधित घटनाओं में दस भू वैज्ञानिक संस्थाओं की नियुक्ति की गई है, जो एनएच-66 पर ऐसे 351 फ्लाईओवर्स (संरचनाओं) का भू विश्लेषण कर रहे हैं। यह काम आईआईटी पलक्कड़ की देख-रेख में हो रहा है। निर्माण मानकों की समीक्षा के बाद अब केरल राज्य के तटीय क्षेत्रों में मिट्टी की विशिष्ट परिस्थितियों को देखते हुए भू तकनीकी विशेषज्ञों की रिपोर्ट के आधार पर काम चल रहा है। डिपार्टमेंट ने फ्लाईओवर के हिस्से को बढ़ाने का निर्णय लिया है। आरएस वॉल की ऊंचाई को कम करने का निर्णय लिया है, ताकि भविष्य में उनके टूटने की संभावनाएं न रहे। माननीय सदस्य का जो कंप्यूजन था, उसको क्लियर कर दिया है।

SHRI BENNY BEHANAN: Sir, in the last Session, the hon. Union Minister answered a question raised by Mr. Premachandran which was regarding the National Highway Projects. According to that, if the height of the road embankment exceeds 10 metres, a flyover or elevated structure will be constructed instead of high embankment.

I would like to know whether the Government is ensuring strict compliance with assurance in all ongoing projects. Many of the major contractors are giving contracts to sub-contractors. These sub-contractors are not eligible for this type of work. So, I would like to know whether the Government proposes to tighten eligibility criteria such as technical qualification norms, and past performance for the contractors who are executing National Highway Projects. Also, the penalties imposed on the contractors for sub-standard construction, safety violations, and abnormal delays in National Highways projects are very low and ineffective. I would like to know whether the Government proposes to introduce any provision for permanent banning or long-term debarment of these type of contractors whose

negligence and faulty execution endangers public life and property.

Sir, there is one more question. There is a major project of the National Highway projects in Kerala, that is, Angamaly-Kundannoor Project. The notification order for the Angamaly-Kundannoor bypass had already been issued. But, unfortunately, the 3A Notification has been cancelled due to delay in land acquisition. So, I would like to know whether the Government proposes to re-issue the 3A Notification within the month of February itself.

श्री अजय टम्टा : माननीय अध्यक्ष जी, चूंकि माननीय सदस्य के द्वारा कहा गया कि उसके डिजाइन में कोई चेंज किया गया है, लेकिन मैं सदन की जानकारी के लिए बताना चाहता हूं कि सिक्स लेन प्लस टू-प्लस टू सर्विस रोड्स सिक्स लेन पर बनाए हैं। इसमें करीब 45 हजार करोड़ रुपये का खर्च आ रहा है। केरल में लैंड और मिट्टी की कॉस्ट बहुत ज्यादा रहती है। मैंने जैसा बताया है कि आईआईटी पलक्कड़, आईआईटी दिल्ली और आईआईटी गांधीनगर ने जो हमें भी रिपोर्ट दी है और भू वैज्ञानिकों की रिपोर्ट के अनुसार हाइट में भी परिवर्तन किया जा रहा है।

जैसा उन्होंने बोला है कि इस विषय में कंडीशन के अनुसार डीपीआर में रेटिंग दी गई है। अगर कहीं पर भी इसमें कोई समस्या आएगी, तो हम कॉन्ट्रैक्टर के खिलाफ कार्रवाई कर रहे हैं। माननीय सदस्य ने जो प्रश्न पूछा है, वहां एक टेक्निकल प्रॉब्लम मिट्टी न मिलना है। उसके कारण बड़ी समस्या रहती है। रोड के लिए हमें जितनी भूमि की जरूरत होती है, वह भी एक समस्या रहती है, क्योंकि हम 45 मीटर में ही सिक्स लेन रोड भी बना रहे हैं और टू लेन भी बना रहे हैं। वहां ट्रैफिक का भी बहुत प्रेशर रहता है। ट्रैफिक रोकना कठिन है और रोड चलाते हुए भी काम करना है। वह भी कठिनाई है। हमें कभी-कभी डायवर्जन देकर रोड बनाने की आवश्यकता पड़ती है। उसके लिए हमें स्थानीय राज्य सरकार का सहयोग चाहिए होता है। जैसा माननीय सदस्य के द्वारा कहा गया है, उसके अनुसार हम कॉन्ट्रैक्टर के खिलाफ जांच के आधार पर जो भी जिस पर कार्रवाई करनी है, वह कार्रवाई की जा रही है।

माननीय अध्यक्ष : प्रश्न संख्या 7, श्री जनार्दन सिंह सीग्रीवाल जी ।

जल जीवन मिशन के अंतर्गत कवरेज

***7. +श्री जनार्दन सिंह सीग्रीवाल:**

श्री नव चरण माझी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जल जीवन मिशन (जेजेएम) के अंतर्गत चालू घरेलू नल-जल कनेक्शनों की वर्तमान स्थिति क्या है और देश भर में, विशेषकर महाराष्ट्र के पालघर जिले में इसके अंतर्गत शामिल किए गए ग्रामीण परिवारों की संख्या और उनका प्रतिशत क्या है;
- (ख) किन-किन राज्यों और संघ राज्यक्षेत्रों ने शत-प्रतिशत हर घर जल का दर्जा प्राप्त कर लिया है और शेष राज्यों/संघ राज्यक्षेत्रों में सार्वभौमिक कवरेज प्राप्त करने के लिए क्या समय-सीमा निर्धारित की गई है;
- (ग) राष्ट्रीय राजधानी राज्यक्षेत्र दिल्ली में और कटक सहित देश भर के विद्यालयों और आंगनवाड़ी केन्द्रों में नल-जल कनेक्शनों की कवरेज का राज्य-वार और जिला-वार ब्यौरा क्या है और नबरंगपुर लोक सभा निर्वाचन क्षेत्र में, विशेष रूप से ओडिशा के नबरंगपुर और मलकानगिरी जिलों में ग्रामीण घरों, विद्यालयों और आंगनवाड़ी केन्द्रों में नल-जल कनेक्शन के संबंध में एक पृथक और विशिष्ट स्थिति रिपोर्ट क्या है;
- (घ) विगत तीन वर्षों के दौरान महाराष्ट्र के पालघर जिले में जल जीवन मिशन के कार्यान्वयन के लिए कितनी धनराशि आवंटित और जारी की गई है तथा कितनी धनराशि उपयोग में लाई गई है;
- (ङ) राजस्थान में जल जीवन मिशन की जिला-वार प्रगति का ब्यौरा क्या है और किन-किन जिलों में उक्त कार्य अभी भी अधूरा है/प्रगति पर है तथा भीलवाड़ा लोक सभा निर्वाचन क्षेत्र सहित

राज्य में जल जीवन मिशन के अंतर्गत जिला-वार कुल कितने नए कनेक्शन स्वीकृत किए गए हैं;

- (च) राजस्थान में जल जीवन मिशन के अंतर्गत अब तक कुल कितनी परियोजनाओं की संपरीक्षा की गई है और ऐसे कुल कितने मामलों में अनियमितताओं का पता चला है; और
- (छ) ऐसे मामलों में किन-किन व्यक्तियों अथवा एजेंसियों को दोषी पाया गया है और उनके विरुद्ध अब तक क्या प्रशासनिक अथवा कानूनी कार्रवाई की गई है?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (छ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): जल जीवन मिशन के शुभारंभ से ग्रामीण परिवारों में नल जल तक पहुंच बढ़ाने की दिशा में देश में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (16.72%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। राज्य द्वारा दी गई सूचना के अनुसार, अब तक 12.55 करोड़ से अधिक और ग्रामीण परिवारों को जेजेएम के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 26.01.2026 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से, 15.79 करोड़ से अधिक (81.56%) परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है। पालघर में, 26.01.2026 तक, 4.52 लाख ग्रामीण परिवारों में से लगभग 3.19 लाख ग्रामीण परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

(ख): जेजेएम-आईएमआईएस पर राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, 8 राज्यों और 3 संघ राज्य क्षेत्रों (गोवा, अरुणाचल प्रदेश, हरियाणा, पंजाब, तेलंगाना, मिजोरम, हिमाचल प्रदेश और गुजरात, अंडमान और निकोबार द्वीप समूह, दादरा और नगर हवेली तथा दमण और दीव तथा पुदुचेरी) ने हर घर जल का दर्जा हासिल कर लिया है। शेष राज्य सभी परिवारों के लिए अपनी कार्यपरिपूर्णता योजना के अनुसार कार्य को पूरा करेंगे।

(ग): जल जीवन मिशन (जेजेएम) का उद्देश्य पूरे भारत में हर ग्रामीण घर में कार्यशील पारिवारिक नल कनेक्शन (एफएचटीसी) की आपूर्ति करना है। राष्ट्रीय राजधानी क्षेत्र दिल्ली सहित शहरी क्षेत्रों में नल कनेक्शनों की कवरेज इस विभाग द्वारा नहीं रखी जाती है। जेजेएम-आईएमआईएस पर राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई रिपोर्ट के अनुसार, 26.01.2026 तक, देश में 89.62% स्कूलों और 85.60% आंगनवाड़ी केंद्रों में नल जल आपूर्ति का कनेक्शन है। परिवारों (एचएच), स्कूलों और आंगनवाड़ी केंद्रों में नल जल कनेक्शन की राज्य/संघ राज्य क्षेत्र-वार जानकारी सार्वजनिक डोमेन में उपलब्ध है और इसे नीचे दिए गए लिंक पर देखा जा सकता है:

<https://ejalshakti.gov.in/jjmreport/JJMState.aspx>.

<https://ejalshakti.gov.in/jjmreport/School/JJMSchool India.aspx>

नबरंगपुर लोक सभा निर्वाचन क्षेत्र में ग्रामीण परिवारों, स्कूलों और आंगनवाड़ी केंद्रों में नल जल कनेक्शन का विवरण, विशेष रूप से नबरंगपुर और मलकानगिरी जिलों के साथ-साथ ओडिशा के कटक जिले में, इस प्रकार है:

नबरंगपुर लोक सभा निर्वाचन क्षेत्र			
जिले का नाम	एचएच नल कनेक्शन की संख्या	नल कनेक्शन वाली आंगनवाड़ियों की संख्या	नल कनेक्शन वाले स्कूलों की संख्या
नबरंगपुर	2.36 लाख (76.59%)	965 (43.98%)	1162 (61.32%)
कोरापुट	2.23 लाख (68.55%)	1,371 (44.63%)	1365 (67.08%)
मलकानगिरी	67,887 (54.61%)	659 (54.96%)	873 (64.29%)
कटक जिला			
कटक	3.52 लाख (78.15%)	1514 (59.51%)	1572 (75.87%)

(घ): जल जीवन मिशन (जेजेएम) के तहत महाराष्ट्र राज्य द्वारा आवंटित, जारी और उपयोग की गई निधियों का वर्ष-वार विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वर्ष	केंद्रीय हिस्सा					राज्य के हिस्से के अंतर्गत व्यय
	अथ शेष	बजट आवंटन	राज्य द्वारा आहरित निधि	कुल उपलब्ध निधि	संसूचित उपयोग	
2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1828.92	457.23	742.58	473.59	324.56
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25	1,599.47	5,352.93	1,605.88	3,205.35	2,235.12	3,150.59
2025-26	970.22	-	-	970.22	-	971.94

स्रोत: जेजेएम-आईएमआईएस

आवंटित निधि और उपयोग की गई निधि का जिला-वार ब्यौरा भारत सरकार के स्तर पर नहीं रखा जाता है।

(ड) से (छ): अगस्त, 2019 से, भारत सरकार राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम) - हर घर जल को कार्यान्वित कर रही है, ताकि कार्यशील नल जल कनेक्शन के माध्यम से राजस्थान के सभी जिलों और भीलवाड़ा लोक सभा निर्वाचन क्षेत्र सहित देश के प्रत्येक ग्रामीण परिवार में पीने योग्य जल का प्रावधान किया जा सके। जेजेएम-आईएमआईएस पर राज्य द्वारा दी गई रिपोर्ट के अनुसार, अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 11.74 लाख (10.90%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना मिली थी। अब तक, राज्य द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत 50.86 लाख से अधिक अतिरिक्त ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 26.01.2026 तक, राजस्थान के 107.73 लाख ग्रामीण परिवारों में से 62.60 लाख (58.11%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है। राजस्थान में नल कनेक्शनों का जिला-वार विवरण सार्वजनिक डोमेन में है और इसे नीचे दिए गए लिंक पर देखा जा सकता है:

<https://ejalshakti.gov.in/jjmreport/JJMState.aspx>.

पेयजल राज्य का विषय है और पेयजल आपूर्ति योजनाओं/परियोजनाओं की आयोजना, डिजाइन, अनुमोदन और कार्यान्वयन का अधिकार राज्य सरकार के पास है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है। इसके अलावा, सवालों/शिकायतों आदि संबंधित राज्य/संघ राज्य क्षेत्र में निहित हैं और उन्हें राज्य/संघ राज्य क्षेत्र स्तर पर निपटाया जाता है। तदनुसार, इस विभाग में अब तक इस योजना के कार्यान्वयन में अनियमितताओं, भ्रष्टाचार के मामलों और निधियों के दुरुपयोग सहित प्राप्त सवालों/शिकायतों को आवश्यक कार्रवाई करने के लिए संबंधित राज्य सरकार को भेज दिया गया है। राजस्थान राज्य द्वारा दी गई सूचना के अनुसार 170 विभागीय अधिकारियों, 53 ठेकेदारों, और 2 तृतीय पक्ष निरीक्षण एजेंसियों (टीपीआईए) के विरुद्ध 67 मामलों में कार्रवाई की गई है।

श्री जनार्दन सिंह सीग्रीवाल : माननीय अध्यक्ष जी, मैं सबसे पहले देश के यशस्वी प्रधान मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने जल जीवन मिशन का शुभारंभ किया, जिसकी वजह से नल से जल गांव के घरों तक पहुंच रहा है। शुरू में सिर्फ 10 परसेंट घरों में नल से जल आता था, लेकिन आज इसकी परसेंटेज काफी बढ़ गई है। देश के लगभग 19.36 करोड़ ग्रामीण परिवारों में से, 15.79 करोड़ से अधिक यानी 81.56 परसेंट परिवारों के पास उनके घरों में नल से जल पहुंच गया है। हमें लगता है कि यह ग्रामीण क्षेत्रों के लिए ही नहीं, बल्कि देश के लिए इससे बड़ा कोई सुखद समाचार नहीं हो सकता है।

अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि अभी तक बिहार के कितने घरों तक नल से जल गया है और वहां किस तरीके से शत-प्रतिशत घरों तक जल पहुंच जाएगा? क्योंकि इन्होंने देश के आठ राज्यों और तीन केन्द्र शासित प्रदेशों में शत-प्रतिशत नल से जल पहुंचाने में सफलता पाई है। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि बिहार में शत-प्रतिशत घरों में कब तक नल से जल पहुंचा जाएगा?

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, माननीय सदस्य ने बहुत अच्छा प्रश्न भी पूछा है और

सदन को बहुत अच्छी जानकारी भी दी है। वर्ष 2019 तक पूरे देश के अंदर सिर्फ 3.19 लाख कनेक्शन्स थे। माननीय प्रधान मंत्री जी ने इसको जल जीवन मिशन के द्वारा, राज्य सरकार की जिम्मेदारी होने के बावजूद, आर्थिक और टेक्नीकल सहायता देने की योजना बनाई। उसके कारण आज की तारीख में करीब 16 करोड़ घरों के अंदर, पूरे देश में 81 परसेंट से ज्यादा घरों में पानी दिया गया है। माननीय सदस्य ने पूछा है कि बिहार में इसकी क्या स्थिति है तो मैं यह बताना चाहता हूँ कि बिहार सरकार ने जल जीवन मिशन में हिस्सा नहीं लिया और उन्होंने अपने पैसे से काम किया है। मैं उनको अभिनंदन भी दूंगा कि उन्होंने बहुत अच्छे तरीके से, कम खर्च में और अच्छी क्वालिटी के साथ बिहार में काम किया है। उन्होंने इस काम को खुद किया है। मैं उनकी जानकारी के लिए बताना चाहता हूँ कि अभी उसका फिगर्स हमारे पास नहीं है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आज देख रहा हूँ कि कई लोग इधर भी और उधर भी बातों में बहुत व्यस्त हो रहे हैं। मेरा आपसे आग्रह है और निवेदन भी है कि जब आप सदन की मर्यादा, सदन की गरिमा तथा सभागृह की मर्यादा बना कर रखेंगे तभी देश के अंदर लोकतंत्र की मर्यादा रहेगी। इसलिए अगर आपको बहुत लम्बी चर्चा करनी हो तो आप सदन के बाहर जाकर चर्चा करें, नहीं तो मैं नाम से टोकूंगा। माननीय सदस्य वेणुगोपाल जी, आप बहुत देर से चर्चा कर रहे हैं। आप अंदर नहीं, बल्कि बाहर जाकर चर्चा कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : मैंने कहा है कि अगर आपको दो मिनट कुछ बात करनी हो तो कर लीजिए, लेकिन लंबी मंत्रणा के लिए सभागृह नहीं है।

श्री जनार्दन सिंह सीग्रीवाल : अध्यक्ष महोदय, माननीय मंत्री जी ने काफी विस्तार से देश में जो नल से जल पहुंचा है, उसकी जानकारी दी है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि आपने आंगनवाड़ी और स्कूलों में, देश के लगभग 90 परसेंट स्कूलों में आपने नल से जल पहुंचाया है और लगभग 86 परसेंट आंगनवाड़ी केन्द्रों तक आपने नल से जल पहुंचाया है। मैं माननीय मंत्री जी से बिहार के संबंध में, विशेषकर महाराजगंज लोक सभा क्षेत्र के बारे में जानना चाहता हूँ कि वहां

कितने परसेंट आंगनवाड़ी और कितने परसेंट स्कूलों तक नल से जल पहुंचा है? बिहार के सभी स्कूलों, आंगनवाड़ी केन्द्रों में और महाराजगंज लोक सभा क्षेत्र के एक-एक घर में कब तक नल से जल पहुंचा जाएगा?

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, मैंने पहले भी बताया कि बिहार सरकार ने जल जीवन मिशन में कोई हिस्सा नहीं लिया। उन्होंने कोई ग्रांट भी नहीं ली। उन्होंने अपने पैसे से और अपना डीपीआर बनाकर काम किया है। उन्होंने अच्छा काम किया है। उन्होंने कितने आंगनवाड़ी केन्द्रों में पानी पहुंचाया है, उसकी डिटेल्स हमारे पास अभी नहीं हैं।

माननीय अध्यक्ष : आपने अपने जवाब में शायद यह जानकारी दी है।

श्री सी. आर. पाटिल : हां जी, हमने यह जानकारी दी है।

माननीय अध्यक्ष : स्कूलों में 80.62 प्रतिशत और आंगनवाड़ी में 80.60 प्रतिशत, आपने अपने जवाब में यह जानकारी दी है।

श्री सी. आर. पाटिल : सर, यह आंकड़ा पूरे देश का है।

माननीय अध्यक्ष : हां, यह पूरे देश का आंकड़ा है।

नव चरण माझी।

माननीय अध्यक्ष : प्रश्न नंबर 8, श्री वी. के. श्रीकंदन।

... (व्यवधान)

माननीय अध्यक्ष : आप यह देखिए कि बहुत मुश्किल से बीस माननीय सदस्यों का लाटरी में नंबर खुलता है। अब आप पांच या छः प्रश्नों पर ही अटक जाएं, तो बताइए कि बाकी 14 के साथ तो इनजस्टिस है या नहीं।

... (व्यवधान)

माननीय अध्यक्ष : आप मुझे यह बताइए। मैं इसको सदन के निर्णय पर छोड़ता हूँ। यदि आप कहेंगे कि उन्हीं पांच-छः प्रश्नों के लिए सप्लीमेंट्री पूछिए, तो मैं एक प्रश्न पर ही सप्लीमेंट्री पूछकर उसमें पूरा एक घण्टा खर्च कर सकता हूँ, लेकिन क्या यह अन्याय नहीं है, आप यह बताइए? यहां

पर 543 संसद सदस्य हैं और इन सबमें से बड़ी मुश्किल से 20 सदस्यों के प्रश्न आते हैं।

... (व्यवधान)

माननीय अध्यक्ष : मैं सदस्यों से भी अनुरोध करूंगा कि संक्षिप्त में प्रश्न पूछें और माननीय मंत्री महोदय से भी कहूंगा कि संक्षिप्त में जवाब दें, क्योंकि हम 20 प्रश्नों का प्रयास करते हैं। उसी तरह से धीरे-धीरे सप्लीमेंट्री का भी प्रयास करेंगे।

... (व्यवधान)

UPGRADATION OF STATE ROADS IN KERALA

***8. SHRI V. K. SREEKANDAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is a fact that the National Highways Authority of India (NHAI) has decided to upgrade many State roads into National Highway (NH) in Kerala and if so, the details thereof;
- (b) whether it is also true that NHAI has commenced the procedures for preparing the project documents for developing the State roads into NHs and if so, the details thereof; and
- (c) whether NHAI is considering to include more State roads into NHs in Kerala and if so, the details thereof?

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय को विभिन्न राज्य की सड़कों के

राष्ट्रीय राजमार्ग के रूप में उन्नयन/विकास के लिए प्रस्ताव प्राप्त होता रहता है और यह मंत्रालय केरल राज्य सहित देश भर में राष्ट्रीय राजमार्गों के सुधार/ चौड़ीकरण/ निर्माण के लिए व्यवहार्यता अध्ययन/विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करता है। परियोजना का कार्यान्वयन और निवेश का निर्णय डीपीआर के परिणाम, संपर्कता की अपेक्षाओं, यातायात घनत्व और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर लिया जाता है।

SHRI V. K. SREEKANDAN: Sir, my question is this. What is the total number of Detailed Project Reports prepared so far on the proposals received concerning Kerala State roads?

श्री अजय टम्टा : अध्यक्ष महोदय, चूंकि माननीय सदस्य के द्वारा राज्य सड़क को एनएच करने के लिए बोला गया है। जैसा कि पूर्व में भी मंत्रालय ने जानकारी दी है कि सामरिक महत्व को दृष्टिगत रखते हुए जो स्टेट सेक्टर की रोड है, उस पर पैसेंजर कार यूनिट (पीसीयू) के आधार पर, टूरिज्म को देखते हुए और राज्य सरकार के आग्रह पर भी यह बहुत महत्वपूर्ण होता है। चूंकि पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के अंतर्गत ही हम एनएच ले पाते हैं। वर्तमान में डेढ़ लाख किलोमीटर एनएच हमारे पास हैं। हम उन्हीं को फोर लेन से सिक्स लेन में डेवलप करने का काम कर रहे हैं। मैं कहता हूं कि माननीय सदस्य जो प्रस्ताव देते हैं, उस पर हमारे डिपार्टमेंट के द्वारा आकलन किया जाता है और उस पर कार्यवाही की जाती है।

SHRI V. K. SREEKANDAN: Sir, my second supplementary question is about the two State roads i.e. Palakkad-Thrissur via Ottapalam and Shoranur, and Pollachi-Thrissur via Gopalapuram, Kozhinjampara and Palakkad. As these roads have high density of vehicular movement, has the Government received any proposal for converting these State roads into National Highways? If yes, I would like to ask the hon. Minister what steps have been taken in this regard.

श्री अजय टम्टा : महोदय, चूंकि माननीय सदस्य ने फिर से स्टेट सेक्टर की रोड का जिक्र किया

है। मैंने कहा कि इन सब मानकों के आधार पर, जो उस पर पीसीयू हैं, उनके ऊपर हम ध्यान रखते हैं, लेकिन फिर भी भारत सरकार के माध्यम से राज्य सरकार को भी ठीक करने के लिए सीआरआईएफ फंड से पैसा दिया जाता है। उस फंड के माध्यम से, भारत सरकार से मिलने वाले फंड से राज्य सरकार उस पर काम कर सकती है और उसको बेहतर बना सकती है।

माननीय अध्यक्ष : प्रश्न नंबर 9, श्री परषोत्तमभाई रुपाला जी।

DESILTING AND CAPACITY AUGMENTATION OF DAMS IN RAJKOT

***9. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Union Government in coordination with the State Government of Gujarat has undertaken or proposes to undertake systematic desilting of Aaji Dam and other dams supplying water to Rajkot district to enhance storage capacity, water security and industrial sustainability of the Saurashtra region and if so, the details thereof;
- (b) the details of the desilting works carried out, funds sanctioned, timelines fixed and the increase in storage capacity achieved or targeted; and
- (c) whether the Union Government proposes to undertake joint inspection of these dams with the State authorities for scientific assessment, future planning, sediment management and longterm water security for domestic, agricultural and industrial needs and if so, the details thereof?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): बांधों के संचालन, रखरखाव, सुरक्षा लेखापरीक्षा और महत्वपूर्ण पहलु जैसे गाद निकालने एवं तलछट प्रबंधन की जिम्मेदारी मुख्य रूप से बांध के मालिकों की होती है, जिनमें मुख्यतः राज्य सरकारें और केंद्र/राज्य के सार्वजनिक क्षेत्र के उपक्रम शामिल हैं।

गुजरात राज्य सरकार द्वारा प्रदान की गई जानकारी के अनुसार, राजकोट जिले को सात बांधों से जल आपूर्ति की जाती है, नामतः: आजी-1, भादर-1, भादर-2, फोफल-1, मोज, वेणु-2 और वेरी।

इसके अलावा, राज्य सरकार ने सूचित किया है कि जल भंडारण क्षमता बढ़ाने और सतत आपूर्ति सुनिश्चित करने के उद्देश्य से इन बांधों में से तीन बांधों, नामतः वेरी, मोज और वेणु-2 में आंशिक रूप से गाद निकालने का कार्य किया गया है।

इन बांधों में किए गए आंशिक गाद निकालने के कार्यों का ब्यौरा निम्नलिखित तालिका में दिया गया है:

बांध का नाम	अनुमोदित निधि (रूपए लाख में)	उत्खन्न (क्यूबिक मीटर में)	समयावधि
वेरी	4.85	2853.3	मई 2025
मोज	5.15	2700	2021-2023
वेणु-2	5.50	2750	2021-2023

इसके अलावा गुजरात राज्य सरकार ने सूचित किया है कि बांध सुरक्षा अधिनियम, 2021 के प्रावधानों के अनुपालन में इन बांधों का नियमित आवधिक निरीक्षण किया जा रहा है।

इसके अतिरिक्त, गाद प्रबंधन से संबंधित मामलों में राज्य सरकार की सहायता के लिए, केंद्र सरकार द्वारा क्रमशः वर्ष 2019 और 2020 में "जलाशय में गाद जमाव का आकलन और प्रबंधन" और "मौजूदा बांध परियोजनाओं में पर्यावरणीय प्रभावों के आकलन और प्रबंधन के लिए प्रचालन प्रक्रियाएं" पर दिशानिर्देश प्रकाशित किए गए थे। उपरोक्त के अलावा, केंद्र सरकार ने

अक्टूबर 2022 में गाद प्रबंधन पर एक राष्ट्रीय ढांचा प्रकाशित किया ताकि राज्यों और बांध के मालिकों को गाद प्रबंधन से संबंधित मुद्दों को हल करने में सहायता मिल सके।

श्री परषोत्तमभाई रुपाला: माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने जल स्रोतों के डीसिल्टिंग के बारे में जवाब दिया है, इसके लिए मैं इनका आभारी हूँ।

माननीय अध्यक्ष महोदय, मैं आपके माध्यम से बताना चाहता हूँ कि कुछ दिनों पहले वहाँ रीजनल वाइब्रेंट समिट हुई थी और इसके चलते प्रधान मंत्री जी वहाँ पधारे थे एवं उन्होंने इस विस्तार से लोगों के ऐस्प्रेसंस को बहुत ही अच्छी तरह से बढ़ाने का प्रयास किया है। इस सिलसिले में, मैं एक लाइन बोलना चाहूँगा। राजकोट, मोरबी और जामनगर को मिला कर एक बहुत बड़ा इंडस्ट्रियल हब डेवलप किया जा रहा है। इसके कारण पूरे सौराष्ट्र और देश से वहाँ आबादी बढ़ रही है और इंडस्ट्रीज भी बढ़ रही हैं।

इसके कारण मैं आपके द्वारा माननीय मंत्री जी से अनुरोध करता हूँ कि वर्तमान जल स्रोतों, जैसे कि आजी, नयारी, रांदेरदा, लाल परी और एक अटल सरोवर बनाया है, क्या इन सभी जल स्रोतों की क्षमता बढ़ाने के लिए, राज्य सरकार और कॉर्पोरेशन को साथ में लेकर जल शक्ति मंत्रालय, भारत सरकार के द्वारा कोई विस्तृत योजना बनाने का आशय है? मैं ऐसा नम्र अनुरोध करना चाहता हूँ।

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, माननीय सांसद राजकोट से चुनकर यहाँ आए हैं। उनको पता है कि राजकोट में पीने के पानी की भी बहुत किल्लत थी। जब माननीय प्रधान मंत्री जी माननीय मुख्य मंत्री थे, तभी उन्होंने कई बांध बनाए थे। नर्मदा से सीधे सभी डैम्स में पानी डाला गया, जिसकी वजह से पीने के पानी की किल्लत खत्म हो गई है। अब वहाँ पर इंडस्ट्रीज बढ़ रही हैं, हम उसके लिए पानी के स्रोत बढ़ाने की कोशिश करें, यह 'जल जीवन मिशन' का विषय नहीं है, मगर मंत्रालय से लोगों को साथ जोड़ कर, वहाँ पर जल संचय, जन भागीदारी के लिए माननीय प्रधान मंत्री जी ने जो निर्देश दिया था, हम उसके आधार पर काम कर रहे हैं। अभी तक वहाँ 10-12 महीनों में 39.6 लाख स्ट्रक्चर्स बन गए हैं। माननीय सांसद जी को यह पता है। मैं कह सकता

हूँ कि गुजरात के राजकोट में सबसे ज्यादा काम हुआ है। वहां लोगों ने सहयोग किया है। करीब 15 हिताची एनजीओ को उस काम के लिए दिए गए हैं, उसके ऊपर भी काम चल रहा है। सबसे अच्छा काम राजकोट-मोरबी के विस्तार में हो रहा है। वहां आवश्यकता एकदम बढ़ी है, इसके कारण वहां पानी की व्यवस्था करना एकदम आवश्यक है। इसके ऊपर भी ध्यान दिया जा रहा है। मगर यह 'जल जीवन मिशन' का विषय नहीं है।

श्री परषोत्तमभाई रुपाला : माननीय अध्यक्ष महोदय, यह राज्य सरकार का विषय है, मैं यह मानता हूँ। मगर, जल शक्ति मंत्रालय बनने के बाद सभी पानी के स्रोतों का अध्ययन करना, उसके विवेकपूर्ण उपयोग करने की गाइडलाइंस भी केन्द्र सरकार की ओर से प्रकाशित हुई है, उसी को ध्यान में रखते हुए केन्द्र सरकार की ओर से राज्य सरकार और स्थानीय तंत्र को साथ में रख कर कोई प्लान बने, जिसके जरिए इस विकसित एरिया में जल आपूर्ति में बाधा न पड़े।

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, यह सुझाव बहुत ही अच्छा है और इस पर अमल भी हुआ है। कई राज्यों ने गाद निकाल कर आर्थिक उपार्जन का काम किया है और वह बहुत बड़ी मात्रा में हो भी रहा है। गुजरात, राजस्थान और कई अन्य राज्यों में डैम्स से गाद निकाल कर उनकी क्षमता को बढ़ाने की कोशिश की गई है। उनके बहुत अच्छे परिणाम भी मिले हैं। हमने यहां पर भी वर्ष 2022 में गाद निकालने की कार्यशैली के लिए भी एक राष्ट्रीय ढांचा प्रकाशित किया है, ताकि राज्यों और बांध के मालिकों को गाद प्रबंधन कैसे करना है, उसकी इंफॉर्मेशन उनको मिल जाए। जो गाद निकालना है, उसके जो मालिक राज्य सरकार या केन्द्र सरकार है, वह उनकी जवाबदारी होती है। मगर, इस प्रकार से गाद निकाला जाए कि बांध को नुकसान न हो और इससे उनकी क्षमता बढ़े, यह कोशिश पूरी तरह से हो रही है।

माननीय अध्यक्ष : प्रश्न संख्या 10, डॉ. मन्ना लाल रावत जी।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) और डिजिटल पहलों का कार्यान्वयन

***10. +डॉ. मन्ना लाल रावत:**

श्रीमती रूपकुमारी चौधरी:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के उद्देश्यों, भौगोलिक कवरेज, लक्षित जनजातीय गांवों और इसके अंतर्गत बजट आवंटन का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा तथा विशेष रूप से छत्तीसगढ़ में और ओडिशा में नबरंगपुर लोक सभा निर्वाचन क्षेत्र में इसके कवरेज और परिणाम का ब्यौरा क्या है;
- (ख) उक्त अभियान के अंतर्गत छत्तीसगढ़, कर्नाटक और ओडिशा के जिलों सहित देश भर के 549 जिलों में कुल कितने जनजातीय गांवों को शामिल किया गया है और इसके अंतर्गत जिला-वार कितने जनजातीय लाभार्थियों को शामिल किया गया है;
- (ग) उक्त अभियान के अंतर्गत राजस्थान के उदयपुर, सलूमबर, डूंगरपुर और प्रतापगढ़ जिलों के लिए प्राप्त प्रस्तावों, अनुमोदित कार्य और आवंटित बजट का ब्यौरा क्या है;
- (घ) देश में 'आदि वाणी', कृत्रिम बुद्धिमत्ता से युक्त जनजातीय भाषा अनुवादक के संबंध में हुई प्रगति की वर्तमान स्थिति क्या है और विशेषकर छत्तीसगढ़, कर्नाटक/पश्चिमी घाट का क्षेत्र और नबरंगपुर लोक सभा निर्वाचन क्षेत्र में वर्तमान में समर्थित अथवा शामिल किए जाने के लिए प्रस्तावित विभिन्न जनजातीय भाषाएं/बोलियां कौन सी हैं; और
- (ङ.) विशेष रूप से छत्तीसगढ़, कर्नाटक/पश्चिमी घाट का क्षेत्र और ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र के संबंध में डिजिटल पहलों और कृत्रिम बुद्धिमत्ता आधारित संरक्षण साधनों के माध्यम से संकटापन्न जनजातीय भाषाओं के संरक्षण, प्रलेखन और संवर्धन के लिए सरकार द्वारा तैयार की गई रूपरेखा और कार्य योजना का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) का शुभारंभ किया। इस अभियान में 17 लाइन मंत्रालयों द्वारा कार्यान्वित किए गए 25 उपाय शामिल हैं और इसका लक्ष्य अजजा बहुल गांवों या आकांक्षी जिलों में अवसंरचना और मानव विकास के अंतरों (कमियों) को पूरा करके जनजातीय समुदायों का समग्र सामाजिक-आर्थिक विकास करना है। इस अभियान के उद्देश्यों में अन्य बातों के साथ-साथ, जनजातीय आबादी के लिए स्वास्थ्य, शिक्षा, पीने के पानी, आवास, आजीविका और अवसंरचना तक पहुंच में सुधार करना, मंत्रालयों की मौजूदा योजनाओं के अभिसरण के माध्यम से सामाजिक अवसंरचना, स्वास्थ्य सेवाओं, स्कूली शिक्षा, संपर्क (कनेक्टिविटी), कौशल विकास और आजीविका सहायता में कमियों को संतुष्ट करना शामिल है।

उक्त अभियान के तहत देश भर के, 30 राज्यों/केंद्र शासित प्रदेशों के 549 जिलों में 2,911 ब्लॉकों में कुल 63,843 जनजातीय गांवों को कवर किया गया है। इस अभियान में छत्तीसगढ़ और ओडिशा राज्यों के क्रमशः 6691 और 7667 गांव शामिल हैं। देश भर में पांच सालों के लिए कुल बजट 79,156 करोड़ रुपये (केंद्र का 56,333 करोड़ रुपये + राज्यों का हिस्सा 22,823 करोड़ रुपये) है। हर संबंधित मंत्रालय को अभियान के तहत बजट और लक्ष्य दिए गए हैं और वह उसे सौंपे गए उपाय को लागू करने के लिए जिम्मेदार है।

डीएजेजीयूए की स्थापना के बाद से छत्तीसगढ़ राज्य और ओडिशा के नबरंगपुर जिले में विभिन्न उपायों के परिणाम/प्रगति का ब्यौरा संलग्न **अनुबंध-1** में दिया गया है।

(ख): इस अभियान के तहत छत्तीसगढ़, कर्नाटक और ओडिशा राज्य सहित देश भर के 549 जिलों में शामिल कुल जनजातीय गांवों की संख्या 30 राज्यों/केंद्र शासित प्रदेशों के 2,911 ब्लॉकों में 63,843 है। इस अभियान के तहत छत्तीसगढ़, कर्नाटक और ओडिशा राज्यों सहित राज्यों/केंद्र

शासित प्रदेशों के जिलों, गांवों और अनुसूचित जनजाति की आबादी की राज्य/केंद्र शासित प्रदेश-वार कवरेज संलग्न **अनुबंध -II** में दी गई है।

(ग): जनजातीय कार्य मंत्रालय द्वारा राजस्थान राज्य सरकार के प्रस्तावों के आधार पर उदयपुर, सलूंबर, डूंगरपुर और प्रतापगढ़ जिलों में अभियान के तहत स्वीकृत कार्यकलापों का ब्यौरा संलग्न **अनुबंध -III** में दिया गया है। इसके अलावा, जल शक्ति मंत्रालय से मिली जानकारी के अनुसार, उदयपुर, सलूंबर, डूंगरपुर और प्रतापगढ़ जिलों के कुल 2038 गांवों में से 1850 गांवों को पीने के पानी की आपूर्ति से संतुष्ट किया जा चुका है। ग्रामीण विकास मंत्रालय ने डूंगरपुर जिले में 6076 आवास, प्रतापगढ़ जिले में 2793 आवास, सलूंबर जिले में 9092 आवास और उदयपुर जिले में 2218 आवास मंजूर किए हैं। दूरसंचार विभाग ने डूंगरपुर, प्रतापगढ़ और उदयपुर जिलों में क्रमशः 10, 27 और 125 गांवों में मोबाइल संपर्क (कनेक्टिविटी) प्रदान की है।

(घ): आदि वाणी परियोजना के तहत, चार भाषाएँ यानी छत्तीसगढ़ की गोंडी, झारखंड की मुंडारी, मध्य प्रदेश की भीली और ओडिशा की संथाली ऐप और वेब पोर्टल के बीटा वर्जन पर लाइव हैं। दो भाषाएँ, यानी ओडिशा की कुई और मेघालय की गारो विकास चरण में हैं। परियोजना के दूसरे चरण में, आदि वाणी में सात और भाषाओं को शामिल करने का प्रस्ताव है:

- महाराष्ट्र – कटकरी
- आंध्र प्रदेश – सवरा
- त्रिपुरा – कोकबोरोक
- कर्नाटक – बेट्टा कुरुम्बा
- मणिपुर – थोडू कुकी और तांगखुल
- गुजरात – चौदरी

(ङ): डिजिटल पहलों और एआई आधारित संरक्षण उपकरणों के माध्यम से लुप्तप्राय जनजातीय भाषाओं के संरक्षण, प्रलेखन और प्रचार के लिए, सरकार आदि वाणी को एआई आधारित अनुवाद

उपकरण के रूप में विकसित करने के लिए काम कर रही है। इसके तहत एक ऐप और वेब आधारित मंच (प्लेटफॉर्म) विकसित किया जा रहा है, जिसके बीटा संस्करण को 1 सितंबर को शुरू किया गया है, जिसमें 4 जनजातीय भाषाओं छत्तीसगढ़ की गोंडी, झारखंड की मुंडारी, मध्य प्रदेश की भीली और ओडिशा की संथाली शामिल हैं। यह मंच जनजातीय भाषाओं में और इसके विपरीत हिंदी और अंग्रेजी वाक्यों का टेक्स्ट-टू-टेक्स्ट, स्पीच-टू-टेक्स्ट और स्पीच-टू-स्पीच अनुवाद प्रदान करेगा। आदि वाणी सेवा प्रदायगी (वितरण) में सुधार के लिए प्रस्तावित जनजातीय भाषाओं में लोगों को नीतियां, योजनाएं और दिशा-निर्देश भी उपलब्ध कराएंगी।

अनुबंध -I

दिनांक 21.01.2026 को छत्तीसगढ़ और ओडिशा के नबरंगपुर निर्वाचन क्षेत्र में डीएजेजीयूए के तहत लाइन मंत्रालयों का राज्य/केंद्र शासित प्रदेश-वार कवरेज

1.क. ग्रामीण विकास मंत्रालय-पीएमएवाई (जी)

राज्य का नाम	स्वीकृत मकानों की संख्या	पूर्ण हुए मकान
छत्तीसगढ़	307361	165770
नबरंगपुर	4594	7762

1.ख. स्वास्थ्य और परिवार कल्याण मंत्रालय

संचालित और रीरूटेड (परिवर्तित) एमएमयू का राज्य-वार वितरण – आवश्यकता आधारित उपाय	
छत्तीसगढ़	4

1.ग: जल शक्ति मंत्रालय

क्र.सं.	राज्य	कुल गांव	स्वीकृति	संतुष्ट
1	छत्तीसगढ़	6681	6677	1413
2	नबरंगपुर	530	530	268

1.घ. दूरसंचार विभाग

राज्य का नाम	कवर किए जाने वाले कुल गाँव	सर्वेक्षण लंबित	कवर किए गए गांव
	क	ख	ग=क-ख
छत्तीसगढ़	513	50	463
नबरंगपुर	17	-	17

1. (ड.) कौशल विकास और उद्यमिता मंत्रालय

क्र.सं.	राज्य का नाम	स्वीकृत केंद्र	उद्घाटन किए गए केंद्र
2	छत्तीसगढ़	4	4

1च. ग्रामीण विकास मंत्रालय - पीएमजीएसवाई

क्र.सं.	राज्य/केंद्र शासित प्रदेश का नाम	अनुमानित डीएजेजीयूए लंबाई (किमी में)	प्रस्ताव की स्थिति (चरण: डीपीआर जांच/प्री-ईसी/एफसी/स्वीकृति)
2	छत्तीसगढ़	1,499.757	स्वीकृत

1छ. विद्युत मंत्रालय

क्र.सं.	राज्य/केंद्र शासित प्रदेश का नाम	विद्युतीकरण के लिए कुल स्वीकृत आवास	कुल विद्युतीकृत आवास
1	छत्तीसगढ़	39,579	8,334

1 ज. छत्तीसगढ़ में जनजातीय कार्य मंत्रालय उपाय कवरेज

राज्य	उपाय	पीएसीद्वारा स्वीकृत राशि (लाख में)	जारी की गई कुल धनराशि (लाख में)
छत्तीसगढ़	जनजातीय स्कूलों में कक्षा-कक्ष का निर्माण	7910	1364.40
छत्तीसगढ़	छात्रावास भवनों का निर्माण	51150	0.00
छत्तीसगढ़	फिटिंग के साथ स्कूल शौचालयों का निर्माण	4520	0.00

छत्तीसगढ़	शिक्षक क्वार्टर का निर्माण	816	0.00
छत्तीसगढ़	जनजातीय क्षेत्र के स्कूलों में फर्नीचर	605	0.00
छत्तीसगढ़	मरम्मत और नवीनीकरण कार्य	5736.03	0.00
छत्तीसगढ़	टीएमएमसी	500.00	300.00
छत्तीसगढ़	एफआरए	285.95	285.95
छत्तीसगढ़	सीएफआरएम योजनाएं	6000	3368.79
छत्तीसगढ़	सीओसी	201.6	201.60

अनुबंध -II

डीएजेजीयू के तहत गांवों और लाभार्थियों का राज्य-वार कवरेज

क्र. सं.	राज्य	जिलों की संख्या	ब्लॉकों की संख्या	गाँवों की संख्या	अजजा आवास	कुल जनसंख्या	अजजा जनसंख्या
1	आंध्र प्रदेश	18	107	878	157638	1113652	655450
2	अरुणाचल प्रदेश	23	84	329	40925	272750	230896
3	असम	32	147	3161	398999	2779667	2124774
4	बिहार	24	74	771	75070	1783928	407136
5	छत्तीसगढ़	32	138	6691	1103404	6967289	4909442
6	गोवा	2	9	25	7227	47144	34105
7	गुजरात	21	102	4265	1228970	7675215	6605912
8	हिमाचल प्रदेश	10	26	270	24423	170351	117040
9	जम्मू और कश्मीर	20	112	393	91072	792087	502935
10	झारखंड	24	231	7139	967113	7044011	4976859
11	कर्नाटक	28	129	1089	155318	1975186	805566
12	केरल	4	9	89	53032	1322280	219524
13	लद्दाख	2	30	143	23816	163981	155238
14	लक्षद्वीप	1	2	2	1733	9868	9322
15	मध्य प्रदेश	51	267	11377	1858795	13186399	9323125
16	महाराष्ट्र	32	214	4975	937393	6347798	4694682
17	मणिपुर	13	57	516	110530	666137	629332

क्र. सं.	राज्य	जिलों की संख्या	ब्लॉकों की संख्या	गाँवों की संख्या	अजजा आवास	कुल जनसंख्या	अजजा जनसंख्या
18	मेघालय	12	53	1437	199324	1183736	1135901
19	मिजोरम	11	26	383	80148	414444	400652
20	नागालैंड	16	74	608	176419	956721	915742
21	ओडिशा	27	234	7667	1085661	7042261	4815670
22	राजस्थान	30	208	6019	1076190	7655043	5537444
23	सिक्किम	6	26	119	14901	123635	72682
24	तमिलनाडु	16	36	248	74079	489153	303711
25	तेलंगाना	30	230	924	271029	1691305	1150538
26	डी एंड एनएच और डी एंड डी	2	2	76	28152	203454	147290
27	त्रिपुरा	8	52	392	181487	988452	828393
28	उत्तर प्रदेश	26	47	517	51116	1183202	311488
29	उत्तराखंड	7	15	128	15581	209384	88723
30	पश्चिम बंगाल	21	170	3212	364673	3974631	1707342

अनुबंध -III

धरती आबा जनजाति ग्राम उत्कर्ष अभियान के तहत राजस्थान राज्य सरकार के प्रस्तावों के आधार पर उदयपुर, सलूंबर, डूंगरपुर और प्रतापगढ़ में जनजातीय कार्य मंत्रालय द्वारा अनुमोदित कार्यकलापों का ब्यौरा:

क्र.सं.	राज्य	उपाय	जिला	इकाई	स्वीकृत निधि (लाख में)
1	राजस्थान	जनजातीय क्षेत्र के स्कूलों में छात्रावासों का निर्माण	उदयपुर	5	1375.00
2	राजस्थान	आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण	सलूंबर	1	20
3	राजस्थान	आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण	डूंगरपुर	2	40

4	राजस्थान	आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण	उदयपुर	1	20
5	राजस्थान	टीएमएमसी	उदयपुर	1	100
6	राजस्थान	सीओसीएस (आरएनटी मेडिकल कॉलेज)	उदयपुर	1	284.3

डॉ. मन्ना लाल रावत : माननीय अध्यक्ष जी, माननीय प्रधानमंत्री महोदय ने विकसित भारत में विकसित जनजाति बिस्तारों को लेकर धरती आबा जनजातीय ग्राम उत्कर्ष अभियान चलाया। यह बहुत ही उत्कृष्ट है और इसमें बहुत सारी संभावनाएं हैं। माननीय मंत्री महोदय ने विस्तृत जवाब दिया है कि इसमें 17 लाइन मिनिस्ट्रीज हैं और 25 इंटरवेंशन्स हैं।

अध्यक्ष महोदय, मंत्री महोदय का पूरा जवाब नहीं आया। मेरा आग्रह है कि जब 25 इंटरवेंशन्स हैं और 63 हजार जनजातीय बस्तियों में जाना है तो क्या इस संबंध में कोई प्लान बना है और अभी तक कितने प्रस्ताव आए हैं?

श्री दुर्गा दास उइके: माननीय अध्यक्ष जी, देश में सर्वाधिक शासन जिन दलों ने किया, उन्होंने जनजाति समाज की कोई चिंता नहीं की। स्वर्गीय अटल बिहारी वाजपेयी जी ने जनजातीय कार्य मंत्रालय का पृथक से निर्माण करके जनजातीय समाज के बंधु-बांधव की चिंता की। देश के संवेदनशील और यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी के कुशल और प्रेरक नेतृत्व में जनजातीय समाज के सर्वांगीण विकास के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान शुरू हुआ, जिसमें 63 हजार गांवों को सम्मिलित किया गया है। इसी तरीके से प्रधानमंत्री जनमन योजना है।

माननीय अध्यक्ष: माननीय मंत्री जी, जब आप जवाब दें तो जेब में हाथ न डालें।

श्री दुर्गा दास उइके: माननीय अध्यक्ष जी, पीवीटीजी यानी अति पिछड़ी जनजातियों को इसमें शामिल करके और उनके सर्वांगीण विकास की रूपरेखा बनायी गई है और इस पर युद्ध स्तर पर काम चल रहा है। इसी तरीके से प्रधानमंत्री आदि आदर्श ग्राम योजना है, आदि कर्मयोगी योजना, श्रीअन्न योजना, पेसा एक्ट, जो जल, जंगल, जमीन, जिसके लिए अनवरत जनजातीय समाज

संघर्ष करते रहा है, पेसा एक्ट लागू किया गया। जनजाति समाज में जो एनिमिया है, कुपोषण के निराकरण के लिए काम चल रहा है। जनजाति गौरव दिवस है। मेरा कथन था कि जनजाति समाज के सर्वांगीण विकास की रूपरेखा यशस्वी प्रधानमंत्री जी और हमारी सरकार के नेतृत्व में चल रही है।

अध्यक्ष महोदय, माननीय सदस्य ने बहुत ही महत्वपूर्ण प्रश्न पूछा है। उस संबंध में विस्तृत जानकारी सदन के पटल पर रखी जा चुकी है। माननीय प्रधानमंत्री जी ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का शुभारंभ किया था। इस अभियान में 17 लाइन मंत्रालय द्वारा किए गए 25 उपाय शामिल हैं। इसका लक्ष्य अति पिछड़े गांव और अकांक्षी जिलों में अवसंरचना और मानव विकास के अंतरों को पूरा करके जनजातीय समुदायों का समग्र और सामाजिक विकास करना है।

माननीय अध्यक्ष : मंत्री जी, आप इतना बता दो कि गांव का प्लॉन बनाया है या नहीं बनाया है? उन्होंने इतना ही पूछा है।

श्री दुर्गा दास उइके : माननीय अध्यक्ष जी, इस अभियान के तहत देश भर के 30 राज्यों और केन्द्र शासित प्रदेशों के 549 जिलों में 2911 ब्लॉकों में कुल 63,843 जनजातीय गांवों को कवर किया गया है। इस अभियान में छत्तीसगढ़ और ओडिशा राज्यों के क्रमशः 6691 और 7667 गांव इसमें शामिल किए गए हैं।

माननीय अध्यक्ष : मन्ना लाल जी, क्या आप दूसरा सप्लीमेंटरी क्वेश्चन पूछना चाहते हैं?

डॉ. मन्ना लाल रावत : जी।

सर, 63 हजार गांवों से ऐसा लगता है कि गांव को यूनिट बनाया गया है। मेरा आग्रह यह है कि हरेक गांव में ग्राम सभाएं करके वहां योजना का जो भी अंतराल है, 25 इंटरवेंशन्स बिल्कुल क्लियर हैं। क्या अभाव है, उसका यदि पूरा प्लान बन जाएगा तो बहुत अच्छा होगा। इसके लिए ग्राम सभाओं का आयोजन करना इसमें एक अच्छा उपाय हो सकता है। मेरा प्रश्न है कि क्या सरकार ग्राम सभाओं का आयोजन करना चाहती है?

माननीय अध्यक्ष : सुझाव बहुत अच्छा है।

श्री दुर्गा दास उइके: आपका सुझाव बहुत उत्तम है और आपके सुझाव पर आगामी कार्यवाही की जाएगी।

माननीय अध्यक्ष : प्रश्न संख्या 11,

माननीय देवेश शाक्य - उपस्थित नहीं।

राष्ट्रीय राजमार्ग (एनएच) - 530बी पर अंडरपास

* 11. @ श्री देवेश शाक्य:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय राजमार्ग (एनएच) - 530बी पर कासगंज जिले में नगला सेधू क्षेत्र बहुत अधिक यातायात, स्थानीय आवाजाही और वहां बार-बार 'क्रॉसिंग' के कारण दुर्घटना-संभावित क्षेत्र बन गया है;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान उक्त स्थान पर कितनी सड़क दुर्घटनाएं दर्ज की गई हैं और ऐसे मामलों का ब्यौरा क्या है जिनमें लोगों की मृत्यु हुई है अथवा वे घायल हुए हैं;

(ग) क्या स्थानीय प्रशासन, ग्राम पंचायत और जन प्रतिनिधियों ने नगला सेधू क्षेत्र में 'अंडरपास/ग्रेड सेपरेटर' के निर्माण के लिए सरकार/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) से कोई मांग की है या प्रस्ताव भेजा है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पर अब तक क्या कार्रवाई की गई है; और

(ङ) क्या सरकार का विचार यातायात सुरक्षा में सुधार लाने, ग्रामीण परिवहन को सुगम बनाने और दुर्घटनाओं को कम करने के उद्देश्य से नगला सेधू में एक अंडरपास के निर्माण को स्वीकृति प्रदान करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

माननीय अध्यक्ष : माननीय मंत्री जी।

@ Since Shri Devesh Shakya was not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply.

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): अध्यक्ष जी, विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): कासगंज जिले का नगला सेधू क्षेत्र, सरोन की ओर जो निर्माणाधीन बाईपास से सटा है, पर यातायात शुरू किया जाना है। तदनुसार, एनएच-530बी पर नगला सेधू क्षेत्र में दुर्घटना का कोई मामला नहीं है। तथापि, मौजूदा एनएच-530बी पर सरोन क्षेत्र से गुजरते हुए लगभग 16 दुर्घटनाएं दर्ज की गई हैं और सड़क सुरक्षा सुनिश्चित करने के लिए उपाय किए गए हैं।

(ग) से (ड): सुरक्षित क्रॉसिंग के लिए नगला सेधू क्षेत्र में अंडरपास/क्रॉसिंग सुविधा के प्रावधान के लिए स्थानीय जनता और जिला प्रशासन से अभ्यावेदन प्राप्त हुए हैं। तदनुसार, चैनेज 132+755 पर लिंक रोड से यातायात आवाजाही की व्यवस्था के लिए सर्विस रोड के साथ चैनेज 132+549 पर एक अंडरपास सुविधा को निर्मित करने का निर्णय लिया गया है।

माननीय अध्यक्ष : प्रश्न संख्या 12, श्री बी.के. पार्थसारथी जी ।

NSSH SCHEME IN ANDHRA PRADESH

***12. +SHRI B. K. PARTHASARATHI:**

SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of applications received and approved under the National Scheduled Caste and Scheduled Tribe Hub (NSSH) Scheme in Andhra Pradesh during the last five financial years, year and district-wise;
- (b) the number and percentage of total male and female beneficiaries under various components of the above scheme in Andhra Pradesh, particularly

under the Special Credit Linked Capital Subsidy Scheme (SCLCSS), district and year-wise;

(c) the total amount of subsidies sanctioned and disbursed to SC/ST entrepreneurs in Andhra Pradesh under different sub-schemes of NSSH, component and year-wise;

(d) whether the Government has taken any special measures to increase women's participation under the NSSH scheme in Andhra Pradesh; and

(e) if so, the details thereof and the steps being taken to enhance awareness and outreach of the scheme among SC/ST women entrepreneurs in the State?

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री जीतन राम माँझी):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): सरकार ने अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) की सहायता करने के लिए पहलों और स्कीमों की व्यापक श्रेणी की शुरुआत की है। जनजातीय कार्य मंत्रालय, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान, एकलव्य मॉडल आवासीय विद्यालय, प्रधानमंत्री जनजाति विकास मिशन और प्रधान मंत्री आदि आदर्श ग्राम योजना जैसी प्रमुख पहलों के माध्यम से अनुसूचित जनजातियों (एसटी) के समग्र विकास की देखरेख करता है। इसी प्रकार, सामाजिक न्याय और अधिकारिता मंत्रालय, प्रधानमंत्री दक्षता और कुशलता संपन्न हितग्राही, लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा योजना और आजीविका एवं उद्यम के लिए वंचित व्यक्तियों के लिए सहायता जैसे कार्यक्रमों के माध्यम से अनुसूचित जाति सहित वंचित समूहों के सामाजिक-आर्थिक उत्थान पर ध्यान केंद्रित करता है।

एमएसएमई मंत्रालय एमएसएमई को वित्तीय, अवसंरचना और कौशल सहायता प्रदान करने के लिए कई स्कीमों का कार्यान्वयन करता है। कुछ प्रमुख स्कीमें प्रधान मंत्री रोजगार सृजन कार्यक्रम, एससी/एसटी/महिला आवेदकों के लिए ग्रामीण क्षेत्रों में 35% और शहरी क्षेत्रों में 25% की उच्च मार्जिन मनी सब्सिडी प्रदान करती है, सूक्ष्म और लघु उद्यमों के लिए ऋण गारंटी ट्रस्ट फंड, पीएम विश्वकर्मा, उद्यमिता कौशल विकास कार्यक्रम, खरीद और विपणन सहायता आदि हैं। लगातार प्रयास से, उद्यम और उद्यम असिस्ट पोर्टल पर पंजीकरण 7.5 करोड़ तक पहुंच गया है, जिनमें से 1.07 करोड़ एससी/एसटी स्वामित्व वाले उद्यम हैं।

एससी/एसटी सूक्ष्म और लघु उद्यमों के आर्थिक क्रियाकलापों को मुख्यधारा में लाने के लिए, सरकार ने अक्टूबर 2016 में राष्ट्रीय अनुसूचित जाति और अनुसूचित जनजाति हब (एनएसएसएच) स्कीम की शुरुआत की, जिसका उद्देश्य एससी/एसटी के बीच उद्यमशीलता को बढ़ावा देना और सरकार की लोक प्रापण नीति के अंतर्गत एससी/एसटी सूक्ष्म और लघु उद्यमों (एमएसई) से अधिदेशित 4% खरीद प्राप्त करना है। इसकी शुरुआत के बाद से, कुल 1.59 लाख एससी/एसटी को स्कीम के विभिन्न घटकों जैसे विशेष ऋण संबद्ध पूंजी सब्सिडी स्कीम (एससीएलसीएसएस), प्रतिस्पर्धात्मकता बढ़ाने के लिए क्षमता निर्माण और प्रशिक्षण, बाजार लिंकेज आदि से लाभ प्राप्त हुआ है। स्कीम ने सकारात्मक प्रभाव डाला है जो एससी/एसटी एमएसई से खरीद में 37 गुना वृद्धि अर्थात् वर्ष 2015-16 में 99.37 करोड़ रुपए (0.07%) से वर्ष 2024-25 में 3731.03 करोड़ रुपए (1.73%) हो गया।

विगत 5 वर्षों के दौरान कुल 87510 एससी/एसटी लाभार्थियों ने इस स्कीम का लाभ उठाया है, जिनमें से 1436 आंध्र प्रदेश राज्य से हैं। वर्ष-वार और जिला-वार प्राप्त और स्वीकृत आवेदनों का ब्यौरा संलग्न **अनुबंध-I** में दिया गया है। विभिन्न घटकों और एससीएलसीएसएस के पुरुष और महिला लाभार्थियों का वर्ष-वार और जिला-वार ब्यौरा संलग्न **अनुबंध - II** में दिया गया है। आंध्र प्रदेश राज्य में एनएसएसएच के अंतर्गत संस्वीकृत और संवितरित की गई कुल राशि का ब्यौरा संलग्न **अनुबंध -III** में दी गई है।

(घ) और (ङ): महिलाओं सहित एससी/एसटी उद्यमियों की भागीदारी बढ़ाने के लिए, मंत्रालय अपने क्षेत्रीय कार्यालयों/संगठनों के माध्यम से देश के विभिन्न स्थानों पर सम्मेलन, विक्रेता विकास कार्यक्रम, उद्यमिता जागरूकता शिविर और कार्यशालाएं आयोजित करता रहा है। इसके अलावा, प्रचार और व्यापक जागरूकता सृजित करने के लिए सोशल मीडिया प्लेटफॉर्म और संचार के विभिन्न तरीकों का उपयोग किया जाता है। एनएसएसएच स्कीम लाभार्थी के अंतर्गत एससी/एसटी महिलाओं की कुल संख्या लगभग 25% है, जबकि विगत पांच वर्षों के दौरान आंध्र प्रदेश राज्य के लिए यह 31.82% है।

मंत्रालय उद्यम और उद्यम असिस्ट पोर्टल पर महिलाओं को शामिल करके, मंत्रालय की विभिन्न स्कीमों में महिलाओं की भागीदारी बढ़ाने के लिए निरंतर प्रयासरत है। अब तक, 2.99 करोड़ से अधिक महिला स्वामित्व वाले उद्यमों ने उद्यम/उद्यम असिस्ट पोर्टल पर पंजीकरण कराया है, जो कुल पंजीकरण का 39% है। आंध्र प्रदेश के लिए उद्यम और उद्यम असिस्ट पोर्टल पर पंजीकृत एमएसएमई की कुल संख्या 38 लाख है, जिनमें से 20.75 लाख (54%) महिला स्वामित्व की हैं।

अनुबंध - I

(i) आंध्र प्रदेश में प्राप्त और अनुमोदित आवेदनों की वर्ष-वार संख्या:

वित्तीय वर्ष	प्राप्त आवेदन	स्वीकृत आवेदन
2020-21	482	482
2021-22	249	245
2022-23	639	511
2023-24	286	131
2024-25	70	67
योग	1726	1436

(ii) जिला-वार प्राप्त एवं स्वीकृत आवेदन:

#	जिला	कुल आवेदन	
		प्राप्त आवेदन	स्वीकृत आवेदन
1	अल्लूरी सीतारमा राजू	1	1
2	अनकापल्ली	-	-
3	अनंतपुरम	60	52
4	अन्नमय्या	24	4
5	बापतला	3	2
6	चित्तूर	90	81
7	पूर्वी गोदावरी	59	51
8	एलुरु	9	2
9	गुंटूर	282	253
10	काकीनाडा	-	-
11	कोनासीमा	5	-
12	कृष्णा	291	275
13	कुरनूल	69	63
14	नांदयाल	14	11
15	एनटीआर	27	11
16	पलनाडु	9	3
17	पार्वतीपुरामु मान्यम	-	-
18	प्रकाशम	160	140
19	श्री पोद्दी श्रीरामुलु नेल्लोर	57	40
20	श्री सत्य साई	6	4
21	श्रीकाकुलम	31	30
22	तिरुपति	9	2
23	विशाखापत्तनम	281	273
24	विजयनगरम	47	47
25	पश्चिम गोदावरी	61	43
26	वाईएसआर कडपा	131	48
योग		1726	1436

अनुबंध - II

- (i) विभिन्न घटकों और विशेष रूप से एससीएलसीएसएस के पुरुष और महिला लाभार्थियों का वर्ष-वार ब्यौरा:

वर्ष	पुरुष लाभार्थी		महिला लाभार्थी	
	कुल	एससीएलसीएसएस	कुल	एससीएलसीएसएस
2020-21	309	6	173	9
2021-22	158	5	87	11
2022-23	358	68	153	34
2023-24	101	6	30	2
2024-25	53	-	14	-
योग	979	85	457	56
प्रतिशत	68.18%	60.28%	31.82%	39.72%

- (ii) पुरुष एवं महिला लाभार्थियों का जिला-वार ब्यौरा :

क्र.सं.	जिला का नाम	पुरुष लाभार्थी	महिला लाभार्थी
1	अल्लूरी सीतारामा राजू	0	1
2	अनंतपुरम	35	17
3	अन्नमय्या	2	2
4	बापतला	1	1
5	चित्तूर	73	8
6	पूर्वी गोदावरी	39	12
7	एलुरु	2	0
8	गुंटूर	205	48
9	कृष्णा	143	132
10	कुरनूल	58	5
11	नांदयाल	6	5
12	एनटीआर	7	4
13	पालनाडु	2	1
14	प्रकाशम	95	45
15	श्री पोट्टी श्रीरामुलु नेल्लोर	19	21
16	श्री सत्य साई	3	1

17	श्रीकाकुलम	28	2
18	तिरुपति	1	1
19	विशाखापत्तनम	175	98
20	विजयनगरम	34	13
21	पश्चिम गोदावरी	15	28
22	वाईएसआर कडपा	36	12
योग		979	457
प्रतिशत		68.18%	31.82%

अनुबंध - III

आंध्र प्रदेश राज्य में एससीएलसीएसएस, क्षमता निर्माण प्रशिक्षण कार्यक्रम और अन्य प्रतिपूर्ति घटकों के अंतर्गत उपयोग किए गए धनराशि का वर्ष-वार ब्यौरा:

(धनराशि रुपये में)

वर्ष	एससीएलसीएसएस	क्षमता निर्माण प्रशिक्षण कार्यक्रम	अन्य प्रतिपूर्ति घटक
2020-21	23494630	-	370870
2021-22	20367406	-	317126
2022-23	97945960	2622480	1160370
2023-24	12535712	2800350	978257
2024-25	-	2545200	615967
योग	15,43,43,708	79,68,030	34,42,590

SHRI B. K. PARTHASARATHI: Speaker Sir, through you, I would like to ask the hon. Minister that timely access to credit is critical for SC/ST entrepreneurs to sustain enterprises, meet working capital needs, and prevent business disruptions. What specific steps has the Ministry taken to address delays and ensure timely credit delivery to SC/ST entrepreneurs, particularly women, under the NSSH scheme?

श्री जीतन राम माँझी : अध्यक्ष जी, माननीय सदस्य ने अनुसूचित जाति और अनुसूचित जनजाति हब का विषय उठाया है। हम लोग इनके विकास के लिए, एंटरप्रोन्योरशिप के लिए काम करते हैं। इसमें महिलाओं पर विशेष ध्यान देते हैं। हमने माननीय सदस्य को विवरण दे दिया है और उन्होंने पढ़ा भी होगा। यदि वह विवरण माननीय सदस्य ने नहीं पढ़ा है, तो मैं बता सकता हूँ कि उसमें वर्ष 2020-21 से लेकर वर्ष 2024-25 तक का विवरण दिया गया है और कुल लाभार्थी पुरुषों का परसेंटेज 68.18 है, जबकि लाभांविता महिलाओं का आंकड़ा 39.72 परसेंट है। वर्ष 2016-17 में प्रधान मंत्री जी के नेतृत्व में जब से यह प्रारम्भ हुआ है, तब से हम लोग इसमें लगे हुए हैं और समस्त भारत में लगभग 15 राष्ट्रीय अनुसूचित जाति, जनजाति हब्स के माध्यम से यह कार्य हो रहा है।

माननीय अध्यक्ष : माननीय सदस्य, सप्लीमेंटरी क्वेश्चन।

SHRI B. K. PARTHASARATHI : No, Sir.

माननीय अध्यक्ष : ठीक है।

श्री लावू श्रीकृष्णा देवरायालू - उपस्थित नहीं।

प्रश्न सं . 13, कैप्टन विरयाटो फर्नांडीस।

CONSTRUCTION OF FLYOVER IN DABOLIM

*13. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the reasons for commencing the construction of the flyover between Dabolim–MES College Junction in Sancoale without obtaining No Objection Certificate (NOC) from the Indian Navy despite repeated

requests from the Navy and directions of the South Goa District Road Safety Committee in its meeting held on 13 November, 2024;

- (b) whether, pursuant to the directions of the High Court, the Ministry has revised the design and drawings of the said flyover to comply with Obstacle Limitation Surface (OLS) height restrictions including any structural modifications to pillars and if so, the details thereof along with the revised drawings/plans in this regard;
- (c) the original sanctioned cost of the project and the revised cost after incorporating changes to conform with OLS norms along with the expenditure incurred on consultants and technical advisors engaged for the project;
- (d) the estimated financial loss to the exchequer arising out of corrective actions such as redesign, slicing of pillars, etc.; and
- (e) whether responsibility has been fixed and action initiated against the officials or agencies responsible for the lapse leading to financial loss, cost escalation and project delays and if so, the details thereof?

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):

(क) से (ड.): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): गोवा में एनएच-566 (पुराना एनएच-17बी) पर डाबोलिम और एमईएस कॉलेज, संकोले के बीच एलिवेटेड कॉरिडोर का निर्माण परियोजना खंड में सुरक्षा संबंधी मुद्दों का समाधान करने के लिए किया गया था। राज्य सरकार ने इस परियोजना खंड में मृत्यु सहित कई दुर्घटनाओं की रिपोर्ट की थी। तात्कालिकता के आधार पर कार्य करने के लिए, जमीनी परिस्थितियों के

आधार पर एलिवेटेड कॉरिडोर के निर्माण के लिए डीपीआर का कार्य किया गया था और यह कार्य दिनांक 07.03.2024 को सौंपा गया था।

हालांकि, परियोजना का कार्य सौंपने और साइट पर कार्य शुरू होने के बाद, भारतीय नौसेना द्वारा मंजूरी की आवश्यकता के बारे में सूचित किया गया था, जिसे परियोजना में उपयुक्त परिवर्तन करके शामिल किया गया था, ताकि भारतीय नौसेना के दिशानिर्देशों का अनुपालन सुनिश्चित हो। यह परियोजना गोवा राज्य में स्थानीय और पर्यटक यातायात के लिए एक महत्वपूर्ण सुरक्षा आवश्यकता है और अब लागू मानदंडों के अनुपालन के बाद प्रगति पर है।

परियोजना के डिजाइन और ड्राइंग में संशोधन के संबंध में माननीय बॉम्बे उच्च न्यायालय द्वारा कोई निदेश जारी नहीं किया गया है।

(ग): पहले की मूल स्वीकृत लागत 455.50 करोड़ रुपये थी। परियोजना में प्रस्तावित परिवर्तनों के साथ परियोजना की स्वीकृत लागत मूल अनुमोदित लागत से अधिक नहीं है। परियोजना में परिवर्तन के लिए कोई बाहरी परामर्शदाता या तकनीकी सलाहकार नियुक्त नहीं किए गए थे। डिजाइन और ड्राइंग में परिवर्तन प्राधिकरण के उन इंजीनियर द्वारा बिना किसी अतिरिक्त लागत के किए गए थे, जो पहले से ही परियोजना के लिए नियुक्त थे।

(घ) और (ड.): तोड़े / हटाए जाने वाले कार्य की अनुमानित लागत लगभग 3.10 करोड़ रुपये है। चूंकि प्रस्तावित संरचना की ऊंचाई आसपास के मौजूदा भवनों से कम थी, इसलिए डीपीआर परामर्शदाता नौसेना की मंजूरी की आवश्यकता का अनुमान नहीं लगा सके। हालांकि, परियोजना के अनुमोदन से पहले नौसेना की मंजूरी प्राप्त नहीं करने के लिए डीपीआर परामर्शदाता को कारण बताओ नोटिस जारी किया गया है।

CAPTAIN VIRIATO FERNANDES: Sir, this concerns the construction of a flyover in front of Dabolim airport, which, as everybody knows, is meant for transporting coal from MPA to other States. As per the rules, for any construction near an airport, and as per the Gazette notification of the Ministry

of Civil Aviation, it is mandatory to take an NOC for Obstacle Limitation Surface (OLS).

महोदय, इस कंस्ट्रक्शन में एनओसी नहीं ली गई। हम बार-बार कहते रहे और the Indian Navy, which is the custodian of the airport, told the NHAI contractor to please take the NOC, as it posed a danger to civil aircraft which are operating there. However, they were defiant. People approached the High Court, and the High Court directed that the NOC be obtained from the Navy. Accordingly, the design was altered and 17 pillars were cut. What is the loss suffered by the Centre due to this cutting, because this project is only meant to benefit the person who is transporting coal from MPA to other States? All the people constructing houses around the airport have to mandatorily take permission.

श्री अजय टम्टा : अध्यक्ष जी, जैसा माननीय सदस्य द्वारा बताया गया है कि डीपीआर कंसल्टेंट्स ने कार्य करने से पहले नौसेना की स्वीकृति नहीं ली थी, तो उस पर उचित कार्यवाही की जा रही है। वहां जो बिल्डिंग मौजूद है, उसकी ऊंचाई इस फ्लाईओवर से ज्यादा है, इसलिए कंसल्टेंट्स नौसेना की मंजूरी की आवश्यकता का अनुमान नहीं लगा सके। इस पूरे प्रकरण में लगभग चार करोड़ रुपये का अतिरिक्त खर्चा आ रहा है, इस पर मंत्रालय द्वारा निर्णय लिया जा रहा है।

CAPTAIN VIRIATO FERNANDES: Sir, my humble request is that action should be taken against the NHAI officials who defied taking permission from the Indian Navy and thereby caused this loss, because it is only going to benefit the transporter, Adani.

श्री अजय टम्टा : अध्यक्ष जी, मैंने पहले ही बता दिया है कि एनओसी लेने के उपरांत डीपीआर में जो एक्सट्रा इनवेस्टमेंट हमें करना है, वह हम कर रहे हैं और जो विभागीय कार्यवाही की जानी है, वह हम कर रहे हैं।

माननीय अध्यक्ष : प्रश्न संख्या 14 - श्री गोपाल जी ठाकुर ।

दरभंगा में राष्ट्रीय और राज्यीय राजमार्ग संपर्क

*** 14. श्री गोपाल जी ठाकुर:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि दरभंगा जिले और मिथिला क्षेत्र का राष्ट्रीय और राज्यीय राजमार्ग संपर्क अभी भी अपर्याप्त है जिसके परिणामस्वरूप कृषि, वाणिज्यिक और औद्योगिक वस्तुओं के परिवहन में किसानों और व्यापारियों के लिए समय और लागत में वृद्धि होती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या यह भी सच है कि अमास-दरभंगा एक्सप्रेसवे, दरभंगा-जयनगर राष्ट्रीय राजमार्ग-527बी और दरभंगा 'एलिवेटेड कॉरिडोर + आरओबी' जैसी लंबित सड़क परियोजनाओं में अभी प्रगति होनी बाकी है जिससे उक्त क्षेत्र के आर्थिक और संभारतंत्रीय विकास में बाधा उत्पन्न हो रही है;
- (ग) यदि हां, तो इन परियोजनाओं की वर्तमान स्थिति, अनुमोदन, बजट आवंटन और निर्माण के लिए निर्धारित की गई समय-सीमा क्या है; और
- (घ) यदि नहीं, तो क्या सरकार का विचार मिथिला क्षेत्र के आर्थिक विकास और किसानों और व्यापारियों के हितों को ध्यान में रखते हुए दरभंगा में सड़क नेटवर्क में सुधार और राजमार्ग परियोजनाओं को प्राथमिकता देने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

माननीय अध्यक्ष : माननीय मंत्री जी, आज बहुत सारे प्रश्न आपके विभाग से संबंधित हैं । आप इस बहाने पूरे डिपार्टमेंट की कार्य-प्रणाली समझ जाएंगे ।

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा):

- (क) से (घ): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): दरभंगा जिले और मिथिला क्षेत्र में मौजूदा राष्ट्रीय राजमार्ग (एनएच) और राज्यीय राजमार्ग (एसएच) नेटवर्क का ब्यौरा क्रमशः **अनुबन्ध-I** और **अनुबन्ध-II** के रूप में संलग्न है।

सड़क परिवहन एवं राजमार्ग मंत्रालय में सरकार मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है और यातायात घनत्व, कनेक्टिविटी/लॉजिस्टिक्स आवश्यकताओं और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर, दरभंगा जिले और मिथिला क्षेत्र में एनएच विकास कार्य प्रारंभ किया गया है। इस क्षेत्र में एसएच का विकास और योजना बिहार राज्य सरकार द्वारा की जा रही है।

दरभंगा जिले और मिथिला क्षेत्र में मौजूदा एनएच नेटवर्क और अतिरिक्त एनएच नेटवर्क में सुधार कार्य किया गया है। दरभंगा जिले और मिथिला क्षेत्र में ऐसी राष्ट्रीय राजमार्ग और एक्सप्रेसवे परियोजनाओं का ब्यौरा जिसमें आमस-दरभंगा एक्सप्रेसवे और दरभंगा-जयनगर एनएच-527बी की परियोजनाएं शामिल हैं, की वर्तमान स्थिति, अनुमोदन, बजट आवंटन और निर्माण समय सीमा को दर्शाने वाला ब्यौरा **अनुबन्ध-III** के रूप में संलग्न है। इन परियोजनाओं का उद्देश्य क्षेत्रीय कनेक्टिविटी में सुधार, यात्रा समय/परिवहन लागत को कम करना और दरभंगा जिले और मिथिला क्षेत्र के आर्थिक और लॉजिस्टिक विकास में सहायता करना है।

दरभंगा एलिवेटेड कॉरिडोर और सड़क उपरि पुल (आरओबी) की परियोजनाएं एनएच परियोजनाएं नहीं हैं और इन्हें बिहार राज्य सरकार द्वारा अपने संसाधनों से किया गया है।

अनुबंध - I

दरभंगा जिले और मिथिला क्षेत्र में मौजूदा राष्ट्रीय राजमार्ग (एनएच) नेटवर्क का ब्यौरा

क्र.सं.	एनएच / एक्सप्रेसवे सं.	कॉरिडोर का नाम	कॉरिडोर की लंबाई (किमी. में)	मिथिला क्षेत्र में लंबाई
1	एनएच 27	पूर्व-पश्चिम कॉरिडोर का एक भाग	485	120 (दरभंगा, मधुबनी, सुपौल)

2	एनएच-119डी	(आमस-दरभंगा एक्सप्रेसवे)	198	57 (समस्तीपुर और दरभंगा)
3	एनएच 527ए	पोखरानी चौक-मधुबनी- झंझारपुर-भेजा-बकौर-बनगांव- परसरमा	111	111 (मधुबनी, सुपौल)
4	एनएच – 227जे	साहरघाट-उच्चैठ-बेनीपट्टी- रहिका	30	30 (मधुबनी)
5	एनई -9	पटना-पूर्णिमा एक्सप्रेसवे	245	65 (समस्तीपुर)
6	गोरखपुर- सिलीगुड़ी एक्सप्रेसवे	गोरखपुर-सिलीगुड़ी एक्सप्रेसवे	526	135 (मधुबनी और सुपौल)
7	रक्सौल – हल्दिया एक्सप्रेसवे	रक्सौल – हल्दिया एक्सप्रेसवे	585	58 (समस्तीपुर)
8	एनएच - 327ई	परसरमा – अररिया	102	72 (सुपौल)
9	एनएच – 527 बी	दिल्ली मोड़ - बनवारी पट्टी - जयनगर	53	53 (दरभंगा मधुबनी)
10	एनएच 131	बीरपुर (नेपाल सीमा के निकट) - मधेपुरा -उदाकिशनगंज- फुलौत-न्यू कोसी पुल-बिहपुर (एनएच-31 पर)	136	126.27 (सुपौल, मधेपुरा, सहरसा)
11	एनएच – 327ए	भूमिदाही – सुपौल	25	25 (सुपौल)
12	एनएच 327एडी	सरायगढ़-लालगंज-गणपतगंज	10.627	10.627 (सुपौल)
13	एनएच 227	चकिया-शिवहर-सीतामढ़ी- सुरसंड-जयनगर-लौकहा- नरहिया	209.045	160.545 (सीतामढ़ी, मधुबनी)

14	एनएच 527 ई	हजमा चौक-रामनगर-रोसड़ा।	43	43 (दरभंगा, समस्तीपुर)
15	एनएच 322	हाजीपुर-जंदाहा-मुसरीघरारी-समस्तीपुर-दरभंगा	114	64 (समस्तीपुर, दरभंगा)
16	एनएच 122बी	हाजीपुर-महनार-मोहिउद्दीननगर-बछवाड़ा	72.35	35.141 (समस्तीपुर)
17	एनएच 122ए	सीतामढ़ी के निकट विश्वनाथपुर-- खरका बसंता।	31.82	31.82 (सीतामढ़ी)
18	एनएच 227 ए और एनएच 227	बिहार में राम जानकी मार्ग मेहरौना घाट-सीवान-मसरख-चकिया-सीतामढ़ी-भिट्टामोर तक	237	51 (सीतामढ़ी)

अनुबंध – II

दरभंगा जिले और मिथिला क्षेत्र में मौजूदा राज्यीय राजमार्ग (एसएच) नेटवर्क का ब्यौरा

क्र.सं.	एसएच सं.	कॉरिडोर का नाम	कॉरिडोर की लंबाई (किलोमीटर में)	मिथिला क्षेत्र में लंबाई
1	एसएच-49	वैशाली-समस्तीपुर	63.7	22.00 (समस्तीपुर)
2	एसएच- 52	राहिका-बेनीपुर-पुपरी	39.60	39.60 (मधुबनी, दरभंगा)
3	एसएच-51	फुलपरस-लौकहा-खुताउना	32.70	32.70 (मधुबनी)
4	एसएच-55	समस्तीपुर- बेगुसराय	77.50	77.50 (समस्तीपुर, बेगुसराय)
5	एसएच- 56	दरभंगा-कुशेश्वर स्थान	64.00	64.00 (दरभंगा)
6	एसएच-75	दरभंगा-कार्यतौल-मधुपुर	47.00	47.00 (दरभंगा)
7	एसएच-88	बरुनापुर-रसियारी	123.00	123.00 (समस्तीपुर, दरभंगा)

अनुबंध-III

दरभंगा जिले और मिथिला क्षेत्र में ऐसी राष्ट्रीय राजमार्ग और एक्सप्रेसवे परियोजनाओं का ब्यौरा जिसमें आमस-दरभंगा एक्सप्रेसवे और दरभंगा-जयनगर एनएच-527बी की परियोजनाएं शामिल हैं, की वर्तमान स्थिति, अनुमोदन, बजट आवंटन और निर्माण समय सीमा को दर्शाने वाला ब्यौरा

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
01	एनएच-27 (पुराना एनएच-57) पूर्व-पश्चिम कॉरिडोर का भाग	दरभंगा, मधुबनी, सुपौल	120 किमी	485 किमी	224.16 करोड़	4 लेन मानक में विकसित	-
02	एनएच-119डी (आमस-दरभंगा एक्सप्रेसवे)	समस्तीपुर और दरभंगा	57 किमी	198 किमी	4043 करोड़	वास्तविक प्रगति पैकेज-III - 28% पैकेज-IV: 20%	दिसंबर-2026
03	एनएच 527ए – एनएच 527बी (पोखरानी चौक)-मधुबनी-झंझारपुर के साथ जंक्शन।	मधुबनी	28 किमी	28 किमी	123 करोड़	2 लेन पेव्ड शोल्डर मानक में विकसित	वर्ष 2022 में पूर्ण हुआ।
04	एनएच – 227जे / एनएच 527ए उमागाँव- सहरसा कॉरिडोर- कलुहाई एनएच-227जे (एमडीआर से एनएच के रूप में अधिसूचित))-,	मधुबनी, सुपौल	109 किमी	141 किमी	3441 करोड़	वास्तविक प्रगति पैकेज-I: 6% पैकेज-IV: 88% पैकेज-V: 98%	जुलाई-2027

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
	साहरघाट-रहिका एनएच- 227जे, मधुबनी बाईपास एनएच-527ए, बिदेश्वर स्थान-भजा एनएच-527ए, पैकेज- I भेजा बकौर- पैकेज- IV बकौर - बनगांव - परसरमा (पैकेज - v)						
05	पटना-पूर्णिमा एक्सप्रेसवे एनई 9	समस्तीपुर	65 किमी	245 किमी	परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	-
06	गोरखपुर-सिलीगुड़ी एक्सप्रेसवे	मधुबनी और सुपौल	135 किमी	526 किमी	परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	-
07	रक्सौल - हल्दिया एक्सप्रेसवे	समस्तीपुर	58 किमी	585 किमी	परियोजना को मूल्यांकन/अनुमोदन के	डीपीआर चरण	

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
					लिए लिया गया है।		
08	एनएच- 327ई पर 2 लेन पेव्ड शोल्डर परसरमा-अररिया खंड	सुपौल	72 किमी	102 किमी	1548 करोड़	निविद चरण में	
09	एनएच – 527 बी (i) दिल्ली मोड़ - बनवारी पट्टी	दरभंगा	15 किमी	53 किमी	991.88 करोड़	निविद चरण में	
	एनएच – 527 बी (ii) बनवारी पट्टी - गोरखपुर-सिलीगुड़ी एक्सप्रेसवे का चौराहा	मधुबनी	17 किमी		परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	
	एनएच – 527बी iii) गोरखपुर - सिलीगुड़ी एक्सप्रेसवे - जयनगर का चौराहा	मधुबनी	20 किमी		परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	
10	एनएच 131बीरपुर (नेपाल सीमा के निकट) - मधेपुरा-उदकिशनगंज-फुलौत-नया कोसी पुल-बिहपुर (एनएच-31 पर)	सुपौल, मधेपुरा, सहरसा	126.27 किमी	136 किमी	2441.73 करोड़	बीरपुर-उदकिशनगंज के 2 लेन+पेव्ड शोल्डर तक का विकास कार्य पूर्ण हो गया है। उदकिशनगंज-बिहपुर 2 लेन+पेव्ड शोल्डर (जिसमें 4 एल कोसी पुल का निर्माण भी शामिल है) का कार्य चल रहा है, जिसकी वर्तमान	फरवरी-2027

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
						वास्तविक प्रगति 86.02% है।	
11	एनएच – 327ए भतियाही – सुपौल	सुपौल	25 किमी	25 किमी	84.297 करोड़	2 लेन+पेव्ड शोल्डर मानक के रूप में विकसित	
12	एनएच 327एडी सरायगढ़, लालगंज को जोड़ता है और गणपतगंज के निकट एनएच-131 के जंक्शन पर समाप्त होता है।	सुपौल	10.627 किमी	10.627 किमी	91.63 करोड़	वास्तविक प्रगति 75%	जुलाई-2026
13	एनएच 227चकिया-शिवहर-सीतामढ़ी-सुरसंड-जयनगर-लौकहा-नरहिया	सीतामढ़ी, मधुबनी	160.545 किमी	209.045 किमी	1488.21 करोड़	2 लेन/2 लेन+पीएस मानक के रूप में विकसित	
	एनएच 227 एनएच 227 के उत्तर और दक्षिण दोनों ओर जयनगर बाईपास, जिसमें नया कमला पुल भी शामिल है।	मधुबनी	25 किमी		परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	-
	एनएच 227 आरओबी, किलोमीटर 158 पर	मधुबनी	1.5 किमी		78.12 करोड़	वास्तविक प्रगति 76%	जून-2026

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
14	एनएच 527 एहजमा चौक-रामनगर से रोसड़ा तक।	दरभंगा, समस्तीपुर	43 किमी	43 किमी	520.15 करोड़	वास्तविक प्रगति 25%	अप्रैल-2027
15	एनएच 322 हाजीपुर-जंदाहा-मुसरीघरारी-समस्तीपुर-दरभंगा	समस्तीपुर, दरभंगा	64 किमी	114 किमी	330 करोड़	बेसदोपुर से दिललाही तक 2एल+पीएस बोली चरण में मुक्तापुर में 2 लेन आरओबी बोली चरण में है। किमी 67 पर आरओबी का पुनर्स्थापन कार्य प्रगति पर है समस्तीपुर बाईपास का विकास डीपीआर चरण में	
16	एनएच 122 भाजीपुर महनार, मोहिउद्दीन नगर को जोड़ता है और बछवाड़ा के निकट समाप्त होता है	समस्तीपुर	35.141 किमी	72.35 किमी	850.58 करोड़ रुपये	वास्तविक प्रगति 90%	अप्रैल-26
17	एनएच 122 ए विश्वनाथपुर, सीतामढ़ी के पास - खरका बसंत में एनएच-527 सी के साथ जंक्शन तक।	सीतामढ़ी	31.82 किमी	31.82 किमी	परियोजना को मूल्यांकन/अनुमोदन के लिए लिया गया है।	डीपीआर चरण	-
18	बिहार में राम जानकी मार्ग का एक भाग (एनएच	सीतामढ़ी	51 किमी	237 किमी	आंशिक हिस्सा प्रगति में है	मसरख-चाकिया-सीतामढ़ी-भिट्टामोड़ डीपीआर चरण के तहत	

क्र. सं.	राजमार्ग का नाम और राष्ट्रीय राजमार्ग सं.	जिला मिथिला क्षेत्र के अंतर्गत आता है	मिथिला क्षेत्र में राष्ट्रीय राजमार्ग की लंबाई (किमी)	राज्य में कुल लंबाई (किमी)	कुल परियोजना स्वीकृत लागत (करोड़ रुपये में)	कार्य की स्थिति	अपेक्षित/संभावित समापन समय सीमा
	227ए और एनएच 227) मेहरौना घाट-सिवान-मसरख-चकिया-सीतामढ़ी-भिदामोड़				और शेष भाग मूल्यांकन/अनुमोदन के लिए लिया गया है।	मेहरौना घाट-सिवान-मसरख खंड में कार्य चल रहा है	

श्री गोपाल जी ठाकुर : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्रीजी से पूछना चाहता हूँ कि बिहार का प्रथम एक्सप्रेसवे आमस-दरभंगा जो लगभग 12,000 करोड़ रुपये से बनने जा रहा है और वर्षों से इसके कार्य काफी धीमी गति से हो रहे हैं। मैं माननीय मंत्रीजी से जानना चाहता हूँ कि अमास-दरभंगा एक्सप्रेसवे का कार्य कब तक पूरा होगा और दरभंगा से नेपाल तक जो भारत की सीमा है, उसे वहां तक कब तक ले जाएंगे?

मेरा दूसरा प्रश्न यह है कि दरभंगा-जयनगर राष्ट्रीय राजमार्ग 527बी, जो जयनगर तक जा रहा है, उसमें मात्र 15 किलोमीटर का टेंडर हुआ और वह अभी वर्षों से लंबित है। उस पर कोई काम अभी तक प्रारंभ नहीं किया गया है।

तीसरा विषय दरभंगा एलिवेटेड कॉरिडोर परियोजना से संबंधित है। वह भी वर्षों से लंबित है, उस पर किसी तरह का काम अभी तक प्रारंभ नहीं हुआ है। दरभंगा आरओबी का काम भी अभी तक नहीं हुआ है। वह काम काफी धीमी गति से चल रहा है।

श्री अजय टम्टा : माननीय अध्यक्ष जी, अमास-दरभंगा एक्सप्रेस वे का 25 प्रतिशत कार्य प्रगति पर है। माननीय सदस्य द्वारा दरभंगा-जयनगर का जो विषय उठाया गया, वह स्वीकृत हो चुका है,

उसकी डीपीआर उन्नत स्थिति में है और उस पर बहुत जल्दी कार्यवाही की जाएगी।

तीसरा प्रश्न उन्होंने दरभंगा एलिवेटेड कॉरिडोर और आरओबी के मामले उठाए हैं, जो राज्य सरकार से संबंध रखते हैं। चूंकि वे एनएच पर नहीं हैं, इसलिए उस पर राज्य सरकार को निवेदन किया गया है और मैं माननीय सदस्य जी को आश्वस्त करता हूं कि आपके प्रश्न के अनुसार एनएच के नेटवर्क पर दरभंगा और मिथिला प्रदेश में भी कार्य प्रगति पर है। दिसंबर 2026 तक आमस-दरभंगा एक्सप्रेसवे का कार्य पूर्ण होने की संभावना है। दरभंगा-जयनगर में अगले वित्तीय वर्ष में कार्य शुरू कर दिया जाएगा, मैं यह माननीय सदस्य जी को अवगत करवाना चाहता हूं।

श्री गोपाल जी ठाकुर : अध्यक्ष महोदय, मैं माननीय मंत्री जी से आपके माध्यम से जानना चाहता हूं कि जो एनएच मुजफ्फरपुर-दरभंगा-झंझारपुर-अररिया अभी निकाली गई है, वह अभी जर्जर स्थिति में है। आप उसके बारे में भी जवाब दे दीजिए।

श्री अजय टम्टा : अध्यक्ष जी, मैं इसका उत्तर माननीय सदस्य जी को भिजवा दूंगा।

माननीय अध्यक्ष : प्रश्न संख्या 15, श्री विष्णु दयाल राम।

GREEN BUILDING STANDARDS FOR HOUSES

***15. SHRI VISHNU DAYAL RAM:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has adopted any quality assurance or green building standards for houses constructed under the Pradhan Mantri Awas Yojana-Urban (PMAY-U), particularly in Jharkhand and if so, the details thereof;

- (b) the steps taken to promote the use of eco-friendly materials, energy efficient designs, and climate resilient construction practices in affordable housing projects; and
- (c) whether any third-party audit or beneficiary feedback mechanisms have been instituted to monitor the quality and long-term sustainability of houses delivered under the scheme and if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Based on the project proposal submitted by States/Union Territories (UTs), a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned under the schemes by the Ministry, so far across the country including Jharkhand. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries.

The Technology Sub-Mission (TSM) under PMAY-U supports States/UTs in adopting modern, innovative, green and alternative construction technologies for faster and quality housing. Under TSM, Global Housing Technology Challenge – India (GHTC-India) was organized to identify and mainstream globally proven, sustainable, disaster-resilient and prefabricated construction technologies. A total of 54 proven technologies from across the world were shortlisted and grouped into six categories based on geo-climatic regions for adoption by States/UTs, which are available at www.ghtc-india.gov.in. These technologies were approved by the Technical Assessment Committee and are time-tested. In addition, following activities have been undertaken under TSM for promoting energy efficient designs, climate resilient, modern, innovative and green technology for faster and quality construction of houses:

- (i) Six Light House Projects (LHPs) using six distinct technologies shortlisted under GHTC-India are constructed at six places in the country including one LHP in Ranchi, Jharkhand consisting of 1,008 Dwelling Units (DUs) using 3D Volumetric Concrete Construction Technology. These projects

mark a significant advancement in the Indian Government's endeavour to promote adoption of sustainable and disaster-resilient technologies.

- (ii) 13 Demonstration Housing projects (DHPs) using new technologies are built in different part of the country to showcase innovative and eco-friendly technology and energy-efficient materials to States/UTs and disseminating technical awareness among professionals.
- (iii) An online course named NAVARITIH (New, Affordable, Validated, Research Innovation Technologies for Indian Housing) has been started to enhance the capability of building professionals about the new and emerging building materials, technologies and processes for construction.
- (iv) Indian Housing Technology Mela (IHTM) in 2021 was organized to showcase the domestic indigenous and innovative technologies, building materials and construction processes for low & medium rise houses. Further, under the Indian Urban Housing Conclave 2022, a National Exhibition on Innovative construction practices was organized to showcase more than 85 innovative construction systems and materials.
- (v) MoHUA in association with GIZ and Building Materials and Technology Promotion Council (BMTPC) has hosted series of trainings/workshops on Innovative Construction Technologies and Thermal Comfort for Affordable Housing named RACHNA (Resilient, Affordable and Comfortable Housing through National Action). More than 150 RACHNA training programmes across the country have been successfully conducted across India, covering over 11,000 stakeholders.

- (vi) Performance Appraisal Certification Scheme (PACS) is being operated for Identification, Evaluation and Certification of Emerging Technologies suiting to different geo-climatic conditions of the country, which are safe, sustainable and environment-friendly and ensure faster delivery of quality houses by BMTPC. Under PACS, so far, 77 innovative products and systems have been certified.
- (vii) A series of offsite Workshops/Webinars, Webcasting, Mentoring on Technical know-how/Modules were organised jointly with State Governments for capacity building and handholding support on innovative construction technologies.
- (viii) Various publications on innovative construction technologies and other areas related to faster, eco-friendly, energy-efficient, cost effective, environment friendly, disaster-resistant, sustainable construction system has been made.

Building upon progress of TSM, Technology & Innovation Sub-Mission (TISM) under PMAY-U 2.0 supports innovative design and construction practices, promote quality assurance and adopting green building standards for sustainable housing in the country. TISM promotes adoption of layout designs and building plans suitable for various geo-climatic zones through coordination with various regulatory and administrative bodies for mainstreaming and up scaling the deployment of modern construction technologies and material in place of conventional construction materials practices. Projects under the scheme promotes use of resource efficient,

climate responsive, disaster resilient, eco-friendly and sustainable building materials, technologies and processes. The project also adopts green building norms in line with prevailing standards and specifications including sustainable construction practices to provide thermal comfort, reduce energy use and environmental impact.

As per the scheme guidelines, an additional Grant in the form of Technology Innovation Grant (TIG) is also provided to AHP Projects using innovative construction technologies notified by MoHUA.

Further, as per PMAY-U 2.0 guidelines, there is provision to ensure quality of construction under BLC/AHP/ARH verticals of the Mission through Third Party Quality Monitoring Agencies (TPQMA) selected by States/UTs. TPQM Agencies are required to visit the project site and to advise State/UT and Urban Local Bodies on quality related issues.

श्री विष्णु दयाल राम : माननीय अध्यक्ष जी धन्यवाद, आपने मुझे पूरक प्रश्न पूछने का अवसर प्रदान किया। मैं माननीय मंत्री जी के प्रति भी आभार प्रकट करता हूँ, क्योंकि उन्होंने बहुत विस्तृत उत्तर दिया है। मेरा आपके माध्यम से माननीय मंत्री जी से प्रश्न है कि क्या राज्यों को या शहरी निकायों को ग्रीन टेक्नोलॉजी के अडॉप्शन, यथा सोलर एनर्जी के लिए, रेल वाटर हार्वेस्टिंग या सस्टेनेबल बिल्डिंग मटेरियल यूज के लिए अतिरिक्त सहायता या प्रोत्साहन राशि प्रदान की जाती है या प्रदान करने का विचार है?

श्री मनोहर लाल : अध्यक्ष महोदय, ग्रीन बिल्डिंग स्टैंडर्ड्स के हिसाब से डिपार्टमेंट ने तय किया है कि पीएमएवाई-यू 2.0 के हिसाब से इन्ोवेटिव कंस्ट्रक्शन टेक्नोलॉजी को अपनाने के लिए एक फंड बनाया गया है, जो उसी के माध्यम से टेक्नोलॉजी इन्ोवेशन ग्रांट दी जाती है। यह 1000 रुपये प्रति स्क्वायर मीटर और अधिकतम 30 स्क्वायर मीटर तक के मकान के लिए दी जाती है और

इसमें स्टेट्स को भी साथ में उतना ही पैसा देना होता है। इस नाते से स्टेट का योगदान भी इसमें आना चाहिए। मुझे यह बताते हुए कष्ट हो रहा है कि झारखंड में इस योजना के अंतर्गत केवल 2,834 घर सरकार की स्वीकृति के लिए हैं। हमने यह उनको भेजा था और अभी तक हमें इसका उत्तर नहीं मिला है। इसलिए मेरा निवेदन है कि झारखंड सरकार इसमें थोड़ी प्रगति दिखाए तो निश्चित रूप से गरीब जनता को और ज्यादा लाभ होगा।

श्री विष्णु दयाल राम : महोदय, मेरा दूसरा सप्लिमेंट्री प्रश्न है कि क्या सरकार ने प्रधान मंत्री आवास योजना के अन्तर्गत रहने वाले लाभुकों के एनर्जी कंजम्पशन की कोई समीक्षा की है कि उनको एनर्जी कंजम्पशन में कोई फायदा हुआ है अथवा नहीं हुआ है, चूंकि एनर्जी इफिशिएंट डिजाइन के आधार पर ये मकान निर्मित हैं?

श्री मनोहर लाल : अध्यक्ष महोदय, इन सब टेक्नोलॉजीज़ को अपनाने के बाद स्टेट के साथ मिलकर एक कमेटी बनाई जाती है और वह कमेटी थर्ड पार्टी के माध्यम से इस प्रकार का सर्वे कराती है। ऐसे दिशा निर्देश हैं कि तृतीय पक्ष गुणवत्ता निगरानी एजेंसियां उसके माध्यम से मिशन में बी.एल.सी., ए.एच.पी. और ए.आर.एच. घटकों के तहत इसकी गुणवत्ता और उसमें बिजली का जितना लाभ होता है, उसका मूल्यांकन करें। राज्य सरकार के माध्यम से इसका उत्तर दिया जा सकता है।

माननीय अध्यक्ष : क्वेश्चन नम्बर 16, श्री के. सुधाकर - उपस्थित नहीं।

PROJECTS UNDER PMKSY IN KARNATAKA

***16. @Dr. K SUDHAKAR:**

Will the Minister of **JAL SHAKTI** be pleased to state:

[@] Since Dr. K. Sudhakar was not present, Hon'ble Speaker asked the Hon'ble Minister to lay the reply.

- (a) the details of projects sanctioned and implemented under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) in Karnataka, particularly in Chikkaballapur Lok Sabha Constituency during the last five years;
- (b) the extent of cultivable area brought under assured irrigation in Chikkaballapur through PMKSY interventions and the technologies adopted to improve on-farm water use efficiency;
- (c) whether the Government proposes to extend PMKSY beyond the financial year 2025–26 and if so, the details thereof;
- (d) the total irrigation potential created under the Har Khet Ko Pani (HKKP) component of PMKSY since its inception including surface minor irrigation and groundwater interventions, State-wise; and
- (e) whether the PMKSY, particularly the HKKP component includes provisions for the reuse of treated municipal waste-water for agricultural purposes and if so, the details thereof?

माननीय अध्यक्ष : माननीय मंत्री महोदय ।

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL): Hon. Speaker Sir, a Statement is laid on the Table of the House.

STATEMENT

(a) and (b): Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) launched during the year 2015-16, aims to enhance physical access of water on farm and expand cultivable area under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc.

PMKSY is an umbrella scheme, consisting of two major components being implemented by Ministry of Jal Shakti, namely, Accelerated Irrigation Benefit Programme (AIBP), and Har Khet Ko Pani (HKKP). HKKP, in turn, consists of Command Area Development and Water Management (CADWM), Surface Minor Irrigation scheme (SMI), Repair-Renovation-Restoration of water bodies (RRR), and Ground Water (GW). However, during approval for continuation of PMKSY during 2021-26, GW component was approved only for committed liabilities.

In addition, Watershed Development component (WDC) of PMKSY is being implemented by Department of Land Resources (DoLR). Further, Per Drop More Crop (PDMC) was implemented by Department of Agriculture and Farmers Welfare (DoA& FW) under the umbrella of PMKSY during 2016-22, which is now being implemented by DoA&FW under Pradhan Mantri Rashtriya Krishi Vikash Yojana (PM-RKVY).

Component wise details of projects sanctioned and implemented under PMKSY-AIBP and HKKP, being implemented by Ministry of Jal Shakti, in Karnataka during the last five years, are given in the enclosed **Annexure-I**. However, these components do not benefit Chikkaballapur district of Karnataka.

Further, an area of 13.51 lakh hectares has been covered under micro-irrigation in the state of Karnataka during last five years through PDMC scheme being implemented by DoA&FW, which includes 0.27 lakh hectares in the Chikkaballapur district of Karnataka. In addition, 78 watershed

development projects covering an area of 3.29 lakh hectare have been sanctioned in Karnataka, including one project covering an area of 3960.77 hectare in Chikkaballapur, under the WDC component being implemented by DoLR.

Further, Government of India has also approved the Modernization of Command Area Development and Water Management (MCADWM) for the period 2025-2026 at an initial total outlay of Rs. 1600 crores to undertake pilot projects across the States/UTs. The scheme aims for modernization of the irrigation water supply network to supply of irrigation water from existing canals or other sources in a designated cluster. Two projects of Karnataka have been sanctioned under the MCADWM. Details of these projects/clusters are as under:

S.No.	Name of Project	District	Targeted CCA (Hectare)
1.	Distributary 54 9R of Tungabhadra Left Bank Canal	Raichur	2450
2	Hattikuni	Yadgir	2195
	Total		4645

(c) and (d): Under the present finance commission cycle, PMKSY, is up to 2025-26. The State-wise details of the total irrigation potential created under the Har Khet Ko Pani (HKKP) component of PMKSY since its inception including surface minor irrigation and groundwater interventions is given in the enclosed **Annexure-II**.

(e): Yes. The PMKSY–HKKP encourage conjunctive use of surface and ground water for creation of irrigation infrastructure, enhance water use efficiency and augment irrigation sources. The States/UTs may formulate and implement projects for the reuse of treated waste-water for agricultural purposes based on local requirements, availability of treated water, compliance with environmental and water quality norms, and techno-economic viability.

ANNEXURE-I

Details of projects sanctioned and implemented under PMKSY in Karnataka since 2020-21

PMKSY-AIBP and CAD&WM

S. No.	Name of the Project	Districts benefitted	Irrigation Potential Created under PMKSY- AIBP (Thousand hectare)	CCA developed under PMKSY- CAD&WM (Thousand hectare)
1	Upper Tunga Irrigation Project	Haveri, Simoga, Davangere	1.00	6.1
2	Sri Rameswara Irrigation Project	Belgaum	-	2.05
3	Bhima LIS	Gulbarga	-	0.05
4	Karanja Project	Bidar	1.14	0
5	Narayanpur Left Bank Canal Project	Bijapur, Gulbarga	0.30	-
	Total		2.44	8.2

PMKSY-HKKP-SMI

S.No	Schemes	Districts benefitted	IP created (in Thousand Hectare)
1	138 SMI	Kalaburgi (103), Yadgir (35)	11.73
2	50 SMI	Dharwad (50)	0.00
3	26 SMI	Tumkuru (26)	0.00
	Total	214	11.73

ANNEXURE-II

State wise details of achievements under PMKSY-HKKP since 2016-17 (in Thousand Hectare)					
S. No	State	SMI (IP created)	RRR (IP created)	CADWM (CCA Developed)	GW (IP created)
1	Andhra Pradesh	-	1.47	0.93	-
2	Arunachal Pradesh	26.49	21.82	-	3.74
3	Assam	137.29	-	25.40	38.65
4	Bihar	34.65	-	19.13	-
5	Chhattisgarh	4.87	-	13.26	-
6	Goa	-	-	8.21	-
7	Gujarat	-	3.9	1048.79	1.87
8	Himachal Pradesh	33.51	-	-	-
9	J&K & Ladakh	34.28	-	2.05	-
10	Jharkhand	6.09	-	0	-
11	Karnataka	11.73	-	42.94	-
12	Kerala	-	-	13.28	-
13	Madhya Pradesh	31.83	8	420.90	-

14	Maharashtra	-	-	279.27	-
15	Manipur	17.93	0.62	17.07	2.06
16	Meghalaya	29.84	0.88	-	-
17	Mizoram	2.165	-	-	0.55
18	Nagaland	13.365	-	-	0.67
19	Odisha	0.00	40.36	106.48	-
20	Punjab	-	-	101.72	-
21	Rajasthan	0.00	19.01	103.48	-
22	Sikkim	5.18	-	-	-
23	Tamil Nadu	0.00	13.96	-	0.61
24	Telangana	-	25.55	10.68	-
25	Tripura	-	-	-	3.01
26	Uttar Pradesh	-	2.35	7.32	36.36
27	Uttarakhand	29.92	-	-	1.03
	Total	419.143	137.92	2220.91	88.55

माननीय अध्यक्ष : प्रश्न नंबर 17, डॉ. हेमंत विष्णु सवरा जी ।

OPERATIONALISATION OF AIRPORTS

***17. +DR. HEMANT VISHNU SAVARA:**

SHRI KHAGEN MURMU:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the Navi Mumbai International Airport inaugurated in October 2025 with regard to its passenger and cargo carrying capacity, key facilities and the expected impact on regional aviation connectivity;
- (b) the number of greenfield airports currently under development in the country along with the expected timelines set for their operationalisation;

- (c) the details of the greenfield airport proposed to be developed in Palghar district of Maharashtra and the progress made therein so far;
- (d) the steps being taken by the Government to ensure sustainable aviation practices at newly developed airports including integration of solar power capacity and development of Sustainable Aviation Fuel infrastructure;
- (e) the details of employment generation and economic benefits anticipated from these airport projects; and
- (f) whether the Government is considering to start regular flights from Manpur airstrip in Rajasthan and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

(a): Navi Mumbai International Greenfield Airport airport is spread over an area of 1160 hectares, having passenger terminal building of 2,34,797 sqm and 3700 meter long runway along with other utilities and infrastructure. The airport has capacity to handle 20 million passengers annually (MPPA) and 0.8 Million Metric Tons of cargo per annum. The airport has started flight operations to 13 domestic destinations, as on 21.01.2026.

(b) and (c): Under Greenfield Airports (GFA) Policy, 2008, Government of India (GoI) has accorded "In-Principle" approval for setting up of 24 Greenfield Airports across the country. Out of these, 13 Greenfield airports have been operationalised. As per GFA Policy, the responsibility for implementation of the

Greenfield airport project lies with the Project Proponent. Also, the timeline for completion of the airport projects depends upon several factors such as land acquisition, availability of mandatory clearances including environmental clearances, financial closure etc.

Proposal seeking 'Site Clearance' as per GFA Policy has not been received from any airport developer or State Government concerned for development of a Greenfield Airport in Palghar district of Maharashtra.

(d): Airport operators with scheduled operations have been advised to map the carbon emission at their respective airports and to work towards carbon neutrality & net zero emission in a phased manner. Airports are participating in Airport Carbon Accreditation (ACA) programme of Airports Council International (ACI), which is a voluntary global carbon management standard for airports.

Renewable Energy (RE) sources help in reducing Carbon emissions at airports, thereby helping in achieving carbon neutrality. The airport operators including Airports Authority of India (AAI) have installed solar power plants for generation and self-consumption of green and renewable energy to encourage green energy usage at the airports. In addition, few airports are also procuring green energy through open access.

The Ministry of Petroleum & Natural Gas (MoPNG) has informed that Public Sector Oil companies are engaged in setting up pilot/commercial scale facilities to produce Sustainable Aviation Fuel (SAF) including standalone as well as co-processing plants. The Government has approved indicative

blending targets of 1% by 2027, 2% by 2028, and 5% by 2030 for SAF in Aviation Turbine Fuel (ATF), initially for international flights.

(e): Airports have emerged as a nucleus of economic activities and have multiplier effect on the economy of the State. Development of airports leads to increase in passenger movements, tourism development, employment generation and augmentation in circle rates of land valuation leading to enhanced collection of various taxes/stamp duties etc., in the respective State and in the overall development of the Country. International Civil Aviation Organisation (ICAO) study shows that the air connectivity has an economic multiplier of 3.25 and employment multiplier of 6.1.

(f): Under the RCS-UDAN Scheme, unserved and underserved airstrips are identified for development and operationalisation through a demand based bidding mechanism.

The Abu Road (Manpur) airstrip in Rajasthan is included in the tentative list of unserved airports in the UDAN document for bidding. If any airline submits a valid bid for connecting Manpur (Abu Road) airstrip in forthcoming rounds of bidding, the same shall be considered in accordance with the provisions of the UDAN scheme.

डॉ. हेमंत विष्णु सवरा : सर, मैं माननीय पन्त प्रधान नरेन्द्र मोदी, एविएशन मिनिस्टर नायडू सर और हमारे एम.ओ.एस. मुरलीधर मोहोल जी के प्रति बहुत धन्यवाद व्यक्त करता हूँ कि नवी मुम्बई एयरपोर्ट ऑपरेशनलाइज्ड हो गया है।

मैंने पालघर के बारे में जो क्वैश्चन पूछा था, उसका यह जवाब मिला है कि राज्य सरकार से अभी तक साइट क्लियरेंस नहीं मिला है। मैं जानना चाहता हूँ कि साइट क्लियरेंस के लिए केन्द्र

सरकार, राज्य सरकार के साथ मिल कर क्या उपाय योजना बना रही है और यह साइट क्लियरेंस कब तक मिल सकता है?

श्री किंजरापु राममोहन नायडू : अध्यक्ष महोदय, उत्तर में हमने इस तरह लिखा था कि जो ग्रीन फील्ड एयरपोर्ट पॉलिसी है, उसके तहत अगर राज्य सरकार कोई साइट निर्धारित करती है कि यहां पर एयरपोर्ट बनना चाहिए तो उसके हिसाब से हम साइट क्लियरेंस के लिए एक्टिविटी शुरू करते हैं, पर हमारे पास राज्य सरकार से पालघर डिस्ट्रिक्ट में ऐसी किसी जगह के बारे में ऐसा कुछ नहीं आया है कि यहां पर एयरपोर्ट बने। अगर ज़मीन का आइडेंटिफिकेशन करके वहां पर एयरपोर्ट बनाने का कोई प्रपोजल आता है तो उसके बाद मिनिस्ट्री ऑफ सिविल एविएशन साइट क्लियरेंस के लिए उसको कंसीडर करती है। अभी इस तरह से कोई भी जगह निर्धारित नहीं की गयी है।

डॉ. हेमंत विष्णु सवरा : सर, जो ग्रीन फील्ड एयरपोर्ट बनने जा रहा है, उसके बारे में हमारे महाराष्ट्र के मुख्य मंत्री देवेन्द्र जी ने घोषणा की है कि वह पूरा समुद्र के अन्दर बनने वाला है। जुहू के पास के समुद्र पर भी उसका असर होने वाला है। मैं पूछना चाहता हूं कि क्या सरकार नैचुरल फिशिंग, फिशरमेन और एरिया फिशिंग के ऊपर स्टडी करके उसकी उपाय योजना पर कुछ काम कर रही है?

श्री किंजरापु राममोहन नायडू : अध्यक्ष महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न पूछा है क्योंकि महाराष्ट्र सरकार ऐसा एक पहला प्रयोग कर रही है कि ऑफशोर में भी, समुद्र तट पर हम एक एयरपोर्ट बनाएं, वाधवन पोर्ट के साथ वहां पर बनाएं। पर, जब भी हम कोई नया एयरपोर्ट बनाते हैं, चाहे वह लैंड पर हो या समुद्र के बगल में बनाते हैं तो उसका एन्वायरनमेंट क्लियरेंस जरूर से लेना पड़ता है और जब हम एन्वायरनमेंट क्लियरेंस लेते हैं तो जो भी इश्यूज आदरणीय सांसद जी ने मेन्शन किये हैं, उन सब का भी सर्वे होता है। उन सबके ऊपर भी कार्रवाई करने के बाद ही वह क्लियरेंस मिलता है, इसलिए हम उन सबका ध्यान रखेंगे।... (व्यवधान)

श्री जगदम्बिका पाल : इसी तरह हमारे यहां का भी एक विषय है।... (व्यवधान)

माननीय अध्यक्ष : आप सभापति टेबल के लोग हैं, ऐसे बीच में नहीं उठते।

श्री खगेन मुर्मु।

... (व्यवधान)

श्री खगेन मुर्मु : अध्यक्ष महोदय, मैं मंत्री जी को धन्यवाद देता हूँ कि उन्होंने काफी विस्तार से उत्तर दिया है। मेरा संसदीय क्षेत्र माल्दहा उत्तर है। मैं मंत्री जी से कई बार मिल चुका है।

सर, आपके माध्यम से मैं माननीय मंत्री जी से कहना चाहता हूँ कि माल्दहा एयरपोर्ट एक पुराना एयरपोर्ट है। वहां बहुत धीमी गति से कार्य चल रहा है। वह बहुत छोटा-सा और पुराना एयरपोर्ट है, लेकिन उसका विस्तार नहीं हो पाएगा। इसलिए बार-बार मंत्री जी से मिलकर मैंने बताया कि माल्दहा में एक एयरपोर्ट बने। वह सिलीगुड़ी से 250 किलोमीटर है और कोलकाता से 350 किलोमीटर की दूरी पर है, इसलिए अगर माल्दहा में एक एयरपोर्ट बनेगा तो बहुत अच्छा होगा। इससे बिहार, झारखंड और बंगाल के सभी यात्रियों को भी सुविधा होगी।

12.00 hrs

श्री किंजरापु राममोहन नायडू : अध्यक्ष महोदय, मालदा वेस्ट बंगाल में एक जगह है। वहां एक पुरानी एयरस्ट्रिप थी। सबसे पहले मैं बताना चाहूंगा कि आदरणीय सांसद जी काफी प्रोएक्टिवली इसके पीछे लगे हैं और वह कोशिश कर रहे हैं कि यहां एयरपोर्ट जल्दी से जल्दी खुले। परंतु, इसके पीछे जो फैक्ट्स हैं, उसके बारे में मैं एक बार जरूर बताना चाहूंगा।

महोदय, वर्ष 2016 में गवर्नमेंट ऑफ वेस्ट बंगाल के रिक्वेस्ट पर उनके साथ एयरपोर्ट अथॉरिटी ऑफ इंडिया ने एक एमओयू किया था कि इस एयरपोर्ट को डेवलप किया जाएगा। इसके लिए उनके साथ 30 साल का एमओयू किया गया था। उसके बाद हमने ऑब्जर्व किया कि काफी दिनों तक वेस्ट बंगाल के तहत वहां कोई भी एक्टिविटी नहीं की गई। फिर हमने उस स्ट्रिप को उड़ान के तहत रखा। हमने इसे बिडिंग के लिए खोला है। एयरलाइंस भी वहां से स्टार्ट करने के लिए काफी उत्साहित हैं। अभी जिस तरह से उड़ान की स्कीम है, जो बहुत ही रिवॉल्यूशनरी स्कीम है। डोमेस्टिक कनेक्टिविटी को एक नई उड़ान देने के लिए हमारी कामयाबी की यह स्कीम

है। यह करीब-करीब वर्ष 2026 में खत्म होने जा रही है।

महोदय, अभी आदरणीय वित्त मंत्री जी भी यहां पर हैं। उनको भी मैं धन्यवाद देना चाहूंगा कि पिछली बार उन्होंने बजट में इसी उड़ान स्कीम का एक मोडिफाइड एक्स्टेंडेड स्कीम के बारे में उल्लेख किया था। इसके शायद 120 नए डेस्टिनेशन भी खुलेंगे। हमारी जो अगली उड़ान स्कीम बनने वाली है, उसमें हम जरूर मालदा का उल्लेख करके उसको पूरी तरह से डेवलप करेंगे। इसके लिए हमारी तरफ से जरूरी कोशिश रहेगी।

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 18 to 20****FINANCIAL ASSISTANCE TO FOOD PROCESSING UNITS IN SHIRUR*****18. DR. AMOL RAMSING KOLHE:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total financial assistance and technical support provided to Food Processing Units and agri-businesses in the Shirur Lok Sabha Constituency of Maharashtra during the last five years;
- (b) the number of jobs created by the food processing sector in the said region and the measures being taken to encourage further investment therein;
- (c) the details of any new schemes or policies being framed by the Government to promote processing of agricultural produce and to reduce post-harvest losses; and
- (d) whether the Government proposes to establish food parks and special economic zones for the food processing sector in Maharashtra and if so, the details thereof?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a): Ministry of Food Processing Industries (MoFPI) has approved 4 food processing units with approved grants in aid of Rs 30.46 crores under Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), 8 projects with committed investment of Rs 165.88 crores under Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and 1386 micro food processing units with

subsidy of Rs 76.69 crores under PM Formalization of Micro Food Processing Enterprises (PMFME) scheme during the last 5 years in the Pune district of Maharashtra.

Further, PMFME scheme also provides handhold support for formalization and operationalization of the micro food processing enterprises.

(b) and (c): MoFPI provides subsidy/incentives to the eligible applicants through the schemes implemented and thereby creating off-farm employment opportunities in Food Processing Sector. As on 31st December, 2025, 10397 direct/ indirect employment opportunities have been generated from the operational projects under component schemes of PMKSY, 4158 direct and indirect employment opportunities has been generated under PMFME scheme and 7355 direct/ indirect employment opportunities has been generated under PLISFPI in the Pune district of Maharashtra.

In order to boost and ensure overall development of Food Processing Industries, MoFPI has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely PMKSY and PLISFPI. Further, a Centrally sponsored PMFME scheme is also being implemented by MoFPI. All the three schemes are implemented across the country including Shirur Lok Sabha Constituency of Maharashtra.

These schemes aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby help in providing better

returns to farmers, reducing wastage of agricultural produce, reduction in post harvest losses, enhancing productivity and increasing the processing level.

(d): Schemes implemented by MoFPI are not region specific but demand driven and MoFPI does not establish food processing units on its own. However, it provides financial assistance in the form of grants-in-aid to eligible entrepreneurs for establishing related infrastructure. Mega Food Park and Creation of Infrastructure for Agro-processing Clusters (APC) components of PMKSY are aimed at development of such Industries in clusters. The Mega Food Park Scheme has been discontinued by the Ministry since 01.04.2021. So far, MoFPI has approved 3 Mega Food Parks and 13 APC in Maharashtra.

यमुना नदी के जल का बंटवारा

*19. श्री अमरा राम:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्र सरकार ने यमुना नदी के जल में राजस्थान के हिस्से के संबंध में राजस्थान और हरियाणा की राज्य सरकारों के साथ कोई समझौता किया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) आज की स्थिति के अनुसार राजस्थान को यमुना नदी का कितना जल प्राप्त हो रहा है और समझौते से पहले उसे इस जल का कितना हिस्सा मिलना था और उक्त समझौते के अंतर्गत राजस्थान को इसमें से कितनी मात्रा में जल प्राप्त होगा;

(ग) क्या इस परियोजना के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार कर ली गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसे कब तक तैयार किए जाने की संभावना है; और

(घ) उक्त परियोजना के शुरू होने और पूरा होने के लिए क्या समय-सीमा निर्धारित की गई है?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) से (घ): हरियाणा और राजस्थान सरकारों द्वारा संयुक्त रूप से यमुना के पानी को हथनीकुंड से चूरु, सीकर, झुंझुनू और राजस्थान के अन्य जिलों में भूमिगत पाइपलाइनों के माध्यम से अंतरित किये जाने हेतु परियोजना के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने हेतु हरियाणा और राजस्थान के बीच एक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए।

ऊपरी यमुना नदी बोर्ड (यूवाईआरबी) द्वारा लिए गए निर्णय के अनुसार, हथनीकुंड बैराज से जुलाई से अक्टूबर के दौरान राजस्थान को कुल 577 मिलियन क्यूबिक मीटर (एमसीएम) यमुना जल आवंटित किया गया है। नवंबर से जून की अवधि के दौरान हथनीकुंड बैराज से राजस्थान को कोई जल आवंटित नहीं किया जाता है। उपरोक्त समझौता ज्ञापन के अनुसार, प्रस्तावित परियोजना के चरण-1 में हथनीकुंड बैराज पर दिल्ली के हिस्से सहित हरियाणा द्वारा पश्चिमी यमुना नहर की पूर्ण क्षमता (24,000 क्यूसेक) का उपयोग करने के बाद, चूरु, सीकर, झुंझुनू और राजस्थान के अन्य जिलों में पेयजल आपूर्ति और अन्य आवश्यकताओं के लिए जुलाई से अक्टूबर के दौरान भूमिगत पाइपलाइनों के माध्यम से 577 एमसीएम तक जल का अंतरण परिकल्पित है।

दोनों राज्यों द्वारा डीपीआर तैयार करने के लिए टास्क फोर्स का गठन किया गया है। राजस्थान ने दिनांक 25.07.2025 के कार्य आदेश के अंतर्गत डीपीआर तैयार करने के लिए एक सलाहकार नियुक्त किया है। कार्य आदेश के अनुसार, सलाहकार को छह महीने की अवधि के भीतर डीपीआर तैयार करनी होगी।

अलीराजपुर में दो लेन वाली सड़क परियोजना

***20. श्रीमती अनिता नागरसिंह चौहान:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अलीराजपुर जिले के अम्बुआ गांव से चन्द्रशेखर आजाद नगर होते हुए संसदीय निर्वाचन क्षेत्र संख्या 24 (रतलाम-झाबुआ-अलीराजपुर) के अंतर्गत आने वाली गुजरात की सीमा तक स्वीकृत दो लेन वाली सड़क परियोजना बहुत जर्जर स्थिति में है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि अनुमोदन के बावजूद उक्त सड़क परियोजना का कार्य अभी तक शुरू नहीं हुआ है जिससे निवासियों, व्यापारियों और जनजातीय बहुल ग्रामीण क्षेत्रों को परिवहन, शिक्षा, स्वास्थ्य और व्यापार के मामले में गंभीर कठिनाइयों का सामना करना पड़ रहा है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त परियोजना को शीघ्र शुरू किए जाने और पूरा किए जाने को सुनिश्चित करने के लिए सरकार द्वारा क्या ठोस कदम उठाए गए हैं/उठाए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): अलीराजपुर जिले से गुजरने वाले राष्ट्रीय राजमार्ग 56 के अम्बुआ से मध्य प्रदेश/गुजरात सीमा तक के लगभग 28 किलोमीटर लंबे खंड को रखरखाव एजेंसी को नियुक्त करके यातायात योग्य स्थिति में रखा गया है। 3.86 करोड़ रुपये की लागत का रखरखाव अनुमान स्वीकृत किया गया था और रखरखाव का कार्य दिनांक 20.09.2025 से शुरू हुआ था।

इस खंड को पेव्ड शोल्डर के साथ दो लेन में विकसित करने का कार्य पहले ही स्वीकृत कर दिया गया है और दिनांक 23.01.2026 को कार्य सौंपने का पत्र (एलओए) भी जारी कर दिया गया है। इस परियोजना के पूरी होने के लिए निर्धारित तारीख परियोजना के शुरू होने की तारीख से 18 माह के भीतर है। भूमि अधिग्रहण प्रक्रियाओं को पूरा करने और नियत तिथि जारी करने तथा उसके बाद निर्माण चरण के कार्य सुनिश्चित करने के लिए इस परियोजना की निगरानी की जा रही है। निर्माण के दौरान, ठेकेदार अनुबंध प्रावधानों के अनुसार सड़क को यातायात योग्य स्थिति में बनाए रखता है।

(ii) Unstarred Question Nos. 1 to 230

ROUTES UNDER UDAN SCHEME

1. **SHRI RAJESHBHAI NARANBHAI CHUDASAMA:**
SHRI VISHWESHWAR HEGDE KAGERI:
SHRI PRADEEP KUMAR SINGH:
SHRI DILIP SAIKIA:
SHRI TAPIR GAO:
SHRI ANURAG SHARMA:
SHRI YOGENDER CHANDOLIA:
SHRIMATI ANITA NAGARSINGH CHOUHAN:
SHRI KHAGEN MURMU:
DR. SANJAY JAISWAL:
SHRI DAMODAR AGRAWAL:
SHRI PRADEEP PUROHIT:
SHRI RAJIV PRATAP RUDY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the present status of the UDAN scheme including the total number of routes operationalised, airports connected and passengers benefited since its inception;
- (b) the details of the modified UDAN scheme announced in the Budget for 2025-26 and its target for connecting new destinations over the next decade; State-wise;

- (c) the specific measures being taken to enhance air connectivity to remote, hilly and North Eastern regions under the revamped scheme;
- (d) the details of the Viability Gap Funding disbursed till date and the mechanism in place for monitoring sustainability of the routes; and
- (e) whether the Government proposes to add new airstrips in Rajasthan under the said scheme and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): As on 20.01.2026, a total of 657 routes have been operationalised, connecting 93 unserved and underserved airports, including 15 heliports and 2 water aerodromes carrying over 1.6 crore domestic passengers on more than 3.27 lakh RCS flights under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN).

The Government has announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, to cater to 4 crore passengers over the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational, and North East region districts. The scheme is presently at the approval stage.

(d) and (e): An amount of Rs. 4494 crores has been disbursed towards Viability Gap Funding (VGF) to support the Selected Airline Operators. To ensure the sustainability of the routes, the UDAN scheme provides financial incentives to airline operators on regional routes that include: Concessions by

the Central Government, State Governments/Union Territories and airport operators to reduce airline operation costs and also the VGF to bridge the gap between operational costs and expected revenues on such routes.

Under the UDAN scheme, the list of existing unserved/underserved airstrips/airports/Water aerodromes for inclusion in the UDAN scheme is finalized in consultation with the State Government concerned. If the State Government of Rajasthan informs of the existence of airstrips and requests for its inclusion under UDAN, the same may be included in the scheme document.

ELECTRONIC TOLL COLLECTION SYSTEM

2. SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has reviewed the performance and transparency of the Electronic Toll Collection (ETC/FASTag) system on National Highways in Maharashtra, if so, the details thereof;
- (b) the total ETC revenue collected during the last three financial years, plaza-wise for major toll plazas and whether any revenue leakages or abnormal variations have been detected, if so, the details thereof;

- (c) the number of toll plazas in Maharashtra fully equipped with ETC and whether manual tolling, lane non-compliance and congestion continue on high-traffic corridors, if so, the details thereof;
- (d) whether any independent or third-party assessment has been conducted on traffic flow improvement, transaction failure rates and revenue efficiency of ETC in Maharashtra, if so, the details thereof;
- (e) the number of complaints received regarding double charging, failed deductions, poor grievance redressal and network outages and the action taken against concessionaires; and
- (f) whether the Government proposes time-bound upgrades, stricter monitoring, penalties and integration of ETC with smart mobility and enforcement systems to address persistent deficiencies in Maharashtra, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (d): The user fee is collected at a fee plaza for the use of any section of National Highway as per the provisions of National Highways Fee Rules, 2008 applicable for the respective category of vehicles uniformly across the country. Impact Assessment conducted for National Electronic Toll Collection (NETC) Program for the year 2024-25 reflects that the average time required for a vehicle to cross a toll plaza across the country including the State of Maharashtra under ETC operations is 40 seconds, which earlier used to take

12.23 minutes per vehicle under the manual tolling system indicating improvement in traffic flow and reduction in congestion at Fee plazas.

(b): The total user fee collected at all fee plazas in the State of Maharashtra during the last 3 years are given in the enclosed **Statement**. Digital audits and real-time reconciliation through the National Electronic Toll Collection (NETC) have improved tolling efficiency and has reduced waiting time for vehicles significantly.

(c): NH Fee plazas in Maharashtra are fully equipped with 100% electronic toll collection systems, ensuring the smooth and efficient movement of vehicles. Further, congestion on fee plaza is also monitored through a GIS-based toll congestion monitoring solution.

(e): National Payment Corporation of India (NPCI), which provides the Central Clearing House (CCH) services of National Electronic Toll Collection (NETC) Programme, has reported 17.66 lakh transactions where refunds were made due to incorrect user fee (toll) deductions from January-2025 to December-2025 out of a total of 464 crore FASTag transactions in the same year which represents 0.03% of all Fastag transactions. The details are as under:

Chargeback Reason	No of charge-back
Return journey not provided	2,18,292
Toll Fare Calculation Error	5,38,944
NETC Toll services not availed/ Tag holder does not recognise the transaction	6,35,239
Paid by Other means	55,602
Duplicate transaction done at fee plaza	3,18,466

Road users have access to various channels for grievance redressal related to FASTag issues. Complaints can be lodged through the National Highways Helpline 1033, the dedicated email falsededuction@ihmcl.com, the respective FASTag issuer bank helplines, as well as through the RajmargYatra App.

(f): The Government is committed to making the tolling system more efficient, transparent, and user-friendly through improving lane equipment, and adoption of advanced technologies. Monitoring is carried out through centralised toll management systems. To further increase the efficiency of tolling operation and in order to ensure seamless and free-flow movement of vehicles along national highways, the Government has decided to implement barrier-free Electronic Toll Collection (ETC) System using Automatic Number Plate Recognition Cameras on selected sections of National Highways as an added facility along with FASTag where the user fee shall be charged from the vehicle users without having them to stop, slow down or stay in a given fee plaza lane.

STATEMENT

The total user fee Collected at all fee plazas in the state of Maharashtra in last 3 years:

Name of the Fee plaza	Toll Collection in FY in Cr.			
	2022-23	2023-24	2024-25	2025-26 (Apr-Dec-25)
Varwade	90.53	100.14	109.61	81.09
Sawaleshwar	97.37	117.93	131.17	100.99

Tamalwadi	66.64	70.94	69.61	59.10
Yedashi	58.13	55.85	51.86	45.76
Phulwadi	34.69	38.93	39.87	31.28
Talmod	46.15	49.06	49.27	38.15
Nandani	61.40	66.02	71.28	56.06
Tidagundi	88.98	94.33	104.43	83.04
Valsang	14.92	30.00	32.62	25.79
Ankadhal	15.67	36.73	38.44	30.54
Ichgaon	16.70	30.20	31.62	27.15
Dumbarwadi	5.49	6.23	5.09	3.07
Dhoki	5.49	5.63	5.83	4.79
Badewadi	3.98	4.75	4.97	3.68
Kini	130.08	107.56	96.75	70.31
Tasawade	152.35	137.46	123.29	92.06
Borgaon	16.07	43.10	45.54	37.22
Arjunalli	136.62	148.58	199.33	107.24
Ghoti	124.40	145.80	107.67	88.15
Pimplegaon (B) Baswant	190.24	192.79	192.35	160.94
Chandwad	95.25	98.26	98.77	81.22
Laling	183.70	210.59	238.23	186.98
Chachadgaon	17.98	27.43	28.82	20.02
Anewadi	143.88	158.22	149.50	114.68
Khed-shivapur	248.82	275.71	271.45	212.56
Patas	122.10	137.48	146.85	120.81
Sardewadi	112.44	124.04	129.03	98.79
Chalakwadi	46.67	73.87	94.51	86.49
Hiwargaon Pavasa	74.21	89.81	102.13	84.60
Pimparwadi	-	19.59	13.79	10.52
Dongrale	-	3.01	6.97	7.26
Penur	-	8.31	23.42	20.84
Pimparkhed	-	0.68	17.65	12.29
Undewadi	-	1.57	14.49	11.71
Ahmednagar Bypass	-	-	30.26	72.23

(Ahilyanagar)				
Banpimpri	-	-	65.32	79.01
Nimgaon Khalu	-	-	6.40	31.50
Pandane	-	-	0.28	3.79
Pawangaon	-	-	0.24	15.09
Borvahir	-	-	15.06	28.22
Bawada	-	-	-	9.86
Bhavaninagar	-	-	-	12.80
Shilphata	229.12	267.25	294.66	242.27
Shedung				
Kusgaon (Varsoli)				
Dehu Road (Somatane)				
Shinde @ 193/900	50.15	63.95	68.74	56.24
Kardha village (Bhandara) (tolling ended on 27.09. 2023)	38.51	18.43	-	-
Kharbi	4.69	5.87	6.45	5.13
Fekari (Now Merged with Nashirabad)	4.73	0.00	-	-
Nashirabad	62.79	73.34	80.42	63.48
Borkhedi	107.23	120.58	132.94	102.14
NAGPUR BYPAS (Panjari)	151.86	185.05	211.10	164.28
Mansar (Kumhari)	71.12	87.91	103.38	78.84
Kamptee Kanhan Bypass Check	68.21	80.51	93.67	76.87
Mathni	80.7	88.44	94.63	74.41
Sendurwafa	98.23	115.18	123.11	95.79
Darooda	64.99	100.04	109.71	90.79
Selu FP	8.96	13.94	13.22	7.97
Champa	11.66	27.85	28.36	22.86
Dhumka Tondgaon	12.07	39.25	53.61	44.20
Kelapur	82.69	94.00	103.32	86.52
Haladgao	62.75	55.48	53.04	38.41

Husnapur	27.79	30.50	33.42	26.50
Bhamb Raja	31.04	33.65	35.17	25.93
Patanswangi	38.41	32.93	35.48	36.04
Khambara	37.79	33.08	39.01	35.54
Milanpur	44.81	38.76	46.79	42.99
Shirpur	138.77	148.58	176.63	156.85
Songir	122.60	133.96	145.03	106.49
Gondkhairi	49.33	54.13	55.98	38.09
Karanja	42.79	42.01	44.78	31.73
Nandgaon	92.27	83.41	88.76	66.39
Undri	7.95	7.05	7.28	5.23
Pargaon	63.55	59.33	54.30	48.34
Padalshingi	105.26	105.02	102.04	87.24
Maliwadi	84.09	84.86	76.40	63.99
Karodi	46.22	45.30	42.85	36.71
Hatnoor	75.85	40.05	19.75	17.27
Vaidyakinhi	1.42	3.16	2.87	2.65
Ashiv	29.03	35.18	40.12	33.85
Selu Amba	9.83	9.75	10.15	8.10
Taroda-Kasba	-	79.76	115.41	89.70
Salava Jharoda	-	26.76	34.62	27.31
Shembal	-	8.06	8.90	6.63
Urmed	-	0.79	1.19	1.38
Wadgaon	-	1.96	3.00	2.31
Dasarkhed	-	33.63	65.66	51.87
Kurankhed	-	21.20	69.87	56.88
Hirapur	-	1.18	6.16	5.84
Tuptakli	-	0.31	2.16	1.79
Ashta	-	3.76	32.48	26.07
Malegaon	-	2.56	32.03	26.24
Sub Gavhan Kh	-	4.20	78.91	74.47
Khadaka	-	-	10.90	23.57
Medshi Sawarkheda	-	-	31.17	37.70

Nimbhi	-	-	1.94	4.25
Pardi Makta	-	-	17.43	34.91
Bijora	-	-	-	16.41
Nayagaon	-	-	-	1.01
Loni	-	-	-	0.68
UMRI	-	-	-	7.80
Devghat	-	-	-	3.75

WOMEN-LED MSMEs

3. SUSHRI S. JOTHIMANI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of women-led Micro, Small, and Medium Enterprises (MSMEs) registered in the country during the last five years, including Tamil Nadu and particularly in Karur district;
- (b) the specific schemes and financial assistance programs available to support women entrepreneurs, particularly in the textile sector in Karur;
- (c) the impact of these initiatives on women entrepreneurship, including employment generation and business growth in Tamil Nadu;
- (d) the steps taken to enhance market access, skill development and ease of doing business for women entrepreneurs; and
- (e) the funds allocated and utilized for promoting women entrepreneurship in Tamil Nadu, including targeted support for Karur's women-led businesses, during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Udyam Registration Portal was launched on 01.07.2020. As on 25.01.2026, a total of 2.94 crore women-led Micro, Small and Medium Enterprises (MSMEs) registered in the country. The details of women-led MSMEs registered on Udyam Registration Portal and Udyam Assist Platform in the country including Tamil Nadu and particularly in Karur districts during last five years are given below:

FY	All India	Tamil Nadu	Karur
2021-22	903,502	126,397	1,474
2022-23	1,919,235	200,233	2,419
2023-24	12,795,453	916,445	7,077
2024-25	8,742,913	904,572	11,577
2025-26 (01/04/2025 - 25/01/2026)	5,087,788	449,320	8,422
Total:-	29,448,891	2,596,967	30,969

(b) to (e): The Government has taken a number of initiatives to increase the participation of women in MSMEs in the country, such as:

- i. Special drives for registration of women-owned MSMEs on Udyam Registration (UR) and Udyam Assist Portals (UAP).

- ii. To support women entrepreneurs, the Public Procurement Policy mandates that 3% of annual procurement by CPSEs/Ministries/Departments must be made from women-owned micro and small enterprises.
- iii. To support women entrepreneurs under Credit Guarantee Scheme for Micro and Small Enterprises, the following two provisions have been introduced for micro and small women entrepreneurs w.e.f. 01.12.2022:
 - a. Guarantee coverage of up to 90% as against the 75% for others; and
 - b. 10% concession in annual Guarantee fees

The details of the guarantees approved to Women led MSEs under CGS are as below:

CGS - Guarantee Approved for women -led MSEs in Tamil Nadu		
Duration	No. of Guarantee Approved	Amount Approved (in Rs. Crore)
Cumulative since Inception in 2000 as on December 31, 2025	274,729	17,125

Further, in order to facilitate unsecured affordable credit flow to IMEs (which are exempted from GST regime) for their composite requirement, special provision under CGS has been launched. Credit facility up to 20 lakh is guaranteed with extent of coverage of 85%.

- iv. Ministry of MSME implements Prime Minister's Employment Generation Programme (PMEGP) which is a credit-linked subsidy programme aimed at

generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Out of the total PMEGP beneficiaries, 39% are women and they are provided higher subsidy (35%) vis-a-vis non-special category (upto 25%).

No. of Women Entrepreneurs assisted under PMEGP in State of Tamil Nadu during FY 2020-22 to 2024-25.

Financial Year	No. of micro enterprises assisted	Margin Money subsidy (Rs. Cr)	Estimated Employment Generated
2020-21	2,663	57.77	21,304
2021-22	2,857	66.19	22,856
2022-23	2,856	75.49	22,848
2023-24	3,285	81.66	26,280
2024-25	1,786	49.67	14,288

No. of Women Entrepreneurs assisted under PMEGP in Karur district of Tamil Nadu during FY 2020-21 to 2024-25.

Financial Year	No. of micro enterprises assisted	Margin Money subsidy (Rs. Cr)	Estimated Employment Generated
2020-21	25	1.27	200
2021-22	47	2.15	376
2022-23	70	1.97	560

2023-24	103	1.79	824
2024-25	104	1.77	832

- v. To encourage entrepreneurship among women, Ministry of MSME implements 'Skill Upgradation and Mahila Coir Yojana' under Coir Vikas Yojana, which is an exclusive training programme aimed at skill development of women artisans engaged in the Coir sector.
- vi. Participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme is subsidized to the extent of 100% vis-a-vis 80% for other entrepreneurs.
- vii. Ministry of MSME has launched 'PM Vishwakarma' Scheme on 17.09.2023, to provide a number of benefits to the traditional artisans and craftspeople including women, engaged in 18 trades.
- viii. The Ministry has launched the awareness campaign 'Yashasvini' to create awareness among existing and aspiring women entrepreneurs with various schemes of the Ministry of MSME, providing them with continuum of support through handholding, mentorship, and capacity building.

MULTI-PURPOSE CENTRES UNDER PM-JANMAN

4. DR. SHARMILA SARKAR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the targeted number of Multi-Purpose Centres (MPCs) under the PM-JANMAN scheme and the number of those constructed till date, year and State-wise;
- (b) the funds allocated and released towards construction of MPCs and the funds utilised, year and State-wise; and
- (c) whether all the constructed MPCs are equipped with basic infrastructure facilities like drinking water, electricity, furniture and toilets etc. and if so, the details thereof, State-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

- (a): Under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), there is a target of construction of 1000 multi purpose centers (MPCs). The details of number of MPCs approved and constructed, State-wise, during 2023-24 to 2025-26 is given in the enclosed **Statement-I**.
- (b): The details of funds released and utilization certificates, year-wise and State-wise, for MPCs are given in the enclosed **Statement-II**.
- (c): For operationalization and management of MPCs, Ministry of Tribal Affairs has issued a detailed SOP to State Governments and other stakeholders. These MPCs are to be operated under the District administration in coordination with concerned line Departments.

STATEMENT-I

Details of number of MPCs approved and constructed, State-wise (as on 31.12.2025)

S. N.	State	MPCs sanctioned (No.)	MPCs Completed (No.)
1	ANDHRA PRADESH	125	60
2	BIHAR	7	0
3	CHHATTISGARH	75	24
4	GUJARAT	39	5
5	JHARKHAND	113	16
6	KARNATAKA	74	15
7	KERALA	15	4
8	MADHYA PRADESH	125	49
9	MAHARASHTRA	121	71
10	MANIPUR	11	6
11	ODISHA	74	29
12	RAJASTHAN	18	12
13	TAMIL NADU	60	19
14	TELANGANA	73	33
15	TRIPURA	50	20
16	UTTAR PRADESH	5	4
17	UTTARAKHAND	15	8
GRAND TOTAL		1000	375

STATEMENT-II

Details of funds released and utilization certificates, year-wise and State-wise, for MPCs (in Rs. Cr)

S.N.	State	Funds released during 2023-24	UC submitted	Funds released during 2024-25	UC submitted	Funds released during 2025-26	UC submitted	Bills closed on SNA SPARSH
1	ANDHRA PRADESH	14.97	14.97	5	4.9	27.52	-	-
2	CHHATTISGARH	8.52	7.9	-	-	-	-	5.61

3	GUJARAT	1.66	-	4.37	-	-	-	-
4	JHARKHAND	0.62	0.62	1.5	-	16.42	-	-
5	KARNATAKA	3.33	3.33	10.26	10.26	15.4	14.47	-
6	KERALA	2.29	-	-	-	-	-	.72
7	MADHYA PRADESH	25.99	20.82	-	-	-	-	6.63
8	MAHARASHTRA	12.47	12.47	5	4.65	27.56	-	2.32
9	ODISHA	12.68	12.68	23.92	1	-	-	1.45
10	RAJASTHAN	3.33	3.33	3.44	1.91	-	-	-
11	TAMIL NADU	5.2	5.2	20.67	15.24	-	-	-
12	TELANGANA	2.91	0	13.24	0	-	-	2.56
13	TRIPURA	4.57	4.57	7.5	7.5	-	-	2.42
14	UTTAR PRADESH	0.83	-	-	-	-	-	-
15	UTTARAKHAND	0.62	0.62	4.78	1.59	1.8	-	.29
16	MANIPUR	-	-	-	-	3.3	-	-
17	BIHAR	-	-	-	-	2.1	-	-
	Total	99.99	86.51	99.68	47.05	94.1	14.47	22

SETTING UP OF JAL SHAKTI KENDRAS

5. SHRI RAJEEV RAI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- whether it is a fact that Jal Shakti Kendras (JSKs) have been set up in various States of the country;
- if so, the details thereof, State/UT-wise including Uttar Pradesh;
- the funds sanctioned, allocated and utilized for setting up of JSKs in Uttar Pradesh so far; and
- the time by which the ongoing JSK projects in all the districts of Uttar Pradesh are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Yes.

(b): The State/UT-wise details of Jal Shakti Kendras (JSKs) is given in the enclosed **Statement**.

(c) and (d): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. No separate funds are allotted to States for establishment and operation of the Kendras from Ministry of Jal Shakti. They are operated through pooling of resources both human and infrastructure. Under the Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) campaign, one Jal Shakti Kendra (JSK) has been established in each district of Uttar Pradesh and are fully functional as reported by the Government of Uttar Pradesh. Accordingly, a total of 75 Jal Shakti Kendras covering all districts of Uttar Pradesh are completed under the JSA: CTR campaign.

STATEMENT

The State/UT-wise details of Jal Shakti Kendras (JSKs)

Jal Shakti Abhiyan: Catch the Rain		
National Water Mission, Ministry of Jal Shakti		
Jal Shakti Kendra Report (as per JSA: CTR portal)		
(Status as on : 23/01/2026)		
S.No.	State Name	JSK Established Districts
1	JAMMU AND KASHMIR	20
2	HIMACHAL PRADESH	12
3	PUNJAB	23
4	CHANDIGARH	1
5	UTTARAKHAND	12

6	HARYANA	22
7	DELHI	8
8	RAJASTHAN	41
9	UTTAR PRADESH	75
10	BIHAR	38
11	SIKKIM	6
12	ARUNACHAL PRADESH	8
13	NAGALAND	8
14	MANIPUR	13
15	MIZORAM	4
16	TRIPURA	8
17	MEGHALAYA	9
18	ASSAM	30
19	WEST BENGAL	23
20	JHARKHAND	19
21	ODISHA	30
22	CHHATTISGARH	31
23	MADHYA PRADESH	50
24	GUJARAT	33
25	MAHARASHTRA	35
26	ANDHRA PRADESH	26
27	KARNATAKA	31
28	GOA	2
29	LAKSHADWEEP	0
30	KERALA	14
31	TAMIL NADU	38
32	PUDUCHERRY	2
33	ANDAMAN AND NICOBAR ISLANDS	3
34	TELANGANA	33
35	LADAKH	2
36	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	2
Total		712

MRO FACILITIES IN BENGALURU

6. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI P. C. MOHAN:

SHRI PRAVEEN PATEL:

SHRI KHAGEN MURMU:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the Safran Maintenance, Repair and Overhaul (MRO) Centre inaugurated in Hyderabad in November 2025 and its relevance for strengthening the overall aviation maintenance ecosystem including supply chains and vendor opportunities for MRO facilities in Bengaluru;
- (b) the present status, capacity, investment outlay and employment potential of the Air India mega MRO facility and other MRO projects being developed in and around Kempegowda International Airport Bengaluru;
- (c) the projected growth of MRO market of the country and the specific measures being taken to position Bengaluru as a major regional hub for aircraft maintenance and aviation manufacturing; and
- (d) the skill development and certification initiatives being undertaken in collaboration with industry and training institutions in Bengaluru and Karnataka to create a trained workforce for the expanding MRO sector?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The Safran Aircraft Engine Services India (SAESI) facility inaugurated in Hyderabad is Safran's dedicated Maintenance, Repair and Overhaul (MRO) facility for Leading Edge Aviation Propulsion (LEAP) engines. The facility has been designed to service up to 300 LEAP engines annually. The MRO facility strengthens the domestic supply chain, deepens high-precision technical capabilities and fosters ancillary vendors.

(b): As per information received, Air India and IndiGo have started construction of major MRO facilities for civilian aircraft at Bengaluru International Airport at an estimated investment of INR 1460 crore and INR 1100 crore respectively. Each of these facilities will be capable of handling about 3 wide-body and 6 narrow-body aircraft which will result in significant employment generation and skill enhancement in the region.

(c): The MRO industry is projected to grow to USD 4 billion by 2031, registering a CAGR of 8.9 per cent. The Government has taken various measures to create a conducive environment for the development of aircraft MRO sector in the country which will also benefit Bengaluru. These include the new MRO Guidelines announced on 1st September, 2021 which inter alia abolish royalties and build in transparency and certainty in land allotments for MROs in AAI airports. On the taxation front, Government has reduced the taxes (IGST) on imports of aircraft components and aircraft engine parts to 5%, to make the domestic aerospace industry more competitive. GST on MRO has been reduced from 18% to 5% with full Input Tax Credit and Transactions sub-contracted by foreign OEMs/MRO to domestic MRO are treated as

'exports' with zero-rated GST. Customs duty has also been exempted on tools and tool kits.

Further, the period for export of goods imported for repairs has been extended from six months to one year and the time-limit for re-import of goods for repairs under warranty has been extended from three to five years. More recently, the Visa Manual has been amended to incorporate suitable provisions for granting Business Visa and Temporary Landing Permit (TLP) to foreign pilots and crew of scheduled or non-scheduled flights coming for the purpose of MRO services in India.

(d): As per information received from Bangalore International Airport, AirIndia is setting up a Basic Maintenance Training Organisation (BMTO) that will offer a combined 2+2-year Aircraft Maintenance Engineering (AME) program, certified by Directorate General of Civil Aviation (DGCA). This campus will include modern classrooms, fully equipped laboratories for practical training and a team of qualified trainers.

SCHEMES FOR URBAN POOR

7. SHRI VISHNU DATT SHARMA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) including Affordable Rental Housing Complexes (ARHCs), Atal Mission for Rejuvenation and Urban Transformation

(AMRUT) and other urban basic-services schemes for the urban poor and if so, the details thereof;

- (b) whether eligible urban poor households and migrant workers have been comprehensively identified and covered under PMAY-U/ARHCs in the districts of Katni, Panna and the town of Khajuraho in Khajuraho Lok Sabha Constituency and if so, the details thereof along with the number of houses sanctioned and completed;
- (c) the measures taken to ensure accurate mapping of the urban poor along with water, sanitation, housing quality and livelihood access for beneficiaries;
- (d) the reasons for inadequate coverage or quality of services in these areas due to identification or implementation gaps and the corrective actions taken in this regard; and
- (e) the details of the plan to link urban housing schemes with skill development and livelihood programmes so that poor and vulnerable urban households in these districts attain sustainable incomes?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing and provision of water, sanitation and livelihood access citizens including urban poor are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/Uts to provide urban basic services across the country

through various Missions, such as Pradhan Mantri Awas Yojana – Urban (PMAY-U) & PMAY-U 2.0, Atal Mission for Rejuvenation and Urban Transformation (AMRUT) & AMRUT 2.0, Swachh Bharat Mission – Urban (SBM-U) & SBM-U 2.0 and Urban Transport.

MoHUA has been implementing PMAY-U since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

Based on the project proposal submitted by States/UTs, a total of 122.27 lakh houses, including 10.65 lakh under PMAY-U 2.0, have been sanctioned under the schemes by the Ministry, so far. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026.

MoHUA launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of PMAY-U in July 2020 to address the housing need faced by migrant workers, urban poor, and informal sector labourers during the COVID period. This scheme has been implemented through two models:

- i. Model-1: Converting existing Government funded vacant houses into ARHC through PPP mode or by Public Agencies,

- ii. Model-2: Construct, Operate and Maintain rental housing by Private/Public Entities for urban poor, working women, employees of Industries, Industrial Estates, Institutions and other eligible Economically Weaker Section (EWS)/Low Income Group (LIG) families.

The Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched by the Central Government on June 25, 2015, for 500 cities (485 cities including 15 merged cities) across all States/UTs in the country. The major thrust areas of the Mission are water supply, sewerage & septage management, storm water drainage, green spaces & parks, non-motorized urban transport. AMRUT 2.0 scheme has been launched on October 01, 2021 in all Urban Local Bodies (ULBs)/cities, enabling the cities to become 'self-reliant' and 'water secure'.

The Swachh Bharat Mission – Urban (SBM-U) benefits entire cities and is implemented across 4,910 Urban Local Bodies (ULBs). Funds are provided to States/UTs for constructing Community/Public Toilets (CT/PTs) and Individual Household Latrines (IHHLs). CTs and IHHLs primarily serve underprivileged households, while PTs cater to the general public and floating population.

SBM-U 2.0 was launched on 01.10.2021 with the objective of attaining 100% Garbage Free Cities (GFC), central assistance of fund are provided for setting up various type of waste processing facilities such as Material Recovery Facilities (MRFs), composting plants, bio-methanation plants, Refused Derived Fuel (RDF) processing facilities, plastic waste processing

facilities, waste to electricity plants, Construction and Demolition (C&D) waste plants, sanitary landfill including Waste to Energy Plants/ CBG plant.

PM-eBus Sewa Scheme”, launched on 16th August 2023, aims to augment city bus operations in urban areas with Central Assistance (CA) of ₹20,000 crore for deploying 10,000 electric buses on PPP model. As per the extant guidelines of the scheme, cities with a population between 3-40 lakh and other State/UT Capitals with less than 3 lakh population as per census 2011 are eligible to participate in the scheme.

PMAY-U & PMAY-U 2.0 are demand driven schemes. As per the Scheme Guidelines of PMAY-U, selection of beneficiaries under different verticals through suitable means, formulation & execution of projects including allotment of completed houses are done by States/UTs including district of Katni, Panna and town of Khajuraho in Lok Sabha Constituency. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal.

States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done at multiple levels in the States/UTs. The scheme guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

After demand assessment and verification, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of

admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Physical & Financial Progress in the District of Katni and Panna along with Khajuraho Constituency and City under PMAY-U & PMAY-U 2.0 is given in the enclosed **Statement**. No project proposal under ARHCs have been received from State of Madhya Pradesh for construction of ARHCs.

(e): Under PMAY-U 2.0, States/UTs are encouraged to ensure convergence with various Centrally sponsored Schemes such as PM SVANidhi, AMRUT 2.0, SBM-U 2.0, PM Vishwakarma, National Health Mission (NHM), PM Surya Ghar: Muft Bijli Yojana, Ayushman Bharat, Ujjwala Yojana and other relevant Schemes are also encouraged to ensure effective and efficient utilization of public resources.

STATEMENT

Physical & Financial Progress in the District of Katni and Panna along with Khajuraho Constituency and City under PMAY-U & PMAY-U 2.0

S. No.	Particulars	Katni District	Panna District	Khajuraho	
				Constituency	City
1	Central Assistance Sanctioned (₹ in crore)	172.33	209.10	522.62	18.67
2	Central Assistance Released (₹ in crore)	154.63	189.08	482.39	16.43
3	Houses Sanctioned (Nos.)	11,089	13,901	34,313	1,244

4	Houses Grounded for Construction (Nos.)	10,415	13,794	33,811	1,064
5	Construction of Houses Completed (Nos.)	9,927	11,948	31,000	1,004

IRREGULAR WATER SUPPLY UNDER JAL JEEVAN MISSION

8. SHRI SASIKANTH SENTHIL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has found that several villages declared as fully covered under 'Har Ghar Jal' initiative of the Jal Jeevan Mission do not have functional or regular tap water supply and if so, the details thereof indicating the number of such villages identified, State-wise;
- (b) whether the Government has withheld or frozen the release of funds to the States under the said Mission on account of non-functional water supply or misreporting and if so, the details thereof, State-wise;
- (c) whether the Government has examined the role of implementing agencies and third-party inspectors in certifying villages as fully covered despite the lack of functional water supply and, if so, the details and the findings thereof; and
- (d) the corrective measures taken to restore functional tap water supply in such villages along with the time-frame fixed for ensuring sustained availability of drinking water?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): Department of Drinking Water & Sanitation undertakes assessment of the functionality of household tap water connections provided under the Jal Jeevan Mission (JJM), through an independent third-party agency, based on standard statistical sampling. The Functionality Assessment 2024 was conducted across 19,812 Har Ghar Jal (HGJ) villages covering 2,37,608 households in 761 districts across 34 States/ UTs. It was found that tap connections were available in 98.1% of households in surveyed villages. Of these, 86.5% of households had working tap connections, 80.2% were getting water in adequate quantity, 83.6% were getting water regularly as per the schedule of water supply for their piped water supply scheme, and 76% of households were receiving water as per the prescribed water quality standards. The detailed National and State-wise report of Functionality Assessment 2024 is in public domain and can be accessed at <https://jaljeevanmission.gov.in/functionality-report-2024>

(b): In August 2019, the Union Cabinet had approved the implementation of JJM from 2019-20 to 2023-24 with central outlay of Rs. 2,08, 652 crore. Against the allocated fund, almost entire fund has been utilized.

(c) and (d): 'Water' being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance (O&M) of drinking water supply schemes/ works, including those under JJM, lies with State/UT

Governments. The Government of India supports the states by providing technical and financial assistance. As such, corrective measures which inter-alia, include, rectification of infrastructure gaps, repair or replacement of faulty components, strengthening of source sustainability and improvement of O&M arrangements are undertaken by States/ UTs to restore functional tap water supply in HGJ villages.

As per operational guidelines of JJM, after making provision of tap connections to all rural households in a village, the Department implementing the scheme provides completion certificate to Gram Panchayat and marks the village as HGJ village on JJM-IMIS. Subsequently, Gram Sabha while reading out aloud the work completion report in its meeting, formally passes resolution certifying itself as HGJ village. The copy of certificate provided by implementing department, resolution passed by Gram Sabha, and a small video capturing the Gram Sabha is reflected on JJM Dashboard and village is marked certified in JJM- IMIS. As such, certification is carried out only at village level and only after providing tap connections to all households in the village. In case of non-compliance with the guidelines or misreporting, States/UTs have been advised to take corrective measures and all required disciplinary, contractual, and legal actions are to be taken without exception against officials, implementing agencies and TPIAs.

राजस्थान के चुरू में राष्ट्रीय राजमार्गों पर दुर्घटनाप्रवण स्थल

9. श्री राहुल कस्वां:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राजस्थान में राष्ट्रीय राजमार्गों पर बड़ी संख्या में दुर्घटनाप्रवण स्थलों की पहचान की गई है;

(ख) यदि हां, तो विशेषकर चुरू लोक सभा निर्वाचन क्षेत्र में तत्संबंधी ब्यौरा क्या है;

(ग) राज्य में ऐसे दुर्घटनाप्रवण स्थलों को समाप्त करने के लिए सरकार द्वारा उठाए जा रहे विभिन्न कदम क्या हैं;

(घ) क्या चुरू जिले में कोई नया दुर्घटनाप्रवण स्थल सामने आया है; और

(ङ) यदि हां, तो उस स्थान का नाम क्या है जहां इसकी पहचान की गई है और इसकी मरम्मत कितने समय में होने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग) सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने दुर्घटनाप्रवण स्थल (ब्लैकस्पॉट) श्रृंखला 2017-19, 2018-20, 2019-21 और 2020-21 में राजस्थान राज्य में राष्ट्रीय राजमार्गों (एनएच) पर 671 ब्लैकस्पॉट की पहचान की गई है। इनमें से चुरू जिले में राष्ट्रीय राजमार्गों पर 06 ब्लैकस्पॉट की पहचान की गई है। ऐसे ब्लैक स्पॉट पर तत्काल अल्पकालिक उपायों के लिए सरकार ने सड़क चिह्नों, संकेतकों, दुर्घटना अवरोधकों (क्रेश बैरियर), सड़क स्टड, सीमांकन (डीलिनिएटर), अनधिकृत मध्य मार्ग (मीडियन) के खुले भाग को बंद करने, यातायात को व्यवस्थित करने के उपायों आदि जैसे कदम उठाए हैं। स्थल (साइट) जांच के अनुसार ऐसे ब्लैक स्पॉट पर दीर्घकालिक उपाय जैसे सड़क ज्यामिति में सुधार, जंक्शन सुधार, कैरिजवे स्पॉट का चौड़ीकरण, अंडरपास/ओवरपास का निर्माण आदि भी स्थायी सुधार उपायों के रूप में किए जाते हैं।

(घ) और (ङ) नवीनतम ब्लैकस्पॉट डेटा के आधार पर, राष्ट्रीय राजमार्ग-11 पर चुरू जिले में एक नए ब्लैकस्पॉट की पहचान की गई है। ब्लैक स्पॉट का सुधार एक सतत् प्रक्रिया है और सड़क सुरक्षा लेखापरीक्षा (ऑडिट) रिपोर्ट/विस्तृत परियोजना रिपोर्ट और साइट की स्थितियों के आधार

पर सुधार कार्य किए जाते हैं। हाल ही में चिन्हित किए गए ब्लैकस्पॉट पर अस्थायी उपाय पूर्ण हो चुके हैं। दीर्घकालिक सुधार कार्य जिनमें भूमि अधिग्रहण, वन मंजूरी और जनोपयोगी सुविधाओं का स्थानांतरण जैसी विभिन्न निर्माण पूर्व गतिविधियां शामिल हैं, विस्तृत परियोजना रिपोर्ट (डीपीआर) के परिणाम के आधार पर किए जाते हैं।

एसबीएम-यू की उपलब्धियां और स्थिति

10. श्री निलेश ज्ञानदेव लंके:

श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) के आरंभ होने की तिथि और उसके तहत अब तक की प्रमुख उपलब्धियों का राज्यवार ब्यौरा क्या है;

(ख) क्या देश के कई शहरों में ठोस अपशिष्ट प्रबंधन और सीवरेज प्रणालियों की स्थिति अभी भी बहुत खराब है;

(ग) यदि हां, तो विशेषकर महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा और नगर हवेली में तत्संबंधी ब्यौरे सहित इसके कारण क्या हैं;

(घ) सरकार देश भर के शहरी स्थानीय निकायों को स्वच्छता के लिए आवश्यक वित्तीय सहायता प्रदान करना किस प्रकार सुनिश्चित करती है;

(ङ) क्या सरकार ने देश के शहरी क्षेत्रों में ठोस अपशिष्ट प्रबंधन को अधिक प्रभावी बनाने के लिए कोई नई कार्य योजना तैयार की है; और

(च) यदि हां, तो विशेषकर महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा और नगर हवेली में तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): भारत सरकार ने 2 अक्टूबर, 2014 को स्वच्छ भारत मिशन-शहरी (एसबीएम-यू) का शुभारंभ किया, जिसका उद्देश्य देश के शहरी क्षेत्रों को खुले में शौच मुक्त बनाना और महाराष्ट्र, मध्य प्रदेश और दादरा एवं नगर हवेली संघ राज्य क्षेत्र सहित देश के शहरी क्षेत्रों में उत्पन्न नगरपालिका ठोस अपशिष्ट (एमएसडब्ल्यू) का वैज्ञानिक प्रसंस्करण करना था। इस प्रगति को आगे बढ़ाने के लिए, एसबीएम-यू 2.0 को 1 अक्टूबर, 2021 को पांच वर्षों की अवधि के लिए शुरू किया गया है, जिसका उद्देश्य स्रोत पृथक्करण, घर-घर संग्रहण और अपशिष्ट के सभी भागों के वैज्ञानिक प्रबंधन, जिसमें वैज्ञानिक लैंडफिल में इनका सुरक्षित निपटान और सभी पुराने डंपसाइटों का सुधार शामिल है, के माध्यम से सभी शहरों को कचरा मुक्त बनाना है।

35 राज्यों/संघ राज्य क्षेत्रों के सभी शहरी स्थानीय निकायों ने अक्टूबर 2019 में स्वयं को खुले में शौच मुक्त (ओडीएफ) घोषित कर दिया। यह उपलब्धि 63.83 लाख व्यक्तिगत घरेलू शौचालय (आईएचएचएल) इकाइयों के निर्माण के साथ हासिल की गई है, जो मिशन के लक्ष्य 58.99 लाख (108.2%) से अधिक है और मिशन के लक्ष्य 5.07 लाख के मुकाबले 6.36 लाख (125.44%) सामुदायिक शौचालय/सार्वजनिक शौचालय (सीटी/पीटी) सीटों का निर्माण किया गया है।

इसके अलावा, स्वच्छतम पोर्टल पर राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई जानकारी के अनुसार, देश के शहरी क्षेत्रों में प्रतिदिन कुल 1,62,162 टन नगरपालिका ठोस अपशिष्ट उत्पन्न होता है। इसमें से 1,31,837 टन अपशिष्ट का प्रसंस्करण किया जाता है। अर्थात्, वर्ष 2014 में 16% अपशिष्ट प्रसंस्करण की तुलना में, वर्तमान प्रसंस्करण क्षमता बढ़कर 81.30% हो गई है। यह वृद्धि अपशिष्ट प्रसंस्करण सुविधाओं जैसे कि सामग्री पुनर्प्राप्ति संयंत्र (एमआरएफ), स्थानांतरण स्टेशन, खाद संयंत्र, निर्माण और विध्वंस (सीएंडडी) अपशिष्ट संयंत्र और अपशिष्ट से ऊर्जा संयंत्रों

जिसमें अपशिष्ट से बिजली उत्पादन, जैव-मेथेनेशन संयंत्र आदि शामिल हैं, इन संयंत्रों की स्थापना के कारण हुई है। राज्यवार अपशिष्ट प्रसंस्करण सुविधाओं की जानकारी वेबसाइट <https://sbmurban.org/swachh-bharat-mission-progress> पर उपलब्ध है।

(ख) और (ग): प्रयुक्त जल प्रबंधन (यूडब्ल्यूएम) एसबीएम-यू 2.0 के अंतर्गत एक नया घटक है, जिसका उद्देश्य 2011 की जनगणना के अनुसार 1 लाख से कम आबादी वाले शहरों में मल कीचड़ और सेप्टेज से समग्र रूप से निपटना है।

एक लाख से अधिक आबादी वाले शहरों में सीवरेज और सेप्टेज प्रबंधन की समस्या से निपटने के लिए, सरकार ने 25 जून, 2015 को 500 शहरों में अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) की शुरुआत की। शहरों को 'आत्मनिर्भर' और 'जल सुरक्षित' बनाने के उद्देश्य से 1 अक्टूबर, 2021 को अमृत 2.0 का शुभारंभ किया गया। अमृत 2.0 देश के सभी वैधानिक शहरों तक जल आपूर्ति की सार्वभौमिक कवरेज का विस्तार करके जीवन को सुगम बनाएगा।

अमृत योजना के तहत, अब तक, अमृत और अन्य योजनाओं के साथ मिलकर 149 लाख सीवर कनेक्शन (एफएसएसएम के अंतर्गत आने वाले घरों सहित) प्रदान किए जा चुके हैं और 4,843 एमएलडी सीवरेज शोधन संयंत्र की क्षमता विकसित की गई है। अमृत के सीवरेज और सेप्टेज प्रबंधन क्षेत्र के अंतर्गत महाराष्ट्र में 3,294.03 करोड़ रुपये की 36 परियोजनाएं, मध्य प्रदेश में 3,882.63 करोड़ रुपये की 30 परियोजनाएं और दादरा एवं नगर हवेली तथा दमन एवं दीव (डीडीएनएच और डीडी) में 21.96 करोड़ रुपये की 2 परियोजनाएं शुरू की जा चुकी हैं, जिनमें से क्रमशः 3234.15 करोड़ रुपये, 3686.29 करोड़ रुपये और 21.96 करोड़ रुपये की परियोजनाएं इन राज्यों में भौतिक रूप से पूर्ण की जा चुकी हैं।

अमृत 2.0 के तहत, सीवरेज और सेप्टेज प्रबंधन क्षेत्र में, महाराष्ट्र में अब तक 12510.96 करोड़ रुपये की 46 परियोजनाएं, मध्य प्रदेश में 5432.04 करोड़ रुपये की 36 परियोजनाएं और दादरा एवं नगर हवेली तथा दमन एवं दीव में 63.47 करोड़ रुपये की 1 परियोजना अनुमोदित की गई है। 66,117.69 करोड़ रुपये की राज्य जल कार्य योजनाओं (एसडब्ल्यूएपी) में 583

सीवरेज/सेप्टेज प्रबंधन परियोजनाएं शामिल हैं, जिन्हें अब तक 157.76 लाख नए/सुधारे गए कनेक्शनों और 6,649.53 एमएलडी क्षमता वाले सीवेज शोधन संयंत्रों के विकास को कवर करते हुए स्वीकृत किया गया है।

(घ): स्वच्छ भारत मिशन - शहरी (एसबीएम-यू) के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों द्वारा राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा विधिवत अनुमोदित पूर्ण प्रस्तावों के रूप में की गई मांग के आधार पर राज्यों/संघ राज्य क्षेत्रों को केंद्रीय निधियों का हिस्सा जारी किया जाता है, जिसे संबंधित राज्य/संघ राज्य क्षेत्र सरकार द्वारा अपनी कार्य योजना के अनुसार शहरी स्थानीय निकायों (यूएलबी) को अग्रेषित किया जाता है। इसके अतिरिक्त, राज्य उच्चाधिकार समिति (एसएचपीसी) द्वारा अनुमोदित परियोजना लागत के अधिकतम 30% के अधीन, अंतर निधि के 50% तक की केंद्रीय सहायता/अनुदान राज्यों/संघ राज्य क्षेत्रों को स्वच्छ भारत मिशन - शहरी (एसबीएम-यू) के अंतर्गत ठोस अपशिष्ट प्रबंधन संयंत्रों और प्रयुक्त जल प्रबंधन संयंत्रों की स्थापना के लिए प्रदान किया जाता है।

एसबीएम-यू के तहत केंद्रीय हिस्सेदारी (सीएस) सहायता राज्यों/संघ राज्य क्षेत्रों को स्वच्छता इन्फ्रास्ट्रक्चर को मजबूत करने, विभिन्न प्रकार के एमएसडब्ल्यू प्रबंधन संयंत्रों की स्थापना और प्रयुक्त जल प्रबंधन परियोजनाओं आदि के लिए प्रदान की जाती है। एसबीएम-यू और एसबीएम-यू 2.0 के लिए बजट प्रावधान का विवरण नीचे दिया गया है:

(करोड़ रुपये में)

एसबीएम चरण	बजट परिव्यय	केंद्रीय हिस्सा
एसबीएम-यू (2014-2021)	62,009	14,623
एसबीएम-यू 2.0 (2021-2026)	1,41,600	36,465

(ङ) और (च): महाराष्ट्र, मध्य प्रदेश और दादरा एवं नगर हवेली तथा दमन एवं दीव सहित राज्यों/शहरी स्थानीय निकायों को शहरी क्षेत्रों में स्वच्छता और ठोस अपशिष्ट प्रबंधन

परियोजनाओं की आयोजना, डिजाइन और कार्यान्वयन के प्रयासों में सहायता देने के लिए, आवासन और शहरी कार्य मंत्रालय (एमओएचए) ठोस अपशिष्ट प्रबंधन पर नियमावली/प्रक्रिया मानक (एसओपी) साझा करके नीतिगत दिशा-निर्देश, वित्तीय और तकनीकी सहायता प्रदान करता है और ठोस अपशिष्ट प्रबंधन के लिए उपयुक्त प्रौद्योगिकियों के चयन हेतु समय-समय पर विभिन्न परामर्शिकाएँ और दिशानिर्देश जारी करता है। आवासन और शहरी कार्य मंत्रालय द्वारा जारी परामर्शिकाएँ/दिशानिर्देश/मानक संचालन प्रक्रियाएँ सभी राज्यों/संघ राज्य क्षेत्रों के लिए <https://sbmurban.org/technical-advisories> पर उपलब्ध हैं।

फ्लाईओवरों का निर्माण और सड़कों का चौड़ीकरण

11. श्री ज्ञानेश्वर पाटील:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री निलेश ज्ञानदेव लंके:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में, विशेषकर महाराष्ट्र, दादरा और नगर हवेली तथा मध्य प्रदेश में फ्लाईओवरों के निर्माण और सड़कों के चौड़ीकरण से संबंधित प्रमुख परियोजनाओं का परियोजना-वार ब्यौरा क्या है और इनकी संख्या कितनी है;

(ख) उक्त सड़कों के पूरा होने की संभावित तिथि सहित इससे संबंधित अन्य प्रमुख बाधाओं का ब्यौरा क्या है;

(ग) उक्त परियोजनाओं के पूरा होने में देरी का समाधान करने के लिए सरकार द्वारा किए जा रहे उपायों का ब्यौरा क्या है; और

(घ) इस संबंध में अब तक सरकार द्वारा किए गए कार्यों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): राष्ट्रीय राजमार्गों (एनएच) का विकास और रखरखाव एक सतत प्रक्रिया है और फ्लाईओवर के निर्माण और सड़कों के चौड़ीकरण की आवश्यकता का आकलन यातायात आवश्यकताओं, उपलब्ध मार्गाधिकार (आरओडब्ल्यू), शहरी/निर्मित क्षेत्रों में भीड़भाड़, सड़क सुरक्षा संबंधी विमर्श आदि के आधार पर विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करते समय किया जाता है और राष्ट्रीय राजमार्ग कार्यों की अनुमोदित डीपीआर में राष्ट्रीय राजमार्ग गलियारे के हिस्से के रूप में या स्वतंत्र आधार पर प्रावधान किया जाता है।

आज तक, पिछले तीन वर्षों के दौरान 5,01,684 करोड़ रुपये की लागत वाली 1691 राष्ट्रीय राजमार्ग (एनएच) विकास परियोजनाओं को स्वीकृत/ठेके पर दिया गया है, जिनमें अन्य बातों के अलावा महाराष्ट्र में 36,172 करोड़ रुपये की लागत वाली 201 राष्ट्रीय राजमार्ग परियोजनाएं, दादरा और नगर हवेली में 319 करोड़ रुपये की लागत वाली 2 राष्ट्रीय राजमार्ग परियोजनाएं और मध्य प्रदेश में 37,798 करोड़ रुपये की लागत वाली 90 राष्ट्रीय राजमार्ग परियोजनाएँ शामिल हैं। इन परियोजनाओं को कार्यों के आवंटन की तारीख से तीन से चार वर्षों के भीतर पूरा करने की समय सीमा के साथ मंजूरी दी गई।

(ग) और (घ): राष्ट्रीय राजमार्ग परियोजनाओं को समय पर पूरा करने के लिए सरकार ने कई पहलें की हैं। इनमें "भूमि राशि" पोर्टल और जीआईएस-आधारित भूमि अधिग्रहण योजना का उपयोग करके भूमि अधिग्रहण प्रक्रिया को सुव्यवस्थित और त्वरित बनाना, वन एवं पर्यावरण संबंधी स्वीकृतियों को तेजी से प्राप्त करने के लिए "परिवेश" पोर्टल का पुनर्गठन करना, रेलवे से सड़क के ऊपर पुल/सड़क के नीचे से पुल (आरओबी/आरयूबी) के सामान्य व्यवस्था आरेख (जीएडी) की ऑनलाइन स्वीकृति सक्षम करना और राज्य सरकारों एवं अन्य हितधारकों के सक्रिय सहयोग से चल रही परियोजनाओं में आने वाली बाधाओं/अड़चनों की समीक्षा एवं समाधान की व्यवस्था को मजबूत करना शामिल है। रेलवे ने विभिन्न स्वीकृतियों के लिए निर्धारित समयसीमा के साथ रेलवे संबंधी स्वीकृतियों हेतु एक वेब पोर्टल भी शुरू किया है।

सरकार ने परियोजना की प्रगति और ठेकेदारों की अक्षमताओं की निगरानी के लिए कई तंत्रों का उपयोग करते हुए एक मजबूत ढांचा तैयार किया है। परियोजना की प्रगति का आकलन करने के लिए हितधारकों के साथ विभिन्न स्तरों पर नियमित समीक्षा बैठकें आयोजित की जाती हैं, और तीन साल से अधिक विलंबित या विवरण/नियुक्ति के लिए लंबित परियोजनाओं जैसी महत्वपूर्ण परियोजनाओं पर भी ध्यान दिया जाता है।

इसके अलावा, कई राज्य सरकारें परियोजना कार्यान्वयन को प्रभावित करने वाले मुद्दों को हल करने के लिए मुख्य सचिव के नेतृत्व में समन्वय बैठकें आयोजित करती हैं। जिन परियोजनाओं में मुद्दे अनसुलझे रह जाते हैं, उन्हें परियोजना निगरानी समूह और "प्रगति" के माध्यम से आगे की समीक्षा के लिए भेजा जाता है।

URBAN SOLID WASTE MANAGEMENT IN KERALA

12. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether urban local bodies in Kasaragod district of Kerala are facing serious challenges in implementing scientific solid waste management due to land constraints and funding limitations and if so, the details thereof;
- (b) the details of financial, technical and capacity-building assistance extended to municipalities in Kerala under the Swachh Bharat Mission-Urban;
- (c) whether any special support has been provided to coastal and border municipalities and if so, the details thereof; and
- (d) the steps taken by the Government to promote decentralised and sustainable solid waste management solutions in towns of northern Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Under Swachh Bharat Mission-Urban (SBM-U), Central Share of funds are released to State/UTs for all the urban areas including ULBs of Kasargod district of Kerala to attain 100% scientific processing of municipal solid waste through source segregation of waste, door to door collection of waste, capacity building initiatives, IEC and behavioural change campaigns, on the basis of demand made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT Govt. as per their action plan.

Ministry of Housing & Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/Standard of Procedures (SoPs) on Solid Waste Management and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid waste. The advisories/guidelines/SoPs issued by MoHUA are available to all the States/UTs at <https://sbmurban.org/technical-advisories>.

The selection of treatment technologies, is open to ULBs/State Governments. Also, State/UTs opt for different approaches i.e. cluster based or decentralised based on their resources, technology, topography, type of waste involved, climatic conditions etc.

State of Kerala under SBM-U (2014-2021) was allocated ₹219.99 crores, out of which central share funds amounting to ₹97.18 crores has been

released. Under SBM-U 2.0, Centre share funds of ₹875.10 crores have been allocated to the state, out of which ₹32.20 Cr have been earmarked for Capacity Building component. So far, overall action plans having central share of ₹218.20 crores have been sent by the State Government of Kerala including action plan amounting to ₹19.65 crores towards capacity building which has been approved by MoHUA.

SUPPORT TO SHGS FOR SEED CAPITAL UNDER PMFME

13. SHRI BASTIPATI NAGARAJU:

SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of enterprises supported under “Support to SHGs for seed capital” under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme since the inception of scheme, State, year and district-wise;
- (b) the number of applications received, approved and pending under this component since the inception of scheme, State/year-wise and district-wise for the State of Andhra Pradesh;
- (c) whether the funds provided under the scheme have been disbursed to the eligible beneficiaries and if so, the details thereof;
- (d) the amount of subsidy that has been provided since the inception of the scheme, State/year-wise and district-wise for Andhra Pradesh;

- (e) whether any awareness programme in building mechanism have been conducted under the said scheme and if so, the details thereof;
- (f) the details of funds provided for these mechanisms, State, year and district-wise; and
- (g) the steps being taken by the Government to expedite pending approvals and being improvement in utilisation of the funds in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, 2,57,407 Self Help Group (SHG) Enterprises have been supported since the inception of the scheme. The State-wise, Year-wise and District-wise details are given in the enclosed **Statement -I**.

(b): Under the Scheme, applications from 4,06,125 SHG enterprises have been received, out of which 2,57,407 have been approved under Seed capital component since the inception of scheme. From the State of Andhra Pradesh, 45,805 applications have been received, out of which 36,912 have been approved. The State-wise and year-wise details of seed capital applications received and approved; and district-wise details of seed capital applications received and approved for the State of Andhra Pradesh are given in the enclosed **Statement -II**.

(c): Under the PMFME Scheme, subsidy of Rs. 3539.16 crore has been released under Credit Linked Subsidy component and Rs. 1282.98 crore has been sanctioned under the Seed Capital component of the scheme.

(d): Till 31st December 2025, subsidy of Rs. 5009.67 crore has been approved under credit Linked Subsidy component since inception of the scheme out of which subsidy of Rs. 137.81 crore has been approved for the State of Andhra Pradesh. The State-wise subsidy approved and district-wise for the State of Andhra Pradesh are given in the enclosed **Statement -III**.

(e) and (f): Ministry has taken various initiatives / measures to increase the scheme's uptake and to create awareness among the various stakeholders including women groups and public at large through National & State level awareness campaigns such as Newspaper advertisements, Radio Jingles, Exhibitions & Expos, Fairs, Buyer-Seller Meets etc. since the inception of the scheme. There is no district-wise budget allocation for Promotional Activities under the scheme. However, the States are authorized to incur an expenditure of 1% out of the total approved budget, for the promotional activities.

(g): Ministry conducts regular review meetings with the State Governments and lending banks to resolve the issues in scheme implementation. The issues are also raised at the Department of Financial Services (DFS) level and in the State Level Bankers Committee (SLBC) meetings.

STATEMENT -I**State-wise and Year-wise Seed capital enterprises approved till 31st****December 2025**

SI No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	Overall
1	Andaman & Nicobar Islands	0	34	19	56	1	0	110
2	Andhra Pradesh	0	7218	307	17370	7913	4104	36912
3	Arunachal Pradesh	0	0	1435	143	0	0	1578
4	Assam	0	1036	4449	4506	6528	8775	25294
5	Bihar	1	675	1392	16628	5288	0	23984
6	Chandigarh	0		0	0	0	0	0
7	Chhattisgarh	0	542	1068	0	534	169	2313
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0	13	0	0	13
9	Delhi	0			0		0	0
10	Goa	71	116	495	500	10	657	1849
11	Gujarat	0	609	301	2635	0	0	3545
12	Haryana	0	83	0	624	608	266	1581
13	Himachal Pradesh	0	151	794	2039	5855	0	8839
14	Jammu & Kashmir	0	90	99	636	0	235	1060
15	Jharkhand	0	873	48	3330	1642	0	5893
16	Karnataka	0	948	4219	5441	6198	18	16824
17	Kerala	0	0	1850	1579	0	0	3429
18	Ladakh	0	0	0	75	0	0	75
19	Lakshadweep	0	0	0	0	0	0	0
20	Madhya Pradesh	0	648	2097	147	1423	0	4315
21	Maharashtra	0	2415	3857	3116	3154	2327	14869
22	Manipur	0	0	19	0	189	0	208
23	Meghalaya	0	92	586	516	1269	603	3066
24	Mizoram	0	54	0	306	2092	0	2452
25	Nagaland	0	0	281	885	1	0	1167
26	Odisha	0	5053	4354	4941	1992	2764	19104

27	Puducherry	0	0	515	909	0	562	1986
28	Punjab	0	428	60	695	64	0	1247
29	Rajasthan	0	267	2085	1065	812	1136	5365
30	Sikkim	0	233	33	337	50	0	653
31	Tamil Nadu	0	524	3308	9511	8087	6821	28251
32	Telangana	0	6614	1416	2740	12728	789	24287
33	Tripura	0	491	1073	1140	441	1344	4489
34	Uttar Pradesh	0	455	603	179	2584	0	3821
35	Uttarakhand	0	161	25	598	1565	0	2349
36	West Bengal	0	0	0	0	2301	4178	6479
	Total	72	29810	36788	82660	73329	34748	257407

District-wise Seed capital enterprises approved till 31st December 2025

Sl.No	Sr No.	District Name	Number of SHG Unit approved
1	Andaman & Nicobar Islands	Nicobars	5
2	Andaman & Nicobar Islands	North and Middle Andaman	63
3	Andaman & Nicobar Islands	South Andaman	42
4	Andhra Pradesh	Alluri Sitharama Raju	399
5	Andhra Pradesh	Anakapalli	1643
6	Andhra Pradesh	Anantapur	2208
7	Andhra Pradesh	Annamayya	1118
8	Andhra Pradesh	Bapatla	1418
9	Andhra Pradesh	Chittoor	3065
10	Andhra Pradesh	East Godavari	1266
11	Andhra Pradesh	Eluru	1009
12	Andhra Pradesh	Guntur	593
13	Andhra Pradesh	Kakinada	1119

14	Andhra Pradesh	Konaseema	851
15	Andhra Pradesh	Krishna	1531
16	Andhra Pradesh	Kurnool	1546
17	Andhra Pradesh	Nandyal	634
18	Andhra Pradesh	Ntr	968
19	Andhra Pradesh	Palnadu	829
20	Andhra Pradesh	Parvathipuram Manyam	416
21	Andhra Pradesh	Prakasam	1642
22	Andhra Pradesh	Spsr Nellore	2004
23	Andhra Pradesh	Sri Sathya Sai	1612
24	Andhra Pradesh	Srikakulam	2236
25	Andhra Pradesh	Tirupati	2065
26	Andhra Pradesh	Visakhapatnam	310
27	Andhra Pradesh	Vizianagaram	4151
28	Andhra Pradesh	West Godavari	1199
29	Andhra Pradesh	Y S R	1080
30	Arunachal Pradesh	Anjaw	0
31	Arunachal Pradesh	Changlang	0
32	Arunachal Pradesh	East Kameng	47
33	Arunachal Pradesh	East Siang	56
34	Arunachal Pradesh	Kamle	28
35	Arunachal Pradesh	Kra Daadi	52
36	Arunachal Pradesh	Kurung Kumey	0
37	Arunachal Pradesh	Leparada	215
38	Arunachal Pradesh	Lohit	53
39	Arunachal Pradesh	Longding	0
40	Arunachal Pradesh	Lower Dibang Valley	33
41	Arunachal Pradesh	Lower Siang	0
42	Arunachal Pradesh	Lower Subansiri	218
43	Arunachal Pradesh	Namsai	61
44	Arunachal Pradesh	Pakke Kesang	0
45	Arunachal Pradesh	Papum Pare	395
46	Arunachal Pradesh	Shi Yomi	0

47	Arunachal Pradesh	Siang	185
48	Arunachal Pradesh	Tawang	0
49	Arunachal Pradesh	Tirap	33
50	Arunachal Pradesh	Upper Dibang Valley	0
51	Arunachal Pradesh	Upper Siang	26
52	Arunachal Pradesh	Upper Subansiri	109
53	Arunachal Pradesh	West Kameng	10
54	Arunachal Pradesh	West Siang	57
55	Assam	Bajali	181
56	Assam	Baksa	594
57	Assam	Barpeta	759
58	Assam	Biswanath	1068
59	Assam	Bongaigaon	525
60	Assam	Cachar	2350
61	Assam	Charaideo	572
62	Assam	Chirang	186
63	Assam	Darrang	571
64	Assam	Dhemaji	867
65	Assam	Dhubri	944
66	Assam	Dibrugarh	755
67	Assam	Dima Hasao	432
68	Assam	Goalpara	768
69	Assam	Golaghat	782
70	Assam	Hailakandi	415
71	Assam	Hojai	519
72	Assam	Jorhat	1067
73	Assam	Kamrup	1797
74	Assam	Kamrup-Metro	411
75	Assam	Karbi Anglong	881
76	Assam	Karimganj	488
77	Assam	Kokrajhar	435
78	Assam	Lakhimpur	1507
79	Assam	Majuli	153

80	Assam	Morigaon	433
81	Assam	Nagaon	1252
82	Assam	Nalbari	764
83	Assam	Sivasagar	588
84	Assam	Sonitpur	1037
85	Assam	South Salmara-Mankachar	225
86	Assam	Tamulpur	347
87	Assam	Tinsukia	853
88	Assam	Udalguri	581
89	Assam	West Karbi Anglong	187
90	Bihar	Araria	449
91	Bihar	Arwal	254
92	Bihar	Auranagabad	565
93	Bihar	Banka	692
94	Bihar	Begusarai	708
95	Bihar	Bhagalpur	675
96	Bihar	Bhojpur	633
97	Bihar	Buxar	406
98	Bihar	Darbhanga	1431
99	Bihar	Gaya	1122
100	Bihar	Gopalganj	471
101	Bihar	Jamui	339
102	Bihar	Jehanabad	259
103	Bihar	Kaimur Alias Bhabua	888
104	Bihar	Katihar	826
105	Bihar	Khagaria	390
106	Bihar	Kishanganj	265
107	Bihar	Lakhisarai	245
108	Bihar	Madhepura	556
109	Bihar	Madhubani	880
110	Bihar	Munger	314
111	Bihar	Muzaffarpur	845
112	Bihar	Nalanda	1293

113	Bihar	Nawada	421
114	Bihar	Pashchim Champaran	854
115	Bihar	Patna	1270
116	Bihar	Purbi Champaran	922
117	Bihar	Purnia	583
118	Bihar	Rohtas	1011
119	Bihar	Saharsa	369
120	Bihar	Samastipur	653
121	Bihar	Saran	602
122	Bihar	Sheikhpura	216
123	Bihar	Sheohar	217
124	Bihar	Sitamarhi	697
125	Bihar	Siwan	563
126	Bihar	Supaul	487
127	Bihar	Vaishali	613
128	Chhattisgarh	Balod	22
129	Chhattisgarh	Baloda Bazar	49
130	Chhattisgarh	Balrampur	87
131	Chhattisgarh	Bastar	184
132	Chhattisgarh	Bemetara	34
133	Chhattisgarh	Bijapur	15
134	Chhattisgarh	Bilaspur	79
135	Chhattisgarh	Dantewada	88
136	Chhattisgarh	Dhamtari	44
137	Chhattisgarh	Durg	228
138	Chhattisgarh	Gariyaband	90
139	Chhattisgarh	Gaurella Pendra Marwahi	19
140	Chhattisgarh	Janjgir-Champa	51
141	Chhattisgarh	Jashpur	84
142	Chhattisgarh	Kanker	91
143	Chhattisgarh	Kawardha	50
144	Chhattisgarh	Khairgarh Chhuikhadan Gandai	77

145	Chhattisgarh	Kondagaon	13
146	Chhattisgarh	Korba	18
147	Chhattisgarh	Korea	46
148	Chhattisgarh	Mahasamund	100
149	Chhattisgarh	Manendragarh Chirimiri Bharatpur	21
150	Chhattisgarh	Mohla Manpur Ambagarh Chouki	79
151	Chhattisgarh	Mungeli	28
152	Chhattisgarh	Narayanpur	5
153	Chhattisgarh	Raigarh	38
154	Chhattisgarh	Raipur	139
155	Chhattisgarh	Rajnandagon	221
156	Chhattisgarh	Sakti	17
157	Chhattisgarh	Sarangarh Bilaigarh	10
158	Chhattisgarh	Sukma	4
159	Chhattisgarh	Surajpur	156
160	Chhattisgarh	Surguja	126
161	Goa	North Goa	1534
162	Goa	South Goa	315
163	Gujarat	Ahmadabad	214
164	Gujarat	Amreli	39
165	Gujarat	Anand	105
166	Gujarat	Aravalli	53
167	Gujarat	Banas Kantha	2
168	Gujarat	Bharuch	70
169	Gujarat	Bhavnagar	60
170	Gujarat	Botad	62
171	Gujarat	Chhota Udaipur	195
172	Gujarat	Dang	69
173	Gujarat	Devbhumi Dwarka	57
174	Gujarat	Dohad	51
175	Gujarat	Gandhinagar	20

176	Gujarat	Gir Somnath	20
177	Gujarat	Jamnagar	66
178	Gujarat	Junagadh	266
179	Gujarat	Kachchh	346
180	Gujarat	Kheda	93
181	Gujarat	Mahesana	198
182	Gujarat	Mahisagar	34
183	Gujarat	Morbi	28
184	Gujarat	Narmada	61
185	Gujarat	Navsari	2
186	Gujarat	Panch Mahals	71
187	Gujarat	Patan	113
188	Gujarat	Porbandar	130
189	Gujarat	Rajkot	239
190	Gujarat	Sabar Kantha	164
191	Gujarat	Surat	131
192	Gujarat	Surendranagar	51
193	Gujarat	Tapi	73
194	Gujarat	Vadodara	275
195	Gujarat	Valsad	187
196	Haryana	Ambala	37
197	Haryana	Bhiwani	107
198	Haryana	Charkhi Dadri	59
199	Haryana	Faridabad	0
200	Haryana	Fatehabad	178
201	Haryana	Gurugram	0
202	Haryana	Hisar	108
203	Haryana	Jhajjar	32
204	Haryana	Jind	23
205	Haryana	Kaithal	27
206	Haryana	Karnal	58
207	Haryana	Kurukshetra	67
208	Haryana	Mahendragarh	54

209	Haryana	Nuh Mewat	136
210	Haryana	Palwal	131
211	Haryana	Panchkula	130
212	Haryana	Panipat	39
213	Haryana	Rewari	41
214	Haryana	Rohtak	66
215	Haryana	Sirsa	152
216	Haryana	Sonipat	8
217	Haryana	Yamunanagar	128
218	Himachal Pradesh	Bilaspur	923
219	Himachal Pradesh	Chamba	611
220	Himachal Pradesh	Hamirpur	1116
221	Himachal Pradesh	Kangra	856
222	Himachal Pradesh	Kinnaur	194
223	Himachal Pradesh	Kullu	397
224	Himachal Pradesh	Lahul And Spiti	0
225	Himachal Pradesh	Mandi	1147
226	Himachal Pradesh	Shimla	1110
227	Himachal Pradesh	Sirmaur	1458
228	Himachal Pradesh	Solan	701
229	Himachal Pradesh	Una	326
230	Jammu & Kashmir	Anantnag	70
231	Jammu & Kashmir	Bandipora	84
232	Jammu & Kashmir	Baramulla	216
233	Jammu & Kashmir	Budgam	131
234	Jammu & Kashmir	Doda	35
235	Jammu & Kashmir	Ganderbal	82
236	Jammu & Kashmir	Jammu	72
237	Jammu & Kashmir	Kathua	31
238	Jammu & Kashmir	Kishtwar	22
239	Jammu & Kashmir	Kulgam	34
240	Jammu & Kashmir	Kupwara	54
241	Jammu & Kashmir	Poonch	43

242	Jammu & Kashmir	Pulwama	24
243	Jammu & Kashmir	Rajauri	28
244	Jammu & Kashmir	Ramban	20
245	Jammu & Kashmir	Reasi	27
246	Jammu & Kashmir	Samba	37
247	Jammu & Kashmir	Shopian	12
248	Jammu & Kashmir	Srinagar	11
249	Jammu & Kashmir	Udhampur	27
250	Jharkhand	Bokaro	493
251	Jharkhand	Chatra	258
252	Jharkhand	Deoghar	106
253	Jharkhand	Dhanbad	359
254	Jharkhand	Dumka	154
255	Jharkhand	East Singhbhum	197
256	Jharkhand	Garhwa	244
257	Jharkhand	Giridih	193
258	Jharkhand	Godda	132
259	Jharkhand	Gumla	92
260	Jharkhand	Hazaribagh	286
261	Jharkhand	Jamtara	117
262	Jharkhand	Khunti	154
263	Jharkhand	Koderma	137
264	Jharkhand	Latehar	113
265	Jharkhand	Lohardaga	259
266	Jharkhand	Pakur	144
267	Jharkhand	Palamu	357
268	Jharkhand	Ramgarh	154
269	Jharkhand	Ranchi	794
270	Jharkhand	Sahebganj	201
271	Jharkhand	Saraikela Kharsawan	315
272	Jharkhand	Simdega	189
273	Jharkhand	West Singhbhum	445
274	Karnataka	Bagalkot	863

275	Karnataka	Ballari	687
276	Karnataka	Belagavi	569
277	Karnataka	Bengaluru	356
278	Karnataka	Bengaluru Rural	507
279	Karnataka	Bidar	451
280	Karnataka	Chamaraja Nagara	301
281	Karnataka	Chikkaballapura	805
282	Karnataka	Chikkamagaluru	470
283	Karnataka	Chitradurga	614
284	Karnataka	Dakshina Kannada	347
285	Karnataka	Davanagere	438
286	Karnataka	Dharwad	695
287	Karnataka	Gadag	693
288	Karnataka	Hassan	768
289	Karnataka	Haveri	416
290	Karnataka	Kalaburagi	315
291	Karnataka	Kodagu	279
292	Karnataka	Kolar	200
293	Karnataka	Koppal	644
294	Karnataka	Mandya	326
295	Karnataka	Mysuru	471
296	Karnataka	Raichur	876
297	Karnataka	Ramanagara	500
298	Karnataka	Shivamogga	677
299	Karnataka	Tumakuru	635
300	Karnataka	Udupi	768
301	Karnataka	Uttara Kannada	647
302	Karnataka	Vijayanagara	494
303	Karnataka	Vijayapura	812
304	Karnataka	Yadgiri	200
305	Kerala	Alappuzha	277
306	Kerala	Ernakulam	457
307	Kerala	Idukki	162

308	Kerala	Kannur	288
309	Kerala	Kasargode	100
310	Kerala	Kollam	225
311	Kerala	Kottayam	273
312	Kerala	Kozhikkode	121
313	Kerala	Malappuram	169
314	Kerala	Palakkad	187
315	Kerala	Pathanamthitta	205
316	Kerala	Thiruvananthapuram	371
317	Kerala	Thrissur	513
318	Kerala	Wayanad	81
319	Ladakh	Kargil	55
320	Ladakh	Leh	20
321	LAKSHADWEEP	Lakshadweep	0
322	Madhya Pradesh	Agar	132
323	Madhya Pradesh	Alirajpur	11
324	Madhya Pradesh	Anuppur	83
325	Madhya Pradesh	Ashok Nagar	67
326	Madhya Pradesh	Balaghat	175
327	Madhya Pradesh	Barwani	90
328	Madhya Pradesh	Betul	119
329	Madhya Pradesh	Bhind	77
330	Madhya Pradesh	Bhopal	95
331	Madhya Pradesh	Burhanpur	38
332	Madhya Pradesh	Chhatarpur	74
333	Madhya Pradesh	Chhindwara	72
334	Madhya Pradesh	Damoh	146
335	Madhya Pradesh	Datia	17
336	Madhya Pradesh	Dewas	39
337	Madhya Pradesh	Dhar	92
338	Madhya Pradesh	Dindori	22
339	Madhya Pradesh	Guna	102
340	Madhya Pradesh	Gwalior	363

341	Madhya Pradesh	Harda	35
342	Madhya Pradesh	Indore	107
343	Madhya Pradesh	Jabalpur	65
344	Madhya Pradesh	Jhabua	16
345	Madhya Pradesh	Katni	44
346	Madhya Pradesh	Khandwa	125
347	Madhya Pradesh	Khargone	80
348	Madhya Pradesh	Maihar	47
349	Madhya Pradesh	Mandla	34
350	Madhya Pradesh	Mandsaur	19
351	Madhya Pradesh	Mauganj	21
352	Madhya Pradesh	Morena	45
353	Madhya Pradesh	Narmadapuram	108
354	Madhya Pradesh	Narsinghpur	68
355	Madhya Pradesh	Neemuch	112
356	Madhya Pradesh	Niwari	73
357	Madhya Pradesh	Pandhurna	6
358	Madhya Pradesh	Panna	301
359	Madhya Pradesh	Raisen	64
360	Madhya Pradesh	Rajgarh	48
361	Madhya Pradesh	Ratlam	33
362	Madhya Pradesh	Rewa	78
363	Madhya Pradesh	Sagar	183
364	Madhya Pradesh	Satna	51
365	Madhya Pradesh	Sehore	106
366	Madhya Pradesh	Seoni	121
367	Madhya Pradesh	Shahdol	85
368	Madhya Pradesh	Shajapur	37
369	Madhya Pradesh	Sheopur	15
370	Madhya Pradesh	Shivpuri	81
371	Madhya Pradesh	Sidhi	44
372	Madhya Pradesh	Singroli	16
373	Madhya Pradesh	Tikamgarh	68

374	Madhya Pradesh	Ujjain	47
375	Madhya Pradesh	Umaria	42
376	Madhya Pradesh	Vidisha	76
377	Maharashtra	Ahilyanagar	600
378	Maharashtra	Akola	625
379	Maharashtra	Amravati	583
380	Maharashtra	Beed	511
381	Maharashtra	Bhandara	391
382	Maharashtra	Buldhana	449
383	Maharashtra	Chandrapur	355
384	Maharashtra	Chhatrapati Sambhajinagar	399
385	Maharashtra	Dharashiv	677
386	Maharashtra	Dhule	297
387	Maharashtra	Gadchiroli	215
388	Maharashtra	Gondia	367
389	Maharashtra	Hingoli	120
390	Maharashtra	Jalgaon	463
391	Maharashtra	Jalna	161
392	Maharashtra	Kolhapur	488
393	Maharashtra	Latur	251
394	Maharashtra	Mumbai	173
395	Maharashtra	Mumbai Suburban	0
396	Maharashtra	Nagpur	717
397	Maharashtra	Nanded	298
398	Maharashtra	Nandurbar	208
399	Maharashtra	Nashik	746
400	Maharashtra	Palghar	219
401	Maharashtra	Parbhani	288
402	Maharashtra	Pune	423
403	Maharashtra	Raigad	403
404	Maharashtra	Ratnagiri	498
405	Maharashtra	Sangli	265
406	Maharashtra	Satara	237

407	Maharashtra	Sindhudurg	1324
408	Maharashtra	Solapur	250
409	Maharashtra	Thane	313
410	Maharashtra	Wardha	596
411	Maharashtra	Washim	546
412	Maharashtra	Yavatmal	413
413	Manipur	Bishnupur	6
414	Manipur	Chandel	0
415	Manipur	Churachandpur	4
416	Manipur	Imphal East	88
417	Manipur	Imphal West	5
418	Manipur	Jiribam	9
419	Manipur	Kakching	32
420	Manipur	Kamjong	0
421	Manipur	Kangpokpi	0
422	Manipur	Noney	0
423	Manipur	Pherzawl	0
424	Manipur	Senapati	0
425	Manipur	Tamenglong	1
426	Manipur	Tengnoupal	8
427	Manipur	Thoubal	41
428	Manipur	Ukhrul	14
429	Meghalaya	East Garo Hills	225
430	Meghalaya	East Jaintia Hills	253
431	Meghalaya	East Khasi Hills	356
432	Meghalaya	Eastern West Khasi Hills	212
433	Meghalaya	North Garo Hills	173
434	Meghalaya	Ri Bhoi	428
435	Meghalaya	South Garo Hills	209
436	Meghalaya	South West Garo Hills	386
437	Meghalaya	South West Khasi Hills	38
438	Meghalaya	West Garo Hills	200
439	Meghalaya	West Jaintia Hills	389

440	Meghalaya	West Khasi Hills	197
441	Mizoram	Aizawl	357
442	Mizoram	Champhai	142
443	Mizoram	Hnahthial	66
444	Mizoram	Khawzawl	105
445	Mizoram	Kolasib	376
446	Mizoram	Lawngtlai	195
447	Mizoram	Lunglei	162
448	Mizoram	Mamit	451
449	Mizoram	Saiha	67
450	Mizoram	Saitual	226
451	Mizoram	Serchhip	305
452	Nagaland	Dimapur	68
453	Nagaland	Kiphire	54
454	Nagaland	Kohima	132
455	Nagaland	Longleng	52
456	Nagaland	Mokokchung	296
457	Nagaland	Mon	242
458	Nagaland	Paren	25
459	Nagaland	Phek	29
460	Nagaland	Tuensang	63
461	Nagaland	Wokha	119
462	Nagaland	Zunheboto	87
463	Odisha	Angul	526
464	Odisha	Baleshwar	1154
465	Odisha	Bargarh	195
466	Odisha	Bhadrak	1620
467	Odisha	Bolangir	146
468	Odisha	Boudh	245
469	Odisha	Cuttack	872
470	Odisha	Deogarh	391
471	Odisha	Dhenkanal	334
472	Odisha	Gajapati	492

473	Odisha	Ganjam	1358
474	Odisha	Jagatsinghapur	434
475	Odisha	Jajpur	899
476	Odisha	Jharsuguda	613
477	Odisha	Kalahandi	263
478	Odisha	Kandhamal	413
479	Odisha	Kendrapara	293
480	Odisha	Kendujhar	524
481	Odisha	Khordha	2094
482	Odisha	Koraput	455
483	Odisha	Malkangiri	543
484	Odisha	Mayurbhanj	416
485	Odisha	Nabarangapur	86
486	Odisha	Nayagarh	1171
487	Odisha	Nuapada	266
488	Odisha	Puri	645
489	Odisha	Rayagada	329
490	Odisha	Sambalpur	624
491	Odisha	Sonepur	520
492	Odisha	Sundargarh	1183
493	Puducherry	Karaikal	495
494	Puducherry	Mahe	42
495	Puducherry	Pondicherry	1449
496	Punjab	Amritsar	53
497	Punjab	Barnala	183
498	Punjab	Bathinda	185
499	Punjab	Faridkot	25
500	Punjab	Fatehgarh Sahib	28
501	Punjab	Fazilka	35
502	Punjab	Firozepur	80
503	Punjab	Gurdaspur	127
504	Punjab	Hoshiarpur	17
505	Punjab	Jalandhar	15

506	Punjab	Kapurthala	8
507	Punjab	Ludhiana	61
508	Punjab	Malerkotla	0
509	Punjab	Mansa	49
510	Punjab	Moga	39
511	Punjab	Muktsar	14
512	Punjab	Pathankot	11
513	Punjab	Patiala	77
514	Punjab	Rupnagar	88
515	Punjab	Sangrur	43
516	Punjab	Sas Nagar	36
517	Punjab	Shahid Bhagat Singh Nagar	13
518	Punjab	Taran Taran	60
519	Rajasthan	Ajmer	199
520	Rajasthan	Alwar	202
521	Rajasthan	Banswara	330
522	Rajasthan	Baran	126
523	Rajasthan	Barmer	205
524	Rajasthan	Bharatpur	44
525	Rajasthan	Bhilwara	206
526	Rajasthan	Bikaner	362
527	Rajasthan	Bundi	119
528	Rajasthan	Chittorgarh	185
529	Rajasthan	Churu	197
530	Rajasthan	Dausa	181
531	Rajasthan	Dholpur	34
532	Rajasthan	Dungarpur	191
533	Rajasthan	Hanumangarh	59
534	Rajasthan	Jaipur	111
535	Rajasthan	Jaisalmer	11
536	Rajasthan	Jalore	48
537	Rajasthan	Jhalawar	1508
538	Rajasthan	Jhunjhunu	23

539	Rajasthan	Jodhpur	62
540	Rajasthan	Karauli	17
541	Rajasthan	Kota	99
542	Rajasthan	Nagaur	17
543	Rajasthan	Pali	204
544	Rajasthan	Pratapgarh	155
545	Rajasthan	Rajsamand	122
546	Rajasthan	Sawai Madhopur	46
547	Rajasthan	Sikar	43
548	Rajasthan	Sirohi	75
549	Rajasthan	Sri Ganganagar	41
550	Rajasthan	Tonk	63
551	Rajasthan	Udaipur	80
552	Sikkim	Gangtok	52
553	Sikkim	Gyalshing	112
554	Sikkim	Mangan	27
555	Sikkim	Namchi	195
556	Sikkim	Pakyong	173
557	Sikkim	Soreng	94
558	Tamil Nadu	Ariyalur	561
559	Tamil Nadu	Chengalpattu	755
560	Tamil Nadu	Chennai	477
561	Tamil Nadu	Coimbatore	767
562	Tamil Nadu	Cuddalore	1019
563	Tamil Nadu	Dharmapuri	468
564	Tamil Nadu	Dindigul	1032
565	Tamil Nadu	Erode	882
566	Tamil Nadu	Kallakurichi	315
567	Tamil Nadu	Kanchipuram	684
568	Tamil Nadu	Kanniyakumari	845
569	Tamil Nadu	Karur	679
570	Tamil Nadu	Krishnagiri	556
571	Tamil Nadu	Madurai	1042

572	Tamil Nadu	Mayiladuthurai	285
573	Tamil Nadu	Nagapattinam	667
574	Tamil Nadu	Namakkal	730
575	Tamil Nadu	Perambalur	309
576	Tamil Nadu	Pudukkottai	1315
577	Tamil Nadu	Ramanathapuram	546
578	Tamil Nadu	Ranipet	461
579	Tamil Nadu	Salem	1494
580	Tamil Nadu	Sivagangai	797
581	Tamil Nadu	Tenkasi	519
582	Tamil Nadu	Thanjavur	1085
583	Tamil Nadu	The Nilgiris	179
584	Tamil Nadu	Theni	598
585	Tamil Nadu	Thirppur	633
586	Tamil Nadu	Thoothukkudi	578
587	Tamil Nadu	Tiruchirappalli	732
588	Tamil Nadu	Tirunelveli	711
589	Tamil Nadu	Tirupattur	473
590	Tamil Nadu	Tiruvallur	1104
591	Tamil Nadu	Tiruvannamalai	1133
592	Tamil Nadu	Tiruvarur	859
593	Tamil Nadu	Vellore	692
594	Tamil Nadu	Villupuram	1291
595	Tamil Nadu	Virudhunagar	978
596	Telangana	Adilabad	493
597	Telangana	Badradri	693
598	Telangana	Hanamkonda	436
599	Telangana	Hyderabad	260
600	Telangana	Jagitial	1096
601	Telangana	Jangaon	805
602	Telangana	Jayashankar	303
603	Telangana	Jogulamba	297
604	Telangana	Kamareddy	634

605	Telangana	Karimnagar	939
606	Telangana	Khammam	1070
607	Telangana	Komaram Bheem	371
608	Telangana	Mahabubabad	696
609	Telangana	Mahabubnagar	810
610	Telangana	Mancherial	992
611	Telangana	Medak	1000
612	Telangana	Medchal Malkajgiri	600
613	Telangana	Mulugu	282
614	Telangana	Nagarkurnool	534
615	Telangana	Nalgonda	1425
616	Telangana	Narayanpet	1000
617	Telangana	Nirmal	663
618	Telangana	Nizamabad	1038
619	Telangana	Peddapalli	563
620	Telangana	Rajanna Sircilla	690
621	Telangana	Rangareddy	626
622	Telangana	Sangareddy	908
623	Telangana	Siddipet	857
624	Telangana	Suryapet	1143
625	Telangana	Vikarabad	798
626	Telangana	Wanaparthy	494
627	Telangana	Warangal	963
628	Telangana	Yadadri Bhongir	808
629	Dadra and Nagar Haveli and Daman and Diu	Dadra And Nagar Haveli	13
630	Dadra and Nagar Haveli and Daman and Diu	Daman	0
631	Dadra and Nagar Haveli and Daman and Diu	Diu	0
632	Tripura	Dhalai	562
633	Tripura	Gomati	731
634	Tripura	Khowai	614

635	Tripura	North Tripura	600
636	Tripura	Sepahijala	353
637	Tripura	South Tripura	540
638	Tripura	Unakoti	547
639	Tripura	West Tripura	542
640	Uttar Pradesh	Agra	208
641	Uttar Pradesh	Aligarh	43
642	Uttar Pradesh	Ambedkar Nagar	12
643	Uttar Pradesh	Amethi	14
644	Uttar Pradesh	Amroha	0
645	Uttar Pradesh	Auraiya	129
646	Uttar Pradesh	Ayodhya	2
647	Uttar Pradesh	Azamgarh	48
648	Uttar Pradesh	Baghpat	34
649	Uttar Pradesh	Bahraich	33
650	Uttar Pradesh	Ballia	0
651	Uttar Pradesh	Balrampur	28
652	Uttar Pradesh	Banda	45
653	Uttar Pradesh	Barabanki	160
654	Uttar Pradesh	Bareilly	442
655	Uttar Pradesh	Basti	77
656	Uttar Pradesh	Bijnor	37
657	Uttar Pradesh	Budaun	121
658	Uttar Pradesh	Bulandshahr	1
659	Uttar Pradesh	Chandauli	33
660	Uttar Pradesh	Chitrakoot	18
661	Uttar Pradesh	Deoria	101
662	Uttar Pradesh	Etah	5
663	Uttar Pradesh	Etawah	45
664	Uttar Pradesh	Farrukhabad	13
665	Uttar Pradesh	Fatehpur	57
666	Uttar Pradesh	Firozabad	7
667	Uttar Pradesh	Gautam Buddha Nagar	7

668	Uttar Pradesh	Ghaziabad	278
669	Uttar Pradesh	Ghazipur	2
670	Uttar Pradesh	Gonda	12
671	Uttar Pradesh	Gorakhpur	160
672	Uttar Pradesh	Hamirpur	305
673	Uttar Pradesh	Hapur	0
674	Uttar Pradesh	Hardoi	99
675	Uttar Pradesh	Hathras	2
676	Uttar Pradesh	Jalaun	76
677	Uttar Pradesh	Jaunpur	46
678	Uttar Pradesh	Jhansi	19
679	Uttar Pradesh	Kannauj	11
680	Uttar Pradesh	Kanpur Dehat	26
681	Uttar Pradesh	Kanpur Nagar	69
682	Uttar Pradesh	Kasganj	4
683	Uttar Pradesh	Kaushambi	0
684	Uttar Pradesh	Kheri	16
685	Uttar Pradesh	Kushi Nagar	16
686	Uttar Pradesh	Lalitpur	8
687	Uttar Pradesh	Lucknow	135
688	Uttar Pradesh	Maharajganj	7
689	Uttar Pradesh	Mahoba	9
690	Uttar Pradesh	Mainpuri	70
691	Uttar Pradesh	Mathura	1
692	Uttar Pradesh	Mau	0
693	Uttar Pradesh	Meerut	40
694	Uttar Pradesh	Mirzapur	94
695	Uttar Pradesh	Moradabad	8
696	Uttar Pradesh	Muzaffarnagar	5
697	Uttar Pradesh	Pilibhit	58
698	Uttar Pradesh	Pratapgarh	34
699	Uttar Pradesh	Prayagraj	34
700	Uttar Pradesh	Rae Bareli	15

701	Uttar Pradesh	Rampur	0
702	Uttar Pradesh	Saharanpur	42
703	Uttar Pradesh	Sambhal	1
704	Uttar Pradesh	Sant Kabeer Nagar	7
705	Uttar Pradesh	Sant Ravidas Nagar	46
706	Uttar Pradesh	Shahjahanpur	42
707	Uttar Pradesh	Shamli	34
708	Uttar Pradesh	Shravasti	48
709	Uttar Pradesh	Siddharth Nagar	30
710	Uttar Pradesh	Sitapur	1
711	Uttar Pradesh	Sonbhadra	7
712	Uttar Pradesh	Sultanpur	135
713	Uttar Pradesh	Unnao	11
714	Uttar Pradesh	Varanasi	38
715	Uttarakhand	Almora	271
716	Uttarakhand	Bageshwar	70
717	Uttarakhand	Chamoli	149
718	Uttarakhand	Champawat	65
719	Uttarakhand	Dehradun	355
720	Uttarakhand	Haridwar	318
721	Uttarakhand	Nainital	146
722	Uttarakhand	Pauri Garhwal	264
723	Uttarakhand	Pithoragarh	221
724	Uttarakhand	Rudra Prayag	62
725	Uttarakhand	Tehri Garwal	73
726	Uttarakhand	Udam Singh Nagar	107
727	Uttarakhand	Uttar Kashi	248
728	West Bengal	24 Parganas North	695
729	West Bengal	24 Parganas South	317
730	West Bengal	Alipurduar	166
731	West Bengal	Bankura	327
732	West Bengal	Birbhum	360
733	West Bengal	Coochbehar	279

734	West Bengal	Darjeeling Gta	39
735	West Bengal	Dinajpur Dakshin	81
736	West Bengal	Dinajpur Uttar	26
737	West Bengal	Hooghly	696
738	West Bengal	Howrah	137
739	West Bengal	Jalpaiguri	73
740	West Bengal	Jhargram	81
741	West Bengal	Kalimpong	8
742	West Bengal	Kolkata	125
743	West Bengal	Maldah	83
744	West Bengal	Murshidabad	259
745	West Bengal	Nadia	554
746	West Bengal	Paschim Bardhaman	9
747	West Bengal	Paschim Medinipur	1027
748	West Bengal	Purba Bardhaman	474
749	West Bengal	Purba Medinipur	585
750	West Bengal	Purulia	64
751	West Bengal	Siliguri M P Dmmu	14
	Total		257407

STATEMENT- II**Year-wise and State-wise Seed capital Applications received and approved as on 31st December 2025**

		2020-21		2021-22		2022-23		2023-24		2024-25		2025-26		Total	
SI No.	States/UTs	Received	Approved	Received	Approved	Received	Approved	Received	Approved	Received	Approved	Received	Approved	Received	Approved
1	Andaman & Nicobar Islands	25	0	45	34	19	19	56	56	3	1	0	0	148	110
2	Andhra Pradesh	983	0	7218	7218	6475	307	17370	17370	9655	7913	4104	4104	45805	36912
3	Arunachal Pradesh	1435	0	4	0	1435	1435	143	143	0	0	1581	0	4598	1578
4	Assam	524	0	3508	1036	4449	4449	5658	4506	14717	6528	8775	8775	37631	25294
5	Bihar	162	1	1968	675	3257	1392	16628	16628	5294	5288	53	0	27362	23984
6	Chandigarh	0	0	0		0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	470	0	1616	542	1068	1068	25	0	534	534	199	169	3912	2313
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0	0	13	13	0	0	0	0	13	13
9	Delhi	0	0	0		0		0	0	0		0	0	0	0
10	Goa	72	71	116	116	596	495	500	500	611	10	657	657	2552	1849
11	Gujarat	196	0	873	609	1352	301	2635	2635	308	0	940	0	6304	3545
12	Haryana	0	0	428	83	642	0	624	624	874	608	266	266	2834	1581
13	Himachal Pradesh	185	0	233	151	2423	794	5579	2039	5855	5855	0	0	14275	8839
14	Jammu &	0	0	161	90	320	99	636	636	968	0	235	235	2320	1060

	Kashmir														
15	Jharkhand	397	0	873	873	138	48	3823	3330	2477	1642	5165	0	12873	5893
16	Karnataka	257	0	3629	948	39262	4219	5441	5441	6198	6198	18	18	54805	16824
17	Kerala	5	0	2359	0	1850	1850	1579	1579	572	0	72	0	6437	3429
18	Ladakh	0	0	0	0	22	0	75	75	16	0	0	0	113	75
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	63	0	2832	648	2097	2097	377	147	1423	1423	334	0	7126	4315
21	Maharashtra	1119	0	3089	2415	4015	3857	3116	3116	5495	3154	3502	2327	20336	14869
22	Manipur	0	0	16	0	79	19	0	0	311	189	0	0	406	208
23	Meghalaya	65	0	499	92	586	586	826	516	1992	1269	903	603	4871	3066
24	Mizoram	967	0	54	54	0	0	891	306	2092	2092	0	0	4004	2452
25	Nagaland	1	0	280	0	281	281	893	885	955	1	21	0	2431	1167
26	Odisha	1360	0	7804	5053	4354	4354	4941	4941	2824	1992	2764	2764	24047	19104
27	Puducherry	270	0	132	0	515	515	916	909	125	0	870	562	2828	1986
28	Punjab	166	0	428	428	2085	60	695	695	777	64	6	0	4157	1247
29	Rajasthan	117	0	2276	267	2085	2085	1065	1065	1655	812	1305	1136	8503	5365
30	Sikkim	117	0	233	233	114	33	337	337	227	50	107	0	1135	653
31	Tamil Nadu	41	0	766	524	4473	3308	9511	9511	17450	8087	6821	6821	39062	28251
32	Telangana	1288	0	12264	6614	1416	1416	7878	2740	12728	12728	2362	789	37936	24287
33	Tripura	427	0	553	491	1265	1073	1140	1140	1056	441	1344	1344	5785	4489
34	Uttar Pradesh	196	0	1146	455	1036	603	2246	179	4575	2584	10	0	9209	3821
35	Uttarakhand	58	0	161	161	240	25	598	598	2474	1565	1	0	3532	2349
36	West Bengal	0	0	0	0	1	0	181	0	4415	2301	4178	4178	8775	6479
	Total	10966	72	55564	29810	87950	36788	96396	82660	108656	73329	46593	34748	406125	257407

District-wise and Year-wise Seed capital Applications received and approved for the State of Andhra Pradesh as on 31st December 2025

S.No.	District Name	Application Received	Application Approved
1	Alluri Sitharama Raju	570	399
2	Anakapalli	2077	1643
3	Anantapur	2572	2208
4	Annamayya	1508	1118
5	Bapatla	2030	1418
6	Chittoor	3188	3065
7	East Godavari	1634	1266
8	Eluru	1344	1009
9	Guntur	694	593
10	Kakinada	1446	1119
11	Konaseema	1104	851
12	Krishna	1721	1531
13	Kurnool	1858	1546
14	Nandyal	647	634
15	Ntr	1029	968
16	Palnadu	1186	829
17	Parvathipuram Manyam	461	416
18	Prakasam	1814	1642
19	Spsr Nellore	2910	2004
20	Sri Sathya Sai	2512	1612
21	Srikakulam	2607	2236
22	Tirupati	2601	2065
23	Visakhapatnam	395	310
24	Vizianagaram	4497	4151
25	West Godavari	2002	1199
26	Y S R	1398	1080
	Total	45805	36912

STATEMENT - III

**State-wise Subsidy approved under Credit Linked Subsidy as on 31st
December 2025**

S.No.	State/ UT	Total
1	Andaman & Nicobar Island	1.03
2	Andhra Pradesh	137.81
3	Arunachal Pradesh	9.26
4	Assam	58.97
5	Bihar	660.88
6	Chandigarh	0.21
7	Chhattisgarh	62.49
8	D & N Haveli & D n D	0.42
9	Delhi	8.98
10	Goa	5.40
11	Gujarat	78.26
12	Haryana	110.96
13	Himachal Pradesh	63.57
14	Jammu & Kashmir	43.20
15	Jharkhand	94.82
16	Karnataka	315.28
17	Kerala	221.96
18	Ladakh	4.58
19	Lakshadweep	0
20	Madhya Pradesh	442.85
21	Maharashtra	810.63
22	Manipur	21.69
23	Meghalaya	4.07
24	Mizoram	2.56
25	Nagaland	7.84
26	Odisha	91.35
27	Puducherry	4.52
28	Punjab	266.83

29	Rajasthan	85.11
30	Sikkim	1.78
31	Tamil Nadu	410.20
32	Telangana	106.23
33	Tripura	7.05
34	Uttar Pradesh	803.30
35	Uttarakhand	33.49
36	West Bengal	32.39
	Total	5009.67

**District-wise Subsidy approved for the State of Andhra Pradesh under
Credit Linked Subsidy as on 31st December 2025**

S.No.	District	Subsidy Approved
1	Alluri Sitharama Raju	4.64
2	Anakapalli	5.48
3	Anantapur	7.38
4	Annamayya	1.85
5	Bapatla	3.05
6	Chittoor	5.06
7	East Godavari	7.37
8	Eluru	5.84
9	Guntur	8.02
10	Kakinada	7.32
11	Konaseema	5.19
12	Krishna	3.27
13	Kurnool	4.12
14	Nandyal	1.50
15	NTR	2.09
16	Palnadu	1.78
17	Parvathipuram Manyam	7.18
18	Prakasam	3.76

19	Spsr Nellore	5.05
20	Sri Sathya Sai	2.92
21	Srikakulam	18.10
22	Tirupati	5.20
23	Visakhapatnam	3.60
24	Vizianagaram	8.95
25	West Godavari	5.56
26	Y.S.R.	3.54
	Total	137.81

INTERNSHIP PROGRAMME UNDER NHAI

14. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) has launched an internship programme in association with Department of Higher Education along with a dedicated internship portal to nurture future professionals in the highways and infrastructure sector;
- (b) if so, the details thereof along with the aims and objectives thereto;
- (c) the details of eligibility criteria, duration of internships and number of interns likely to be engaged annually;
- (d) whether the Government has any proposal to provide financial assistance, stipends, mentorship to the interns and if so, the details thereof; and

(e) whether the programme also aims to provide hands-on exposure in areas such as project planning, construction, maintenance, asset management, safety and use of advanced technologies and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): National Highways Authority of India (NHAI) has launched a dedicated internship programme and an internship portal in collaboration with Department of Higher Education and All India Council for Technical Education (AICTE).

(b): NHAI has instituted an Internship Program to engage students and qualified candidates across diverse disciplines with aim to build technical and managerial capacity among the youth through structured, field-based and analytical learning and providing opportunities through the ongoing and upcoming Highway Development Program. NHAI projects have the potential to provide practical exposure to aspiring professionals in the field of Infrastructure development.

(c): The details of eligibility criteria, duration of internships and number of interns likely to be engaged are as below:

- i. Students pursuing Bachelor's / Master's degree in Civil Engineering are to be engaged in Highway Project Planning, Design, Traffic and Transport Planning, Construction Supervision and Operations & Maintenance.

Students pursuing Bachelor's / Master's degree in engineering stream (viz. Computer Science / IT/Electronics / Instrumentation / Data Science, Finance,

Law, etc.) are to be engaged for analytics and Program Management Support, Tolling Operations, IT / AI, Finance, Land Acquisition, Environment, Legal, HR/Admin etc.

ii. The duration of internship includes winter internship of one month, summer internship of two months and for students in last semester of their course, the internship period will be of six months.

iii. Five hundred students are targeted to be engaged as interns per year.

(d): NHAI offers stipend of Rs 20,000/- per month to the interns. NHAI has proposed to engage the interns under the supervision of Project Directors of the Project Implementation Units and various Technical Divisions at NHAI Headquarters under the concerned Chief General Manager/General Manager.

(e): NHAI has an extensive eco-system for hands-on learning, innovation and professional development in the field of Infrastructure Development and Management. The Interns will be given an opportunity for on-site learning giving them practical exposure in the field of Infrastructure development including leveraging of technology and use of best practices in the field.

LPG DISTRIBUTORSHIPS AND DELIVERY POINTS

15. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the current number of LPG distributorships and delivery points operating in Tiruvannamalai, Kanchipuram and Ramanathapuram districts;
- (b) the population to distributor ratio and its adequacy for ensuring timely LPG access;
- (c) whether proposals exist for establishing new LPG distributorships, godowns or bottling plants in the said districts, if so, the details thereof;
- (d) the criteria used for selecting locations for new LPG infrastructure; and
- (e) the steps taken/being taken to improve last-mile delivery in remote and underserved habitations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Appointment of LPG distributorships by the Public Sector Oil Marketing Companies (OMCs) is a continuous process and locations for setting up of LPG distributorships are identified and advertised under Unified Selection Guidelines 2016.

The process of applying for LPG distributorship has been greatly simplified and a transparent online selection process is in place. All applicants are required to submit their application on web-based portal <https://www.lpgvitarakchayan.in>. The online selection process includes, online receipt of application, processing

and online draw of lots etc. Detailed guidelines on eligibility, infrastructure requirement of land for LPG godown, approach road for godown, Showroom, infrastructure for home delivery of LPG cylinders etc. along with the details of selection process are given at www.lpgvitrakchayan.in.

As of January 01, 2026, there are a total of 25,596 LPG distributorships across the country, out of which 17,668 are serving rural areas. In order to improve access of LPG in rural and remote areas, OMCs have commissioned 8027 distributorships, during 01.04.2016 to 31.12.2025 across the country, out of which 7434 (i.e. 93 %) are catering to rural areas. As on 01.01.2026, OMCs have total 124 LPG distributors in the districts of Tiruvannamalai, Kanchipuram and Ramanathapuram in the State of Tamil Nadu.

To further improve last-mile delivery in remote and underserved habitations, OMCs have taken several measures, including commissioning of rural and remote-area distributorships, appointment of Common Service Center - Village Level Entrepreneur (CSC VLEs), use of technology for order booking and tracking. The details of Number of LPG distributorship, other delivery points and bottling plants are given in the enclosed **Statement**.

STATEMENT

The details of Number of LPG distributroship, other delivery points and bottling plants

State	District	Total LPG Distributors	CSC-VLEs etc.	No. of Bottling Plants
Tamil Nadu	TIRUVANNAMALAI	56	125	0
Tamil Nadu	KANCHIPURAM	38	136	1
Tamil Nadu	RAMANATHAPURAM	30	62	0
Total		124	323	1

Source: IOCL on behalf of PSU OMCs

GHAT SECTION OF THAMARASSERY-CHURAM ON NH-766

16. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government proposes to develop alternative routes on the ghat section of Thamarassery-Churam on National Highway (NH)-766;
- (b) if so, the details thereof and the current status including details of the Chippilithode-Maruthilavu-Thalippuzha bypass road;
- (c) whether long-term measures taken/being taken by the Government to mitigate landslips on NH-766 in Wayanad Lok Sabha Constituency, if so, the details thereof;

- (d) the details of landslips/mud-slips reported on NH-766 in Wayanad Lok Sabha Constituency since 2019 including the locations thereof, year-wise;
- (e) the details of accident-prone black spots identified on NH-766 in Wayanad Lok Sabha Constituency and the action taken by the Government to rectify the same; and
- (f) whether the Government proposes to take further measures to improve road safety on NH766 in Wayanad Lok Sabha Constituency and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) and (b): The ghat section between Thamarassery–Churam on National Highway (NH)-766 has been examined by an expert team and short-term and long-term measures have been recommended. Short-term safety and slope protection measures are being coordinated with the State authorities. Long-term measures, including permanent stabilization and geometric improvements, and/or any bypass/alternative connectivity will be included in the development of NH-766 and shall be firmed up based on the outcome of the Detailed Project Report (DPR), subject to feasibility and statutory clearances.
- (c): To mitigate landslides in the said stretch, site-specific measures such as slope stabilization, drainage improvement, protective works and traffic

management are being undertaken from time to time in coordination with the State Government.

(d): Landslides/mud-slips affecting NH-766 are attended to as and when they occur through debris clearance, emergency restoration and temporary traffic regulation, in coordination with the State authorities. During the period since 2019, following landslide/mud-slip incidents have been reported in the Wayanad Parliamentary Constituency, particularly in Thamarassery Churam/ghat sections, during monsoon season including notable events in 2019, 2022, 2024 and 2025:

Year	Details of Landslides
2019	One landslip reported from km 30/000 to km 57/000 (Thamarassery to Lakkidi)
2020	NIL
2021	NIL
2022	One landslip reported from km 45/000 to km 61/000 (Adivaram to Lakkidi)
2023	NIL
2024	From km 67/000 to km 71/000 (Chundale to Kalpetta) From km 45/500 to km 57/000 (Adivaram to Lakkidi)
2025	One landslip reported at km 56/500 near Lakkidi View Point

(e): Based on accident data during various assessment cycles from 2016–2022 at various locations, a total of 32 accident-prone black spots have been identified on NH-766. Rectification measures such as provision of signage, road markings, crash barriers, etc. for all identified black spots have already been carried

out. Permanent rectification of blackspots is included in the scope of the DPR work.

(f): Road safety on NH-766 is reviewed periodically. Further measures, wherever required, are taken based on-site conditions and technical assessment.

INSTALLED POWER CAPACITY

17. SHRI SUNIL DATTATREY TATKARE:

SHRI JAGDAMBIKA PAL:

SHRI KALI CHARAN SINGH:

Will the Minister of **POWER** be pleased to state:

- (a) the composition of the present installed power capacity of the country along with the details of thermal, hydro, nuclear and renewable/non-fossil energy sources, percentage-wise;
- (b) the details of the policy, technical and investment factors contributing to achieve over 500 GW installed capacity along with the impact of this achievement on the Panchamrit Goals of COP -26 and the long-term energy transition roadmap;
- (c) the steps taken/being taken by the Government to diversify India's energy portfolio through clean and secure sources such as nuclear power;
- (d) the steps taken by the Government to strengthen power generation, transmission and distribution infrastructure, renewable energy projects and

ensure quality power supply to the consumers in Chatra Parliamentary Constituency of the State of Jharkhand; and

- (e) the manner in which expansion of clean, secure and reliable sources like nuclear energy would strengthen India's long-term energy security and the manner in which it would contribute to achieving the Net-Zero 2070 target?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): As on 31.12.2025, the country's total installed generation capacity has reached 5,13,730 MW, comprising of 2,46,942 MW of fossil-fuel sources and 2,66,788 MW of non-fossil fuel sources. The details of country's current composition of installed generation capacity, indicating the share of renewable and non-fossil fuel sources, percentage-wise, are given in the enclosed

Statement-I:

(b), (c) and (e): 1. The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country to realize the commitment of 500 GW non-fossil energy capacity by 2030. These include, inter-alia, the following:

- (i) 100% Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025 (with waiver tapering off 25% annually

till June 2028), for co-located BESS projects commissioned by June 2028, for Hydro PSP projects where construction work awarded by June 2028, for Green Hydrogen Projects commissioned till December 2030 and for offshore wind projects commissioned till December 2032.

- (ii) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- (iii) Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) from FY 2023-24 to FY 2027-28.
- (iv) Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- (v) Laying of new transmission lines and creating new sub-station capacity has been supported under the Green Energy Corridor Scheme for evacuation of renewable power
- (vi) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.
- (vii) Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale

- (viii) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched
- (ix) Government of India, in September 2023, approved a Viability Gap Funding (VGF) scheme for development of Battery Energy Storage Systems (BESS). BESS capacity of 13.22 GWh is under implementation with a budgetary allocation of Rs 3,760 Cr. under this scheme. Considering the increasing demand of BESS, Ministry of Power, in June 2025, has approved another VGF scheme for development of 30 GWh BESS capacity with a financial support of Rs 5,400 Cr from Power System Development Fund (PSDF).
- (x) To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties

on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.

(xi) “Strategy for Establishments of Offshore Wind Energy Projects” has been issued.

(xii) To achieve the objective of increased domestic production of Solar PV Modules, the Govt. of India is implementing the Production Linked Incentive (PLI) scheme for High Efficiency Solar PV Modules.

(xiii) Ministry of Power has initiated the steps to promote Pumped Storage Projects (PSPs) to support renewable energy integration and grid stability. At present, 10 Pumped Storage Projects totalling 11,870 MW are under construction in the country.

2. Further, Nuclear power has huge potential to ensure long term energy security and is vital for India’s clean energy transition towards Net Zero by 2070. It is a clean and environment friendly source of base load power. The lifecycle emissions of nuclear power are comparable to those of renewables like hydro and wind. The Government of India has set an ambitious target of 100 GW nuclear power capacity by 2047. Following steps have been taken to diversify India’s energy portfolio through Nuclear Energy:

- i. A dedicated Nuclear Energy Mission with an allocation of ₹20,000 crore has been launched to develop at least five indigenously designed Small

Modular Reactors (SMRs) by 2033 and promote advanced nuclear technologies.

- ii. Sustainable Harnessing and Advancement of Nuclear energy for Transforming India (SHANTI) Act, 2025 has been enacted to pave a way to harness the potential of India's nuclear energy based on indigenous resources to the maximum extent through active involvement of both the public and private sectors.
- iii. Bharat Small Reactors (BSRs) of 220 MW capacity based on India's proven Pressurized Heavy Water Reactor (PHWR) technology are being upgraded for deployment in industrial hubs to support decarbonisation. BARC is also developing Small Modular Reactors.
- iv. India's fuel security is being enhanced through new uranium discoveries, including a significant discovery that would extend the life of the Jaduguda mine by over 50 years. Progress in the closed fuel cycle, such as milestones achieved in the Prototype Fast Breeder Reactor, will further support sustainable fuel supply.
- v. To accelerate capacity addition, NPCIL and NTPC have formed the joint venture ASHVINI for developing nuclear power plants within the existing legal framework.

3. The National Green Hydrogen Mission would also contribute significantly to India's efforts for decarbonization and also create opportunities for employment

and economic development. The Mission targets setting up at least 5 MMT per annum of green hydrogen capacity by 2030.

4. India has achieved a landmark in its energy transition journey by reaching 50% of its installed electricity capacity from non-fossil fuel sources in June, 2025 – more than five years ahead of the target set under its Nationally Determined Contributions (NDCs) to the Paris Agreement. This significant milestone underscores the country's steadfast commitment to climate action and sustainable development.

The impact of this achievement on India's long term energy transition roadmap is crucial towards the goal of combating climate change, keeping in view energy security, affordability and accessibility as critical inalienable priorities to ensure growth and development alongside Energy transition of the economy towards net-zero by 2070.

(d): Two thermal power projects in the state of Jharkhand are at construction stage as per details given in the enclosed **Statement-II**. Further, as informed by the State Government of Jharkhand, following steps have been/ are being taken to strengthen power generation, transmission and distribution infrastructure in Chatra Parliamentary Constituency:

Strengthening of Transmission infrastructure:

- (i) 220/132/33 kV Grid Sub-Station, Itkhor has been constructed and energized on 01.10.2021. This Grid is dedicated towards power supply improvement to Chatra Parliamentary Constituency.
- (ii) Five more Grid Sub-Stations are under implementation for Chatra Parliamentary Constituency namely Hunterganj, Simaria, Mahuhadhar, Chandwa & Dhara (Chatra). Out of these five grid sub-station, construction of Simaria & Dhara (Chatra) Grid Sub-Station has been completed and back charged and will be energized on full load after completion of associated transmission line. Rest 03 Grid sub-stations are under construction and will be energized after completion of the work.

Strengthening of Distribution infrastructure: Govt of India is supplementing the efforts of the State to provide quality power supply to consumers through the Revamped Distribution Sector Scheme (RDSS) . Under the scheme, distribution works amounting to Rs 116.8 Cr have been sanctioned for Chatra Parliamentary constituency including works pertaining to replacement of old/frayed cables, new HT/LT lines, upgradation of HT/LT lines, new Distribution Transformers etc.

Further, the household electrification works amounting to Rs 7.04 Cr have been sanctioned under RDSS for 1615 households in Chatra Parliamentary constituency including households belonging to Particularly vulnerable Tribal groups (PVTG) identified under **PM-JANMAN (Pradhan Mantri Janjati Adivasi**

Nyaya Maha Abhiyan), households belonging to scheduled Tribes identified under **DAJGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan)** and households belonging to Scheduled Castes identified under **PM-AJAY (Pradhan Mantri Anusuchit Jaati Abhyuday Yojana)**.

Further as informed by the State, distribution infrastructure works have also been taken up under the **Mukhyamantri Ujjwal Jharkhand Yojana (MUJY) scheme**. Completed works under the scheme include electrification works related to 91 Nos of habitations, 166 km of new 11 kV Line, 205 km of LT and installation of 115 No of 25kVA/63kVA/100 kVA Distribution transformers.

STATEMENT-I

The details of country's current composition of installed generation capacity, indicating the share of renewable and non-fossil fuel sources, percentage-wise:

Installed Capacity (in MW) of the country as on 31.12.2025			
Category		Installed Capacity (MW)	% Share in Total
Fossil Fuel	Coal	2,19,610	42.75%
	Lignite	6,620	1.29%
	Gas	20,122	3.92%
	Diesel	589	0.11%
	Total Thermal/ Fossil	2,46,942	48.07%
Non-Fossil Fuel	RES (including Hydro)	2,58,008	50.22%
	Hydro (including PSPs)	50,915	9.91%

	Wind, Solar & Other RE	2,07,093	40.31%
	Wind	54,511	10.61%
	Solar	1,35,810	26.44%
	BM Power/Cogen.	10,757	2.09%
	Waste to Energy	857	0.17%
	Small Hydro	5,159	1.00%
	Nuclear	8,780	1.71%
	Total Non-Fossil Fuel	2,66,788	51.93%
	Total Installed Capacity	5,13,730	100.0%

STATEMENT-II

Under-construction thermal power projects in the state of Jharkhand:

Sl. No	Name of the Project	Sector	District	Unit No.	Capacity in MW
1	Patratu STPP (PVUNL)	CENTRAL	Ramgarh	2	800
				3	800
2	Koderma TPS, St-II/ DVC		Koderma	1	800
				2	800

IMPLEMENTATION OF PM-JANMAN

18. SHRI PRADEEP PUROHIT:

SHRI TAPIR GAO:

SHRI P. P. CHAUDHARY:

SHRI BHOJRAJ NAG:

DR. HEMANT VISHNU SAVARA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the present status of pucca house construction under PM-JANMAN scheme for Particularly Vulnerable Tribal Groups (PVTGs) in the country, State-wise including Odisha, Pali Lok Sabha Constituency of Rajasthan and Palghar district in Maharashtra;
- (b) the Multi-Purpose Centres sanctioned and the convergence achieved with other welfare schemes;
- (c) the coverage of piped water supply, electrification and road connectivity in PVTG habitations;
- (d) the monitoring mechanisms established to ensure effective implementation across the participating States; and
- (e) the action taken by the Government to ensure effective last mile delivery and outreach especially for women, tribal families and economically weaker sections in Palghar district of Maharashtra and other tribal dominated districts?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The status of pucca house construction under PM JANMAN for Particularly Vulnerable Tribal Groups (PVTGs) in the country, State-wise including Odisha and Palghar district in Maharashtra are given in the enclosed **Statement-I**. Based on the data captured by State Government, only Baran district in Rajasthan, which is not under Pali Lok Sabha Constituency, has PVTG population.

(b) and (c): The details of progress of multi-purpose centers along with progress of piped water supply, electrification, road connectivity and other interventions converged under PM JANMAN are given in the enclosed **Statement-II**.

(d): To ensure the effective implementation and monitoring of the PM JANMAN, Ministry has been regularly reviewing the implementation with State Governments and District administrations. Further, the State Government is also required to comply with the instructions of Department of Expenditure regarding SNA SPARSH alongwith applicable GFRs. Besides, for monitoring the progress of the works under PM JANMAN, digital dashboard on PM GatiShakti portal has been developed. A Project Monitoring Unit in the Ministry has also been established for monitoring and coordination with Ministries and States/UTs.

(e): In coordination with State Governments, Information, Education and Communication (IEC) campaigns have been organized across States including Palghar district of Maharashtra and other tribal dominated districts which are aimed at creating awareness on various welfare schemes for tribals and strengthen outreach and also facilitating in preparation of basic documents like

Aadhar Card, Caste certificate, Jan Dhan bank account which are required for availing benefits under different schemes. These campaigns have primarily targeted tribal families and also covering women and economically weaker sections in the respective areas.

STATEMENT-I

(i) State-wise status of Pucca Houses under PM JANMAN (as on 31.12.2025)

S. No.	Name of State	MoRD (PMAY-G)	
		Houses Sanctioned (No.)	Houses Completed (No.)
1	ANDHRA PRADESH	43554	6319
2	BIHAR	985	0
3	CHHATTISGARH	33243	17244
4	GUJARAT	12725	7583
5	JHARKHAND	36326	8932
6	KARNATAKA	1084	71
7	KERALA	1084	12
8	MADHYA PRADESH	185843	132383
9	MAHARASHTRA	54192	15236
10	MANIPUR	2145	0
11	ODISHA	41145	27078
12	RAJASTHAN	22416	11411
13	TAMIL NADU	13132	5604
14	TELANGANA	6569	0
15	TRIPURA	17211	16746
16	UTTAR PRADESH	145	131
17	UTTARAKHAND	2140	1624
GRAND TOTAL		473939	250374

(ii) Status of Pucca Houses under PM JANMAN in Palghar district in Maharashtra (as on 31.12.2025)

S. No.	Name of State	District	MoRD (PMAY-G)	
			Houses Sanctioned (No.)	Houses Completed (No.)
1	Maharashtra	Palghar	10476	3006

STATEMENT-II

The details of progress under PM JANMAN as on 31.12.2025 (as per information provided by concerned Ministries):-

Name of Ministry	Activity	Mission Target (2023-2026)	Sanction details	Physical Achievements
M/o Rural Development	Provision of pucca houses	4.90 lakh houses	473939 houses	250374 houses completed
	Connecting roads	8000 km road	7316.62 km road	1196 Km road completed
M/o Health and Family Welfare	Mobile Medical Units	1000 MMU (750 MMUs sufficient to cover all)	750 MMUs	750 MMUs operationalized
M/o Jal Shakti	Piped Water Supply	19375 Villages	18693 Villages	8199 Villages 100% Saturated
M/o Women and Child Development	Construction and running of Anganwadi Centres	2500	2500 AWCs	2251 AWCs made operational.
M/o Education	Construction and running of hostels	500	500 Hostels	8 completed

M/o Power	Energization of unelectrified HHs	145083 HHs	145083 HHs	134995 HHs Electrified
M/o New and Renewable Energy	Households sanctioned under New Solar Power Scheme	As per identificaton of beneficiaries eligible for off-grid	8823 HHs	6154 HHs Electrified
M/o Communications	Installation of mobile towers	Coverage of 4543 habitations	4084 habitations planned for Coverage	3006 Habitations covered
M/o Tribal Affairs	Multipurpose Centers	1000	1000 MPCs	375 completed
	Setting up of VDVks	500	539 VDVks	450 VDVks Business Started

SCHEMES FOR URBAN POOR

19. DR. NISHIKANT DUBEY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:-

- (a) the details of the schemes being run by the Government for the urban poor in the country;
- (b) the extent to which these schemes have been helpful for the poor in urban areas; and

(c) the corrective measures taken or being taken under these schemes to extend the benefits to the urban poor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Urban Poverty Alleviation is a state subject. Government of India supplements the efforts of State Governments/UTs through programs and schematic interventions for the urban poor. Ministry of Housing and Urban Affairs, MoHUA implemented “Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM)” to reduce economic, social and residential vulnerabilities of urban poor. The implementation period of DAY-NULM ended on 30.09.2024.

Under DAY-NULM as on 30.09.2024, 10,02,545 Self Help Groups (SHGs) were formed, 15,42,952 candidates were provided skill training and 1,995 shelters with a capacity of about 1.41 lakh bed were made.

Further, MoHUA implements Pradhan Mantri Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi) Scheme, launched in June 2020, which provides collateral-free working capital loans to urban street vendors.

The Scheme was restructured in August, 2025 under which, the lending period has been extended from December 2024 to March 2030, and the scheme benefits have been extended to census towns, urban agglomerations, peri-urban areas, etc. in a graded manner, thereby creating increased livelihood opportunities. The loan amounts for the first and second tranches have been

enhanced to ₹15,000 and ₹25,000 respectively. It also provides for a UPI-linked credit card of up to ₹30,000 for eligible vendors, capacity building and entrepreneurship development of street vendor beneficiaries, incentives for digital transactions and a holistic social security framework under SVANidhi se Samriddhi (SSS).

As regards to PM SVANidhi scheme, as on 20.01.2026, more than 1.05 crore loans amounting to around ₹16,100 crore have been disbursed to over 71.5 lakh street vendors across the country.

In addition to this, MoHUA is also implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. From 01.09.2024, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost, for 1 crore additional eligible beneficiaries.

Under PMAY-U/PMAY-U 2.0, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026.

A pilot named 'Deendayal Jan Aajeevika- Shehari (DJAY-S)' was implemented from 1st October, 2024 in 25 select cities with the aim to focus on 6

vulnerable occupational groups namely Gig workers, transportation workers, Construction workers, Waste workers, Care workers and Domestic workers. The pilot aimed at studying these groups for making targeted schematic interventions.

NATIONAL GAS GRID AND CGD EXPANSION IN TAMIL NADU

20. THIRU DAYANIDHI MARAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether Tamil Nadu is connected to the National Gas Grid and whether City Gas Distribution (CGD) expansion in the State continues to rely on higher-cost LNG or LCNG supply models, if so, the details thereof;
- (b) the status of CGD rollout in Tamil Nadu during the last three years including household PNG connections provided, CNG stations commissioned, pipeline (inch-km) laid and targets versus achievements, district-wise;
- (c) whether Petroleum and Natural Gas Regulatory Board (PNGRB) National Drive 2.0 provides any preferential support, viability gap funding or time-bound connectivity assurance for States like Tamil Nadu that remain outside the grid, if so, the details thereof;
- (d) whether the Government is likely to publish a time-bound roadmap for connecting Tamil Nadu to the National Gas Grid and ensuring the full benefits of "One Nation, One Grid, One Tariff" to consumers, if so, the details thereof; and

(e) the steps taken to curb pricing opacity, ensure strict safety compliance and protect consumer interests in Tamil Nadu under ongoing CGD expansion drives?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Natural gas is supplied through a network of natural gas pipelines and through City Gas Distribution (CGD) Network. Petroleum & Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to the entities to lay, build, operate or expand Gas Pipeline as per PNGRB Act, 2006. The status of operational as well as under construction/ partially commissioned natural gas pipelines passing through the state of Tamil Nadu is given in the enclosed **Statement-I.**

Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by PNGRB as per their Minimum Work Programme (MWP) and techno-commercial feasibility. After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in 307 Geographical Areas (GAs), covering the entire mainland area

(including the state of Tamil Nadu) for the development of CGD network across the country.

PNGRB has authorized 18 GAs in state of Tamil Nadu (including 1 GA spread over Andhra Pradesh, Karnataka & Tamil Nadu and 1 GA spread over Puducherry & Tamil Nadu). As per MWP, authorized entities have to provide approx 2.30 crore PNG(D) connections, establish 2,825 CNG stations and lay 37,374 inch-km pipeline infrastructure in the state of Tamil Nadu by 2032. As on 30.11.2025, authorised CGD entities have provided 1,31,745 PNG(D) connections, established 494 CNG stations and laid 18,939 inch-km pipeline in Tamil Nadu. The status of CGD progress in the state of Tamil Nadu during the last three years is given in the enclosed **Statement-II**.

PNGRB, in collaboration with CGD entities, has launched the National PNG Drive 2.0 from 1st January 2026 to 31st March 2026. PNGRB has informed that the initiative aims to ensure optimal utilization of existing infrastructure, promote new connections and activate non-billed customers, with an overall objective to increase the usage of natural gas across the diverse user categories. PNGRB has also informed that as part of PNGRB's National PNG Drive 2.0, all authorized entities in Tamil Nadu are actively undertaking targeted consumer outreach and promotional initiatives which inter alia includes enhanced stakeholder engagement, consumer outreach, and operational focus across the GA to accelerate the adoption of domestic PNG connections.

Government have taken various steps to ensure the availability of Natural Gas to CNG (Transport)/ PNG (Domestic) sector in the country (including Tamil Nadu) which, *inter-alia*, includes allocating domestic gas on priority basis to CNG (T)/ PNG(D); diverting domestic gas from non-priority sectors to meet the requirement for CNG (T)/PNG(D) sector, expansion of CGD network, grant of Public Utility Status to CGD projects, notification for supply of domestic gas through available mode (including cascade mode) for CNG(T)/ PNG(D) purpose, allocating domestic natural gas for CNG (T) and PNG (D) segments on a two-quarter advance basis, expansion of National Gas Grid Pipeline, setting up of Liquefied Natural Gas (LNG) Terminals, Sustainable Alternative Towards Affordable Transportation (SATAT) initiatives to promote Bio-CNG, etc. Government has also notified that gas produced from discoveries in Deepwater, Ultra Deepwater and High Pressure-High Temperature areas, in any situation which may require proportionate distribution of the gas offered under the bidding process, the contractor shall offer gas to bidders belonging to CNG (T)/ PNG (D) sector on priority.

The Government have approved the revised domestic natural gas pricing guidelines in 2023 for gas produced from nomination fields of ONGC/OIL, New Exploration Licensing Policy (NELP) blocks, and pre-NELP blocks, where the Production Sharing Contract (PSC) provides for Government approval of prices. Under the revised guidelines, the price of such natural gas is determined as 10%

of the monthly average of the Indian Crude Basket and is notified on a monthly basis. For gas produced by ONGC and OIL from their nomination blocks, the APM price is subject to a floor of \$4.0/ Metric Million British Thermal Unit (MMBTU) and a ceiling of \$6.5/MMBTU. The ceiling would be maintained for the next two financial years (2023-24 and 2024-25) and then increased by \$0.25/MMBTU each year. Further, Government also permitted a premium of 20% over the Administered Price Mechanism prices on gas produced from new well and well interventions of Oil and Natural Gas Corporation Limited & Oil India Limited from their nomination fields. This has led to price stability for consumers.

Further, PNGRB, has rationalised the Unified Tariff by reducing tariff zones from three to two and notified transportation tariffs of Rs. 54/MMBTU for Zone-1 (up to 300 km) and Rs. 102.86/MMBTU for Zone-2 (beyond 300 km), effective from 01.01.2026. Zone-1 tariff has been extended nationwide for CNG (T) and PNG (D), resulting in nearly 50% reduction in transportation charges for consumers beyond 300 km. This reform further improves affordability and equity in access to natural gas.

Like other States/ Geographical Areas, CGD entities of Tamil Nadu are also being allocated domestic gas as per the extant guidelines for gas allocation to CNG (T)/ PNG(D) segments of CGD network. The retail selling price (RSP) of CNG in any GA is determined by the concerned CGD entity authorized by PNGRB after considering cost of gas procured, state taxes, tariff and other

components. However, the allocation of domestic natural gas for CNG(T)/PNG(D) segments of CGD network plays a crucial role in determining the RSP to the consumer. After considering domestic gas allocation, any additional requirement beyond the allocated domestic gas is being sourced by individual CGD entity through market priced gas.

To enhance pricing transparency, the Government, in 2014, directed all CGD entities to display break-up of CNG price at CNG stations and to furnish the break-up of PNG (D) price in invoices, indicating Cost of gas to the CGD entity, Supply and Distribution Cost, Entity's margin, Excise Duty, VAT, any other Tax. Further, PNGRB is mandated under the PNGRB Act to lay down safety standards for CGD networks. The entities are regulated in this regard by relevant safety standards and guidelines prescribed by PNGRB, including the Technical Standards and Specifications including Safety Standards (T4S), Integrity Management System (IMS) for City or Local Natural Gas Distribution Networks, Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP) Regulations. Further, in order to address the grievances of individual consumers, every authorized CGD entity (in accordance with the PNGRB regulations) is required to create a Consumer Complaint Cell for registration of complaints/grievances personally, over telephone or through e-mail (emergency contact numbers and Consumer Care numbers of all entities are hosted on the PNGRB website). The consumers can also lodge their grievances 24x7 to the

public authorities on any subject related to service delivery on Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal.

Partially Commissioned NGPL passing through the state of Tamil Nadu									
S. No.	Name of the Natural Gas Pipelines	Authorized Entity	Date of Authorization		State/UT Passing through	Authorized length (Km)	Capacity (MMSCMD)	Operating Length (Km)	Under Construction (Km)
1	Kochi Kootanad Bangalore Mangalore Pipeline	GAIL	31.05.2012	31.12.2025	Kerala, Tamil Nadu, Karnataka, UT of Puducherry	1104	16	644	460
2	Ennore-Thiruvallur-BengaluruPuducherry-Nagapattinam Madurai-Tuticorin Pipeline	IOCL	10.12.2015	31.03.2025	Tamil Nadu, Karnataka, Andhra Pradesh, UT of Puducherry	1431	84.67	1094	337

(Source: PNGRB)

STATEMENT-II**Status of CGD progress in the state of Tamil Nadu during last three years**

	March, 2024			March, 2025			November, 2025		
	PNG (Domestic)	CNG Stations	Pipeline Infrastructure (Inch KM)	PNG (Domestic)	CNG Stations	Pipeline Infrastructure (Inch KM)	PNG (Domestic)	CNG Stations	Pipeline Infrastructure (Inch KM)
MWP Target	2,30,94,884	2,825	37,374	2,30,94,884	2,825	37,374	2,30,94,884	2,825	37,374
Pro-Rata Target	16,07,849	315	6,825	3315097	616	10968	4717706	822	14897
Achieve ments	35,152	364	10,616	88583	468	16573	131745	494	18939

Note: Including 1 GA spread over Puducherry (UT) & Tamil Nadu and 1 GA spread over Andhra Pradesh, Tamil Nadu and Karnataka

(Source: PNGRB)

**SUPPORT TO MICRO AND SMALL FOOD PROCESSING ENTERPRISES
UNDER PMFME**

21. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

DR. LATA WANKHEDE:

SHRI ATUL GARG:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has implemented measures to support Micro and Small Food Processing Enterprises under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, if so, the details thereof and if not, the reasons therefor;
- (b) the steps taken by the Government to provide handholding support, training and preparation of project reports to facilitate bank financing and scheme uptake;
- (c) whether common facility centres, incubation support and technical assistance have been expanded to improve operational capacity, if so, the details thereof and if not, the reasons therefor;
- (d) the initiatives adopted by the Government to strengthen market access, quality compliance and branding for small food processors; and
- (e) the manner in which these efforts are expected to formalise food micro-enterprises, increase rural employment and enhance entrepreneurship opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country. The details of financial assistance eligible for micro food processing enterprises under the Scheme are given in the enclosed **Statement**.

(b): To support the beneficiaries, handholding support is provided by District Resource Person (DRPs) to micro enterprises in preparing Detailed Project Reports (DPRs), securing bank loans, providing training, upgradation of the units, obtaining necessary regulatory approvals, ensuring hygiene standards etc. Further, formalization of units is facilitated through Udyam Aadhaar registration, Food Safety & Standards Authority of India (FSSAI) registration, Goods & Services Tax (GST) registration as per the applicability.

The Capacity Building component of the PMFME Scheme envisages Food Processing Entrepreneurship Development Program Training for all applicants viz individuals and Groups (Self Help Groups (SHGs)/ Farmers Producer Organisations (FPOs)/ Cooperatives) for availing credit linked grant recommended by District Level

Committee (DLC) and also training to SHG beneficiaries of Seed Capital engaged in micro food processing.

(c): Support for Common Facility Centres (CFCs) and incubation centres has been provided under the PMFME Scheme to improve operational capacity of micro food processing enterprises. These facilities offer high-end processing, testing, storage, packaging and training infrastructure for demonstration, as well as access to technical assistance, product development and quality testing. This shared infrastructure reduces capital costs and improves access to modern technology for micro entrepreneurs.

(d): The scheme provides Branding and Marketing support to help beneficiaries for market access to boost the visibility and sales of their products. This is achieved through strategic tie-ups with regional and national retail chains. For this, Memorandum of Understanding (MoU) with Government e-Marketplace (GeM) portal has been done on 14th November, 2024 to facilitate marketing of products manufactured by the units supported under PMFME Scheme.

The marketing efforts focus on positioning products under the common brand to stand out from competitors. The brand's Unique Selling Proposition (USP) is built around standardization, quality, and premium packaging. To ensure consistency in taste and quality under the scheme, the approved brands under the scheme, adhere to product development, quality assurance, ingredient standards, packaging, and labelling in compliance with FSSAI regulations.

(e): The scheme provides support of credit-linked grant of 35% of the eligible project cost, seed capital of up to Rs. 40,000, capacity building for beneficiaries, and handholding support for the formalization of units. Formalization of units is facilitated through Udyam Aadhaar registration, FSSAI registration, GST registration as per the applicability by handholding support by DRPs. The Scheme contributes to rural employment generation by strengthening local food processing value chains, promoting value addition to agricultural produce, supporting upgradation and establishment of new micro units, thereby creating direct and indirect employment opportunities, particularly in rural and semi-urban areas.

Further, by providing capacity building, technical handholding, incubation support, branding and market linkages under the PMFME scheme encourages entrepreneurship opportunities.

STATEMENT

The details of financial assistance available under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are as under:

- (i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

- (ii). *Support to SHGs for seed capital*: Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.
- (iii). *Support for Common Infrastructure*: Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.
- (iv). *Branding and Marketing Support*: Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or Special Purpose Vehicle (SPV) of micro food processing enterprises.
- (v). *Capacity Building*: The scheme envisages training for Entrepreneurship Development Program (EDP) modified to meet the requirement of food processing industry and product specific skilling.

पीएमईजीपी के अंतर्गत ऋण स्वीकृति

22. श्री दर्शन सिंह चौधरी:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या वर्ष की पहली दो तिमाहियों के दौरान प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत ऋण स्वीकृति में होने वाली देरी को दूर करने के लिए ठोस कदम उठाए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) क्या भारतीय रिजर्व बैंक के 30 दिनों के निर्देश के अनुपालन को सुनिश्चित करने हेतु ई-पोर्टल पर नोडल अधिकारियों की सूची प्रकाशित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या कार्यक्रम के अंतर्गत स्थापित इकाइयों की दीर्घकालिक निगरानी तथा भौतिक सत्यापन की प्रक्रिया को सुदृढ़ किया जाएगा ताकि असफल इकाइयों को सहायता प्रदान की जा सके और सफल इकाइयों को विस्तार के अवसर उपलब्ध कराए जा सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या पीएमईजीपी पोर्टल पर ब्याज गणक (इंटररेस्ट कैलकुलेटर) स्थापित किया गया है तथा अधिक ब्याज वसूली को रोकने के उद्देश्य से सभी लाभार्थियों के लिए एक समान न्यूनतम ब्याज दर लागू की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) एक मांग आधारित स्कीम है और परियोजनाओं की अंतिम स्वीकृति तथा ऋण की संस्वीकृति एवं ऋण जारी करने का कार्य संबंधित वित्तपोषक बैंक के स्तर पर किया जाता है, जो परियोजनाओं का मूल्यांकन करता है और प्रत्येक परियोजना की व्यवहार्यता के आधार पर अपना ऋण निर्णय स्वयं लेता है। लीड बैंक स्कीम पर आरबीआई के दिशानिर्देशों के अनुसार, स्कीम के प्रभावी समन्वय, निगरानी और कार्यान्वयन को सुनिश्चित करने के लिए ब्लॉक, जिला और राज्य स्तर पर बैंकर्स समिति की बैठकें नियमित आधार पर आयोजित की जाती हैं। संबंधित राज्यों और जिलों में पीएमईजीपी के कार्यनिष्पादन और कार्यान्वयन की समीक्षा के लिए राज्य स्तरीय निगरानी समितियों (एसएलएमसी) और जिला स्तरीय निगरानी समितियों (डीएलएमसी) की नियमित बैठकें भी आयोजित की जाती हैं।

(ख): नोडल अधिकारियों का विवरण पीएमईजीपी पोर्टल के ऑनलाइन डैशबोर्ड पर प्रकाशित किया गया है। इसका विवरण इस प्रकार है:

<https://kviconline.gov.in/pmegpeportal/dashboard/fbNodalBankList.jsp>

(ग): लाभार्थी के ऋण खाते में एमएम सब्सिडी के समय पर समायोजन की सुविधा हेतु, पीएमईजीपी के अंतर्गत स्थापित सूक्ष्म उद्यमों की जियो-टैगिंग और प्रतिष्ठान की कार्यशील स्थिति के साथ वास्तविक सत्यापन के लिए एक तंत्र मौजूद है और इसे सफलतापूर्वक कार्यान्वित किया जा रहा है। इसके अलावा, पीएमईजीपी के अंतर्गत सहायता-प्राप्त सफल सूक्ष्म उद्यमों को सहायता प्रदान करने के लिए वित्तीय सहायता प्रदान करने हेतु, पीएमईजीपी/आरईजीपी/मुद्रा के अंतर्गत सहायता-प्राप्त अच्छा प्रदर्शन करने वाली मौजूदा विनिर्माण इकाइयों के उन्नयन हेतु सभी श्रेणियों (पूर्वोत्तर और पहाड़ी क्षेत्रों के लिए 20%) के लिए 15% की सब्सिडी के साथ 1 करोड़ रुपये तक की वित्तीय सहायता प्रदान करने के लिए दूसरा ऋण घटक मौजूद है।

(घ): पारदर्शिता बढ़ाने और लाभार्थियों को ऋण प्राप्त करने से पहले अपने पुनर्भुगतान दायित्वों को समझने में सक्षम बनाने के लिए पीएमईजीपी पोर्टल पर एक ब्याज/ईएमआई कैलकुलेटर मौजूद है। कैलकुलेटर लाभार्थी को ऋण राशि, लागू वार्षिक ब्याज दर और ऋण अवधि दर्ज करने की अनुमति देता है, और स्वचालित रूप से मासिक ईएमआई, कुल देय ब्याज और कुल पुनर्भुगतान राशि प्रदर्शित करता है।

भारतीय रिजर्व बैंक (आरबीआई) ने बैंक अग्रिमों पर ब्याज दरों को नियंत्रणमुक्त कर दिया है। इसलिए, पीएमईजीपी ऋणों के लिए ब्याज दरें आरबीआई द्वारा निर्धारित नियामक ढांचे के भीतर व्यक्तिगत बैंकों द्वारा निर्धारित की जाती हैं। तथापि, आरबीआई ने पारदर्शिता, निष्पक्षता और ऋण शर्तों का पर्याप्त खुलासा सुनिश्चित करने के लिए सभी विनियमित संस्थाओं को निर्देश जारी किए हैं,

जिससे पीएमईजीपी लाभार्थियों को सूचित निर्णय लेने में सक्षम बनाया जा सके और मनमानी ब्याज वसूली को रोका जा सके।

HABITATIONS COVERED UNDER JAL JEEVAN MISSION IN ANDHRA PRADESH

23. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is true that the Government has covered nearly 2,200 habitations in Nellore district of Andhra Pradesh under the Jal Jeevan Mission to provide safe drinking water;
- (b) if so, whether it is also true that more than 1,000 habitations out of these 2,200 habitations are yet to receive 55 litres per capita per day (LPCD) of safe drinking water and if so, the details thereof; and
- (c) the efforts being made by the Government to provide 55 LPCD of safe drinking water in the above habitations and the time by which this is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (c): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM)-Har Ghar Jal to enable every rural household in the country, to have assured potable water through tap connection. Drinking water is a State subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply

schemes, including those under the Jal Jeevan Mission, lies with the respective State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

As per information reported on JJM-IMIS portal by the State Government of Andhra Pradesh, out of 2,110 habitations in Nellore district, 681 habitations comprising 1,36,573 households, have been fully covered with FHTCs, achieving 100% household coverage. 1,198 habitations, with 2,89,636 households, have achieved partial coverage (more than 50% FHTC coverage.) 202 habitations, covering 31,835 households, have less than 50% FHTC coverage. And only 29 habitations, with 2,371 households, currently do not have access to FHTCs. The State Government has planned 4,146 Nos. of Schemes under JJM, out of which 1,197 have been physically completed and 1,61,835 Nos. of house connections have been provided.

BHARATMALA PARIYOJANA

24. SHRI MALAIYARASAN D.:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details on the progress made under the Bharatmala Pariyojana including the number of projects completed and ongoing;
- (b) the impact of the scheme on regional connectivity especially in Tamil Nadu and other southern States;

- (c) whether the Bharatmala Pariyojana has led to significant improvements in logistics efficiency, reduction in transportation costs and the time savings for freight movement, if so, the details of the data and assessment thereof;
- (d) the future plans to expand and accelerate the Bharatmala Pariyojana to further benefit local economies and rural areas; and
- (e) the manner in which the Government evaluates the overall success and socio-economic impact of the Bharatmala Pariyojana so far?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (d): Bharatmala Pariyojana was approved by Government of India in 2017 covering a length of 34,800 km to improve connectivity and reduce logistic cost in the country. As on December 2025, Projects covering a total length of 26,425 km has been awarded and 21,783 km has been constructed. New sanctions of projects under Bharatmala Pariyojana has been discontinued and new projects are approved at corridor level under National Highway (original) after the approval of Competent Authority.

(b): Some of the important corridors completed/ in progress in Southern States under Bharatmala Pariyojana are as follow:

- Bengaluru - Chennai Expressway: Enhances freight efficiency between two key economic hubs of South India viz. IT hub of Bengaluru and manufacturing, logistics hub of Chennai;

- Bangalore Ring Road: Provides safe movement of commercial vehicles bypassing Bangalore, reducing congestion in city and connects Bangalore sub-urban areas of Hoskote, Devanahalli, Doddaballapur, Ramnagara, Kanakpura & Anekal in Karnataka and Hosur in Tamil Nadu;
- Surat - Kurnool – Chennai Corridor: It will provide high-speed access-controlled connectivity between ports on Eastern and Western Coasts of India and passes through Chennai, Kurnool, YSR (Kadapa), Kalburgi, Ganagapura, Shahapur and Saidapur;
- Raipur – Visakhapatnam Corridor: 6-lane, fully access-controlled Greenfield will ensure seamless connectivity between the industrial nodes mineral-rich areas of Chhattisgarh and Odisha with Visakhapatnam Port.

(c): The study conducted by Indian Institute of Management, Bangalore to evaluate the impact of Bharatmala Pariyojana indicates positive effects across multiple sectors. Economically, household income and expenditure has increased. Logistics efficiency has improved with reduced costs. Businesses have benefited from better access to markets and factories. Socially, travel time to schools and healthcare facilities has decreased, enhancing accessibility. Overall, the study suggests that Bharatmala Pariyojana has significantly contributed to socio-economic growth.

(e): As per the study conducted by IIM Bangalore, Bharatmala Pariyojana has demonstrated significant socio-economic benefits across finalized 5 dimensions:

Economic Impact: Improved fuel efficiency and smoother travel reduce vehicle operating costs for all users.

Logistics Impact: Faster, more predictable movement of goods due to reduced congestion and better road quality.

Social Impact: Easier and quicker access to schools, hospitals, workplaces, and essential services.

Environmental Impact: Lower fuel use and smoother driving lead to a clear reduction in CO₂ emissions.

Road Safety & User Experience: Smoother surfaces, better safety features, and upgraded amenities make travel safer and more comfortable.

TRANSFORMING VAN DHAN VIKAS KENDRA

25. SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether any progress has been made in transforming Van Dhan Vikas Kendras (VDVKs) into Van Dhan Producer Enterprises (VDPEs) nationally and in Maharashtra to boost income and create Atmanirbhar tribal businesses since its commencement year, if so, the details thereof;

- (b) the details of the number of such enterprises against legal status granted and revenue generated as of 2025, State-wise including in Maharashtra;
- (c) whether any Minor Forest Produce (MFP) value-addition activities were carried out at these VDVks during the last five years; and
- (d) the details of the number of total tribal beneficiaries under VDVks and transformed VDPEs in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Ministry of Tribal Affairs implements the Pradhan Mantri Janjatiya Vikas Mission (PMJVM) scheme through Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) under which financial support is provided for establishment of Van Dhan Producer Enterprises (VDPEs), which are clusters of nearby Van Dhan Vikas Kendras (VDVks) to further boost the income of tribals. However, no complete proposals have been received at TRIFED from any States/UTs, including Maharashtra, for the transformation of Van Dhan Producer Enterprises (VDPEs) from the existing Van Dhan Vikas Kendras (VDVks).

(c) and (d): In the last five years, an amount of Rs. 4095 lakhs have been sanctioned to the State of Maharashtra for establishment of 279 VDVks associating 83,850 members under PMJVM scheme. Additionally, under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) Scheme, Rs.

181.20 lakh has been sanctioned to Maharashtra for setting up of 40 VDVks associating 3,624 members.

MFP value addition activities are actively taking place at most of the operational VDVks in Maharashtra for products such as Mahua(Laddu, Chikki and oil), Tamarind(Cake and Pickle), Harra(Churan and Dry powder), Bamboo(Furnitures, Pickle, Wine, Broom, Mug, Cup, ring etc)

पीएमएफएमई के अंतर्गत लघु खाद्य प्रसंस्करण इकाइयां

26. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय हरिभाऊ जाधव:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई) योजना के अंतर्गत उन लघु खाद्य प्रसंस्करण इकाइयों का आकलन किया है जो अपने प्रचालन लक्ष्यों को प्राप्त करने में विफल रही हैं;
- (ख) यदि हाँ, तो इसके लिए किए गए सुधारात्मक उपायों का ब्यौरा क्या है;
- (ग) वर्ष 2024-25 के दौरान ग्रामीण खाद्य प्रसंस्करण इकाइयों में खाद्य सुरक्षा सुनिश्चित करने हेतु सरकार द्वारा कितनी बार निरीक्षण तथा अनुपालन संपरीक्षा की गई है;
- (घ) उक्त विनियमों का अनुपालन न करते पाई गई इकाइयों के विरुद्ध क्या कार्रवाई की गई है;
- (ङ) क्या सरकार ने पिछड़े जिलों के लिए रियायती दरों पर शीतागार सुविधा अथवा प्रसंस्करण उपकरण उपलब्ध कराने हेतु किसी नीति के निर्माण का विचार किया है; और
- (च) यदि हाँ, तो तत्संबंधी आवंटन एवं समय-सीमा का ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफ़पीआई) देश में नए सूक्ष्म खाद्य प्रसंस्करण उद्यम स्थापित करने/उन्हें अपग्रेड करने के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता प्रदान करने हेतु एक केंद्र प्रायोजित "प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना" कार्यान्वित कर रहा है। इस योजना के अंतर्गत, दो लाख सूक्ष्म खाद्य प्रसंस्करण इकाइयों को क्रेडिट लिंकड सब्सिडी के माध्यम से सहायता करने का उद्देश्य है। इस योजना के अंतर्गत अनुदान सहायता, बैंकों द्वारा ऋण संवितरण हेतु परियोजना की मंजूरी से जुड़ी है। हालाँकि, इस योजना के अंतर्गत मंत्रालय सहायता प्राप्त इकाइयों को कोई परिचालन संबंधी लक्ष्य नहीं देता है।

(ग) और (घ): इस योजना के अंतर्गत, जिन सूक्ष्म खाद्य प्रसंस्करण उद्यमों को प्रयोज्यता के अनुसार उद्यम आधार पंजीकरण, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसआई) पंजीकरण, माल और सेवा कर (जीएसटी) पंजीकरण की सुविधा दी जाती है, उन्हें खाद्य सुरक्षा नियमों का पालन करने वाला समझा जाता है। भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसआई) ग्रामीण सूक्ष्म उद्यमों सहित खाद्य प्रसंस्करण इकाइयों का खाद्य सुरक्षा निरीक्षण और अनुपालन लेखा परीक्षा करता है।

(ड) और (च): यह योजना मांग आधारित है और इसमें पात्र परियोजना लागत का 35% क्रेडिट-लिंकड अनुदान, सामान्य अवसंरचना की पात्र लागत के 35% की दर से 3 करोड़ रुपये तक सहायता, 40,000 रुपये तक की प्रारम्भिक पूंजी, लाभार्थी के लिए क्षमता सृजन, ब्रांडिंग और विपणन सहायता और इकाइयों को औपचारिक रूप देने के लिए पिछड़े जिलों सहित देश भर के सभी इच्छुक आवेदकों को हैंडहोल्डिंग सहायता दी जाती है। वर्ष 2020-21 से वर्ष 2025-26 तक परिचालित इस योजना का परिव्यय 10,000 करोड़ रुपये है।

CRITICALLY POLLUTED RIVER STRETCHES IN MAHARASHTRA**27. Dr. NAMDEO KIRSAN:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current number of Critically Polluted River Stretches (CPRS) in Maharashtra where Biological Oxygen Demand (BOD) exceeds 30 mg/l;
- (b) whether thirty five per cent of CPRS identified under the National River Conservation Plan show worsening pollution levels despite allocation of funds for their rejuvenation and if so, the reasons therefor;
- (c) the specific measures taken to protect the water quality of river Ganga during large religious gatherings such as the Kumbh Mela in view of recent concerns reported in the media regarding pollution spikes and ecological stress during such events; and
- (d) whether penalties have been imposed on industries or other polluters in these river stretches under the Water (Prevention and Control of Pollution) Act, 1974 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): As per the latest Report on 'Polluted River Stretches for Restoration of Water Quality' published by Central Pollution Control Board (CPCB) in 2025, in Maharashtra, at 2 Polluted River Stretches Biological Oxygen Demand (BOD) level exceeded 30 milligrams per litre (mg/l) .

CPCB identifies polluted river stretches in the rivers across the country in association with State Pollution Control Boards (SPCB) and Pollution Control Committees (PCCs) under National Water Quality Monitoring programme. Implementation of various pollution abatement programmes, including National River Conservation Plan scheme, has led to a reduction in the number of Polluted River Stretches (PRS) from 351 in 2018 to 296 in 2025. The report further shows that 149 PRS in 22 States/UTs have been delisted and 71 PRSs located in 20 States/UTs have shown improvement in river water quality between 2018 and 2025. There is also showing 18 percent reduction in Critical Polluted River Stretches from 45 (in 2018) to 37 (in 2025) .

(c): The Government, through the National Mission for Clean Ganga (NMCG) and in coordination with the concerned State Governments, implements a series of preventive and mitigation measures to safeguard the water quality of river Ganga during large religious gatherings such as the Kumbh Mela, Ardh Kumbh and Magh Mela.

These measures include partial financial assistance, augmentation of sewage treatment infrastructure, provision of adequate temporary sanitation facilities, establishment of solid waste management systems, regulation of effluent discharges from Grossly Polluting Industries (GPIs) and organizing continuous water quality monitoring. Awareness campaigns to sensitize pilgrims and deployment of enforcement teams to check polluting activities at Prayagraj.

Besides, Prayagraj Mela Authority prepared a comprehensive Sanitation Plan for Maha Kumbh 2025 that included Service Level Benchmarks (SLBs) to ensure accountability and performance, Post-Mela sanitation measures and laying of temporary drainage lines.

In addition, based on the post event learning's, corrective actions and planning improvements are implemented for future events including enhanced reuse strategies, improved disinfection protocols and structured redeployment of sanitation infrastructure.

Further, the CPCB carried out water quality monitoring at five stations (twice a week) from 12th January 2025 to 20th February 2025 during Maha Kumbh 2025 at Shringverpur Ghat, Lord Curzon Bridge, Nagvasuki Mandir, Sangam and Deeha Ghat, covering auspicious bathing (Amrit Snan) days.

(d): As per the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention & Control of Pollution) Act 1974, all industrial units and other establishments generating trade effluents, are required to comply with the stipulated standards before discharging into rivers and water bodies. CPCB, SPCBs/ PCCs monitor industries to ensure compliance of the provisions of the said Acts, and take necessary action accordingly.

As per CPCB, there are total 4,498 industries under GPs. Out of which, 3637 number of industries were operational and 861 industries had closed down on their own. Amongst the operational industries, 3036 industries were reported

to be complying with the environmental standards, while show-cause notices issued to 571 industries, closure directions issued to 29 non-complying industries, and a directive was issued to one unit.

बदायूं में शहरी विकास कार्यक्रम

28. श्री आदित्य यादव:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के बदायूं ज़िले के कस्बों, विशेषकर ज़िला मुख्यालय में शहरी अवसंरचना, आवास उपलब्धता, स्वच्छता, जल निकासी तथा ठोस अपशिष्ट प्रबंधन की स्थिति का आकलन किया है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और उक्त ज़िले में शहरी नियोजन, आर्थिक रूप से कमजोर वर्गों के लिए आवास, नागरिक सुविधाओं में सुधार तथा शहरी विकास योजनाओं के क्रियान्वयन हेतु सरकार द्वारा क्या कदम उठाए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): संविधान के अनुच्छेद 243ब के प्रावधानों के अनुसार, सातवीं और बारहवीं अनुसूची के संयोजन में, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों (यूएलबी) के अधिकार क्षेत्र में आते हैं। हालांकि, आवासन और शहरी कार्य मंत्रालय अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन 2.0, प्रधान मंत्री आवास योजना-शहरी 2.0 (पीएमएवाई-यू 2.0), स्वच्छ भारत मिशन-शहरी 2.0 (एसबीएम-यू 2.0) आदि के माध्यम से

राज्यों/संघ राज्य क्षेत्रों को उनके शहरी विकास एजेंडों के लिए कार्यक्रम-संबंधी सहायता प्रदान करता है।

इन मिशनों/योजनाओं के माध्यम से, केंद्र सरकार राज्य की परियोजनाओं को अनुमोदित करती है और केंद्रीय सहायता (सीए) प्रदान करती है। इन परियोजनाओं का चयन, डिजाइन, अनुमोदन और निष्पादन राज्यों/संघ राज्य क्षेत्रों और शहरों द्वारा किया जाता है। राज्य सरकारें शहरों/जिलों को केंद्रीय निधियां जारी करती हैं।

बदायूं में शहरी इंफ्रास्ट्रक्चर परियोजनाओं की स्थिति नीचे दी गई है :-

अमृत: अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) को वर्ष 2015 में देश भर के चयनित 500 शहरों (अब 15 विलयित शहरों सहित 485 शहर) और कस्बों में शहरी इलाकों में, जल आपूर्ति, सीवरेज और सेप्टेज प्रबंधन आदि क्षेत्रों में बुनियादी इंफ्रास्ट्रक्चर का विकास करने के उद्देश्य से शुरू किया गया है। अमृत 2.0 को वर्ष 2021 में शहरों को 'आत्मनिर्भर' और 'जल सुरक्षित' बनाने के उद्देश्य से सभी शहरी स्थानीय निकायों/शहरों में शुरू किया गया था। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन की सार्वभौमिक कवरेज प्रदान करना अमृत 2.0 के प्रमुख लक्ष्य क्षेत्रों में से एक है। इस मिशन के तहत, राज्यों/संघ राज्य क्षेत्रों को परियोजनाओं का चयन करने, उनका मूल्यांकन करने, प्रस्ताव देने और उन्हें कार्यान्वित करने का अधिकार दिया गया है।

अमृत के तहत, बदायूं शहर ने 17.92 करोड़ रुपये की 06 परियोजनाएं शुरू की हैं। परियोजनाओं का विवरण नीचे दिया गया है:

क्र. सं.	शीर्षक	क्षेत्र	परियोजना लागत (करोड़ रुपए में)
1	गांधी ग्राउंड पार्क का विकास और सौंदर्यीकरण	पार्क	0.43
2	वाटर वर्क्स कंपाउंड पार्क का विकास	पार्क	0.26

3	घड़ी चौक के पास अम्बेडकर पार्क का विकास एवं सौंदर्यीकरण	पार्क	0.19
4	जिला अस्पताल के पास अम्बेडकर पार्क का विकास एवं सौंदर्यीकरण	पार्क	0.34
5	बदायूं सेप्टेज प्रबंधन	सीवरेज और सेप्टेज प्रबंधन	4.8
6	बदायूं में जलापूर्ति लाइनों और आवास कनेक्शन का विस्तार	जल आपूर्ति	11.96

अमृत 2.0 के तहत अब तक, बदायूं जिले में 288.3 करोड़ रुपये की 10 परियोजनाओं के लिए राज्य के प्रस्ताव को आवासन और शहरी कार्य मंत्रालय द्वारा अनुमोदित कर दिया गया है। परियोजनाओं का विवरण नीचे दिया गया है:

क्रम सं.	यूएलबी	परियोजना का प्रकार	परियोजना का शीर्षक	स्वीकृत लागत (करोड़ रुपए में)
1	इस्लामनगर नगर पंचायत (एनपी)	जल आपूर्ति	इस्लामनगर नगर पंचायत पुनःसंरचित जलापूर्ति योजना	46.14
2	उझानी नगर पालिका परिषद (एनपीपी)	जलाशय पुनरुद्धार	सरोवर	2.25
3	उझानी (एनपीपी)	जल आपूर्ति	उझानी नगर पालिका परिषद पुनःसंरचित जल आपूर्ति योजना (अमृत 2.0 के तहत)	53.5
4	बिसौली (एनपीपी)	जलाशय पुनरुद्धार	अमृत सरोवर एनपीपी बिसौली	0.8
5	दातागंज (एनपीपी)	जलाशय पुनरुद्धार	अमृत सरोवर	2.25
6	बदायूं (एनपीपी)	जल आपूर्ति	बदायूं के नेकपुर वार्ड 03 के लिए 24x7 जलापूर्ति योजना	15

7	दातागंज (एनपीपी)	जल आपूर्ति	एनपीपी दातागंज पुनःसंरचित जलापूर्ति योजना	30.65
8	बदायूं (एनपीपी)	जल आपूर्ति	बदायूं पुनःसंरचित जलापूर्ति योजना (अमृत 2.0 के तहत)	74.71
9	कछला (एनपीपी)	जल आपूर्ति	कछला नगर पंचायत पुनःसंरचित जल आपूर्ति योजना (अमृत 2.0 के तहत)	8
10	सहसवान (एनपीपी)	जल आपूर्ति	सहसवान नगर पालिका परिषद पुनःसंरचित जलापूर्ति योजना	55

पीएमएवाई-यू: पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत उत्तर प्रदेश के बदायूं जिले में भौतिक और वित्तीय प्रगति इस प्रकार है:

क्र.सं.	विवरण	बदायूं जिला
1	स्वीकृत आवास (संख्या)	25,300
2	निर्माणाधीन आवास (संख्या)	18,039
3	पूर्ण/सुपुर्द किए गए आवास(संख्या)	17,816
4	स्वीकृत केंद्रीय सहायता (करोड़ रुपए में)	380.83
5	जारी की गई केंद्रीय सहायता (करोड़ रुपए में)	297.14

एसबीएम-यू: यह मिशन शहरी स्थानीय निकायों के माध्यम से देश के सभी शहरी क्षेत्रों में कार्यान्वित किया जा रहा है ताकि व्यक्तिगत घरेलू शौचालयों (आईएचएचएल)/सामुदायिक/सार्वजनिक शौचालयों (सीटी/पीटी)/मूत्रालयों/आकांक्षा अनुरूपी शौचालयों और शहरों में नगरपालिका ठोस अपशिष्ट के

प्रबंधन के लिए अपशिष्ट प्रसंस्करण सुविधाओं का निर्माण करके शहरी इंफ्रास्ट्रक्चर को मजबूत किया जा सके। 1 लाख से कम आबादी वाले शहरों के लिए, अपशिष्ट जल शोधन सुविधाएं भी एसबीएम-यू 2.0 के प्रयुक्त जल प्रबंधन (यूडब्ल्यूएम) घटक के तहत कवर की गई हैं।

इसके अलावा, एसबीएम-यू के तहत राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा विधिवत अनुमोदित पूर्ण प्रस्तावों के रूप में राज्यों/संघ राज्य क्षेत्रों द्वारा की गई मांग के आधार पर राज्यों/संघ राज्य क्षेत्रों को निधियों का केंद्रीय हिस्सा जारी किया जाता है, जिन्हें संबंधित राज्य/ संघ राज्य क्षेत्र सरकार द्वारा यूएलबी को हस्तांतरित किया जाता है। इसलिए एसबीएम-यू के तहत निधियों का जिला/यूएलबी-वार विवरण उपलब्ध नहीं है। एसबीएम-यू 2.0 के तहत उत्तर प्रदेश राज्य के लिए 4,073.8 करोड़ रुपये का मिशन आवंटन निर्धारित किया गया है, जिसमें से अब तक 3,523.42 करोड़ रुपये के केंद्रीय हिस्से (सीएस) वाली कार्य योजना अनुमोदित की जा चुकी है।

विमानपत्तनों पर खाद्य पदार्थों का मूल्य और पार्किंग शुल्क

29. श्री कुलदीप इंदौरा:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि देश के विभिन्न विमानपत्तनों पर खाद्य एवं पेय पदार्थों का मूल्य तथा पार्किंग शुल्क अत्यधिक और सामान्य यात्रियों की वहन-क्षमता से बाहर है;
- (ख) यदि हाँ, तो इसके क्या कारण हैं तथा इन दरों को विनियमित करने के लिए अब तक क्या ठोस कदम उठाए गए हैं;
- (ग) क्या सरकार का विमानपत्तनों पर आवश्यक वस्तुओं एवं खाद्य पदार्थों का किफायती मूल्य सुनिश्चित करने के लिए किसी मूल्य-नियंत्रण तंत्र की स्थापना करने अथवा दिशा-निर्देश जारी करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या यात्रियों एवं आम जनता को राहत प्रदान करने के उद्देश्य से पार्किंग शुल्क को युक्तिसंगत बनाने तथा पारदर्शिता सुनिश्चित करने हेतु कोई नीति बनाई गई है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ङ): किफायती खाद्य पदार्थ विकल्पों की मांग को पूरा करने के लिए, कई हवाईअड्डों ने पहले से ही कम लागत वाले आउटलेट शुरू करने की पहल की है। भारतीय विमानपत्तन प्राधिकरण (एएआई) ने यात्रियों को किफायती भोजन प्रदान करने की पहल के रूप में कोलकाता हवाईअड्डे पर 'उड़ान यात्री कैफे' की अवधारणा शुरू की है। 'उड़ान यात्री कैफे' की सुविधा चेन्नई, अहमदाबाद, पुणे, भुवनेश्वर, विजयवाड़ा और होलोगी हवाईअड्डों तक भी विस्तारित की गई है। इसके अलावा, अन्य हवाईअड्डों पर 'उड़ान यात्री कैफे' या इसी प्रकार के कम लागत वाले आउटलेट की शुरुआत करना संबंधित हवाईअड्डा प्रचालकों के विवेक पर निर्भर है।

भारतीय विमानपत्तन प्राधिकरण के स्वामित्व वाले हवाईअड्डों पर वाहन पार्किंग शुल्क हवाईअड्डे की श्रेणी के आधार पर लगाए जाते हैं और ये उपयुक्त स्तर के होते हैं।

वाहन पार्किंग दरें, भोजन और पानी की कीमतें आदि, गैर-वैमानिकी राजस्व वर्ग का हिस्सा हैं। ऐसी सेवाओं की दरें हवाईअड्डा प्रचालकों और रियायतग्राहियों द्वारा बाजार गतिशीलता और वाणिज्यिक विमर्शों के आधार पर निर्धारित की जाती हैं, क्योंकि इन्हें सरकार द्वारा विनियमित नहीं किया जाता है।

पीएमईजीपी की समीक्षा

30. श्री नीरज मौर्य:

श्री बाबू सिंह कुशवाहा:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत एटा-कासगंज, आंवला तथा जौनपुर लोक सभा निर्वाचन क्षेत्रों में स्वरोजगार सृजन हेतु ऋण एवं अनुदान स्वीकृत किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) विगत तीन वर्षों के दौरान इन निर्वाचन क्षेत्रों में प्राप्त आवेदनों/स्वीकृत आवेदनों की संख्या तथा उन लाभार्थियों की संख्या जिला-वार कितनी है, जिन्हें वास्तव में ऋण वितरित किया गया है;
- (ग) क्या कई मामलों में पात्र युवाओं, महिलाओं एवं पिछड़े वर्गों के वैयक्तिक ऋण स्वीकृति में विलंब, अतिरिक्त शर्तें लगाए जाने अथवा बैंको द्वारा आवेदन अस्वीकार किए जाने के कारण वे योजना का लाभ प्राप्त करने में असमर्थ रहें हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) पीएमईजीपी के प्रभावी क्रियान्वयन, बैंकिंग प्रक्रियाओं के सरलीकरण तथा स्थानीय स्तर पर इसकी निगरानी सुनिश्चित करने के लिए सरकार द्वारा क्या ठोस कदम उठाए गए हैं; और
- (ङ) क्या सरकार का इस हेतु उक्त लोक सभा निर्वाचन क्षेत्रों में की विशेष समीक्षा अथवा लक्षित हस्तक्षेप करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क): प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत, बैंकों द्वारा ऋण स्वीकृत किए गए हैं तथा एटा-कासगंज, आंवला और जौनपुर लोक सभा निर्वाचन क्षेत्रों सहित पूरे देश में स्थायी रोजगार के अवसर सृजन करने के लिए सूक्ष्म उद्यमों की स्थापना हेतु सूक्ष्म उद्यमियों को मार्जिन मनी (एमएम) सब्सिडी के रूप में वित्तीय सहायता संवितरित की जा रही है। पिछले तीन वर्षों के दौरान एटा-कासगंज, आंवला और जौनपुर लोक सभा निर्वाचन क्षेत्रों में स्वीकृत ऋण और संवितरित एमएम सब्सिडी का विवरण निम्नानुसार है:

लोक सभा निर्वाचन क्षेत्र का नाम	वित्तीय वर्ष 2022-23		वित्तीय वर्ष 2023-24		वित्तीय वर्ष 2024-25	
	एमएम सब्सिडी (लाख रुपये)	स्वीकृत ऋण (लाख रुपये)	एमएम सब्सिडी (लाख रुपये)	स्वीकृत ऋण (लाख रुपये)	एमएम सब्सिडी (लाख रुपये)	स्वीकृत ऋण (लाख रुपये)
एटा	60.28	171.05	45.32	135.74	19.6	53.2
कासगंज	109.92	329.14	165.86	530.56	61.78	184.15
आंवला	6.04	17.76	0.00	0.00	0.00	0.00
जौनपुर	133.05	373.15	171.75	487.75	225.95	623.65

(ख) और (ग): पिछले तीन वर्षों के दौरान एटा-कासगंज, आंवला और जौनपुर लोक सभा निर्वाचन क्षेत्रों में लाभार्थियों को पीएमईजीपी के अंतर्गत बैंकों द्वारा जिला-वार प्राप्त आवेदनों की संख्या तथा स्वीकृत और संवितरित ऋणों की संख्या निम्नानुसार है:

जिला	कार्यान्वयन एजेंसियों द्वारा प्राप्त आवेदन की संख्या	बैंक द्वारा स्वीकृत आवेदन की संख्या एवं संवितरित ऋण
एटा	1,218	414
कासगंज	957	344
आंवला (बरेली जिला)	26	2
जौनपुर	1,654	777

पीएमईजीपी के अंतर्गत, बैंकों ने युवाओं, महिलाओं और पिछड़े वर्गों सहित भावी लाभार्थियों से संबंधित प्रत्येक परियोजना की तकनीकी और आर्थिक व्यवहार्यता के आधार पर परियोजनाओं को मंजूरी देने और ऋण जारी करने के लिए अपना स्वयं का ऋण निर्णय लिया। बैंकों को आरबीआई के दिशानिर्देशों के अनुरूप 10 लाख रुपये तक के ऋण वाली परियोजनाओं के लिए संपार्श्विक मुक्त ऋण देने की सलाह दी जाती है। आरबीआई दिशानिर्देशों के अनुसार राज्य स्तर पर राज्य स्तरीय बैंकर्स

समितियों (एसएलबीसी) और जिला स्तर पर जिला सलाहकार समितियों (डीसीसी) और जिला स्तरीय समीक्षा समितियों (डीएलआरसी) की बैठकें तथा स्कीम के कार्य-निष्पादन और जमीनी स्तर पर इसकी प्रभावी निगरानी एवं कार्यान्वयन की समीक्षा करने के लिए समय-समय पर राज्य स्तरीय निगरानी समितियों (एसएलएमसी) और जिला स्तरीय निगरानी समितियों (डीएलएमसी) की बैठकें आयोजित की जाती हैं।

(घ): पीएमईजीपी के प्रभावी कार्यान्वयन, बैंकिंग प्रक्रियाओं के सरलीकरण और स्थानीय स्तर पर निगरानी को सुनिश्चित करने के लिए सरकार द्वारा उठाए गए कदमों में निम्नलिखित शामिल हैं:

- i. विनिर्माण क्षेत्र के लिए अधिकतम परियोजना लागत 25 लाख रुपये से बढ़ाकर 50 लाख रुपये और सेवा क्षेत्र के लिए 10 लाख से बढ़ाकर 20 लाख रुपये कर दी गई है।
- ii. उच्च सब्सिडी के लिए पात्र विशेष श्रेणी के अंतर्गत आकांक्षी जिलों और ट्रांसजेंडरों के आवेदकों को शामिल करना।
- iii. पिछड़े और कम प्रदर्शन वाले क्षेत्रों, आकांक्षी जिलों, पूर्वोत्तर क्षेत्र आदि सहित सभी राज्यों/संघ राज्य क्षेत्रों में जागरूकता कार्यक्रम आयोजित करना।
- iv. भावी उद्यमियों के लिए दो दिवसीय निःशुल्क ऑनलाइन उद्यमिता विकास कार्यक्रम (ईडीपी) का आयोजन करना।
- v. हिंदी और अंग्रेजी को छोड़कर 19 क्षेत्रीय भाषाओं में लाभार्थियों से भौतिक रूप में पीएमईजीपी आवेदन स्वीकार करना।
- vi. लीड बैंक स्कीम पर आरबीआई के दिशानिर्देशों के अनुसार, स्कीम के प्रभावी समन्वय, निगरानी और कार्यान्वयन को सुनिश्चित करने के लिए ब्लॉक, जिला और राज्य स्तर पर बैंकर्स समिति की बैठकें नियमित आधार पर आयोजित की जाती हैं।

- vii. पीएमईजीपी के कार्यान्वयन की निगरानी और समीक्षा के लिए राज्य और जिला स्तर पर एसएलएमसी और डीएलएमसी बैठकें नियमित आधार पर आयोजित की जाती हैं।
 - viii. 10 लाख रुपये तक के ऋण वाली परियोजनाओं के लिए बैंकों द्वारा किसी संपार्श्विक प्रतिभूति पर जोर नहीं दिया जाएगा। बैंकर्स की बैठकों और सभी प्रमुख बैंकों को लिखित पत्राचार के दौरान भी इस प्रावधान के सख्ती से अनुपालन पर जोर दिया गया है।
 - ix. विभिन्न उद्योगों पर विस्तृत परियोजना रिपोर्ट के 1,000 से अधिक मॉडल की एक विस्तृत श्रृंखला तैयार की गई है और पीएमईजीपी ऑनलाइन पोर्टल पर उपलब्ध कराई गई है।
 - x. मंत्रालय द्वारा कार्यान्वयन एजेंसियों अर्थात् खादी और ग्रामोद्योग आयोग (केवीआईसी), केवीआईसी के राज्य कार्यालयों, राज्य खादी और ग्रामोद्योग बोर्डों (केवीआईबी), राज्य जिला उद्योग केंद्रों (डीआईसी) और वित्तीय संस्थानों के साथ समय-समय पर समीक्षा बैठकें।
 - xi. आवेदन से लेकर लाभार्थी के ऋण खाते में एमएम सब्सिडी के समायोजन तक की प्रक्रिया पर नज़र रखने के लिए एक पोर्टल।
 - xii. लाभार्थी के ऋण खाते में एमएम सब्सिडी का समय पर समायोजन की सुविधा के लिए, पीएमईजीपी के अंतर्गत स्थापित सूक्ष्म उद्यमों की जियो-टैगिंग और प्रतिष्ठान की कार्यशील स्थिति के साथ भौतिक सत्यापन के लिए एक तंत्र मौजूद है।
- (ड.) पीएमईजीपी एक मांग आधारित स्कीम है जिसे पूरे देश में लागू किया जा रहा है और परियोजनाओं की अंतिम मंजूरी और संस्वीकृत ऋण तथा जारी करने का कार्य प्रत्येक परियोजना की तकनीकी और आर्थिक व्यवहार्यता के आधार पर संबंधित वित्तपोषक बैंक के स्तर पर किया जाता है। तथापि, मंत्रालय राष्ट्रीय और राज्य/जिला स्तर पर पीएमईजीपी के कार्य-निष्पादन और कार्यान्वयन की समीक्षा करने के लिए कार्यान्वयन एजेंसियों के साथ समय-समय पर समीक्षा बैठकें करता है।

CENTRAL ASSISTANCE UNDER PMAY-U IN TAMIL NADU**31. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has approved or proposed any Central assistance under the Pradhan Mantri Awas Yojana–Urban (PMAY-U) for housing projects undertaken by the Tamil Nadu Housing Board (TNHB) during 2026 and if so, the details thereof;
- (b) whether the proposals relating to self-financing housing schemes of TNHB including projects in Ellis Nagar, Madurai and Singhanallur, Coimbatore, involving over 150 dwelling units have been received from the State Government of Tamil Nadu and if so, the details and current status thereof;
- (c) whether the absence of clearly earmarked Central assistance has led to delays or constraints in implementation of such urban housing projects and if so, the details thereof; and
- (d) the details of financial and technical support proposed by the Union Government to address urban housing shortages in Tamil Nadu, particularly in cities facing infrastructure and mobility pressures?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to

provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>

PMAY-U and PMAY-U 2.0 are demand driven schemes and Government of India has not fixed any State wise target for construction of houses. States/UTs undertake demand assessment and after demand assessment and verification, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

As per the mandate of the PMAY-U 2.0 scheme guidelines, MoHUA consider the proposals received from Tamil Nadu Urban Habitat Development Board (TNUHDB), the State Level Nodal Agency for implementation of PMAY-U

in the State of Tamil Nadu for Central Assistance. MoHUA does not consider the proposals of TNHB directly.

Further, no proposal for Central Assistance under PMAY-U 2.0 including self-financing housing schemes for projects undertaken by the Tamil Nadu Housing Board (TNHB) has been received in the year 2026.

Based on the project proposal submitted by State of Tamil Nadu, a total of 6.79 lakh houses including 12,048 houses under PMAY-U 2.0, have been sanctioned since inception of the scheme by the Ministry. Out of which 6.68 lakh houses have been grounded and 6.19 lakh are completed/delivered to the beneficiaries in the State of Tamil Nadu, as on 19.01.2026, Central Assistance of ₹11,152.30 crore has been sanctioned for Tamil Nadu under the scheme, out of which ₹10,741.89 crore have been released to the State/ Central Nodal Agencies. Central Assistance is released to States based on the compliances achieved on the sanctioned projects as per scheme guidelines.

The central assistance under PMAY-U 2.0 is earmarked to States/UTs as per below table:

S.No.	States/UTs	PMAY-U2.0Verticals		
		BLC&AHP	ARH	ISS
1.	Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Tripura, Sikkim, Himachal Pradesh, Uttarakhand, UTs of Jammu & Kashmir, Puducherry and Delhi	Central Govt.- ₹2.25 Lakh per unit State Govt.- Minimum ₹0.25 lakh Per unit	Technology Innovation Grant Gol: ₹3,000/Sqm. per unit State Share:	Home Loan Subsidy–upto ₹1.80 lakh (Actual Release) per unit by Government of India as Central Sector Scheme
2.	All other UTs	Central Govt.- ₹2.50 Lakh per unit	₹2,000/Sqm. Per unit	
3.	All other States	Central Govt.- ₹1.50 Lakh per unit State Govt.- Minimum ₹1.00 lakh Per unit		

Central assistance under PMAY-U & PMAY-U 2.0 is released to States/UTs in three installments of 40%, 40% and 20%. The release of Central assistance is incumbent upon fulfillment of mandatory compliances by the concerned States/UTs as per operational guidelines and other instructions issued by Ministry

of Finance. Due installment of Central assistance is released as soon as requisite compliances are achieved in sanctioned projects, to concerned State Government for transferring it along with matching state share to the identified beneficiaries for construction of houses under the scheme.

Under PMAY-U 2.0, a Technology & Innovation Sub-Mission (TISM) supports innovative design and construction practices for sustainable housing in the country.

PILOT-AIRCRAFT RATIO IN DOMESTIC AIRLINES

32. SHRI K. E. PRAKASH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has assessed the current pilot-aircraft ratio in domestic airlines in view of rapid fleet expansion and increased flight operations and if so, the details thereof;
- (b) whether the existing pilot strength is adequate to ensure smooth functioning of air services without compromising flight safety, crew rest requirements and work-life balance of pilots and if so, the details thereof;
- (c) whether any norms or guidelines have been prescribed or are proposed to be revised regarding minimum pilot strength per aircraft and if so, the details thereof; and

(d) whether the Government is planning any new initiatives to address pilot shortages including expansion of training capacity and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): To ensure operational stability, all airlines assess the pilot-aircraft ratio while keeping into account the fleet expansion and dynamic operational requirements. Periodic reviews are undertaken by respective airlines to ensure continued compliance and smooth functioning of air services without compromising flight safety, crew rest requirements and work-life balance of pilots. Currently, the pilot-aircraft ratio in Domestic Airlines in India is found to be adequate.

Directorate General of Civil Aviation (DGCA) has issued the Civil Aviation Requirements (CAR) Section 3, Series 'C', Part II, which stipulates number of flight crew and cabin crew, being not less than three sets of crew per aircraft.

(d): Ministry is committed towards providing an enabling environment for augmentation of Training Capacity in the country. DGCA prescribes regulatory standards, approves training organization, and oversees training activities in accordance with applicable Civil Aviation Requirements.

For ensuring adequate pilot training capacity, DGCA has revised Civil Aviation Requirements (CAR) Section 7, Series I, Part-V (Issue-II, Rev 08 Dt. 3rd January 2025, covering the aspects of instructor availability, training standards and examination processes.

REVIVAL OF DHANBAD AIRPORT

33. SHRI DULU MAHATO:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware that Dhanbad Airport of Jharkhand was operational between 1980-1987 but has remained closed since 1988 despite repeated assurances of its revival and if so, the details thereof;
- (b) whether the inauguration of a new passenger waiting hall in October 2008 has resulted in no tangible progress towards restoring air services and if so, the reasons therefor;
- (c) whether proposals invited in 2011 to operate the airport under a PPP model have been ignored or delayed and no concrete outcome has been communicated to the public and if so, the details thereof along with the reasons therefor;
- (d) the corrective measures being taken to ensure transparency and time bound revival of Dhanbad Airport; and

(e) the time by which the commercial flights are expected to commence under the UDAN scheme for the said airport?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Dhanbad airstrip is owned by the State Government of Jharkhand and it is listed in the list of unserved Airports/Airstrips in the country under the Regional Connectivity Scheme (RCS) - UDAN (Ude Desh Ka Aam Nagrik).

During UDAN 5.2 round, bids have been received for connecting Dhanbad airport via small aircraft that are less than 20-seater. However, while the State Government of Jharkhand was requested to provide its consent and confirmation regarding the availability of land for the operation of small aircraft (2B) and for future expansion to category 3C, the State Government has not given its consent to develop the Dhanbad airport due to land constraints.

FUNCTIONAL SPVs AND ICCCs UNDER SCM

34. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details regarding the number of functional Special Purpose Vehicles (SPVs) and Integrated Command and Control Centres (ICCCs) established under the Smart Cities Mission (SCM), city and State-wise;

- (b) the number of projects undertaken by SPVs that remain ongoing as on date, city-wise along with the expected timelines fixed for their completion, especially for Andhra Pradesh;
- (c) the details of Operation and Maintenance (O&M) plans submitted by SPVs under SCM along with the funds allocated for their execution, city-wise;
- (d) whether the Government has laid down any framework for the continuation and functional expansion of SPVs, if so, the details thereof and if not, the reasons therefor;
- (e) the details regarding sector-specific activities being carried out by ICCCs for improving urban management, city-wise; and
- (f) whether the Government has developed any mechanism for sharing best practices of urban management across ICCCs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) :Under the Smart Cities Mission (SCM), Special Purpose Vehicles (SPVs) have been constituted in each smart city for implementation of the Mission at the city level. Furthermore, 100 Integrated Command and Control Centres (ICCCs) have been operationalised across all 100 Smart Cities. The list of Smart Cities where ICCCs have been operationalised are given in the enclosed **Statement-I**.
- (b) Under Smart Cities Mission (SCM), a total 8,064 projects amounting to ₹1,64,811 Cr were taken up since inception of the mission, out of which 7,767

worth ₹1,55,859 Cr have been completed. As reported by the States/ UTs as on 15.01.2026, a total of 297 projects amounting to ₹8,952 Cr are ongoing.

State/UT wise and City-wise details of ongoing projects under SCM is given in the enclosed **Statement-II**.

(c) and (d): Ministry of Housing and Urban Affairs (MoHUA) has issued Advisory No. 27 dated 10th June 2025. As per the advisory, all SPVs are to ensure the timely completion of all ongoing SCM projects and prepare O&M plans for the assets created. The Advisory has further outlined the envisioned future role of SPVs of smart cities and a roadmap for the continued functioning of ICCCs. The advisory underscores repurposing of SPVs to meet emerging urban challenges. Further, as per the advisory, ICCCs are to be leveraged as city operating systems and state analytical hubs, with operational control preferably retained by the urban development departments. SPVs may receive service-linked revenues for managing ICCC functions. States and Union Territories, through their respective High-Powered Steering Committees (HPSCs), have been encouraged to chart out urban sector priorities and map areas where SPVs can continue to play a strategic role.

(e): Integrated Command and Control Centres (ICCCs) are undertaking sector-specific activities across multiple domains to improve urban management in Smart Cities. These include Mobility, Safety and Surveillance, Solid Waste Management, Energy, Environmental, e-Governance and Grievance Redressal,

Water Supply and Sanitation, Disaster Management, Health, Education, and other citizen-centric services. The specific mix of sectoral use cases varies across cities based on local priorities and requirements, and includes systems such as Intelligent Traffic Management, Solid Waste Monitoring and Management, Flood and Disaster Monitoring, CCTV Surveillance, Environmental Monitoring, Grievance Redressal, and other city-specific applications to improve urban governance and service delivery.

(f): The Ministry of Housing and Urban Affairs (MoHUA) has released several knowledge products, including an ICCC Success Stories Compendium, a Use Cases Playbook, and a Cybersecurity Handbook. In addition, MoHUA issues advisories from time to time to disseminate operational guidelines, and learnings across Smart Cities, thereby promoting peer learning and effective utilization of ICCC platforms.

STATEMENT-I

The list of Smart Cities where ICCCs have been operationalised

S No	State	Smart City
1	Andaman and Nicobar	Port Blair
2	Andhra Pradesh	Amaravati
3	Andhra Pradesh	Kakinada
4	Andhra Pradesh	Tirupati
5	Andhra Pradesh	Visakhapatnam
6	Arunachal Pradesh	Itanagar
7	Arunachal Pradesh	Pasighat
8	Assam	Guwahati

9	Bihar	Bhagalpur
10	Bihar	Biharsharif
11	Bihar	Muzaffarpur
12	Bihar	Patna
13	Chandigarh	Chandigarh
14	Chhattisgarh	Atal Nagar
15	Chhattisgarh	Bilaspur
16	Chhattisgarh	Raipur
17	Dadra & Nagar Haveli	Silvassa
18	Daman & Diu	Diu
19	Delhi	NDMC
20	Goa	Panaji
21	Gujarat	Ahmedabad
22	Gujarat	Dahod
23	Gujarat	Gandhinagar
24	Gujarat	Rajkot
25	Gujarat	Surat
26	Gujarat	Vadodara
27	Haryana	Faridabad
28	Haryana	Karnal
29	Himachal Pradesh	Dharamshala
30	Himachal Pradesh	Shimla
31	Jammu & Kashmir	Jammu
32	Jammu & Kashmir	Srinagar
33	Jharkhand	Ranchi
34	Karnataka	Belagavi
35	Karnataka	Bengaluru
36	Karnataka	Davanagere
37	Karnataka	Hubballi-Dharwad
38	Karnataka	Mangaluru
39	Karnataka	Shivamogga

40	Karnataka	Tumakuru
41	Kerala	Kochi
42	Kerala	Thiruvananthapuram
43	Lakshadweep	Kavaratti
44	Madhya Pradesh	Bhopal
45	Madhya Pradesh	Gwalior
46	Madhya Pradesh	Indore
47	Madhya Pradesh	Jabalpur
48	Madhya Pradesh	Sagar
49	Madhya Pradesh	Satna
50	Madhya Pradesh	Ujjain
51	Maharashtra	Aurangabad
52	Maharashtra	Kalyan Dombivali
53	Maharashtra	Nagpur
54	Maharashtra	Nashik
55	Maharashtra	Pimpri-Chinchwad
56	Maharashtra	Pune
57	Maharashtra	Solapur
58	Maharashtra	Thane
59	Manipur	Imphal
60	Meghalaya	Shillong
61	Mizoram	Aizawl
62	Nagaland	Kohima
63	Odisha	Bhubaneswar
64	Odisha	Rourkela
65	Puducherry	Puducherry
66	Punjab	Amritsar
67	Punjab	Jalandhar
68	Punjab	Ludhiana
69	Rajasthan	Ajmer

70	Rajasthan	Jaipur
71	Rajasthan	Kota
72	Rajasthan	Udaipur
73	Sikkim	Gangtok
74	Sikkim	Namchi
75	Tamil Nadu	Chennai
76	Tamil Nadu	Coimbatore
77	Tamil Nadu	Erode
78	Tamil Nadu	Madurai
79	Tamil Nadu	Salem
80	Tamil Nadu	Thanjavur
81	Tamil Nadu	Thoothukudi
82	Tamil Nadu	Tiruchirappalli
83	Tamil Nadu	Tirunelveli
84	Tamil Nadu	Tiruppur
85	Tamil Nadu	Vellore
86	Telangana	Greater Warangal
87	Telangana	Karimnagar
88	Tripura	Agartala
89	Uttar Pradesh	Agra
90	Uttar Pradesh	Aligarh
91	Uttar Pradesh	Bareilly
92	Uttar Pradesh	Jhansi
93	Uttar Pradesh	Kanpur
94	Uttar Pradesh	Lucknow
95	Uttar Pradesh	Moradabad
96	Uttar Pradesh	Prayagraj
97	Uttar Pradesh	Saharanpur
98	Uttar Pradesh	Varanasi
99	Uttarakhand	Dehradun
100	West Bengal	New Town Kolkata

STATEMENT-II**State/UT wise and City-wise details of ongoing projects under SCM****(Amount in Rs. Cr)**

Sl. No.	State/ City Name	Status of Gol Funds		Total Projects		Completed Projects		Ongoing Projects	
		Gol funds claimed	Gol funds utilized	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects
1	Andaman Nicobar Islands	306	245	18	511	9	72	9	439
	Port Blair	306	245	18	511	9	72	9	439
2	Andhra Pradesh	1,860	1,840	280	6,589	249	5,739	31	850
	Amaravati	488	488	19	903	14	746	5	157
	Kakinada	490	485	92	1,908	80	1,731	12	177
	Tirupati	392	388	104	2,083	92	1,649	12	433
	Visakhapatnam	490	479	65	1,695	63	1,613	2	82
3	Arunachal Pradesh	978	879	75	1,032	63	753	12	279
	Itanagar	488	405	32	521	25	422	7	99
	Pasighat	490	475	43	512	38	331	5	180
4	Assam	490	490	21	755	20	746	1	9
	Guwahati	490	490	21	755	20	746	1	9
5	Bihar	1,901	1,797	152	5,243	143	4,923	9	320
	Bhagalpur	490	483	27	1,504	26	1,494	1	10
	Biharsharif	433	410	61	1,449	57	1,252	4	197
	Muzaffarpur	490	419	30	860	26	747	4	112
	Patna	488	484	34	1,430	34	1,430		
6	Chandigarh	490	490	97	2,694	97	2,694		
	Chandigarh	490	490	97	2,694	97	2,694		
7	Chhattisgarh	1,370	1,309	520	4,454	506	4,188	14	266

	Atal Nagar	488	472	52	944	52	944		
	Bilaspur	429	403	126	1,765	118	1,605	8	161
	Raipur	453	435	342	1,745	336	1,639	6	106
8	Dadra and Nagar Haveli	392	389	29	853	12	416	17	437
	Silvassa	392	389	29	853	12	416	17	437
9	Daman and Diu	386	386	52	1,148	43	1,093	9	55
	Diu	386	386	52	1,148	43	1,093	9	55
10	Delhi	343	317	127	997	121	884	6	113
	NDMC	343	317	127	997	121	884	6	113
11	Goa	490	469	51	1,051	50	1,043	1	8
	Panaji	490	469	51	1,051	50	1,043	1	8
12	Gujarat	2,867	2,834	359	11,507	357	11,278	2	229
	Ahmedabad	490	490	70	2,655	69	2,626	1	29
	Dahod	417	414	36	984	36	984		
	Gandhinagar	490	463	43	1,046	42	846	1	200
	Rajkot	490	488	71	2,184	71	2,184		
	Surat	490	490	87	2,694	87	2,694		
	Vadodara	490	489	52	1,943	52	1,943		
13	Haryana	980	922	161	2,136	140	1,564	21	572
	Faridabad	490	490	44	929	35	763	9	166
	Karnal	490	432	117	1,207	105	801	12	406
14	Himachal Pradesh	978	955	291	1,552	272	1,294	19	257
	Dharamshala	490	477	80	656	64	454	16	202
	Shimla	488	478	211	896	208	840	3	56
15	Jammu and Kashmir	941	885	288	6,603	281	6,464	7	140
	Jammu	489	444	127	2,969	125	2,940	2	29
	Srinagar	452	441	161	3,634	156	3,524	5	111
16	Jharkhand	490	490	26	1,847	26	1,847		
	Ranchi	490	490	26	1,847	26	1,847		
17	Karnataka	3,428	3,316	917	13,819	901	13,499	16	320

	Belagavi	490	490	217	2,780	212	2,722	5	58
	Bengaluru	488	456	57	1,054	56	1,031	1	23
	Davanagere	490	490	128	1,976	127	1,947	1	30
	Hubballi-Dharwad	490	444	81	1,950	79	1,835	2	115
	Mangaluru	490	457	105	2,579	98	2,484	7	95
	Shivamogga	490	490	112	1,381	112	1,381		
	Tumakuru	490	490	217	2,099	217	2,099		
18	Kerala	978	964	177	3,003	173	2,913	4	90
	Kochi	490	490	98	1,761	96	1,734	2	27
	Thiruvananthapuram	488	474	79	1,242	77	1,179	2	64
19	Lakshadweep	183	45	12	289	8	11	4	278
	Kavaratti	183	45	12	289	8	11	4	278
20	Madhya Pradesh	3,430	3,422	788	15,129	778	14,612	10	517
	Bhopal	490	490	82	2,791	82	2,791		
	Gwalior	490	490	84	1,633	81	1,416	3	217
	Indore	490	490	231	3,751	231	3,751		
	Jabalpur	490	490	130	2,197	130	2,197		
	Sagar	490	489	80	1,782	78	1,607	2	175
	Satna	490	483	86	1,363	83	1,262	3	101
	Ujjain	490	490	95	1,613	93	1,589	2	24
21	Maharashtra	3,874	3,873	347	16,980	330	15,505	17	1,476
	Aurangabad	490	490	47	2,835	45	2,690	2	145
	Kalyan-Dombivali	490	490	19	1,245	16	721	3	523
	Nagpur	490	489	47	1,768	40	1,588	7	180
	Nashik	444	444	53	3,197	51	3,012	2	185
	Pimpri-Chinchwad	490	490	25	1,304	24	1,172	1	132
	Pune	490	490	55	3,333	55	3,333		
	Solapur	490	490	49	1,587	49	1,587		
	Thane	490	490	52	1,712	50	1,402	2	310
22	Manipur	398	348	27	513	23	346	4	167
	Imphal	398	348	27	513	23	346	4	167

23	Meghalaya	490	444	13	517	10	453	3	64
	Shillong	490	444	13	517	10	453	3	64
24	Mizoram	490	418	45	508	33	290	12	218
	Aizawl	490	418	45	508	33	290	12	218
25	Nagaland	490	474	40	689	40	689		
	Kohima	490	474	40	689	40	689		
26	Odisha	980	980	107	3,589	104	3,427	3	162
	Bhubaneswar	490	490	32	2,072	31	2,057	1	15
	Rourkela	490	490	75	1,517	73	1,370	2	147
27	Puducherry	343	338	80	595	70	328	10	267
	Puducherry	343	338	80	595	70	328	10	267
28	Punjab	1,470	1,419	204	4,486	190	4,148	14	337
	Amritsar	490	484	44	1,911	42	1,805	2	106
	Jalandhar	490	445	78	1,186	74	1,023	4	163
	Ludhiana	490	490	82	1,389	74	1,320	8	68
29	Rajasthan	1,960	1,948	579	8,640	575	8,548	4	92
	Ajmer	490	490	179	2,224	178	2,209	1	15
	Jaipur	490	484	170	2,545	168	2,483	2	63
	Kota	490	484	87	2,154	86	2,139	1	14
	Udaipur	490	490	143	1,717	143	1,717		
30	Sikkim	978	905	55	1,661	52	1,516	3	145
	Gangtok	488	447	29	744	28	735	1	9
	Namchi	490	458	26	917	24	781	2	136
31	Tamil Nadu	5,390	5,363	729	17,952	726	17,924	3	28
	Chennai	490	490	49	1,104	48	1,097	1	7
	Coimbatore	490	490	72	1,455	72	1,455		
	Erode	490	486	55	1,304	55	1,304		
	Madurai	490	490	16	1,900	16	1,900		
	Salem	490	490	114	1,861	114	1,861		
	Thanjavur	490	488	103	996	102	989	1	8
	Thoothukudi	490	482	75	1,038	75	1,038		

	Tiruchirappalli	490	489	83	1,548	83	1,548		
	Tirunelveli	490	480	81	1,817	81	1,817		
	Tiruppur	490	489	28	2,833	28	2,833		
	Vellore	490	489	53	2,096	52	2,083	1	13
32	Telangana	806	806	168	2,895	143	2,520	25	375
	Greater Warangal	377	377	119	1,800	103	1,499	16	302
	Karimnagar	429	429	49	1,094	40	1,022	9	73
33	Tripura	490	490	77	808	77	808		
	Agartala	490	490	77	808	77	808		
34	Uttar Pradesh	4,900	4,889	893	21,161	888	20,949	5	212
	Agra	490	490	62	2,369	62	2,369		
	Aligarh	490	488	52	1,830	51	1,730	1	100
	Bareilly	490	485	88	1,476	88	1,476		
	Jhansi	490	490	78	1,868	78	1,868		
	Kanpur	490	489	91	3,060	91	3,060		
	Lucknow	490	490	103	2,126	102	2,115	1	11
	Moradabad	490	490	41	1,503	41	1,503		
	Prayagraj	490	489	146	2,295	145	2,250	1	45
	Saharanpur	490	487	115	1,292	113	1,235	2	57
	Varanasi	490	490	117	3,342	117	3,342		
35	Uttarakhand	490	484	33	1,144	32	939	1	204
	Dehradun	490	484	33	1,144	32	939	1	204
36	West Bengal	490	486	226	1,460	225	1,435	1	25
	New Town Kolkata	490	486	226	1,460	225	1,435	1	25
	Total	47,320	46,108	8064	1,64,811	7767	1,55,859	297	8,952
	Non-Selected Smart Cities	18	18						
	Sultanpur Lodhi	120	105						
	Grand Total	47,458	46,231						

As reported by States / UTs as on 15.01.2026.

POLLUTED RIVER STRETCHES IN UTTAR PRADESH

35. SHRI PUSHPENDRA SAROJ:
SUSHRI IQRA CHOUDHARY:
SHRI DHARMENDRA YADAV:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the present status of the Polluted River Stretches identified in 2022 particularly those related to the Ganga and the Yamuna rivers in Uttar Pradesh;
- (b) the details of locations under the National Water Quality Monitoring Network where Biochemical Oxygen Demand (BOD) levels continue to exceed the prescribed limit of 3 mg/l, State-wise particularly for Uttar Pradesh;
- (c) the number of Grossly Polluting Industries (GPIs) in Uttar Pradesh, district-wise and the action taken against non-compliant units;
- (d) the monitoring status of drains and Sewage Treatment Plants (STPs) in Uttar Pradesh, district-wise; and
- (e) the number of sewage treatment projects pending, completed and operational in Uttar Pradesh along with the funds sanctioned, released and utilised for the purpose, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): The changes in PRS stretch in Uttar Pradesh, as per the report of CPCB from 2022 to 2025 is as follows:

River	Polluted River Stretched in Uttar Pradesh	
	2022	2025
Ganga	Farrukabad to Allahabad and Mirzapur to Ghazipur (6.0 mg/L) (Priority Class-IV)	Bijnor to Tarighat (Ghazipur) (3.2-4.9 mg/L) (Priority Class-V)
Yamuna	Along Asgarpur, Noida, Vrindavan To Hamirpur (127 Mg/L) (Priority Class-I)	1. River Yamuna From Asgarpur To Mohena (51 Mg/L) (Priority Class-I) 2. River Yamuna From Shahpur To Hamirpur (5.8- 22 Mg/L) (Priority Class-II)

(b): The details of water quality monitoring stations under the National Water Quality Monitoring Network for the rivers Ganga and Yamuna in Uttar Pradesh, including those where Biochemical Oxygen Demand (BOD) levels exceed the prescribed limit of 3 mg/l, are enclosed in **Statement-I**. As evident from the data the river stretch of Ganga in Uttar Pradesh falls under Polluted River Stretch (PRS) category V and is showing consistent improving trend in successive Central Pollution Control Board (CPCB) reports.

(c): CPCB organizes annual inspection of Grossly Polluting Industries (GPIs) operating in the river Ganga main stem States having potential to discharge into the river Ganga & its tributaries by joint teams of officials from third-party technical institutes and State Pollution Control Boards/ Committee (SPCBs/PCC) since 2017.

During 2024, a total of 2,186 GPIs located in 63 districts of Uttar Pradesh were inspected, among which 1,631 GPIs were found operational and 555 GPIs were self-closed. Out of 1,631 operational GPIs, 1,291 were complying and 340 were found non-complying w.r.t discharge norms or not having valid consent to operate. Among 340 non-complying GPIs, 321 GPIs were issued show-cause notices and 19 GPIs were issued closure directions by UPPCB. Details of the number of Gross Pollution Industries (GPIs) in Uttar Pradesh, district-wise and the action taken against non-compliant units are enclosed in **Statement-II**.

(d): In the state of Uttar Pradesh, primarily, anthropogenic pressure is observed in mainly cities like Kanpur, Prayagraj, and Varanasi for Ganga main stem. Accordingly, in Prayagraj 54 drains have been tapped, remaining 21 are covered under various projects; in Varanasi 26 drains have been tapped, 2 drains partially tapped, and 4 drains are covered under various projects; and in Kanpur 15 drains have been tapped, remaining 14 drains are covered under various projects. In remaining area comprising mainly of rural areas the drains carry grey water and are managed under Swatch Bharat Mission (Gramin) through various low cost nature friendly initiatives like constructed wetlands, soak pits, etc.

Monitoring of STPs is carried out by CPCB for 49 STPs located in 12 districts of Uttar Pradesh. During the period April-July, 2025, out of 49 STPs, 44 STPs were found operational, having a designed capacity of 1,483.93 MLD.

Details of district-wise number of STPs and their operational status & design/utilization capacity are enclosed in **Statement-III**.

(e): Under the Namami Gange Mission in the State of Uttar Pradesh, a total of 80 sewerage infrastructure projects have been sanctioned at an estimated cost of ₹ 16,200 crore for the creation of 2,700 MLD of sewage treatment capacity. The year-wise details of sewage treatment projects that are sanctioned, completed/operational, and under progress and tendering, along with funds sanctioned, released, and expenditure, are enclosed in **Statement-IV**.

STATEMENT- I

Water quality data of river Ganga 2024 (Jan-Dec) in Uttar Pradesh (Median values)

Station Code	Station name	BOD(Median)
10150	MADHYA GANGA BARRAGE (BIJNOR)	1.2
5707	NANDAU R NEAR HASTINAPUR	1.4
5708	TIGRI GANGA GHAT, AMROHA	1.3
10149	U/S BRIJGHAT, GARHMUKTESHWAR	2.2
1062	BRIJGHAT D/S, GHARMUKTESHWAR	2.4
2488	U/S ANOOPSHAHAR	2.0
2489	ANOOPSHAHAR D/S	1.8
1145	NARORA (BULANDSAHAR)	1.9
2490	KACHHLA GHAT (ALIGARH)	1.3
10151	FARRUKHABAD	3.2
1063	U/S KANNAUJ (RAJGHAT)	3.4
1066	KANNAUJ D/S	3.7
5709	NANAMAU GANGA BRIDGE, KANPUR	3.5
1146	BITHOOR (KANPUR)	3.3
1067	U/S KANPUR (RANIGHAT)	3.4
10154	U/s SHUKLAGANJ	3.5
10155	SHUKLAGANJ D/S	3.6

Station Code	Station name	BOD(Median)
10156	BATHING GHAT (GOLA GHAT)	4.0
10157	BATHING GHAT (JAJMAU BRIDGE)	4.2
1068	KANPUR D/S (JAJMAU PUMPING STATION)	4.4
5710	PURANA RAJAPUR, KANPUR	3.8
5711	A/C PANDU RIVER, DEOMAI	2.5
1147	DALMAU (RAI BAREILLY)	3.0
2498	KALA KANKAR (PRATAPGARH)	2.9
2487	KADAGHAT (KAUSHAMBI)	2.8
5713	DHEEMI, PRATAPGARH	2.8
1046	PRAYAGRAJ (RASOOLABAD)	2.8
1049	PRAYAGRAJ D/S (SANGAM)	2.8
5714	B/C TAMSAR RIVER AT PRACHIN SHIVALAYA DUMDUMAGHAT	2.7
10158	A/C TAMAS RIVER (SIRSA)	2.8
2485	U/S, VINDHYACHAL (MIRZAPUR)	2.5
2486	D/S, MIRZAPUR	3.5
10153	CHUNAR	3.2
1070	U/S VARANASI (VISHWA SUNDARI BRIDGE)	2.4
1071	VARANASI D/S (MALVIYA BRIDGE)	3.5
5715	B/C GOMTI RIVER AT BALUA GHAT BRIDGE, VARANASI	3.3
10152	A/C GOMTI RIVER (BHUSAULA)	3.1
5716	U/S GHAZIPUR, ZAMANIA	2.9
1073	TARIGHAT (GHAZIPUR)	3.7

Water quality of river Yamuna in Uttar Pradesh January to December, 2024
(Median values)

Station code	Station name	BOD (mg/l)
2493	RIVER YAMUNA AT SHAHPUR	13.4
2495	RIVER YAMUNA AT KESIGHAT, VRINDAVAN	9.8
1123	RIVER YAMUNA AT MATHURA U/S ,NEAR GAUGHAT U.P.	10.2
2494	RIVER YAMUNA AT VISHRAMGHAT, MATHURA	11.9

1124	RIVER YAMUNA AT MATHURA D/S , NEAR SHAMSHAN GHAT U.P.	12.9
1125	RIVER YAMUNA AT AGRA U/S, U.P.(KAILASH GHAT)	7.4
1126	RIVER YAMUNA AT D/S OF AGRA, U.P.	8.4
1498	RIVER YAMUNA AT BATESWAR, U.P	8.2
1127	RIVER YAMUNA AT ETAWAH, U.P.	14.8
1499	RIVER YAMUNA AT JUHIKA B/C WITH CHANBAL, ETAWAH, U.P	12.6
2283	RIVER YAMUNA AT HAMIRPUR	4.1
1069	RIVER YAMUNA AT PRAYAGRAJ D/S (BALUA GHAT), U.P.	2.7

STATEMENT-II

District-wise compliance status of GPs during 2024

Sr. No.	District	No. of GPs	Self-Closed	Complied	Non-Complied	
					SCN	Closure
1	Agra	4	2	2	0	0
2	Aligarh	70	7	32	29	2
3	Ambedkarnagar	1	0	1	0	0
4	Amethi	2	0	2	0	0
5	Auraiya	1	0	1	0	0
6	Ayodhya	11	3	7	1	0
7	Azamgarh	2	1	1	0	0
8	Badaun	8	1	5	2	0
9	Baghpat	8	1	6	1	0
10	Bahraich	11	2	6	3	0
11	Balrampur	5	0	5	0	0
12	barabanki	7	1	6	0	0
13	Bareilly	38	11	22	5	0
14	Basti	5	1	4	0	0
15	Bhadohi	23	4	16	3	0
16	Bijnor	27	6	21	0	0
17	Bulandshahar	102	29	58	15	0
18	Chandauli	10	1	3	6	0
19	Deoria	3	0	3	0	0
20	Etah	7	3	2	2	0

Sr. No.	District	No. of GPs	Self-Closed	Complied	Non-Complied	
					SCN	Closure
21	Etawah	1	0	1	0	0
22	Farrukhabad	6	2	3	1	0
23	Fatehpur	3	1	2	0	0
24	Firozabad	8	2	5	1	0
25	Gautam Budh Nagar	137	20	70	44	3
26	Ghaziabad	416	159	207	39	11
27	Ghazipur	2	0	2	0	0
28	Gonda	10	0	9	1	0
29	Gorakhpur	15	3	10	2	0
30	Hapur	110	32	59	18	1
31	Hardoi	12	0	11	1	0
32	Hathras	21	6	4	11	0
33	Jalaun	2	0	2	0	0
34	Jaunpur	5	1	2	2	0
35	Jhansi	3	1	2	0	0
36	JyotibaPhule Nagar	21	4	17	0	0
37	Kanpur	385	101	259	24	1
38	Kanpur Dehat	15	3	10	2	0
39	Kasganj	3	1	2	0	0
40	Kushinagar	4	0	4	0	0
41	LakhimpurKheri	35	18	15	2	0
42	Lucknow	10	0	10	0	0
43	Maharajganj	1	0	1	0	0
44	Mainpuri	1	1	0	0	0
45	Mathura	117	56	41	19	1
46	Mau	4	0	1	3	0
47	Meerut	56	7	47	2	0
48	Mirzapur	6	1	3	2	0
49	Moradabad	142	11	80	51	0
50	Muzaffarnagar	66	8	52	6	0
51	Pilibhit	7	2	5	0	0
52	Prayagraj	5	0	5	0	0

Sr. No.	District	No. of GPIs	Self-Closed	Complied	Non-Complied	
					SCN	Closure
53	Rampur	10	0	10	0	0
54	Saharanpur	48	20	23	5	0
55	Sambhal	8	2	5	1	0
56	SantKabir Nagar	4	1	1	2	0
57	Shahjahanpur	22	5	13	4	0
58	Shamli	8	2	6	0	0
59	Sitapur	14	2	11	1	0
60	Sonbhadra	12	1	9	2	0
61	Sultanpur	1	0	0	1	0
62	Unnao	82	9	67	6	0
63	Varanasi	3	0	2	1	0
	Total	2186	555	1291	321	19

STATEMENT –III

District-wise summary STPs of Uttar Pradesh (April-July 2025)

Sr. No.	District Name	Total No. of STPs	Operational STPs	Non-Operational STPs	Designed Capacity (MLD)	Utilized capacity (MLD)
1	Bareilly	4	3	1	98	77.11
2	Bijnor	1	1	0	24	23.95
3	Bulandshahar	6	6	0	11.31	9.22
4	Farrukhabad	3	3	0	47.73	35
5	Ghazipur	1	1	0	21	1.23
6	Hapur	2	2	0	9	6.5
7	Kannauj	1	1	0	13	6.9
8	Kanpur	7	6	1	460.08	347.56
9	Mirzapur	5	4	1	38.01	29.56
10	Prayagraj	10	10	0	340	423.75
11	Unnao	2	0	2	-	-
12	Varanasi	7	7	0	421.8	280.93
	Total	49	44	5	1,483.93	1,241.71

STATEMENT-IV

The year-wise list of sewage treatment projects sanctioned, completed/operational, under progress and tendering, along with funds sanctioned, released, and expenditure

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol& State (in Cr.)	Expenditure (in Cr.)	Status
1	Prayagraj	199.26	06-May-10	Sewerage & Non-Sewerage schemes for Pollution abatement of River Ganga at District-'B' & 'E' of Prayagraj	85	174.7	174.7	Completed
2	Prayagraj	106.08	06-May-10	Sewerage & Non-Sewerage schemes for Pollution abatement of River Ganga at District-'A' of Prayagraj	20	89.85	89.85	Completed
3	Varanasi	659.62	14-Jul-10	JICA assisted Ganga Action Plan Phase-II Project at Varanasi (EAP - JICA) Construction of 140 MLD STP at Dinapur at Varanasi	140	597.67	597.67	Completed
4	Varanasi		14-Jul-10	Construction of interceptor sewers, relieving trunk sewer & rising mains at Varanasi	0			Completed
5	Varanasi		14-Jul-10	Construction of 3 pumping stations (Chaukaghat, Phulwariya&Sariya) at Varanasi	0			Completed
6	Varanasi		14-Jul-10	Rehabilitation of old trunk sewer at Varanasi	0			Completed

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
7	Varanasi		14-Jul-10	Rehabilitation of 5 Ghat pumping stations and STPs at Dinapur & Bhagwanpur at Varanasi	0			Completed
8	Varanasi		14-Jul-10	Non Sewerage, Institutional Development & Other works at Varanasi	0			Completed
9	Prayagraj	142	22-Feb-11	Sewerage work in Swerage District-E at Prayagraj	0	138.25	138.25	Completed
10	HAPUR	46.51	24-Feb-11	Sewerage system & STP works at Garmukteshwar	9	44.58	44.58	Completed
11	Kannauj	43.66	24-Feb-11	Sewerage system & STP works (Phase II) at kannauj	1	40.67	40.67	Completed
12	Moradabad	330.05	24-Feb-11	Sewerage system & STP works (Phase I) at Moradabad	58	289.22	289.22	Completed
13	Prayagraj	42.4	27-Nov-13	14 mld STP at Salori, Prayagraj	14	34.93	34.93	Completed
14	Prayagraj	170.95	27-Nov-13	Sewerage System in Sewerage District-C & Allahpur, Prayagraj	0	167.87	167.87	Completed
15	KANPUR NAGAR	13.4	26-Dec-13	Sewerage scheme and STP at Bithoor Kanpurnagar, (UP)	0	10.96	10.96	Completed
16	Prayagraj	299.4	20-Feb-14	Sewerage Works in Sewerage District-A of Prayagraj	0	291.48	291.48	Completed
17	Bulandsahar	48.45	04-Apr-14	Sewerage scheme at Narora, Bulandshar	4	47.69	47.69	Completed
18	Bulandsahar	75.79	19-May-14	Sewerage Works in Anup Shahr,	2.5	70.82	70.82	Completed

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
				BulandShahar				
19	Prayagraj	300.84	30-Dec-14	Sewerage system with Sewer network- (District B) at Prayagraj	0	294.09	294.09	Completed
20	Prayagraj	52.78	28-Sep-16	Sewer Network in District E of Prayagraj - Part 2 (Additional Work) under Component "A"	0	50.43	50.43	Completed
21	KANPUR NAGAR	63.8	03-Oct-16	Interception/Diversion of SisamauNala of Kanpur City	0	60.36	60.36	Completed
22	KANPUR NAGAR	430.49	18-Oct-16	Sewerage Works in Sewerage District 1 of Kanpur	0	463.08	463.08	Completed
23	Varanasi	161.31	02-Mar-17	Sewerage Treatment Plant (STP) for Assi-BHU Sewerage District at Ramana (HAM)	50	138.06	138.06	Completed
24	Mathura	42.82	29-Mar-17	Rehabilaition of Sewerage Infrastructure &Augmenation/Upgradation at vrindavan	4	24.52	24.52	Completed
25	Prayagraj	767.59	19-May-17	Interception, Diversion and Treatment Works for Naini (District G) Phaphamau (District F) and Jhunsi at Prayagraj (HAM)	72	276.97	276.97	Completed
26	Unnao	102.2	28-Jul-17	Interception,diversion of Drains & Sewage Treatment works at Unnao (HAM)	15	52.01	52.01	Completed
27	Unnao	65.18	28-Jul-17	Interception,diversion of Drains &	5	27.62	27.62	Under

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
				Sewage Treatment works at Shuklaganj (HAM)				Progress
28	Varanasi	72.91	28-Jul-17	Interception, diversion of Drains & Sewage Treatment works at Ramnagar	10	35.47	35.47	Completed
29	Farrukhabad	261.12	16-Oct-17	Interception, Diversion & Sewage Treatment Works in Farrukhabad-Fategarh (HAM)	47.7	177.62	177.62	Completed
30	Mathura	460.45	13-Dec-17	Rehabilitation/Renovation of Mathura sewerage scheme : Construction of 30 MLD STP at Masani (Mathura) (HAM)	67.3	315.3	315.3	Completed
31	Prayagraj	904	09-Mar-18	Rehabilitation and Operation & Maintenance of existing Sewage Treatment Infrastructure at Prayagraj (HAM)	80	281.04	281.04	Completed
32	KANPUR NAGAR	967.23	12-Mar-18	Rehabilitation of existing Sewage Treatment Infrastructure , Development of sewage Treatment Plant at Pankha (30 MLD) along with appurtenant works at Kanpur (HAM)	160	254.98	254.98	Completed
33	AYODHYA	37.67	11-Jun-18	Interception & Diversion (I&D) of drains at Ayodhya, District-Faizabad	0	21.24	21.24	Completed
34	Moradabad	149.23	23-Jul-18	Pollution Abatement Works for River Ram	25	35.56	35.56	Under

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
				Ganga at Moradabad (Sewerage Zone-2) (HAM)				Progress
35	Kasganj	76.73	24-Dec-18	Interception & Diversion with STP at Kasganj	15	43.31	43.31	Completed
36	Sultanpur	70.18	24-Dec-18	Interception & Diversion with STP at Sultanpur	17	47.2	47.2	Completed
37	Muzaffarnagar	234.03	02-Jan-19	Interception & Diversion works and STP at Muzaffarnagar (HAM)	54.5	141.79	141.79	Completed
38	Bareilly	271.39	03-Jan-19	Interception & Diversion works and STP at Bareilly (HAM)	63	182.26	182.26	Completed
39	Jaunpur	206.05	12-Feb-19	Interception & Diversion works and STP at Jaunpur	30	152	152	Completed
40	Muzaffarnagar	48.76	18-Feb-19	Interception & Diversion works and STP at Budhana (HAM)	10	29.15	29.15	Completed
41	Baghpat	77.36	19-Feb-19	Interception & Diversion and STP works of Baghpat Town	14	37.43	37.43	Completed
42	Etawah	140.6	28-Feb-19	Sewerage Scheme (Interception & Diversion) works at Etawah	44.95	60.09	60.09	Completed
43	Firozabad	51.08	01-Mar-19	Firozabad Sewerage Scheme (Interception & Diversion) works	0	29.94	29.94	Completed
44	Lucknow	240.93	02-Mar-19	Interception & Diversion and STP works at Lucknow	42.5	117.65	117.65	Completed

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
45	Mirzapur	2.7	07-Mar-19	Faecal Sludge Management for pollution abatement at Chunar (FSTP)	0.01	2.24	2.24	Completed
46	Agra	842.25	06-May-20	Interception & Diversion with Rehabilitation of sewerage scheme at Agra (HAM)	177.6	208.63	208.63	Under Progress
47	Ghazipur	165.99	06-May-20	Sewerage, Sewage Treatment works at Ghazipur (HAM)	21	85.46	85.46	Completed
48	Meerut	690.71	06-May-20	Pollution Abatement Works for River Kali Meerut (HAM)	220	13.34	13.34	Completed
49	Mirzapur	147.33	28-May-20	Interception, Diversion and Treatment Works for abatement of Pollution of River Ganga at Mirzapur (HAM)	17	91.45	91.45	Completed
50	Shamli	78.42	07-Dec-20	Interception & Diversion works for Kairana	15	34.39	34.39	Completed
51	Bijnor	0.39	14-Dec-20	Faecal Sludge Management (Co-treatment) at Bijnor	0	0.13	0.13	Completed
52	AYODHYA	221.66	06-May-21	Pollution Abatement Works for River Saryu/Ghaghara at Faizabad town, District Ayodhya (Interception & Diversion with STP) (HAM)	33	97	97	Completed
53	Saharanpur	577.23	11-Jun-22	Interception & Diversion (I&D) and Sewage Treatment Plant works at	135	10.27	10.27	Under Progress

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
				Saharanpur (HAM)				
54	Mathura	292.56	07-Sep-22	I&D and STP Works for balance drains at Mathura (HAM)	60	4.81	4.81	Under Progress
55	Varanasi	308.09	19-Oct-22	I&D and STP Works for Assi-BHU Area (Phase II), Varanasi	55	86.62	86.62	Under Progress
56	Mathura	56.15	25-Oct-22	I&D and STP Works at Chhata	6	2.11	2.11	Under Progress
57	Mathura	66.59	25-Oct-22	I&D and STP Works at Kosi	12	1.53	1.53	Under Progress
58	Mathura	77.7	25-Oct-22	I&D and STP Works Vrindavan	13	24.36	24.36	Under Progress
59	Prayagraj	475.98	27-Jan-23	Interception & Diversion of Balance 7 drains and Augmentation of Rajapur STP at Prayagraj	90	62.4	62.4	Under Progress
60	Hathras	128.91	30-Jan-23	I&D and STP works at Hathras	24	11.05	11.05	Under Progress
61	Lucknow	264.67	30-Jan-23	Interception & Diversion and STP works at Lucknow, Phase-II Part-I	50	7.22	7.22	Under Progress
62	Prayagraj	331.75	14-Mar-23	Interception and diversion of balance discharge of 13 drains and augmentation of Salori STP	43	81.92	81.92	Under Progress
63	Shamli	48.71	25-May-23	I&D and STP works at Banat	5	4.02	4.02	Under

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
								Progress
64	Shamli	55.47	25-May-23	I&D and STP works at Babri&Bantikhera	5	1.38	1.38	Under Progress
65	Shamli	97.19	25-May-23	I&D and STP works at Thanabhawan	10	6.32	6.32	Under Progress
66	Shamli	206.02	25-May-23	I&D and STP works at Shamli	40	15.44	15.44	Under Progress
67	HAPUR	49.06	05-Sep-23	I&D and STP works at Hapur	6	0.71	0.71	Under Progress
68	Prayagraj	186.47	05-Sep-23	Interception and Diversion of Balance Discharge of 02 Drains and 50 MLD STP at Naini Prayagraj	50	8.48	8.48	Under Progress
69	Lucknow	351.03	19-Sep-23	Interception & Diversion and STP works at Lucknow, Phase-II Part-II (HAM)	100			Under Progress
70	Saharanpur	134.71	25-Jul-24	Interception & Diversion and STP works at Deoband	20			Under Progress
71	Aligarh	496.02	28-Aug-24	Interception & Diversion and STP works at Aligarh (HAM)	113			Under Progress
72	Bulandsahar	50.99	28-Aug-24	Interception & Diversion and STP works at Gulaothi	10			Under Progress
73	Raebareli	4.4	28-Aug-24	Faecal Sludge Management for Pollution Abatement Works at Dalmau, Raibareli	0.008			Under Progress

Sl. No.	District	Sanctioned cost (in Cr.)	Date of Sanction	Name/Nature of works	STP Capacity (MLD)	Funds released by Gol & State (in Cr.)	Expenditure (in Cr.)	Status
				(FSTP)				
74	Chandauli	262.78	22-Jan-25	Interception & Diversion and STP works at Pt. DDU Chandauli (HAM)	45			Tendering
75	Pratapgarh	8.56	22-Jan-25	Faecal Sludge Management for pollution abatement of River Ganga at Manikpur, (FSTP)	0.02			Tendering
76	Bhadohi	127.26	06-Mar-25	Interception & Diversion of Drains/nalas and STPs works at Bhadohi	25			Tendering
77	Varanasi	274.31	06-Mar-25	Interception & Diversion and 60 MLD STP works for Durga Drain at Varanasi (HAM)	60			Tendering
78	KANPUR NAGAR	138.11	02-May-25	Interception & Diversion of 14 drains of Kanpur City				Tendering
79	Moradabad	420.41	02-May-25	Interception & Diversion of drains of Moradabad Zone-3 & Zone-4 with STP & other appurtenant works at Moradabad (HAM)	80			Tendering
80	Agra	126.41	11-Jun-25	Tapping of balance drains & augmentation of sewage pumping stations (SPSs) at Agra				Tendering

खाद्य प्रसंस्करण उद्योग के लिए उत्पादन संबद्ध प्रोत्साहन योजना

36. श्रीमती महिमा कुमारी मेवाड़:

डॉ. के. सुधाकर:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) खाद्य प्रसंस्करण उद्योगों के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना के तहत स्वीकृत आवेदनों की संख्या कितनी है और कुल निवेश की राशि कितनी है;
- (ख) इसके माध्यम से पात्र लाभार्थियों को प्रदान किए गए प्रोत्साहनों तथा सृजित प्रसंस्करण क्षमता और रोजगार लाभ का ब्यौरा क्या है;
- (ग) पीएलआई योजना की लाभार्थी इकाइयों और भारत के खाद्य प्रसंस्करण क्षेत्र की निर्यात वृद्धि में इस योजना का योगदान क्या रहा है; और
- (घ) योजना की प्रभावशीलता का मूल्यांकन करने और सतत संचालन सुनिश्चित करने हेतु लागू किए गए निगरानी तंत्र का ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) द्वारा पूरे देश में कार्यान्वित की गई खाद्य प्रसंस्करण उद्योग के लिए उत्पादन संबद्ध प्रोत्साहन योजना (पीएलआईएसएफपीआई) की विभिन्न श्रेणियों के तहत कुल 169 आवेदन स्वीकृत किए गए हैं। स्वीकृत किए गए आवेदकों द्वारा अब तक कुल मिलाकर लगभग 9207 करोड़ रुपये का निवेश किया है।

(ख): इस योजना के तहत अब तक पात्र लाभार्थियों को कुल ₹2,162.55 करोड़ का प्रोत्साहन दिया गया है। इसके अलावा, योजना के तहत लगभग 35 लाख मीट्रिक टन प्रति वर्ष प्रसंस्करण और

परिरक्षण क्षमता का सृजन किया गया है। इस योजना से लगभग 3.39 लाख लोगों को रोजगार भी मिला है, जिसमें प्रत्यक्ष और अप्रत्यक्ष दोनों तरह के रोजगार शामिल हैं।

(ग): पीएलआईएसएफपीआई के तहत, सरकार विदेशों में भारतीय फूड ब्रांड्स को प्रोत्साहित करने, वैश्विक बाजारों में भारतीय-ब्रांडेड उपभोक्ता खाद्य उत्पादों के लिए ब्रांडिंग और मार्केटिंग गतिविधियों के लिए वित्तीय प्रोत्साहन प्रदान करती है। आवेदकों को विदेशों में ब्रांडिंग और विपणन पर उनके खर्च के 50% की प्रतिपूर्ति की जाती है, जो उनके वार्षिक खाद्य उत्पाद बिक्री का 3% या हर साल ₹50 करोड़, जो भी कम हो, तक सीमित है। पीएलआईएसएफपीआई के तहत अनुमोदित कृषि प्रसंस्कृत खाद्य उत्पाद का कुल निर्यात 2019-20 के मुकाबले 2024-25 तक 13.23% के सीएजीआर से बढ़ा है।

(घ): एमओएफपीआई ने प्रस्तावों के मूल्यांकन/आकलन, इनवॉइस के परीक्षण के बाद अनुमोदित आवेदकों द्वारा प्रस्तुत किए गए प्रोत्साहन दावे की जांच, बिक्री को प्रमाणित करने वाले सांविधिक लेखापरीक्षक प्रमाणपत्र, जीएसटी फाइलिंग के साथ मिलान, चार्टर्ड इंजीनियर्स प्रमाणपत्र और वास्तविक निरीक्षण के लिए एक परियोजना प्रबंधन एजेंसी (पीएमए) के तौर पर इंडस्ट्रियल फाइनेंस कॉर्पोरेशन ऑफ इंडिया (आईएफसीआई) लिमिटेड (भारत सरकार का एक उपक्रम) को नियुक्त किया है। इसके अलावा, पीएलआई प्रोत्साहन का दावा करने के लिए आवश्यक न्यूनतम बिक्री और निवेश सीमा का अनुपालन सुनिश्चित करने के लिए मानक संचालन प्रक्रियाएं (एसओपी) निर्धारित की गई हैं।

ADOPTION OF MODERN NAVIGATION SYSTEMS

37. SHRI MANISH TEWARI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware that globally Non-Directional Beacons (NDBs) are being decommissioned due to high maintenance costs and obsolescence, with authorities such as the US FAA planning to withdraw all NDB-based approaches by 2030 and similar phase-outs in Australia, Canada and Europe in favour of satellite-based navigation and if so, the details thereof;
- (b) whether RNAV/RNP and other Performance-Based Navigation (PBN) procedures are internationally recognised as safer and more efficient, particularly for constrained airports and if so, the details thereof;
- (c) the reasons for certifying a new NDB at Sindhudurg Airport by the DGCA on 1 January 2026 despite these global trends;
- (d) the present status of night-landing and instrument approach facilities at Chandigarh International Airport including any operational restrictions due to terrain, airspace or equipment limitations; and
- (e) the steps being taken to prioritise RNAV/RNP-based procedures at Chandigarh Airport and other regional airports to enhance safety, reduce diversions and improve operational efficiency?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The Airports Authority of India (AAI) has undertaken action to phase-out NDBs. To meet minimum aerodrome licensing requirements under Directorate General of Civil Aviation (DGCA) Civil Aviation Requirements (CAR) Section 4, Series F, Part I, NDBs are retained or installed at select airports where Doppler Very High Frequency Omnidirectional Range installation is not feasible.

(b): The International Civil Aviation Organization (ICAO), in 37th assembly resolution, has urged all states to implement RNAV & RNP air traffic services (ATS) routes and approach procedures. All procedures including RNAV/RNP and other Performance Based Navigation procedures are designed and promulgated in accordance with ICAO and DGCA guidelines, with due consideration to safety.

(c): At Sindhudurg Airport, the satellite-based Required Navigation Performance instrument approach procedures for Runways 09 and 27 have been published and are operational, enabling day and night Instrument Flight Rules operations independent of ground-based navigational aids. The Non-Directional Beacon at Sindhudurg Airport has been installed as a supplementary and contingency navigational aid to meet aircraft homing and regulatory requirements under applicable Civil Aviation Requirements.

(d) and (e): Chandigarh Airport belongs to the Indian Air Force (IAF), where civil operations are enabled through a Civil Enclave. IAF maintains Instrument Landing System (ILS) CAT - II facilities at runway end 29 along with CAT-II approach light for night landing facilities. Airports Authority of India is providing ILS CAT - I

facilities at runway end II along with CAT-I approach light for night landing facilities.

Being an IAF airport, the provision of Air Traffic Services and implementation of navigation procedures fall under the purview of the IAF.

पेट्रोलियम और प्राकृतिक गैस उत्पादों के मूल्य

38. श्री धर्मेन्द्र यादव:

श्री आनंद भदौरिया:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सही है कि अप्रैल से नवंबर (वित्त वर्ष 2025-26) की अवधि में आयातित मात्रा में वृद्धि के बावजूद, भारत का पेट्रोलियम और प्राकृतिक गैस आयात खर्च, वैश्विक तेल और गैस की कीमतों में उल्लेखनीय गिरावट के कारण कम हुआ है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या कच्चे तेल की आयातित मात्रा लगभग 2.4 प्रतिशत बढ़ी जबकि कुल खर्च बारह प्रतिशत से अधिक घट गया;
- (ग) यदि हाँ, तो 1 अप्रैल 2025 से आज की तिथि तक का तत्संबंधी पेट्रोलियम उत्पाद-वार ब्यौरा क्या है;
- (घ) क्या वैश्विक और आयात कीमतों में इस कमी का लाभ सरकार द्वारा भारतीय उपभोक्ताओं तक पहुँचाने की संभावना है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): अप्रैल-नवंबर (वित्तीय वर्ष 2025-26) की अवधि के दौरान तेल और गैस के लिए भारत के आयात बिल में पिछले वित्त वर्ष की इसी अवधि की तुलना में मात्रा के संदर्भ में 2.5% की वृद्धि हुई, जबकि मूल्य के संदर्भ में (मिलियन अमेरिकी डॉलर में) इसमें लगभग 12% की कमी आई।

(ग): डीजीसीआईएस और तेल एवं गैस कंपनियों के आधार पर, अप्रैल-नवंबर 2025 की अवधि के दौरान पेट्रोलियम उत्पाद-वार आयातों का विवरण निम्नलिखित है:

उत्पाद	मात्रा (एमएमटी)	मूल्य (मिलियन अमेरिकी डॉलर में)
एलपीजी	14614	7780
बिटुमेन	1854	719
ईंधन तेल	4029	1597
एचएसडी/गैस ऑयल	18	16
एलओबीएस/लुब्रिकेंट तेल	2126	1841
नैफ्था	792	459
अन्य	1885	1132
पेटकोक	8352	1118
कुल योग	33670	14661

(घ) और (ङ): पेट्रोल और डीजल के मूल्य बाजार द्वारा निर्धारित होते हैं और सार्वजनिक क्षेत्र की तेल विपणन कंपनियां (ओएमसीज) कच्चे तेल के मूल्यों, अंतरराष्ट्रीय उत्पाद मूल्यों, विनिमय दरों, कर संरचनाओं, घरेलू माल ढुलाई, बीमा आदि जैसे विभिन्न कारकों के आधार पर इनके मूल्य तय करती हैं। भारत सरकार ने आम नागरिकों को उच्च अंतरराष्ट्रीय मूल्यों से बचाने के लिए कई अन्य कदम उठाए हैं, जिनमें कच्चे तेल की आयात बास्केट में विविधता लाना, पेट्रोलियम उत्पादों के निर्यात पर अप्रत्याशित कर लगाना, घरेलू बाजार में पेट्रोल और डीजल की उपलब्धता सुनिश्चित करने के लिए सार्वभौमिक सेवा दायित्व के प्रावधानों को लागू करना, पेट्रोल में इथेनॉल की मात्रा बढ़ाना आदि

शामिल हैं। सार्वजनिक क्षेत्र की ओएमसीज ने अंतर-राज्यीय माल ढुलाई को युक्तिसंगत बनाया है। इससे पेट्रोलियम तेल और ल्यूब्रिकेंट (पीओएल) डिपो से दूर स्थित दूरदराज के क्षेत्रों में उपभोक्ताओं को राज्यों के भीतर दूरस्थ क्षेत्रों में पेट्रोल और डीजल के मूल्यों में कमी के रूप में लाभ हुआ है। इस पहल से एक राज्य के भीतर पेट्रोल या डीजल के अधिकतम और न्यूनतम खुदरा मूल्यों के बीच का अंतर भी कम हुआ है।

PASSENGER ASSISTANCE CONTROL ROOM

39. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken steps to operationalise a 24/7 Passenger Assistance Control Room for air passengers and if so, the details thereof;
- (b) the details of the number of passenger grievances resolved through the said Passenger Assistance Control Room; and
- (c) whether any standard timelines have been fixed for the disposal of passenger grievances through the said Passenger Assistance Control Room and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (c): Yes, the Ministry of Civil Aviation has operationalised a 24/7 Passenger Assistance Control Room (PACR) to ensure prompt and coordinated grievance

redressal for air travellers, in coordination with airlines, airports and other relevant stakeholders.

Since its operationalisation, approximately 20,000 passenger queries have been addressed through PACR intervention.

The grievances received through the PACR are treated with priority and are taken up for passenger-centric resolution through coordinated action, continuous follow-ups and necessary directions to airlines and concerned stakeholders.

भारत की शोधन और जैव-ईंधन क्षमता का विस्तार

40. श्री मनीष जायसवाल:

श्री विजय बघेल:

श्री जशुभाई भिलुभाई राठवा:

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे कि:

- (क) भारत की शोधन क्षमता बढ़ाने तथा भविष्य की ऊर्जा आवश्यकताओं को पूरा करने के लिए इसमें **पेट्रोकेमिकल और हरित ऊर्जा** घटकों को एकीकृत करने हेतु प्रस्तावित योजनाओं का ब्यौरा क्या है;
- (ख) राष्ट्रीय ऊर्जा मिश्रण में स्वच्छ विकल्प के रूप में जैव ईंधन, हरित हाइड्रोजन और तरलीकृत प्राकृतिक गैस (एलएनजी) को बढ़ावा देने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;
- (ग) ये पहलें भारत की दीर्घकालीन ऊर्जा सुरक्षा को किस प्रकार सुदृढ़ करेंगी और राष्ट्रीय विनिर्धारित योगदानों (एनडीसी) के तहत सरकार की प्रतिबद्धताओं को कैसे पूरा करेंगी; और

(घ) वर्ष 2047 तक उक्त परियोजनाओं के माध्यम से अनुमानित निवेश और संभावित सृजित रोजगार सृजन का ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): देश की वर्तमान कुल शोधन क्षमता 258.1 मिलियन मीट्रिक टन प्रति वर्ष (एमएमटीपीए) है, जिसके वर्ष 2030 तक बढ़कर 309.5 मिलियन मीट्रिक टन प्रति वर्ष होने का अनुमान है। इसके साथ ही, चल रही और नियोजित रिफाइनरी परियोजनाओं के पूरा होने पर सार्वजनिक क्षेत्र की तेल रिफाइनरियों का समग्र पेट्रोरसायन तीव्रता सूचकांक (पीआईआई) 4.1 से बढ़कर लगभग 9.3 होने की संभावना है। सरकार ने जैव ईंधन, हरित हाइड्रोजन और तरलीकृत प्राकृतिक गैस (एलएनजी) को बढ़ावा देने के लिए विभिन्न पहलें लागू की हैं, जिनमें अन्य बातों के साथ-साथ, इथेनॉल मिश्रण कार्यक्रम (ईबीपी) के तहत 20% इथेनॉल मिश्रण प्राप्त करना और इथेनॉल की उपलब्धता बढ़ाने के लिए फीडस्टॉक के दायरे को व्यापक बनाना शामिल है। उन्नत जैव ईंधन, जिसमें सतत विमानन ईंधन (एसएएफ) भी शामिल है, की परियोजनाओं की स्थापना के लिए वित्तीय सहायता प्रदान करने हेतु प्रधानमंत्री जैव ईंधन-वातावरण अनुकूल फसल अवशेष निवारण (पीएम जी-वन) योजना शुरू की गई है। संपीड़ित जैवगैस (सीबीजी) को बढ़ावा देने के लिए, किफायती परिवहन के लिए दीर्घकालिक विकल्प (सतत) योजना शुरू की गई है, और बायोमास एकत्रीकरण को बढ़ावा देने और सीबीजी संयंत्रों को मौजूदा पाइपलाइन नेटवर्क से जोड़ने के लिए बीएएम (बायोमास एकत्रीकरण मशीनरी) और डीपीआई (प्रत्यक्ष पाइपलाइन अवसंरचना) जैसी योजनाएं शुरू की गई हैं। राष्ट्रीय हरित हाइड्रोजन मिशन (एनजीएचएम) का शुभारंभ वर्ष 2030 तक 5 मिलियन मीट्रिक टन प्रति वर्ष हरित हाइड्रोजन के उत्पादन के उद्देश्य से किया गया है। सरकार ने विभिन्न क्षेत्रों के लिए एलएनजी की

उपलब्धता बढ़ाने के लिए भी कई कदम उठाए हैं, जिनमें एलएनजी टर्मिनल और एलएनजी स्टेशन सहित एनएनजी अवसंरचना की स्थापना शामिल है।

(ग) और (घ): जैव ईंधन, हरित हाइड्रोजन और एलएनजी जैसे स्वच्छ ईंधन परिवहन और सीमेंट, लोहा और इस्पात जैसे अन्य महत्वपूर्ण, उत्सर्जन कम करने में कठिन उद्योगों सहित प्रमुख क्षेत्रों में उत्सर्जन को कम करने में योगदान देने की क्षमता रखते हैं। इनके उपयोग से समग्र उत्सर्जन तीव्रता में कमी लाने और कम कार्बन वाली अर्थव्यवस्था की ओर बदलाव को बढ़ावा देने की क्षमता है, जिससे राष्ट्रीय जलवायु लक्ष्यों और अंतर्राष्ट्रीय प्रतिबद्धताओं के अनुरूप परिणाम प्राप्त होते हैं। निवेश और परिणामी रोजगार सृजित हुए हैं, लेकिन इस स्तर पर वर्ष 2047 तक इन परियोजनाओं से होने वाले अनुमानित लाभ का पता नहीं लगाया जा सकता है।

प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान का कार्यान्वयन

41. श्री संजय उत्तमराव देशमुख:

श्री बजरंग मनोहर सोनवणे:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान (पीएम-जेयूजीए) के अंतर्गत देश भर में, विशेषकर महाराष्ट्र में चयनित गांवों की संख्या कितनी है तथा उक्त चयन के लिए अपनाए गए मानदंड क्या हैं तथा उपरोक्त योजना के कार्यान्वयन की वर्तमान स्थिति का ब्यौरा क्या है;
- (ख) उक्त योजना के अंतर्गत देश भर में घटक-वार प्राप्त, अनुमोदित और कार्यान्वित किए गए प्रस्तावों का ब्यौरा क्या है और विशेषकर वाशिम-यवतमाल लोक सभा निर्वाचन क्षेत्र सहित महाराष्ट्र का जिला-वार ब्यौरा क्या है;

- (ग) उक्त योजना के आरंभ होने के बाद से इसके अंतर्गत आवंटित, स्वीकृत और उपयोग की गई कुल निधि का वर्षवार और राज्यवार ब्यौरा क्या है;
- (घ) उक्त योजना के अंतर्गत निधि के आवंटन के लिए निर्धारित मानदंड क्या हैं; और
- (ङ) उक्त योजना से अब तक लाभान्वित अनुसूचित जनजाति परिवारों और व्यक्तियों की राज्यवार और महाराष्ट्र में जिलावार संख्या कितनी है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत 30 राज्यों/केंद्र शासित प्रदेशों के 549 जिलों और 2,911 ब्लॉकों के 63,843 गांवों की पहचान की गई है। महाराष्ट्र राज्य में उक्त अभियान के तहत 4,975 गाँवों का चयन किया गया है।

"धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए)" का उद्देश्य जनजातीय समुदायों और गांवों का समग्र विकास करना है, जिसमें 50 या उससे अधिक अनुसूचित जनजाति की आबादी वाले आकांक्षी ब्लॉकों और कम से कम 500 लोगों और 50% अनुसूचित जनजाति आबादी वाले गांवों पर ध्यान केंद्रित किया गया है, जिसमें लगभग 63,843 गांव शामिल हैं।

जनजातीय कार्य मंत्रालय के अंतर्गत, वाशिम-यवतमाल लोकसभा निर्वाचन क्षेत्र सहित महाराष्ट्र में धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत जिले-वार, घटक-वार स्वीकृत और कार्यान्वित प्रस्तावों का विवरण इस प्रकार है: -

क्र.सं.	उपाय	कवर किए गए जिले (इकाइयाँ)
1	आश्रम/जनजातीय क्षेत्र के स्कूलों में अतिरिक्त कक्षाओं का निर्माण	हिंगोली (11) पालघर (16) रायगढ़ (12) रत्नागिरी (6) यवतमाल (8)
2	आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण	अमरावती (2) चंद्रपुर (1) गोंदिया (2) हिंगोली (8) नांदेड़ (8) नासिक (2) पुणे (4) रायगढ़ (2) रत्नागिरी (1) ठाणे (1)

3	स्टाफ क्वार्टर का निर्माण	चंद्रपुर (6) गोंदिया (1) नागपुर (1) रत्नागिरी (1)
4	जनजातीय क्षेत्र के स्कूलों में लड़कों के छात्रावासों का निर्माण	नासिक (7) नंदुरबार (4) अहिल्यानगर (2) पालघर (11) अमरावती (8) सोलापुर (1) नांदेड़ (3) रायगढ़ (1) चंद्रपुर (4) गढ़चिरौली (10) जलगांव (4) पुणे (2) यवतमाल (4)
5	प्रमुख मरम्मत और नवीनीकरण कार्य	रायगढ़ (3) रत्नागिरी (1)
6	जनजातीय बहुउद्देशीय विपणन केंद्र	गोंदिया (1) गढ़चिरौली (1) धुले (1) यवतमाल (1) नासिक (2)

(ग): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयू) का शुभारंभ किया। जनजातीय कार्य मंत्रालय के अंतर्गत, इस योजना के तहत आवंटित/स्वीकृत और जारी की गई कुल निधियों का वर्ष-वार और राज्य-वार विवरण नीचे दिया गया है:

(लाख रुपये में)

क्र.सं.	राज्य/केंद्र शासित प्रदेशों के नाम	पीएसी द्वारा स्वीकृत कुल राशि	एसएनए मॉडल के माध्यम से 2024-25 के दौरान जारी की गई निधि	एसएनए मॉडल के माध्यम से 2025-26 के दौरान जारी की गई निधि	एसएनए स्पर्श मॉडल के माध्यम से पीएफएमएस पर सृजित मूल स्वीकृति	एसएनए स्पर्श के तहत राज्य/केंद्र शासित प्रदेश द्वारा व्यय राशि
1	आंध्र प्रदेश	17332	-	2057	4115	8.45
2	अरुणाचल प्रदेश	3001	-	749	1499	0.00
3	असम	31598	13519	-	1186	0.16
4	बिहार	682	-	509	682	0.00
5	छत्तीसगढ़	77724	3654	-	1866	0.09
6	गोवा	3254	-	-	-	0.00
7	गुजरात	17585	-	-	8792	0.00

8	हिमाचल प्रदेश	2867	1368	-	4760	0.00
9	जम्मू और कश्मीर	4036	-	-	3921	47.56
10	झारखंड	26332	-	8894	8894	0.00
11	कर्नाटक	14516	-	-	2877	0.00
12	केरल	2235	389	-	726	0.00
13	मध्य प्रदेश	51143	9136	-	6798	57.21
14	महाराष्ट्र	58190	-	8955	13432	343.88
15	मणिपुर	3290	-	813	935	0.00
16	नागालैंड	5228	678	-	483	0.00
17	ओडिशा	39686	17422	-	-	351.90
18	राजस्थान	31603	-	-	8374	0.00
19	सिक्किम	3635	-	1169	-	0.09
20	तमिलनाडु	4141	1987	-	230	0.00
21	तेलंगाना	8639	-	-	4319	0.00
22	त्रिपुरा	8169	-	913	-	0.00
23	उत्तर प्रदेश	887	-	-	443	0.00
24	उत्तराखंड	292	-	-	146	0.00
25	पश्चिम बंगाल	442	-	-	15	0.00
26	लद्दाख	100	-	-	-	0.00

(घ): डीएजेजीयूए योजना के तहत, राज्यों/केंद्र शासित प्रदेशों को धनराशि आवंटन का हिस्सा राज्यों/केंद्र शासित प्रदेशों में जनजातीय आबादी, गांवों और क्षेत्र की सघनता के आधार पर निर्धारित किया गया है।

(ड): राज्य-वार डीएजेजीयूए के तहत अनुसूचित जनजाति की आबादी सहित प्रखंडों (ब्लॉकों) और गांवों का वितरण इस प्रकार है:

क्रमांक	राज्य	जिलों की संख्या	ब्लॉक की संख्या	गाँवों की संख्या	एसटी एचएचएस	कुल जनसंख्या	अनुसूचित जनजाति जनसंख्या
1	आंध्र प्रदेश	18	107	878	157638	1113652	655450
2	अरुणाचल प्रदेश	23	84	329	40925	272750	230896
3	असम	32	147	3161	398999	2779667	2124774
4	बिहार	24	74	771	75070	1783928	407136
5	छत्तीसगढ़	32	138	6691	1103404	6967289	4909442
6	गोवा	2	9	25	7227	47144	34105
7	गुजरात	21	102	4265	1228970	7675215	6605912
8	हिमाचल प्रदेश	10	26	270	24423	170351	117040
9	जम्मू और कश्मीर	20	112	393	91072	792087	502935
10	झारखंड	24	231	7139	967113	7044011	4976859
11	कर्नाटक	28	129	1089	155318	1975186	805566
12	केरल	4	9	89	53032	1322280	219524
13	लद्दाख	2	30	143	23816	163981	155238
14	लक्षद्वीप	1	2	2	1733	9868	9322
15	मध्य प्रदेश	51	267	11377	1858795	13186399	9323125

क्रमांक	राज्य	जिलों की संख्या	ब्लॉक की संख्या	गाँवों की संख्या	एसटी एचएचएस	कुल जनसंख्या	अनुसूचित जनजाति जनसंख्या
16	महाराष्ट्र	32	214	4975	937393	6347798	4694682
17	मणिपुर	13	57	516	110530	666137	629332
18	मेघालय	12	53	1437	199324	1183736	1135901
19	मिजोरम	11	26	383	80148	414444	400652
20	नगालैंड	16	74	608	176419	956721	915742
21	ओडिशा	27	234	7667	1085661	7042261	4815670
22	राजस्थान	30	208	6019	1076190	7655043	5537444
23	सिक्किम	6	26	119	14901	123635	72682
24	तमिलनाडु	16	36	248	74079	489153	303711
25	तेलंगाना	30	230	924	271029	1691305	1150538
26	डी एंड एनएच और डी एंड डी	2	2	76	28152	203454	147290
27	त्रिपुरा	8	52	392	181487	988452	828393
28	उत्तर प्रदेश	26	47	517	51116	1183202	311488
29	उत्तराखंड	7	15	128	15581	209384	88723
30	पश्चिम बंगाल	21	170	3212	364673	3974631	1707342

क्रमांक	राज्य	जिलों की संख्या	ब्लॉक की संख्या	गाँवों की संख्या	एसटी एचएचएस	कुल जनसंख्या	अनुसूचित जनजाति जनसंख्या
कुल योग		549	2911	63843	10854218	78433164	53816914

महाराष्ट्र राज्य में डीएजेजीयू के तहत अनुसूचित जनजाति की आबादी सहित प्रखंडों (ब्लॉकों) और गाँवों का वितरण इस प्रकार है:

क्र. सं.	जिलों के नाम	ब्लॉकों के नाम	गाँवों की संख्या	आवासों की संख्या (2011)	कुल जनसंख्या	कुल अजजा परिवार	कुल अनुसूचित जनजाति जनसंख्या
1	अहमदनगर	4	118	28,218	144,501	22,993	117,593
2	अकोला	7	43	8,920	40,272	6,790	30,896
3	अमरावती	9	321	58,758	300,494	47,112	243,744
4	औरंगाबाद	4	11	3,498	16,816	2,123	10,365
5	बीड	1	2	1,408	6,629	58	280
6	भंडारा	6	14	2,616	12,025	1,668	7,695
7	बुलढाना	8	43	10,477	54,817	8,661	46,073
8	चंद्रपुर	15	167	36,301	151,358	20,663	86,112
9	धुले	4	213	69,032	361,205	61,464	321,369
10	गढ़चिरौली	12	411	69,929	317,527	42,341	200,848
11	गोंदिया	8	104	21,853	101,101	14,779	69,130
12	हिंगोली	5	81	23,954	123,958	11,013	58,258
13	जलगांव	12	112	32,087	158,166	23,416	117,106
14	जलना	4	25	11,044	55,716	799	3,967
15	कोल्हापुर	1	1	245	1,088	184	821
16	लातूर	2	2	474	2,391	301	1,512
17	नागपुर	11	58	10,581	49,100	7,055	33,199

18	नांदेड़	9	169	44,820	215,017	20,466	100,717
19	नंदुरबार	6	717	204,755	1,027,852	182,924	920,553
20	नासिक	15	767	174,737	935,236	155,229	828,239
21	उस्मानाबाद	2	4	1,459	6,613	231	1,096
22	पालघर	8	654	211,556	1,049,094	181,552	910,904
23	परभनी	2	5	995	4,944	760	3,729
24	पुणे	6	99	21,450	104,671	17,420	85,304
25	रायगढ़	14	113	26,730	129,104	19,477	94,600
26	रत्नागिरि	1	1	302	1,395	172	795
27	सतारा	2	4	755	3,569	511	2,417
28	सोलापुर	3	61	35,064	181,945	1,794	9,595
29	थाइन	5	146	36,650	182,262	27,771	139,039
30	वर्धा	8	72	15,145	63,532	4,848	20,536
31	वाशिम	4	71	26,753	123,426	7,382	33,447
32	यवतमाल	16	366	97,136	421,974	45,436	194,743
	कुल	214	4,975	1,287,702	6,347,798	937,393	4,694,682

गोरखपुर में राष्ट्रीय राजमार्ग

42. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) गोरखपुर से जुड़े राष्ट्रीय राजमार्गों की वर्तमान स्थिति क्या है;
- (ख) गोरखपुर क्षेत्र में चार लेन वाली सड़क/बाईपास संबंधी प्रस्तावित या निर्माणाधीन परियोजनाओं का ब्यौरा क्या है;
- (ग) विगत पांच वर्षों के दौरान उक्त परियोजनाओं पर वर्षवार कितनी निधि खर्च की गई है; और
- (घ) उक्त परियोजनाओं को पूरा करने की समय-सीमा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): राष्ट्रीय राजमार्गों (एनएच) का विकास और रखरखाव एक सतत प्रक्रिया है। एनएच को यातायात योग्य स्थिति में रखने के लिए गोरखपुर जिले में एनएच सहित राष्ट्रीय राजमार्गों पर कार्य यातायात सघनता, सड़क की स्थिति और पीएम गति शक्ति नेशनल मास्टर प्लान के साथ तालमेल के आधार पर किए जाते हैं।

पिछले पांच वर्षों और वर्तमान वर्ष के दौरान गोरखपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए पूरी की गई राष्ट्रीय राजमार्गों की परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

पूर्णता की समय-सीमा के साथ गोरखपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए स्वीकृत/चल रही राष्ट्रीय राजमार्गों की परियोजनाओं का परियोजना-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए निधि का आवंटन जिला/क्षेत्र-वार नहीं, बल्कि राज्य/संघ राज्य क्षेत्र-वार/एजेन्सी-वार किया जाता है।

पिछले पांच वर्षों में प्रत्येक वर्ष और वर्तमान वर्ष के दौरान उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए आवंटित निधियों और किए गए व्यय का विवरण इस प्रकार है:

धनराशि करोड़ रु. में

वर्ष	आवंटन	व्यय
2020-21	18,768.18	18,768.18
2021-22	13,944.09	13,944.09
2022-23	21,453.40	21,453.40

2023-24	28,113.83	28,113.83
2024-25	20,682.48	20,664.95
2025-26 (31.12.2025 तक)	19,676.39	17,513.89

विवरण-I

पिछले पांच वर्षों और वर्तमान वर्ष के दौरान गोरखपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए पूरी की गई राष्ट्रीय राजमार्ग परियोजनाओं का ब्यौरा

क्र.सं.	एनएच संख्या.	परियोजना का नाम	परियोजना की कुल लागत (करोड़ रुपये में)	लंबाई (किमी)	पूर्ण होने की तिथि	व्यय (करोड़ रुपये में)
1	एनएच-24 (पुराना एनएच-29)	उत्तर प्रदेश राज्य में एनएचडीपी चरण-IV के अंतर्गत ईपीसी आधार पर एनएच-29 के वाराणसी गोरखपुर खंड (किमी 149.540 से किमी 215.160 तक) का चार लेन का निर्माण [पैकेज-IV, ग्राम अमिला से गोरखपुर तक]।	3475.65	65.62	13.12.2024	3446.43
2	एनएच-24 (पुराना एनएच-29ई)	उत्तर प्रदेश राज्य में ईपीसी मोड के तहत एनएच-29ई के किलोमीटर 81+420 (जंगल कौड़िया) से	323.36	17.52	07.08.2022	297.38

		किलोमीटर 98+945 (मोहद्वीपुर चौक रोड) तक चार लेन में चौड़ीकरण और सुदृढ़ीकरण का कार्य।				
3	एनएच- 24 (पुराना एनएच- 29ई)	उत्तर प्रदेश राज्य में एनएच-29ई के मौजूदा 79.670 किलोमीटर से एनएच-28 के मौजूदा 251.700 किलोमीटर तक गोरखपुर बाईपास का चार लेन का निर्माण।	923.95	17.42	21.08.2020	896.31

विवरण-II

गोरखपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए स्वीकृत/चल रही परियोजनाओं के पूर्ण होने की समय-सीमा के साथ उनका परियोजना-वार ब्यौरा

क्र.सं.	एनएच संख्या.	परियोजना का नाम	परियोजना की कुल लागत (करोड़ रुपये में)	लंबाई (किमी)	वास्तविक प्रगति (प्रतिशत में)	नियत समापन तिथि	व्यय (करोड़ रुपये में)	कार्य पूर्ण होने की अपेक्षित तिथि
1	24(पुराना एनएच-29ई)	एनएच-29ई (नया एनएच-24) के सोनाउली-गोरखपुर खंड का डिज़ाइन चैनेज 0+000 से डिज़ाइन चैनेज 79+540 (मौजूदा चैनेज 0+000 से मौजूदा चैनेज 80+295 तक) तक 4 लेन का निर्माण।	2555.5	79.54	81	04.03.2025	1237.53	30.04.2026
2	-	एनएच-29ई (चैनेज 83+308) से शुरू होकर एनएच-28 (चैनेज 285+100) पर समाप्त होने वाले 4 लेन वाले ग्रीन फील्ड उत्तरी-पूर्वी गोरखपुर बाईपास (26.616 किमी) का निर्माण।	1973.98	26.616	58	02.01.2026	859.04	07.09.2026
3	227ए	एनएच-227ए के 90.00 किमी से 130.00 किमी तक (सिकरीगंज के पास से बरहलगंज तक) 2 लेन पेव्ड शोल्डर में सुधार और उन्नयन।	403.36	39.15	84	10.06.2025	171.13	31.03.2026
4	227ए	एनएच-227ए (बरहलगंज के पास से मेहराउना घाट तक) के 130,000 किमी से 191,000 किमी (डिज़ाइन किमी 131,500 से 188,735 किमी) तक 2 लेन पेव्ड शोल्डर /4 लेन में सुधार और उन्नयन।	1344.61	57.24	32	03.05.2027	676.04	03.05.2027
5	727ए	उत्तर प्रदेश राज्य में वित्तीय वर्ष 2024-25 के लिए पीबीएमसी के अंतर्गत एनएच-727ए के 107.350 किलोमीटर से 175.000 किलोमीटर तक की कुल 67.650 किलोमीटर लंबाई का रखरखाव का कार्य।	158.71	67.65	10%	25.04.2030	0.00	25.04.2030

6	727बीबी	उत्तर प्रदेश राज्य में वित्तीय वर्ष 2023-24 के लिए पीबीएमसी के अंतर्गत एनएच 727बीबी के चैनेज 1.500 से चैनेज 33.238 तक के रखरखाव का कार्य	37.92	31.74	8%	04.06.2030	0.00	04.06.2030
7	24 (पुराना एनएच- 29ई)	उत्तर प्रदेश राज्य में एनएचडीपी-IV के अंतर्गत ईपीसी पर एनएच-29ई के मौजूदा 79.670 किमी से एनएच-28 के मौजूदा 251.700 किमी तक गोरखपुर के 4-लेन बाईपास का संचालन और रखरखाव	14.79	17.42	20%	07.12.2026	0.00	07.12.2026
8	27 (पुराना एनएच-28)	उत्तर प्रदेश में गोरखपुर-उ.प्र./बिहार सीमा (एनएच-28 के किमी (279.800 से किमी 360.915 नया चैनेज किमी 285.002 से किमी 366.117), कुल लंबाई = 81.115 किमी) का संचालन एवं रखरखाव तथा बीओटी वार्षिकी खंड के लिए किमी 255.200 (नया खंड किमी 256.500) पर स्थित टोल प्लाजा से टोल राजस्व संग्रह (एनएच-28 के किमी 251.700 से किमी 279.800 (नया चैनेज किमी 252.860 से किमी 285.215)) (पैकेज-ओएमटी-27ए)	6.51	45.00	20%	08.12.2026	0.00	08.12.2026
9	328	उत्तर प्रदेश राज्य में एसटीएमसी के अंतर्गत एनएच-730 (598.500 किलोमीटर से 603.710 किलोमीटर तक) और एनएच-328 (56.245 किलोमीटर से 71.000 किलोमीटर तक) का रखरखाव	4.83	19.97	दिनांक 21.11.2025 को स्वीकृता तकनीकी मूल्यांकन प्रक्रियाधीन है।			
10	27	ईपीसी मोड के तहत एनएच-27 के गोरखपुर-कसिया-उ.प्र./बिहार सीमा खंड के 285.002 किलोमीटर से 330.002 किलोमीटर तक सुदृढ़ीकरण एवं सुधार, साथ ही 285+002 किलोमीटर से 366+117 किलोमीटर तक अतिरिक्त जल निकासी का निर्माण, सर्विस रोड का सुदृढ़ीकरण, संरचनाओं का पुनर्स्थापन	116.86	45.00	दिनांक 08.01.2026 को स्वीकृता निविदा प्रक्रिया जारी है।			

CRUDE OIL PRICES

43. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of crude oil prices in rupees between 2004-2014 and between 2014-2024, year-wise; and
- (b) the details of petrol price in rupees in New Delhi between 2004-2014 and between 2014-2024, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): The yearly average of Indian Basket of Crude Oil from 2004-05 to 2024-25 in Rupees/Barrel is given in the enclosed **Statement-I**.

(b): The yearly average of Petrol Prices at New Delhi from 2004-05 to 2024-25 is given in the enclosed **Statement-II**.

STATEMENT-I

Average prices of Indian Basket of Crude Oil

FY	Indian Basket of Crude Oil (Rs./Barrel)
2004-05	1,762.58
2005-06	2,467.62
2006-07	2,828.34
2007-08	3,188.92
2008-09	3,837.03

2009-10	3,307.86
2010-11	3,878.23
2011-12	5,364.65
2012-13	5,878.93
2013-14	6,383.26
2014-15	5,145.91
2015-16	3,022.05
2016-17	3,190.64
2017-18	3,636.57
2018-19	4,883.54
2019-20	4,286.12
2020-21	3,325.83
2021-22	5,899.97
2022-23	7,488.59
2023-24	6,836.98
2024-25	6,643.80

Source: Petroleum Planning and Analysis Cell (PPAC)

STATEMENT-II

Average Retail Selling Prices (RSP) of Petrol at New Delhi

FY	Average RSP of Petrol (Rs./Litre)
2004-05	36.61
2005-06	40.66
2006-07	44.74
2007-08	43.96
2008-09	46.42
2009-10	44.35
2010-11	52.65
2011-12	64.71

2012-13	68.75
2013-14	69.76
2014-15	66.37
2015-16	61.59
2016-17	64.61
2017-18	69.20
2018-19	75.37
2019-20	72.69
2020-21	80.84
2021-22	98.05
2022-23	97.90
2023-24	96.63
2024-25	94.74

Source: Petroleum Planning and Analysis Cell (PPAC)

COMPENSATION TO AIRPORT OPERATOR

44. SHRI P. C. MOHAN

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the criteria and policy guidelines for providing compensation or revenue protection to an existing airport operator when approval is granted for a second airport in the same metropolitan region including cases such as Kempegowda International Airport Limited (KIAL), Bengaluru;
- (b) the procedure and institutional steps required to be taken for assessment and approval of such compensation, including the roles of the Airport Authority of India (AAI), the Ministry of Civil Aviation and the State Government;

- (c) whether any timeline has been prescribed for completion of this process and if so, the details thereof;
- (d) whether the impact of a second airport on passenger traffic and aeronautical and non-aeronautical revenues of existing operators has been assessed and if so, the findings thereof; and
- (e) the financial support and policy commitments required from the concerned State Government for implementation of such mechanisms?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): As per Greenfield Airports (GFA) Policy, 2008, development of greenfield airport within an aerial distance of 150 kilometer of an existing civilian airport is not generally permitted. It may however be allowed, on a case to case basis, after examination of its impact on the existing airports.

In cases where the existing airport is of Airports Authority of India (AAI), the National Civil Aviation Policy, 2016 stipulates that AAI may be suitably compensated by Government of India and/or the State Government or the private sector airport operator in case a new Greenfield airport is approved in future within a 150 km radius of an existing operational AAI airport (not applicable to civil enclaves). However, such a compensation will be considered only if the current capacity of the existing AAI airport is not reaching the saturation point in the year

of commissioning of the new project. As an alternative to compensation, AAI may be given option at the discretion of the airport developer to either have the right of first refusal, or equity participation between 26% to 49% in the new airport or AAI may be allowed to form JV with the participating State Government. Once the options are given to AAI and if AAI chooses not to avail of any of these options, then no compensation will be due. This is however not applicable in cases of existing airports governed by OMDA/ Concession Agreement (CA), where provisions of those agreements shall prevail.

Kempegowda International Greenfield Airport (KIA), Bengaluru has been developed under Public Private Partnership (PPP), where CA has been signed by Government of India (GoI) with the concessionaire- M/s Bangalore International Airport Limited (BIAL).

As per the CA signed, no new or existing airport (except development of Mysore and Hassan as Domestic airports) within an aerial distance of 150 kilometers of Kempegowda International Airport (KIA), Bengaluru is permitted for development/improvement/upgradation before the 25th anniversary of the airport opening date.

No specific timeline has been prescribed for completion of the assessment and approval of compensation etc.

RATIONALISATION OF TAXES AND DUTIES ON FUELS

45. SHRI A. MANI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government is aware that the petroleum and natural gas sector is seeking rationalisation of taxes and duties on fuels and inputs citing high cumulative tax burden affecting transport costs, manufacturing and household budgets, if so, the details thereof;
- (b) whether the Government proposes to bring petrol and diesel under the Goods and Services Tax (GST) regime to enable uniform taxation and input tax credit benefits, if so, the details thereof;
- (c) whether any measures are under consideration to rationalise taxes on natural gas, LPG and aviation turbine fuel to support cleaner energy transition and industrial competitiveness, if so, the details thereof; and
- (d) the steps being taken to balance revenue considerations with the need to reduce energy costs for consumers and key economic sectors?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Prices of petrol and diesel are market determined and Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel. The final selling prices of petrol and diesel include excise duty fixed by the

Central Government and State Value Added Tax (VAT)/Taxes fixed by the respective State Governments. The prices of petrol and diesel in the States across the country vary due to differing freight rates, VAT/local levies etc.

Central Government uniformly decreased the prices across the country by reducing excise duty in November 2021 and May 2022 of Rs. 13/litre and Rs. 16/litre on petrol and diesel respectively.

Government have made fiscal interventions whenever necessary to calibrate the tax structure applicable for petroleum products. In April 2025, excise duty on Petrol and Diesel was increased by Rs. 2 per litre each but this was not passed on to consumers. Currently excise duty is levied at Rs. 21.90 per litre and Rs. 17.80 per litre on petrol and diesel respectively.

PSU OMCs have also carried out an intra-state freight rationalisation. This has benefitted consumers located at remote areas, far from Petroleum Oil & Lubricants (POL) Depots in the form of reduced Petrol and Diesel prices in remote parts within the states. This initiative has also reduced the difference between the maximum and minimum retail prices of Petrol or Diesel within a state.

The GST Council in its 45th meeting held on 17th September 2021 had considered the inclusion of Petrol/Diesel and other petroleum products under the GST regime but the matter was deferred by the Council.

As far as LPG is concerned, India imports about 60% of its LPG requirement and accordingly prices of LPG in the country are linked to its prices in

the international market. While the average Saudi CP (international benchmark for LPG pricing) rose by 35% (from US\$ 385/MT in July 2023 to US\$ 522/MT in January 2026), the prices of domestic LPG were reduced by about 22% (from Rs. 1103 in August 2023 to Rs. 853 in January 2026). For PMUY consumers, effective price for domestic LPG has been reduced by about 39% (from Rs. 903 in August 2023 to Rs. 553 in January 2026). Currently, domestic LPG attracts a GST rate of 5%, one of the lowest slabs of GST.

The retail selling price of a 14.2 Kg domestic LPG cylinder is currently Rs. 853 in Delhi. After a targeted subsidy of Rs. 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs.553 per cylinder (in Delhi). This is available to about 10.43 crore Ujjwala beneficiaries, across the country.

During the period 2020-21 to 2022-23, as the increase in international LPG prices was not fully passed on in retail prices, the Oil Marketing Companies (OMCs) suffered significant losses on domestic LPG. To compensate the OMCs for these losses, Government paid a one-time compensation of Rs. 22,000 crore to OMCs in January 2023.

The international prices of LPG again went up during 2024-25 and continue to remain high. However, to insulate consumers from fluctuations in international LPG prices, the increase in cost was not passed on to consumers of domestic LPG which led to significant losses for the three OMCs. To compensate the

OMCs for these losses, Government has recently approved a compensation of Rs. 30,000 crore to the OMCs.

As far as Aviation Turbine Fuel (ATF) is concerned, its prices are market-determined with effect from 01.04.2001. The excise duty is levied at 11% on Aviation Turbine Fuel (ATF). However, Excise Duty is 2% in place of 11%, for supply to Scheduled Commuter Airlines (SCA) from the regional connectivity scheme (RCS) airports.

Government is committed towards security, affordability and accessibility of energy for every citizen. To achieve these objectives Government is promoting usage of alternate fuels like CNG, LNG, Hydrogen, biofuels including ethanol, electric vehicles, etc.

Government notified the National Policy on Biofuels - 2018 which laid out indicative target of 20% blending of ethanol in petrol and 5% blending of biodiesel in diesel by 2030 in the country. Subsequently, Government advanced the target of 20% blending of ethanol in petrol from 2030 to 2025-26. During the ongoing Ethanol Supply Year (ESY) 2024-25, Public Sector OMCs have achieved the average blending percentage of 19.24%. During the month of October, 2025, Ethanol blending of 19.97% has been achieved.

To promote the use of biofuels, various programmes such as Ethanol Blended Petrol (EBP) Programme, wherein Oil Marketing Companies (OMCs) sell petrol blended with ethanol, Biodiesel blending programme wherein biodiesel is

blended with diesel, Sustainable Alternative towards Affordable Transportation (SATAT) initiative wherein Compressed Bio Gas (CBG) is marketed along with Compressed Natural Gas (CNG) have been taken up.

FASTAG ANNUAL PASS

46. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of toll revenue collected from private and commercial vehicles separately during the last five years, year-wise and State-wise including all toll booths of Tamil Nadu;
- (b) the total number of FASTag Annual Passes issued since its launch and whether the introduction of the FASTag Annual Pass has affected the total toll revenue collection across the country, particularly in Tamil Nadu;
- (c) if so, the details thereof; and
- (d) the action taken to ensure transparency and prevent mismanagement or evasion under FASTag Annual Pass system?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): User fee is levied based on vehicle classification (such as car, bus, truck, etc.) and not on the basis of whether a vehicle is commercial or non-commercial.

However, a category-wise break-up of user fee collection for Car/Jeep/Van vehicles and for other vehicle categories is given in the enclosed **Statement**. (VC-04 is Car/Jeep/Van and Non-VC-04 is all Others Vehicles)

(b) and (c): Since launch of FASTag Annual Pass facility on 15th August 2025, approximately 42 lakh Annual Passes have been activated, facilitating over 19 crore transactions and resulting in a collection of about ₹1,265 crore as of December 2025. At present, around 25 per cent of non-commercial vehicles are undertaking FASTag transactions using the Annual Pass facility.

(d): The FASTag Annual Pass system is supported by technology-based monitoring mechanisms under the National Electronic Toll Collection (NETC) platform. Prior to activation, VAHAN database checks are carried out to confirm the non-commercial status of the vehicle, and National Payments Corporation of India (NPCI) validation is undertaken to verify the FASTag status. The annual pass is then linked to a specific Vehicle Registration Number (VRN) and FASTag ID, with transactions recorded digitally through a dedicated exception code to monitor usage and prevent misuse of the annual pass facility.

STATEMENT

The details of category-wise break-up of user fee collection for Car/Jeep/Van vehicles and for other vehicle categories (VC-04 is Car/Jeep/Van and Non-VC-04 is all Others Vehicles) :

	2023		2024		2025	
State	Non-VC04	VC04	Non-VC04	VC04	Non-VC04	VC04
Andhra Pradesh	27,50,55,67,650	6,51,45,48,433	28,02,98,53,090	6,92,84,01,913	33,55,63,01,511	7,70,98,70,016
Assam	3,74,23,09,906	94,64,01,943	4,02,51,00,795	99,75,92,030	5,09,10,75,740	1,15,23,53,630
Bihar	14,30,11,22,976	1,69,21,10,003	15,57,92,42,410	1,87,63,92,529	20,99,04,84,290	2,56,29,67,625
Chhattisgarh	8,43,04,21,745	1,18,21,87,324	9,22,01,68,595	1,35,83,95,094	10,89,24,64,780	1,59,39,47,570
Delhi	4,86,86,92,510	2,61,29,15,113	5,06,04,06,235	2,81,35,32,280	5,92,79,79,245	3,50,41,84,170
Gujarat	40,70,14,45,718	7,24,39,79,637	41,75,32,71,421	7,44,16,84,614	54,94,43,87,134	9,24,05,55,473
Haryana	20,20,70,78,148	11,30,52,71,363	21,88,05,69,538	11,84,64,05,955	25,67,72,70,566	12,63,15,93,160
Himachal Pradesh	46,34,61,120	44,41,29,655	82,40,65,015	72,92,62,359	96,42,40,805	94,05,32,860
J&K	2,82,94,00,690	1,35,05,82,135	3,09,13,34,570	1,56,91,46,155	3,44,26,37,790	1,59,65,13,555
Jharkhand	6,36,33,09,195	1,01,90,48,210	6,97,95,10,709	1,10,18,77,517	8,66,66,32,740	1,38,12,03,573
Karnataka	27,09,29,45,825	10,53,62,16,367	28,84,00,60,755	12,04,68,07,910	33,52,23,20,766	13,69,78,41,640
Kerala	3,44,20,54,200	1,82,96,15,649	3,47,73,35,718	1,92,60,08,341	3,52,27,74,266	1,89,44,68,862
Madhya Pradesh	29,30,81,45,208	4,24,79,06,817	32,25,20,20,624	4,85,35,41,371	38,25,28,18,311	6,30,71,02,910
Maharashtra	39,79,07,96,742	9,42,74,33,275	43,92,36,64,304	10,64,05,41,023	53,43,62,48,897	12,41,27,90,774
Meghalaya	81,29,14,610	15,03,59,300	67,49,67,050	15,30,41,660	67,30,02,410	16,89,54,170
Odisha	15,49,31,57,585	1,90,39,07,960	16,52,05,94,529	2,05,70,54,028	18,77,35,55,400	2,37,13,40,545

Punjab	9,30,08,39,528	6,58,95,91,515	8,41,60,53,463	6,07,56,23,806	10,98,94,24,724	7,08,99,52,306
Rajasthan	45,36,41,90,960	8,61,15,54,196	48,65,75,42,689	9,36,60,24,389	58,70,05,98,125	11,11,65,96,353
Tamil Nadu	27,56,82,73,653	12,11,96,76,714	27,76,27,09,051	12,81,28,21,227	31,63,10,09,676	14,46,53,39,597
Telangana	14,93,11,68,470	5,11,84,49,366	16,08,88,93,315	5,42,06,64,828	18,36,15,38,063	5,60,70,89,471
Uttar Pradesh	46,30,52,85,137	11,47,42,60,285	49,22,99,04,035	13,34,77,02,876	56,63,87,02,088	15,94,71,97,941
Uttarakhand	2,45,01,10,130	1,77,98,59,653	2,60,55,30,649	1,94,00,22,925	2,90,02,37,220	2,08,20,02,304
West Bengal	23,60,35,77,680	2,47,13,88,999	24,55,16,37,891	2,66,17,64,167	29,24,35,61,368	3,21,91,84,010
Grand Total	4,14,87,62,69,384	1,10,57,13,93,911	4,39,44,44,36,449	1,19,96,43,08,993	5,26,79,92,65,914	1,38,69,35,82,514

दादरा और नगर हवेली में जल जीवन मिशन का कार्यान्वयन

47. श्रीमती कलाबेन मोहनभाई देलकर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के विभिन्न राज्यों में वर्ष 2019 से जल जीवन मिशन (जेजेएम) को कार्यान्वित किया गया है ताकि प्रत्येक ग्रामीण परिवार को नल से जल की पर्याप्त, नियमित और दीर्घकालिक आपूर्ति प्रदान की जा सके;

(ख) यदि हां, तो दादरा और नगर हवेली संघ राज्यक्षेत्र से संबंधित तत्संबंधी ब्यौरा क्या है; और

(ग) उक्त संघ राज्यक्षेत्र में जेजेएम के अंतर्गत अब तक अपने घरों में नल से जल प्राप्त करने वाले परिवारों का जिलावार ब्यौरा क्या है और उनकी संख्या कितनी है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): भारत सरकार देश के सभी ग्रामीण परिवारों के लिए नियमित और दीर्घकालिक आधार पर निर्धारित गुणवत्ता वाली पर्याप्त मात्रा (55 एलपीसीडी) में सुरक्षित तथा पीने योग्य नल जल आपूर्ति का प्रावधान करने हेतु प्रतिबद्ध है। इस दिशा में, भारत सरकार ने अगस्त 2019 में दादरा और नगर हवेली संघ राज्य क्षेत्र सहित राज्यों/संघ राज्य क्षेत्रों की भागीदारी से कार्यान्वित होने वाले जल जीवन मिशन (जेजेएम) की शुरुआत की।

पेयजल राज्य का विषय है और इसलिए, जेजेएम के तहत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों का सहायता करती है।

जल जीवन मिशन के शुभारंभ के बाद से ग्रामीण परिवारों तक नल जल की पहुंच बढ़ाने की दिशा में देश में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल

3.23 करोड़ (16.72%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, 27.01.2026 तक, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत लगभग 12.55 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 27.01.2026 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से लगभग 15.79 करोड़ (81.56%) परिवारों के पास नल जल आपूर्ति होने की सूचना है।

संघ राज्य क्षेत्र दादरा और नगर हवेली द्वारा दी गई सूचना के अनुसार, 15.08.2019 को संघ राज्य क्षेत्र में जेजेएम की शुरुआत में, किसी भी (0.00%) ग्रामीण परिवार के पास नल जल कनेक्शन नहीं था। तब से, लगभग 0.85 लाख ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 27.01.2026 तक, संघ राज्य क्षेत्र में 0.85 लाख ग्रामीण परिवारों में से 0.85 लाख (100.00%) परिवारों में नल जल आपूर्ति होने की सूचना है। संघ राज्य क्षेत्र दादरा और नगर हवेली में जेजेएम के तहत अब तक अपने घरों में नल जल आपूर्ति प्राप्त करने वाले परिवारों का विवरण और संख्या, जेजेएम-आईएमआईएस डैशबोर्ड (लिंक नीचे दिया गया है) पर उपलब्ध है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

DRINKING WATER ISSUES IN KERALA

48. DR. SHASHI THAROOR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of rural piped drinking water coverage under the Jal Jeevan Mission (JJM) in Kerala and the reasons for delays in achieving full coverage compared to national targets;

- (b) whether instances of Hepatitis-A and other waterborne diseases reported recently in Kerala have been linked to contamination of drinking water supplies and if so, the details and the findings thereof;
- (c) the measures being taken to ensure water quality in affected areas including super- chlorination and repair of leakages in water distribution systems; and
- (d) the steps proposed to be taken to prevent recurrence of such outbreaks in Kerala and across the country due to water contamination?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a): Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs including Kerala, to make provision of safe and adequate tap water connection to every rural household of the country.

As reported by the state of Kerala on JJM-IMIS, at the start of JJM on 15.08.2019, only 16.64 lakh (23.51%) rural households had tap water connections. Since then, around 22.17 lakh additional rural households have been provided with tap water connections. Thus, as on 27.01.2026, out of 70.77 lakh rural households in state, the provision of tap water connections is available to 38.81 lakh (54.85%) rural households.

As informed by the State government of Kerala, the delays in implementation of JJM are due to factors such as the outbreak of the COVID-19 pandemic, floods, heavy rains, shortage in funds, delays in obtaining hindrance-free land, issues related to permissions for road cutting and seasonal bans, delays in obtaining clearances from other agencies etc.

(b): As informed by State government of Kerala, no recent instances of Hepatitis A or other waterborne diseases in Kerala have been conclusively linked to contamination of drinking water supplied by the Kerala Water Authority. However, an incident was reported from the Vengoor area of Ernakulam district in April 2024, where cases of Hepatitis A were reported. Water samples were collected from pipelines and tested and found to be within permissible quality standards and free from contamination. During this period, the area was facing acute water scarcity due to drought, and residents were dependent on alternate water sources, which may have contributed to the occurrence of the disease.

(c): As informed by state government of Kerala, stringent measures have been taken to ensure the safety and quality of drinking water supplied to safeguard public health which includes:

- i.) Ensuring residual chlorine levels of not less than 0.2 ppm at end points.
- ii.) Regular inspection and prompt repair of leakages in transmission and distribution pipelines are undertaken to prevent contamination.

iii.) Periodic cleaning and chlorination of storage tanks, reservoirs and treatment plants are carried out as per prescribed intervals.

iv.) Multi-stage water quality testing is conducted at the source, treatment plant and distribution levels through the in-house quality wing of Kerala Water Authority.

(d): Under JJM, water quality monitoring and surveillance (WQM&S) has been given utmost priority. Through various communications, review meetings, workshops and conferences, this department has advised States/ UTs to review the status of disinfection being done in piped water supply schemes. An advisory has also been issued highlighting the following actions to be taken by States/ UTs for protecting everyone's health from waterborne diseases:

- i.) Intensify WQM&S by doing regular testing pipe water supply at various testing points as recommended in "Concise Handbook for Monitoring Water Quality of Piped Water Supply to Rural Households", released by Department in December 2024;
- ii.) Undertake prompt appropriate remedial measures for all water samples reported contaminated to ensure that quality of water being supplied through household tap water connections in all habitations, is of prescribed quality; and
- iii.) Review status of disinfection being done in piped drinking water supply schemes in State for protection against bacteriological contamination and

to prevent re-growth of pathogens in distribution system till point of delivery for consumption.

Furthermore, state government of Kerala is also taking following measures to prevent recurrence of water borne disease outbreaks such as Hepatitis A, amoebic infections and similar illnesses:

- i.) Encouraging the use of treated drinking water and discouraging unsafe alternate sources.
- ii.) Prompt identification and rectification of leaks and other potential risks of contamination to ensure uninterrupted safe water supply.
- iii.) Ensure water quality surveillance in all schemes and taking corrective action.
- iv.) Creating public awareness on safe storage and use of drinking water, particularly during periods of water scarcity.
- v.) Coordination with Health Department and Local Self-Government Institutions for early detection and rapid response to disease outbreaks.
- vi.) Capacity building and regular training of operational staff on water safety and emergency response.

नहरों और तटबंधों की मरम्मत

49. श्री वीरेन्द्र सिंह:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरित क्रांति के दौरान बनाई गई नहरें और तटबंध, जिनका उद्देश्य किसानों को सिंचाई सुविधाओं तक पहुंच प्रदान करना और कृषि पैदावार बढ़ाकर राष्ट्र के विकास में योगदान देना था, की पूरे देश में वर्तमान में जर्जर अवस्था है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त जर्जर नहरों की मरम्मत के लिए किए गए बजट प्रावधान का ब्यौरा क्या है; और

(ग) उत्तर प्रदेश के कृषि प्रधान जिले चंदौली में उक्त कार्य के लिए आवंटित बजट का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): जल, राज्य का विषय होने के कारण सिंचाई परियोजनाओं की योजना बनाना, उन्हें क्रियान्वित करना, उनका संचालन करना और उनका रखरखाव करना, जिसमें तटबंधों और नहरों का रखरखाव भी शामिल है, संबंधित राज्य सरकार का दायित्व है। भारत सरकार की भूमिका केवल तकनीकी सहायता प्रदान करने और चल रही योजनाओं के अंतर्गत चिन्हित परियोजनाओं के लिए आंशिक वित्तीय सहायता प्रदान करने तक सीमित है।

प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) का त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) घटक, देश में प्रमुख और मध्यम सिंचाई परियोजनाओं को पूरा करके सिंचाई क्षमता के सृजन, पुनर्स्थापन और स्थायिकरण के लिए समर्पित है। पीएमकेएसवाई के एआईबीपी घटक के तहत सिंचाई परियोजनाओं का विस्तार, नवीनीकरण और आधुनिकीकरण भी किया जाता है।

पीएमकेएसवाई-एआईबीपी के अंतर्गत वर्ष 2016-17 से अब तक 10 विस्तार, नवीनीकरण और आधुनिकीकरण परियोजनाओं की शुरुआत की गई है। इनका ब्यौरा नीचे दिया गया है। तथापि, इन ईआरएम परियोजनाओं से उत्तर प्रदेश के चंदौली जिले को लाभ नहीं मिलता है।

क्र.सं.	परियोजना का नाम	राज्य	वर्ष 2016-17 से अब तक प्रदान की गई केंद्रीय सहायता (रुपये करोड़ में)	इस परियोजना के अंतर्गत सिंचाई क्षमता का सृजन/पुनर्स्थापन/ स्थायिककरण किया गया है (हजार हेक्टेयर में)
1	मनियारी ईआरएम सिंचाई परियोजना	छत्तीसगढ़	3.62	14.52
2	खारुंग ईआरएम (प्रमुख) परियोजना		0	10.30
3	मुख्य रावी नहर का पुनरुद्धार एवं आधुनिकीकरण	जम्मू एवं कश्मीर	15.29	50.75
4	एनएलबीसी प्रणाली परियोजना	कर्नाटक	929.4	105
5	प्रथम पटियाला फीडर और कोटला शाखा का पुनर्वास परियोजना	पंजाब	6.66	91.99
6	राजस्थान फीडर की रीलाइनिंग		540.00	82.37
7	सिरहिंद फीडर की रीलाइनिंग		197.00	69.09
8	गंग नहर का आधुनिकीकरण	राजस्थान	30.74	69.69
9	शुक्ला सिंचाई की ईआरएम	असम	93.89	3.2
10	लोकटक सिंचाई की ईआरएम	मणिपुर	30.79	15.21

विमानन क्षेत्र का विस्तार

50. श्री गणेश सिंह:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार यह सुनिश्चित कर रही है कि विमानन क्षेत्र का तीव्र विस्तार भारत की जलवायु संबंधी प्रतिबद्धताओं के अनुरूप हो और यदि हां, तो इस संबंध में उठाए गए कदमों, जिनमें संधारणीय विमानन ईंधन (एसएएफ) का उपयोग, ऊर्जा-दक्ष हरित विमानपत्तन के डिजाइन और आईसीएओ सीओआरएसआईए ढांचे को अपनाना शामिल हैं, का ब्यौरा क्या है;
- (ख) अंतरराष्ट्रीय उड़ानों के लिए एसएएफ मिश्रण लक्ष्यों (2027 में 1%, 2028 में 2%, 2030 में 5%) को प्राप्त करने के लिए विमान कंपनियों और विमानपत्तन संचालकों को प्रोत्साहित करने हेतु प्रस्तावित नीतिगत या वित्तीय उपायों का ब्यौरा क्या है;
- (ग) क्या हरित विमानपत्तनों के विकास, कार्बन उत्सर्जन रिपोर्टिंग और नवीकरणीय ऊर्जा के उपयोग के लिए प्रोत्साहन को संस्थागत रूप दिया जा रहा है ताकि यह सुनिश्चित किया जा सके कि विमानन क्षेत्र का विकास पर्यावरणीय रूप से संधारणीय बना रहे और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सतना विमानपत्तन को अधिक संधारणीय और जलवायु-अनुकूल बनाने के लिए सरकार की विशिष्ट योजनाओं, जिनमें सौर ऊर्जा का उपयोग, ऊर्जा-दक्ष टर्मिनल, वर्षा जल संचयन और हरित संचालन शामिल हैं, का ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ग): अंतरराष्ट्रीय नागर विमानन संगठन (आईसीएओ) ने अंतरराष्ट्रीय विमानन से कार्बन उत्सर्जन को कम करने के लिए बाजार-आधारित उपाय के रूप में अंतरराष्ट्रीय विमानन के लिए कार्बन ऑफसेटिंग रिडक्शन स्कीम (कॉर्सिया) को अपनाया है। आईसीएओ का सदस्य राज्य होने के नाते, भारत वर्ष 2027 से कॉर्सिया के अनिवार्य चरण का अनुपालन करने के लिए बाध्य है। कॉर्सिया

योजना के तहत, एयरलाइनों को निर्धारित बेसलाइन से ऊपर के अपने उत्सर्जन को ऑफसेट करने की आवश्यकता होती है।

अनुसूचित प्रचालनों वाले सभी प्रचालनरत हवाईअड्डों को और भावी ग्रीनफील्ड हवाईअड्डों के विकासकर्ताओं को कार्बन न्यूट्रैलिटी और नेट जीरो की स्थिति प्राप्त करने की दिशा में कार्य करने की सलाह दी गई है, जिसमें अन्य बातों के साथ-साथ हरित ऊर्जा का उपयोग शामिल है।

सरकार ने शुरू में अंतरराष्ट्रीय उड़ानों के लिए पारंपरिक एटीएफ में एसएएफ के सम्मिश्रण हेतु वर्ष 2027 तक 1%, वर्ष 2028 तक 2% और वर्ष 2030 तक 5% के सांकेतिक सम्मिश्रण लक्ष्यों को अनुमोदन प्रदान किया है। सार्वजनिक क्षेत्र की तेल विपणन कंपनियां घोषित सम्मिश्रण लक्ष्यों को प्राप्त करने में सक्रिय रूप से कार्यरत हैं। सरकार ने एसएएफ नीति तैयार करने के लिए भी कदम उठाए हैं।

भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण (ईआरए) प्रमुख हवाईअड्डों के टैरिफ निर्धारण प्रक्रिया के दौरान हरित ऊर्जा परियोजनाओं, कार्बन न्यूट्रैलिटी, आदि से संबंधित पूंजीगत व्यय पर विचार करता है।

(घ): आज की तारीख में, सतना हवाईअड्डा 100% नवीकरणीय ऊर्जा पर प्रचालन कर रहा है। 20 केएलडी क्षमता के सीवेज ट्रीटमेंट प्लांट (एसटीपी) और जल संरक्षण के लिए हवाईअड्डे पर वर्षा जल संचयन प्रणाली का प्रावधान किया गया है। टर्मिनल भवन और स्ट्रीट लाइट में ऊर्जा दक्ष एलईडी लाइट फिटिंग का उपयोग किया जाता है।

UDAN SCHEME IN NORTH-EASTERN REGION

51. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware that several hill and border districts of the North-Eastern Region, especially in Manipur, continue to lack reliable air connectivity, affecting medical emergencies, disaster response, economic activity and national integration despite the implementation of the UDAN scheme and if so, the details thereof;
- (b) the number of airports, heliports and routes sanctioned, operationalised and discontinued under UDAN scheme in each North-Eastern State since its inception;
- (c) whether the Government has received any proposal or demand for establishing a greenfield airport or upgrading any existing airstrip at Churachandpur district of Manipur, one of the largest and most remote hill districts of the State and if so, the details and present status thereof; and
- (d) whether any feasibility study, land identification or technical survey has been carried out for an airport in or around Churachandpur and if so, the details thereof along with the timeline fixed for providing air connectivity to the district under UDAN scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): The Government is aware that several hill and border districts in the North-Eastern Region, including Manipur, face challenges in air connectivity. To

address this, under the Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN) scheme, helicopter and fixed-wing routes are being developed to improve connectivity to remote, hilly and underserved region. The heliports namely, Jiribam, Moreh, Parbung, Tamenglong, and Thanlon were identified for RCS helicopter operations during the 2nd round of bidding under UDAN in the State of Manipur.

Till date, 34 RCS routes (fixed-wing and helicopter) have been awarded in Manipur, out of which 20, including 6 helicopter routes, are operational. The State-wise summary of valid, operationalised, and discontinued routes in North-Eastern States is given in the enclosed **Statement**.

Further, as per the Greenfield Airport Policy-2008, no proposal for construction of a Greenfield airport in Churachandpur district has been received so far.

No feasibility study, land identification, or technical survey has been conducted for an airport in or around Churachandpur. However, under UDAN 5.5, the Churachandpur helipad has been identified for development and RCS routes connecting it to Mualpui (Mizoram) have been awarded to Pawan Has Limited (PHL).

STATEMENT

Statewise summary of NER routes under RCS-UDAN

Sr. No.	State	No. of valid RCS routes awarded	No. of RCS routes operationalised	No. of routes discontinued
1	Arunachal Pradesh	16	10	2
2	Assam	59	36	16
3	Manipur	24	13	3
4	Meghalaya	11	9	6
5	Mizoram	11	2	2
6	Nagaland	17	4	2
7	Sikkim	6	3	3
8	Tripura	7	3	2

FLIGHT CANCELLATIONS

52. SHRI K. C. VENUGOPAL:

KUMARI SUDHA R.:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the total number of flights cancelled by airlines operating in India during the month of December along with the details of the overall number of passengers affected, airline-wise;

- (b) the key factors contributing to this crisis or other lapses identified by the Directorate General of Civil Aviation (DGCA);
- (c) whether any penalties or fines have been imposed on such airlines by the DGCA for violations of passenger rights and safety norms and if so, the details thereof;
- (d) whether the Government proposes to refund the passengers for exorbitant fares charged by airlines during this crisis before the Ministry of Civil Aviation issued a temporary cap on the fares and if so, the details thereof; and
- (e) whether the Government also proposes to bring in a permanent cap on the maximum fares that can be charged by airlines respective to the sectors so as to safeguard the rights of passengers and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): Total number of flights cancelled by airlines during the month of December 2025 and the number of passengers affected due to the cancellation, as submitted by the airlines is given in the enclosed **Statement**.
- (b): The primary causes for the disruption were over-optimisation of operations, inadequate regulatory preparedness along with deficiencies in system software support and shortcomings in management structure and operational control on the part of M/s IndiGo. Additionally, during December 2025, a considerable

number of flights were cancelled by all airlines, due to adverse weather related issues.

(c): Details of actions taken by DGCA are as follows:

- i. DGCA issued caution and warning to senior management of M/s IndiGo for deficiencies in oversight, planning and implementation of revised FDTL norms, directed removal of the concerned SVP from operational responsibilities, and instructed the airline to take further action and submit a compliance report.;
- ii. A one-time financial penalty of Rs. 22.20 crore was imposed on M/s IndiGo Airlines under Rule 133A of the Aircraft Rules, 1937.;
- iii. Indigo has further been directed to furnish a bank guarantee of Rs. 50 crore in favour of DGCA to ensure compliance with directives and long-term systemic corrective measures.;

(d) and (e): With the repeal of the Air Corporation Act in March 1994, airfares have not been regulated by the Government; however, the Government maintains oversight and intervenes in exceptional circumstances to prevent opportunistic pricing. Airlines are permitted to fix fares as per market dynamics in accordance with Rule 135 of the Aircraft Rules, 1937, with DGCA's Tariff Monitoring Unit monitoring fares on selected routes. Fares charged prior to the Ministry's Order No. 01/2025 dated 06 December 2025 were within the airlines' prescribed tariffs, and passengers charged in excess of the capped fares after its implementation are eligible for refunds.

STATEMENT

Details of flights cancelled and passenger's affected-December, 2025

December 2025		
Airlines	No. of flights cancelled	No. of passengers affected
Alliance Air	63	2463
Air India Group	924	43278
Akasa Air	39	5673
Indigo	5689	902384
Spice Jet	79	11929
Fly91	8	343
Indiaone Air	71	408
Star Air	17	386
Total	6890	966864

RELEASE OF FUNDS UNDER FMP AND FMBAP

53. KUMARI SUDHA R.:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the funds released under the Flood Management Programme (FMP) during the 11th and 12th Five-Year Plans as well as under the Flood

Management and Border Areas Programme (FMBAP) during the last seven years, State/UT-wise;

- (b) the key factors contributing to recurring floods in Tamil Nadu, particularly in districts like Mayiladuthurai;
- (c) whether the Government intends to provide special Central assistance to Mayiladuthurai district for implementation of flood mitigation projects such as riverbank strengthening, drainage improvements and early warning systems in view of high rainfall and elevated flood risks in Tamil Nadu and specifically in the Cauvery delta region including Mayiladuthurai district; and
- (d) if so, the details thereof including proposed timelines and funds allocation and if not, the reasons therefor along with any alternative measures being considered to address flood vulnerabilities in the region?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): The State-wise details of funds released under Flood Management and Border Areas Programme (FMBAP) since XI Plan is given in the enclosed **Statement.**

(b): Tamil Nadu faces recurring floods in varying degree from South West as well as North east Monsoon. Mayiladuthurai district of Tamil Nadu is the tail end area of Cauvery delta, with flat plains crisscrossed by rivers and distributaries like the Cauvery, Kollidam, Veera Chozhan (Virasolanar) and Uppanar that naturally

overflow during heavy river discharge. Its long coastal stretch (~70 km) exposes the district to storm surges and tidal backflow during cyclones, worsening inundation in low areas. Heavy rainfall occurred during the North East Monsoon and poor drainage system and encroachment on wetlands or riparian zone further leads to flood in the Delta districts.

(c) and (d): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas. During XI plan (2007-2012) under Flood Management Programme (FMP) component of Flood Management and Border Areas Programme (FMBAP) of Government of India, 5 nos. of flood protection schemes (TN-01 to TN-05) were completed with central assistance of Rs. 59.82 Crore.

Central Water Commission (CWC) maintains a network of 350 flood forecast stations (150 Inflow Forecast Stations + 200 Level Forecast Stations) in the country. The network has been established in consultation with State Govt./Project authorities. It has a network of 17 stations (4 level & 13 inflow) in Tamil Nadu.

STATEMENT

(A) State/UT-wise Central Assistance released under Flood Management Programme (FMP) component of FMBAP since XI Plan in Rs. Crore

S. No.	State	Funds Released during XI & XII Plan	Total Funds released since inception upto March, 2025
1	Arunachal Pradesh	169.6	213.28
2	Assam	813.75	1582.54
3	Bihar	907.82	924.40
4	Chhattisgarh	19.32	19.32
5	Goa	11.98	11.98
6	Gujarat	2	2.00
7	Haryana	46.91	46.91
8	Himachal Pradesh	387.85	862.74
9	Jammu & Kashmir	422.52	805.27
10	Jharkhand	22.71	22.71
11	Karnataka	23.8	23.80
12	Kerala	118.9	137.95
13	Manipur	90.7	380.71
14	Meghalaya	3.81	3.81
15	Mizoram	16.41	16.88
16	Nagaland	83.13	94.84
17	Odisha	101.12	119.42
18	Puducherry	7.5	7.50
19	Punjab	40.43	40.43
20	Sikkim	91.84	91.84
21	Tamil Nadu	59.82	59.82
22	Tripura	23.62	23.62
23	Uttar Pradesh	401.91	470.19

24	Uttarakhand	203.61	246.59
25	West Bengal	802.01	1051.96
	Total	4873.07	7260.51

(B) State/UT-wise Central Assistance released under River Management Activities & Works related to Border Areas (RMBA) component of FMBAP since Plan XI in Rs. Crore

S. No.	State	Total fund released during XI & XII Plan	Total fund released up to March, 2025
1	Bihar	260.04	732.15
2	UP	59.84	387.26
3	Tripura	41.054	41.05
4	West Bengal	164.49	237.93
5	J&K	9.98	25.91
6	Punjab	14.95	27.08
7	Puducherry	13.26	13.26
8	Uttarakhand		12.50
	Total	563.614	1477.15

ROAD SWEEPING MACHINES

54. SHRI YUSUF PATHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of length of National Highways in the national capital city;

- (b) the length identified for mechanised sweeping along the National Highways in the capital;
- (c) the number of mechanised road sweeping machines required to sweep the identified stretch of National Highways and the number actually available; and
- (d) the details of methods and locations where the collected dust is disposed off?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Length of National Highways (NHs) in the National Capital Territory (NCT) of Delhi is about 157 km.

(b) to (d): The details of length of NHs identified for mechanised sweeping in the NCT of Delhi, number of mechanised road sweeping machines required to sweep the identified stretch & number actually available and locations of disposal of the collected dust are enclosed as **Statement**.

STATEMENT

Details of length of NHs identified for mechanised sweeping in the NCT of Delhi, number of mechanised road sweeping machines required to sweep the identified stretch & number actually available and locations of disposal of the collected dust:

Sr. No.	Project Name	Length in the NCT of Delhi (km)	No. of Sweeping machines required	No. of sweeping machine currently available	Location where dust is disposed off
1	DME, Pkg.-I: Delhi-Meerut Expressway from Km. 0.00 to Km. 8.716 (Nizamuddin to U.P. Gate) in Delhi on Hybrid Annuity Mode	8.716	1	1	Ghazipur
2	NH-709B, Pkg.-I: Six- lane access controlled in Delhi portion of Delhi Saharanpur Highway from Askshardham to Delhi/UP Border (Ch.0+000 to Ch.14+750) in the state of Delhi on EPC mode under Economic Corridor in Phase-I of Bharatmala Pariyojana	14.75	1	1	Ghazipur
3	Operation & Maintenance of Existing NH-148A from Andheria Mod to Delhi/Haryana Border (MG Road) from Km 0.000 to Km	7.455	1	1	Dumping Yard Okhla

	7.455 in the State of Delhi				
4	UER-2 {starting from Bawana Industrial Area, Delhi (at km.7+750 of NH-344M) till Sonipat Bypass of NH-352A at Village Barwasani}	9	1	1	Nearest dump yard of the project stretch.
5	8 laning section of NH-1 (New NH-44) from Mukarba Chowk at Km 15.500 (Des. Ch. 14.972) to Panipat at Km 86.000 (Des. Ch. 86.361) on BOT (Toll) basis in the states of Delhi & Haryana.	13.85	4	4	Nearest dump yard of the project stretch.
6	O&M of 6L of Badarpur Elevated Highway on Delhi - Agra Section from km. 16.100 to km. 20.500	2.75	1	1	Disposed off at Designated Dumping Yard
7	Operation & Maintenance of "Ashram Chowk to Aali Village (at start of Badarpur Elevated Highway Section of Delhi-Agra Section of NH-44) from Km. 8.600 to Km. 16.100 in the State of Delhi	7.5	1	1	Disposed off at Designated Dumping Yard
8	6L Access Controlled Highway from Jn. with Jaitpur - Pushta Road to Jn. with Sector 62/65 dividing	3.5	1	1	Disposed off at Designated Dumping Yard

	road on Faridabad - Ballabhgarh Bypass of NH-148NA from km. 9.00 to km. 33.00 including Spur upto Badarpur Border				At Km 16+300 (Aitmadpur)
9	Dwarka Expressway Pkg-I	5.9	1	1	MCLP (Loop)Steel Yard Bharthal Chowk
10	Dwarka Expressway PKG-2	4.2	1	1	MCLP (Loop)Steel Yard Bharthal Chowk
11	UER-II Pkg. 1	15.700	1	1	At chainage 3+000: Disposal is taking place in the camp backyard area
12	UER-II Pkg. 2	13.45	1	1	At MCD designated Place
13	UER-II Pkg. 3	9.661	1	1	At MCD designated Place
14	UER-II Pkg. 5	6.15	1	1	At MCD designated Place
15	Strengthening, Road Safety works Including	10.3	2	2	Khandsha Gurugram

	improvement and Routine Operation & Maintenance of Delhi-Gurgaon section of NH-48 & Other works along the project highway from Km. 14.300 to Km. 42.000 (Rao Tula Ram Marg in Delhi to Kherki Dhoola Fee Plaza in Haryana) in the state of Delhi & Haryana for a period of two year on item rate (percentage) basis				
16	One Time Improvement of NH-09 from Punjabi Bagh to Tikri Border for 18.5 Km. in the state of Delhi.	18.5	1	1	1. Dumping Yard near Mahraja Suramal Metro station 2. Dumping Yard near Mundka Industrial area Metro station.

प्रधानमंत्री किसान संपदा योजना के तहत स्वीकृत फूड पार्क

55. श्री संजय हरिभाऊ जाधव:

श्री संजय उत्तमराव देशमुख:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत मेगा फूड पार्कों और शीत श्रृंखला से संबंधित अनुमोदित या स्वीकृत परियोजनाओं की संख्या कितनी है और उन पर खर्च की गई निधि का महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है;
- (ख) उक्त योजना के अंतर्गत कार्यान्वित की गई विभिन्न परियोजनाओं और उप-योजनाओं का महाराष्ट्र के परभणी और वाशिम-यवतमाल जिले सहित राज्य-वार ब्यौरा क्या है;
- (ग) क्या उपरोक्त योजना के अंतर्गत महाराष्ट्र के उक्त जिलों में कोई परियोजना स्वीकृत की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या उक्त योजना किसानों को उनकी फसलों के लिए लाभकारी मूल्य सुनिश्चित करने और कृषि उपज की बर्बादी को कम करने में प्रभावी और सहायक रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) देश भर में उक्त योजना का, विशेषकर उक्त जिलों पर क्या प्रभाव रहा है; और
- (च) वाशिम-यवतमाल और परभणी संसदीय क्षेत्र सहित महाराष्ट्र में प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के कार्यान्वयन के दौरान प्राप्त उपलब्धियों का ब्यौरा क्या है और उपरोक्त योजना के अंतर्गत उक्त क्षेत्र में गत पांच वर्षों के दौरान सृजित रोजगार का ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

- (क): दिनांक 31.12.2025 तक प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के तहत स्वीकृत मेगा फूड पार्कों और कोल्ड चेन परियोजनाओं की महाराष्ट्र सहित राज्य-वार संख्या, खर्च की गई धनराशि सहित, संलग्न **विवरण-I** में दी गई है।
- (ख): पीएमकेएसवाई की घटक योजनाओं के अंतर्गत विभिन्न परियोजनाओं का महाराष्ट्र के परभणी और वाशिम-यवतमाल जिलों सहित राज्य वार ब्यौरा संलग्न **विवरण -II** में दिया गया है।

(ग): प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) केंद्रीय क्षेत्र की मांगआधारित योजना है और पीएमकेएसवाई की किसी भी घटक योजना के तहत निधि राज्य वार आवंटित/मंजूर/जारी नहीं की जाती हैं। महाराष्ट्र के परभणी और वाशिम-यवतमाल जिलों सहित पूरे भारत से अभिरुचि की अभिव्यक्ति (ईआईओ) के माध्यम से आवेदन मंगाए जाते हैं। महाराष्ट्र के परभणी और वाशिम-यवतमाल जिलों में मंजूर की गई परियोजनाओं का ब्यौरा संलग्न **विवरण -III** में दिया गया है।

(घ) और (ङ): पीएमकेएसवाई योजना का मकसद खेत से रिटेल आउटलेट तक कुशल सप्लाई चेन प्रबंधन के साथ आधुनिक अवसंरचना का सृजन करना है, जिसमें प्रसंस्करण भंडारण, परिवहन आदि शामिल हैं, जिससे किसानों को बेहतर लाभ मिलने में सहायता मिलती है। खाद्य प्रसंस्करण अवसंरचना के सृजन से, कृषि उपज की मांग बढ़ती है, जो खाद्य प्रसंस्करण उद्योग के लिए कच्चा माल है, जिससे किसानों को बेहतर दाम मिलते हैं और खेत पर मुनाफ़ा बढ़ता है। 31.12.2025 तक, पीएमकेएसवाई की विभिन्न घटक योजनाओं के तहत, 1607 परियोजनाओं को मंजूरी दी गई है, जिनमें से 1196 परियोजना पूरी हो चुकी हैं, जिससे देश के 3610782 किसानों और परभणी और वाशिम-यवतमाल जिलों के 6800 किसानों को फ़ायदा हुआ है। इन पूरी हो चुकी 1196 परियोजनाओं ने 274.81 लाख मीट्रिक टन (एलएमटी)/सालाना की प्रसंस्करण और परिरक्षण क्षमता का सृजन किया है और तदनुसार, इन पूरी हो चुकी परियोजनाओं से बनी क्षमता के हिसाब से बर्बादी कम हुई है।

(च): महाराष्ट्र राज्य में पीएमकेएसवाई योजना का ब्यौरा संलग्न **विवरण-III** में दिया गया है। पिछले पांच सालों में पीएमकेएसवाई के तहत महाराष्ट्र राज्य में 55383 रोजगार का सृजन हुआ है।

विवरण -I

प्रधानमंत्री किसान सम्पदा योजना (पीएमकेएसवाई) के तहत 31-12-2025 तक अनुमोदित मेगा फूड पार्क और कोल्ड चेन परियोजनाओं की संख्या :

क्र.सं .	राज्य/केंद्र शासित प्रदेश	मेगा फूड पार्क		कोल्ड चेन परियोजना	
		स्वीकृत परियोजनाएँ	जारी की गई अनुदान सहायता (करोड़ में)	स्वीकृत परियोजनाएँ	जारी की गई अनुदान सहायता (करोड़ में)
1	अंडमान और निकोबार	0	0	1	2.81
2	आंध्र प्रदेश	3	132.1	35	229.52
3	अरुणाचल प्रदेश	1	12.02	2	6.46
4	असम	1	48.84	2	17.37
5	बिहार	2	47.05	5	34.86
6	चंडीगढ़	0	0	0	0
7	छत्तीसगढ़	1	39.57	3	11.52
8	दादर एवं नगर हवेली और दमन और दीव	0	0	0	0
9	दिल्ली	0	0	0	0
10	गोवा	0	0	0	0
11	गुजरात	2	96.69	29	198.18
12	हरियाणा	2	62.55	23	147.67
13	हिमाचल प्रदेश	1	45	17	133.91
14	जम्मू और कश्मीर	1	29.03	7	40.33
15	झारखंड	0	0	0	0
16	कर्नाटक	2	86.29	18	98.06
17	केरल	2	87.8	9	24.31
18	लद्दाख	0	0	0	0
19	लक्षद्वीप	0	0	0	0
20	मध्य प्रदेश	2	89.37	12	70.57

21	महाराष्ट्र	3	103.94	77	454.88
22	मणिपुर	1	9.49	1	9.96
23	मेघालय	1	5.38	0	0
24	मिजोरम	1	44.62	2	12.77
25	नागालैंड	1	38.78	2	8.39
26	ओडिशा	2	82.75	8	45.08
27	पुडुचेरी	0	0	0	0
28	पंजाब	3	121.38	24	138.4
29	राजस्थान	2	58.39	14	81
30	सिक्किम	0	0	0	0
31	तमिलनाडु	1	13.27	23	108.78
32	तेलंगाना	2	73.48	16	93.9
33	त्रिपुरा	1	45	0	0
34	उत्तर प्रदेश	0	0	26	188.43
35	उत्तराखंड	2	97.79	30	258.72
36	पश्चिम बंगाल	1	45	16	79.65
	कुल	41	1515.58	402	2495.53

विवरण -II**31-12-2025 तक पीएमकेएसवाई की घटक योजनाओं के तहत परियोजनाओं का राज्य-वार ब्यौरा**

	**एपीसी		**सीईएफपीपीसी		**बीएफएल		**सीसी		**एमएफपी		**एफटीएल		**ओजी		**आर एंड डी		कौशल		कुल	
राज्य	क*	परिचालित*	क	परिचालित	क	परिचालित	क	परिचालित	क	परिचालित	क	परिचालित	क	परिचालित	क	परिचालित	क	परिचालित	अनुमोदित	परिचालित
अंडमान और निकोबार	0	0	0	0	0	0	1	1	0	0	0	0	0	0	1	0	0	0	2	1
आंध्र प्रदेश	4	0	10	6	0	0	35	23	3	2	4	3	15	6	3	3	1	0	75	43
अरुणाचल प्रदेश	0	0	9	1	0	0	2	1	1	0	0	0	0	0	0	0	0	0	12	2
असम	7	1	60	40	1	0	2	2	1	1	6	4	1	0	22	22	1	1	101	71
बिहार	1	0	5	3	0	0	5	3	2	0	2	0	0	0	0	0	0	0	15	6
चंडीगढ़	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
छत्तीसगढ़	1	0	3	2	1	0	3	2	1	1	0	0	0	0	1	1	0	0	10	6
दादर और नगर हवेली और दमन और दीव	0	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	1
दिल्ली	0	0	0	0	0	0	0	0	0	0	8	8	0	0	11	10	3	3	22	21
गोवा	0	0	1	1	0	0	0	0	0	0	1	1	0	0	0	0	0	0	2	2
गुजरात	4	4	35	28	8	8	29	23	2	2	18	17	8	6	4	4	1	1	109	93
हरियाणा	2	1	20	16	0	0	23	18	2	1	18	16	0	0	28	25	6	6	99	83
हिमाचल प्रदेश	1	0	15	14	2	2	17	13	1	1	5	3	1	0	2	2	0	0	44	35

जम्मू और कश्मीर	1	1	18	12	3	3	7	5	1	0	5	3	0	0	3	3	3	3	41	30
झारखंड	0	0	0	0	0	0	0	0	0	0	1	1	0	0	1	1	0	0	2	2
कर्नाटक	3	1	25	15	3	2	18	14	2	1	11	10	1	0	35	34	0	0	98	77
केरल	2	2	24	17	1	1	9	4	2	2	7	7	0	0	9	5	0	0	54	38
लद्दाख	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
लक्षद्वीप	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
मध्य प्रदेश	3	2	22	9	1	1	12	8	2	2	8	8	1	1	0	0	2	2	51	33
महाराष्ट्र	13	5	76	53	10	9	77	58	3	2	32	27	6	3	21	21	4	4	242	182
मणिपुर	0	0	2	2	0	0	1	1	1	0	1	1	0	0	0	0	1	1	6	5
मेघालय	0	0	3	2	0	0	0	0	1	0	1	0	0	0	3	3	1	1	9	6
मिजोरम	0	0	1	1	0	0	2	2	1	1	0	0	0	0	0	0	0	0	4	4
नागालैंड	0	0	0	0	0	0	2	1	1	0	1	1	0	0	0	0	0	0	4	2
उड़ीसा	1	1	9	4	0	0	8	4	2	1	5	5	0	0	5	1	0	0	30	16
पुडुचेरी	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2	2	0	0	2	2
पंजाब	3	1	15	12	4	4	24	21	3	2	10	7	1	0	14	14	1	1	75	62
राजस्थान	2	0	24	14	6	5	14	13	2	1	2	1	0	0	4	2	0	0	54	36
सिक्किम	0	0	0	0	0	0	0	0	0	0	1	1	0	0	0	0	0	0	1	1
तमिलनाडु	12	2	32	24	9	8	23	15	1	0	23	21	4	2	51	41	0	0	155	113
तेलंगाना	4	0	23	9	1	1	16	10	2	1	8	6	0	0	12	12	1	1	67	40
त्रिपुरा	0	0	5	5	0	0	0	0	1	1	1	1	0	0	2	2	0	0	9	9
उत्तर प्रदेश	2	2	36	30	5	4	26	20	0	0	10	9	3	2	14	11	1	1	97	79
उत्तराखंड	0	0	18	14	4	4	30	27	2	2	4	4	0	0	1	0	0	0	59	51
पश्चिम बंगाल	0	0	17	14	1	1	16	12	1	1	12	8	0	0	8	8	0	0	55	44

कुल	66	23	509	349	60	53	402	301	41	25	205	173	41	20	257	227	26	25	1607	1196

*क = स्वीकृत परियोजनाओं की संख्या

* परिचालित = परिचालित परियोजनाएँ

**सीसी= एकीकृत शीत श्रृंखला और मूल्य संवर्धन अवसंरचना योजना

**एफटीएल = खाद्य सुरक्षा और गुणवत्ता आश्वासन अवसंरचना योजना

**एपीसी = कृषि प्रसंस्करण क्लस्टर अवसंरचना सृजन योजना

**सीईएफपीपीसी= खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन/विस्तार योजना

**ओजी= ऑपरेशन ग्रीन्स

**आर एंड डी = मानव संसाधन और संस्थान – अनुसंधान और विकास

**कौशल = मानव संसाधन और संस्थान – कौशल विकास

**सीबीएफएल = बैकवर्ड और फॉरवर्ड लिंकेज सृजन योजना

**एमएफपी = मेगा फूड पार्क

विवरण -III

पीकेएमकेएसवाई के तहत महाराष्ट्र के परभणी और वाशिम-यवतमाल जिलों में अनुमोदित परियोजनाएं							
क्रमांक	योजनाएं	परियोजना का नाम	ज़िला	परियोजना लागत	स्वीकृत अनुदान सहायता (करोड़ रुपये में)	जारी की गई अनुदान सहायता (करोड़ रुपये में)	स्थिति
1	कृषि-प्रसंस्करण क्लस्टर योजना (एपीसी) अवसंरचना	मेसर्स बाहेती कृषि समूह एलएलपी	वाशिम	12.54	2.85	1.99	कार्यान्वयन के अंतर्गत
2	खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार योजना (सीईएफपीपीसी)	मेसर्स बाहेती फूड प्रोसेसर्स	वाशिम	11.10	1.64	0.82	कार्यान्वयन के अंतर्गत
3	खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार योजना (सीईएफपीपीसी)	मेसर्स बालाजी रिफाइनरी एलएलपी	वसीम	24.48	5	2.50	कार्यान्वयन के अंतर्गत
4	बैकवर्ड और फॉरवर्ड लिंकेज सृजन योजना	किसान कृपा एग्रो प्रोड्यूसर कंपनी लिमिटेड	परभणी	2	0.76	0.72	पूर्ण

विवरण- IV

31.12.2025 तक महाराष्ट्र राज्य में पीकेएमकेएसवाई की अलग-अलग सब-योजना के तहत मंजूर परियोजनाओं की डिटेल्स										
क्रमांक	योजना*	स्वीकृत परियोजनाएँ	पूर्ण/परिचालित	परियोजना लागत (करोड़ में)	स्वीकृत सहायता अनुदान (करोड़ में)	जारी अनुदान सहायता (करोड़ में)	प्रसंस्करण (एमटी/वर्ष)	परिरक्षण (एमटी/वर्ष)	रोजगार	लाभान्वित किसान
1	एपीसी	13	5	414.02	119.48	64.55	2.81	1.51	14566	62700
2	बीएफएल	10	9	112.14	27.30	25.48	0.70	0.69	12992	55445
3	सीसी	77	58	2269.48	539.78	454.88	51.65	6.41	46200	735504
4	सीईएफपीपीसी	76	53	1135.40	278.58	217.15	24.73	0.00	27941	34837
5	एफटीएल	32	27	205.88	74.30	53.53	0.00	0.00	1184	0
6	एमएफपी	3	2	356.21	148.82	103.94	0.85	1.37	4243	5750
7	ओजी	6	3	167.03	56.17	39.89	2.11	0.20	17150	143800
8	अनुसंधान और विकास	21	21	10.17	9.83	8.89	0.00	0.00	0	0
9	कौशल	4	4	2.41	1.17	1.17	0.00	0.00	0	0
	कुल	242	182	4672.74	1255.42	969.48	82.84	10.18	124276	1038036

*एपीसी = कृषि प्रसंस्करण क्लस्टर अवसंरचना सृजन योजना

*सीबीएफएल = बैकवर्ड और फॉरवर्ड लिंकेज सृजन योजना

*सीसी= एकीकृत शीत श्रृंखला और मूल्य संवर्धन अवसंरचना योजना

*सीईएफपीपीसी= खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन/विस्तार योजना

*एफटीएल = खाद्य सुरक्षा और गुणवत्ता आश्वासन अवसंरचना योजना

*एमएफपी = मेगा फूड

*ओजी= ऑपरेशन ग्रीन्स

*आर एंड डी = मानव संसाधन और संस्थान – अनुसंधान और विकास

*कौशल = मानव संसाधन और संस्थान – कौशल विकास

DEVELOPMENT AND MAINTENANCE OF NATIONAL HIGHWAYS**56. SHRI ESWARASAMY K.:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of budgetary allocations and expenditure incurred on National Highway development and maintenance during the last five years, year-wise and State-wise;
- (b) whether the Government has launched any special projects for highway expansion, upgradation and road safety during this period and if so, the details thereof;
- (c) the number of accidents and fatalities reported on National Highways in each of the last five years, State-wise and the main causes identified; and
- (d) the number and location of National Highway stretches where Advanced Traffic Management Systems (ATMS) have been installed, the total cost incurred and whether there is a proposal to extend ATMS coverage to all National Highway stretches and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): State / Union Territory (UT) - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of National Highways (NHs) during the last five years are given in the enclosed **Statement-I**.

(b): Development and maintenance of NHs is a continuous process. Works on NHs, including capacity augmentation to four / six / eight lane standards, rectification of black spots and other road safety related engineering improvement works, are accordingly taken up based on the traffic density, connectivity requirement, condition of the road and synergy with PM GatiShakti National Master Plan (NMP).

State / UT – wise and year - wise details of NHs projects awarded during the last five years are given in the enclosed **Statement-II**.

(c): The analysis of road accident data from the States / UTs reveals that road accidents are multi-causal and are the result of interplay of various factors which can broadly be categorized into human error, road condition / environment and vehicular condition.

State / UT – wise details of the number of accidents and fatalities reported on NHs during each of the last five years are given in the enclosed **Statement-III**.

(d): Earlier, the Advanced Traffic Management System (ATMS) facilities have been implemented as part of individual Highway Projects as the cost towards ATMS was inbuilt in the civil works of highways construction. ATMS in about 19,000 km of NHs length were installed as part of this.

However, the Government has taken up Region-wise implementation of Advanced Traffic Management System (ATMS) for National roll out in all Four

lane and above NHs in phased manner to have an all-integrated development of traffic management rather than project level implementation.

ATMS has provisions for various electronic enforcement devices, including AI based Video Incident Detection, for surveillance of the highway stretches, which help in speedy identification of incidents (including traffic violations) on the highway stretches and effectively monitor the highways, thereby improving incident response time and road safety.

Details of the five ATMS projects taken up by the Government on key high density highway corridors are as under:-

Corridor Name	Length (km)	Cost (Rs. Cr)	State(s)
Bangalore – Mysore (Augmentation)	117	3.63	Karnataka
Dwarka Expressway	58	16.65	Delhi, Haryana
Delhi-Agra	180	49.03	Uttar Pradesh
Lucknow Ring Road	103	55.69	Uttar Pradesh
Urban Extension Road (UER)-II	75	28.00	Delhi, Haryana

STATEMENT-I

State / UT - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of National Highways (NHs) during the last five years: -

Sr. No.	State/UT	Amount in ₹ Crore									
		2020-21		2021-22		2022-23		2023-24		2024-25	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	4,281	4,281	5,890	5,890	6,957	6,957	11,440	11,440	11,777	11,756
2	Arunachal Pradesh	2,512	2,512	2,718	2,718	3,140	3,140	2,649	2,649	3,972	3,599
3	Assam	3,753	3,753	3,150	3,150	4,557	4,557	9,137	9,137	7,209	7,207
4	Bihar	6,716	6,716	9,174	9,174	9,347	9,347	10,749	10,749	8,840	8,840
5	Chhattisgarh	2,224	2,224	1,936	1,936	2,468	2,468	4,255	4,255	2,392	2,280
6	Goa	734	734	615	615	673	673	620	620	851	651
7	Gujarat	7,533	7,533	10,710	10,710	9,831	9,831	10,900	10,900	8,262	8,091
8	Haryana	10,651	10,651	7,203	7,203	3,924	3,924	6,062	6,062	4,391	4,344
9	Himachal Pradesh	2,033	2,033	3,164	3,164	4,534	4,534	5,175	5,175	3,998	3,994
10	Jharkhand	2,627	2,627	2,853	2,853	3,127	3,127	4,599	4,599	5,334	5,169
11	Karnataka	5,838	5,838	7,681	7,681	6,763	6,763	12,695	12,695	11,147	10,819
12	Kerala	12,831	12,831	10,136	10,136	3,994	3,994	10,419	10,419	5,100	5,082
13	Madhya Pradesh	8,250	8,250	9,006	9,006	6,210	6,210	7,447	7,447	7,819	7,799
14	Maharashtra	20,844	20,844	18,655	18,655	18,355	18,355	19,867	19,867	18,697	18,512
15	Manipur	978	978	2,142	2,142	2,737	2,737	2,598	2,598	2,018	2,011
16	Meghalaya	861	861	819	819	684	684	1,803	1,803	1,835	1,697
17	Mizoram	1,238	1,238	2,054	2,054	3,218	3,218	2,189	2,189	2,114	2,091
18	Nagaland	2,382	2,382	1,943	1,943	1,666	1,666	1,414	1,414	1,681	1,600

Amount in ₹ Crore											
Sr. No.	State/UT	2020-21		2021-22		2022-23		2023-24		2024-25	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
19	Odisha	5,336	5,336	4,510	4,510	4,643	4,643	5,948	5,948	6,121	5,786
20	Punjab	3,301	3,301	7,179	7,179	10,093	10,093	12,419	12,419	8,137	7,898
21	Rajasthan	7,340	7,340	11,353	11,353	9,719	9,719	8,874	8,874	6,330	6,301
22	Sikkim	1,053	1,053	811	811	1,008	1,008	684	684	473	441
23	Tamil Nadu	4,868	4,868	4,305	4,305	8,230	8,230	9,925	9,925	9,077	9,068
24	Telangana	2,907	2,907	3,458	3,458	3,622	3,622	6,117	6,117	7,564	7,496
25	Tripura	1,026	1,026	1,085	1,085	1,156	1,156	1,546	1,546	778	767
26	Uttar Pradesh	18,768	18,768	13,944	13,944	21,453	21,453	28,114	28,114	20,682	20,665
27	Uttarakhand	2,800	2,800	2,112	2,112	3,219	3,219	4,545	4,545	3,996	3,835
28	West Bengal	2,658	2,658	3,642	3,642	3,053	3,053	3,543	3,543	2,241	2,240
29	Andaman & Nicobar Islands	349	349	246	246	143	143	96	96	204	204
30	Chandigarh	2	2	6	6	1	1	0	0	0	0
31	Dadra & Nagar Haveli	43	43	30	30	26	26	2	2	100	46
32	Daman & Diu										
33	Delhi / Headquarters	-1,482	-1,482	3,961	3,961	7,164	7,164	3,223	3,223	2,840	2,840
34	Jammu & Kashmir	2,932	2,932	6,817	6,817	7,370	7,370	10,528	10,528	10,331	10,204
35	Ladakh	24	24	352	352	574	574	658	658	794	768
36	Puducherry	21	21	1	1	61	61	35	35	29	23

Alloc. – Allocation; Expd. – Expenditure

Negative figure against State/UT during the year indicates transfer of project/expenditure from that State/UT to other State/UT.

STATEMENT-II**State / UT – wise and year - wise details of NHs projects awarded during the last five years: -**

Sl. No.	State / UT	Length in Km				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar Islands	0	0	0	57	0
2	Andhra Pradesh	409	1,061	1,329	416	418
3	Arunachal Pradesh	374	14	41	86	384
4	Assam	352	223	574	268	304
5	Bihar	824	707	473	350	195
6	Chandigarh	0	0	0	0	0
7	Chhattisgarh	378	327	266	197	243
8	Dadra & Nagar Haveli	0	0	0	0	0
9	Daman and Diu	0	10	0	37	0
10	Delhi	9	61	0	0	0
11	Goa	0	37	1	36	5
12	Gujarat	610	518	312	533	212
13	Haryana	276	91	441	72	45
14	Himachal Pradesh	255	236	266	108	20
15	Jammu & Kashmir	248	287	120	244	77
16	Jharkhand	384	285	694	197	225
17	Karnataka	571	763	837	575	440
18	Kerala	343	338	164	61	20

						Length in Km
Sl. No.	State / UT	2020-21	2021-22	2022-23	2023-24	2024-25
19	Ladakh	230	0	0	0	0
20	Madhya Pradesh	608	805	1,007	729	869
21	Maharashtra	780	1,324	914	1,166	1,176
22	Manipur	399	351	192	20	0
23	Meghalaya	153	126	151	95	65
24	Mizoram	194	189	58	21	42
25	Nagaland	329	154	152	167	113
26	Odisha	606	348	247	394	166
27	Puducherry	0	11	0	0	0
28	Punjab	265	1,169	320	69	148
29	Rajasthan	385	516	1,034	531	629
30	Sikkim	198	23	27	0	0
31	Tamil Nadu	427	515	431	372	429
32	Telangana	140	410	984	301	21
33	Tripura	281	28	39	177	27
34	Uttar Pradesh	388	1,311	1,011	982	874
35	Uttarakhand	331	352	248	231	80
36	West Bengal	220	140	44	87	310

STATEMENT-III

State / UT – wise details of the number of accidents and fatalities reported on NHs during each of the last five years: -

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs											
S. No.	State / UT	2021		2022		2023		2024		2025	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
1	Andhra Pradesh	8,241	3,602	8,650	3,793	8,276	3,806	8258	4014	8011	4105
2	Arunachal Pradesh	147	87	131	73	156	88	145	96	67	37
3	Assam	3,408	1,574	3,244	1,428	3,427	1,564	3766	1722	6306	1602
4	Bihar	4,349	3,517	4,601	3,953	4,925	4,078	4681	4012	4320	3837
5	Chhattisgarh	3,610	1,663	4,115	1,885	4,144	1,910	4156	1952	2728	1347
6	Goa	1,116	83	1,259	127	1,125	102	920	108	829	106
7	Gujarat	3,406	2,077	3,536	2,109	3,607	2,233	3519	2192	3944	2380
8	Haryana	3,174	1,766	3,727	2,038	3,642	2,033	3844	2052	4641	1885

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs

S. No.	State / UT	2021		2022		2023		2024		2025	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
9	Himachal Pradesh	1,179	425	1,258	443	1,074	365	1018	312	893	291
10	Jharkhand	1,890	1,496	2,125	1,699	1,994	1,672	2039	1686	2056	1783
11	Karnataka	11,462	3,487	13,384	4,164	14,270	4,383	14208	4278	13537	3993
12	Kerala	8,048	975	17,627	1,197	10,640	1,056	9757	940	9195	907
13	Madhya Pradesh	11,030	3,389	13,860	4,025	14,561	4,476	13937	4644	7788	2882
14	Maharashtra	7,501	4,080	9,417	4,923	10,881	5,780	11285	5812	9592	5718
15	Manipur	236	77	313	74	272	51	210	49	196	56
16	Meghalaya	153	112	157	98	114	78	135	102	108	69
17	Mizoram	29	23	77	72	57	47	69	66	42	24
18	Nagaland	488	25	304	55	201	60	86	37	53	14
19	Odisha	4,087	1,933	4,317	2,043	4,587	2,180	4555	2358	3398	1974
20	Punjab	2,288	1,950	2,293	1,881	2,388	1,895	1912	1562	1111	858
21	Rajasthan	6,424	3,829	7,093	4,156	7,179	4,172	7174	4285	6686	4255
22	Sikkim	73	23	74	27	83	24	56	24	53	21

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs											
S. No.	State / UT	2021		2022		2023		2024		2025	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
23	Tamil Nadu	16,869	5,263	18,972	5,978	20,582	6,258	20672	6376	21122	6156
24	Telangana	7,214	2,735	7,505	3,010	8,103	3,058	8599	3066	8395	2652
25	Tripura	199	94	241	105	255	129	242	114	174	95
26	Uttarakhand	711	430	827	545	840	564	828	543	875	605
27	Uttar Pradesh	14,540	8,506	14,990	8,479	15,184	8,446	17113	9560	10842	6973
28	West Bengal	3,821	2,177	3,993	2,017	3,841	1,957	4172	2113	4027	2043
29	Andaman & Nicobar Islands	41	5	43	11	39	6	52	14	85	10

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs											
S. No.	State / UT	2021		2022		2023		2024		2025	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
30	Chandigarh	29	21	29	9	11	4	13	3	12	6
31	Dadra & Nagar Haveli	0	0	14	9	3	2	2	1	15 733	8
32	Daman & Diu										
33	Delhi	457	201	799	252	745	230	593	258	1827	260
34	Jammu & Kashmir	1,899	268	2,378	259	2,342	294	2,120	271	181	416
35	Ladakh	119	27	196	30	132	37	191	45	8011	35
36	Puducherry	587	87	448	71	497	74	631	105	465	79
	Total	128,825	56,007	151,997	61,038	150,177	63,112	150,958	64,772	1,34,307	57,482
Figures for calendar year 2024 onwards based on latest eDAR (Electronic Detailed Accident Report) data.											

ROADMAP OF BHARATMALA PARIYOJANA**57. SHRI TAPIR GAO:****SHRI DINESHBHAI MAKWANA:****SHRI CHANDRA PRAKASH CHOUDHARY:****SHRI RAJIV PRATAP RUDY:****SHRI DILIP SAIKIA:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the present status of Bharatmala Pariyojana Phase-I including the length of roads constructed and percentage of target achieved;
- (b) the total National Highway network length as of December 2025 and the growth in access-controlled expressways since 2014;
- (c) the details of major highway and tunnel projects inaugurated during 2019 to 2025 including in Jharkhand and also Sonamarg Tunnel and Dwarka Expressway;
- (d) the target for capital expenditure achieved and the roadmap for Phase-II of Bharatmala Pariyojana in the country including Jharkhand; and
- (e) the progress made with respect to expansion of the proposed highway from two-lanes to four-lanes (132 km) from Baihata Chariali (Kamrup) to Mission Chariali, Tezpur (Sonitpur) in Assam?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Bharatmala Pariyojana was approved by the Government in the year 2017 covering a length of 34,800 km to improve connectivity and reduce logistic cost in the country. As of December 2025, projects covering length of 26,425 km have been awarded and 21,783 km have been constructed.

(b): The total National Highway network length as of December 2025 is 1,46,342 km. The length of access-controlled highways/ expressways has increased from 93 km in 2014 to 3,498 km in 2025.

(c): A total of 236 projects under the Bharatmala Pariyojana, covering a length of 13,178 km across the country, including those in the state of Jharkhand were inaugurated during 2019 to 2025. The details of inauguration of Dwarka Expressway and Sonmarg Tunnel project is as under:

S. No.	Name of Project	Length in km	Date of Inauguration
1	Dwarka Expressway Pkg. 1	5.9	17-08-2025
2	Dwarka Expressway Pkg. 2	4.2	17-08-2025
3	Dwarka Expressway Pkg. 3	10.2	11-03-2024
4	Dwarka Expressway Pkg. 4	8.8	11-03-2024
5	Sonmarg Tunnel project	12.0	13-01-2025

(d): New sanctions of projects under Phase-I of Bharatmala Pariyojana has been discontinued. Further, there is no approved program namely Bharatmala Pariyojana Phase-II.

(e): The work for preparation of Detailed Project Report (DPR) for the development of NH-15 from Baihata Chariali near Guwahati to Tezpur excluding Mangaldoi Bypass is in advanced stage. The decisions of implementation and investments are taken up based on the outcome of DPR, fulfilment of the criteria, requirement of connectivity and synergy with PM Gati Shakti National Master Plan.

In addition to this, the work of Mangaldoi Bypass project on the above corridor is under construction stage with Physical progress of 59%.

REHABILITATION AND MONITORING OF DAMS IN MAHARASHTRA

58. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has developed and operationalised a real-time digital water storage monitoring system for the 167 dams in Maharashtra covered under Dam Rehabilitation and Improvement Project (DRIP) Phase II & III and if so, the details thereof including key specifications of the system such as frequency of updates, public accessibility, integration with disaster preparedness protocols and the implementation status for each dam;
- (b) the details of the dams in Maharashtra under DRIP Phase II & III where rehabilitation works have exceeded scheduled deadlines including dam-wise data on delays and corresponding budget utilisation especially Ujjaini Dam and Warna Dam in Solapur; and

(c) the punitive or corrective actions instituted by the Government in case of repeated delays or misreporting of dam storage and repair data and the manner in which such actions are disclosed to the public and legislature to ensure accountability?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Under the externally funded Dam Rehabilitation and Improvement Project (DRIP), Phase-II, Maharashtra Water Resources Department (WRD) has proposed rehabilitation and safety improvements for 11 dams. As per the proposals submitted by the Maharashtra WRD to the Central Project Management Unit (CPMU) in the Central Water Commission, provisions have been made for the installation of automatic water level recorders at two dams namely Lower Wunna and Upper Wardha. These instruments will provide the hourly water level data and compute the corresponding storage values (derived from the elevation–capacity curve). This continuous monitoring will equip dam owners with accurate, real-time information to manage reservoir conditions more effectively.

(b): The details of the dams in Maharashtra under DRIP Phase-II, where rehabilitation works have extended beyond the originally scheduled completion period, along with the corresponding expenditure incurred, are provided in the enclosed **Statement**.

It is further informed that Ujjaini and Warna Dams are not included under DRIP Phase-II.

(c): The Government of Maharashtra has informed that no punitive actions have been initiated in this regard to date. As DRIP is a State Sector Scheme with a Central component, all necessary technical and monitoring support for DRIP activities is being extended to the implementing agencies. Senior-level officers, including dam authorities, have been sensitized to expedite implementation. Wherever technical assistance is required to address issues, it is being appropriately provided. Furthermore, site visits are conducted regularly at dams where rehabilitation works are in progress. Based on these visits, any corrective measures found necessary are discussed and formally communicated to the respective dam authorities for timely action.

STATEMENT

Details of the dams in Maharashtra under DRIP Phase-II, where rehabilitation works have extended beyond the originally scheduled completion period

S.no.	Dams	Package	Original scheduled completion date	Expenditure Incurred upto Dec, 2025 (in Rs Cr.)
1.	Lower Wunna	Package 1- Dam safety works of Rehabilitation of Lower Wunna Wadgaon Dam under Dam	16.03.2025	18.33

		Rehabilitation and Improvement Project, Taluka: Umred District: Nagpur		
		Package 2- Electrical and Hydro-mechanical work of Rehabilitation of Lower Wunna Wadgaon Dam under Dam Rehabilitation and Improvement Project, Taluka :Umred, District: Nagpur	10.01.2026	2.12
2.	Manjara	Package 3- Electrical work Package of Manjra dam Dis. Beed	31.05.2025	0.65
3..	Dnyanganga	Civil and Hydro-Mechanical package of Dnyanganga Medium project Tq. Khamgaon Dist. Buldana	14.05.2025	2.31
4.	Wan	Civil and Hydro-Mechanical package of Wan project Tq. Telhara Dist. Akola	08.11.2025	2.63
5.	Upper Wardha	Civil Work, Mechanical works, Electrical works & Instrumentation works package of Upper Wardha Dam in Amravati District	24.10.2025	7.55

AVIATION SAFETY NORMS

59. THIRU DR. S. JAGATHRAKSHAKAN

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government recognises that the Aircraft Accident Investigation Bureau (AAIB) functions under the Ministry of Civil Aviation and if so, the

reasons for not ensuring its institutional independence despite past recommendations;

- (b) whether the key findings of the Air Marshal J.K. Seth Committee (1997) on aviation safety oversight remain unimplemented and if so, the reasons therefor;
- (c) whether the Government has reviewed delays and lack of transparency in the release of accident investigation reports and if so, the details thereof along with the steps taken to ensure timely and public disclosure;
- (d) whether investigations repeatedly attribute accidents to pilot error there by ignoring systemic lapses in regulation, maintenance and manufacturing defects and if so, the details thereof along with the corrective measures being taken in this regard; and
- (e) whether the Government has maintained cause-wise data on aviation accidents during the last twenty years and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Ministry of Civil Aviation established Aircraft Accident Investigation Bureau (AAIB) as an independent body in July, 2012, to ensure functional autonomy and independence in conduct of investigations. The administration of AAIB is vested with the Director General (DG), AAIB.

One of the key recommendation of Air Marshal J. K. Seth committee was to entrust investigation of air accidents from the DGCA's purview to an independent body, which was implemented through the establishment of AAIB in 2012.

AAIB carries out investigations as per the Aircraft (Investigation of Accidents & Incidents) Rules and ICAO Annex 13. Any investigation carried out under these rules, are fair, impartial and judicious. Each and every aspect is analysed in order to bring out the probable cause and contributory factors leading to the accident. All the final investigation reports are uploaded on the AAIB website and available to the public immediately after completion of the investigation.

The cause-wise details of the completed investigations in last twenty years are available on website of Directorate General of Civil Aviation (from January 2006 to July 2012) and AAIB (from July 2012 to till date).

एमएसएमई पंजीकरण पोर्टल की विशेषताएं

60. श्री बजरंग मनोहर सोनवणे :

श्री अरुण नेहरू :

श्री संजय हरिभाऊ जाधव :

श्री चन्द्र प्रकाश जोशी :

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) सूक्ष्म, लघु एवं मध्यम उद्यम (एमएसएमई) पंजीकरण पोर्टल की विशेषताएं क्या हैं;

- (ख) महाराष्ट्र सहित पूरे देश में उक्त योजना के अंतर्गत स्वीकृत, आवंटित और उपयोग की गई निधि कितनी है;
- (ग) उद्यम पोर्टल के शुभारंभ (अर्थात् 1 जुलाई, 2020) से लेकर अब तक पंजीकृत एमएसएमई इकाइयों की वर्ष-वार, महाराष्ट्र और तमिलनाडु सहित राज्य-वार और विशेषकर पेरंबालूर लोक सभा निर्वाचन क्षेत्र सहित क्षेत्र-वार संख्या कितनी है;
- (घ) महाराष्ट्र में जिला-वार सहित देशभर में उक्त योजना की प्रमुख उपलब्धियों का ब्यौरा क्या है;
- (ङ) क्या उक्त योजना देश के एमएसएमई क्षेत्र के लिए एक प्रमुख मील का पत्थर साबित हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) महाराष्ट्र में कृषि आधारित और ग्रामीण लघु एवं मध्यम उद्यमों को सहायता देने के लिए की जा रही प्रमुख पहलों का ब्यौरा क्या है;
- (छ) उक्त योजना के अंतर्गत आज की तारीख तक रोजगार प्राप्त करने वाले लोगों की संख्या कितनी है;
- (ज) वर्तमान में बीएसई, एसएमई और एनएसई इमर्ज प्लेटफॉर्म सहित स्टॉक एक्सचेंजों पर सूचीबद्ध एमएसएमई इकाइयों की कुल संख्या कितनी है; और
- (झ) जेडईडी प्रमाणन और प्रौद्योगिकी उन्नयन योजनाओं के तहत प्राप्त लाभ का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (छ): एमएसएमई की संशोधित परिभाषा, जो निवेश और टर्नओवर के युग्मित मानदंडों पर आधारित है, को वर्ष 2020 में अपनाया गया और दिनांक 26.06.2020 की अधिसूचना सां०आ० 2119(ड) जारी की गई। व्यापार में सुगमता के लिए उद्यमों को सुविधा प्रदान करने हेतु, उद्यम के पंजीकरण के लिए दिनांक 01.07.2020 को उद्यम पंजीकरण पोर्टल की शुरुआत की गई। उद्यम

पंजीकरण पोर्टल स्वैच्छिक, पूर्णतया ऑनलाइन, निशुल्क, कागजरहित और स्व-घोषणा पर आधारित है। उद्यम पंजीकरण पोर्टल पर पंजीकरण के लिए किसी दस्तावेज या प्रमाण को अपलोड करने की आवश्यकता नहीं है। यह प्रक्रिया पूर्ण रूप से स्वचालित है और इसमें मंत्रालय की ओर से कोई मानवीय हस्तक्षेप शामिल नहीं है।

उद्यम पंजीकरण कोई स्कीम नहीं है। यह एक निःशुल्क डिजिटल प्लेटफॉर्म है जो देशभर के एमएसएमई को सरल और सुप्रवाही पंजीकरण प्रक्रिया की सुविधा प्रदान करने के लिए डिजाइन किया गया है। अतः, उद्यम पंजीकरण पोर्टल के लिए राज्य-वार निधि आवंटित नहीं की जाती है।

दिनांक 01.07.2020 को इस स्कीम के आरंभ से और दिनांक 25.01.2026 तक की स्थिति के अनुसार उद्यम पोर्टल पर, रिपोर्ट किए गए 33.34 करोड़ रोजगार के साथ, कुल 7.55 करोड़ एमएसएमई पंजीकृत है।

उद्यम पोर्टल पर, उद्यम पोर्टल की शुरुआत से दिनांक 25.01.2026 तक, महाराष्ट्र राज्य सहित एमएसएमई का क्षेत्र वार ब्यौरा **विवरण** में दिया गया है।

एमएसएमई विकास अधिनियम, 2006 के अंतर्गत एमएसएमई वर्गीकरण फ्रेमवर्क सूक्ष्म, लघु और मध्यम उद्यमों के लिए प्रावधान करता है। दिनांक 20.03.2023 की राजपत्रित अधिसूचना सां०आ० 1296 (ड) के अनुसार, उद्यम असिस्ट प्लेटफॉर्म पर पंजीकृत अनौपचारिक सूक्ष्म उद्यमों को प्राथमिकता क्षेत्र के ऋण लाभ प्राप्त करने के लिए उद्यम पंजीकरण के समान माना जाता है। इसके अतिरिक्त, ग्रामीण और अर्द्ध-शहरी क्षेत्रों सहित प्रथम बार उद्यम शुरू करने वाले उद्यमियों को पीएमईजीपी, क्रेडिट गारंटी स्कीम जैसी योजनाओं और एमएसएमई के अन्य सुविधा कार्यक्रमों के माध्यम से सहायता प्रदान की जाती है।

(ज): भारतीय प्रतिभूति और विनियम बोर्ड (सेबी), मुंबई से प्राप्त सूचना के अनुसार, एमएसएमई वर्गीकरण किसी भी एक्सचेंज में शामिल नहीं है। तथापि, सेबी (पूंजी का निर्गमन और प्रकटीकरण

अपेक्षाएँ (आईसीडीआर) विनियम के अनुसार, दिनांक 27.01.2026 तक की स्थिति के अनुसार स्टॉक एक्सचेंज पर सूचीबद्ध एसएमई की संख्या निम्नानुसार है:

स्टॉक एक्सचेंज का नाम	स्टॉक एक्सचेंज पर सूचीबद्ध एसएमई की संख्या
बीएसई	498
एनएसई	544

(झ): एमएसएमई-सस्टेनेबल (ज़ेड) प्रमाणन स्कीम दिनांक 28.04.2022 को शुरू की गई थी। ज़ेड प्रमाणन एमएसएमई के मध्य ज़ीरो डिफेक्ट जीरो इफेक्ट (ज़ेडईडी) पद्धति को बढ़ावा देने की परिकल्पना करता है जो:

- एमएसएमई को नवीनतम प्रौद्योगिकी, औजारों का प्रयोग करते हुए गुणवत्तापरक उत्पादों के विनिर्माण में प्रोत्साहित करने और सक्षम बनाने और वातावरण पर इसके न्यूनतम प्रभाव के साथ उच्च गुणवत्ता और उच्च उत्पादकता को प्राप्त करने के लिए उनकी प्रक्रियाओं को निरंतर अपग्रेड करने में समर्थन प्रदान करना है।
- एमएसएमई में, प्रतिस्पर्धात्मकता वर्धन और निर्यात में सहायता प्रदान करने हेतु एमएसएमई में, ज़ेड विनिर्माण के लिए इकोसिस्टम विकसित करना।
- ज़ेड प्रक्रियाएँ अपनाने को बढ़ावा देना और सफल एमएसएमई के प्रयासों को मान्यता प्रदान करना।
- क्रमिक प्रोत्साहन के माध्यम से एमएसएमई को उच्च ज़ेड प्रमाणीकरण स्तरों तक पहुंच बनाने में समर्थन प्रदान करना।

- एमएसएमई सस्टेनेबल (ज़ेड) प्रमाणन के माध्यम से जीरो डिफेक्ट जीरो इफेक्ट उत्पादों की माँग पर सार्वजनिक जागरूकता में वृद्धि करना।
- सुधार की अपेक्षा वाले क्षेत्रों की पहचान करते हुए नीतिगत निर्णयों एवं निवेश प्राथमिकताओं में सरकार की सहायता करना।
- जीरो इफेक्ट समाधानों के लिए प्रौद्योगिकी उन्नयन हेतु ज़ेड प्रमाणित एमएसएमई को 3 लाख रुपए तक की सहायता प्रदान की जाती है।

विवरण

उद्यम और यूएपी के तहत 01/07/2020 से 25/01/2026 तक कुल उद्यमों का राज्य वार ब्यौरा						
क्र.सं.	राज्य	विनिर्माण	सेवा	व्यापार	कुल	रोजगार
1	अंडमान और निकोबार द्वीप समूह	4,011	10,076	7,641	21,728	3,54,033
2	आंध्र प्रदेश	7,65,346	16,99,282	13,36,978		1,95,60,301
3	अरुणाचल प्रदेश	13,921	10,439	22,478	46,838	2,71,505
4	असम	4,15,706	3,71,447	6,61,619	14,48,772	98,37,736
5	बिहार	7,36,446	12,27,823	21,54,390	41,18,659	1,65,68,205
6	चंडीगढ़	11,192	34,893	32,495	78,580	4,29,824
7	छत्तीसगढ़	2,33,575	4,21,776	6,52,027	13,07,378	43,58,083
8	दिल्ली	3,13,030	4,86,887	6,10,050	14,09,967	88,42,620
9	गोवा	26,612	63,197	37,508	1,27,317	4,84,247
10	गुजरात	11,44,173	13,40,156	17,63,105	42,47,434	1,65,96,279
11	हरियाणा	3,91,477	7,08,277	8,44,719	19,44,473	93,48,553
12	हिमाचल प्रदेश	63,379	1,20,622	1,49,386	3,33,387	14,27,051
13	जम्मू और कश्मीर	2,62,183	2,65,512	2,88,838	8,16,533	32,12,487
14	झारखंड	2,28,133	4,84,887	7,96,547	15,09,567	60,85,399
15	कर्नाटक	10,55,921	23,24,985	14,72,675	48,53,581	26,22,7205
16	केरल	4,67,291	7,76,645	5,50,961	17,94,897	61,94,172
17	लद्दाख	6,830	7,032	5,934	19,796	57,841
18	लक्षद्वीप	762	854	808	2,424	7,360
19	मध्य प्रदेश	7,88,409	13,09,574	25,77,505	46,75,488	15,09,2903
20	महाराष्ट्र	20,34,747	37,89,919	40,29,708	98,54,374	33,51,0218

21	मणिपुर	74,774	48,819	49,197	1,72,790	8,37,781
22	मेघालय	15,527	23,855	30,973	70,355	3,81,828
23	मिजोरम	10,543	11,432	28,726	50,701	2,66,805
24	नागालैंड	19,363	18,870	34,158	72,391	3,06,192
25	ओडिशा	4,90,380	7,48,899	11,01,619	23,40,898	11,36,8310
26	पुदुचेरी	20,587	50,551	34,938	1,06,076	4,26,521
27	पंजाब	4,48,646	7,54,958	8,73,227	20,76,831	91,77,672
28	राजस्थान	11,77,931	13,54,776	17,63,223	42,95,930	1,86,23,428
29	सिक्किम	8,547	12,771	13,769	35,087	1,41,598
30	तमिलनाडु	14,96,654	26,77,756	18,54,569	60,28,979	3,13,06,207
31	तेलंगाना	5,08,096	16,59,779	15,38,432	37,06,307	2,03,09,517
32	दादरा और नगर हवेली और दमन और दीव	7,742	13,451	13,618	34,811	2,92,153
33	त्रिपुरा	54,538	95,301	1,58,129	3,07,968	12,51,540
34	उत्तर प्रदेश	16,23,547	22,45,524	43,93,847	82,62,918	3,61,41,777
35	उत्तराखण्ड	1,07,561	2,10,368	3,07,282	6,25,211	27,18,924
36	पश्चिम बंगाल	8,57,759	17,43,656	25,65,540	51,66,955	2,14,71,766
	कुल:-	1,58,85,339	2,71,25,049	3,27,56,619	7,57,67,007	33,34,88,041

COMPLEX REGULATORY ENVIRONMENT FACED BY THE FPI

61. SHRI Y.S. AVINASH REDDY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- whether the Ministry is aware of the complex regulatory environment faced by the Food Processing Industry (FPI) and if so, the details thereof;
- the steps taken/being taken by the Government to streamline compliance processes for Small and Medium Enterprises (SMEs);

- (c) whether any discussions are underway to introduce a single-window clearance system for the food processing sector and if so, the expected timeline for its implementation; and
- (d) the challenges posed by multiple agencies such as the Food Safety and Standards Authority of India (FSSAI) and State-level bodies along with the efforts made by the Ministry to harmonize regulatory standards across States?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (d): The regulatory matters in respect of food safety and standards are handled by Food Safety and Standards Authority of India (FSSAI) under the administrative control of M/o Health and Family Welfare (MoHFW).

A High Level Committee on Non-Financial Regulatory Reforms under the Chairmanship of Member, NITI Aayog has been constituted vide Cabinet Secretariat's Notification dated 19.08.2025. This Committee is mandated to review non-financial sector regulations, certifications, licenses, and permissions, pertaining to the Union Government, with the objective of developing a modern, flexible, people friendly, and trust based regulatory framework appropriate for 21st Century, and unlocking productivity and employment. The Committee had a meeting with FSSAI/MoHFW along with Ministry of Food Processing Industries

(MoFPI) on 6th September 2025 and deliberated on regulatory issues and challenges faced by the Food Processing Industries.

FSSAI is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption and FSSAI standards are uniform across the country.

While FSSAI, under the Ministry of Health and Family Welfare, is responsible for laying down science-based standards and ensuring overall coordination, the State Food Safety Authorities are primarily responsible for enforcement at the field level. In order to ensure uniformity in the implementation of harmonized and effective food safety enforcement mechanisms across all states, the FSSAI coordinates with the State Food Safety Authorities and has following key measures in place:

- i. Regular training programs for Food Safety Officers (FSOs), Designated Officers (DOs), and laboratory personnel ensures standardized practices across the states.
- ii. One stop online platforms like the Food Safety Compliance System (FoSCoS) and the Indian Food Laboratory Network (INFoLNet) are unanimously being used by all the states/UTS, to facilitate real-time data maintenance & effective monitoring by the enforcement authorities. These

platforms ensure uniformity across the nation in respect of enforcement action taken.

- iii. Regular engagement with State Food Safety Commissioners through Central Advisory Committee meetings (held quarterly) for reviewing the status of enforcement machinery and proper implementation of food safety measures. The Central Advisory Committee ensures close cooperation between the Food Authority and the enforcement agencies and organisations operating in the field of food.

Further, FSSAI has also taken steps from time to time to streamline its Food Safety Compliance System (FoSCoS) which is a specialized portal for food licensing. Steps have also been taken to integrate with the National Single Window System (NSWS) platform, established by the Department for Promotion of Industry and Internal Trade (DPIIT) to enhance investor convenience.

MICRO FOOD PROCESSING UNITS SUPPORTED UNDER PMFME SCHEME

62. SHRI P. P. CHAUDHARY:

SHRI BALABHADRA MAJHI:

SHRI PRAVEEN PATEL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total number of Micro Food Processing units supported through credit-linked subsidy under the Pradhan Mantri Formalisation of Micro Food

Processing Enterprises (PMFME) Scheme up to December, 2025 in the country including Pali Constituency of Rajasthan and Nabrangpur district of Odisha;

- (b) the details of seed capital released to Self-Help Group (SHG) members and the number of beneficiaries trained under the scheme especially in Rajasthan including in the said district; and
- (c) the measures being taken to strengthen market linkages for One District One Product (ODOP) clusters and micro enterprises, particularly in Nabrangpur district/Nabrangpur Lok Sabha Constituency in Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, as on 31st December 2025, loans have been sanctioned for 1,72,707 micro food processing enterprises across the country under Credit-Linked subsidy component.

The progress under Credit-Linked Subsidy, Seed Capital and Capacity Building for Pali Constituency of Rajasthan & Nabrangpur district of Odisha as on 31st December, 2025, is mentioned below:

S.No.	State	Constituency	District	Credit-Linked Subsidy	Seed Capital	Capacity Building
1	Rajasthan	Pali	Pali	30 loans sanctioned	Rs. 1.18 crore approved for 348 SHG members	No beneficiaries trained
2			Jodhpur	105 loans sanctioned	Rs. 0.24 crore approved for 62 SHG members	79 beneficiaries trained
3	Odisha	Nabrangpur	Nabrangpur	21 loans sanctioned	Rs. 0.31 crore approved for 86 SHG members	20 beneficiaries trained

(c): Under the PMFME Scheme, Branding and Marketing support is provided to the groups of Farmers Producer Organisations (FPOs)/ Self Help Groups (SHGs)/ Cooperatives or Special Purpose Vehicle (SPV) of micro food processing enterprises with a grant of upto 50% of the eligible project cost. The component follows the cluster

approach for developing a common brand with provision for quality control, standardisation, packaging and adhering to food safety parameters for consumer retail sale. Till 31st December 2025, 27 proposals have been approved and 35 One District One Product (ODOP) brands have been supported across the country. However, no proposal for Branding & Marketing has been received from Nabrangpur constituency of Odisha.

PROGRESS ACHIEVED UNDER JAL JEEVAN MISSION

63. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the steps taken to complete tap water connections across the country particularly in rural parts of the country and the progress achieved so far under the Jal Jeevan Mission;
- (b) the percentage of rural households having access to tap water in the country particularly in Parbhani Lok Sabha Constituency of Maharashtra at present;
- (c) the measures being taken to address the major challenges in achieving full tap water coverage in rural areas;
- (d) the status of sanitation-related targets under the Swachh Bharat Mission (SBM);

- (e) the steps taken to sustain Open Defecation Free (ODF) villages under the SBM; and
- (f) the details of the funds allocated and utilized in Maharashtra including Parbhani Lok Sabha Constituency for tap water connections and sanitation programmes during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) to (c): Significant progress has been made in the country since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (16.72%) rural households were reported to have tap water connections. So far, as reported by States/UTs, more than 12.55 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 26.01.2026, out of 19.36 Crore rural households in the country, more than 15.79 Crore (81.56%) households are reported to have tap water supply in their homes.

The details of households with tap water supply in two districts (Parbhanai and Jalna) under Parbhani Lok Sabha Constituency is as under:

District	Total No. of households	No. of tap connections as on 27.01.2026	Tap connection in %
Parbhani	2,99,744	2,72,123	(90.79%)
Jalna	3,00,063	2,99,947	(99.96%)

A number of steps have been taken to plan and implement JJM in the whole country, with speed, inter alia, including joint discussions and finalization of saturation plans and annual action plans (AAP) of States/ UTs, regular review of implementation, workshops/ conferences/ webinars for capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc. Guidelines have been issued time to time and shared with States/UTs to facilitate planning and implementation of Jal Jeevan Mission. For online monitoring, JJM-Integrated Management Information System (IMIS) and JJM-Dashboard has been put in place. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

(d) and (e): Sanitation is a State Subject. Government of India had launched Swachh Bharat Mission (Grameen), a Centrally Sponsored Scheme on 2nd October, 2014 with the aim to make the country Open Defecation Free (ODF) by 2nd October 2019, by providing access to toilets to all the rural households. During the period of five years from 2014-15 to 2019-20, as reported by the States/UTs on the online Integrated Management Information System (IMIS) of SBM(G), more than 10 Crore Individual Household Latrines (IHHLs) were constructed across the country. States/UTs had declared themselves as ODF on 2nd October, 2019. Swachh Bharat Mission (Grameen) Phase II was launched in April, 2020 and is being implemented from 2020-21 to 2026-27, with the focus on

Open Defecation Free (ODF) sustainability and to cover the villages with solid and liquid waste management and ensuring visual cleanliness i.e. converting the villages from ODF to ODF Plus (Model) villages. Out of 5,86,944 villages, 4,94,301(84%) villages have declared themselves as ODF Plus (Model) village under SBM(G) Phase II as on 22.01.2026, as per the data recorded by the States/UTs on online IMIS of SBM(G). Further, as per data recorded by States/UTs on IMIS of SBM(G), the total number of Individual Household Latrines (IHHLs) and Community Sanitary Complexes (CSCs) constructed (2014 onwards till 22.01.2026) are 12.03 crores and 2.68 lakhs respectively. As on 22.01.2026, 5.28 lakh villages are reported to have been covered with Solid Waste Management (SWM) arrangement and 5.45 lakh villages are reported to have been covered with Liquid Waste Management (LWM) arrangements.

Realizing that the task of constructing toilets is a continuous process and not a onetime activity, as there are continuously new emerging households, migrant households etc. which will require toilets, construction of new Individual House Hold Latrines (IHHLs) continues to be funded under Phase II of SBM(G) and States are advised continuously to plan for the leftout toilets and address this gap on priority.

(f): The year-wise details of funds allocated, released and utilized by the State of Maharashtra under JJM is as under respectively:

(Amount in Rs. Crore)

Year	Central share					Expenditure under State share
	Opening Balance	Budget allocation	Fund drawn by the State	Total available fund	Reported utilization	
2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1828.92	457.23	742.58	473.59	324.56
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25	1,599.47	5,352.93	1,605.88	3,205.35	2,235.12	3,150.59
2025-26	970.22	-	-	970.22	-	971.94

Source: JJM-IMIS

The status of funds allocated, released and utilized in Maharashtra under SBM (G) Phase II during the last 5 years are as under:

(Amount in Rs. Crore)

Financial Year	Allocation (Centre)	Fund Sanctioned/ Release (Centre)	Utilization (Centre)
20-21	340.62	276.75	341.02
21-22	1,372.73	0.00	273.25
22-23	1,740.11	0.00	155.01
23-24	110.45	110.45	400.00
24-25	463.26	189.14	197.53*
Total	4,027.17	576.34	1366.81

* As per Provisional UC submitted by the State

CARGO TERMINAL AT RAJAHMUNDY AIRPORT**64. SHRIMATI DAGGUBATI PURANDESWARI:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the status of the dedicated cargo terminal at Rajahmundry Airport in Andhra Pradesh to handle the export of perishable goods;
- (b) the details of the volume of shrimp (aqua products) and nursery plants transported via air cargo from the Godavari region during the last financial year;
- (c) the measures taken to provide cold storage facilities at the airport for the floriculture products from Kadiyam nurseries;
- (d) the status of coordination with the Agricultural and Processed Food Products Export Development Authority (APEDA) to promote air export of GI-tagged products from the region; and
- (e) the details of the Government's plan to reduce the air freight charges for the farmers of the Godavari delta?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) : Airports Authority of India Cargo Logistics and Allied Services Company

Limited (AAICLAS) has established a dedicated domestic air cargo facility at Rajahmundry Airport. Presently, international flight operations are not available from the Airport.

(b) : As per information received from IndiGo, which undertakes self-handling of the cargo terminal at Rajahmundry Airport, there was no movement of shrimp (aqua products) or nursery plants via air cargo from Rajahmundry/Godavari region during the Financial Year 2024-2025.

(c) : The existing domestic air cargo facility at Rajahmundry Airport has an installed annual handling capacity of 17,200 MT, while the cargo throughput recorded during FY 2024–25 was 25 MT, indicating a capacity utilization of approximately 0.15%. In view of the present traffic levels and low capacity utilisation, the requirement for development of additional cargo-related facilities at the airport is not under consideration.

(d) : The Agricultural and Processed Food Products Export Development Authority (APEDA) has taken several steps for promotion of APEDA scheduled GI-tag products from Andhra Pradesh. APEDA has organized Export-Oriented Capacity Development Programme to encourage exporters to explore array of products including GI products for promotion in the global market place. Further, APEDA facilitates regular export of Banganapalle mangoes and Guntur Sannam Chilli from Andhra Pradesh to different destinations with different modal transports including air transport.

(e): Rates and charges on air cargo are applied by various service suppliers, including airlines, airports, freight forwarders/ customs house agents and first and last mile transport providers. These are competitively determined based on market dynamics. The Government's approach is to provide suitable policy and congenial regulatory regime, for the encouragement of infrastructure development, simplification of procedures, technological upgradation, and deployment of skilled manpower, all aimed at efficient and cost-effective air cargo services delivery.

PROGRESS OF REVAMPED DISTRIBUTION SECTOR SCHEME

65. SHRI JAGDAMBIKA PAL:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the progress of Revamped Distribution Sector Scheme (RDSS);
and
- (b) the details of the budget allocated to the State of Uttar Pradesh with respect to RDSS, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): Government of India launched the Revamped Distribution Sector Scheme (RDSS) in July 2021 with the objective of improving the quality and reliability of

power supply to consumers through a financially sustainable and operationally efficient distribution Sector. The scheme has an outlay of Rs. 3,03,758 Cr. and estimated Gross Budgetary Support (GBS) from Central Government of Rs. 97,631 Cr.

Under the scheme, financial assistance is being provided to the Distribution Utilities (excluding Private Sector Utilities) for loss reduction infrastructure works and smart metering works. Projects worth Rs. 1.53 lakh crore for loss reduction infrastructure and Rs. 1.31 lakh crore for smart metering works have been sanctioned which would help improve the reliability and quality of power supply in the country.

Sanctioned Loss reduction works include replacement of old/frayed conductors, upgradation/augmentation of Distribution transformers (DT)/sub-stations, feeder segregation works etc. Further, grid electrification works have been sanctioned for 13,65,139 households (including 4203 public places) wherever found feasible. This includes grid electrification of households belonging to Particularly Vulnerable Tribal Group (PVTG) identified under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan), households belonging to Scheduled Tribes identified under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan), households belonging to Scheduled Caste identified under Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY) and households in border areas under Viibrant Village Programme (VVP). Overall,

the physical progress of Loss reduction works achieved till date is ~37%. Further, smart metering works have been sanctioned for 19.79 crore consumers, 2.05 lakh feeders and 52.53 lakh Distribution Transformers as part of Advanced Metering Infrastructure (AMI). Till date, smart meters have been installed for 3.9 crore consumers, 1.62 lakh feeders and 13.14 lakh Distribution Transformers under the scheme. Overall, more than 5.44 crore smart meters have been installed across the country under various schemes.

Till date, funds amounting to Rs. 38,342 cr. have been released under RDSS as per the scheme guidelines.

The release of funds under the scheme is contingent on improvement in operational and financial performance of the Utilities which, in addition to other initiatives taken by Gol, has helped in bringing discipline in payment of government subsidies and Govt. department dues to the Utilities, regular issuance of tariff order, timely publishing of accounts, non-creation of regulatory assets, etc. As a result of collective efforts of the Centre and States/ UTs, the Aggregate Technical and Commercial (AT&C) loss of distribution utilities at national level have reduced from 21.91% in FY21 to 15.04% in FY25 and ACS-ARR Gap has reduced from Rs. 0.69/kWh in FY21 to Rs. 0.06/kWh in FY25.

(b): The district-wise details of the project sanctioned/ budget allocated for the State of Uttar Pradesh under RDSS are given in the enclosed **Statement**.

STATEMENT

District-wise details of the sanctioned Project cost and Central Gross Budgetary Support (GBS) in the State of Uttar Pradesh under RDSS as on 15.01.2026

Sr. No.	District	Sanctioned Cost of Distribution Infrastructure Work (LR)	Sanctioned Central GBS for Distribution Infrastructure Work (LR)	Sanctioned Cost of Smart Metering Works (SM)	Sanctioned Central GBS for Smart Metering Works (SM)
1	Agra	198.65	119.19	294.75	44.21
2	Aligarh	410.10	246.06	288.23	43.23
3	Auraiya	145.83	87.50	138.70	20.80
4	Banda	196.66	118.00	201.36	30.20
5	Chitrakoot	129.48	77.69	112.29	16.84
6	Etah	231.84	139.10	154.83	23.22
7	Etawah	171.78	103.07	127.31	19.10
8	Farrukhabad	169.61	101.77	142.43	21.36
9	Firozabad	295.55	177.33	223.33	33.50
10	Hamirpur	107.93	64.76	135.08	20.26
11	Hathras	163.16	97.90	178.19	26.73
12	Jalaun	169.54	101.72	175.80	26.37
13	Jhansi	200.58	120.35	210.37	31.55
14	Kannauj	133.95	80.37	155.00	23.25
15	Kanpur Dehat	117.28	70.37	177.87	26.68
16	Kanpur Nagar	114.71	68.83	175.38	26.31
17	Kashganj (Kashiram Nagar)	217.20	130.32	136.95	20.54
18	Lalitpur	119.48	71.69	103.26	15.49

19	Mahoba	96.80	58.08	97.83	14.68
20	Mainpuri	173.02	103.81	190.64	28.60
21	Mathura	326.08	195.65	243.50	36.53
22	Kanpur	1330.10	798.06	328.40	49.26
23	Amethi	130.39	78.23	215.20	32.28
24	Ayodhya	174.52	104.71	215.21	32.28
25	Budaun	266.37	159.82	263.12	39.47
26	Bahraich	156.24	93.74	276.18	41.43
27	Barabanki	197.86	118.72	215.20	32.28
28	Bareilly	429.70	257.82	392.09	58.81
29	Shrawasti	75.72	45.43	123.77	18.57
30	Gonda	367.43	220.46	294.29	44.14
31	Hardoi	221.98	133.19	209.41	31.41
32	Lakhimpur Kheri	196.77	118.06	360.59	54.09
33	Lucknow	938.00	562.80	669.63	100.44
34	Raebareli	228.42	137.05	352.41	52.86
35	Pilibhit	199.03	119.42	202.70	30.41
36	Unnao	167.64	100.58	235.85	35.38
37	Ambedkar Nagar	158.42	95.05	215.20	32.28
38	Balrampur	130.42	78.25	137.07	20.56
39	Shahjahanpur	230.89	138.53	233.15	34.97
40	Sitapur	221.41	132.85	183.08	27.46
41	Sultanpur	158.85	95.31	215.20	32.28
42	Baghpat	98.96	59.38	197.78	29.67
43	Bijnor	341.00	204.60	509.03	76.36
44	Bulandshehar	362.56	217.54	465.98	69.90
45	G.B. Nagar	190.25	114.15	249.51	37.43
46	Ghaziabad	236.45	141.87	645.62	96.84
47	Hapur	183.73	110.24	205.15	30.77
48	JP Nagar	131.27	78.76	256.36	38.45

	(Amroha)				
49	Meerut	327.66	196.60	433.70	65.06
50	Moradabad	278.19	166.91	401.79	60.27
51	Muzzffarnagar	269.37	161.62	406.76	61.01
52	Rampur	142.69	85.61	276.35	41.45
53	Saharanpur	448.68	269.21	475.51	71.33
54	Sambhal	487.74	292.64	216.90	32.54
55	Shamli	106.05	63.63	206.45	30.97
56	NOIDA	1313.50	788.10	0.00	0.00
57	Prayagraj	806.94	484.16	309.89	46.48
58	Pratapgarh	355.37	213.22	296.68	44.50
59	Fatehpur	369.94	221.96	236.43	35.46
60	Kaushambi	237.05	142.23	133.51	20.03
61	MIRZAPUR	169.42	101.65	213.75	32.06
62	Sonbhadra	204.08	122.45	172.79	25.92
63	Varanasi	1927.93	1156.76	139.36	20.90
64	Chandauli	90.77	54.46	158.62	23.79
65	Ghazipur	209.74	125.84	277.28	41.59
66	Jaunpur	327.42	196.45	381.55	57.23
67	Azamgarh	171.61	102.96	380.99	57.15
68	Ballia	294.80	176.88	199.15	29.87
69	Mau	223.73	134.24	207.42	31.11
70	Gorakhpur	194.14	116.48	324.10	48.62
71	Deoria	160.31	96.19	245.29	36.79
72	Kushinagar	134.52	80.71	264.16	39.62
73	Maharajganj	74.96	44.98	261.19	39.18
74	BASTI	96.70	58.02	250.39	37.56
75	Sant Kabir Nagar	39.90	23.94	152.24	22.84
76	Siddharth Nagar	195.43	117.26	206.76	31.01
77	Sant Ravidas	131.93	79.16	126.19	18.93

	Nagar				
	Total	21204.16	12722.50	18885.47	2832.82

SAFETY NORMS ON NHs

66. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government acknowledges that the absence of continuous service roads on National Highways (NHs) forces dangerous U-turns, illegal crossings, unsafe mixing of local traffic i.e. pedestrians and two-wheelers with high-speed highway traffic and wrong-side driving, thereby making these highways unsafe for both local commuters and long-distance traffic, if so, the details thereof;
- (b) whether any concrete accountability measures have been imposed on engineers, consultants and contractors of the National Highways Authority of India whose flawed highway designs have converted key economic corridors into accident-prone and fear-inducing stretches and if so, the details thereof;
- (c) the data on accidents, grievous injuries and fatalities at identified black spots, year-wise and location-wise indicating the number of lives lost prior to the initiation of corrective measures, State-wise, particularly in Tamil Nadu;
- (d) whether a number of accident-prone zones on National Highways in Tamil Nadu and other States remain unidentified and whether the Government

continues to rely largely on post-fatality data instead of proactive, scientific road safety audits and if so, the reasons therefor; and

- (e) whether pedestrian underpasses, vehicular underpasses and light vehicular underpasses were omitted at the initial stage of highway construction and undertaken subsequently only after fatalities, protests and media reports, despite evidence of heavy pedestrian movement near hospitals, markets, bus stops schools and residential clusters along these highways and if so, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): National Highways (NHs) works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are invariably part of the NHs works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed roads before opening them to commercial traffic. All identified road safety issues, including those related to road signage and markings, are addressed before the road is opened to the public. Subsequently, during the operation of the project highway, assessment is carried out at regular intervals to identify safety issues that may have emerged during

operation stage and any necessary remedial measures are taken in a time-bound manner. Besides this, accident data on all NHs is monitored on a pan-India basis through the eDAR portal (Electronic Detailed Accident Report), and accident spots are identified. Necessary remedial action on these identified accident spots, preventing them from converting to blackspots are immediately taken up.

(b): All the accident spots are duly studied and remedial measures including improvement proposals are invariably part of the Detailed Project Report (DPR). Further outcome of the Road Safety Audit is also incorporated in the DPR. Thereafter also, if any flaw in design is noticed at the construction stage, then the same gets rectified alongwith the penal action on the DPR consultants. For any flaw in construction, action is taken on the Independent Engineers/ Authority Engineers /contractors / concessionaires as per the provisions of contract agreement.

(c): State-wise details of accidents including fatalities on all the black spots in the country including the state of Tamil Nadu at time of identification are enclosed as **Statement**.

(d): Government has launched the Electronic Detailed Accident Report System with online reporting facilities of accidents in the country including Tamil Nadu. This enables immediately noticing the accident spots. Accordingly, such spots which are on National Highways (NHs) are visited immediately by field officers and appropriate short term measures are taken. Long term rectification works are

undertaken after detailed study as these includes improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses etc.

Further as a proactive measure, Road Safety Audit (RSA) on NHs has been made mandatory through third party auditors/experts at all stages i.e. design, construction, operation and maintenance etc. As per outcome of the report, corrective measures are undertaken.

(e): The provisions of pedestrian underpasses, vehicular underpasses and light vehicular underpasses are invariably made at the time of preparation of detailed project report as per traffic density, pedestrians' movement and site requirement.

STATEMENT

State-wise details of accidents including fatalities on all the black spots in the country including the state of Tamil Nadu at time of identification

STATE	Number of Fatalities	Number of Accidents
Andaman and Nicobar	8	20
Andhra Pradesh	7689	13572
Arunachal Pradesh	38	121
Assam	2053	2958
Bihar	3488	3850
Chandigarh	48	58
Chhattisgarh	1704	2138
Daman & Diu	5	5
Delhi	1334	4329

Goa	222	537
Gujarat	2964	4396
Haryana	1287	1958
Himachal Pradesh	812	1821
Jammu & Kashmir	706	2603
Jharkhand	1648	2002
Karnataka	7391	16220
Kerala	1973	16296
Ladakh	56	169
Madhya Pradesh	5421	9116
Maharashtra	4125	6175
Manipur	59	327
Meghalaya	192	1057
Mizoram	17	15
Nagaland	47	798
Odisha	3454	6483
Puducherry	335	860
Punjab	5204	6654
Rajasthan	8712	12586
Sikkim	78	239
Tamil Nadu	8487	23841
Telangana	5342	12381
Tripura	88	236
Uttar Pradesh	11865	17182
Uttarakhand	686	643
West Bengal	5978	10824

उपभोक्ता पंप लाइसेंस का दुरुपयोग

67. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को यह जानकारी है कि शिरडी लोक सभा निर्वाचन क्षेत्र में, अहमदनगर जिला पेट्रोल डीलर्स एसोसिएशन ने निजी कंपनियों के द्वारा उपभोक्ता पंप लाइसेंस के दुरुपयोग और डोर-टू-डोर डिस्पेंसर (डीडीडी) के अवैध संचालन के संबंध में गंभीर शिकायतें दर्ज कराई गई हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या ऐसी अवैध गतिविधियां वैध पेट्रोल डीलरों की बिक्री पर प्रतिकूल प्रभाव डाल रही हैं, जिससे उन्हें गंभीर आर्थिक संकट और वित्तीय क्षति हो रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार को यह भी जानकारी है कि जब डीलर इन अवैध कृत्यों के विरुद्ध अपनी आवाज उठाते हैं, तो उन्हें उपभोक्ता पंप मालिकों और उनके समर्थकों की ओर से खतरे और दबाव का सामना करना पड़ता है; और
- (घ) यदि हां, तो सरकार द्वारा इन अवैध डीडीडी परिचालनों की जांच करने और उन्हें रोकने, वैध डीलरों के हितों की रक्षा करने और अपराधियों के विरुद्ध कड़ी कार्रवाई करने के लिए क्या ठोस कदम उठाए जा रहे हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क) से (घ) महाराष्ट्र सरकार ने सूचित किया है कि अहिल्यानगर जिला आपूर्ति कार्यालय को श्रीरामपुर तालुका, जिला अहिल्यानगर में बाउजरो के माध्यम से डीजल की खुदरा बिक्री के संबंध में एक शिकायत प्राप्त हुई थी। उक्त शिकायत के संदर्भ में, श्रीरामपुर तहसीलदार के माध्यम से एक जाँच की गई। एक दल नियुक्त किया गया और तालुका के बाजार और विभिन्न भीड़भाड़ वाले स्थानों पर

निरीक्षण किए गए। तथापि, बाउजरो के माध्यम से पेट्रोलियम उत्पादों की बिक्री का कोई मामला नहीं पाया गया। राज्य सरकार द्वारा आगे यह बताया गया है कि अब तक अनधिकृत पेट्रोलियम उत्पादों के ऐसे किसी भी अवैध परिवहन, बिक्री और भंडारण का पता नहीं चला है।

इसके अलावा, तेल विपणन कंपनी (ओएमसी) डीलरों/ईंधन उद्यमों द्वारा संचालित डोर-टू-डोर डिलीवरी (डीडीडी) बाउजर मोटर स्पिरिट और हाई स्पीड डीजल (आपूर्ति, वितरण और कदाचारों की रोकथाम का विनियमन) द्वितीय संशोधन आदेश दिनांक 10.12.2019 द्वारा शासित होते हैं। डीलरों/ईंधन उद्यमों को इस आदेश में उल्लिखित प्रावधानों के साथ-साथ पेट्रोलियम विस्फोटक और सुरक्षा संगठन (पीईएसओ) द्वारा जारी अनुज्ञप्ति (प्रपत्र XIV और प्रपत्र XIX) और डीडीडी के संचालन को नियंत्रित करने वाली पीईएसओ मानक संचालन प्रक्रियाओं (एसओपी) का सख्ती से पालन किया जाना आवश्यक है। इन प्रावधानों के किसी भी उल्लंघन पर पीईएसओ द्वारा पेट्रोलियम नियम 2002 के नियम 152 के अनुसार आवश्यक कार्रवाई की जाती है। सार्वजनिक क्षेत्र की ओएमसीज ने अपने सभी हितधारकों को डीडीडी के सुचारु संचालन को सुनिश्चित करने के लिए इन नियामक प्रावधानों का सख्ती से पालन करने के निर्देश जारी किए हैं।

DISTANCE BETWEEN TWO TOLL BOOTHS ON NATIONAL HIGHWAYS

68. PROF. SOUGATA RAY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of distance prescribed by National Highways Authority of India (NHAI) for setting up of toll booths across National Highways of the country;

- (b) whether the Government has noticed any toll booth functioning without keeping the minimum distance between two toll booths in the country, if so, the details of such toll booths, State-wise; and
- (c) whether there is any protests from the general public against such toll booths and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Fee plazas are established on National Highways as per the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein Sub-Rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of 60 km. The proviso to the said Rule states that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of 60 km and also within a distance of 60 km from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

Fee Plazas are established on NHs based on detailed analysis such as land availability, forest area, minimum diversion of traffic, Municipal limits, and safety and road geometry. However, user fee is collected at the Fee Plaza

depending on the project influence length of respective fee plaza, and not on its specific location within the project influence length.

(c): Government receives representations regarding location of fee plazas, which are examined and addressed appropriately as per the extant rules and guidelines.

ELECTRONIC TOLL COLLECTION AND FASTAG ADOPTION

69. SHRI PRAVEEN PATEL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total FASTags issued and the penetration rate of electronic toll collection across National Highway fee plazas;
- (b) the details of the FASTag Annual Pass scheme launched in August 2025 and the response received thereto;
- (c) the progress in implementing barrier-free Multi-Lane Free Flow tolling technology on National Highways; and
- (d) the daily toll collection through electronic modes and the efficiency improvements achieved?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The total Number of FASTag issued till December 2025 is 11.86 Crore. Presently, more than 98 % of user fee on National Highways is collected through FASTag (Electronic Toll Collection).

(b): The Annual Pass user friendly discount passes launched for highways users under the National Highway Fee (Determination of Rates and Collection) Rules 2008. Since its launch on 15th August 2025, around 42 lakh Annual Passes have been activated, facilitating over 19 crore transactions as on 31st December 2025. Currently around 25% Non-Commercial vehicles are doing FASTag transactions using Annual Pass.

(c): Request for Proposal (RFP) to implement barrier-less tolling system has been invited/ finalized for the Fee Plaza as per the enclosed **Statement**, with the possibility of implementing it on other fee plazas in a phased manner depending upon the outcome and efficacy of the implementation on these projects.

(d): Average daily collection via FASTag on NH fee plaza is around Rs. 186 Crores and Number of average daily ETC transactions on NH fee plaza is around 105 Lakhs in Financial Year 2025-26 (till December, 2025). The constant growth and adoption of FASTag by highway users is encouraging and has helped in increased efficiency in toll operations.

Impact Assessment conducted for the National Electronic Toll Collection (NETC) Programme during 2024–25 indicates that the average time taken by a vehicle to cross a fee plaza under ETC operations is 40 seconds, as compared to 12.23 minutes per vehicle under the earlier manual tolling system. This demonstrates a significant improvement in traffic flow and a substantial reduction in congestion at fee plazas.

STATEMENT

Details of fee plazas for which Request for Proposal (RFP) has been invited/finalized for implementation of barrier less tolling:

Sl. No.	Fee Plaza	NH / State	Status
1	Gharaunda	NH-44 in Haryana	Awarded
2	Chorayasi	NH-48 in Gujarat	Awarded
3	Daulatpura	NH-48 in Rajasthan	Awarded
4	Manoharpura	NH-48 in Rajasthan	Awarded
5	Shahjahanpur	NH-48 in Rajasthan	Awarded
6	Mundaka	UER-II in Delhi	Awarded
7	Kaniminekhi – Sheshagirihalli	NH-275 in Karnataka	Awarded
8	Gananguru	NH-275 in Karnataka	Awarded
9	Boriach	NH-48 in Gujarat	Awarded
10	Nemili	NH-48 in Tamil Nadu	Awarded
11	Chenasamudram	NH-48 in Tamil Nadu	Awarded
12	Paranur	NH-45 in Tamil Nadu	Awarded
13	Kasepalli	NH-44 in Andhra Pradesh	Awarded
14	Amakathadu	NH-44 in Andhra Pradesh	Awarded
15	Marur	NH-44 in Andhra Pradesh	Awarded
16	Bijwasan	Dwarka Expressway in Delhi	Under Bidding
17	Kukrola (Shifted Kherki Daula Fee Plaza)	NH-48 in Haryana	Under Bidding
18	Chalakwadi	NH-50 in Maharashtra	Under

			Bidding
19	Hiwargaon Pavsa	NH-50 in Maharashtra	Under Bidding
20	Madanpur	NH-31 in Assam	Under Bidding
21	Badarpur Faridabad Fee plaza	NH-19 in Haryana	Under Bidding

DEVELOPMENT OF GREENFIELD AIRPORT IN DAHOD

70. SHRI JASWANTSINH SUMANBHAI BHABHOR:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the current status of the Greenfield Airport project in Dahod district of Gujarat, subsequent to the completion of pre-feasibility and Obstacle Limitation Surface (OLS) surveys;
- (b) the expected timeline fixed for the commencement of construction and the projected date for the operationalisation of the said airport; and
- (c) the total expenditure sanctioned by the Government for this project under the Greenfield Airports Policy?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) and (b): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008. As per the policy, if any airport developer including State

Government desires to develop an airport, they are required to identify a suitable site and get the Pre-feasibility Study conducted and submit a proposal to GoI for 'Site Clearance' followed by 'In-Principle' approval.

On the request of State Government of Gujarat (GoG), multi-disciplinary team of Airports Authority of India (AAI) visited the proposed site location for development of a Greenfield airport in Dahod. The study report for this site as well as another relocated site has been sent to GoG by AAI.

GoI has not received any proposal seeking 'Site Clearance' under GFA Policy for development of a Greenfield airport in Dahod. Further, the timeline for completion of the airport projects depends upon several factors such as land acquisition, availability of mandatory clearances including environmental clearances, financial closure etc.

(c): As per GFA Policy, 2008, the responsibility of the implementation of airport project including its funding rests with the Project Proponent.

PURCHASE OF LPG FROM USA

71. SHRI KHALILUR RAHAMAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has signed a deal to buy 2.2 Million Tonnes of LPG from the United States of America (USA) for the next one year, if so, the details thereof;

- (b) whether the impending trade deal with the USA has forced India to sign the said gas deal, if so, the details thereof;
- (c) whether India is being forced to buy gas at a higher rate when cheaper options were available from Russia, if so, the details thereof; and
- (d) the price of gas from the USA as compared to gas from Russia?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Public Sector Enterprises (PSEs), Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have successfully concluded a one-year structured contract to import around 2.2 MTPA of LPG from the United States (US) Gulf Coast for the contract year 2026. Such decisions relating to import sources are taken by Oil and Gas PSEs after market due diligence, based on competitive rates and need for diversifying sourcing options.

Presently, there is no contract in place for importing LPG from Russia by PSEs.

बिहार में सीएनजी और पीएनजी की उपलब्धता

72. श्री राजेश रंजन:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के विभिन्न राज्यों में संपीड़ित प्राकृतिक गैस (सीएनजी) / प्राकृतिक गैस की आपूर्ति अभी भी सीमित है, जिसके कारण उपभोक्ताओं और परिवहन क्षेत्र को अधिक मूल्यों और उपलब्धता संबंधी गंभीर समस्याओं का सामना करना पड़ रहा है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने ग्रामीण और अर्ध-शहरी क्षेत्रों, विशेषकर पूर्वी भारत और बिहार के सीमांचल क्षेत्रों में सीएनजी स्टेशन स्थापित करने और पाइपड नेचुरल गैस (पीएनजी) नेटवर्क का विस्तार करने के लिए कोई विशेष योजना बनाई है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) सरकार द्वारा सीएनजी के मूल्यों को नियंत्रित करने, वितरण प्रणाली को विनियमित करने और कंपनियों को मनमाने मूल्य वसूलने से रोकने के लिए किए गए नियामक उपाय क्या हैं; और
- (घ) क्या वर्तमान में 150 किलोमीटर के दायरे में नए अंतर-संबद्ध सीएनजी/पीएनजी स्टेशन स्थापित करने के लिए कोई नीति, बजटीय प्रावधान या समय-सीमा नियत की गई है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसमें बिहार के पूर्णिया और सीमांचल क्षेत्र को शामिल करने की समय-सीमा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क) से (घ): पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) प्राकृतिक गैस पाइपलाइन (एनजीपीएल) बिछाने, निर्माण करने, प्रचालित करने और विस्तार करने के लिए विभिन्न कंपनियों को प्राधिकार प्रदान करता है। सितंबर, 2025 की स्थिति के अनुसार, पीएनजीआरबी द्वारा राष्ट्रीय गैस ग्रिड का सृजन करने और देश में प्राकृतिक गैस की उपलब्धता में वृद्धि करने की दृष्टि से लगभग 34,238 कि.मी. एनजीपीएल नेटवर्क (कॉमन कैरीयर, स्पर लाइन टाई-इन-कनेक्टिविटी और समर्पित पाइपलाइन को प्राधिकृत किया गया है। इसमें से लगभग 25,923 कि.मी. प्रचालित किया गया

है। पीएनजीआरबी द्वारा प्राधिकृत प्राकृतिक गैस पाइपलाइन नेटवर्क द्वारा लद्दाख, अंडमान और निकोबार द्वीप समूह और लक्षदीप को छोड़कर सभी राज्यों और केन्द्रशासित प्रदेशों को कवर किया गया है।

पाइपयुक्त प्राकृतिक गैस (पीएनजी) कनेक्शन उपलब्ध कराना, संपीड़ित प्राकृतिक गैस (सीएनजी) स्टेशन स्थापित करना और पाइपलाइन अवसंरचना बिछाना नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का हिस्सा है, जिसे पीएनजीआरबी द्वारा प्राधिकृत कंपनियों द्वारा उनके न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) और तकनीकी-व्यावसायिक व्यवहार्यता के अनुसार किया जाता है। 12/12ए सीजीडी बोली दौर के पूरा होने के बाद, पीएनजीआरबी ने देश भर में संपूर्ण मुख्य भूमि क्षेत्र (पूर्वी भारत के ग्रामीण और अर्ध-शहरी क्षेत्रों और बिहार के सीमांचल क्षेत्रों सहित) शामिल करते हुए सीजीडी नेटवर्क के विकास के लिए 307 भौगोलिक क्षेत्रों (जीएज) में कंपनियों को प्राधिकृत किया है।

पूर्णिया के समीपवर्ती कई जिले और व्यापक सीमांचल क्षेत्र अररिया, पूर्णिया, कटिहार और किशनगंज जिला जीए के भाग हैं जिसे सीजीडी नेटवर्क का विकास करने के लिए मार्च, 2019 में इंडियन ऑयल कार्पोरेशन लिमिटेड (आईओसीएल) को पीएनजीआरबी द्वारा प्राधिकृत किया गया है। एमडब्ल्यूपी के अनुसार, सीजीडी कंपनी वर्ष 2030 तक जीए में 30520 पीएनजी (डी) कनेक्शन उपलब्ध कराने के लिए और 79 सीएनजी स्टेशन स्थापित करने के लिए प्रतिबद्ध है। दिनांक 30.11.2025 की स्थिति के अनुसार, प्राधिकृत कंपनी द्वारा जीए में 14978 पीएनजी (डी) कनेक्शन प्रदान कराए गए हैं और 11 सीएनजी स्टेशन स्थापित किए गए हैं। सीजीडी परियोजनाओं के लिए सरकार द्वारा कोई बजट/निधि जारी नहीं किया गया है। सीजीडी परियोजनाओं की परियोजना लागत संबंधित सीजीडी कंपनियों द्वारा उनके एमडब्ल्यूपी और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार वहन की जाती है।

प्राकृतिक गैस की आपूर्ति और उपलब्धता एनजीपीएल की कनेक्टिविटी और सीजीडी अवसंरचना की निर्भरता पर राज्यों में भिन्न-भिन्न हो सकती है। सरकार राष्ट्रीय गैस ग्रिड और सीजीडी अवसंरचना को शीघ्र पूरा करने के लिए निरंतर संबंधित राज्य सरकारों और निष्पादन एजेंसियों के साथ समीक्षा और समन्वय करती रहती है।

सरकार ने देश भर में सीएनजी (परिवहन)/पीएनजी (घरेलू) क्षेत्र को प्राकृतिक गैस की उपलब्धता और किफायत सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं, जिनमें अन्य बातों के अलावा, सीएनजी (परिवहन)/पीएनजी (घरेलू) को प्राथमिकता के आधार पर घरेलू गैस का आवंटन करना शामिल है; गैर-प्राथमिकता वाले क्षेत्रों से घरेलू गैस को सीएनजी (टी)/पीएनजी (डी) क्षेत्र की आवश्यकता को पूरा करने के लिए विपथित करना, सीएनजी नेटवर्क का विस्तार, सीजीडी परियोजनाओं को सार्वजनिक उपयोगिता का दर्जा देना, सीएनजी (टी)/पीएनजी (डी) उद्देश्यों के लिए उपलब्ध माध्यमों (कैस्केड मोड सहित) के माध्यम से घरेलू गैस की आपूर्ति के लिए अधिसूचना जारी करना, सीएनजी (टी) और पीएनजी (डी) खंडों के लिए घरेलू प्राकृतिक गैस का दो-तिमाही अग्रिम आधार पर आवंटन, राष्ट्रीय गैस ग्रिड पाइपलाइन का विस्तार, तरलीकृत प्राकृतिक गैस (एलएनजी) टर्मिनलों की स्थापना, जैव-सीएनजी को बढ़ावा देने के लिए किफायती परिवहन के लिए दीर्घकालिक विकल्प (सतत) पहल आदि। सरकार ने यह भी अधिसूचित किया है कि समुद्री क्षेत्र, अति गहरे समुद्री क्षेत्र और उच्च दबाव-उच्च तापमान वाले क्षेत्रों में खोजों से उत्पादित गैस के संबंध में, किसी भी ऐसी स्थिति में जिसमें बोली प्रक्रिया के तहत प्रस्तावित गैस के आनुपातिक वितरण की आवश्यकता हो, संविदाकार सीएनजी (टी)/पीएनजी (डी) क्षेत्र से संबंधित बोलीदाताओं को प्राथमिकता के आधार पर गैस की पेशकश करेगा।

सरकार सीएनजी के मूल्यों को तय नहीं करती है। किसी भी शहर में संपीड़ित प्राकृतिक गैस (सीएनजी) का खुदरा बिक्री मूल्य (आरएसपी) पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड द्वारा

अधिप्राप्त गैस की लगात, राज्य करों, प्रशुल्क तथा अन्य घटकों को ध्यान में रखकर प्राधिकृत नगर गैस वितरण (सीजीडी) कंपनी द्वारा निर्धारित किया जाता है। सरकार ने वर्ष 2014 में सभी सीजीडी कंपनियों को सीएनजी स्टेशनों पर सीएनजी मूल्य का विस्तृत विवरण प्रदर्शित करने और बीजकों में पीएनजी (डी) मूल्य का विस्तृत विवरण प्रस्तुत करने का निर्देश दिया, जिसमें सीजीडी कंपनी को गैस की लागत, आपूर्ति और वितरण लागत, कंपनी का मार्जिन, उत्पाद शुल्क, वैट और अन्य करों का विवरण शामिल हो।

सरकार ने प्राकृतिक गैस के बढ़ते मूल्यों के प्रभाव को कम करने के उद्देश्य से ओएनजीसी/ओआईएल के नामित क्षेत्रों, नई अन्वेषण लाइसेंसिंग नीति (एनईएलपी) ब्लॉकों और पूर्व-एनईएलपी ब्लॉकों से उत्पादित गैस के लिए 2023 में संशोधित घरेलू प्राकृतिक गैस मूल्य निर्धारण दिशानिर्देशों को मंजूरी दे दी है, जहां उत्पादन साझाकरण संविदा (पीएससी) के तहत मूल्यों के लिए सरकार की मंजूरी का प्रावधान है। संशोधित दिशानिर्देशों के अनुसार, ऐसी प्राकृतिक गैस के मूल्य भारतीय कच्चे तेल बास्केट के मासिक औसत के 10% के रूप में निर्धारित की जाती है और इसे मासिक आधार पर अधिसूचित किया जाता है। ओएनजीसी और ओआईएल द्वारा अपने नामित ब्लॉकों से उत्पादित गैस के लिए, एपीएम मूल्य 4.0 डॉलर प्रति मीट्रिक मिलियन ब्रिटिश थर्मल यूनिट (एमएमबीटीयू) की न्यूनतम सीमा और 6.5 डॉलर प्रति एमएमबीटीयू की अधिकतम सीमा के अधीन है। यह अधिकतम सीमा अगले दो वित्तीय वर्षों (2023-24 और 2024-25) के लिए बरकरार रहेगी और फिर प्रत्येक वर्ष 0.25 डॉलर प्रति एमएमबीटीयू की वृद्धि की जाएगी। इसके अलावा, सरकार ने ऑयल एंड नेचुरल गैस कॉर्पोरेशन लिमिटेड और ऑयल इंडिया लिमिटेड द्वारा अपने नामित क्षेत्रों से उत्पादित नए कूपों और कूप संबंधी किए गए उपायों से उत्पादित गैस पर प्रशासित मूल्य व्यवस्था के मूल्यों पर 20% का प्रीमियम देने की अनुमति भी दी है। इससे उपभोक्ताओं के लिए मूल्यों में स्थिरता आई है।

इसके अतिरिक्त, पीएनजीआरबी ने दिनांक 01.01.2026 से प्रभावी एकीकृत टैरिफ को युक्तिसंगत बनाते हुए टैरिफ ज़ोन को तीन से घटाकर दो कर दिया है और ज़ोन 1 (300 किमी तक) के लिए 54 रुपये/एमएमबीटीयू और ज़ोन 2 (300 किमी से आगे) के लिए 102.86 रुपये/एमएमबीटीयू का परिवहन टैरिफ अधिसूचित किया है, सीएनजी (टी) और पीएनजी (डी) के लिए ज़ोन- 1 टैरिफ राष्ट्रव्यापी विस्तारित किया गया है, जिसके फलस्वरूप 300 किमी से अधिक दूरी के उपभोक्ताओं के लिए परिवहन शुल्क में लगभग 50% की कमी आई है। यह सुधार प्राकृतिक गैस की उपलब्धता को और अधिक किफायती और समान पहुंच वाला बनाता है।

LEGACY WASTE REMEDIATION UNDER SBM 2.0

73. SHRI ARUN BHARTI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has approved/sanctioned the Legacy Waste Remediation project for Jamui dumping ground under Swachh Bharat Mission - Urban 2.0 (SBM 2.0) during the financial year 2025–26 and if so, the status thereof along with the timeline fixed in this regard;
- (b) the physical and financial progress of construction of Community Toilets (CTs) and Public Toilets (PTs) in Jamui markets as on January 1, 2026;
- (c) the details of the funds released and utilised for procurement of mechanised sweeping machines for Jamui Municipality during the financial year 2025–26;

- (d) whether any shortfall has been identified in door-to-door solid waste collection coverage in Jhajha town and if so, the remedial measures taken/proposed to be taken along with the timeline fixed for the same; and
- (e) whether any new approvals are proposed for a Waste-to-Energy plant on a pilot basis in Jamui during the financial year 2026–27 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As per information received from State of Bihar, remediation of Jamui dumping ground is under progress and 70% of waste at the site has already been remediated and remaining work shall be completed in early part of 2026.

(b): Under SBM-U 2.0, Central Share of funds are released to the States/UTs as per their action plan and not to any municipalities/ULBs/markets directly. In the State of Bihar, so far 4,04,544 Individual Household Latrines (IHHLs) have been constructed against mission target of 3,83,079 IHHLs and 28,677 Community Toilets/Public Toilets (CT/PTs) seats have been constructed against the mission target of 26,439 CT/PTs. Further, under SBM-U 2.0, the action plans for construction of 32,986 units of IHHLs, 2,989 seats of Public Toilets, 2,345 seats of Community Toilets, 224 seats of Aspirational Toilets and 3,459 standalone urinals having central share of ₹52.98 crores have been approved for the State of Bihar.

(c): Under SBM - Urban 2.0, 152 Towns (NCAP) cities - having > 5 lakh population ULBs are eligible additional central assistance for procurement of Mechanized Road Sweepers (MRSs). Therefore, Jamui is not eligible for central share funding for procurement of MRSs.

(d): As per the 7th schedule of the constitution, sanitation is a State subject. It is the responsibility of State/ULBs to assess the shortfall, plan, design, execute and operate sanitation projects in the urban areas.

(e): MoHUA has not received any proposal for setting up Waste-to-Energy plant in Jamui during financial year 2026-27 from the State.

दमण और दीव में पेट्रोलियम और प्राकृतिक गैस भंडार की संभावना

74. श्री उमेशभाई बाबूभाई पटेल:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केंद्र सरकार ने दमण और दीव तथा उसके आस-पास के क्षेत्रों में पेट्रोलियम या प्राकृतिक गैस का संभावित भंडार मौजूद होने या न होने का पता लगाने के लिए कोई आकलन या मूल्यांकन अध्ययन किया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने गुजरात और महाराष्ट्र की तटीय सीमाओं पर स्थित पेट्रोलियम भंडारों को दमण और दीव की स्थानीय अर्थव्यवस्था से जोड़ने के विकल्पों पर विचार किया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने इस संबंध में कोई रूपरेखा या खाका तैयार किया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इससे दमण और दीव में स्थित उद्योगों के कार्यकरण पर किस प्रकार प्रभाव पड़ सकता है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): सरकार ने दमण और दीव केंद्र शासित प्रदेश और उसके आसपास के क्षेत्रों को शामिल करते हुए मुंबई अपतटीय, सौराष्ट्र और कैम्बे सहित विभिन्न अवसादी बेसिनों की हाइड्रोकार्बन क्षमता का मूल्यांकन करने के लिए हाइड्रोकार्बन संसाधन आकलन अध्ययन (एचआरएस), 2017 का संचालन किया था। दमण और दीव से सटे अपतटीय क्षेत्र मुंबई अपतटीय बेसिन और सौराष्ट्र बेसिन का हिस्सा हैं, जिनके निकट कैम्बे बेसिन स्थित है। एचआरएस 2017 के अनुसार अनुमानित हाइड्रोकार्बन क्षमता निम्न प्रकार है:

बेसिन	स्थापित अनुमान (मिलियन मीट्रिक टन तेल समतुल्य)
मुंबई अपतट	9,646
सौराष्ट्र	1,325
कैम्बे	2,586

सरकार ने हाइड्रोकार्बन अन्वेषण एवं अनुज्ञप्ति नीति (एचईएलपी) और खुला रकबा अनुज्ञप्ति कार्यक्रम (ओएएलपी) जैसी नीतियों के अंतर्गत हाइड्रोकार्बन अन्वेषण एवं अवसंरचना विकास के लिए समग्र और बेसिन-स्तरीय दृष्टिकोण अपनाया है। सरकार देश भर में, गुजरात और महाराष्ट्र के तटीय क्षेत्रों का मिलान, पाइपलाइनों, एलएनजी टर्मिनलों, रिफाइनरियों और डाउनस्ट्रीम सुविधाओं के विस्तार के माध्यम से क्षेत्रीय अर्थव्यवस्थाओं को पेट्रोलियम एवं प्राकृतिक गैस अवसंरचना से एकीकृत करने को बढ़ावा दे रही है। दमन और दीव के लिए कोई अलग से रोडमैप तैयार नहीं किया गया है, लेकिन पश्चिमी तटीय क्षेत्र में तेल एवं गैस अवसंरचना के निरंतर विस्तार प्रक्रिया से औद्योगिक

गतिविधियों, रोजगार सृजन और क्षेत्र में स्थित उद्योगों के लिए स्वच्छ ईंधन की उपलब्धता को बढ़ावा मिलने की संभावना है।

EKLAVYA MODEL RESIDENTIAL SCHOOL (EMRS) AT ADHAURA, KAIMUR

75. SHRI MANOJ KUMAR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the Eklavya Model Residential School (EMRS) at Adhaura in Kaimur district of Bihar has remained non-operational for a long period of time and if so, the reasons therefor;
- (b) whether land has been allotted and tenders have been completed for the said EMRS and whether the completion of construction is likely to take a long time;
- (c) if so, whether the Government proposes to make any alternative arrangements to make the school functional for tribal students in the region and the timeline therefor and if not, the reasons therefor;
- (d) the total funds sanctioned for the EMRS project at Adhaura, Kaimur along with the amount of funds that remain unutilised;
- (e) the steps being taken by the Government to fast-track construction and ensure that the school becomes operational within a fixed timeline; and
- (f) the number of communications sent by the Union Government to the State Government of Bihar regarding the expeditious operationalisation of the sanctioned EMRS and the responses received in each case?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): An Eklavya Model Residential School (EMRS) at Adhaura in Kaimur district of Bihar has been approved and encumbrance free land for the same has been provided by the State government in 2024.

(c): Meanwhile, NESTS has requested State Government to make the EMRS functional in alternative government building.

(d): The total funds sanctioned for the EMRS at Adhaura, Kaimur, Bihar is ₹39.06 crore. Out of this, an amount of ₹20.01 crore has been released so far.

(e) and (f): NESTS continuously follows up with the State Government and the construction agencies, to fast-track construction of EMRSs and to ensure their completion within the stipulated timelines, thereby ensuring their earliest possible functionalization.

ST STATUS TO SIX COMMUNITIES OF ASSAM

76. MD. RAKIBUL HUSSAIN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has taken any action in the last five years regarding the long-pending demand to grant Scheduled Tribe (ST) status to the Six Communities of Assam;

- (b) if so, the details of the proposals submitted by the State Government and their current status;
- (c) whether any expert committee reports or ethnographic studies have been examined by the Government, if so, the details thereof; and
- (d) the reasons for the continued delay in taking a final decision on this matter despite repeated assurances to the communities?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The proposal for inclusion of Tai Ahom, Chutia, Matak, Moran, Koch-Rajbongshi and Tea Tribes has been received from the State Government of Assam.

Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per these modalities, proposals are required to be recommended and duly justified along with an ethnographic report by the concerned State Government / UT Administration. Thereafter, the proposals are required to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

SCHOLARSHIP SCHEMES FOR ST STUDENTS

77. SHRI BAIJAYANT PANDA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the total number of ST students who have benefited from scholarship schemes (Pre-Matric, Post-Matric and Higher Education Fellowships) particularly in the State of Odisha in 2025-26;
- (b) the total funds allocated and disbursed for these scholarships during the financial year 2025-26;
- (c) the percentage of female beneficiaries under these schemes; and
- (d) the initiatives taken to improve awareness and accessibility of scholarship schemes among tribal communities in remote areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Scheme wise number of beneficiaries under the scholarship schemes implemented by Ministry of Tribal Affairs is as given below:-

Scheme Name	2025-26	
	All India Beneficiaries	Beneficiaries in State of Odisha
Pre-Matric Scholarship	671589	125832
Post Matric Scholarship	2342956	252391
National Scholarship	8508	126
National Fellowship	2792	199
National Overseas Scholarship	29	Nil

(b): Scheme wise BE and Fund released during the FY 2025-26 as on 27.01.2026 is given below:-

Scheme Name	Funds allocated	Expenditure (as on 27.01.2026)
		(Rs. in crores)
Pre-Matric Scholarship for ST students	175.00	170.63
Post Matric Scholarship for ST students	2864.34	2836.96
National Fellowship and Scholarship for Higher Education of ST students	220.00	144.67
National Overseas Scholarship for ST students	8.00	2.01

(c): Scheme wise percentage of female beneficiaries

Scheme Name	2025-26
Pre-Matric Scholarship	56.44%
Post Matric Scholarship	58.37%
National Scholarship	24.00%
National Fellowship	52.89%
National Overseas Scholarship	51.72%

(d): The Pre & Post matric Scholarship Schemes are Centrally sponsored Schemes and are implemented through the respective State/UT administration. The States and UTs publicize these schemes in print & electronic media and also through their web-site.

National Scholarship Scheme, National Fellowship Scheme and National Overseas Scheme are Central Sector Schemes implemented by the Ministry and are 100% funded by GOI. The Ministry gives publicity by publishing advertisements in news papers, portal, Universities and Institutions and also through State Tribal Welfare Departments. The Ministry also proposes to conduct awareness campaigns in remote tribal areas.

OPERATIONAL INDISCIPLINE IN AVIATION SECTOR

78. SHRI GAURAV GOGOI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken cognisance of increasing passenger complaints related to flight delays, last-minute cancellations, poor communication and inadequate grievance redressal by domestic airlines and if so, the details thereof;
- (b) whether the Directorate General of Civil Aviation (DGCA) has conducted any recent audits or reviews of airline operations, customer service standards or compliance with safety and compensation regulations and if so, the details thereof;
- (c) the measures being taken to address the growing perception of regulatory laxity and operational indiscipline in the aviation sector;
- (d) whether the Government proposes to introduce stricter enforcement of passenger rights, compensation norms and service quality benchmarks under the Civil Aviation Requirements (CAR) and if so, the details thereof; and
- (e) the steps being taken to ensure that the ongoing expansion of India's aviation network does not come at the cost of safety, accountability and passenger welfare?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (e): Yes, the Government takes cognisance of passenger complaints regarding flight delays, last-minute cancellations, poor communication, and

grievance redressal. DGCA has issued Civil Aviation Requirement (CAR) Section 3, Series M, Part IV titled on 'Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights to protect the interests of passengers.

DGCA regularly conducts surveillance inspections, spot checks, and monitoring of airlines to review compliance with safety standards, passenger rights, and compensation norms. Any discrepancies identified during these inspections are communicated to the respective airlines for corrective action.

To address concerns regarding regulatory laxity and operational indiscipline, DGCA follows a structured enforcement process. Corrective actions and enforcement measures are taken against airlines or personnel found in violation of regulatory norms to ensure accountability and operational discipline.

ONGC OIL WELL BLOWOUT IN ANDHRA PRADESH

79. SHRI MADDILA GURUMOORTHY:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) Whether the Government is aware that the oil well blowout in Andhra Pradesh occurred during operations carried out by a private contractor under ONGC supervision, if so, the details thereof;

- (b) whether mandatory safety audits, equipment certifications, pressure testing and real-time monitoring by ONGC officials were in place at the site, if so, the details thereof along with the reasons of the occurrence of blowout;
- (c) whether any responsibility has been fixed on any ONGC officials or contractors for negligence, if so, the details thereof; and
- (d) the action taken against those found responsible and the measures already taken and proposed to prevent recurrence of such incidents in future ONGC operations?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a): On 05.01.2026, a gas leak followed by fire occurred during the workover operation in well Mori#5 of the Mori-5 field in Andhra Pradesh. This ONGC field was being operated by a private contractor (M/s Deep Exploration Services Private Ltd.) (DESPL) since 03.04.2025 under a 15 years Production Enhancement Contract (PEC). ONGC with its in-house expertise and capabilities controlled the fire and capped and subdued the well in 5 days, i.e. on 10.01.2026. No loss of life or injury was reported in the disaster.

(b) to (d): Since handing over the fields to the operator, regular safety audits/inspections are being conducted by Statutory Authorities like Directorate General of Mines Safety (DGMS). DGMS inspected Workover Rig DR-11 in

November, 2025. There are adequate and comprehensive safeguards inbuilt in the PEC to ensure that the contractor has total accountability and responsibility for ensuring the safety of operations and environmental safeguard and corrections carried out based on cumulative learnings from such episodes.

COLLECTION OF TAX AND REVENUE THROUGH THE SALE OF PETROLEUM PRODUCTS

80. SHRI K. RADHAKRISHNAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the total revenue generated or collected by the Government and Oil PSUs through the sale of Petrol and Diesel during the last four years, year-wise and State/UT-wise;
- (b) the tax collected from the sale of Petrol and Diesel during the last five years, year-wise and State/UT-wise; and
- (c) the tax collected from the sale of other petroleum products along with the total revenue generated during the last five years, year-wise and State/UT-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) to (c): The details of contribution of petroleum sector to exchequer since 2020-21 are given in the enclosed **Statement-I**. The details of State wise collection of Sales Tax/ VAT and SGST/UTGST on POL products since 2020-21 are given in the enclosed **Statement-II** and **III** respectively.

STATEMENT-I

Contribution of petroleum sector to exchequer

(Rs. in Crore)

Particulars	2020-21	2021-22	2022-23	2023-24	2024-25	H1 2025-26 (P)
Contribution to Central Exchequer						
A. Tax/ Duties on Crude oil & Petroleum products						
Cess on Crude Oil	10,676	19,214	21,445	19,580	18,559	7,024
Royalty on Crude Oil / Natural Gas	3,590	5,639	9,822	9,286	9,195	4,288
Customs Duty	13,514	11,423	14,985	13,134	14,337	6,440
NCCD on Crude Oil	1,016	1,121	1,192	1,191	1,197	577
Excise Duty	3,72,970	3,63,305	2,87,575	2,73,684	2,71,529	1,30,092
IGST	11,594	19,726	22,236	20,930	19,065	9,987
CGST	6,158	10,843	13,012	12,230	10,653	5,645
Others	365	338	59	51	46	32
Sub Total (A)	4,19,884	4,31,609	3,70,326	3,50,086	3,44,581	1,64,085
B. Dividend to Government/ Income tax etc.						

Corporate/ Income Tax	21,909	29,219	33,292	57,493	43,245	23,553
Dividend income to Central Govt.	10,393	22,612	15,673	19,310	22,095	4,653
Profit Petroleum on exploration of Oil/ Gas	2,883	8,862	8,776	5,505	5,322	4,135
Sub Total (B)	35,185	60,694	57,741	82,308	70,663	32,341
1. Total Contribution to Central Exchequer (A+B)	4,55,069	4,92,303	4,28,067	4,32,394	4,15,244	1,96,427
2. Total Contribution to State Exchequer	2,17,650	2,82,122	3,20,651	3,18,762	3,25,584	1,58,116
Total Contribution of Petroleum Sector to Exchequer (1+2)	6,72,719	7,74,425	7,48,718	7,51,156	7,40,828	3,54,542

The above is based on data provided to Petroleum Planning and Analysis Cell (PPAC) by 15 major oil & gas companies. The amount reported by the companies to PPAC is the consolidated amount of all taxes/cess/ duties /GST etc. for crude oil and petroleum products. (P) - Provisional

STATEMENT-II

State wise collection of Sales Tax/ VAT on POL products

(Rs. in Crore)

State/UT	2020-21	2021-22	2022-23	2023-24	2024-25	H1 2025-26 (P)
Andaman & Nicobar islands	73.6	80.3	63.2	55.3	61.8	29.6
Andhra Pradesh	11,013.5	14,724.2	16,428.6	16,688.0	15,970.4	8,132.4
Arunachal Pradesh	104.2	135.9	158.1	176.7	210.0	95.6
Assam	3,747.1	3,901.2	5,073.1	5,669.5	6,057.7	3,086.1
Bihar	5,854.1	6,866.9	9,848.4	9,359.9	10,275.4	3,273.3
Chandigarh	60.1	86.8	99.4	97.2	88.6	44.7

Chhattisgarh	4,107.1	5,178.1	6,163.9	6,383.1	6,810.6	2,941.2
Dadra & Nagar Haveli and Daman & Diu	1.3	1.7	0.5	0.6	0.7	0.4
Delhi	2,652.6	3,658.7	4,398.1	4,002.1	4,619.3	2,082.2
Goa	681.5	993.6	1,278.1	1,182.7	1,274.1	626.9
Gujarat	15,140.8	20,697.0	24,631.2	23,604.9	24,586.2	12,156.8
Haryana	7,923.1	10,066.7	10,029.6	9,922.0	10,087.4	5,233.1
Himachal Pradesh	882.5	1,313.1	1,222.4	1,529.6	1,615.9	824.5
Jammu & Kashmir	1,443.5	1,858.9	1,542.6	1,621.4	1,675.1	838.3
Jharkhand	3,619.4	4,392.2	5,532.5	5,876.2	5,726.0	2,756.4
Karnataka	15,476.2	18,310.2	18,458.7	20,030.0	23,427.6	12,875.6
Kerala	6,923.8	9,264.8	11,827.4	12,240.5	12,281.2	5,432.5
Ladakh	49.4	81.4	67.7	77.3	81.4	174.5
Lakshadweep	-	-	3.3	19.1	15.6	7.2
Madhya Pradesh	11,907.8	14,157.2	15,573.2	15,038.4	15,329.4	7,285.8
Maharashtra	25,430.1	34,002.4	37,619.0	36,359.3	36,992.2	18,106.0
Manipur	264.6	318.6	330.7	263.6	270.5	154.6
Meghalaya	-	-	-	-	-	-
Mizoram	84.4	119.7	86.8	96.9	152.3	127.7
Nagaland	148.4	179.8	168.5	173.0	194.1	166.9
Odisha	6,224.2	7,655.5	9,328.3	9,761.5	9,759.3	4,138.0
Puducherry	9.7	10.6	8.5	0.7	0.2	0.1
Punjab	6,291.4	7,889.7	6,900.0	7,834.4	8,178.9	4,258.9
Rajasthan	15,118.6	17,401.4	18,573.7	19,235.7	18,873.8	9,457.9
Sikkim	110.5	155.4	179.4	186.1	190.3	102.1
Tamil Nadu	17,063.2	20,586.2	24,309.2	24,470.8	24,861.3	12,665.1
Telangana	8,690.8	13,170.9	14,928.9	15,159.5	15,515.8	8,140.8
Tripura	444.6	473.9	624.5	578.4	523.2	226.5
Uttar Pradesh	21,955.8	26,333.2	28,170.2	30,411.4	31,214.1	14,482.5
Uttarakhand	1,523.8	1,846.5	2,072.7	2,390.2	2,159.5	1,105.4
West Bengal	7,915.7	10,335.4	12,385.9	12,220.5	12,979.0	5,863.5

Source: Petroleum Planning & Analysis Cell (PPAC) (P): Provisional

STATEMENT-III**State wise collection of SGST/UTGST on POL products**

(Rs. in Crore)

State/UT	2020-21	2021-22	2021-22	2023-24	2024-25	H1 2025-26(P)
Andaman & Nicobar islands	0.3	1.0	0.7	0.5	0.5	0.3
Andhra Pradesh	111.8	203.5	289.9	310.3	283.9	169.4
Arunachal Pradesh	0.3	0.3	0.6	0.8	0.9	0.5
Assam	331.8	414	445	364.2	347.7	157.9
Bihar	121.8	146.9	210.5	202.9	154.2	82.1
Chandigarh	1.0	1.2	1.9	1.3	1.4	0.7
Chhattisgarh	14.3	26.1	29.8	39.5	18.7	13.1
Dadra & Nagar Haveli and Daman & Diu	20.5	14.7	41.2	17.9	28.6	10.6
Delhi	36.7	53.8	56.2	71.6	96.9	32.8
Goa	10.6	14.6	9.6	18.1	8.5	2.6
Gujarat	1,566.2	3,179.90	3,921.90	3,343.50	2,980.20	1,438.60
Haryana	528.8	1,064.10	1,118.60	1,032.90	1,056.20	535.2
Himachal Pradesh	5.8	8	18.1	8.4	7.4	3.6
Jammu & Kashmir	39.5	35.2	24.1	26.5	19.1	10.3
Jharkhand	11.9	10.3	28.7	38.4	20.5	9.9
Karnataka	260.2	461.2	576.9	436.5	410.1	165.2
Kerala	136.5	254.7	332.7	314.7	323.3	177
Ladakh	0.7	1	5.6	1.1	1.1	0.5
Lakshadweep	-	0.7	-	0	0	
Madhya Pradesh	67.6	116.9	173.6	174.8	145	98
Maharashtra	932.5	1,822.40	2,101.50	1,935.40	1,653.90	889
Manipur	1.6	1.8	2.1	2.3	1.9	2.1
Meghalaya	0.1	0.2	0.3	0.1	0.3	0.2
Mizoram	0.5	0.4	0.5	0.6	0.7	0.4
Nagaland	0.5	0.6	0.8	0.7	0.9	0.4
Odisha	195.0	420.7	578.9	587.3	507.8	270.5

Puducherry	6.8	1.3	4	4.5	5.9	3.6
Punjab	1.2	345.8	257.5	297.7	20.9	137.1
Rajasthan	43.2	196.3	259.7	423.6	296.6	168.4
Sikkim	144.5	0.5	0.4	0.5	0.5	0.3
Tamil Nadu	0.3	640.3	860.6	768.8	713	380.7
Telangana	439.2	44.8	32.8	58.7	40	34.1
Tripura	22.4	16.9	23	24.2	24	10.3
Uttar Pradesh	38.3	826.8	859.3	957.6	909.7	499.1
Uttarakhand	603.0	7.4	7.9	6.7	11.1	9.5
West Bengal	8.2	673.6	897.5	767.7	688.7	377.8

Source: Petroleum Planning & Analysis Cell (PPAC) (P): Provisional

चौसा ताप विद्युत संयंत्र

81. श्री सुधाकर सिंह:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार के बक्सर जिले में स्थित चौसा ताप विद्युत संयंत्र कोयले की अनुपलब्धता या आपूर्ति में रुकावट के कारण अलग-अलग समय के लिए आंशिक या पूरी तरह से बंद कर दिया गया है और यदि हां, तो इस विद्युत संयंत्र के आरंभ होने से लेकर अब तक कोयले की कमी के कारण यह कितने दिनों तक बंद रहा है;

(ख) चौसा विद्युत संयंत्र की स्थापित क्षमता, वास्तविक उत्पादन प्लांट लोड फैक्टर (पीएलएफ), कोयले की आपूर्ति की स्थिति और आज तक बंद रहने की अवधि सहित समेकित आंकड़े क्या हैं;

(ग) क्या सरकार का राज्य की ऊर्जा सुरक्षा में कोयले की महत्वपूर्ण भूमिका को देखते हुए, कोयला संकट की पुनरावृत्ति को रोकने के लिए दीर्घकालिक ईंधन आपूर्ति समझौतों, कोयला सम्मिश्रण या अन्य स्रोतों से खरीद जैसे वैकल्पिक उपायों को अपनाने का विचार है; और

(घ) यदि हां, तो तत्संबंधी वर्तमान स्थिति क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): बिहार के बक्सर जिले के चौसा में स्थित 1320 मेगावाट (2×660 मेगावाट) क्षमता वाली बक्सर ताप विद्युत परियोजना (बीटीपीपी) का क्रियान्वयन एसजेवीएन थर्मल पावर लिमिटेड (एसटीपीएल) द्वारा किया जा रहा है, जो एसजेवीएन लिमिटेड की पूर्ण स्वामित्व वाली सहायक कंपनी है। एसजेवीएन लिमिटेड विद्युत मंत्रालय के प्रशासनिक नियंत्रणाधीन एक सीपीएसई है। परियोजना की यूनिट 1 (660 मेगावाट) ने दिनांक 14.11.2025 को वाणिज्यिक परिचालन तिथि (सीओडी) प्राप्त कर ली थी।

सीओडी के पश्चात बिहार राज्य को विद्युत आपूर्ति हेतु इस 'यूनिट' को निरंतर संचालन में रखा गया। इसके बाद ट्रायल-रन पूर्ण होने के उपरांत 'यूनिट' के स्थिरीकरण हेतु कुछ कार्य किए जाने आवश्यक थे, जिसके लिए शटडाउन की आवश्यकता पड़ी। परिणामस्वरूप आवश्यक कार्यों को संपादित करने हेतु 'यूनिट' को दिनांक 15.12.2025 से 04.01.2026 तक 20 दिनों के लिए शटडाउन पर रखा गया।

(ख): बक्सर ताप विद्युत परियोजना से संबंधित संस्थापित क्षमता, वास्तविक विद्युत उत्पादन (पीएलएफ), कोयला आपूर्ति की स्थिति तथा शटडाउन अवधि का समेकित विवरण निम्नानुसार है:

- **संस्थापित क्षमता:** यूनिट 1 (660 मेगावाट) की कमीशनिंग दिनांक 14.11.2025 को की गई तथा यूनिट 2 (660 मेगावाट) निर्माणाधीन है।
- **विद्युत उत्पादन (14.11.2025 से 14.12.2025):** 55% पीएलएफ पर 268.635 एमयू।
- **विद्युत उत्पादन (05.01.2026 से 16.01.2026):** 70% पीएलएफ पर 91.235 एमयू।
- **कोयला आपूर्ति:** एफएसए (ईंधन आपूर्ति समझौते) के अंतर्गत सीसीएल (सेंट्रल कोलफील्ड्स लिमिटेड) से 2,53,035 मीट्रिक टन कोयला प्राप्त हुआ है (दिनांक 17.01.2026 तक)।
- **शटडाउन अवधि:** दिनांक 15.12.2025 से 04.01.2026 (20 दिन)।

(ग) और (घ) : एसटीपीएल ने सेंट्रल कोलफील्ड्स लिमिटेड (सीसीएल) के साथ दीर्घकालिक आधार पर 20 वर्षों के लिए 85% पीएलएफ पर प्रति वर्ष 4.976 मिलियन मीट्रिक टन (एमएमटी) कोयले की आपूर्ति हेतु ईंधन आपूर्ति समझौता (एफएसए) किया है। अतः किसी वैकल्पिक व्यवस्था की आवश्यकता नहीं है।

इसके अतिरिक्त, भारत सरकार ने कोयला आधारित क्षमता के लिए कोयले की मांग की पूर्ति हेतु अवसंरचना विकास, नीतिगत सुधार तथा उत्पादन वृद्धि को सम्मिलित करते हुए बहु-आयामी रणनीति अपनाई है। इन उपायों में निम्नलिखित शामिल हैं:

- i. देश में आत्मनिर्भरता प्राप्त करने के उद्देश्य से घरेलू कोयला उत्पादन बढ़ाने हेतु कोयला मंत्रालय द्वारा कई कदम उठाए गए हैं। प्रमुख पहलों में सिंगल विंडो क्लीयरेंस की व्यवस्था, खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 में संशोधन कर कैप्टिव खदानों को अंतिम उपयोग संयंत्रों की आवश्यकता पूरी करने के पश्चात अपने वार्षिक उत्पादन के 50 प्रतिशत तक विक्रय की अनुमति देना, माइन डेवलपर एवं ऑपरेटर (एमडीओ) मोड के माध्यम से उत्पादन, सामूहिक उत्पादन प्रौद्योगिकियों के बढ़ते उपयोग, नई परियोजनाओं के शुरुआत एवं मौजूदा परियोजनाओं का विस्तार तथा वाणिज्यिक खनन हेतु निजी कंपनियों/सार्वजनिक क्षेत्र उपक्रमों को कोयला ब्लॉकों की नीलामी शामिल हैं। इसके अतिरिक्त, वाणिज्यिक खनन में 100 प्रतिशत प्रत्यक्ष विदेशी निवेश की भी अनुमति दी गई है।
- ii. भारत सरकार ने विद्युत क्षेत्र को कोयला आवंटन हेतु संशोधित शक्ति (भारत में पारदर्शी तरीके से कोयला दोहन और आवंटन योजना) नीति को स्वीकृति प्रदान की है। यह संशोधित शक्ति नीति अधिक अनुकूल, व्यापक पात्रता तथा कोयले की बेहतर उपलब्धता के माध्यम से विद्युत क्षेत्र को सहायता प्रदान करेगी।

- iii. आपूर्ति श्रृंखला की दक्षता बढ़ाने, लागत कम करने एवं सततता को बढ़ावा देने के उद्देश्य से कोयला मंत्रालय द्वारा कोयला लॉजिस्टिक्स योजना एवं नीति प्रारंभ की गई है। इस योजना के अंतर्गत महत्वपूर्ण रेलवे परियोजनाओं की पहचान की गई है, जो रेल संपर्क में सुधार, समय पर कोयला आपूर्ति सुनिश्चित करने तथा लॉजिस्टिक्स लागत को कम करने के लिए आवश्यक हैं, जिससे देशभर में कोयला परिवहन की समग्र दक्षता में वृद्धि होगी।
- iv. विद्युत क्षेत्र को कोयला आपूर्ति से संबंधित मुद्दों के समाधान हेतु एक अंतर-मंत्रालयी समिति (आईएमसी) का गठन किया गया है, जिसमें रेलवे बोर्ड के अध्यक्ष, विद्युत मंत्रालय के सचिव तथा कोयला मंत्रालय के सचिव शामिल हैं।
- v. कोयला कंपनियों तथा विद्युत मंत्रालय, कोयला मंत्रालय, रेलवे मंत्रालय, केंद्रीय विद्युत प्राधिकरण (सीईए), कोल इंडिया लिमिटेड (सीआईएल) एवं सिंगरेनी कोलियरीज कंपनी लिमिटेड (एससीसीएल) के प्रतिनिधियों वाली एक अंतर-मंत्रालयी उप-समूह कोयला आपूर्ति की निरंतर निगरानी करता है, जो तापविद्युत संयंत्रों को कोयले की आपूर्ति बढ़ाने हेतु प्रचालन संबंधी विभिन्न निर्णय लेने के लिए नियमित रूप से बैठक करते हैं।

राजस्थान के जयपुर में भांकरोटा में गैस टैंकर त्रासदी

82. श्री हनुमान बेनीवाल:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने वर्ष 2024 में राजस्थान के जयपुर जिले के भांकरोटा में हुई गैस टैंकर त्रासदी की कोई जांच की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त जांच में कोई दोष सिद्ध हुआ है और यदि हां, तो दोषी पाए गए व्यक्तियों के विरुद्ध अब तक की गई कार्रवाई का ब्यौरा क्या है; और

(ग) क्या सरकार एलपीजी, अन्य गैसों और पेट्रोलियम उत्पादों के परिवहन के लिए उपयोग किए जाने वाले टैंकरों के लिए कंपनियों/संस्थानों द्वारा कथित रूप से धोखाधड़ी के माध्यम से जारी किए गए सुरक्षा लाइसेंसों की कोई विशेष जांच करने पर विचार कर रही है, ताकि ऐसी दुर्घटनाओं की पुनरावृत्ति को रोका जा सके, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो उसके कारण क्या हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): दिनांक 20.12.2024 को जयपुर-अजमेर-किशनगढ़- भांकरोटा राजमार्ग पर एक एलपीजी टैंक ट्रक (टीटी) दुर्घटनाग्रस्त हुई जिसमें बीपीसीएल के एलपीजी बल्क कैरियर ट्रक था। टीटी एक जंक्शन पर यू-टर्न लेने का प्रयास कर रहा था तभी पीछे से एक ट्रक ने उसे टक्कर मार दी। टक्कर के परिणामस्वरूप टैंकर के आउटलेट/नोजल को नुकसान पहुंचा, जिससे एलपीजी का रिसाव हुआ और बाद में आग/विस्फोट हुआ, जिससे राजमार्ग पर कई वाहन प्रभावित हुए।

माननीय राजस्थान उच्च न्यायालय ने मामले का स्वतः संज्ञान लिया और दिनांक 21.12.2024 को अपनी सिविल रिट याचिका (सी.डब्ल्यू.पी.) - 19781/2024 में आदेश द्वारा राजस्थान सरकार सहित विभिन्न सरकारी प्राधिकरणों को नोटिस जारी किए। न्यायालय ने विस्तृत जांच की आवश्यकता पर जोर दिया और बताया कि आपदा प्रबंधन कानूनों और सुरक्षा नीतियों को प्रभावी ढंग से लागू किया जाना चाहिए।

दुर्घटना की जांच, जिसमें दोष निर्धारण और दंडात्मक कार्रवाई की शुरुआत शामिल है, राज्य अधिकारियों द्वारा मौजूदा कानूनी ढांचे के अनुसार की जा रही है। राजस्थान सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, भारतीय न्याय संहिता (बीएनएस) और मोटर वाहन (एमवी) अधिनियम के अधीन दिनांक 20.12.2024 को मामला संख्या 462/24 दर्ज किया गया था। उक्त

जानकारी के अनुसार, जांच पूरी होने पर, बीएनएस और एमवी अधिनियम के उपरोक्त प्रावधानों के तहत दिनांक 28.08.2025 को आरोप पत्र संख्या 122/2025 दाखिल किया गया और दिनांक 20.09.2025 को जयपुर महानगर-II के अतिरिक्त सिविल न्यायाधीश और न्यायिक मजिस्ट्रेट की न्यायालय में चालान प्रस्तुत किया गया।

राज्य सरकार ने आगे सूचित किया है कि सड़क यातायात शिक्षा संस्थान (आईआरटीई) द्वारा संबंधित सड़क प्राधिकरणों, संविदाकारों, परामर्शदाताओं और रियायतकर्ताओं के विरुद्ध मोटर वाहन नियमों के कथित उल्लंघन की रिपोर्ट के संबंध में, भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) की धारा 193(9) के अधीन आगे की जांच शुरू कर दी गई है।

इस प्रकार की दुर्घटनाओं की पुनरावृत्ति को रोकने के लिए उठाए गए उपायों के संबंध में, तेल विपणन कंपनियों (ओएमसीज) ने सूचित किया है कि वे पेट्रोलियम और विस्फोटक सुरक्षा संगठन (पीईएसओ), तेल उद्योग सुरक्षा निदेशालय (ओआईएसडी), पेट्रोलियम प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) और अन्य सभी वैधानिक प्राधिकरणों द्वारा जारी एलपीजी भंडारण, संचालन और परिवहन के लिए नियमों/विनियमों/दिशानिर्देशों/मानकों का पालन करती हैं, जिनमें निम्नलिखित शामिल हैं:

1. एलपीजी टैंकों को थोक एलपीजी परिवहन की अनुमति केवल पेट्रोलियम और विस्फोटक सुरक्षा संगठन (पीईएसओ) से स्थैतिक और चल दाब पात्र (अनफ़ायर्ड) नियम, 2016 के अधीन अनुज्ञाप्ति प्राप्त करने के बाद ही दी जाती है।
2. पीईएसओ किसी वाहन द्वारा दाब पात्र में संपीड़ित गैस के परिवहन के लिए अनुज्ञाप्ति तभी प्रदान करता है जब वह सत्यापित कर लेता है कि वाहन के पास निम्नलिखित हैं:

(क) सड़क परिवहन प्राधिकरण (आरटीए) द्वारा जारी पंजीकरण और फिटनेस प्रमाण पत्र;

(ख) पीईएसओ द्वारा सूचीबद्ध सक्षम व्यक्ति द्वारा अनुमोदित दाब पात्र के निर्माण चित्र;

- (ग) पीईएसओ द्वारा सूचीबद्ध सक्षम व्यक्ति द्वारा जारी सुरक्षा राहत वाल्व और दाब पात्र के हाइड्रो परीक्षण के प्रमाण पत्र;
- (घ) वाहन मालिक और अनुमोदित निर्माता से एक वचन पत्र जिसमें कहा गया हो कि वाहन एसएमपीवी (अनफ़ायर्ड) नियम, 2016 के सभी प्रावधानों का अनुपालन करता है।
3. इसके अलावा, एलपीजी दाब पात्र और टैंकर फिटिंग के निर्माण में लगी कार्यशालाओं को भी पीईएसओ द्वारा अनुमोदित होना भी आवश्यक है।

PROMOTION OF PROCESSING OF PERISHABLE VEGETABLES AND FRUITS

83. SHRI ATUL GARG:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the schemes implemented to promote the processing of perishable vegetables and fruits grown in the peri-urban areas of Ghaziabad for the NCR market;
- (b) the status of the cold chain infrastructure available in the Sahibabad and Loni areas to prevent post-harvest losses;
- (c) the measures taken by the Government to encourage the setting up of micro-processing units for tomato, cauliflower and green leafy vegetables in the said district;
- (d) the details of the assistance provided to the Farmer Producer Organizations (FPOs) of Western Uttar Pradesh for value addition and branding; and

(e) whether the Government proposes to set up a dedicated vegetable processing cluster near the Ghazipur/Sahibabad mandis and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) and (b): Ministry of Food Processing Industries (MoFPI) has been implementing a central sector umbrella scheme called “Pradhan Mantri Kisan Sampada Yojana (PMKSY)” since 2017-18 across the country. Under Operation Greens component of PMKSY scheme, the Ministry is providing financial assistance at the rate of 35% of the eligible project cost for projects in General Areas, and 50% for projects in Difficult Areas, as well as for projects involving SC/ST, FPOs (Farmer Producer Organizations), and SHGs (Self-Help Groups) for value chain development of 10 fruit crops, 11 vegetable crops and shrimp in the identified production clusters. The production clusters for these crops are identified based on the horticultural production data provided by Ministry of Agriculture and Farmers Welfare, in consultation with the Horticulture Departments of the respective states. Uttar Pradesh has been identified as production cluster for mango, banana, amla, guava, potato, beans, gourds, carrot, cauliflower, okra, green peas & garlic. Under the scheme Ministry has assisted 3 projects for potato processing in the State of Uttar Pradesh. Ghaziabad has not

been identified as production cluster for any fruit or vegetable crop under the Operation Greens scheme.

In this regard it may also be mentioned that Ministry of Food Processing Industries does not set up any food processing industry on its own, but to encourage the growth of the food processing sector, the Ministry is implementing various schemes for development of food processing infrastructure and setting up of food processing units through various component schemes of Pradhan Mantri Kisan Sampada Yojana (PMKSY). The proposals under the schemes are invited through Expression of Interest (EOI). Proposals are scrutinised as per the provisions of scheme guidelines and eligible applications sanctioned for financial assistance. So far, the Ministry of Food Processing Industries has not sanctioned any cold chain infrastructure project in Sahibabad and Loni area of Ghaziabad in Uttar Pradesh under Cold Chain or Operation Greens scheme of PMKSY.

(c): Ministry of Food Processing Industries (MoFPI) is implementing a Centrally Sponsored- "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for upgradation of micro food processing enterprises across the country including Uttar Pradesh. The details of financial assistance available for micro food processing enterprises including Farmer Producer Organisations (FPOs) under the Scheme for all the products including tomato, cauliflower and green leafy vegetables are given in the enclosed **Statement**.

(d): Under Credit Linked Subsidy component of PMFME scheme, loans for 4 Farmer Producer Organisations (FPOs) have been sanctioned till 31st December 2025 in Western Uttar Pradesh. Further, under the Branding & Marketing component of the PMFME scheme, support is primarily targeted at groups of FPOs, SHGs, cooperatives, or Special Purpose Vehicles (SPVs) of micro food processing enterprises, with a grant of up to 50% of the eligible project cost. However, no proposal for Branding & Marketing has been received from the State of Uttar Pradesh.

(e): No such proposal under consideration by the Ministry.

STATEMENT

The details of financial assistance offered to the enterprises under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are as under:

- (i) **Support to Individual / Group Category Micro Enterprises:** Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;
- (ii) **Support to SHGs for seed capital:** Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.
- (iii) **Support for Common Infrastructure:** Credit linked capital subsidy @35% of the eligible project cost subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.
- (iv) **Branding and Marketing Support:** Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.
- (v) **Capacity Building:** The scheme envisages training for Entrepreneurship Development Skilling (EDP) program modified to meet the requirement of food processing industry.

NATIONAL HIGHWAY-183A IN KERALA**84. SHRI ANTO ANTONY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) The present status of implementation of National Highway-183A in Kerala;
- (b) The details of the number of bypasses proposed along the said National Highway;
- (c) Whether land acquisition has been initiated for the proposed National Highway and if so, the details thereof; and
- (d) The estimated cost of completion of the project and the time frame fixed for its completion?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): Detailed Project Report(DPR) of National Highway-183A in the State of Kerala is under preparation.
- (b): Provisions for bypasses, wherever required, are considered at the DPR stage based on traffic requirements, road safety and local conditions. Final number of bypasses will be known after completion and approval of the Detailed Project Report (DPR).
- (c): Land acquisition for the proposed National Highway-183A has not yet been initiated.

(d): The estimated cost and time-frame for completion of the project will be known after approval of the DPR. Development of National Highways is a continuous process and projects are taken up based on outcome of DPR, traffic density and synergy with PM Gati Shakti National Master Plan.

NEW TOLL-PRICING POLICY

85. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is reviewing the nearly 30-year-old National Highway Toll Policy and is considering a new toll-pricing model to reflect current traffic, cost and road-use patterns with toll collections reaching Rs. 73,000 crore in 2024-25;
- (b) if so, the changes proposed in the toll-policy including user-fee levels, concession periods, toll-plaza rationalisation and discount for local traffic and the manner in which those changes would affect road-users in remote and tribal districts of Maharashtra;
- (c) whether there are any special provisions to protect frequent commuters, tribal residents, small traders and farmers using national and State highways through tribal and backward regions from disproportionate toll burden, if so, the details thereof; and

(d) the timeline by which the revised toll-policy will be notified nationally and the time duration for publishing State-wise and district-wise impact assessments including for tribal and backward districts?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government from time to time has reviewed the tolling policy with the objective of ensuring a balanced approach between revenue requirements for highway development and minimizing burden on road users. The National Highways Fee (Determination of Rates and Collection) Rules, 2008, as amended, provide a transparent framework for levy and collection of user fee, with rates linked to the length of the highway and type of vehicle uniformly across the country.

In order to reduce the burden on road user, Government has made various provisions through following amendments:

- (i) GSR 437(E) dated 01.07.2025 to restrict user fee for highways with more structure length, and
- (ii) GSR 01(E) dated 31.12.2025 for reduction of rates in case of upgradation from 2 lane paved shoulder highway to 4 or more lane
- (iii) G.S.R. 388 (E) dated 17.06.2025 introducing an Annual Pass for non-commercial cars, jeeps, and vans. This scheme offers 200 NH fee plaza

crossings or one year validity, whichever is earlier, by payment of Rs. 3000/- (Rupees three thousand).

The Government is committed to making the tolling system more efficient, transparent, and user-friendly, while simultaneously ensuring the availability of resources for development and maintenance of the National Highways network.

(c) and (d): There are already various provisions for discounts in user fees and monthly passes for local and regular users of National Highways across the country, in accordance with the NH Fee Rules, 2008. In addition, no fee is levied for the use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles provided no service road is available.

Further, the Government has introduced a FASTag based Annual Pass for non-commercial cars, jeeps, and vans, which has come into effect from 15th August, 2025. Annual Pass scheme will be activated on payment of Rs.3000/- and offers travel for non-commercial car/jeep/vans at all National Highway/National Expressway fee plazas for one year or up to 200 fee plaza crossings whichever is earlier.

No State-wise and district-wise study has been conducted. However, the user fee is collected at a fee plaza for the use of any section of National Highway as per the provisions of National Highways Fee Rules, 2008 applicable for the respective category of vehicles uniformly across the country.

SEWERAGE MASTER PLAN IN HYDERABAD CITY

86. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the State Government of Telangana has proposed a Comprehensive Sewerage Master Plan (CSMP) network including trunk mains and laterals in the uncovered areas up to Outer Ring Road (ORR) covering a total length of 7,444 km in the core city, peripheral areas and 27 Urban Local Bodies surrounding Hyderabad City and if so, the details thereof;
- (b) whether a Detailed Project Report (DPR) has been prepared by the said State Government for the development of sewer network infrastructure and sent to the Union Government for approval under AMRUT 2.0 or as a special project including a request for financial assistance of Rs. 17,212.69 crore; and
- (c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (c): Sanitation is State subject; and setting up and management of Sewerage Treatment Plants (STP)/ sewerage system is the responsibility of the State Governments and concerned Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and

technical support to the States through various Mission/ Schemes such as Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0).

The State Government of Telangana has requested the Ministry of Housing and Urban Affairs (MoHUA) for financing the project regarding Comprehensive Sewerage Master Plan for Hyderabad city to lay sewer network covering the core city, peripheral circles and 27 ULBs surrounding Hyderabad at a cost of ₹17,212.69 crore, under AMRUT 2.0 or as a special project.

Under AMRUT 2.0, States/ Union Territories (UTs) are empowered to select, appraise, prioritise and implement the projects. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to approve, monitor and supervise the implementation of the scheme at the State level. On recommendation of the SHPSC, Apex Committee of Ministry of Housing & Urban Affairs (MoHUA) approves projects within the broad framework of Mission. Further, under AMRUT 2.0 the total outlay of the Mission for the projects has been allocated to the States/Union Territories (UTs) at the beginning of the Mission, based on the urban population (as per Census 2011) and geographical area of the States/ UTs. The total central allocation (CA) for the State of Telangana under this Mission is ₹2,789 crore.

The State Water Action Plans (SWAPS) of Telangana under AMRUT 2.0 comprising of 252 projects with total cost of ₹9,584.26 crore (including admissible CA of ₹2,788.03 crore) has been approved by Ministry of Housing and Urban Affairs, which includes 3 sewerage/ septage management projects worth ₹3,849.10 crore (including ₹645 crore of CA), in Greater Hyderabad Municipal Corporation (GHMC).

दिल्ली में आवास और शहरी विकास की स्थिति

87. श्री मनोज तिवारी:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्मार्ट सिटी मिशन, अटल कायाकल्प और शहरी परिवर्तन मिशन (अमृत) और अन्य शहरी विकास योजनाओं के अंतर्गत उत्तर पूर्वी दिल्ली नगर निगम क्षेत्र में अब तक पूर्ण किए गए कार्यों का ब्यौरा क्या है;
- (ख) शहरी आवास, सीवरेज, पेयजल आपूर्ति और ठोस अपशिष्ट प्रबंधन की वर्तमान स्थिति क्या है;
- (ग) जनता द्वारा सामना की जा रही प्रमुख समस्याओं का ब्यौरा क्या है;
- (घ) सरकार/नगर निगम द्वारा शहरी यातायात, जलभराव और वायु प्रदूषण की समस्याओं के समाधान के लिए क्या कदम उठाए जा रहे हैं; और
- (ङ) उत्तर पूर्वी दिल्ली शहर के समग्र शहरी विकास के लिए आगामी वर्षों में निर्धारित कार्य योजना या भावी प्राथमिकताओं का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ड): जल, स्वच्छता, भूमि और कॉलोनीकरण राज्य के विषय हैं। इसके अलावा, संविधान की 12वीं अनुसूची के अनुसार, शहरी नियोजन शहरी स्थानीय निकायों (यूएलबी)/शहरी विकास प्राधिकरणों की जिम्मेदारी है। भारत सरकार योजनाबद्ध हस्तक्षेपों/परामर्शिकाओं के माध्यम से राज्यों के प्रयासों में सहायता करती है। यह विभिन्न योजनाओं/मिशनों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) और अमृत 2.0, स्वच्छ भारत मिशन (शहरी) 2.0 (एसबीएम-यू 2.0), प्रधानमंत्री आवास योजना (शहरी) (पीएमएवाई-यू)/पीएमएवाई-यू 2.0, मेट्रो रेल/रीजनल रैपिड ट्रांजिट सिस्टम (आरआरटीएस) आदि के माध्यम से राज्यों को वित्तीय और तकनीकी सहायता प्रदान करती है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (जीएनसीटीडी) द्वारा दी गई सूचना के अनुसार, अमृत के अंतर्गत, उत्तर पूर्वी दिल्ली नगर निगम (डीएमसी) (दिल्ली नगर निगम विभाजित) के अधिकार क्षेत्र में कुल 07 परियोजनाएं पूरी की गई हैं। पूरे किए गए कार्य का ब्यौरा संलग्न **विवरण** में दिया गया है। पूर्वोत्तर डीएमसी के क्षेत्राधिकार में स्मार्ट सिटी मिशन के अंतर्गत कोई परियोजना कार्यान्वित नहीं की गई थी।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार ने यह भी सूचित किया है कि सोनिया विहार, शाहदरा, दिल्ली-94 (पंजीकरण संख्या-594), श्री राम कॉलोनी, राजीव नगर, दिल्ली-94 (पंजीकरण संख्या-614), सभापुर विस्तार के निकट मिलन गार्डन, दिल्ली-92 (पंजीकरण संख्या 1280), चौहान पट्टी विस्तार, पश्चिम करावल नगर दिल्ली 91 (पंजीकरण संख्या 1586), चौहान पट्टी विस्तार सभापुर माजरा दिल्ली 94 (पंजीकरण संख्या 107 ईएलडी), गांव सभापुर विस्तारित आबादी दिल्ली 94 (पंजीकरण सं 75 ईएलडी) में सीवरेज नेटवर्क को छोड़कर जल और सीवर नेटवर्क मौजूद हैं और कार्य कर रहे हैं। सोनिया विहार, शाहदरा, दिल्ली-94 (पंजीकरण संख्या 594), श्री राम कॉलोनी, राजीव नगर, दिल्ली-94 (पंजीकरण संख्या 614) में सीवरेज प्रणाली उपलब्ध कराने और लाइनें

बिछाने का कार्य कार्यान्वयन के चरण में है। सभापुर एक्सटेंशन के निकट मिलान गार्डन दिल्ली-92 (पंजीकरण संख्या 1280) चौहान पट्टी विस्तार, पश्चिम करावल नगर, दिल्ली 91 (पंजीकरण संख्या 1586), चौहान पट्टी विस्तार सभापुर माजरा दिल्ली 94 (पंजीकरण संख्या 107ईएलडी) ग्राम सभापुर विस्तारित आबादी दिल्ली 94 (पंजीकरण संख्या 75ईएलडी) में सीवरेज प्रणाली उपलब्ध कराने और बिछाने का कार्य सौंपे जाने के चरण में है।

दिल्ली नगर निगम ने सूचित किया है कि वर्तमान में, लगभग 12500 टन प्रति दिन (टीपीडी) अपशिष्ट उसके क्षेत्राधिकार के तहत उत्पन्न होता है, जिसके लिए एमसीडी ने लगभग 7642 टीपीडी क्षमता की विकेंद्रीकृत और केंद्रीकृत अपशिष्ट प्रसंस्करण सुविधाओं की स्थापना की है जो 90% दक्षता की प्रसंस्करण क्षमता के साथ कार्य कर रही है। लगभग 5622 टीपीडी का अंतर है जिसे भलस्वा और गाजीपुर डंपसाइटों पर डंप किया जाता है। ओखला डंपसाइट में कोई ताजा कचरा डंप नहीं किया जा रहा है। दिल्ली नगर निगम के 6500 टीपीडी क्षमता के अपशिष्ट से ऊर्जा (डब्ल्यूटीई) संयंत्रों की संख्या 4 है; घोगा डेयरी में एक 100 टीपीडी कम्पोस्ट बायो गैस (सीबीजी) संयंत्र, नरेला-बवाना में 700 टीपीडी क्षमता का 1 कम्पोस्ट संयंत्र; 20 टीपीडी क्षमता की 231 स्थानीय कम्पोस्टिंग यूनिट और 252 टीपीडी क्षमता की मैनुअल और अर्ध-स्वचालित सामग्री रिकवरी सुविधा (एमआरएफ) की संख्या 155 है।

वर्ष 2031 तक बढ़े हुए नगरपालिका ठोस अपशिष्ट (एमएसडब्ल्यू) के लिए, 5000 टीपीडी क्षमता के डब्ल्यूटीई संयंत्रों की संख्या 2 है, अपशिष्ट उत्सर्जन के प्रबंधन के लिए ओखला और तेखण्ड में प्रत्येक के लिए 1000 टीपीडी क्षमता के संवर्धित 2 डब्ल्यूटीई संयंत्र और गाजीपुर में 300 टीपीडी बायो-सीबीजी संयंत्र दिल्ली नगर निगम की कार्य योजना का हिस्सा हैं।

दिल्ली नगर निगम ने यह भी सूचित किया है कि दिल्ली में जल भराव और वायु प्रदूषण की समस्या को दूर करने के लिए निम्नलिखित कदम उठाए गए हैं:-

- जल भराव की समस्या को कम करने के लिए नालों की गाद निकालने का कार्य एमसीडी द्वारा नियमित रूप से किया जाता है ताकि नाले के जल के सुचारु प्रवाह को बनाए रखा जा सके। क्षेत्र में जलभराव की किसी भी समस्या की सूचना मिलने पर उन संवेदनशील स्थानों पर पोर्टेबल पंप लगाकर इसका समाधान किया जाता है।
- दिल्ली नगर निगम की कुल रनिंग लंबाई 6,130 किमी (60 फीट चौड़ाई से कम विभिन्न मार्ग के अधिकार (आरओडब्ल्यू) की जिस पर 57,000 सफाई कर्मचारियों द्वारा नियमित रूप से मैनुअल सफाई की जाती है।
- दिल्ली नगर निगम ने लोक निर्माण विभाग (पीडब्ल्यूडी) की सड़कों (60 फीट से अधिक आरओडब्ल्यू वाली सड़कों) पर सफाई करने के लिए 52 मैकेनिकल रोड स्वीपर (एमआरएस) लगाए हैं।
- धूल प्रदूषण को कम करने के लिए विभिन्न सड़कों पर 167 वाटर सिंप्रकलर और 28 मोबाइल एंटी-स्मॉग गन (एसजी) लगाई गई हैं।
- एमसीडी की विभिन्न सुविधाओं जैसे निर्माण और विध्वंस (सी एंड डी) अपशिष्ट संयंत्रों, सैनिटरी लैंडफिल (एसएलएफ) स्थलों और डब्ल्यूटीई संयंत्रों आदि में 20 एसजी लगाई गई है।
- दिल्ली नगर निगम के चिह्नित हाई राइज भवनों में 15 एसजी लगाई गई है।
- खुले में कूड़ा जलाने, सी एंड डी कचरे की अवैध डंपिंग, सी एंड डी साइट की जांच और इसके अधिकार क्षेत्र के तहत सड़कों पर धूल की जांच करने के लिए 1385 अधिकारियों/ कर्मचारियों की संख्या वाले 356 निगरानी दलों का गठन किया गया है। अक्टूबर 2025 से 19 जनवरी 2026 की अवधि के दौरान खुले में बायोमास जलाने के लिए 1052 चालान और सी एंड डी कचरा डंपिंग के लिए 2207 चालान किए गए।

इसके अलावा, दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीसी) ने सूचित किया है कि वायु प्रदूषण के मुद्दों का समाधान करने के लिए, वायु गुणवत्ता प्रबंधन आयोग (सीएक्यूएम) ने ग्रेडेड रिस्पांस एक्शन प्लान (जीआरएपी) के लिए अनुसूची अधिसूचित की है और इसे 21.11.2025 को संशोधित किया गया है, जिसमें शहरी स्थानीय निकायों के आयुक्तों/मुख्य अभियंताओं/भूमि स्वामित्व वाली एजेंसियों/निर्माण एजेंसियों/यातायात पुलिस/परिवहन विभाग/एमसीडी/संबंधित जिला मजिस्ट्रेट/जिला कलेक्टर/बिजली वितरण कंपनियां/पर्यावरण विभाग/डीपीसीसी/जीएनसीटीडी आदि कार्यान्वयन एजेंसियों द्वारा की जाने वाली भूमिकाओं/कार्यों को सौंपा गया है। सभी 3 कोयला आधारित ताप विद्युत संयंत्रों को बंद कर दिया गया है। वर्तमान में दिल्ली में प्रचालनरत ताप विद्युत संयंत्र पाइप्ड नेचुरल गैस (पीएनजी) से चल रहे हैं। 1890 उद्योग पहले ही पीएनजी किए जा चुके हैं।

दिल्ली नगर निगम ने यह भी सूचित किया है कि इसकी प्राथमिकता स्वच्छता, जल निकासी प्रणाली और सड़कों के रख-रखाव में सुधार, कचरा हटाने और अपने क्षेत्राधिकार के अंतर्गत एसएलएफ स्थलों से पुराने अपशिष्टों का शोधन करना है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (जीएनसीटीडी) के प्रयासों को पूरा करने के लिए आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) के विभिन्न मिशनों/स्कीमों के अंतर्गत दिल्ली में निम्नलिखित कार्य शुरू किए गए हैं।

अमृत के तहत, 802.31 करोड़ रुपये की प्रतिबद्ध केंद्रीय सहायता के मुकाबले, 245 करोड़ रुपये की 9 जलापूर्ति परियोजनाओं सहित 674 करोड़ रुपये की कुल 26 परियोजनाएं और 408.79 करोड़ रुपये की 7 सीवरेज परियोजनाओं की नींव संघ राज्य क्षेत्र दिल्ली द्वारा रखी गई है, जिनमें से लगभग 652.86 करोड़ रुपये का काम भौतिक रूप से पूरा हो चुका है। अमृत और अन्य योजनाओं के साथ मिलकर, अब तक 27.91 लाख नल कनेक्शन और 21.55 लाख सीवर कनेक्शन (सेप्टेज प्रबंधन सहित) प्रदान किए गए हैं। 62 एमएलडी से अधिक सीवेज शोधन क्षमता और 3 एमएलडी जल

शोधन क्षमता जोड़ी गई है। लगभग 173 किमी जल नेटवर्क और 273 किमी सीवर नेटवर्क बिछाया गया है/बदला गया है।

1 अक्टूबर, 2021 को शुरू किए गए अमृत 2.0 के तहत, अब तक आवासन और शहरी कार्य मंत्रालय (एमओएचयू) द्वारा 5,328.35 करोड़ रुपये की 94 परियोजनाओं को मंजूरी दी गई है, जिसमें 314.39 करोड़ रुपये की 2 जल आपूर्ति परियोजनाएं और सीवरेज क्षेत्र में 4,832.35 करोड़ रुपये की 38 परियोजनाएं शामिल हैं।

एसबीएम-यू 2.0 के तहत, संघ राज्य क्षेत्र दिल्ली को 1,192.60 करोड़ रुपये की राशि आवंटित की गई है, जिसमें से 1,152.60 करोड़ रुपये ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) घटक के लिए निर्धारित किए गए हैं। एसडब्ल्यूएम घटकों के तहत, गाजीपुर, भलस्वा और ओखला में 03 डंपसाइटों के पुराने कचरे के शोधन के लिए अब तक 1,116.50 करोड़ रुपये के केंद्रीय हिस्से के साथ 1,395.63 करोड़ रुपये की कुल परियोजना लागत को मंजूरी दी गई है संघ राज्य क्षेत्र नई दिल्ली द्वारा एसबीएम-यू के तहत रिपोर्ट की गई सभी परियोजनाओं का विवरण एसबीएम-यू, एमओएचयू पोर्टल <https://sbmurban.org/swachh-bharat-mission-progess> पर उपलब्ध है। नई दिल्ली सहित राज्य/संघ राज्य क्षेत्र-वार अपशिष्ट प्रसंस्करण सुविधाएं वेबसाइट <https://sbmurban.org/swachh-bharat-mission-progess> पर उपलब्ध हैं।

पीएमएवाई-यू/पीएमएवाई-यू 2.0 मांग आधारित योजना है। लाभार्थियों द्वारा पसंद किए गए विभिन्न घटकों के तहत लाभार्थियों का चयन, परियोजनाओं का निरूपण और निष्पादन राज्यों/संघ राज्य क्षेत्रों द्वारा किया जाता है। पीएमएवाई-यू/पीएमएवाई-यू 2.0 के तहत दिल्ली में अब तक 32,075 घरों को मंजूर/पूरा किया जा चुका है।

वर्तमान में दिल्ली मेट्रो नेटवर्क के तहत परिचालन लंबाई 352.236 किलोमीटर है और 71 लाख से अधिक यात्री हर दिन दिल्ली मेट्रो रेल निगम (डीएमआरसी) नेटवर्क का उपयोग कर रहे हैं।

सड़क से मेट्रो में शिफ्ट होने वाले यात्रियों के प्रभाव का आकलन करने के लिए डीएमआरसी द्वारा द एनर्जी एंड रिसोर्सेज इंस्टीट्यूट (टेरी) के माध्यम से किए गए अध्ययन के अनुसार, वर्ष 2024 के लिए दैनिक आधार पर सड़कों से कम होने वाले वाहनों की संख्या 6,44,252 थी।

स्मार्ट सिटी मिशन के अंतर्गत दिल्ली में केवल नई दिल्ली नगर निगम (एनडीएमसी) को शामिल किया गया था। संघ राज्य क्षेत्र द्वारा दी गई सूचना के अनुसार, एनडीएमसी ने 996.90 करोड़ रुपये की 127 परियोजनाएं शुरू की हैं, जिनमें से 884.30 करोड़ रुपये की 121 परियोजनाएं पूरी की जा चुकी हैं।

विवरण

जीएनसीटीडी द्वारा दी गई सूचना के अनुसार उत्तर पूर्वी दिल्ली नगर निगम क्षेत्र में अमृत के तहत पूरे किए गए कार्यों का ब्यौरा

क्र. सं.	परियोजना का शीर्षक/नाम	क्षेत्र	स्वीकृत लागत (करोड़ रु. में)
1	बी से जी ब्लॉक सोनिया विहार करावल नगर (एसी-70) में पी/एल/जे जलापूर्ति वितरण नेटवर्क	जल आपूर्ति	11.34
2	करावल नगर के अंतर्गत ग्राम सभापुर विस्तारित आबादी (एसी-70) में पी/एल/जे जलापूर्ति वितरण नेटवर्क	जल आपूर्ति	3.56
3	करावल नगर (एसी-70) के अंतर्गत श्री राम कॉलोनी, राजीव नगर में पी/एल/जे जल आपूर्ति वितरण नेटवर्क	जल आपूर्ति	3.89
4	26.80 एमएल यूजीआर/बीपीएस की कमान में पी/एल/जे फीडर और परिधीय जल मेन, सोनिया विहार (एसी-70)	जल आपूर्ति	36.52
5	सोनिया विहार में 5.90 एमजी (26.80 एमएल) यूजीआर/बीपीएस का निर्माण (एसी-70)	जल आपूर्ति	33

6	शाहदरा झील का पुनरुद्धार	जल आपूर्ति	14.17
7	यमुना विहार एसटीपी का पुनःस्थापन	सीवरेज और सेप्टेज	60

TRICHY BYPASS

88. SHRI DURAI VAIKO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has approved/proposed the construction of a 4-lane access controlled Trichy Bypass, including a 3 km elevated corridor at Panjappur in Tiruchirappalli district of Tamil Nadu;
- (b) if so, the present status of the project including the details of land acquisition, tendering, and financial approval;
- (c) the total length, estimated cost and mode of implementation of the said project;
- (d) the timeline fixed for commencement and completion of the project; and
- (e) the steps being taken to ensure minimal traffic congestion and environmental impact during execution, considering the strategic importance of Panjappur as a major transport and logistics hub?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): Consultancy services for preparation of Detailed Project Report (DPR) for construction of a 4- lane Trichy Bypass , including proposed elevated corridor at Panjappur in Tiruchirappalli district, has been awarded.

Approval of the project is based on outcome of DPR, traffic density and synergy with principles of PM-Gati-Shakti National Master Plan and the Government of Tamil Nadu to incorporate the bypass in the Development plan and follow other conditions as per urban decongestion policy.

(e): Traffic management Plan during construction would be incorporated in the project proposal.

VIJAYAWADA-GUNDUGOLANU SECTION OF NH-16

89. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is true that the six-lane bypass including a major bridge across River Krishna as part of the Vijayawada–Gundugolanu section of National Highway-16 (NH-16) (Package-IV) for nearly 18 kilometres in Andhra Pradesh with an estimated cost of Rs. 1600 crores was approved in 2019, if so, the details thereof;
- (b) whether it is also true that the total works of the said National Highway stretch have not yet been completed, if so, the details thereof;
- (c) the targeted date of completion of the said project;

(d) whether there is any cost overrun of the project, if so, the details thereof; and

(e) the reasons for delay and the anticipated date of completion of the project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The work of 6-lane Vijayawada Bypass from Gollapudi to Chinnakakani including major bridge across the River Krishna in the state of Andhra Pradesh, for a length of 17.6 km was approved in 2019 with a total capital cost of Rs 1194.59 crore. Provisional Completion certificate for 13.410 km length was issued with effect from 30.09.2025 and the balance work in 4.226 km is targeted for completion by 31.03.2026.

The completion of the project was delayed due to the following reasons:

- (i) Swapping of alignment for a length of 7.25 km with N6 grid road of Amaravati Master Plan as proposed by the Government of Andhra Pradesh.
- (ii) Demand of Government of Andhra Pradesh for provision of additional facilities such as Vehicular Underpasses, Service Roads and Exit/Entry ramps in the Amaravati Capital region, which were not found to be necessary and as such not accepted.

Additional financial implication in the form of price escalation due to delay of project is estimated to Rs.30 crore.

WASTEWATER REUSE AND RECYCLING UNDER AMRUT**90. SHRI KRISHNA PRASAD TENNETI:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the steps taken by the Government to promote wastewater reuse and recycling under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) during the last five years, especially in Andhra Pradesh;
- (b) the details of the current wastewater treatment capacity in the country along with the quantum of treated water reused/reclaimed, year and State-wise;
- (c) the details of the number and capacity of Sewage Treatment Plants (STPs), their actual utilisation levels and the gap between installed and operational capacity, State-wise;
- (d) the details of the issues faced in achieving full utilisation of STPs including infrastructure constraints, energy costs, lack of reuse infrastructure, financial sustainability and operational challenges; and
- (e) the details of the measures taken by the Government to enhance reuse of treated wastewater for agriculture, industry and urban non-potable purposes along with the targets fixed and the present status of the same across the country, State-wise, particularly in Andhra Pradesh, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Water and sanitation is State subject. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various Mission/ Schemes such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0.

Under AMRUT, a total of 889 sewerage and septage management projects amounting to ₹34,467 crore have been grounded. Through these projects, about 6,299 Million Litres per Day (MLD) of sewage treatment capacity has been approved, out of which 1,437 MLD capacity has been developed for recycle and reuse of treated waste water.

AMRUT 2.0 has been launched on 1st October, 2021 in all Urban Local Bodies (ULBs)/ cities including ULBs in Andhra Pradesh, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. AMRUT 2.0 has been envisaged to promote circular economy of water through development of city water balance plan for each city focusing on recycle/ reuse of treated sewage, rejuvenation of water bodies and water conservation, etc. Under Sewerage component of the AMRUT 2.0 for 500 AMRUT cities, tertiary treatment with end-to-end reuse plan (preferably in Public Private Partnership mode); provision/ augmentation and rehabilitation of sewerage systems with end-to-end treatment and reuse; tapping of used water for

recycling; identifying the bulk users of recycled used water and facilitating sale of used water to potential users (e.g. industrial clusters such as textile/ leather/ paper/ power plants/ railways, etc.) are admissible components.

Under AMRUT 2.0, 583 sewerage/septage projects worth ₹66117.69 crore have been approved by Ministry of Housing and Urban Affairs (MoHUA) so far. Approved projects cover 6,649 MLD sewage treatment capacity (new/augmentation) of which 1,931 MLD sewage treatment capacity is for recycle/reuse.

As per the information updated by States in City Water Balance Plans (CWBP) as in 2021, State/UT-wise details of no. of STPs, their design & operational capacities and treated water reused/reclaimed is given in the enclosed **Statement -I**.

STPs are designed considering prospective population of next 15 years, therefore, in initial period the operation capacity remains lesser than the designed capacity. The key issues in achieving full utilisation of STPs includes insufficient sewerage network infrastructure and house service connections. Operational efficiency of STPs is also influenced by technical capacity, High energy cost, availability of skilled manpower, maintenance practices, etc. Further, reuse of treated wastewater depends on availability of downstream reuse infrastructure such as conveyance pipelines and assured offtake from bulk users, etc.

MoHUA has launched "Jal Hi AMRIT" initiative under AMRUT 2.0 reforms, which aims to incentivize States and Union Territories (UTs) to efficiently manage sewage treatment plants for recyclable treated water meeting environmental standards on sustained basis. The focus of this initiative is building capacity and incentivizing qualitative improvements in the treated discharge effluent. To institutionalize circularity, Water Resource Recovery Cells (WRRCs) have been established in 25 States/ Union Territories under this initiative to plan, monitor, and scale resource recovery interventions.

The State Government of Andhra Pradesh has informed that 129 numbers of STPs are established with installed capacity of 703.65 MLD in the urban areas. Treated water reused quantity is 123.02 MLD. Treated used water is used for industrial purpose in ULBs like Visakhapatnam, Tirupathi and Tadipatri. In 11 ULBs it is used for horticulture, parks, divider plantations etc. In all other ULBs treated wastewater is let in agriculture fields for use by farmers. District-wise details of quantity of reuse of treated water is given in the enclosed **Statement-II**.

Andhra Pradesh's Treat Water Reuse Policy promotes circular economy in used water sector. It mandates use of treated used water in industries, big commercial users, Railways, bulk consumers situated within 10 km radius of ULB, landscaping, rejuvenation of ponds/ lakes, etc. Usage for agriculture, horticulture and irrigation is optional. Treated used water is offered free of cost.

STATEMENT-I

State-wise STP designed capacity and reuse of used water (as per information submitted in city water balance plan by the States/ UTs on AMRUT 2.0 portal as in 2021)

(Capacity in MLD)

State	No. of STPs	STP Designed Capacity	STP Operational Capacity	Quantity of treated water Reuse
ANDAMAN AND NICOBAR ISLANDS	38	0.75	0.55	0.55
ANDHRA PRADESH*	129	703.65	502.35	123.02
ARUNACHAL PRADESH	1	3.00	0.00	0.00
ASSAM	1	2.00	2.00	2.00
BIHAR	19	577.31	231.00	4.50
CHANDIGARH	6	248.18	248.18	131.80
CHHATTISGARH	35	354.51	293.01	190.14
DADRA & NAGAR HAVELI AND DAMAN & DIU	2	17.21	6.61	4.23
DELHI	40	3033.48	2758.19	421.59
GOA	8	97.40	29.67	0.16
GUJARAT	130	5266.30	3693.23	1108.79
HARYANA	156	2068.15	1486.33	278.07
HIMACHAL PRADESH	74	185.41	122.23	5.62
JAMMU AND KASHMIR	16	129.19	73.64	0.00
JHARKHAND	12	82.00	50.00	43.60
KARNATAKA	192	2878.04	2390.35	1053.31
KERALA	18	262.28	185.69	7.61
LADAKH	1	3.00	3.00	0.00
LAKSHADWEEP	0	0.00	0.00	0.00
MADHYA PRADESH	78	1315.26	829.61	202.15
MAHARASHTRA	203	8005.60	6992.53	1211.11

State	No. of STPs	STP Designed Capacity	STP Operational Capacity	Quantity of treated water Reuse
MANIPUR	1	27.00	21.00	0.00
MEGHALAYA	1	0.12	0.00	0.00
MIZORAM	1	10.00	1.00	0.00
NAGALAND	2	50.86	0.00	0.00
ODISHA	25	329.63	138.73	8.22
PUDUCHERRY	2	51.00	44.19	32.45
PUNJAB	132	2211.05	1909.85	85.47
RAJASTHAN	99	1077.25	891.48	448.32
SIKKIM	3	21.52	19.52	0.00
TAMIL NADU	84	1723.62	932.35	240.22
TELANGANA	37	1131.41	772.33	358.12
TRIPURA	2	18.00	8.40	3.73
UTTAR PRADESH	116	3742.05	2995.05	519.71
UTTARAKHAND	62	425.03	295.56	14.00
WEST BENGAL	28	491.94	376.82	36.00
Total	1,754	36,543.2	28,304.45	6,534.49

***As informed by the State as on 27.01.2026**

STATEMENT-II

District-wise details of quantity of reuse of treated water in Andhra Pradesh

S.No	Name of the ULB	Installed Capacity (in MLD)	Quantity of treated sewage utilised (in MLD)	Purpose of reused treated water
1	Visakhapatnam	233	36	Agriculture, Gardening and Industries
2	Rajamahendravaram	32	0.5	Plantation and Greenery
3	Vijayawada	133.3	34.6	Agriculture

4	Narsaraopet	15.55	2	Gardening
5	Ongole	15	3	Divider plantation
6	Tirupati	55	31.56	Industry & Agriculture
7	Pulivendula	10	3	Parks
8	Kurnool	9.9	0.56	Parks and central medians
9	Yemmiganur	19.8	5	Agriculture
10	Tadipatri	14.25	6.5	Agriculture & Industry
11	Puttaparthi	3.5	0.3	Grass cultivation by Sri Satya Sai Central trust Gokulam and agriculture
	Total	541.3	123.02	

STATUS OF JAL SHAKTI ABHIYAN

91. SHRI THARANIVENTHAN M. S.:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of the Jal Shakti Abhiyan including the number of districts and villages covered in Tamil Nadu since its launch;
- (b) the details of major outcomes and improvements recorded in water conservation, groundwater recharge and watershed management under the said Abhiyan in Tamil Nadu including Arani Lok Sabha Constituency;

- (c) whether the Government has identified any challenges or bottlenecks faced by States in implementing the said Abhiyan effectively and if so, the details thereof; and
- (d) the steps being taken to ensure community participation, transparency and sustainable water resource management under the said Abhiyan?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Water is a State subject and the Central Government supplements the efforts of the States through technical and financial support. Water conservation is one of the foremost priorities of the Government. The Ministry of Jal Shakti implements Jal Shakti Abhiyan (JSA) since 2019. JSA: CTR, with its sixth edition implemented in all the districts (rural as well as urban) of the country including the state of Tamil Nadu under the theme “Jal Sanchay, Jan Bhagidari: Jan Jagrukta Ki Or”, emphasizing community participation and water conservation awareness. The campaign emphasizes convergent financing and active community participation to ensure maximum impact. To achieve effective inter-sectoral convergence among Ministries for constructing artificial recharge structures, the Government has implemented a multi-pronged strategy that leverages collaboration, resource optimization and institutional coordination.

Under the campaign, 4,47,997 Water Conservation & Rainwater Harvesting structures, 44,494 Renovation of traditional water bodies, 5,67,550 Reuse and

Recharge structures, 3,46,537 Watershed Development structures are reported by State Government of Tamil Nadu which inter alia includes 17,962 Water Conservation & Rainwater Harvesting structures, 3,518 Renovation of traditional water bodies, 24,490 Reuse and Recharge structures, 12,324 Watershed Development structures in Arani Lok Sabha Constituency. Also, the State Government of Tamil Nadu reported that all the districts and 12480 Panchayats are covered under Jal Sakti Abhiyan since inception.

(c): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. The State Government of Tamil Nadu informed that it has successfully implemented Jal Sakti Abhiyan campaign in the state through inter-departmental coordination with various stake holder departments like water resources, rural development, agriculture and urban bodies.

(d): 'Water' being a State subject, the responsibility for the conservation and management of water resources, including public awareness generation, primarily rests with the State Governments and local bodies. However, the Government of India has undertaken several initiatives including Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) across the country to sensitize the public about the importance of water conservation and to promote behavioural changes in water usage patterns. Awareness generation is one of the five focused interventions of JSA:

CTR campaign which aims at spreading public awareness about water-related challenges and the importance of conservation, with an emphasis on turning water conservation into a people's movement (Jan Andolan).

As part of JSA: CTR, States and Union Territories have been requested to establish Jal Shakti Kendras (JSKs) in all districts. These Kendras function as resource and knowledge centers, providing information on water-related issues, showcasing best practices, offering technical support, and serving as local hubs for water conservation strategies. 712 Jal Shakti Kendras have been established across the country including 38 JSKs in Tamil Nadu.

To further deepen public involvement, "Jal Sanchay Jan Bhagidari" (JSJB) initiative was launched in Surat, Gujarat on 6th September 2024. This initiative encourages collective action by communities, civil society, and local governments to implement low-cost, locally appropriate water conservation solutions under a whole-of-society and whole-of-government approach. As part of this initiative, the National Water Mission (NWM) under the Ministry of Jal Shakti, in collaboration with various agencies, organizes several community awareness programs to highlight the importance of water conservation.

To further enhance outreach, the National Water Mission (NWM) collaborated with the Department of Youth Affairs, leveraging the extensive network of Nehru Yuva Kendra Sangathan (NYKS) and its youth clubs to mobilize

grassroots participation in water conservation efforts under the Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) campaign.

VACANCIES IN DGCA, ATC AND AAI

92. SHRIMATI RACHNA BANERJEE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the sanctioned and working strength of employees in the Directorate General of Civil Aviation (DGCA), Air Traffic Control (ATC) and Airport Authority of India (AAI) across major airports, airport-wise;
- (b) the details of the vacancies in DGCA, ATC and AAI during the last five years, year and authority-wise; and
- (c) the number of vacancies in DGCA, ATC and AAI related to safety of aircraft, passengers and cabin crew during the last five years, year and agency-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Sanctioned and Working Strength of Directorate General of Civil Aviation (DGCA), Airports Authority of India (AAI) and Air Traffic Control (ATC) is as under:-

Organisation	Sanctioned Strength	Working Strength
DGCA	1630	843
AAI	25730	16011
ATC	5537	4263

(b): Details of the vacancies in DGCA, AAI and ATC during the last five years is as under:-

(i) Vacancies in DGCA during the last five years:-

As on	Vacancies in DGCA
01.01.2022	462
01.01.2023	889
01.01.2024	867
01.01.2025	835
22.01.2026	787

(ii) Vacancies in AAI and ATC during the last five years:-

Year	Vacancies in AAI	Vacancies in ATC
2021	12974	680
2022	13942	825
2023	8777	653

2024	8804	1609
2025	9719	1274

(c): Vacancies in DGCA related to safety of aircraft, passengers and cabin crew during the last five years (Group 'A' Technical Officers and Flight Operations Inspector (FOIs)):-

As on	Sanctioned Strength	Vacancy
01.01.2022	643	159
01.01.2023	1032	570
01.01.2024	1032	580
01.01.2025	1063	539
22.01.2026	1063	526

CANCELLATION OF ALLIANCE AIR FLIGHT

93. SHRI MATHESWARAN V. S.:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has received any complaint from the Members of Parliament regarding cancellation of Alliance Air flight 91-513 on 25.12.2025 in Bengaluru-Salem sector and if so, the details thereof along with the action taken thereon;

- (b) whether it is a fact that Alliance Air refused to pay compensation as per para 3.3.2 of Civil Aviation Requirements, Section 3 - Air Transport, Series 'M', Part IV Issue as the cancellation was informed to passengers less than the prescribed hours before the scheduled departure and if so, the details thereof;
- (c) the operational reasons stated by Alliance Air for cancelling flight 91-513 on 25.12.2025 in Bengaluru-Salem sector; and
- (d) the number of occasions on which Alliance Air flight 91-513 in the Bengaluru-Salem sector has been cancelled from 01.01.2025 to till date and the reasons for the same?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): A complaint dated 10.01.2026 was received from Shri VS.Matheswaran, Hon'ble Member of Parliament regarding cancellation of Alliance Air flight 91-513 on 25.12.2025 in the Bengaluru-Salem sector. The matter was examined by Directorate General of Civil Aviation (DGCA) and report was sought from M/s Alliance Air. The airline stated that the flight was impacted due to a technical snag and the planned rectification of the same exceeded the sunset time limitations at Salem airport, leading to cancellation of the flight.

The full airfare was refunded by the airline through the travel agent. However, further compensation could not be offered as the flight cancellation occurred due to circumstances beyond the control of the airline.

(d): The Flight 9I-513 Bengaluru-Salem sector had been cancelled on 53 occasions during the year 01.01.2025 to 31.12.2025 due to various technical, weather, flight operations, airport operations and commercial related reasons.

IMPLEMENTATION OF ODOP IN UTTAR PRADESH

94. SHRI TANUJ PUNIA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of districts in Uttar Pradesh that have implemented One District One Product (ODOP) scheme, so far;
- (b) the time by which every district of Uttar Pradesh would be able to implement this scheme;
- (c) the steps being taken by Government to create a digital ecosystem to sell these products;
- (d) the number of incubation centres and Startups that have been setup in Uttar Pradesh for the implementation of the said scheme;
- (e) the number of industries that have come up till date and are likely to come up for processing of these products;
- (f) the expected revenue to be generated by this scheme, year-wise; and

(g) the employment prospects for youth under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): Ministry of Food Processing Industries (MoFPI) is implementing a Centrally Sponsored- "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for upgradation of micro food processing enterprises across the country including Uttar Pradesh. The Scheme adopts One District One Product (ODOP) approach to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. ODOP for the scheme provides the framework for value chain development and alignment of support infrastructure. The scheme is being implemented across all the districts of Uttar Pradesh.

(c): Ministry does not provide direct platform for selling of products. However, scheme provides grant-in-aid through its Branding and Marketing support to help groups with limited market access to boost the visibility and sales of their products. This is achieved through strategic tie-ups with regional and national retail chains. For this, Memorandum of Understanding (MoU) with Government e-Marketplace (GeM) portal has been done on 14th November, 2024 to facilitate marketing of products manufactured by the units supported under PMFME Scheme.

(d): For the State of Uttar Pradesh, 14 Incubation centres have been approved till 31st December, 2025. These Incubation Centres provide incubation, mentoring, capacity building and other institutional support to enterprises and entrepreneurs for effective implementation of the scheme. Start-ups in the food processing sector are supported under the PMFME Scheme through these incubation centres and other components of the scheme, aimed at promoting innovation, entrepreneurship and value addition at the local level.

(e): For the State of Uttar Pradesh, loans for 22,060 micro food processing enterprises have been sanctioned under credit linked subsidy till 31st December, 2025. The scheme is demand driven and any interested micro food processing enterprise may apply for assistance under the scheme, subject to eligibility and scheme guidelines.

(f): The PMFME Scheme is a demand-driven scheme aimed at providing financial, technical and business support for upgradation of micro food processing enterprises through capacity building, credit support, technology upgradation and market linkages. Revenue generation under the scheme is expected to be gradual and progressive over the period of implementation and will depend upon beneficiary participation, market conditions and effective convergence with other Government initiatives. Any interested micro food processing enterprise may apply for assistance under the scheme, subject to eligibility and guidelines.

(g): Under the PMFME Scheme, 5,18,121 direct and indirect employment has been generated across the country as on 31st December, 2025.

KOCHI-KANYAKUMARI-THOOTHUKUDI NATURAL GAS PIPELINE PROJECT

95. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of the current status of the Kochi-Kanyakumari-Thoothukudi Natural Gas Pipeline Project;
- (b) whether the Government has received concerns from farmers and local communities regarding the potential impact of the said project on agricultural lands, if so, the details thereof;
- (c) the details of the technical specifications for pipeline laying including the depth of burial, construction methodology such as open trench or horizontal directional drilling and installation of warning mats above buried pipelines; and
- (d) whether any specific mitigation strategies have been planned to minimize disruption during construction, including measures for land restoration to original condition post laying, ensuring that agricultural activities can continue without hindrance and the timeline for restoration works, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a): Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to entities to lay, build, operate and expand Natural Gas Pipelines. PNGRB vide Public Notice dated 17.10.2024 had invited bids under single-stage, two-bid system from the interested and eligible entities for authorization to lay, build, operate or expand Kochi–Kanyakumari–Thoothukudi Natural Gas Pipeline (KKTPL) under Regulation 5 of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Regulations, 2008. Subsequently, the bidding process has been completed and the authorization to the successful bidder is to be done by PNGRB.

(b): Upon authorization by PNGRB and before acquisition of Right of User in land for natural gas pipeline, the concerns of farmers and local communities are heard by the Competent Authority notified under section 2(a) of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.

(c): Upon authorization of KKTPL by PNGRB, the authorized entity shall be required to comply with Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Regulations, 2009, which covers pipeline design, materials and

equipment, welding, fabrication, installation (including specifications for the depth of burial, construction methodology such as open trench or horizontal directional drilling and installation of warning mats above buried pipelines), testing, commissioning, operation and maintenance and corrosion control of natural gas pipelines including safety requirements.

(d): As per the provisions of PNGRB (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Regulations, 2009, backfilling shall be carried out immediately to the extent possible after the pipeline has been lowered into the trench. Excavated soil from the trench shall be used for backfilling unless the same is not suitable. The backfill material shall contain no extraneous material and / or hard lumps of soil, which could damage the pipe and / or coating or leave voids in the backfilled trench. In cultivable land and other specifically designated areas, topsoil excavated from the trench and stored separately, shall be restored to normal conditions. Wherever the pipeline is laid through agriculture land, once the pipeline laying is completed, the land is restored to its original state and can be used for cultivation/agriculture.

NANO ENTERPRISES

96. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details regarding the number of Micro, Small and Medium Enterprises (MSMEs) registered in the country during the last five years, category-wise for the State of Andhra Pradesh;
- (b) the number of enterprises that have been extended support under the Special Provision for Informal Micro Enterprises (IME) under the Credit Guarantee Scheme since inception, year-wise and State/UT-wise;
- (c) the number of applications that have been accorded priority under the Prime Minister's Employment Generation Programme (PMEGP) during the last three years from beneficiaries with project cost below Rupees Ten lakh and the number of enterprises assisted under this category, year-wise;
- (d) whether the Government is considering to formally recognise a separate "Nano Enterprise" category within the MSME classification framework; and
- (e) if so, whether such recognition would assure funding for first-generation entrepreneurs, particularly in rural and semi-urban areas and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The category-wise details of Micro, Small and Medium Enterprises (MSMEs) including Informal Micro Enterprises (IMEs) registered on Udyam Registration Portal, since inception 01.07.2020 till 31.12.2025 are as under:

Number of enterprises registered in various categories in the State of Andhra Pradesh					
State	General	SC	ST	OBC	Total
Andhra Pradesh	17,43,813	4,33,267	78,676	14,74,283	37,30,420

(b): To formalize and facilitate collateral-free credit to IMEs, under Credit Guarantee Scheme(CGS) for Micro and Small Enterprises, a Special Provision for IME was introduced on 14.02.2024. As informed by Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), year-wise and States/UTs-wise details of guarantee extended to IMEs since the inception of the special provision, are given in the enclosed **Statement**.

(c): Under the Prime Minister's Employment Generation Programme (PMEGP), the year-wise details of PMEGP beneficiary assisted with project cost below Rupees Ten lakh during the last three years in the State of Andhra Pradesh are as under:

Financial Year	No. of Units assisted	Total Money (Rs. Cr)	Margin subsidy
2022-23	2,123	51.17	
2023-24	4,430	76.60	
2024-25	1,916	41.76	

(d)and (e): At present, the MSME classification framework provides for Micro, Small and Medium Enterprises under the MSME Development Act, 2006. As

notified vide Gazette S.O. 1296(E) dated 20.03.2023, the Informal Micro Enterprises registered on the Udyam Assist Platform are treated at par with Udyam Registration for availing Priority Sector Lending benefits. Further, first-generation entrepreneurs, including in rural and semi-urban areas, are supported through schemes such as PMEGP, CGS and other MSME facilitation programmes.

STATEMENT

Details of Guarantees extended to the IMEs under special provision of Credit Guarantee Scheme for Micro and Small Enterprises.					
		FY 2024-25		FY 2025-26 till Dec 31, 2025	
Sr. No	STATE/UT	No. of Guarantees Approved	Amt. of Guarantee Approved in Rs Crore	No. of Guarantee Approved	Amt. of Guarantees Approved in Rs Crore
1	Andaman And Nicobar Islands	0	0.00	47	2.69
2	Andhra Pradesh	17,819	223.10	6,300	112.09
3	Arunachal Pradesh	0	0.00	6	0.67
4	Assam	3,373	23.99	116	6.04
5	Bihar	88,944	1,160.46	34,556	630.97
6	Chandigarh	1	0.00	0	0.00
7	Chhattisgarh	8,997	78.62	1,199	20.76
8	Delhi	4,308	39.95	942	20.91
9	Goa	1	0.01	0	0.00

10	Gujarat	7,448	54.79	219	11.17
11	Haryana	22,153	223.35	5,027	79.11
12	Himachal Pradesh	340	4.02	202	4.25
13	Jammu And Kashmir	0	0.00	2	0.29
14	Jharkhand	18,183	207.61	6,295	120.40
15	Karnataka	32,853	319.65	6,105	98.13
16	Kerala	5,443	63.72	2,300	43.86
17	Ladakh	0	0.00	0	0.00
18	Lakshadweep	0	0.00	0	0.00
19	Madhya Pradesh	42,360	421.53	7,796	134.69
20	Maharashtra	44,765	463.01	10,500	183.18
21	Manipur	1	0.09	106	8.87
22	Meghalaya	0	0.00	14	2.08
23	Mizoram	0	0.00	10	0.35
24	Nagaland	0	0.00	16	1.28
25	Odisha	21,715	245.92	6,564	114.65
26	Puducherry	1,179	8.79	8	0.30
27	Punjab	3,904	25.73	54	0.92
28	Rajasthan	36,130	383.00	10,117	168.29
29	Sikkim	209	2.15	0	0.00
30	Tamil Nadu	41,974	336.44	473	13.18
31	Telangana	21,836	276.33	6,704	119.33
32	Dadra & Nagar Haveli and Daman & Diu	0	0.00	0	0.00
33	Tripura	1	0.05	1	0.20
34	Uttar Pradesh	91,606	1,084.37	24,552	420.18
35	Uttarakhand	3,254	37.59	787	12.26
36	West Bengal	54,167	622.76	18,841	334.32
	TOTAL	572,964	6,307.01	149,859	2,665.41

Source: CGTMSE

URJAVEER SCHEME IN ANDHRA PRADESH

97. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **POWER** be pleased to state:

- (a) the details of individuals registered and trained as “Urjaveers” under the Urjaveer Scheme initiated by Energy Efficiency Services Limited (EESL) since its launch, year-wise, State-wise and district-wise in Andhra Pradesh including Kakinada district;
- (b) the number of LED bulbs, LED battens and five-star Brushless Direct Current Motors (BLDC) fans distributed to eligible households under the PMAY energy-efficient appliances initiative in Andhra Pradesh since launch, year-wise and district-wise including Kakinada district;
- (c) the details of the National Efficiency Cooking Programme (NECP) along with the number of electric cooking solutions procured by beneficiaries in Andhra Pradesh State since launch, district-wise and year-wise including Kakinada district;
- (d) whether Government proposes to replicate these initiatives in other States/UTs through EESL and if so, the details thereof;
- (e) whether various EESL programmes have contributed to energy savings during the last five years; and

(f) if so, the details thereof along with financial benefits to DISCOMs, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Urjaveer Scheme, initiated by Energy Efficiency Services Limited (EESL), is a volunteer-based programme launched in Andhra Pradesh on 7 December 2024. Under the programme, individuals are registered and trained to promote the use of energy-efficient appliances. District-wise details of Urjaveers are not maintained by EESL. However, details of States with the majority of registrations, including Andhra Pradesh, since launch are enclosed as **Statement-I**.

(b): EESL has not supplied any energy efficient appliance under the PMAY energy-efficient appliances initiative in Andhra Pradesh.

(c): The National Efficient Cooking Programme (NECP) was launched by EESL in November 2023 with the objective of promoting electric cooking solutions. Under the programme, the Women Development and Child Welfare Department, Government of Andhra Pradesh, procured 11,400 induction cooktops for distribution among Anganwadis. In addition, 19 induction cooktops were procured by retail consumers in Andhra Pradesh. District wise details (including Kakinada District) based on the delivery of cooktops made by EESL in the State of Andhra Pradesh since launch is enclosed as **Statement-II**.

(d): No such proposal is envisaged by Ministry of Power.

(e) and (f): EESL programmes, namely the Unnat Jyoti by Affordable LEDs for All (UJALA) and the Street Light National Programme (SLNP), which were launched in 2015, have contributed significantly to energy savings. During the last five years, i.e., from 2020–21 to 2024–25, the cumulative energy savings achieved under these programmes is estimated at 284 billion kilowatt-hours.

The year-wise and State-wise financial benefits accruing to Distribution Companies (DISCOMs) are not quantified by EESL. However, an estimated peak demand reduction of about 11,000 MW has been achieved due to the implementation of the UJALA and SLNP programmes.

STATEMENT-I

Details of States with the majority of registrations, including Andhra Pradesh, since launch

State	Total No. of Urjaveers
Andhra Pradesh	8685
Maharashtra	209
Arunachal Pradesh	39
Bihar	30
Telangana	15
Tamil Nadu	14

STATEMENT-II

District wise details (including Kakinada District) based on the delivery of cooktops made by EESL in the State of Andhra Pradesh since launch

District/Year	Total No. of induction cooktops
Srikakulam	328
Parvathipuram Manyam	368
Vizianagaram	514
Alluri Sitharama Raju	412
Visakhapatnam	607
Anakapalli	255
Kakinada	455
East Godavari	408
Dr. B.R. Ambedkar Konaseema	274
West Godavari	228
Eluru	406
NTR	587
Krishna	372
Guntur	499
Palnadu	337
Bapatla	440
Prakasam	464
SPSR Nellore	693
Tirupati	588

Chittoor	516
Annamayya	351
Sri Sathya Sai	526
YSR	428
Anantapur	494
Kurnool	530
Nandyal	339
Total	11419

ELECTRICITY (AMENDMENT) BILL, 2025

98. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has released the draft Electricity (Amendment) Bill, 2025, proposing major reforms, including cost-reflective tariffs, open access, regulatory accountability and push for non-fossil fuel generation and if so, the details thereof;
- (b) the details of the key features of the proposed bill relevant to distribution companies (DISCOMs), electricity regulators and consumers in remote / tribal districts;
- (c) whether these features would apply specifically in Maharashtra and if so, the details thereof;

- (d) whether the Ministry intends to introduce safeguards or special provisions within the reform framework to protect vulnerable consumers (such as tribal households) from tariff shocks or service disruption and if so, the details thereof; and
- (e) the timeline by which the Bill is expected to be passed, rules notified and the same is implemented in tribal and backward districts of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): Central Government has issued the draft Electricity (Amendment) Bill, 2025, proposing comprehensive reforms in the power sector. The draft Bill seeks to take measures for financial sustainability, promote competition, strengthen regulatory accountability, and accelerate India's transition towards non-fossil fuel-based electricity generation, in alignment with the vision of *Viksit Bharat @ 2047*.

The key reforms proposed are outlined below:

- i. Financial Viability:** The financial sustainability of distribution licensees is critical for reliable and affordable electricity. The proposed amendments mandate cost-reflective tariffs, empower Commissions to determine tariffs *suo motu* effective 1st April each year.
- ii. Economic Competitiveness:** High industrial tariffs, cross-subsidies, and rising procurement costs have weakened industrial competitiveness. The

proposed reforms aim to rationalise tariffs, unlock demand, reduce costs, and enhance India's economic productivity and global competitiveness.

iii. Energy Transition: To achieve 500 GW of non-fossil capacity by 2030, the amendments propose empowering CERC to introduce market-based instruments to attract investment and accelerate renewable capacity addition. Enforceable non-fossil energy obligations are also proposed to align the Electricity Act with the Energy Conservation Act.

iv. Ease of Living and Ease of Doing Business: The amendments propose uniform national standards of service to improve supply quality and accountability. Consumer-friendly measures include capping assessment for unauthorised use to one year, and reducing appeal pre-deposit requirements.

v. Regulatory Strengthening: To enhance accountability and efficiency, it is proposed that Governments may refer complaints against CERC and SERC Members, with expanded grounds for removal. A 120-day timeline is proposed for adjudicatory decisions, and the strength of APTEL is proposed to be increased to address pendency.

vi. Other Reforms: Powers for installation and maintenance of electric lines are proposed to be transitioned from the repealed Telegraph Act, 1885 into the Electricity Act, 2003, with States framing compensation framework. To reduce network duplication and costs, distribution licensees are proposed be

permitted to supply electricity through shared networks, subject to regulatory approval and charges.

(c): Upon enactment, the provisions of the Electricity (Amendment) Bill, 2025 shall apply uniformly across all States, including Maharashtra.

(d): Subsidies for specified consumer categories including tribal households may continue to be transparently funded by the State Government under Section 65, without compromising the financial sustainability of power sector.

(e): The stakeholders comments on the draft Electricity (Amendment) Bill, 2025 were invited on 9th October, 2025. The bill is currently in consultation stage and extensive consultation with different categories of stakeholders is in process.

दौसा जिले में एबीवाई का कार्यान्वयन

99. श्री मुरारी लाल मीना:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) अटल भूजल योजना (एबीवाई) के अंतर्गत राजस्थान के कौन-कौन से जिले कवर किए गए हैं;
- (ख) क्या दौसा लोक सभा निर्वाचन क्षेत्र को भी एबीवाई के अंतर्गत चुना गया है और यदि हां, तो गत तीन वर्षों और वर्तमान वर्ष में अब तक किए गए प्रमुख कार्यों का ब्यौरा क्या है;
- (ग) उक्त निर्वाचन क्षेत्र में कितने ग्राम पंचायतों में जल सुरक्षा योजनाएं (डब्ल्यूएसपी) तैयार की गई हैं और कितने ग्राम पंचायतों में इन योजनाओं का कार्यान्वयन शुरू किया गया है;
- (घ) राजस्थान में अब तक एबीवाई के अंतर्गत कुल कितनी धनराशि उपयोग की गई है और दौसा जिले में इसके अंतर्गत अब तक प्राप्त केंद्रीय सहायता का ब्यौरा क्या है; और

(ड) सरकार द्वारा एबीवाई के नियमित संचालन और डब्ल्यूएसपी को ग्राम पंचायत विकास योजनाओं में एकीकृत करने के लिए क्या कदम उठाए जा रहे/उठाए जाने वाले हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): अटल भूजल योजना समुदाय आधारित प्रतिभागी भूजल प्रबंधन के लिए एक पायलट योजना थी। इसका कार्यान्वयन सात राज्यों नामतः गुजरात, हरियाणा, कर्नाटक, मध्य प्रदेश, महाराष्ट्र, राजस्थान और उत्तर प्रदेश के 80 जिलों के 229 ब्लॉकों की 8,203 जल की अत्यधिक कमी वाले ग्राम पंचायतों में लागू किया गया था।

राजस्थान में, इस योजना का कार्यान्वयन 17 जिलों अर्थात् अजमेर, अलवर, बारां, भीलवाड़ा, चित्तौड़गढ़, दौसा, धौलपुर, हनुमानगढ़, जयपुर, जैसलमेर, झालावाड़, झुंझुनू, करौली, कोटा, राजसमंद, सवाई माधोपुर और सीकर में किया गया था।

(ख): अटल भूजल योजना का कार्यान्वयन दौसा संसदीय निर्वाचन क्षेत्र के तहत दौसा जिले के 7 ब्लॉकों (अर्थात् बैजूपाड़ा, बांदीकुई, बसवा, दौसा, लवाण, नांगल-राजावतन और सिकंदरा) में किया गया था। अटल भूजल योजना के अंतर्गत शामिल उक्त ब्लॉकों में की गई गतिविधियों/कार्यों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): इस योजना के तहत शामिल किए गए दौसा जिले के 7 ब्लॉकों की सभी 148 ग्राम पंचायतों के लिए जल सुरक्षा योजनाएं तैयार की गई हैं, जिन्हें वार्षिक रूप से अद्यतन किया जाता है और सिफारिश किए गए कार्यों का कार्यान्वयन शुरू किया गया है।

(घ): अटल भूजल योजना एक निष्पादन आधारित स्कीम थी और इसके तहत निधियों का आवंटन विभिन्न संकेतकों के तहत भाग लेने वाले राज्यों के समग्र कार्य निष्पादन पर आधारित है तथा इसके लिए जिले-वार निधि जारी नहीं की जाती है। अब तक, इस योजना के तहत राज्य कार्यक्रम प्रबंधन

इकाई, राजस्थान को 489.05 करोड़ रुपये की राशि जारी/आवंटित की गई है, जिसमें से 485.79 करोड़ रुपये का उपयोग किया जा चुका है।

(ड): अटल भूजल योजना की परिकल्पना एक पायलट योजना के रूप में निश्चित अवधि और परियोजना के साथ सहभागी भूजल प्रबंधन के लिए की गई थी। हालाँकि, मंत्रालय द्वारा सभी राज्यों से अनुरोध किया गया है कि वे अटल भूजल योजना के तहत तैयार की गई जल सुरक्षा योजनाओं को ग्राम पंचायत विकास योजनाओं के साथ एकीकृत करें ताकि भविष्य में गतिविधियों की स्थायित्वता सुनिश्चित की जा सके।

विवरण

अटल भूजल योजना के तहत राजस्थान के दौसा जिले में की गई प्रमुख गतिविधियों/कार्यों का संक्षिप्त ब्यौरा

ग्राम पंचायत स्तर के प्रशिक्षणों की संख्या	निर्माण किए गए पीजोमीटर की संख्या	मौजूदा जल संरक्षण और कृत्रिम पुनर्भरण संरचनाओं की मैपिंग	ड्रिप, स्प्रिंकलर, फसल विविधीकरण आदि कुशल जल-उपयोग प्रथाओं के तहत शामिल क्षेत्र (हेक्टेयर)	निर्माण /नवीकरण किए गए आपूर्ति पक्ष संरचनाओं (जैसे चेक डैम, तालाब, पुनर्भरण शाफ्ट आदि) की संख्या
2373	104	2579	3184.52	639

UPGRADATION OF BAGDOGRA AIRPORT

100. SHRI RAJU BISTA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of ongoing and proposed infrastructure development works at Bagdogra Airport;

- (b) the details of the funds sanctioned and released for the expansion of terminal building, parking and runway extension; and
- (c) whether the Government has set any timeline for the completion of these projects and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Airports Authority of India has undertaken the development of New Civil Enclave at Bagdgora Airport at an estimated cost of Rs.1549 crore. The development works include construction of a New Terminal Building with an annual capacity to handle 10 million passengers, construction of an Apron capable of accommodating 10 parking bays suitable for A-321 type aircraft, link taxiways Multi-Level Car Parking and allied works.

(c): The projected date of completion for the project is March, 2027. However, the timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.

STATUS OF NH-183 AND NH-185 IN KERALA

101. ADV. DEAN KURIAKOSE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:-

- (a) The current progress and status of NH-183 Mundakkayam–Kumily and NH-185 Adimali–Kumily Highway in Kerala;
- (b) Whether the Government has given the approval for alignments and also for the Detailed Project Reports for the land acquisition project to be initiated; and
- (c) If so, the details thereof.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): NH-183 from Kollam to Kumily (Kerala–Tamil Nadu border) has a total length of about 215 km. This stretch was initially planned as a two-lane carriageway with paved shoulders; however, based on present traffic levels, it has been decided on 04.02.2025 to develop it as a four-lane highway. The Detailed Project Report (DPR) submitted for the Kollam–Anjilimoodu stretch is under scrutiny, particularly in view of high cost of land acquisition and the presence of residential structures in congested locations. For the remaining stretch from Anjilimoodu to Kumily (Kerala–Tamil Nadu border), preparation of DPR has been taken up.

NH-185 from Adimali (on NH-85) to Kumily (on NH-183) has a length of about 96 km. Land acquisition was initiated with issue of notification under Section 3A of the National Highways Act, 1956 in March 2022. Subsequently, the proposed Right of Way (RoW) was revised to 30 m and a fresh Section 3A notification was issued in December 2024. The revised alignment was approved

on 14.08.2024. Considering existing traffic levels and high land acquisition costs, it has been decided to examine restriction of the proposed RoW to 18 m or up to a maximum of 24 m. The project is being recast for appraisal & sanction.

DAKSHINA KANNADA AS AN ENERGY AND PETROLEUM LOGISTICS HUB

102. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government recognizes the strategic role of Dakshina Kannada as a major energy gateway on the western coast, particularly in view of the refining capacity at Mangalore Refinery and Petrochemicals Limited (MRPL), Liquefied Natural Gas (LNG) handling potential and proximity to international shipping routes, if so, the details thereof;
- (b) whether adequate port-linked infrastructure including dedicated crude and product berths, evacuation facilities and last-mile connectivity from New Mangalore Port is being strengthened to enhance refinery throughput and reduce logistics costs, if so, the details thereof;
- (c) whether the Government proposes to expand slurry, crude oil or multi-product pipeline networks connecting Mangaluru with hinterland demand centres to improve energy security and operational efficiency, if so, the details thereof; and

(d) the timelines and investment outlay envisaged for positioning Mangaluru as an integrated petroleum, petrochemicals and energy logistics hub of national importance?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Dakshina Kannada District has a vital role as a major energy hub due to factors like geographical advantage, presence of major port New Mangalore Port Authority (NMPA), presence of 15 MMPTA capacity oil refinery (MRPL) and Oil companies like HPCL, IOC, BPCL, GAIL-Mangalore, IOC ATF Plant, etc.

New Mangalore Port is catering to the needs of MRPL and other oil companies by providing adequate infrastructure for handling crude and products. The port is having 5 deep draft oil berths and 1 SPM, out of which 2 berths (No. 10 & 11) and SPM are dedicated for handling crude and POL products for MRPL. In addition to the above, 3 Multi User Liquid Berths (No.9, 12 & 13) are provided for handling POL products. All these berths are equipped with automated mechanized evacuation facility through pipelines.

Government of India (GoI), through a Special Purpose Vehicle called Indian Strategic Petroleum Reserve Limited (ISPRL), has established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil at 3 locations namely (i) Vishakhapatnam (1.33 MMT),

(ii) Mangaluru (1.5 MMT) and (iii) Padur (2.5 MMT) which can act as buffer for short-term supply disruptions. Further, HPCL commissioned an underground cavern storage facility of 80 TMT capacity at Mangalore, Karnataka.

Petronet Mangalore Hassan Bangalore Pipeline multi-product pipeline is used for transportation of MS, HSD and ATF to different locations across the state for distribution of Petroleum products. Towards improving energy security, port connectivity and operational efficiency MRPL has decided to invest in projects worth Rs 714 crore towards for positioning Mangaluru as an integrated petroleum, petrochemicals and energy logistic hub.

HOUSING NEEDS OF EWS AND MIGRANT WORKFORCE IN FATEHGARH SAHIB

103. DR. AMAR SINGH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has examined the housing needs of Economically Weaker Sections (EWSs) and the migrant workforce in Fatehgarh Sahib region, particularly in industrial areas such as Mandi Gobindgarh, Sirhind and nearby labour-intensive clusters;
- (b) if so, the details of Government's support for affordable housing, rental housing complexes and slum redevelopment projects in Fatehgarh Sahib Lok

Sabha Constituency along with the number of beneficiaries and housing units constructed; and

- (c) the measures proposed to be taken by the Government for improving affordability, ensuring transparent beneficiary selection, strengthening urban basic services in new housing sites and providing dignified rental accommodation for industrial workers and families residing in Fatehgarh Sahib belt?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing for their citizens including migrant workforce are implemented by States/Union Territories (UTs) in their respective areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country.

MoHUA launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of PMAY-U to provide dignified living to urban migrants/poor near their workplace.

Beneficiaries of ARHCs are urban migrants/poor from Economically Weaker Section (EWS)/Low Income Group (LIG). They include labour, urban poor

(street vendors, rickshaw pullers, other service providers etc.), industrial workers, and migrants working with market/trade associations, educational/health institutions, hospitality sector, long term tourists/visitors, students or any other persons of such category.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

ARH vertical of PMAY-U 2.0 aims to promote creation of rental housing for EWS/LIG beneficiaries including migrant workers and other poor who do not want to own a house but require housing for short term basis. ARH vertical is implemented through two models:

- i. Model-1: Converting existing Government funded vacant houses into ARH through PPP mode or by Public Agencies,
- ii. Model-2: Construct, Operate and Maintain rental housing by Private/Public Entities for urban poor, working women, employees of Industries, Industrial Estates, Institutions and other eligible EWS/LIG families.

ARH vertical of PMAY-U 2.0 aims to create a conducive environment by incentivizing Public/Private Entities to leverage investment for creating affordable rental housing stock. It promotes the creation of adequate rental housing for eligible EWS/LIG beneficiaries including industrial workers who do not want to own a house but require housing for short term basis. As per scheme guidelines of PMAY-U 2.0, Public/Private Entities can construct, operate and maintain ARH projects containing Single/Double bedroom unit or dormitory beds to provide accommodation for eligible beneficiaries.

Based on the proposals received from State Government of Punjab, a total of 1.21 lakh houses have been sanctioned by the Ministry under PMAY-U. Out of which, more than 1.19 lakh have been grounded and 1.01 lakh are completed/delivered to the beneficiaries in the urban areas, including living in slums. A total of 2,077 houses have been sanctioned under PMAY-U for Fatehgarh Sahib Lok Sabha Constituency, of which 1,817 have been completed. No proposal has been received from the State of Punjab under ARHCs.

PMAY-U & PMAY-U 2.0 are demand driven schemes. As per the Scheme Guidelines of PMAY-U, selection of beneficiaries under different verticals through suitable means, formulation & execution of projects are done by States/UTs. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the

scheme guidelines and selection/scrutiny of beneficiary lists are done at multiple levels in the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

As per the Scheme Guidelines of PMAY-U 2.0, the fund required for purchase/construction of houses under the scheme is shared between the Central Government, State/UT Governments/ ULBs/Implementing agencies and the beneficiaries. The funding under PMAY-U 2.0 is to provide a nudge to the beneficiaries and enable them to construct their houses by arranging funds from other sources as well. A fixed amount of Central Assistance is provided by Government of India under different verticals and mandatory State share has been provisioned under the scheme.

In order to enhance the affordability of the houses under PMAY-U 2.0, State/UT share is made mandatory. Apart from the minimum State/UT share, the State/UT Governments may also provide additional top-up share to increase affordability. Further, Government of India has restructured Credit Risk Guarantee Fund Trust for Low-Income Housing (CRGFTLIH) for Economically Weaker Section (EWS) /Low Income Group (LIG). The scheme aims to enhance the credit accessibility and worthiness of eligible households by extending the guarantee on the housing loan taken from Scheduled Commercial Banks, HFCs etc. It also aims to help eligible beneficiaries of PMAY-U 2.0 belonging to EWS/LIG through

affordable home loans from financial institutions to complete their homes on time, there by directly contributing to the program's objectives. In addition, special Home Loan Products are developed by Department of Financial Services (DFS) with Banks to help Beneficiaries of informal sectors. States/UTs are also expected to facilitate home loan to PMAY-U 2.0 beneficiaries through tripartite agreement.

In order to facilitate the provision of civic amenities and infrastructure development including at new housing sites, States/UTs are encouraged to explore public-private participation mode of project implementation and ensure convergence of the scheme with various other Centrally Sponsored Scheme and Missions including Smart Cities Mission (SCM), Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0), PM SVANidhi, PM Surya Ghar: Muft Bijli Yojana etc. and other relevant Schemes. In addition to convergence with Central schemes, States/UTs are also encouraged to explore convergence with relevant State schemes.

ASSESSMENT OF DRINKING WATER AVAILABILITY IN BARMER AND JAISALMER

104. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has conducted district-wise assessments of drinking water stress in Barmer and Jaisalmer and if so, the details thereof;

- (b) the status of household tap connections provided under the Jal Jeevan Mission in these districts;
- (c) whether desalination or long-distance pipeline solutions are under consideration and if so, the details thereof; and
- (d) the manner in which the sustainability of drinking water supply is ensured in extreme arid conditions?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) and (b): To make provision of tap water supply to every rural household across the country, including those in Barmer and Jaisalmer districts of Rajasthan, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM), since August 2019.

At the start of the Mission, around 6 thousand (2.28%) rural households were reported to have tap water connections in Barmer district of Rajasthan. So far, as reported by the State, around 52 thousand rural households have been provided with tap water connections under JJM. Thus, as on 24.01.2026, out of 2.73 lakh rural households in the district, more than 58 thousand (21.26%) households are reported to have tap water supply in their homes.

Similarly, at the start of the Mission, around 2 thousand (1.99%) rural households were reported to have tap water connections in Jaisalmer district of Rajasthan. So far, as reported by the State, around 59 thousand rural households

have been provided with tap water connections under JJM. Thus, as on 24.01.2026, out of 1.23 lakh rural households in the district, more than 61 thousand (49.83%) households are reported to have tap water supply in their homes.

(c) and (d): Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance.

Under the mission, 30% weightage is assigned for difficult terrains which *inter alia* include areas under Desert Development Programme (DDP) and Drought Prone Area Programme (DPAP) while allocating the fund, to prioritize the coverage in these areas. Provisions have also been made for planning and implementation of bulk water transfer from long distances and regional water supply schemes for ensuring tap water supply in drought-prone & water-scarce areas/ areas with inadequate rainfall or dependable ground water sources. In addition, provisions have been made for source recharging, viz. dedicated bore well recharge structures, rain water recharge, rejuvenation of existing water bodies, etc., in convergence with other schemes such as VB-G RAM G, Integrated Watershed Management Programme (IWMP), 15th Finance Commission tied grants to RLBs/ PRIs, State schemes, CSR funds, etc.

As numerous projects are implemented concurrently at various levels across the States for achieving the envisaged objectives, project-wise details of individual projects/ schemes for rural water supply projects, *including those of source augmentation and desalination or long-distance pipeline*, are maintained at the State Government level.

PERFORMANCE OF KRISHI UDAN SCHEME

105. SHRI ARVIND DHARMAPURI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the quantity (in tonnes) of agricultural and perishable cargo transported under Krishi UDAN scheme during the last five years, route-wise;
- (b) the key commodity categories transported and the details of the States that benefited from the said scheme;
- (c) whether the said scheme has reduced logistics time and improved farm gate realisations and if so, the details thereof; and
- (d) the steps taken to strengthen Krishi UDAN hubs and cold-chain linkages across the country, particularly in Telangana?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): The quantity of agricultural and perishable cargo transported in India during the last five years is as follows:

FY	Quantity (in Million Metric Tonnes)

2020-21	0.21

2021-22	0.27

2022-23	0.27

2023-24	0.29

2024-25	0.32

Krishi Udan is a convergence scheme of various initiatives by eight Ministries/Departments namely Ministry of Civil Aviation, Department of Agriculture & Farmers' Welfare, Department of Animal Husbandry and Dairying, Department of Fisheries, Ministry of Food Processing Industries, Department of Commerce, Ministry of Tribal Affairs and Ministry of Development of North-Eastern. The purpose of the Scheme is to ensure seamless, cost effective, time-bound air transportation and associated logistics for all Agri-produce including horticultural produce, fishery, livestock, and processed products originating especially from Northeast, hilly and tribal regions of the country, so that it improves their value realisation. All perishable commodities are covered under the Krishi Udan Scheme in the country which includes horticulture, fishery, livestock and processed products. Further, Hyderabad airport has state-of-the-art

cool container yards and chiller rooms within required temperature ranges for temperature sensitive shipments like pharma, perishables, food products etc.

STATUS OF SBM-G IN AMALAPURAM

106. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details regarding the implementation status of Swachh Bharat Mission-Grameen (SBMG) in Amalapuram Parliamentary Constituency including the number of Individual Household Latrines (IHHLs), Community Sanitary Complexes (CSCs) and Solid and Liquid Waste Management (SLWM) projects sanctioned and completed;
- (b) the details regarding funds allocated, released and utilised under SBM-G in the said Constituency since inception, year-wise and component-wise;
- (c) the details regarding the number of rural households and beneficiaries in the said Constituency that have gained access to sanitation facilities under SBM-G;
- (d) the details regarding the current Open Defecation Free (ODF) Plus categorisation of villages in the constituency and the projected timeline for achieving complete ODF Plus Model status across all villages, mandal-wise;

- (e) the details regarding the challenges faced in achieving ODF Plus outcomes in the constituency including issues related to greywater management, solid waste segregation and community engagement;
- (f) whether SBM-G implementation in the said Constituency has been converged with other schemes for greywater management and waste treatment, if so, the details thereof; and
- (g) whether any third-party assessments or evaluations have been conducted in the said Constituency, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): Under Swachh Bharat Mission (Grameen) Phase-II, Parliamentary constituency-wise details are not maintained. As reported by State of Andhra Pradesh on SBM(G) Integrated Management Information System (IMIS), as on 27.01.2026, the number of Individual Household Latrines (IHHLs), Community Sanitary Complexes (CSCs) and Solid and Liquid Waste Management (SLWM) assets in the State of Andhra Pradesh are as follows:

Assets	Number of assets
No. of Individual Household Latrines (IHHLs)*	44,52,484
No. of Community Sanitary Complexes (CSCs)*	15,529
No. of Segregation sheds	15,655
No. of Plastic Waste Management Units (PWMUs)	259

No. of Community Compost Pits	24,045
No. of Community Soak Pits	19,146
Community Greywater Management Systems	6,433

* data for both Phase-I & Phase-II

(b): Sanitation is a State subject. SBM(G) being a Centrally Sponsored Scheme, is implemented by the State and UT Governments within their areas. Since SBM(G) is a demand driven scheme, funds are allocated to the States and UTs in a consolidated manner at the beginning of each financial year based on the projected demands by the States/UTs as submitted in their Annual Implementation Plan (AIP) and budget available at Centre during the financial year. Subsequently, funds are released to the States/UTs for overall implementation of the SBM(G) programme, based on their eligibility as per extant guidelines of Department of Expenditure and the scheme guidelines. Component-wise funds are not released to the States & UTs under SBM(G). Also, further distribution of funds to the districts is done by the respective State/UT at their level as per their needs-based assessment & planning. The details of the funds released and utilised by the State of Andhra Pradesh under SBM(G) in the last eleven years are as follows:

Rs. in Crore

Financial Year	Fund Allocation	Fund Released	Utilized
2014-15	262.25	116.10	101.82
2015-16	336.74	234.17	302.03
2016-17	342.21	342.21	381.05

2017-18	1219.88	1219.88	1151.30
2018-19	1381.18	1381.11	509.88
2019-20	395.76	248.11	231.99
2020-21	393.47	212.27	437.03
2021-22	437.64	58.26	386.82
2022-23	676.79	147.03	274.13
2023-24	0.00	0.00	290.80
2024-25	270.16	75.52	*
Total	5716.08	4,034.66	4066.85

* Provisional Utilization Certificate (UC) submitted by the State.

(c): As reported by State of Andhra Pradesh on the SBM (G) Integrated Management Information System (IMIS), as on 27.01.2026, the number of IHHLs constructed in the State of Andhra Pradesh under SBM(G) since 2014 under Phase-I & Phase-II is 44,52,484.

(d): As reported by State of Andhra Pradesh on the SBM(G) Integrated Management Information System (IMIS), as on 27.01.2026, 15972 villages of the State have been declared Open Defecation Free Plus villages, out of which 11260 villages have been declared ODF Plus (Model) villages. District-wise status of declared ODF Plus & ODF Plus (Model) villages in the State of Andhra Pradesh is as given in the enclosed **Statement**.

(e): Parliamentary constituency-wise details are not maintained under SBM(G).

(f) and (g): As per SBM(G) Phase-II Operational Guidelines, SBM(G) is envisaged to be a novel model of convergence between different verticals of financing and various schemes of Central and State Governments to saturate the sanitation

facilities for achieving the ODF Plus (Model) villages. Apart from budgetary allocations from Department of Drinking Water & Sanitation (DDWS) and the corresponding State share, remaining funds are to be dovetailed from the 15th Finance Commission grants to Rural Local Bodies, Mahatma Gandhi National Employment Guarantee Scheme (MGNREGS), Corporate Social Responsibility (CSR) funds and revenue generation models etc. that may be explored by States/UTs. As per the SBM (G) Phase II Operational Guidelines, States/UTs have been advised to conduct periodical evaluation studies of the SBM(G) programme. Parliamentary Constituency-wise details of such studies have not been shared by the State.

STATEMENT

District-wise status of declared ODF Plus & ODF Plus (Model) declared villages in Andhra Pradesh as on 27.01.2026

District	No. of villages	Total no. of ODF Plus villages	No. of ODF Plus (Model) villages
ALLURI SITHARAMA RAJU	2875	2873	571
ANAKAPALLI	669	669	333
Ananthapuramu	494	494	494
ANNAMAYYA	439	439	439
BAPATLA	265	265	205
CHITTOOR	759	757	637
Dr. B.R. Ambedkar Konaseema	315	315	234
EAST GODAVARI	258	258	240

ELURU	627	627	627
GUNTUR	187	171	171
KAKINADA	389	389	304
KRISHNA	478	477	475
KURNOOL	439	439	439
NANDYAL	427	427	427
NTR	277	277	229
PALNADU	334	334	334
PARVATHIPURAM MANYAM	897	896	442
PRAKASAM	748	748	748
Sri Potti Sriramulu Nellore	683	683	511
Sri Sathya Sai	424	424	424
SRIKAKULAM	1247	1247	784
TIRUPATI	908	907	600
VISAKHAPATNAM	79	79	79
VIZIANAGARAM	926	926	662
WEST GODAVARI	269	269	269
Y.S.R.	582	582	582
	15995	15972	11260

(As reported by the State of Andhra Pradesh on the SBM(G) IMIS)

DISRUPTIONS OF SCHEDULES OF INDIGO FLIGHTS

107. SHRI S. VENKATESAN:

SHRI NAVEEN JINDAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the reasons for the mass cancellations and disruptions of schedules of IndiGo Airlines flights causing hardships to passengers in December 2025;
- (b) the total number of flights cancelled/rescheduled during this period;
- (c) the action taken by the Directorate General of Civil Aviation (DGCA) in this regard; and
- (d) whether the airline has complied with the instructions of the DGCA regarding staff requirements, rest periods and other operational norms and if so, the present status thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The primary causes for the disruption of schedules of IndiGo Airlines during December, 2025, were over-optimisation of operations, inadequate regulatory preparedness along with deficiencies in system software support and shortcomings in management structure and operational control on the part of M/s Indigo. Additionally, during December 2025, flights were cancelled due to adverse weather-related issues by all airlines.

(b) : A total of 6890 flights were cancelled during December 2025.

(c) and (d): Due to the large-scale delays and cancelations reported by M/s Indigo between 3rd and 5th December 2025, stringent actions have been taken against IndiGo. Details are as follows:

- i. DGCA has issued cautions and warnings to senior management of M/s IndiGo for deficiencies in oversight, planning and implementation of revised FDTL norms, directed removal of the concerned SVP from operational responsibilities, and instructed the airline to take further action and submit a compliance report.
- ii. ii. A one-time financial penalty of Rs. 22,20,00,000 (Rupees Twenty-Two Crore Twenty Lakh only) imposed on M/s IndiGo Airlines for noncompliance with directions issued under Rule 133A of the Aircraft Rules, 1937.
- iii. iii. Indigo has further been directed to furnish a bank guarantee of Rs. 50 crore in favour of DGCA to ensure compliance with directives and long-term systemic corrective measures.

IndiGo has formally assured DGCA that it will have sufficient pilots and crew to meet operational requirements without exemptions after February 10, 2026. It expects to maintain operational stability and avoid further cancellations once temporary relaxations expire.

IMPACT OF SHORTAGE OF POWER

108. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **POWER** be pleased to state:

- (a) the details of power shortage in urban, rural, manufacturing and industrial sectors in Maharashtra and other States in the country;
- (b) the reasons for power shortage in these sectors and the steps taken by the Government to address the issue;
- (c) whether the Government has assessed the impact of power shortage on the economy and industrial growth; and
- (d) if so, the details thereof and the measures being taken by the Government to ensure adequate power supply to meet the growing demand?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c) : There is adequate availability of power in the country. Present installed generation capacity of the country is 513.730 GW. Government of India has addressed the critical issue of power deficiency by adding 289.607 GW of fresh generation capacity since April, 2014 transforming the country from power deficit to power sufficient.

The State/ UT-wise details of Power Supply Position, including Maharashtra, for the last three years and the current FY i.e. 2025-26 (upto December, 2025) are given in the enclosed **Statement**. These details indicate that Energy Supplied has been commensurate to the Energy Requirement with only a marginal gap which is generally on account of constraints in the State

transmission/distribution network. Hence there is no impact of shortage on the economy and industrial growth.

Further, Electricity being a concurrent subject, the supply and distribution of electricity to the various categories of consumers/areas/districts in a State/UT is within the purview of the respective State Government/Power Utility. The Central Government supplements the efforts of the State Governments by establishing power plants in Central Sector through Central Public Sector Undertakings (CPSUs) and allocating power from them to the various States / UTs.

(d) : The Government have taken the following steps to meet the increasing demand of electricity in the country:

1. Generation Planning:

- (i) As per National Electricity Plan (NEP), installed generation capacity in 2031-32 is likely to be 874 GW. With a view to ensure generation capacity remains ahead of projected peak demand, all the States, in consultation with CEA, have prepared their “Resource Adequacy Plans (RAPs)”, which are dynamic 10 year rolling plans and includes power generation as well as power procurement planning.
- (ii) All the States were advised to initiate process for creating/ contracting generation capacities; from all generation sources, as per their Resource Adequacy Plans.

(iii) In order to augment the power generation capacity, the Government of India has initiated following capacity addition programme:

(A) The projected thermal (coal and lignite) capacity requirement by the year 2034–35 is estimated at approximately 3,07,000 MW as against the 2,11,855 MW installed capacity as on 31.03.2023. To meet this requirement, Ministry of Power has envisaged to set up an additional minimum 97,000 MW coal and lignite based thermal capacity.

To meet this requirement, several initiatives have already been undertaken. Thermal capacities of around 17,360 MW have already been commissioned since April 2023 till 20.01.2026. In addition, 39,545 MW of thermal capacity (including 4,845 MW of stressed thermal power projects) is currently under construction. The contracts of 22,920 MW have been awarded and is due for construction. Further, 24,020 MW of coal and lignite-based candidate capacity has been identified which is at various stages of planning in the country.

(B) 12,973.5 MW of Hydro Electric Projects are under construction. Further, 4,274 MW of Hydro Electric Projects are under various stage of planning and targeted to be completed by 2031-32.

(C) 6,600 MW of Nuclear Capacity is under construction and targeted to be completed by 2029-30. 7,000 MW of Nuclear Capacity is under various stages of planning and approval.

(D) 1,57,800 MW Renewable Capacity including 67,280 MW of Solar, 6,500 MW of Wind and 60,040 MW Hybrid power is under construction while 48,720 MW of Renewable Capacity including 35,440 MW of Solar and 11,480 MW Hybrid Power is at various stages of planning and targeted to be completed by 2029-30.

(E) In energy storage systems, 11,620 MW/69,720 MWh Pumped Storage Projects (PSPs) are under construction. Further, a total of 6,580 MW/39,480 MWh capacity of Pumped Storage Projects (PSPs) are concurred and yet to be taken up for construction. Currently, 9,653.94 MW/ 26,729.32 MWh Battery Energy Storage System (BESS) capacity are under construction and 19,797.65 MW/ 61,013.40 MWh BESS capacity are under tendering stage

2. **Transmission Planning:** Inter and Intra-State Transmission System has been planned and implementation of the same is taken up in matching time frame of generation capacity addition. As per the National Electricity Plan, about 1,91,474 ckm of transmission lines and 1,274 GVA of transformation capacity is planned to be added (at 220 kV and above voltage level) during the ten year period from 2022-23 to 2031-32.

3. **Promotion of Renewable Energy Generation:**

- (i) Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned

- by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- (ii) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
 - (iii) Renewable Energy Implementing Agencies (REIAs) are regularly inviting bids for procurement of RE power.
 - (iv) Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
 - (v) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.
 - (vi) Laying of new intrastate transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
 - (vii) Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale
 - (viii) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan

Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched

- (ix) To encourage RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act, 2001 will attract penalties on non-compliance.
- (x) “Strategy for Establishment of Offshore Wind Energy Projects” has been issued.
- (xi) Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- (xii) Production Linked Incentive (PLI) scheme has been launched to achieve the objective of localisation of supply chain for solar PV Modules.

STATEMENT

The State-wise detail of Power Supply Position in the country in terms of Energy for the year 2022-23 and 2023-24.

State/ System / Region	April, 2022 - March, 2023				April, 2023 - March, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,788	1,788	0	0	1,789	1,789	0	0
Delhi	35,143	35,133	10	0	35,501	35,496	5	0
Haryana	61,451	60,945	506	0.8	63,983	63,636	348	0.5
Himachal Pradesh	12,649	12,542	107	0.8	12,805	12,767	38	0.3
Jammu & Kashmir	19,639	19,322	317	1.6	20,040	19,763	277	1.4
Punjab	69,522	69,220	302	0.4	69,533	69,528	5	0
Rajasthan	1,01,801	1,00,057	1,745	1.7	1,07,422	1,06,806	616	0.6
Uttar Pradesh	1,44,251	1,43,050	1,201	0.8	1,48,791	1,48,287	504	0.3
Uttarakhand	15,647	15,386	261	1.7	15,644	15,532	112	0.7
Northern Region	4,63,088	4,58,640	4,449	1	4,76,852	4,74,946	1,906	0.4

State/ System / Region	April, 2022 - March, 2023				April, 2023 - March, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chhattisgarh	37,446	37,374	72	0.2	39,930	39,872	58	0.1
Gujarat	1,39,043	1,38,999	44	0	1,45,768	1,45,740	28	0
Madhya Pradesh	92,683	92,325	358	0.4	99,301	99,150	151	0.2
Maharashtra	1,87,309	1,87,197	111	0.1	2,07,108	2,06,931	176	0.1
Dadra & Nagar Haveli and Daman & Diu	10,018	10,018	0	0	10,164	10,164	0	0
Goa	4,669	4,669	0	0	5,111	5,111	0	0
Western Region	4,77,393	4,76,808	586	0.1	5,17,714	5,17,301	413	0.1
Andhra Pradesh	72,302	71,893	410	0.6	80,209	80,151	57	0.1
Telangana	77,832	77,799	34	0	84,623	84,613	9	0
Karnataka	75,688	75,663	26	0	94,088	93,934	154	0.2
Kerala	27,747	27,726	21	0.1	30,943	30,938	5	0
Tamil Nadu	1,14,798	1,14,722	77	0.1	1,26,163	1,26,151	12	0

State/ System / Region	April, 2022 - March, 2023				April, 2023 - March, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Puducherry	3,051	3,050	1	0	3,456	3,455	1	0
Lakshadweep	64	64	0	0	64	64	0	0
Southern Region	3,71,467	3,70,900	567	0.2	4,19,531	4,19,293	238	0.1
Bihar	39,545	38,762	783	2	41,514	40,918	596	1.4
DVC	26,339	26,330	9	0	26,560	26,552	8	0
Jharkhand	13,278	12,288	990	7.5	14,408	13,858	550	3.8
Odisha	42,631	42,584	47	0.1	41,358	41,333	25	0.1
West Bengal	60,348	60,274	74	0.1	67,576	67,490	86	0.1
Sikkim	587	587	0	0	544	543	0	0
Andaman- Nicobar	348	348	0	0.12914	386	374	12	3.18562
Eastern Region	1,82,791	1,80,888	1,903	1	1,92,013	1,90,747	1,266	0.7
Arunachal Pradesh	915	892	24	2.6	1,014	1,014	0	0
Assam	11,465	11,465	0	0	12,445	12,341	104	0.8

State/ System / Region	April, 2022 - March, 2023				April, 2023 - March, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Manipur	1,014	1,014	0	0	1,023	1,008	15	1.5
Meghalaya	2,237	2,237	0	0	2,236	2,066	170	7.6
Mizoram	645	645	0	0	684	684	0	0
Nagaland	926	873	54	5.8	921	921	0	0
Tripura	1,547	1,547	0	0	1,691	1,691	0	0
North-Eastern Region	18,758	18,680	78	0.4	20,022	19,733	289	1.4
All India	15,13,497	15,05,914	7,583	0.5	16,26,132	16,22,020	4,112	0.3

The State-wise detail of actual Power Supply Position in the country in terms of Energy for the years 2024-25 and the current year 2025-26 (upto December, 2025).

State/ System / Region	April, 2024 - March, 2025				April, 2025 - December, 2025			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,952	1,952	0	0	1,509	1,509	1	0.0
Delhi	38,255	38,243	12	0	31,011	31,004	7	0.0
Haryana	70,149	70,120	30	0	55,932	55,867	65	0.1
Himachal Pradesh	13,566	13,526	40	0.3	10,295	10,259	36	0.3
Jammu & Kashmir	20,374	20,283	90	0.4	14,874	14,862	12	0.1
Punjab	77,423	77,423	0	0	60,852	60,811	41	0.1
Rajasthan	1,13,833	1,13,529	304	0.3	82,782	82,782	0	0.0
Uttar Pradesh	1,65,090	1,64,786	304	0.2	1,29,271	1,29,245	26	0.0
Uttarakhand	16,770	16,727	43	0.3	12,634	12,585	49	0.4
Northern Region	5,18,869	5,17,917	952	0.2	4,00,371	4,00,135	236	0.1
Chhattisgarh	43,208	43,180	28	0.1	31,484	31,475	8	0.0
Gujarat	1,51,878	1,51,875	3	0	1,18,066	1,18,066	0	0.0
Madhya Pradesh	1,04,445	1,04,312	133	0.1	75,024	75,017	7	0.0
Maharashtra	2,01,816	2,01,757	59	0	1,49,339	1,49,330	9	0.0

State/ System / Region	April, 2024 - March, 2025				April, 2025 - December, 2025			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Dadra & Nagar Haveli and Daman & Diu	10,852	10,852	0	0	8,437	8,437	0	0.0
Goa	5,411	5,411	0	0	4,085	4,085	0	0.0
Western Region	5,28,924	5,28,701	223	0	3,96,482	3,96,458	24	0.0
Andhra Pradesh	79,028	79,025	3	0	59,580	59,574	6	0.0
Telangana	88,262	88,258	4	0	61,137	61,130	7	0.0
Karnataka	92,450	92,446	4	0	67,697	67,687	9	0.0
Kerala	31,624	31,616	8	0	22,947	22,945	2	0.0
Tamil Nadu	1,30,413	1,30,408	5	0	99,673	99,664	10	0.0
Puducherry	3,549	3,549	0	0	2,693	2,690	3	0.1
Lakshadweep	68	68	0	0	54	54	0	0.0
Southern Region	4,25,373	4,25,349	24	0	3,13,762	3,13,724	38	0.0
Bihar	44,393	44,217	176	0.4	37,299	37,283	15	0.0
DVC	25,891	25,888	3	0	18,590	18,587	3	0.0
Jharkhand	15,203	15,126	77	0.5	11,717	11,711	6	0.1
Odisha	42,882	42,858	24	0.1	34,037	34,032	5	0.0

State/ System / Region	April, 2024 - March, 2025				April, 2025 - December, 2025			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
West Bengal	71,180	71,085	95	0.1	56,921	56,888	32	0.1
Sikkim	574	574	0	0	378	378	0	0.0
Andaman- Nicobar	425	413	12	2.9	316	299	17	5.5
Eastern Region	2,00,180	1,99,806	374	0.2	1,58,986	1,58,924	62	0.0
Arunachal Pradesh	1,050	1,050	0	0	909	909	0	0.0
Assam	12,843	12,837	6	0	10,973	10,973	0	0.0
Manipur	1,079	1,068	10	0.9	863	861	3	0.3
Meghalaya	2,046	2,046	0	0	1,542	1,542	0	0.0
Mizoram	709	709	0	0	559	559	0	0.0
Nagaland	938	938	0	0	772	772	0	0.0
Tripura	1,939	1,939	0	0	1,523	1,523	0	0.0
North-Eastern Region	20,613	20,596	16	0.1	17,227	17,224	3	0.0
All India	16,93,959	16,92,369	1,590	0.1	12,86,829	12,86,465	363	0.0

SEA BUCKTHORN PROCESSING UNIT AT CHUSHOT AND LEH**109. SHRI MOHMAD HANEEFA:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is aware that the Sea Buckthorn Processing Unit at Chushot, Leh and the Apricot Processing Unit at Chanigound, Kargil are still pending completion despite their strategic importance for horticulture-based livelihoods in Ladakh and if so, the details thereof;
- (b) the present status of civil works, machinery installation and commissioning of both the units, along with reasons for the delay, if any;
- (c) whether the Government recognizes that these processing units are vital for value addition amid high post-harvest losses for Sea Buckthorn and perishable Kargil apricots and if so, the details thereof; and
- (d) the concrete steps being taken by the Government to expedite the completion and operationalisation of these units so as to enable value addition, reduce farmers' losses, and generate sustainable income for local farmers, women self-help groups and youth-led enterprises in Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

- (a) to (d): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, the proposals for Sea Buckthorn Processing Unit

at Chushot, Leh and Apricot Processing Unit at Chanigound, Kargil have been approved for establishment of Incubation Centres. The proposals have been approved in March, 2024 and are supported through 100% Central Government Grant-in-Aid (GIA) with a total grant of ₹5.50 crore. These 2 Incubation Centres are to be implemented by the Union Territory Administration of Ladakh.

The Council of Scientific and Industrial Research – Institute of Himalayan Bioresource Technology (CSIR-IHBT), Palampur, Himachal Pradesh, has been designated by the UT Government as the Mentor Institute for these projects. Based on the site assessment conducted by the Mentor Institute, the identified facility was found unsuitable for installation of the processing lines. Consequently, the Union Territory Administration of Ladakh has identified an alternative location and has submitted a revised Detailed Project Report (DPR) to the Public Works Department.

The government is regularly reviewing with the Union Territory Administration of Ladakh to monitor progress and address implementation-related issues.

Under the Incubation Centre component of PMFME Scheme, support is provided to micro-entrepreneurs, Self Help Groups (SHGs) and Farmer Producer Organisations (FPOs) with access to food processing infrastructure without capital investment. Each centre has 3–5 processing lines for ODOP and allied products and operates on a custom hiring basis. The incubation centres are aimed at addressing critical infrastructure gaps for value addition of Sea Buckthorn in Leh

and apricots in Kargil, crops that are prone to significant post-harvest losses due to limited processing capacity. Establishment of these units will help in reducing wastage, generating direct and indirect employment, and promoting entrepreneurship, with focused support for women SHGs and youth-led enterprises through training and mentoring under the Incubation Centre framework.

ARTIFICIAL INTELLIGENCE (AI) IN MSME INDUSTRIES

110. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has conducted any analysis on the impact of the use of Artificial Intelligence (AI) on the various Micro, Small and Medium Enterprises (MSME) industries in the country, if so, the details thereof and if not, the reasons therefore; and
- (b) whether the Government is taking any measures to incentivise and encourage the use of Artificial Intelligence (AI) in the various MSME industries in the country, if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government of India is taking several measures to encourage the use of Artificial Intelligence (AI) in the country including Micro, Small and Medium Enterprises (MSME). The India AI Mission is a comprehensive initiative, approved by the Government on 7th March, 2024 with a budgetary outlay of ₹10,371.92. India AI Mission encompasses key pillars of the AI ecosystem including, India AI Compute Capacity, India AI Innovation Centre, India AI Datasets Platform, India AI Application Development Initiative, India AI Future Skills, India AI Startup Financing etc.

पीएमईजीपी के अंतर्गत प्राप्त उपलब्धियां

111 . श्री काली चरण सिंह:

श्री विजय बघेल:

श्री अनुराग सिंह ठाकुर:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों के दौरान देश में, हिमाचल प्रदेश में राज्य और जिला-वार तथा विशेष रूप से झारखंड के चतरा लोक सभा निर्वाचन क्षेत्र में प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के तहत सहायता प्राप्त उद्यमों और सृजित रोजगार का ब्यौरा क्या है;
- (ख) ग्रामीण और अनुसूचित जाति/अनुसूचित जनजाति के लाभार्थियों के लिए इस योजना के तहत किए गए विशेष प्रावधानों का ब्यौरा क्या है और चतरा क्षेत्र में ऐसे विशेष प्रावधानों को किस प्रकार लागू किया गया है;

(ग) बिना गारंटी वाले ऋणों (कोलेटरल-फ्री लोन) की उपलब्धता बढ़ाने, नई ऋण श्रेणियों को शुरू करने और लाभार्थियों के दायरे का विस्तार करने के लिए प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) के तहत क्या कदम उठाए गए हैं; और

(घ) योजनाओं की पारदर्शिता, निगरानी और समयबद्ध कार्यान्वयन सुनिश्चित करने के लिए राज्य/जिला एजेंसियों के साथ समन्वय में, विशेष रूप से चतरा जिले में, क्या तंत्र अपनाया गया है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): पिछले तीन वर्षों के दौरान प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत हिमाचल प्रदेश राज्य में राज्य-वार, जिला-वार और झारखंड के चतरा लोकसभा निर्वाचन क्षेत्र सहायता प्राप्त सूक्ष्म उद्यमों की संख्या और अनुमानित सृजित रोजगार का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): पीएमईजीपी के अंतर्गत, ग्रामीण क्षेत्रों से संबंधित लाभार्थी और अनुसूचित जाति (एससी) और अनुसूचित जनजाति (एसटी) सहित विशेष श्रेणी के लाभार्थी, सामान्य श्रेणी के लाभार्थियों की तुलना में मार्जिन मनी (एमएम) सब्सिडी की उच्च दरों और परियोजना लागत के कम योगदान के लिए पात्र हैं। विशेष श्रेणी से संबंधित लाभार्थी शहरी और ग्रामीण क्षेत्रों में परियोजना लागत के क्रमशः 25-35% तक एमएम सब्सिडी के लिए पात्र हैं, जबकि सामान्य श्रेणी के लिए यह 15-25% है। विशेष श्रेणी के अंतर्गत लाभार्थियों का स्वयं का योगदान परियोजना लागत का 5% है, जबकि सामान्य श्रेणी के लाभार्थियों के लिए यह परियोजना लागत का 10% है।

पिछले तीन वर्षों के दौरान झारखंड राज्य में चतरा लोक सभा निर्वाचन क्षेत्र में ग्रामीण क्षेत्रों में पीएमईजीपी के अंतर्गत सहायता प्राप्त सूक्ष्म उद्यमों और अनुसूचित जाति/अनुसूचित जनजाति के स्वामित्व वाले उद्यमों की संख्या नीचे दी गई है:

वित्त वर्ष	ग्रामीण क्षेत्र		एससी		एसटी	
	सहायता प्राप्त सूक्ष्म उद्यमों की सं.	एमएस सब्सिडी (लाख रुपए में)	सहायता प्राप्त सूक्ष्म उद्यमों की सं.	एमएस सब्सिडी (लाख रुपए में)	सहायता प्राप्त सूक्ष्म उद्यमों की सं.	एमएस सब्सिडी (लाख रुपए में)
2022-23	34	90.06	4	7.23	4	4.94
2023-24	20	56.3	5	3.95	1	1.4
2024-25	24	70.96	0	0.00	5	8.94
कुल	78	217.32	9	11.18	10	15.28

(ग): प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत, सदस्य ऋणदाता संस्थानों (एमएलआई) अर्थात अनुसूचित वाणिज्यिक बैंक (एससीबी), क्षेत्रीय ग्रामीण बैंक (आरआरबी), गैर-बैंकिंग वित्तीय कंपनियां (एनबीएफसी) और सूक्ष्म वित्त संस्थान (एमएफआई) द्वारा संपार्श्विक मुक्त संस्थागत ऋण प्रदान किया जाता है। वित्त वर्ष 2015 में शुरुआत के बाद से, दिनांक 16.01.2026 तक, पीएमएमवाई के अंतर्गत 38.38 लाख करोड़ रुपये की राशि से कुल 56.46 करोड़ ऋण खातों का विस्तार किया गया है।

केंद्रीय बजट घोषणा 2024-25 के अनुसार, एक नई श्रेणी के रूप में, तरुण प्लस को शुरू किया गया है, जिसमें उन उद्यमियों के लिए दिनांक 24.10.2024 से मुद्रा ऋण की सीमा को 10 लाख रुपये की वर्तमान सीमा से बढ़ाकर 20 लाख रुपये कर दिया गया है, जिन्होंने 'तरुण' श्रेणी के तहत पिछले ऋण का लाभ उठाया है और सफलतापूर्वक चुकाया है। इसके अलावा, सरकार ने स्कीम के प्रभावी कार्यान्वयन की दिशा में विभिन्न कदम उठाए हैं, जिनमें प्रचार अभियान, आवेदन पत्र का

सरलीकरण, ऋण गारंटी स्कीम, मुद्रा नोडल अधिकारी का नामांकन और आवंटित लक्ष्य के सापेक्ष उपलब्धि की निगरानी के लिए विभिन्न स्तरों पर लगातार समीक्षा आदि शामिल हैं।

(घ): पारदर्शिता, निगरानी और स्कीमों के समयबद्ध कार्यान्वयन को सुनिश्चित करने के लिए मंत्रालय द्वारा चतरा जिले सहित पूरे देश में राज्य और जिला एजेंसियों के साथ समन्वय में अपनाई गई व्यवस्थाओं में निम्नलिखित शामिल हैं:

- i. कार्यान्वयन एजेंसियों अर्थात् खादी और ग्रामोद्योग आयोग (केवीआईसी), केवीआईसी के राज्य कार्यालय, राज्य खादी और ग्रामोद्योग बोर्ड (केवीआईबी), राज्य जिला उद्योग केंद्र (डीआईसी) और वित्तीय संस्थानों के साथ मंत्रालय द्वारा समय-समय पर समीक्षा बैठकें।
- ii. पीएमईजीपी के कार्यान्वयन की निगरानी और समीक्षा के लिए नियमित आधार पर राज्य और जिला स्तर पर राज्य स्तरीय निगरानी समिति (एसएलएमसी) और जिला स्तरीय निगरानी समिति (डीएलएमसी) की बैठकें आयोजित की जाती हैं।
- iii. आवेदन से लेकर लाभार्थी के ऋण खाते में एमएम सब्सिडी के समायोजन तक की प्रक्रिया पर नज़र रखने के लिए एक पोर्टल।
- iv. लाभार्थी के ऋण खाते में एमएम सब्सिडी के समय पर समायोजन की सुविधा के लिए, प्रतिष्ठान की जियो-टैगिंग और इसकी कार्य स्थिति के साथ पीएमईजीपी के अंतर्गत स्थापित सूक्ष्म उद्यमों के वास्तविक सत्यापन के लिए एक तंत्र मौजूद है।
- v. लीड बैंक स्कीम पर आरबीआई के दिशानिर्देशों के अनुसार, स्कीम के प्रभावी समन्वय, निगरानी और कार्यान्वयन को सुनिश्चित करने के लिए ब्लॉक, जिला और राज्य स्तरों पर बैंकर्स समिति की बैठकें नियमित आधार पर आयोजित की जाती हैं।

विवरण

पिछले तीन वर्षों के दौरान प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत सहायता-प्राप्त सूक्ष्म उद्यमों और अनुमानित सृजित रोजगार की राज्य-वार संख्या:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
		सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार
1	अंडमान निकोबार	121	968	135	1080	61	488
2	आंध्र प्रदेश	3073	24584	5577	44616	3249	25992
3	अरुणाचल प्रदेश	158	1264	169	1352	156	1248
4	असम	2596	20768	2417	19336	3170	25360
5	बिहार	4459	35672	6837	54696	5035	40280
6	चंडीगढ़	15	120	10	80	5	40
7	छत्तीसगढ़	2543	20344	2379	19032	1853	14824
8	दिल्ली	72	576	50	400	26	208
9	गोवा	66	528	68	544	39	312
10	गुजरात*	3071	24568	3000	24000	1783	14264
11	हरियाणा	1559	12472	1398	11184	788	6304
12	हिमाचल प्रदेश	930	7440	974	7792	796	6368
13	जम्मू कश्मीर	12023	96184	15065	120520	9863	78904
14	झारखंड	1851	14808	2101	16808	1452	11616
15	कर्नाटक	5618	44944	4672	37376	2839	22712
16	केरल	3129	25032	3389	27112	2260	18080
17	लद्दाख	91	728	122	976	135	1080
18	लक्षद्वीप	2	16	0	0	0	0
19	मध्य प्रदेश	5957	47656	5292	42336	2626	21008
20	महाराष्ट्र**	3625	29000	2766	22128	1857	14856
21	मणिपुर	545	4360	348	2784	608	4864
22	मेघालय	306	2448	280	2240	1114	8912
23	मिजोरम	412	3296	401	3208	484	3872
24	नागालैंड	469	3752	517	4136	1262	10096

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
		सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार
25	उड़ीसा	3880	31040	2975	23800	1867	14936
26	पुद्दुचेरी	25	200	30	240	38	304
27	पंजाब	1564	12512	1469	11752	970	7760
28	राजस्थान	2037	16296	1678	13424	916	7328
29	सिक्किम	57	456	132	1056	316	2528
30	तमिलनाडु	6140	49120	6814	54512	3949	31592
31	तेलंगाना	2540	20320	2503	20024	1850	14800
32	त्रिपुरा	703	5624	588	4704	730	5840
33	उत्तर प्रदेश	11601	92808	11689	93512	5518	44144
34	उत्तराखंड	1803	14424	1354	10832	734	5872
35	पश्चिम बंगाल	2126	17008	1919	15352	1359	10872
कुल		85167	681336	89118	712944	59708	477664

*दमन और दीव सहित **दादरा और नगर हवेली सहित

पिछले तीन वर्षों के दौरान पीएमईजीपी के अंतर्गत हिमाचल प्रदेश में सहायता-प्राप्त सूक्ष्म उद्यमों और अनुमानित सृजित रोजगार की की जिले-वार संख्या:

क्र. सं.	जिला	वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष 2024-25	
		सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार
1	बिलासपुर	39	312	32	256	32	256
2	चम्बा	165	1320	152	1216	143	1144
3	हमीरपुर	48	384	59	472	53	424
4	कांगड़ा	185	1480	185	1480	114	912
5	किन्नौर	55	440	45	360	63	504
6	कुल्लू	81	648	72	576	75	600

7	लाहुल और स्पीति	13	104	4	32	7	56
8	मंडी	98	784	149	1192	109	872
9	शिमला	55	440	101	808	74	592
10	सिरमौर	30	240	59	472	28	224
11	सोलन	123	984	96	768	69	552
12	ऊना	38	304	20	160	29	232
कुल		930	7440	974	7792	796	6368

पिछले तीन वर्षों के दौरान झारखंड के चतरा लोकसभा निर्वाचन क्षेत्र में पीएमईजीपी के अंतर्गत सहायता प्राप्त सूक्ष्म उद्यमों की संख्या और सृजित रोजगार की अनुमानित संख्या:

वित्त वर्ष	सहायता-प्राप्त सूक्ष्म उद्यमों की सं.	अनुमानित सृजित रोजगार
2022-23	48	384
2023-24	36	288
2024-25	27	216
कुल	120	960

VACANCIES IN EMRSs

112. DR. C. M. RAMESH:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- whether the Government has sanctioned 38,500 teaching and non-teaching posts for Eklavya Model Residential Schools (EMRSs) in the country in January 2023;
- if so, the number of posts sanctioned for EMRS in Andhra Pradesh, school-wise;

- (c) the details of schools covered under 1st phase of recruitment in Andhra Pradesh, district-wise;
- (d) whether any preference is given to guest faculty or teachers appointed on contract basis in the appointment of permanent posts; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): 31 teaching posts and 21 non-teaching posts are sanctioned per EMRS with classes upto 12th having full strength of 480 students including these schools in the State of Andhra Pradesh.

(c): Details of schools covered under 1st Phase of recruitment under ESSE-2023 in Andhra Pradesh, District-wise:

S. No.	District	School
1	Alluri Sitharama Raju	EMRS Addateegala
2	Alluri Sitharama Raju	EMRS Ananthagiri
3	Alluri Sitharama Raju	EMRS Araku Valley
4	Alluri Sitharama Raju	EMRS Chintala Veedhi
5	Alluri Sitharama Raju	EMRS Chintapally
6	Alluri Sitharama Raju	EMRS Chintoor
7	Alluri Sitharama Raju	EMRS Dumbriguda
8	Alluri Sitharama Raju	EMRS G Madugula
9	Alluri Sitharama Raju	EMRS GK Veedhi
10	Alluri Sitharama Raju	EMRS Hukumpeta
11	Alluri Sitharama Raju	EMRS Koyyuru

12	Alluri Sitharama Raju	EMRS Maredumilli
13	Alluri Sitharama Raju	EMRS Munchigaput
14	Alluri Sitharama Raju	EMRS Peda Bayalu
15	Alluri Sitharama Raju	EMRS Rajavommangi
16	Alluri Sitharama Raju	EMRS Rampachodavaram
17	Alluri Sitharama Raju	EMRS Y.Ramavaram
18	Eluru	EMRS Buttaigudem
19	Manyam Paravathipuram	EMRS Anasabhadra
20	Manyam Paravathipuram	EMRS Bhamini
21	Manyam Paravathipuram	EMRS GL Puram
22	Manyam Paravathipuram	EMRS Kotikapenta
23	Manyam Paravathipuram	EMRS Kurupam
24	Prakasam	EMRS Dornala
25	SPS Nellore	EMRS Kodavalur
26	Srikakulam	EMRS Meliaputti
27	Tirupathi	EMRS B.N.Kandriga
28	Tirupathi	EMRS Ozili

(d) and (e): As per the notification for EMRS Staff Selection Exam – 2023 (ESSE-2023), for the service rendered by other than permanent teaching and non-teaching employees working in EMRS as on 01/01/2023, concession in age upto 55 years was given. Recruitment was done as per the criteria mentioned in the Notification issued under ESSE-2023.

छत्तीसगढ़ में पीएम स्वनिधि योजना के तहत आवेदनों की स्थिति

113. श्री विजय बघेल:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) छत्तीसगढ़, विशेषरूप से दुर्ग लोक सभा निर्वाचन क्षेत्र में प्रधानमंत्री पथ विक्रेता आत्मनिर्भर निधि (पीएम स्वनिधि) योजना के तहत पथ विक्रेताओं से प्राप्त और स्वीकृत आवेदनों का ब्यौरा क्या है और उन्हें कितनी ऋण राशि संसंवितरित की गई है;
- (ख) क्या उक्त योजना के तहत बैंक ऋण राशि सीधे लाभार्थियों के खाते में संसंवितरित करते हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) पथ विक्रेताओं की अधिकतम संख्या में वित्तीय स्थिति और जीवन स्तर में सुधार के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और
- (घ) पिछले पांच वर्षों के दौरान दुर्ग लोक सभा निर्वाचन क्षेत्र में शहरी स्थानीय निकायों द्वारा पथ विक्रेताओं को जारी किए गए वेंडिंग प्रमाण-पत्रों या पहचान-पत्रों की संख्या कितनी है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) : 20 दिसंबर 2025 तक, छत्तीसगढ़ में, पीएम स्वनिधि योजना के तहत 1,95,095 आवेदन प्राप्त हुए हैं और पथ विक्रेताओं को 229 करोड़ रुपये की राशि के 1,47,738 ऋण संवितरित किए गए हैं। पीएम स्वनिधि पोर्टल पर उपलब्ध जानकारी के अनुसार, दुर्ग लोक सभा क्षेत्र में 48,813 आवेदन प्राप्त हुए हैं और पथ विक्रेताओं को 63.5 करोड़ रुपये की राशि के 39,245 ऋण संवितरित किए गए हैं।

(ख) : बैंकों द्वारा ऋण राशि सीधे लाभार्थियों के खातों में संवितरित की जाती है। 20 दिसंबर 2025 तक, देश भर में 71.58 लाख लाभार्थियों को 16,000 करोड़ रुपये से अधिक की राशि के 1.05 करोड़ से अधिक ऋण संवितरित किए जा चुके हैं।

(ग) : पुनर्गठित पीएम स्वनिधि योजना के तहत, योजना के अंतर्गत ऋण देने की अवधि दिसंबर 2024 से बढ़ाकर मार्च 2030 कर दी गई है, और जनगणना शहरों, शहरी समूहों, अर्ध-शहरी क्षेत्रों आदि तक

श्रेणीबद्ध तरीके से योजना के लाभों को बढ़ाया गया है, जिससे आजीविका के अवसरों में वृद्धि हुई है। पहली और दूसरी किश्त के लिए ऋण राशि को बढ़ाकर क्रमशः 15,000 रुपये और 25,000 रुपये कर दिया गया है। इसके अलावा, यूपीआई-लिंकड क्रेडिट कार्ड उन पथ विक्रेताओं की तत्काल वित्तीय/व्यावसायिक जरूरतों को पूरा करने के लिए शुरू किए गए हैं जिन्होंने दूसरी किश्त का ऋण सफलतापूर्वक चुका दिया है।

पीएम स्वनिधि योजना के तहत 'स्वनिधि से समृद्धि' घटक को लाभार्थियों के परिवारों के जीवन स्तर में सुधार हेतु सामाजिक सुरक्षा जाल बनाने के लिए 04 जनवरी, 2021 को शुरू किया गया था। इसका उद्देश्य लाभार्थी परिवारों को भारत सरकार की मौजूदा आठ कल्याणकारी योजनाओं से जोड़कर उनका समग्र विकास और सामाजिक-आर्थिक उत्थान करना है।

(घ): छत्तीसगढ़ सरकार से प्राप्त जानकारी के अनुसार, पिछले पांच वर्षों के दौरान दुर्ग लोक सभा निर्वाचन क्षेत्र में शहरी स्थानीय निकायों द्वारा पथ विक्रेताओं को कुल 3,001 विक्रय प्रमाण पत्र (सीओवी) जारी किए गए थे।

डीडीए द्वारा निजी अस्पतालों और स्कूलों को आवंटित भूमि

114. श्री रामवीर सिंह बिधूड़ी:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली विकास प्राधिकरण (डीडीए) द्वारा अब तक दिल्ली में रियायती दरों पर भूमि आवंटित किए गए निजी अस्पतालों और स्कूलों के नामों और स्थानों का ब्यौरा क्या है;
- (ख) उन शर्तों और निबंधनों का ब्यौरा क्या है जिनके आधार पर उक्त स्कूलों और अस्पतालों को रियायती दरों पर भूमि आवंटित की गई है;

(ग) क्या उक्त शर्तों और निबंधनों में गरीब रोगियों के लिए मुफ्त इलाज, निजी अस्पतालों में ओपीडी सेवाओं और बिस्तरों (बेड्स) का आरक्षण और अन्य सुविधाओं के साथ-साथ स्कूलों में गरीब बच्चों का प्रवेश शामिल है; और

(घ) यदि हाँ, तो पिछले दस वर्षों के दौरान उक्त अस्पतालों में कितने गरीब रोगियों का उपचार किया गया और गरीब बच्चों को स्कूलों में प्रवेश दिए गए और अन्य सुविधाएं प्राप्त करने वाले गरीब बच्चों की संख्या कितनी है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): दिल्ली विकास प्राधिकरण द्वारा दी गई जानकारी के अनुसार, दिल्ली विकास प्राधिकरण द्वारा रियायती दरों पर भूमि आबंटित किए गए निजी अस्पतालों और स्कूलों का ब्यौरा **विवरण-I** (स्कूल) और **विवरण-II** (अस्पताल) में संलग्न है।

(ख) और (ग): दिल्ली विकास प्राधिकरण द्वारा निजी अस्पतालों और स्कूलों दोनों के संबंध में आबंटन के समय लागू सामान्य/मानक नियम और शर्तें **विवरण-III** में संलग्न हैं।

(घ): दिल्ली विकास प्राधिकरण/आवासन और शहरी कार्य मंत्रालय द्वारा ऐसे कोई आंकड़े नहीं रखे जाते हैं।

विवरण-I

नर्सरी स्कूल के लिए भूमि आबंटन की सूची

क्रम संख्या	कोटि	पंजीकृत निजी संस्थाओं का नाम	स्थान
1)	एन.एस.	हार्वर्ड इंडिया सोसायटी	प्रीत विहार
2)	एन.एस.	ऑल इंडिया दिगंबर जैन सोसायटी	प्रीत विहार
3)	एन.एस.	कैवरी एजुकेशनल सोसायटी	वसंत विहार
4)	एन.एस.	मैरी स्वीट हाउस पब्लिक स्कूल	यमुना विहार
5)	एन.एस.	परफेक्ट एजुकेशनल एंड कल्चरल एसोसिएशन	द्वारका

6)	एन.एस.	जनता शिक्षा प्रचार समिति	रोहिणी
7)	एन.एस.	कृष्णा गीतांजलि फाउंडेशन सोसायटी	विकास पुरी
8)	एन.एस.	चड्ढा एजुकेशन सोसायटी	पीतमपुरा
9)	एन.एस.	जीवन चैरिटेबल सोसायटी	पीतमपुरा
10)	एन.एस.	सेक्रेड मिशन एजुकेशनल सोसायटी	पश्चिम विहार
11)	एन.एस.	श्रीमती गियानो देवी मेमोरियल एजुकेशनल सोसायटी	रोहिणी
12)	एन.एस.	निजधाम एजुकेशनल एंड वेलफेयर सोसायटी	गुजरावालान
13)	एन.एस.	रेनेसांस एजुकेशनल सोसायटी	शालीमार बाग
14)	एन.एस.	श्रीयांस एजुकेशनल सोसायटी	वसंत कुंज
15)	एन.एस.	मैर राजपूत एजुकेशनल सोसायटी	पीतमपुरा
16)	एन.एस.	सेकुलर एजुकेशनल सोसायटी	प्रीत विहार
17)	एन.एस.	महर्षि दयानंद सरस्वती मेमोरियल सोसायटी	मंडावली फजलपुर
18)	एन.एस.	रोहिणी शिक्षा सांस्कृतिक संस्थान	रोहिणी
19)	एन.एस.	बी.आर. मेमोरियल सोसायटी	विकास पुरी
20)	एन.एस.	चाइल्ड एजुकेशन सोसायटी	पीतमपुरा
21)	एन.एस.	हर्ष एजुकेशनल सोसायटी	वसंत कुंज
22)	एन.एस.	वीना रानी सूरी एजुकेशनल वेलफेयर सोसायटी	पश्चिम विहार
23)	एन.एस.	के.वी. एजुकेशन सोसायटी	दिलशाद गार्डन
24)	एन.एस.	देवश्री वशिष्ठ एजुकेशन सोसायटी (रजि.)	प्रीत विहार
25)	एन.एस.	लॉज़ एन्जिल्स एजुकेशनल सोसायटी	शाहदरा
26)	एन.एस.	नूतन विद्या मंदिर सोसायटी	एजीसीआर एन्क्लेव
27)	एन.एस.	डी.ए.वी. कॉलेज ट्रस्ट एंड मैनेजमेंट सोसायटी	वज़ीर पुर
28)	एन.एस.	जगदीश एजुकेशनल सोसायटी	रोहिणी
29)	एन.एस.	आदर्श चिल्ड्रन एजुकेशन एंड वेलफेयर सोसायटी	जनकपुरी
30)	एन.एस.	लॉरेंस रोड मॉडर्न एजुकेशन सोसायटी	लॉरेंस रोड
31)	एन.एस.	द मैजिक इयर्स एजुकेशनल सोसायटी	वसंत विहार

32)	एन.एस.	सलवान एजुकेशनल ट्रस्ट	टैगोर गार्डन
33)	एन.एस.	जनसेवा एजुकेशनल सोसायटी (रजि.)	पीतमपुरा
34)	एन.एस.	हार्वर्ड इंडिया सोसायटी	रोहिणी
35)	एन.एस.	सेठ सागरमल बागरोडिया चैरिटेबल ट्रस्ट	द्वारका
36)	एन.एस.	ड्रीम लैंड सोसायटी	सरिता विहार
37)	एन.एस.	न्यू जैन एजुकेशनल सोसायटी	रोहिणी
38)	एन.एस.	द लिटिल पेरल चैरिटेबल सोसायटी	कल्याण विहार
39)	एन.एस.	रेशनल एजुकेशनल सोसायटी (रजि)	पीतमपुरा
40)	एन.एस.	सेवती वेलफेयर सोसायटी	रोहिणी
41)	एन.एस.	स्नेहहिल चैरिटेबल एजुकेशनल सोसायटी	रोहिणी
42)	एन.एस.	डीएवी कॉलेज प्रबंध समिति	विकास पुरी
43)	एन.एस.	शकुंतलम एजुकेशनल सोसायटी	विवेक विहार
44)	एन.एस.	सतगुरु एजुकेशनल सोसायटी (रजि)	लॉरेंस रोड
45)	एन.एस.	आधुनिक एजुकेशनल सोसायटी	आनंद विहार
46)	एन.एस.	टैगोर एजुकेशनल सोसायटी	चिराग एन्क्लेव
47)	एन.एस.	गुलशन एजुकेशनल सोसायटी	पीतमपुरा
48)	एन.एस.	मेहता एजुकेशनल सोसायटी	द्वारका
49)	एन.एस.	बीना एजुकेशनल सोसायटी	कालकाजी
50)	एन.एस.	सांता क्रूज़ एजुकेशनल सोसायटी	पीतमपुरा
51)	एन.एस.	मिनोचा एजुकेशनल सोसायटी	विवेक विहार
52)	एन.एस.	अरविंद सानिका एजुकेशनल सोसायटी	शालीमार बाग
53)	एन.एस.	ब्राइट एजुकेशनल सोसायटी	डेरावल नगर
54)	एन.एस.	किड्स एजुकेशनल एंड सोशल वेलफेयर सोसायटी	सरिता विहार
55)	एन.एस.	श्री बाल किशन एजुकेशनल एंड वेलफेयर सोसायटी	वसंत कुंज
56)	एन.एस.	डिंपल एजुकेशनल एंड चैरिटेबल सोसायटी	वसंत कुंज
57)	एन.एस.	संकल्प एजुकेशनल वेलफेयर एंड चैरिटेबल सोसायटी	रोहिणी
58)	एन.एस.	अभिनव शिक्षा संस्थान (रजि)	पश्चिम विहार

59)	एन.एस.	श्री लक्ष्मण दास मेमोरियल एजुकेशन सोसायटी	पीतमपुरा
60)	एन.एस.	संकल्प एजुकेशनल वेलफेयर एंड चैरिटेबल सोसायटी	द्वारका
61)	एन.एस.	आर. लाल एजुकेशनल सोसायटी	रोहिणी
62)	एन.एस.	दिल्ली पब्लिक स्कूल सोसायटी	रोहिणी
63)	एन.एस.	सत्रुपा एजुकेशनल सोसायटी	रोहिणी
64)	एन.एस.	राणा एजुकेशनल सोसायटी	मंडावली फजलपुर
65)	एन.एस.	दिल्ली नगर शिक्षा प्रचारिणी सभा	गोपाल पुर
66)	एन.एस.	भारतीय जन सहयोग परिषद	रोहिणी
67)	एन.एस.	कपिल पब्लिक एजुकेशन एंड सोशल कल्चरल सोसायटी	द्वारका
68)	एन.एस.	सेंट एनियल एजुकेशनल एंड कल्चरल सोसायटी	पटपड़ गंज
69)	एन.एस.	गौरव एजुकेशनल सोसायटी	रोहिणी
70)	एन.एस.	ब्लू बेल्स एजुकेशनल सोसायटी	सरिता विहार
71)	एन.एस.	फ्लोरा-फॉना एजुकेशनल सोसायटी	पीतमपुरा
72)	एन.एस.	चिराग एजुकेशनल सोशल एंड कल्चरल सोसायटी	रोहिणी
73)	एन.एस.	पुनीत एजुकेशन सोसायटी	रोहिणी
74)	एन.एस.	सरस्वती एजुकेशनल सोसायटी	जनकपुरी
75)	एन.एस.	श्री सत्य साईं एजुकेशनल एंड वेलफेयर सोसायटी	अशोक विहार
76)	एन.एस.	आदर्श शिक्षा संस्थान	आनंद विहार
77)	एन.एस.	कान्विन एजुकेशनल सोसायटी (रजि.)	कोंडली घरोली
78)	एन.एस.	प्रज्ञा एजुकेशनल एंड कल्चरल सोसायटी	मयूर विहार
79)	एन.एस.	एम.एन. एजुकेशनल एंड रिसर्च सोसायटी	रोहिणी
80)	एन.एस.	वीरेंद्र पब्लिक एजुकेशन सोसायटी	प्रीत विहार
81)	एन.एस.	माता ठाकुर देवी एजुकेशनल एंड चैरिटेबल सोसायटी	पीतमपुरा

82)	एन.एस.	पीतांब्रा एजुकेशन सोसायटी	एजीसीआर एन्क्लेव
83)	एन.एस.	एसेंट एजुकेशनल सोसायटी	पीतमपुरा
84)	एन.एस.	प्रगति एजुकेशनल एण्ड वेलफेयर सोसायटी	जसोला
85)	एन.एस.	अग्रोहा एजुकेशनल सोसायटी	अशोक विहार
86)	एन.एस.	सोसायटी ऑफ ब्रदर्स ऑफ सेंट गेब्रियल दिल्ली मोंट फोर्ट स्कूल	शालीमार बाग
87)	एन.एस.	रिवीवीफाई चेरटबल सोसायटी	द्वारका
88)	एन.एस.	ललित गीतांजलि माखें मेमोरियल वेलफेयर सोसायटी	जनकपुरी
89)	एन.एस.	पीडी मेमोरियल एजुकेशनल एंड मेडिकल सोसायटी	पीतमपुरा
90)	एन.एस.	गुड न्यूज इन एक्शन	द्वारका
91)	एन.एस.	जन हितकारी शिक्षा समिति	जागृति एन्क्लेव
92)	एन.एस.	स्काई लैंड एजुकेशन सोसायटी	रोहिणी
93)	एन.एस.	दिव्य निर्वाण वेलफेयर और चैरीटेबल सोसायटी	प्रीत विहार
94)	एन.एस.	स्वर्गीय श्रीमती कौशल्या देवी मेमोरियल एजुकेशनल सोसायटी	मीरा नगर
95)	एन.एस.	वसुधा एजुकेशन सोसायटी (रजि)	पीतमपुरा
96)	एन.एस.	चिल्ड्रन कैरियर एजुकेशन सोसायटी	रोहिणी
97)	एन.एस.	एजुकेशन सोसायटी फॉर वीकर सेक्शन	यमुना विहार
98)	एन.एस.	सेंट प्रयाग एजुकेशन सोसायटी	अशोक विहार
99)	एन.एस.	शिव एजुकेशन सोसायटी	द्वारका
100)	एन.एस.	माउंट कार्मेल स्कूल सोसायटी	द्वारका
101)	एन.एस.	गंगा सरन मेमोरियल एजुकेशन सोसायटी	राम विहार
102)	एन.एस.	रीमा एजुकेशन सोसायटी	रोहिणी
103)	एन.एस.	तिरुपति एजुकेशन सोसायटी	रोहिणी
104)	एन.एस.	न्यू ट्रेंड एजुकेशन एंड सोशल वेलफेयर सोसायटी	रोहिणी
105)	एन.एस.	वंडरलैंड फॉर लर्निंग एजुकेशन सोसायटी	पीतमपुरा

106)	एन.एस.	दिल्ली पब्लिक स्कूल सोसायटी	रोहिणी
107)	एन.एस.	के.के. मेहरा और डॉ. रेजिवे मेमोरियल एजुकेशन सोसायटी	योजना विहार
108)	एन.एस.	एम.एल. सेठी चैरिटेबल ट्रस्ट	रोहिणी
109)	एन.एस.	हेम चंदर जैन मेमोरियल एजुकेशन एंड वेलफेयर सोसायटी	रोहिणी
110)	एन.एस.	वेस्ट एंड एजुकेशन एंड वेलफेयर सोसायटी	द्वारका
111)	एन.एस.	पूजा एजुकेशन एण्ड कल्चरल सोसायटी	पीतमपुरा
112)	एन.एस.	सदाना वेलफेयर सोसायटी	रोहिणी
113)	एन.एस.	आधार एननेबलिंग सोसायटी	आनंद विहार
114)	एन.एस.	संत सोहन एजुकेशनल सोसायटी	रोहिणी
115)	एन.एस.	यूनिवर्सल एजुकेशनल सोसायटी	प्रीत विहार
116)	एन.एस.	एस.पी.एस. फुल चैरिटेबल ट्रस्ट	रोहिणी
117)	एन.एस.	नीलकंठ एजुकेशन सोसायटी	प्रशांत विहार
118)	एन.एस.	होली गंगा एजुकेशनल एण्ड कल्चरल सोसायटी	रोहिणी
119)	एन.एस.	रोटरी क्लब ऑफ दिल्ली कुतुब	तिगरी
120)	एन.एस.	फेवरीट एजुकेशन सोसायटी	विकास पुरी
121)	एन.एस.	कैलाश मेमोरियल चैरिटेबल सोसायटी	पीतमपुरा
122)	एन.एस.	शांति जनक सचदेवा एजुकेशन सोसायटी	विवेक विहार
123)	एन.एस.	महर्षि दयानंद सरस्वती मेमोरियल सोसायटी	पटपट गंज
124)	एन.एस.	तुलसी एजुकेशनल सोसायटी	पीतमपुरा
125)	एन.एस.	आइडल एजुकेशनल एण्ड कल्चरल सोसायटी	पीतमपुरा
126)	एन.एस.	पिंक फ्लावर एजुकेशनल एंड वेलफेयर सोसायटी	पीतमपुरा
127)	एन.एस.	रोज एजुकेशनल एंड कल्चरल सोसायटी	एजीसीआर एन्क्लेव
128)	एन.एस.	विशाल एजुकेशन सोसायटी	कोंडली घरोली
129)	एन.एस.	चाइल्ड एजुकेशन सोसायटी	पीतमपुरा
130)	एन.एस.	तरुण बाल शिक्षा समिति	रोहिणी

131)	एन.एस.	सेठ सागरमल बागरोडिया चैरिटेबल ट्रस्ट	रोहिणी
132)	एन.एस.	डीएवी पब्लिक स्कूल	पश्चिम विहार
133)	एन.एस.	स्टूडेंट अकादमी एजुकेशन सोसायटी	पीतमपुरा
134)	एन.एस.	गुडली पब्लिक स्कूल एडु-सोसायटी	शालीमार बाग
135)	एन.एस.	आधुनिक चाइल्ड शिक्षा समिति	मंडावली फजलपुर
136)	एन.एस.	महाराजा सूरजमल एजुकेशन सोसायटी	मंडावली फजलपुर
137)	एन.एस.	रूप नगर पब्लिक सोसायटी	शालीमार बाग
138)	एन.एस.	ऑक्सफोर्ड पब्लिक एजुकेशन सोसायटी	इस्ट ऑफ कैलाश
139)	एन.एस.	अपराजिता महिला समिति	चितरंजन पार्क
140)	एन.एस.	चुन्नी लाल जयपुरिया चैरिटेबल सोसायटी	पीतमपुरा
141)	एन.एस.	चुन्नी लाल जयपुरिया चैरिटेबल ट्रस्ट (रजि)	शालीमार बाग
142)	एन.एस.	चुन्नी लाल जयपुरिया चैरिटेबल ट्रस्ट	गुजरवालान टाउन
143)	एन.एस.	मयूर एजुकेशन एंड कल्चरल सोसायटी	पश्चिम विहार
144)	एन.एस.	वैल्यू एजुकेशनल सोसायटी	पीतमपुरा
145)	एन.एस.	ब्लूमिंग बड्स एजुकेशनल एंड वेलफेयर सोसायटी	शालीमार बाग
146)	एन.एस.	वैश अग्रवाल एजुकेशनल सोसायटी	डेरावल नगर
147)	एन.एस.	सुरभि सर्वशिक्षा एवं कल्याण समिति	द्वारका
148)	एन.एस.	एस.एस.आर. एजुकेशनल एंड वेलफेयर सोसायटी (रजि))	निर्माण विहार
149)	एन.एस.	लवली बाल शिक्षा परिषद (रजि)	मयूर विहार
150)	एन.एस.	जनक चैरिटेबल एजुकेशनल सोसायटी	अशोक विहार
151)	एन.एस.	दा इंस्टिट्यूट ऑफ फ्रांसिस्कन क्लेरिस्ट, सिस्टर्स ऑफ दा मोस्ट ब्लेस्ड सेक्रे.	हौज खास
152)	एन.एस.	बहू बाली एजुकेशन सोसायटी	द्वारका
153)	एन.एस.	श्री सत्य साईं बाबा जघिरा फाउंडेशन और एजुकेशनल ट्रस्ट	शालीमार बाग
154)	एन.एस.	सेठ पोखरमल एजुकेशनल सोसायटी	पीतमपुरा
155)	एन.एस.	दिल्ली फ्रेंसेलियन सोसायटी	जनकपुर
156)	एन.एस.	बेटर फ्यूचर एजुकेशन सोसायटी	रोहिणी

157)	एन.एस.	श्री नारायण दास गोयल मेमोरियल एजुकेशन सोसायटी	रोहिणी
158)	एन.एस.	आधुनिक विज्ञान एंड कला एजुकेशन सोसायटी एएम 26-10 शालीमार बाग	द्वारका
159)	एन.एस.	न्यू कृष्णा एजुकेशन सोसायटी	रोहिणी
160)	एन.एस.	विधाता एजुकेशनल सोसायटी बीएच-636 शालीमार बाग	द्वारका
161)	एन.एस.	मून लाइट एजुकेशन सोसायटी ए-10 सुंदर अपार्टमेंट	रोहिणी
162)	एन.एस.	स्पष्ट एजुकेशन सोसायटी 467 सर्कुलर रोड	पीतमपुरा
163)	एन.एस.	चाइल्ड वेलफेयर संगठन	द्वारका
164)	एन.एस.	श्रीमती द्रोप्ती देवी मेमोरियल एजुकेशन सोसायटी	डीडीए स्पोर्ट्स कॉम्प्लेक्स के सामने पीतम पुरा
165)	एन.एस.	शांति जनक सचदेवा सोसायटी	दिलशाद गार्डन
166)	एन.एस.	डॉ. अम्बेडकर सेवा मंदिर	रोहिणी
167)	एन.एस.	विकास दीप एजुकेशनल सोसायटी	पीतमपुरा
168)	एन.एस.	चाइल्ड एजुकेशन सोसायटी	रोहिणी
169)	एन.एस.	लेट श्री राम भज वैदा आश्रम संस्थान	जागृति एन्क्लेव
170)	एन.एस.	प्राइम एजुकेशन वेलफेयर सोसायटी	विवेक विहार
171)	एन.एस.	शिवा शिक्षा समिति	दिलशाद गार्डन
172)	एन.एस.	डोगरा एजुकेशन सोसायटी	द्वारका
173)	एन.एस.	ओजस शिक्षण संस्थान	रोहिणी
174)	एन.एस.	एच डी गर्ग मेमोरियल एजुकेशन सोसिटी	द्वारका
175)	एन.एस.	प्रीति एजुकेशन सोसायटी	पीतमपुरा
176)	एन.एस.	वंदना एजुकेशनल वेलफेयर सोसायटी	वसंत कुंज
177)	एन.एस.	मैहर एजुकेशनल कल्चरल एंड वेलफेयर सोसायटी	द्वारका
178)	एन.एस.	भगवान गणेश एजुकेशनल सोसायटी	द्वारका
179)	एन.एस.	इंद्र किरण चैरिटेबल ट्रस्ट	कड़कड़डूमा

180)	एन.एस.	कमला देवी शिक्षा समिति	मंडावली फजलपुर
181)	एन.एस.	चाइल्ड मदर प्राइड एजुकेशन सोसायटी	प्रियदर्शनी विहार
182)	एन.एस.	प्राण नाथ एजुकेशनल एंड मेडिकल सोसायटी	रोहिणी
183)	एन.एस.	राय एजुकेशनल एंड वेलफेयर सोसायटी	रोहिणी
184)	एन.एस.	भगवान बुद्ध सोसायटी	मॉडल टाउन
185)	एन.एस.	प्रिंस पब्लिक स्कूल सोसायटी	रोहिणी
186)	एन.एस.	कृष्ण धर्मार्थ समिति	विकास पुरी
187)	एन.एस.	साउथ दिल्ली एजुकेशन सोसायटी	द्वारका
188)	एन.एस.	चौधरी भीम सिंह एजुकेशनल सोसायटी	पश्चिम विहार
189)	एन.एस.	श्रीमती ज्ञानवती मेमोरियल एजुकेशनल एंड सोशल वेलफेयर सोसायटी	पीतमपुरा
190)	एन.एस.	केसो लाल खुल्लर मेमोरियल सोसायटी	यमुना पुरी
191)	एन.एस.	आदर्श शिव शक्ति शिक्षा समिति	पीतमपुरा
192)	एन.एस.	सुभित शिक्षा समिति	वसंत कुंज
193)	एन.एस.	कमल एजुकेशन सोसायटी	विकास पुरी

प्राथमिक विद्यालय के लिए भूमि आवंटन की सूची

क्रम संख्या	कोटि	पंजीकृत निजी संस्थाओं का नाम	स्थान
1.	पी.एस.	दिल्ली ऑर्थोडाक्स सीरियाई चर्च सोसायटी	सफदरजंग
2.	पी.एस.	राम कृष्ण शारदा मिशन	हौज खास
3.	पी.एस.	दक्षिण दिल्ली एजुकेशनल सोसायटी	डिफेंस कॉलोनी
4.	पी.एस.	सेंट मैरी एजुकेशनल सोसायटी	वजीर पुर फेज-1
5.	पी.एस.	श्री अरबिंदो एजुकेशनल सोसायटी	गांव अदचीनी
6.	पी.एस.	ब्लाइन्ड सोशल वेलफेयर एसोसिएशन	जी-8, क्लॉक टॉवर, हरि नगर

7.	पी.एस.	भारती एजुकेशनल सोसायटी	जोन-ई-1, गुलाबी बाग, उत्तर रोशनारा रोड।
8.	पी.एस.	पी.सी. राजा रत्नम इंस्टीट्यूशंस	हौज खास
9.	पी.एस.	देव समाज सोसायटी	गांव (ओखला) मसीहगढ़
10.	पी.एस.	निर्मल ज्ञान मंदिर सोसायटी	ब्लॉक-बी, जनक पुरी
11.	पी.एस.	मॉडर्न पब्लिक स्कूल	ब्लॉक-बी-3, शालीमार बाग
12.	पी.एस.	ज्ञान मंदिर पब्लिक स्कूल	ब्लॉक-ई, नारायणा
13.	पी.एस.	एमबियन्स एजुकेशनल सोसायटी	सफदरजंग रेजिडेंशल स्कीम
14.	पी.एस.	जेडी टाइटलर प्रेपरेटरी	मुनिरका पीएच-1 सीएचबीएस
15.	पी.एस. एम.एस.	सेंट मार्क क्रिश्चियन सोसायटी	ब्लॉक-ए-2, जनक पुरी
16.	पी.एस.	टैगोर इंटरनेशनल स्कूल सोसायटी	ब्लॉक-ई, ईओ कैलाश
17.	पी.एस.	टैगोर एजुकेशनल सोसायटी	वसंत विहार सरकारी कर्मचारी सीएचबीएस. प्लॉट नंबर बी-61.
18.	पी.एस. एन.एस.	द सेलेरियन सिस्टर स्कूल ऑफ नॉर्थन इंडिया	ब्लॉक-ए, पूर्वी मार्ग, वसंत विहार
19.	पी.एस.	माउंट कार्मेल सोसायटी	आनंद निकेतन सी.एच.बी.एस.
20.	पी.एस. सी.एच.	कश्मीरी सीएचबीएस एजुकेशनल सोसायटी	कश्मीरी सीएचबीएस पाम्पोज एन्क्लेव

	क्लब		साउथ दिल्ली
21.	पी.एस. एन.एस.	आर्य समाज सरकारी कर्मचारी सी.एच.बी.एस.	सरकारी कर्मचारी सीएचबीएस, पूर्वी मार्ग, वसंत विहार
22.	पी.एस.	डीएवी स्कूल	लोनी रोड के पूर्व में
23.	पी.एस.	त्रि नगर अग्रवाल एजुकेशनल सोसायटी	ब्लॉक-सी, लॉरेंस रोड
24.	पी.एस.	एपीजे एजुकेशनल सोसायटी	मालवीय नगर एक्सटेंशन।
25.	पी.एस.	द सोसायटी फॉर ऐड्वैन्समेंट ऑफ एजुकेशन	न्यू फ्रेंड्स, सी.एच.बी.एस.
26.	एच.एस.एस.	मदरसा-ए-कश्फुल उलूम	गांव मौजपुर
27.	पी.एस.	यूनिवर्सल एजुकेशन सोसायटी	प्रीत विहार सी.एच.बी.ए स.
28.	पी.एस.	न्यू एरा एजुकेशनल सोसायटी	जी-8, राजौरी गार्डन मायापुरी के पास
29.	पी.एस.	अभिनव शिक्षा संस्थान	पश्चिम विहार
30.	पी.एस.	सोसायटी फॉर एजुकेशनल वेल्फेयर	वसंत विहार
31.	पी.एस.	गुरु नानक दरबार सत्संग सभा	इस्ट ऑफ कैलाश
32.	पी.एस.	रूप नगर पब्लिक स्कूल सोसायटी	शालीमार बाग
33.	पी.एस.	गुरु नानक विद्या भंडार ट्रस्ट	ब्लॉक-ए, जनक पुरी
34.	पी.एस.	दिल्ली सिख गुरुद्वारा प्रबंधन समिति	हेमकुंड कॉलोनी
35.	पी.एस.	श्री कुंदन लाल मेमो. एजुकेशनल सोसायटी	वसंत कुंज
36.	पी.एस.	आर.आर. मेहता एजुकेशनल ट्रस्ट	मालवीय नगर साकेत
37.	पी.एस.	हैप्पी इंग्लिश स्कूल एजुकेशनल सोसायटी	श्याम

			सी.एच.बी.एस.
38.	पी.एस.	ज्ञानदीप एजुकेशनल सोसायटी	साइट नंबर 3 घोडा रेजिडेंशल स्कीम
39.	पी.एस. एम.एस.	बेब्स नरोन्हा मेमो. एजुकेशनल एण्ड सोशल वेल्फेयर सोसायटी	पंचशील एन्क्लेव
40.	पी.एस.	माता कृष्णावती एजुकेशनल सोसायटी	मियांवाली सीएचबीएस पश्चिम विहार
41.	पी.एस.	न्यू स्टार एजुकेशनल सोसायटी	पीतमपुरा पीएस-1
42.	पी.एस.	चंदन शिक्षा समिति	दिलशाद गार्डन
43.	पी.एस.	शिव शक्ति एजुकेशनल सोसायटी	सेक्टर-8, रोहिणी
44.	पी.एस.	शिव आधुनिक एजुकेशनल सोसायटी	ए-3, पश्चिम विहार
45.	पी.एस.	समर्थ शिक्षा समिति	साइट नंबर 50, मोर कालकाजी
46.	पी.एस.	डीएवी प्रबंधन समिति	मौसम विहार

निजी संस्थाओं को मिडिल स्कूल के लिए भूमि आवंटन की सूची

क्रम संख्या	कोटि	पंजीकृत निजी संस्थाओं का नाम	स्थान
1.	एम.एस.	गुरु नानक सत्संग सभा	वसंत विहार
2.	एम.एस.	आंध्र एजुकेशनल सोसायटी	बी-3, जनक पुरी
3.	एम.एस.	उ.प्र. समाज	वसंत विहार
4.	एम.एस.	सुशीला देवी राम लाल मेमो. सोसायटी	पीतमपुरा
5.	एम.एस.	आदर्श चिल्ड्रन एजुकेशनल वेल्फेयर सोसायटी	ब्लॉक-बी-2, जनक पुरी
6.	एम.एस.	त्रि नगर एजुकेशनल सोसायटी	लॉरेंस रोड (एमएसपी)
7.	एम.एस.	आदर्श स्कूल सोसायटी	विकास पुरी
8.	एम.एस.	मदर इंडिया चैरिटेबल सोसायटी	पश्चिम पुरी

9.	एम.एस.	सेंट मार्गरेट एजुकेशनल सोसायटी	प्रशांत विहार
10.	एम.एस.	गुडली पब्लिक स्कूल एजुकेशनल सोसायटी	शालीमार बाग
11.	एम.एस.	लक्ष्मण वह सचदेवा मेमो. एजुकेशनल सोसायटी	पीतमपुरा
12.	एम.एस.	बी.आर. मेमोरियल सोसायटी	ब्लॉक-सी, विकास पुरी
13.	एम.एस.	आनंद प्रकाश धर्मार्थ और एजुकेशनल विश्वास	विकास पुरी
14.	एम.एस.	बल हकीकत शिक्षा समिति	रक्षा कार्मिक सी.एच.बी.एस. ट्रांस यमनु
15.	एम.एस.	सेंट एंथोनी स्कूल	एस.डी.ए.
16.	एम.एस.	टंडन एजुकेशनल सोसायटी	सेक्टर-7 रोहिणी
17.	एम.एस.	दीवान चंद मेमो एजुकेशनल सोसायटी	जनकपुरी ब्लॉक-सी- 3
18.	एम.एस.	नव जीवन आदर्श पब्लिक स्कूल शिक्षा समिति	गौतम पुरी
19.	एम.एस.	न्यू ग्रीन फील्ड एजुकेशनल सोसायटी	अलकनंदा कालकाजी
20.	एम.एस.	के.डी. राजपाल एजुकेशनल सोसायटी (हरिटेज)	वसंत कुंज
21.	एम.एस.	डीएवी कॉलेज प्रबंधन समिति	दयानंद सी.एच.बी.एस.
22.	एम.एस.	रोहिणी एजुकेशनल सोसायटी	रोहिणी, सेक्टर-7
23.	एम.एस.	रवि भारती शिक्षा समिति	लोनी रोड टीवाईए के पूर्व में
24.	एम.एस.	विद्या एजुकेशनल सोसायटी	एम-ब्लॉक, विकास पुरी
25.	एम.एस.	हेम कुंड एजुकेशनल सोसायटी	विकास पुरी
26.	एम.एस.	लाला अमर नाथ वर्मा एजुकेशनल	विकास पुरी

		वेलफेयर सोसायटी	
27.	एम.एस.	हरि राम मेमो एजुकेशनल सोसायटी	शालीमार बाग
28.	एम.एस.	फकीर चंद सूरी मेमो. एजुकेशनल सोसायटी	पश्चिम विहार
29.	एम.एस.	आधुनिक दिल्ली नागरिक एजुकेशनल सोसायटी	पश्चिम विहार ए- ब्लॉक
30.	एम.एस.	नॉर्दर्न इंडिया मेसोनिक चैरिटेबल सोसायटी	सेक्टर-बी, वसंत कुंज
31.	एम.एस.	लिटिल एंजल्स पब्लिक स्कूल	पश्चिम विहार
32.	एम.एस.	भारती एजुकेशनल सोसायटी	स्वस्थया विहार
33.	एम.एस.	हार्वर्ड एजुकेशनल सोसायटी	प्रीत नगर टीवाईए
34.	एम.एस.	रिटानंद, बाल्वेड एजुकेशनल सोसायटी	साकेत
35.	एम.एस.	एडन प्लेटा सोसायटी	शाहदरा
36.	एम.एस.	एमएम पब्लिक स्कूल सोसायटी	साइट नंबर 2 ब्लॉक-डी, पीतम पुरा
37.	एम.एस.	आदर्श विद्या संस्थान	मंडावली फजलपुर
38.	एम.एस.	संत तुलसी मेमोरियल सोसायटी	विकास पुरी
39.	एम.एस.	सनडाउन एजुकेशनल सोसायटी	वसंत कुंज
40.	एम.एस.	आधुनिक बल शिक्षा समिति	ऋषभ विहार जैन सी.एच.बी.एस.
41.	एम.एस.	वर्धमान एजुकेशनल सोसायटी	सेक्टर-6, रोहिणी
42.	एम.एस.	शांति जनक सचदेवा एजुकेशनल सोसायटी	साइट नंबर 1 दिलशाद गार्डन
43.	एम.एस.	सचदेवा एजुकेशनल सोसायटी	जी-8, एरिया राजौरी गार्डन
44.	एम.एस.	बाल शिक्षा एवं बोधिक विकास समिति	सेक्टर-15, ब्लॉक-एच, रोहिणी
45.	एम.एस.	क्रेसेंट पब्लिक स्कूल	पीतमपुरा
46.	एम.एस.	बॉस्को एजुकेशन सोसायटी	पश्चिम विहार

47.	एम.एस.	नूतन विद्या मंदिर	दिलशाद गार्डन
48.	एम.एस.	सेंट एंड्रयूज एजुकेशनल सोसायटी	जगत पूरी मनदावली फजलपुर
49.	एम.एस.	सनातन धर्म ट्रस्ट	पीतमपुरा
50.	एम.एस.	वैश एजुकेशन फाउंडेशन	नई राजधानी
51.	एम.एस.	ग्लोरीयस एजुकेशन सोसायटी	सेक्टर-13, रोहिणी
52.	एम.एस.	ज्योतिर्मय शिक्षा समिति	मंडावली फजलपुर
53.	एम.एस.	डीएवी कॉलेज प्रबंधन समिति	साइट नंबर 3 अशोक विहार
54.	एम.एस.	ऑल सेंट एजुकेशनल सोसायटी	पश्चिम विहार, जीएच-9
55.	एम.एस.	दीपल्या एजुकेशनल सोसायटी	गोविंद पुरी कालकाजी
56.	एम.एस.	सेंट जोसेफ अकादमी	सरिता विहार
57.	एम.एस.	सरदार जगत सिंह चड्ढा चैरिटेबल विश्वास	पश्चिम विहार (हिंदुस्तान सीएचबीएस)
58.	एम.एस.	हंसराज समर्क सोसायटी	दिलशाद गार्डन
59.	एम.एस.	सेंट रोजियर एजुकेशनल सोसायटी	शालीमार बाग
60.	एम.एस.	एजुकेशनल रानी बाग का समाज	पीतमपुरा देहाती सीएचबीएस
61.	एम.एस.	मयूर एजुकेशनल सोसायटी	मंडावली फजलपुर
62.	एम.एस.	सरस्वती एजुकेशनल सोसायटी	पी.एस. नंबर 9 विकास पुरी
63.	एम.एस.	महाशय चुन्नी लाल धर्मार्थ ट्रस्ट	सेक्टर-6, द्वारका
64.	एम.एस.	सेंट फ्रॉबल एजुकेशनल	साइट नंबर 8, सेक्टर-

		सोसायटी	ए, पश्चिम विहार
65.	एम.एस.	मोहित बल विकास परिषद	पीकेटी-सी-18 रोहिणी
66.	एम.एस.	द बैपटिस्ट एजुकेशनल सोसायटी	मंडावली फजलपुर
67.	एम.एस.	कौशल्या देवी मेमो. सोसायटी	जनकपुरी
68.	एम.एस.	मोनोहर मेमोरियल सोसायटी	वसंत कुंज
69.	एम.एस.	लखपत शिक्षा समिति	मंडावली फजलपुर
70.	एम.एस.	लक्ष्मी बाई फाउंडेशन	वसंत कुंज
71.	एम.एस.	कमल एजुकेशनल समाज कल्याण सोसायटी	विकासपुरी
72.	एम.एस.	गोस्वामी विद्यापीठ सोसायटी	सेक्टर-3 रोहिणी
73.	एम.एस.	माउंट अबू एजुकेशनल सोसायटी	सेक्टर-5, रोहिणी
74.	एम.एस.	सेंट कबीर एजुकेशनल सोसायटी	सेक्टर-3, रोहिणी
75.	एम.एस.	सार्वजनिक सर्वोदय एजुकेशनल सोसायटी	अंबिका विहार
76.	एम.एस.	ग्रेगोरियन ऑर्थोडॉक्स चर्च सोसायटी	सेक्टर-11, द्वारका
77.	एम.एस.	न्यू विवेक एजुकेशनल सोसायटी	आनंद विहार
78.	एम.एस.	जे.के. सरस्वती मेमो. सोसायटी	पीतमपुरा
79.	एम.एस.	संत कृपाल एजुकेशनल सोसायटी	सेक्टर-9, पीकेटी-4, रोहिणी
80.	एम.एस.	गुलशन एजुकेशनल सोसायटी	पीतमपुरा
81.	एम.एस.	राइजिंग स्टार अकादमी एजुकेशनल सोसायटी	राज नगर पीतमपुरा
82.	एम.एस.	साई मेमो। एजुकेशनल सोसायटी	गीता कॉलोनी एफसी
83.	एम.एस.	स्काईलैंड एजुकेशनल सोसायटी	सेक्टर-16, ब्लॉक- ई, रोहिणी
84.	एम.एस.	प्रिंस पब्लिक स्कूल सोसायटी	सेक्टर-24, रोहिणी
85.	एम.एस.	राय बहादुर रघबीर सिंह एजुकेशनल	दक्षिण दिल्ली

		सोसायटी	सरिता विहार
86.	एम.एस.	रॉक फील्ड एजुकेशनल सोसायटी	सेक्टर-16, पीकेटी-ए, रोहिणी
87.	एम.एस.	बाबसन (पीएसबी) एजुकेशनल सोसायटी	पीकेटी-19, सेक्टर-8, रोहिणी
88.	एम.एस.	मित्तल एजुकेशनल सोसायटी	सेक्टर-25, रोहिणी
89.	एम.एस.	ऑल इंडिया दिगंबर जैन एजुकेशनल सोसायटी	मयूर विहार, पीएच-III
90.	एम.एस.	ग्रीन लैंड एजुकेशनल और सांस्कृतिक समाज	सेक्टर-11, रोहिणी
91.	एम.एस.	सेंट मेथ्यू एजुकेशनल सोसायटी	ब्लॉक-ए, पश्चिम विहार
92.	एम.एस.	शिमला एजुकेशनल वेलफेयर सोसायटी	गाजीपुर
93.	एम.एस.	संत विवेकानंद एजुकेशनल सोसायटी	सीएफआई कॉम्प्लेक्स आईपी एक्सटेंशन। मंडावली सी.एच.बी.एस.
94.	एम.एस.	यूनाइटेड फ्रेंड्स एजुकेशनल सोसायटी	ब्लॉक-एच, सेक्टर- 11, रोहिणी
95.	एम.एस.	सेंट लॉरेंस एजुकेशनल सोसायटी	पीकेटी-ए से के दिलशाद गार्डन
96.	एम.एस.	मैर राजपूत एजुकेशनल सोसायटी	सेक्टर-24, रोहिणी
97.	एम.एस.	ऋषभ एजुकेशनल सोसायटी	मयूर विहार
98.	एम.एस.	सभ्य एजुकेशनल सोसायटी	रोहिणी
99.	एम.एस.	मोनार्क एजुकेशनल सोसायटी	ब्लॉक-एच, बोडेला रेस योजना
100.	एम.एस.	भगवान एजुकेशनल सोसायटी	सेकोटर-24, पीएस-1, रोहिणी
101.	एम.एस.	सेंट मेथ्यू एजुकेशनल सोसायटी	दिलशाद गार्डन

102.	एम.एस.	गोस्वामी विद्या पीठ एजुकेशनल सोसायटी	ब्लॉक-एच, सरिता विहार
103.	एम.एस.	डीएवी प्रबंधन समिति	कैलाश हिल्स
104.	एम.एस.	मदर जियान एजुकेशनल सोसायटी	ब्लॉक-डी, पुष्पांजलि एन्क्लेव, पीतमपुरा
105.	एम.एस.	स्वर्गीय श्री बिहारी लाल एजुकेशनल सोसायटी	सेक्टर-9, रोहिणी
106.	एम.एस.	टंडन एजुकेशनल सोसायटी	मौलाना आजाद सी.एच.बी.एस. पीतमपुरा
107.	एम.एस.	डीएवी मियांवाली	मियांवाली पश्चिम विहार
108.	एम.एस.	आर्यवर्त वेलफेयर सोसायटी	ब्लॉक-जी, सेक्टर- 11, रोहिणी
109.	एम.एस.	रवि भारती शिक्षा समिति	दिलशाद गार्डन
110.	एम.एस.	फेरी एजुकेशनल सोसायटी	सेक्टर-6, द्वारका
111.	एम.एस.	श्री शंकर एजुकेशनल सोसायटी	पीकेटी-ए, सेक्टर- 12, द्वारका
112.	एम.एस.	एमडी एजुकेशनल सोसायटी	सेक्टर-24, रोहिणी
113.	एम.एस.	मिलेनियम कल्चरल एजुकेशनल सोसायटी	पीतमपुरा
114.	एम.एस.	वेद एजुकेशनल एंड वेलफेयर सोसायटी	सेक्टर-10, द्वारका
115.	एम.एस.	फ्लोरेंस का नाइटिंगेल एजुकेशनल सोसायटी	एचएएफ-पीकेटी-ए, सेक्टर- 16, द्वारका
116.	एम.एस.	नानकसर थाथ ईशर दरबार	ग्रेटर कैलाश-II
117.	एम.एस.	हाई ब्रो एजुकेशनल सोसायटी	कड़कड़डूमा

हायर सेकेंडरी स्कूल के लिए भूमि के आवंटन की सूची

क्रम संख्या	कोटि	पंजीकृत निजी संस्थाओं का नाम	स्थान
1.	एच.एस.एस.	आर्य ऑर्फएज	एस्ट ऑफ कैलाश
2.	एच.एस.एस.	दिल्ली कैथोलिक आर्चडीओसीज, एजुकेशनल सोसायटी (मोंट फोर्ट.स्कूल)	वजीरपुर, पीएच-1, आरईएस योजना
3.	एच.एस.एस.	दिल्ली पब्लिक स्कूल सोसायटी	एस्ट ऑफ कैलाश
4.	एच.एस.एस.	डी.ए.वी. स्कूल गांधी नगर	गांधी नगर
5.	एच.एस.एस.	हिंदू एजुकेशनल सोसायटी	गांधी नगर
6.	एच.एस.एस. पी.एस.	दिल्ली कैथोलिक आर्चडीओसीज (सहोदय स्कूल)	ब्लॉक-सी-1, सफदरजंग रेस. स्कीम
7.	एच.एस.एस.	ज्ञान भारती ट्रस्ट	बदरपुर रोड के उत्तर में, मालवीय नगर
8.	एच.एस.एस.	माता जय कौर चैरिटेबल ट्रस्ट	वजीरपुर अनुसंधान योजना चरण-III
9.	एच.एस.एस.	समर्थ शिक्षा समिति	राजौरी गार्डन
10.	एच.एस.एस.	ग्रीन फील्ड पब्लिक स्कूल सोसायटी	विवेक विहार ब्लॉक- डी
11.	एच.एस.एस.	डीएवी स्कूल प्रबंधन समिति	श्रेष्ठ विहार झिलमिल रेस. योजना पीएच-1 (रद्द)
12.	एच.एस.एस.	जन समाज के सेवक	मस्जिद कीट
13.	एच.एस.एस.	ब्लू बेल्स एजुकेशनल सोसायटी	शुद्ध पन्ना
14.	एच.एस.एस.	हैप्पी मोंटेसरी स्कूल सोसायटी	ब्लॉक-बी, जनक पुरी

15.	एच.एस.एस.	सेंट मैरी एजुकेशनल सोसायटी	सफदरजंग अनुसंधान योजना ब्लॉक-बी-2
16.	एच.एस.एस.	एपीजे एजुकेशनल सोसायटी	शेख सराय रेस योजना
17.	एच.एस.एस.	न्यू ग्रीन फील्ड स्कूल	मालवीय नगर
18.	एच.एस.एस.	सफदरजंग एन्क्लेव एजुकेशनल सोसायटी	ब्लॉक-ए, सफदरजंग
19.	एच.एस.एस.	एस.एस. मोटा सिंह चैरिटेबल सोसायटी	ब्लॉक-ए, जनक पुरी
20.	एच.एस.एस.	कैम्ब्रिज फाउंडेशन एजुकेशनल सोसायटी	राजौरी गार्डन
21.	एच.एस.एस.	न्यू एरा एजुकेशनल सोसायटी	राजौरी गार्डन रेस स्कीम
22.	एच.एस.एस.	दिल्ली फ्रांसिलियन सोसायटी	ब्लॉक-ए, जनक पुरी
23.	एच.एस.एस.	ओबेरॉय एजुकेशनल सोसायटी	ब्लॉक-ए, जनक पुरी
24.	एच.एस.एस.	मॉडर्न स्कूल	वसंत विहार
25.	एच.एस.एस.	डीएवी कॉलेज प्रबंधन कमेटी	अशोक विहार फेज-III
26.	एच.एस.एस.	रूप नगर एजुकेशनल सोसायटी	शालीमार बाग
27.	एच.एस.एस.	श्री सत्य साई ट्रस्ट	कालकाजी
28.	एच.एस.एस.	दिल्ली कैथोलिक महाधर्मप्रांत	के. कैप ताहिरपुर
29.	एच.एस.एस.	श्री महावीर विश्व अहिंसा संघ	पश्चिम विहार
30.	एच.एस.एस.	केरल एजुकेशनल सोसायटी	बोडेला
31.	एच.एस.एस.	क्रिश्चियन एजुकेशनल सोसायटी	प्रसाद नगर

32.	एच.एस.एस.	लवली चाइल्ड एजुकेशन परिषद	अमेरिकी सी.एच.बी.एस.
33.	एन.एस. एच.एस.एस.	एपीजे एजुकेशनल सोसायटी	पश्चिम विहार
34.	एच.एस.एस.	डॉन-बॉस्को स्कूल (द सेल्सियन बोर्ड सोसायटी ऑफ दिल्ली)	अलकनंदा कालकाजी
35.	एच.एस.एस.	विद्या भवन स्कूल एसोसिएशन	विकास पुरी
36.	एच.एस.एस.	शहीद उधम सिंह स्मार्क शिक्षा समिति	शास्त्री नगर (लीज रद्द)
37.	एच.एस.एस.	साधु वासवानी मिशन	शांति निकेतन
38.	एच.एस.एस.	एस.एस. जैन सभा (रावल पिंडी) दिल्ली	ब्लॉक-बी, शालीमार वाटिका
39.	एच.एस.एस.	सेंट सोफिया क्रिश्चियन एजुकेशनल सोसायटी	ब्लॉक-ए, पश्चिम विहार
40.	एच.एस.एस.	हंस राज पार्भाकर एजुकेशनल सोसायटी	बोडेला पीएच-1
41.	एच.एस.एस.	फादर एंजेल चैरिटीज	गौतम नगर
42.	एच.एस.एस.	माता जय कौर चैरिटेबल ट्रस्ट	शालीमार बाग
43.	एच.एस.एस.	लक्ष्मण पब्लिक स्कूल सोसायटी	हौज खास एन्क्लेव
44.	एच.एस.एस.	भाई परमानन्द स्मारक समिति	प्रीत विहार
45.	एच.एस.एस.	डीएवी कॉलेज प्रबंध समिति	पीतमपुरा
46.	एच.एस.एस.	डी.ए.वी. कॉलेज मैनिजिंग कमिटी	शालीमार बाग
47.	एच.एस.एस.	कालका एजुकेशनल सोसायटी	अलकनंदा

48.	एच.एस.एस.	रवींद्र एजुकेशनल सोसायटी	जी-8, राजौरी गार्डन
49.	एच.एस.एस.	नियो गुरसिख एजुकेशनल सोसायटी	जनक पुरी
50.	एच.एस.एस.	नियो आर्ट्स कॉलेज स्कूल सोसायटी	शालीमार बाग
51.	एच.एस.एस.	अरवचीन शिक्षा समिति	झिलमिल रेस. योजना (विवेक विहार)
52.	एच.एस.एस.	ग्रीन फील्ड पब्लिक स्कूल	गुरु तेग बहादुर अस्पताल के पास शाहदरा क्षेत्र।
53.	एच.एस.एस.	ममता मॉडर्न एजुकेशनल सोसायटी	बुधेला जीएचएस
54.	एच.एस.एस.	मुखर्जी मेमोरियल स्कूल शाहदरा सोसायटी	दिलशाद गार्डन
55.	एच.एस.एस.	मॉडर्न पब्लिक स्कूल	शालीमार बाग (लीज रद्द)
56.	एच.एस.एस.	श्री गुरु सिंह सभा	जी-8, एरिया राजौरी गार्डन
57.	एच.एस.एस.	चाइल्ड एजुकेशनल सोसायटी	पीतमपुरा
58.	एच.एस.एस.	डीएवी कॉलेज प्रबंधन समिति	बुधेला फेज-2, विकासपुरी
59.	एच.एस.एस.	आज की शिक्षा	वसंत कुंज
60.	एच.एस.एस.	श्री आदमार मठ के परम पूज्य स्वामी जी	वसंत कुंज
61.	एच.एस.एस.	शांति देवी एजुकेशनल सोसायटी	मयूर विहार
62.	एच.एस.एस.	पुलिस फाउंडेशन पब्लिक स्कूल	बी-4, सफदरजंग देव क्षेत्र
63.	एच.एस.एस.	एपीजे एजुकेशनल सोसायटी	पीतमपुरा
64.	एच.एस.एस.	गुरु तेग बहादुर पब्लिक स्कूल समिति	मॉडल टाउन

65.	एच.एस.एस.	सनातन धरम शिक्षा संस्थान	मयूर विहार
66.	एच.एस.एस.	कटारिया एजुकेशनल सोसायटी	विकास पुरी
67.	एच.एस.एस.	जे.एन. एजुकेशनल सोसायटी	बी-6-ब्लॉक, पश्चिम विहार
68.	एच.एस.एस.	त्रिवेणी एजुकेशनल समाज कल्याण सोसायटी	विकास पुरी
69.	एच.एस.एस.	डीएवी कॉलेज मैनेज्मन्ट कमिटी	नरेला

सीनियर सेकेंडरी स्कूल के लिए भूमि के आवंटन की सूची

क्रम संख्या	कोटि	पंजीकृत निजी संस्थाओं का नाम	स्थान
1.	एस.एस.एस.	अभिजात वर्ग एजुकेशनल सोसायटी	ब्लॉक-बी, जनक पुरी
2.	एस.एस.एस.	दिल्ली तमिल एजुकेशनल एसोसिएशन	ब्लॉक-बी, जनकपुरी
3.	एस.एस.एस.	दिल्ली पब्लिक स्कूल सोसायटी	वसंत विहार
4.	एस.एस.एस.	टैगोर इंटरनेशनल स्कूल सोसायटी	एस्ट ऑफ कैलाश
5.	एस.एस.एस.	सी.आर.पी.एफ. कर्मचारी एजुकेशनल सोसायटी	रोहिणी सेक्टर-14
6.	एस.एस.एस.	रेमल पब्लिक स्कूल	सेक्टर-3, रोहिणी
7.	एस.एस.एस.	दयानंद मॉडल स्कूल एजुकेशनल सोसायटी	रोहिणी, सेक्टर-7
8.	एस.एस.एस.	सेठ पोखरमल एजुकेशनल सोसायटी	पीतमपुरा
9.	एस.एस.एस.	सेठ सागरमल बागरोडिया चैरिटेबल ट्रस्ट	रोहिणी सेक्टर-9
10.	एस.एस.एस.	कांशीराम शाह मेमो। सोसायटी	पश्चिम विहार
11.	एस.एस.एस.	श्री लक्ष्मण दास सचदेवा एजुकेशनल सोसायटी	सेक्टर-13, रोहिणी

12.	एस.एस.एस.	विवेकानंद शिक्षा समिति	विवेक विहार
13.	एस.एस.एस.	श्री एगरसन एजुकेशनल सोसायटी	पीतमपुरा
14.	एस.एस.एस.	रायसीना बंगाली स्कूल	चित्तरंजन पार्क
15.	एस.एस.एस.	आनंद एजुकेशनल सोसायटी	रोहिणी सेक्टर-14
16.	एस.एस.एस.	झब्बन लाल डीएवी स्कूल	पश्चिम विहार
17.	एस.एस.एस.	चिल्ड्रन एकेडमी एसोसिएशन	रोहिणी सेक्टर-16
18.	एस.एस.एस.	भारती एजुकेशनल ट्रस्ट	सेक्टर-15, रोहिणी
19.	एस.एस.एस.	डीएवी कॉलेज प्रबंधन कमेटी	वसंत कुंज
20.	एस.एस.एस.	श्री गुरु सिंह सभा	पीतमपुरा
21.	एस.एस.एस.	सेंट मार्क क्रिश्चियन एजुकेशनल सोसायटी	मीरा बाग जनता सी.एच.बी.एस.
22.	एस.एस.एस.	वीरेंदर भटनागर संस्थान	साइट नंबर 4 वसंत कुंज
23.	एस.एस.एस.	जी.आर. गोयनका एजुकेशनल सोसायटी	साइट नंबर 3 वसंत कुंज
24.	एस.एस.एस.	अरुणोदय एजुकेशनल सोसायटी	कड़कड़डूमा एफसी- 18, टीवाईए
25.	एस.एस.एस.	दिल्ली पब्लिक स्कूल	सेक्टर-सी, वसंत कुंज
26.	एस.एस.एस.	समर्थ शिक्षा समिति	साइट नंबर एच-16, हरि नगर
27.	एस.एस.एस.	एस.एस. मोटा सिंह चैरिटेबल ट्रस्ट	हरिकिशन नगर
28.	एस.एस.एस.	भारत नेशनल स्कूल सोसायटी	शाहदरा
29.	एस.एस.एस.	जापान का दूतावास	वसंत कुंज
30.	एस.एस.एस.	गुरु सिंह सभा	राजौरी गार्डन

			जी-8 क्षेत्र
31.	एस.एस.एस.	सेंट जेवियर एजुकेशनल सोसायटी	सेक्टर-5, वसंत कुंज
32.	एस.एस.एस.एस	सेंट जॉर्ज एजुकेशनल सोसायटी	अलकनंदा
33.	एस.एस.एस.	युवा शक्ति एजुकेशनल सोसायटी	सेक्टर-3, रोहिणी
34.	एस.एस.एस.	भगवान बशेश्वर एजुकेशनल सोसायटी	द्वारका धारा -23
35.	एस.एस.एस.	सर्वोदय शिक्षा समिति	मंडावली फजलपुर
36.	एस.एस.एस.	पालम जैन एजुकेशनल सोसायटी	द्वारका सेक्टर-4
37.	एस.एस.एस.	शाहदरा एंजेल का एजुकेशनल सोसायटी	चिल्ला ढल्लूपुरा
38.	एस.एस.एस.	लक्ष्मी एजुकेशनल सोसायटी	कड़कड़डूमा एफसी- 18
39.	एस.एस.एस.	चाइल्ड एजुकेशनल सोसायटी	एच-4 और 5 पीतमपुरा
40.	एस.एस.एस.	सेंट मैरी एजुकेशनल सोसायटी	सेक्टर-19, द्वारका
41.	एस.एस.एस.	सेंट मार्टिन एजुकेशनल सोसायटी	पश्चिम विहार
42.	एस.एस.एस.	मदर इंडिया एजुकेशनल सोसायटी	कोंडली घरोली
43.	एस.एस.एस.	चाइल्ड एजुकेशनल सोसायटी	सेक्टर-14, रोहिणी
44.	एस.एस.एस.	लोट. कैरी बैपिस्ट मिशन ऑफ इंडिया	ढल्लुपुरा
45.	एस.एस.एस.	विश्व भारती महिला कल्याण सोसायटी	सेक्टर-6, द्वारका
46.	एस.एस.एस.	श्री अग्रवाल धर्मशाला ट्रस्ट	पीतमपुरा
47.	एस.एस.एस.	केरल एजुकेशनल सोसायटी	कोंडली घरोली
48.	एस.एस.एस.	जीसस मैरी जोसेफ एजुकेशनल सोसायटी	पश्चिम विहार

49.	एस.एस.एस.	दिल्ली कैथोलिक आर्चडीओसीज	कोंडली घरौली
50.	एस.एस.एस.	सलवान एजुकेशनल विश्वास	कोंडली घरौली
51.	एस.एस.एस.	दिल्ली पब्लिक स्कूल सोसायटी	सेक्टर-24, रोहिणी पीएच-III
52.	एस.एस.एस.	परगति एजुकेशनल सोसायटी	सेक्टर-13, द्वारका, फोन-I
53.	एस.एस.एस.	सेंट लॉरेंस एजुकेशनल सोसायटी	सेक्टर-25, रोहिणी
54.	एस.एस.एस.	गगन एजुकेशनल सोसायटी	हरगोविंद एन्क्लेव
55.	एस.एस.एस.	अरिहंत सिविक सर्विसेज सोसायटी	सेक्टर-9, द्वारका
56.	एस.एस.एस.	रोहिणी एजुकेशनल सोसायटी	सेक्टर-24, रोहिणी
57.	एस.एस.एस.	तितिक्षा एकेडमिक सोसायटी	सेक्टर-11 रोहिणी
58.	एस.एस.एस.	ईस्ट प्वाइंट एजुकेशनल सोसायटी	दल्लूपुरा
59.	एस.एस.एस.	एम.एल. सेठी चैरिटेबल ट्रस्ट	सेक्टर-4, द्वारका
60.	एस.एस.एस.	मॉडर्न चैरिटेबल फाउंडेशन	सेक्टर-6, द्वारका
61.	एस.एस.एस.	वैश अग्रवाल एजुकेशनल सोसायटी	सीडी-ब्लॉक, पीतमपुरा
62.	एस.एस.एस.	गुगन सोलंकी एजुकेशनल सोसायटी	सेक्टर-24, रोहिणी
63.	एस.एस.एस.	लगन कला उपवन	सेक्टर-12, द्वारका
64.	एस.एस.एस.	चाइल्ड एजुकेशनल सोसायटी	सेक्टर-12, द्वारका
65.	एस.एस.एस.एस	शिशु नव निर्माण एजुकेशनल सोसायटी	द्वारका
66.	एस.एस.एस.	डी.पी.एस. सोसायटी	सेक्टर-3, द्वारका
67.	एस.एस.एस.	गगन एजुकेशनल सोसायटी	गीता कॉलोनी
68.	एस.एस.एस.	मोहन मेमो. एजुकेशनल सोसायटी	हडसन लाइन किंग्सवे कैप

69.	एस.एस.एस.	वासुदेव एजुकेशनल फाउंडेशन सोसायटी	सेक्टर-9, द्वारका
70.	एस.एस.एस.	अखिल भारतीय समाज उत्थान समिति	बीयू एंड डीयू-ब्लॉक, पीतमपुरा
71.	एस.एस.एस.	आदि चुन चुन गिरी टीचिंग ट्रस्ट	सेक्टर-5, द्वारका
72.	एस.एस.एस.	लखमी चंद धर्मार्थ सोसायटी	सेक्टर-10, द्वारका
73.	एस.एस.एस.	श्री वेंकटेश्वर एजुकेशनल सोसायटी	सेक्टर-10, द्वारका
74.	एस.एस.एस.	भगवान कृष्ण एजुकेशनल सोसायटी	सेक्टर-23, रोहिणी
75.	एस.एस.एस.	दिल्ली सिख गुरुद्वारा मैनिज्मन्ट कमिटी	हरगोविंद एन्क्लेव
76.	एस.एस.एस.	लकी एजुकेशनल सोसायटी	सेक्टर-12, द्वारका
77.	एस.एस.एस.	महान कठोर एजुकेशनल धर्मार्थ सोसायटी	सेक्टर-18, द्वारका
78.	एस.एस.एस.	आर्य समाज मॉडल टाउन	उत्तर मॉडल टाउन
79.	एस.एस.एस.	अर्वाचीन शिक्षा समिति	दिलशाद गार्डन
80.	एस.एस.एस.	समर्थ शिक्षा समिति	ए-2, पश्चिम विहार
81.	एस.एस.एस.	भारती एजुकेशनल सोसायटी	कोंडली घरोली, टीवाईए
82.	एस.एस.एस.एस	डायमंड एजुकेशनल वेलफेयर सोसायटी	सेक्टर-18, द्वारका
83.	एस.एस.एस.	हेलन जेस्वुड मेमो। एजुकेशनल समाज (क्वीन मेरी)	उत्तर मॉडल टाउन
84.	एस.एस.एस.	डीएवी कॉलेज मैनिज्मन्ट कमेटी	जसोला
85.	एस.एस.एस.	लाला शेर सिंह मेमो. जीवन विज्ञान ट्रस्ट सोसायटी	सेक्टर-22, द्वारका
86.	एस.एस.एस.	डीपीएस सोसायटी	सेक्टर-3, द्वारका

87.	एस.एस.एस.	माउंट कार्मेल एजुकेशनल सोसायटी	सेक्टर-22, द्वारका
88.	एस.एस.एस.	पी.पी. चैरिटेबल एजुकेशनल सोसायटी	पीतमपुरा
89.	एस.एस.एस.	भगवती देवी फाउंडेशन	सेक्टर-23, द्वारका
90.	एस.एस.एस.	गंगा शिक्षा का ईडन। सोसायटी	मयूर विहार चरण-III
91.	एस.एस.एस.	मोहिनी चांदनानी चैरिटेबल ट्रस्ट	सेक्टर-23 रोहिणी
92.	एस.एस.एस.	गिरि राज एजुकेशनल सोसायटी	सेक्टर-13, रोहिणी
93.	एस.एस.एस.	अच्छा स्मार्टियन समाज	जसोला
94.	एस.एस.एस.	नव भारती एजुकेशनल सोसायटी	सेक्टर-19, द्वारका
95.	एस.एस.एस.	ब्लू बेल्स एजुकेशनल सोसायटी	सेक्टर-19, द्वारका
96.	एस.एस.एस.	भगवान चैतन्य एजुकेशनल सोसायटी	सेक्टर-22, फेज-III, रोहिणी
97.	एस.एस.एस.	कांता देवी चैरिटेबल एजुकेशनल सोसायटी	सेक्टर-10, द्वारका
98.	एस.एस.एस.	विजय श्री एजुकेशनल कल्चरल और सोशल वेलफेयर सोसायटी	सेक्टर-13, द्वारका, फेज-II
99.	एस.एस.एस.	समर्पित एजुकेशनल सोसायटी	सेक्टर-7, द्वारका
100.	एस.एस.एस.	जिंदल चैरिटेबल सोसायटी	पीएस 2, सी -3, ब्लॉक, अशोक विहार
101.	एस.एस.एस.	निर्मल एजुकेशनल सोसायटी	सेक्टर-14, द्वारका
102.	एस.एस.एस.	एमडी मेमोरियल एजुकेशनल सोसायटी	सेक्टर-3, द्वारका
103.	एस.एस.एस.	सेठ सागरमल बागरोडिया चैरिटेबल	ब्लॉक-7, सेक्टर-17, द्वारका, फेज-II
104.	एस.एस.एस.	ओपी सूरी मेमो। एजुकेशनल सोसायटी	4-बी, मॉडल टाउन के उत्तर में
105.	एस.एस.एस.	सत्संग शिक्षा परिषद सोसायटी	सेक्टर-19, फेज-

			II, द्वारका
106.	एस.एस.एस.	चंद्रा एजुकेशनल सोसायटी	सेक्टर-3, पीएच-1, द्वारका
107.	एस.एस.एस.	एफडीएस चाइल्ड एजुकेशनल समाज कल्याण सोसायटी	दिलशाद गार्डन, जीएच योजना
108.	एस.एस.एस.	दशमेश एडन.. सोसायटी	वसुंधरा एन्क्लेव
109.	एस.एस.एस.	माउंट आबू एजुकेशनल सोसायटी	सेक्टर-18, रोहिणी
110.	एस.एस.एस.	दिल्ली तमिल एजुकेशनल संघ	मयूर विहार, पीएच-III
111.	एस.एस.एस.	गुरु अंगद पब्लिक स्कूल सोसायटी	अशोक विहार
112.	एस.एस.एस.	दीप्तिमान एजुकेशनल सोसायटी	सेक्टर-12, द्वारका
113.	एस.एस.एस.	दिल्ली संस्कार भारती शिक्षा समिति	सेक्टर-23, द्वारका
114.	एस.एस.एस.	ज्योतिका एजुकेशनल और कल्याणकारी समाज	ए-10, नरेला
115.	एस.एस.एस.	लक्ष्मण दास सचदेवा मेमोरियल एजुकेशनल सोसायटी	सेक्टर-18, द्वारका
116.	एस.एस.एस.	नव जागृति निकेतन एजुकेशनल सोसायटी	द्वारका
117.	एस.एस.एस.	अशोक एजुकेशनल एंड वेलफेयर सोसायटी	सेक्टर-13, रोहिणी
118.	एस.एस.एस.	कैलाश मेमोरियल सोसायटी	सेक्टर-19, द्वारका
119.	एस.एस.एस.	डॉ. वेल्स सीएच ट्रस्ट	मयूर विहार
120.	एस.एस.एस.	मानव शिक्षा समिति	पश्चिम विहार, बेहरा एन्क्लेव
121.	एस.एस.एस.	दुर्गा पार्वती खेतान मेमोरियल सेंटर	सेक्टर-8, साइट- बी द्वारका
122.	एस.एस.एस.	रिटनंद, बालवेड एजुकेशनल स्थापना	मयूर विहार फेज-I,

123.	एस.एस.एस.	लवली पब्लिक स्कूल सोसायटी	मयूर विहार फेज-I,

विवरण -II

अस्पतालों/औषधालयों को भूमि के आवंटन की सूची

क्रम संख्या	कोटि	सोसायटी का नाम	स्थान
1)	चिकित्सालय	बी.आर. जेसा राम अस्पताल	करोल बाग
2)	चिकित्सालय	डॉ. बी.एल. कपूर मेमोरियल हॉस्पिटल	पूसा रोड
3)	चिकित्सालय	दिल्ली चेशायर होम (विकलांगों के लिए अस्पताल) व्यक्ति)	ओखला
4)	चिकित्सालय	जीवोदय अस्पताल	अशोक विहार
5)	चिकित्सालय	सुंदर लाल जैन चौधरी ट्रस्ट	अशोक विहार
6)	चिकित्सालय	अस्थमा और ब्रोंकाइटिस फाउंडेशन (दिल्ली विश्वविद्यालय)	गौतम नगर
7)	चिकित्सालय	आइशी राम बत्रा पब्लिक सीएच. ट्रस्ट	तुगलकाबाद
8)	चिकित्सालय	गुजरमल मोदी अस्पताल एवं अनुसंधान केंद्र	साकेत
9)	चिकित्सालय	मैडम चानन देवी आई हॉस्पिटल	जनकपुरी
10)	चिकित्सालय	अमर ज्योति चैरिटेबल ट्रस्ट	कड़कड़डूमा
11)	चिकित्सालय	लेफ्टिनेंट राजन ढल चौधरी ट्रस्ट	मसूदपुर
12)	चिकित्सालय	सीता राम भारतीय संस्थान	बी-16 कुतुब संस्थागत क्षेत्र
13)	चिकित्सालय	महासती मोहन देवी जैन शिक्षण समिति (भगवान महावीर अस्पताल)	रोहिणी
14)	चिकित्सालय	खोसला चिकित्सा संस्थान और अनुसंधान केंद्र	शालीमार बाग
15)	चिकित्सालय	बिड़ला सेंटर फॉर मेडिकल	V.विहार

		अनुसंधान	
16)	चिकित्सालय	जयपुर गोल्डन सीएच ट्रस्ट	रोहिणी
17)	चिकित्सालय	दीपक गुप्ता मेमोरियल सीएच फाउंडेशन	कड़कड़डूमा
18)	चिकित्सालय	ऑल इंडिया सोसायटी फॉर हेल्थ और शिक्षा अनुसंधान	मयूर विहार-II
19)	चिकित्सालय	गणेश दास चावला च. ट्रस्ट	रोहिणी
20)	चिकित्सालय	एक पुरुष या एक महिला चौधरी ट्रस्ट	राजौरी गार्डन
21)	चिकित्सालय	परमार्थ मिशन अस्पताल	पीतमपुरा
22)	चिकित्सालय	मुकंद लाल मेमोरियल फाउंडेशन	
23)	चिकित्सालय	लाला गेला राम स्मारक चिकित्सा अनुसंधान केंद्र (दंत चिकित्सालय)	पीतमपुरा
24)	चिकित्सालय	वी.एन. गुप्ता चौधरी ट्रस्ट	पीतमपुरा
25)	चिकित्सालय	इंडियन स्पाइनल इंजरी सेंटर	वसंत कुंज
26)	चिकित्सालय	फाउंडेशन ऑफ एप्लाइड रिसर्च इन कैंसर	साउथ ऑफ आई.आई.टी.
27)	चिकित्सालय	धरम शिला कैंसर फाउंडेशन एंड रिसर्च सेंटर	दल्लूपुरा
28)	चिकित्सालय	नेशनल सोसायटी फॉर प्रिवेंशन ऑफ ब्लाइंडनेस (छोटा अस्पताल)	कड़कड़डूमा
29)	चिकित्सालय	राजीव गांधी कैंसर संस्थान और अनुसंधान केंद्र	रोहिणी
30)	चिकित्सालय	एस्कॉर्ट हार्ट इंस्टीट्यूट और अनुसंधान केंद्र	ओखला
31)	चिकित्सालय	लक्ष्मीपत सिध्नामिया मेडिकल फाउंडेशन	साकेत
32)	चिकित्सालय	वेणु चैरिटेबल सोसायटी (नेत्र अस्पताल)	साकेत
33)	चिकित्सालय	सोंधी चैरिटेबल ट्रस्ट	ओखला
34)	चिकित्सालय	विवेकानंद प्रतिष्ठानम	खुरेजी
35)	चिकित्सालय	मानव सेवारथ ट्रस्ट	पश्चिम पुरी

36)	चिकित्सालय	अराया वैदशला कोट्टालय	कड़कड़डूमा
37)	चिकित्सालय	मानव देखभाल मेडिकल ट्रस्ट	द्वारका
38)	चिकित्सालय	देवकी देवी फाउंडेशन	साकेत
39)	चिकित्सालय	डॉ. नारायण दत्त श्रीमाली फाउंडेशन	पीतमपुरा
40)	चिकित्सालय	विक्रांत चिल्ड्रन मेडिकल स्थापना	साकेत
41)	चिकित्सालय	बालाजी मेडिकल एंड रिसर्च सेंटर	मंडावली
42)	चिकित्सालय	बी. आर. धवन मेडिकल चौधरी ट्रस्ट	द्वारका
43)	चिकित्सालय	निरोगी चौधरी मेडिकल चौधरी ट्रस्ट	मंडावली फजलपुर
44)	चिकित्सालय	लाला मुन्नी लाल मांगे राम चौधरी ट्रस्ट	पश्चिम विहार
45)	चिकित्सालय	मुल्तान सेवा समिति	पीतमपुरा
46)	चिकित्सालय	वेल्स चैरिटेबल ट्रस्ट	मयूर विहार-III
47)	चिकित्सालय	परम शक्ति पीठ	मंडावल
48)	चिकित्सालय	अद्वितीय अस्पताल और अनुसंधान संस्थान	द्वारका
49)	चिकित्सालय	सर्वोदय स्वास्थ्य स्थापना	रोहिणी
50)	चिकित्सालय	शांति मेमोरियल सोसायटी	सराय साइड
51)	चिकित्सालय	दिल्ली ईएनटी अस्पताल और अनुसंधान केंद्र (ई.एन.टी. अस्पताल और अनुसंधान केंद्र)	जसोला एफसी-33
52)	चिकित्सालय	संत निरंकारी मंडल	धीरपुर
53)	चिकित्सालय	मधुकर मल्टी-स्पेशलिटी अस्पताल	गीतांजलि
54)	चिकित्सालय	राष्ट्रीय हृदय संस्थान	एस्ट ऑफ कैलाश
55)	चिकित्सालय	बाला साहिब गुरुद्वारा (डीएसजीएमपीसी)	किलोकारी
56)	चिकित्सालय	महा दुर्गा चौधरी ट्रस्ट	मॉडल टाउन

विवरण -III

किसी भी निजी संगठन को स्कूल निर्माण हेतु भूमि आवंटन के लिए नियम और शर्तें

1. को स्कूल भवन के लिए आवंटित _____ एसक्यूएम की भूमि की लागत का भुगतान करना होगा @ _____ प्रति एकड़ कुल प्रीमियम के 2.5% ग्राउंड रेंट प्रति वर्ष के साथ (अनंतिम भूमि अंतिम प्रीमियम का कुल)। आवंटी को डीडीए (विकसित नजूल भूमि) नियम-1981 के नियम-5 के तहत केंद्र सरकार द्वारा निर्धारित दरों के अनुसार और डीडीए द्वारा मांगे गए समय के भीतर भूमि के लिए शेष प्रीमियम का भुगतान करना होगा। केंद्र सरकार द्वारा निर्धारित भूमि की दरें आवंटी पर बाध्यकारी होंगी, किसी भी कार्यवाही में उसके द्वारा प्रश्न में नहीं बुलाया जाएगा। सोसायटी सोसायटी अधिनियम-1860 के तहत पंजीकृत है और कम से कम पांच साल पुरानी है।
2. सोसायटी को खेल के मैदान के लिए अस्थायी आधार पर प्रति वर्ष प्रति एकड़ @ _____ रुपये की वृद्धि के साथ नाममात्र लाइसेंस शुल्क के भुगतान पर _____ वर्ग मीटर भूमि आवंटित की जाती है।
3. भूमि के ग्राउंड रेंट का भुगतान उक्त सोसायटी द्वारा भूखंड/भूमि का कब्जा सौंपने की तारीख से किया जाएगा।
4. छात्र की कुल संख्या के 25% को सामान्य परीक्षा के अधीन जीएनसीटीडी द्वारा सिफारिश किए जाने पर प्रवेश दिया जाएगा। ऐसे छात्रों को राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा तय किए गए आय मानदंड के आधार पर मुफ्त प्रवेश की अनुमति दी जानी चाहिए।
5. _____ स्कूल के लिए भूमि का उपयोग करेगा, जिसमें विफल रहने पर उस पर बनाई गई संरचना के साथ भूमि को सरकार/डीडीए द्वारा फिर से शुरू किया जाएगा।
6. अनंतिम के साथ मांग के अनुसार भूमि की लागत । सोसायटी 1 प्रथम श्रेणी मजिस्ट्रेट/नोटरी पब्लिक से विधिवत सत्यापित गैर-न्यायिक स्टॉप पेपर पर इस आशय का एक वचनबंध देगी कि

भारत सरकार और डीडीए द्वारा मांग किए जाने पर भूमि की लागत का अंतर सोसायटी द्वारा देय होगा।

7. सोसायटी वर्तमान मौजूदा स्कूल को भीतर स्थानांतरित कर देगी _____(दो वर्ष) भूमि/भूखंड का कब्जा सौंपने की तारीख से।
8. डीडीए किसी भी नियम और शर्तों को बदलने का अधिकार सुरक्षित रखता है।
9. भूमि का उपयोग सोसायटी द्वारा स्कूल के निर्माण के लिए किया जाएगा और किसी अन्य उद्देश्य के लिए नहीं।
10. भूमि पर कोई भी निर्माण करने से पहले भवन योजना को स्थानीय निकाय/डीडीए से अनुमोदित किया जाना चाहिए।
11. सोसायटी भूमि/भूखंड का कब्जा सौंपने की तारीख से तीन वर्ष की अवधि के भीतर भूमि पर **(स्कूल भवन)** का निर्माण पूरा करेगी।
12. लिखित रूप में प्राप्त डीडीए की पूर्व अनुमति के बिना सोसायटी द्वारा भूमि को किसी अन्य संगठन विभाग को हस्तांतरित/उप-पट्टे पर नहीं दिया जाएगा।
13. स्थायी पट्टे को सोसायटी द्वारा अपनी लागत पर निष्पादित किया जाएगा, जब भी ऐसा करने के लिए कहा जाएगा।
14. सोसायटी भूमि का कब्जा लेने के तुरंत बाद बाड़ और चारदीवारी का प्रावधान करेगी।
15. स्कूल में आने वाले व्यक्ति को अपनी सहमति के बिना किसी भी धर्म/संस्थान में भाग लेने या किसी भी धार्मिक पूजा में भाग लेने की आवश्यकता नहीं होगी और किसी भी नागरिक को धर्म, चेहरे, मामले, भाषा या उनमें से किसी के आधार पर स्कूल में प्रवेश से वंचित नहीं किया जाएगा।
16. शिक्षा निदेशालय, दिल्ली प्रशासन या पट्टेदार द्वारा किसी अन्य सक्षम प्राधिकारी द्वारा स्कूल की मान्यता रद्द करने के मामले में स्कूल की मान्यता रद्द करने की तारीख को प्रचलित बाजार दर

- पर आवंटित भूमि के लिए प्रीमियम का भुगतान करना होगा या अधिरचना फिक्स्चर, फिटिंग आदि के साथ भूमि को सरकार को वापस कर दिया जाएगा।
17. स्कूल शिक्षा निदेशालय, जीएनसीटीडी की पूर्व लिखित मंजूरी के बिना ट्यूशन फीस की दरों में वृद्धि नहीं करेगा और दिल्ली स्कूल शिक्षा अधिनियम/नियम 1973 के प्रावधानों और समय-समय पर जारी किए गए अन्य निर्देशों का पालन करेगा।
 18. सोसायटी यह सुनिश्चित करेगी कि दिल्ली प्रशासन द्वारा समय-समय पर नियमों के तहत निर्धारित शिक्षण शुल्क को मुफ्त करने के प्रतिशत का कड़ाई से अनुपालन किया जाए। वे कमजोर वर्ग से संबंधित छात्रों को कुल 25% की सीमा तक प्रवेश सुनिश्चित करेंगे और उनके लिए शिक्षण शुल्क मुफ्त होगा।
 19. सोसायटी की गवर्निंग जनरल बॉडी में दिल्ली प्रशासन के दो नामिती होंगे।
 20. सोसायटी इलाके के निवासियों को प्रवेश देने से इनकार नहीं करेगी।
 21. सोसायटी सरकार/डीडीए द्वारा आवंटित भूमि पर निमत स्कूल के नए भवन में छात्रों के न्यूनतम/अधिकतम नामांकन के लिए शिक्षा निदेशालय के निर्देशों का पालन करती है।
 22. यदि आवंटन के किसी भी नियम और शर्तों के उल्लंघन के लिए आवंटन रद्द कर दिया जाता है, तो भवन के साथ भूमि का कब्जा, यदि कोई हो, को आवंटि द्वारा रद्दीकरण पत्र/नोटिस में दी गई तारीख और समय पर डीडीए को सौंप दिया जाएगा।
 23. यदि उपर्युक्त नियम और शर्तें सोसायटी को स्वीकार्य हैं, तो इस पत्र के जारी होने की तारीख से 60 दिनों के भीतर _____ लाइसेंस शुल्क और _____ प्रलेखन प्रभार रूपे और प्रलेखन प्रभार के रूप में _____ रूपे के डीडीए के पक्ष में बैंक चालान की तीसरी प्रति सत्यापित वचनबंध के साथ उसकी स्वीकृति के साथ अधोहस्ताक्षरी को भेजी जाए। _____
 _____ उक्त राशि डीडीए कार्यालय, विकास सदन में स्थित भारतीय स्टेट

- बैंक/सेंट्रल बैंक ऑफ इंडिया में भी जमा की जा सकती है और चालान की तीसरी प्रति मांग-सह-आवंटन पत्र जारी होने की तारीख से 60 दिनों के भीतर स्वीकृति पत्र/वचनबंध के साथ इस कार्यालय को भेजी जा सकती है। इसके बाद इस मांग-सह-आवंटन पत्र के जारी होने की तारीख से 180 दिनों तक @ 18% प्रति वर्ष ब्याज प्रभार्य होगा।
24. यदि आवश्यक वचनबंध के साथ भुगतान और स्वीकृति पत्र ऊपर दिए गए निदेशानुसार प्राप्त नहीं होता है, तो यह माना जाएगा कि सोसायटी भूमि के आवंटन में रुचि नहीं रखती है और आवंटन का प्रस्ताव स्वतः रूप से रद्द/वापस ले लिया जाएगा।
 25. सोसायटी प्रायोजन पत्र में दिए गए नियमों और शर्तों और अन्य शर्तों का भी पालन करेगी जो समय-समय पर प्रायोजन प्राधिकरण द्वारा लगाई जा सकती हैं।
 26. डीडीए द्वारा मांग किए जाने पर सोसायटी फेन्सिंग/बाउन्ड्री की लागत, यदि कोई हो, का भुगतान करेगी।

किसी भी निजी अस्पताल को भूमि के आवंटन के लिए मानक नियम और शर्तें

1. सोसायटी/अस्पताल प्रथम श्रेणी मजिस्ट्रेट/नोटरी पब्लिक द्वारा विधिवत सत्यापित 10 रुपये के गैर-न्यायिक स्टॉप पेपर पर एक वचनबंध प्रस्तुत करेगा कि वे भारत सरकार/डीडीए द्वारा तय की जाने वाली संशोधित दरों पर भूमि की लागत के अंतर का भुगतान करेंगे।
2. यह अस्पताल सामान्य सार्वजनिक अस्पताल के रूप में काम करेगा, जिसमें समाज के कमजोर वर्ग के मुफ्त इलाज के लिए कम से कम 25% बिस्तर आरक्षित होंगे।
3. अस्पताल की ओपीडी गरीब श्रेणी में आने वाले रोगियों को मुफ्त सेवा प्रदान करेगी।
4. अस्पताल राष्ट्रीय स्वास्थ्य कार्यक्रम में भाग लेगा जिसके लिए स्वास्थ्य सेवा निदेशालय/स्वास्थ्य मंत्रालय द्वारा इसकी सेवाएं ली जा सकती हैं।

5. अस्पताल मातृत्व और बाल स्वास्थ्य केंद्र के लिए एक अलग क्षेत्र निर्धारित करेगा जो समुदाय के लिए मुफ्त में उपलब्ध होगा।
6. सर्जिकल यूनिट के मामले में, अस्पताल ऐसे भुगतान पर नसबंदी की सुविधा प्रदान करेगा जैसा कि दिल्ली सरकार/भारत सरकार द्वारा समय-समय पर तय किया जा सकता है।
7. भूमि का उपयोग सोसायटी द्वारा अस्पताल और आवश्यक नर्सिंग और मेडिकल स्टाफ क्वार्टरों के निर्माण के उद्देश्य से किया जाएगा और किसी अन्य उद्देश्य के लिए नहीं किया जाएगा।
8. लिखित रूप में प्राप्त डीडीए की पूर्व अनुमति के बिना सोसायटी द्वारा भूमि को किसी अन्य संगठन को हस्तांतरित/उप-पट्टे पर नहीं दिया जाएगा।
9. लगाई गई किसी भी शर्त के उल्लंघन के मामले में दिल्ली सरकार/भारत सरकार भूमि के मालिकाना हक को वापस लेने के लिए स्वतंत्र होगी।
10. अस्पताल और आवश्यक स्टाफ क्वार्टरों का निर्माण भूखंड का कब्जा सौंपने की तारीख से 02 वर्ष की अवधि के भीतर पूरा करना होगा।
11. सोसायटी वास्तुशिल्प नियंत्रणों से बंधी होगी जैसा कि निदेशक (पीएलजी)/मुख्य वास्तुकार, डीडीए द्वारा निर्धारित किया जा सकता है।
12. अस्पताल मांग किए जाने पर लीज डीड निष्पादित करेगा।
13. भूखंड पर कोई भी निर्माण कार्य करने से पहले निर्माण योजना को स्थानीय निकाय/डीडीए से अनुमोदित कराया जाना चाहिए।

EMISSIONS FROM THERMAL POWER PLANTS IN NATIONAL CAPITAL REGION

115. SHRI PRADYUT BORDOLOI:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has assessed the extent to which emissions from thermal power plants in neighbouring States contribute to Delhi's air pollution and if so, the details and findings thereof and if not, the reasons therefor;
- (b) whether the Government has granted exemptions (in addition to extensions) to multiple coal-based power plants from installing pollution control equipment such as Flue Gas Desulphurisation (FGD) systems and if so, the details thereof including the number and details of such exempted units;
- (c) whether the Government recognizes that such exemptions could lead to persistently high emissions in neighbouring regions and thus displace pollution burden and if so, the measures taken in this regard; and
- (d) the steps being taken by the Ministry to enforce strict compliance with emission norms, ensure operational pollution control systems and prevent transfer of pollution burden from one State to another to create tangible impact?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): There is a total of 11 coal-based Thermal Power Plants (TPPs) with 35 units (13,555 MW) located within 300 km of Delhi-NCR region [i.e States of; Haryana- 05 TPPs (12 units), Punjab- 04 TPPs (13 units) and Uttar Pradesh-02 TPPs (10 units)].

As per The Energy and Resources Institute (TERI)-Automotive Research Association of India (ARAI) Source Apportionment study (2018), the contribution of Power Plants to $PM_{2.5}$ and PM_{10} levels in Delhi during winter 2016 was assessed at 6% and 5% respectively, while during summer 2016, the contribution was 7%. However, the Badarpur Thermal Power Plant was operational during the study period, which has been permanently shut down since October, 2018.

(b) and (c): The Ministry of Environment, Forest and Climate Change (MoEF&CC) notified emission standards [including Sulphur Dioxide (SO_2)] for coal / lignite based Thermal Power Plants (TPPs) vide Notification dated 07.12.2015. Further, MoEF&CC vide Notification dated 31.03.2021 prescribed for categorization of TPPs into the following three categories for compliance of the emission standards:

Category A: Within 10 km radius of National Capital Region or cities having million plus population;

Category B: Within 10 km radius of Critically Polluted Areas or Non-attainment cities;

Category C: Other than those included in category A and B

The SO₂ emission standards prescribed in MoEF&CC Notification dated 07.12.2015 have been reviewed by the Central Government taking into consideration the various representations received regarding exemption or relaxation in timelines of these standards due to limited availability of technology providers, its techno-economic feasibility, negative impact of COVID-19 pandemic on supply chain, price escalation due to high demand and low supplies, low SO₂ concentration in ambient air and heavy burden on consumers due to increase in electricity price etc.

Besides, the scientific studies conducted by independent research institutions regarding effectiveness & rationale behind these standards and its role in overall ambient air pollution of the region were also considered to evaluate the need of universal applicability and enforcement of these standards.

Based on the above, MoEF&CC issued a Notification dated 11.07.2025 specifying the applicability and compliance timelines of SO₂ emission standards, as detailed below:

Category	Applicability of SO₂ emission standards	Timelines for Compliance (Non- retiring units)	Last date for retirement of units for exemption from compliance
Category A	Mandatory	31.12.2027	31.12.2030

Category B	To be decided on a case-to-case basis by the Central Government based upon the recommendations of the Expert Appraisal Committee (Thermal Projects). In case any TPP is considered for exemption from SO ₂ emission standards, such TPP shall ensure meeting of stack height as per notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2028	
Category C	Not applicable subject to condition of meeting stack height as per notification no. G.S.R. 742 (E) dated 30.08.1990.	31.12.2029	

The category wise applicability of SO₂ emission standards in TPPs have been decided based on detailed scientific studies and analysis of ambient SO₂ concentrations across the country, including areas near TPPs. This approach applies the precautionary principle for controlling and abating air pollution in densely populated and other air pollution sensitive areas, while also emphasizing on resource conservation by avoiding additional consumption of water, auxiliary power, and limestone, and avoiding the increase in carbon footprint/CO₂ emissions resulting from the operation of deployed control measures, as well as mining and transportation of limestone required for these measures.

Out of the 11 TPPs (35 units) located within 300 km of Delhi-NCR region, 14 units (5,350 MW) fall under Category-A, while the remaining 21 units (8,205

MW) fall under Category-C. The details of these Delhi-NCR plants along with SO₂ compliance status is given in the enclosed **Statement**.

(d): The Thermal Power Plants are regulated through grant of Consent to Establish and/or Consent to Operate under the Water (Prevention And Control Of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by concerned State Pollution Control Boards (SPCBs). These Acts also include penal provisions for non-compliance of environmental standards.

Moreover, in case of non-compliance beyond the prescribed timelines, the following Environmental Compensation can also be levied on non-compliant TPPs:

Non-Compliant operation beyond the Timeline	Environmental Compensations (Rs. per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40

STATEMENT

Details of Delhi NCR units along with SO₂ compliance status

Sl. No.	State	Sector	Organisation	Name of Project	Category	Unit No.	Total Capacity (MW)	Date of Commissioning	FGD Installation Status
1	Haryana	Central	NTPC	INDIRA GANDHI STPP	A	1	500	31-10-2010	FGD installed
2	Haryana	Central	NTPC	INDIRA GANDHI STPP	A	2	500	05-11-2011	FGD installed

3	Haryana	Central	NTPC	INDIRA GANDHI STPP	A	3	500	07-11-2012	FGD installed
4	Haryana	Private	JhPL(HR)	MAHATMA GANDHI TPS	A	1	660	12-01-2012	FGD installed
5	Haryana	Private	JhPL(HR)	MAHATMA GANDHI TPS	A	2	660	11-04-2012	FGD installed
6	Haryana	State	HPGCL	PANIPAT TPS	A	6	210	31-03-2001	Bid opened
7	Haryana	State	HPGCL	PANIPAT TPS	A	7	250	28-09-2004	Bid opened
8	Haryana	State	HPGCL	PANIPAT TPS	A	8	250	28-01-2005	Bid opened
9	Haryana	State	HPGCL	RAJIV GANDHI TPS	C	1	600	31-03-2010	Category C units are exempted vide MoEF&CC Notification dated 11.07.2025
10	Haryana	State	HPGCL	RAJIV GANDHI TPS	C	2	600	01-10-2010	
11	Haryana	State	HPGCL	YAMUNA NAGAR TPS	C	1	300	01-11-2007	
12	Haryana	State	HPGCL	YAMUNA NAGAR TPS	C	2	300	29-03-2008	
13*	Punjab	Private	NPL	RAJPURA TPP	C	1	700	24-01-2014	
14*	Punjab	Private	NPL	RAJPURA TPP	C	2	700	06-07-2014	
15	Punjab	Private	TSPL	TALWANDI SABO TPP	C	1	660	17-06-2014	
16	Punjab	Private	TSPL	TALWANDI SABO TPP	C	2	660	25-10-2015	
17	Punjab	Private	TSPL	TALWANDI SABO TPP	C	3	660	29-03-2016	
18	Punjab	State	PSPCL	GH TPS (LEH.MOH.)	C	1	210	29-12-1997	
19	Punjab	State	PSPCL	GH TPS (LEH.MOH.)	C	2	210	16-10-1998	
20	Punjab	State	PSPCL	GH TPS (LEH.MOH.)	C	3	250	03-01-2008	
21	Punjab	State	PSPCL	GH TPS (LEH.MOH.)	C	4	250	31-07-2008	
22	Punjab	State	PSPCL	ROPAR TPS	C	3	210	31-03-1988	
23	Punjab	State	PSPCL	ROPAR TPS	C	4	210	29-01-1989	
24	Punjab	State	PSPCL	ROPAR TPS	C	5	210	29-03-1992	
25	Punjab	State	PSPCL	ROPAR TPS	C	6	210	30-03-1993	
26	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	1	210	21-12-1991	FGD installed

27	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	2	210	18-12-1992	FGD installed
28	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	3	210	23-03-1993	FGD installed
29	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	4	210	24-03-1994	FGD installed
30	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	5	490	25-01-2010	FGD installed
31	Uttar Pradesh	Central	NTPC	DADRI (NCTPP)	A	6	490	16-07-2010	FGD installed
32	Uttar Pradesh	State	UPRVUN L	HARDUAGANJ TPS	C	7	105	31-03-1978	Category C units are exempted vide MoEF&CC Notification dated 11.07.2025
33	Uttar Pradesh	State	UPRVUN L	HARDUAGANJ TPS	C	8	250	27-09-2011	
34	Uttar Pradesh	State	UPRVUN L	HARDUAGANJ TPS	C	9	250	25-05-2012	
35	Uttar Pradesh	State	UPRVUN L	HARDUAGANJ TPS	C	10	660	29-01-2022	FGD installed

* Installation of FGDs in Unit No. 1 and Unit No. 2 (2x700 MW) of Rajpura TPP, NPL have been completed and the FGD systems are “Ready for Testing and commissioning” since July 2023 and January 2024 respectively. However, the matter is sub-judice in Hon’ble Supreme Court.

DEVELOPMENT OF MODERN JAGGERY PROCESSING INFRASTRUCTURE

116. SHRI EATALA RAJENDER:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has designed jaggery hubs and related projects in various States to comply with the regulations of the Food Safety and

Standards Authority of India (FSSAI) and to meet international food safety and quality standards and if so, the details thereof;

- (b) whether such new jaggery processing units incorporate modern technologies such as controlled firing processes with constant stirring for the production of jaggery in both lump and powder forms, with the objective of creating modern facilities and significantly reducing production costs compared to traditional methods and if so, the details thereof;
- (c) whether the Government has taken steps through these projects to promote increased demand, branding and unique labelling of Geographical Indication (GI)-tagged jaggery, and to enhance income and livelihood opportunities for farmers and if so, the details thereof;
- (d) whether the Government has taken note of the growing demand for pure jaggery powder and the limitations of the existing system in producing pure jaggery powder and whether new facilities and technologies are being implemented to effectively meet this demand; and
- (e) if so, the details and present status of such jaggery hubs, facilities and technologies implemented across various States and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (e): In order to promote food processing sector including jaggery processing industries across the country, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its Central Sector schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored – Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These schemes are not region or state specific but demand driven. These projects are required to comply with the Food Safety and Standards Authority of India (FSSAI) regulations and are encouraged to align with international food safety and quality standards for improved market access including exports.

MoFPI extends financial support to prospective entrepreneurs for setting up/ expansion of jaggery processing units with modern and improved technologies, as per respective scheme guidelines.

As on 31.12.2025, MoFPI has approved 5 jaggery processing units with approved grants in aid of Rs 17.07 crores in the country under Creation/ Expansion of Food Processing & Preservation Capacities (CEFPPC), a component scheme of PMKSY and 3528 micro food processing units for jaggery processing with subsidy amount of Rs. 102.31 crore in the country under PMFME Scheme.

Grants upto 50% for branding and marketing support to groups of FPOs/ SHGs/ Cooperatives or a Special Purpose Vehicle of Micro Food Processing Enterprises is available under related component of PMFME Scheme.

In order to promote local industries including jaggery, One District One Product (ODOP) approach under PMFME Scheme has been adopted to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development and alignment of support infrastructure. Under PMFME Scheme, Jaggery and allied products has been identified as ODOP in 19 districts of the country.

APPLICATIONS RECEIVED UNDER THE PMFME SCHEME

117. DR. BYREDDY SHABARI:

SHRI G. LAKSHMINARAYANA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of applications received from individual beneficiaries, Farmer Producer Organizations (FPOs) and Self-help Groups (SHGs) under the PM Formalization of Micro Food Processing Enterprises (PMFME) scheme during the last five years, State/UT-wise and year-wise along with the number of applications approved and rejected and the reasons for rejection categorised by type;

- (b) the details of State Annual Action Plans submitted by each State/UT during the last five years, year-wise, including proposals for Common Facility Centres (CFCs), shared processing units or incubation centres and the status of appraisal and approval thereof;
- (c) the details of funds approved, released and utilised under the scheme during the last five years, State/UT-wise and year-wise including Central and State share;
- (d) whether the Government proposes to set up dedicated centres or district-level support mechanisms to assist individual beneficiaries with technical requirements such as DPR preparation and regulatory clearances and if so, the details thereof; and
- (e) if not, alternative mechanisms available to ensure that those beneficiaries receive adequate technical support?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, the details of applications received, approved and rejected for individual beneficiaries, Farmer Producer Organizations (FPOs) and Self-help Groups (SHGs) during the last five years are given in the enclosed **Statement -I**.

The applications are recommended at the district level by the District Level Committee (DLC) and subsidy is released after the loans are sanctioned by the banks. The bank sanctions/ rejects the projects based on their policy. However, Ministry regularly conducts meeting with lending banks and State Government. Also, the issues are raised at the Department of Financial Services (DFS) level and in the State Level Bankers Committee (SLBC) meetings.

(b): The Project Implementation Plan (PIP) for the States including the proposals for Common Infrastructure are approved by the Ministry. Under the scheme, support for establishment of Common infrastructure is provisioned with Credit Linked Subsidy @35% of the eligible project cost with maximum of Rs. 3 Crore. Till 31st December 2025, 108 Common Infrastructure/ Common Facility Centers have been sanctioned.

For the support of establishment of Incubation Centre, 76 proposals have been approved with Grant in Aid of Rs. 208.00 crore.

The State-wise and Year-wise details of PIP during the last five years including proposals for Common Infrastructure are at **Statement -II**.

(c): Under the scheme, Rs. 4111.61 Crore of Centre and corresponding State share has been released/ allocated to States/ UTs for implementation of various components of the scheme in the last five years. The State-wise and year-wise details of Central and State share are at **Statement-III**.

(d) and (e): Under the Scheme, District Level Committees (DLCs) have been constituted in all the districts to review the implementation of the scheme.

In addition to this, the Scheme engages District Resource Persons (DRPs) at the district or regional level to provide hand-holding support to micro food processing enterprises in preparing Detailed Project Reports (DPRs), securing bank loans, providing training, upgradation of the units, obtaining necessary regulatory approvals, ensuring hygiene standards etc.

STATEMENT- I

**State-wise and Year-wise loans sanctioned for Individual micro food processing enterprises as on 31st
December 2025**

	State/Uts	2020-21	2021-2022			2022-2023			2023-2024			2024-2025		
		Applications received	Received	Approved	Rejected	Received	Approved	Rejected	Received	Approved	Rejected	Received	Approved	Rejected
1	Andaman And Nicobar Islands	0	14	6	0	21	4	6	13	8	2	2	0	0
2	Andhra Pradesh	0	1744	284	376	4571	2825	890	3947	2228	880	2579	1665	570
3	Arunachal Pradesh	0	38	1	0	155	20	70	143	23	39	194	45	70
4	Assam	0	531	39	28	7220	659	2426	5063	633	3578	7072	1751	4771
5	Bihar	0	380	8	60	13234	2864	4108	29162	10174	11163	26496	10031	20214
6	Chandigarh	0	5	5	0	1	0	0	5	0	0	2	0	0
7	Chhattisgarh	0	197	24	25	735	211	454	961	348	375	1052	396	521
8	Dadra And Nagar Haveli And Daman And Diu	0	0	0	1	5	2	2	7	5	3	6	4	0
9	Delhi	0	153	21	50	303	81	177	407	103	149	270	74	144

10	Goa	0	9	2	1	58	41	11	42	23	4	55	35	12
11	Gujarat	0	154	2	2	232	102	53	710	285	63	575	307	187
12	Haryana	0	477	74	160	836	329	407	1358	605	358	787	349	280
13	Himachal Pradesh	0	333	156	76	928	603	263	830	550	227	667	496	139
14	Jammu And Kashmir	0	207	35	70	435	171	172	916	480	320	1056	680	191
15	Jharkhand	0	5	0	0	1202	198	387	5405	1523	2993	4883	1847	3171
16	Karnataka	0	731	259	258	3070	1813	705	3884	1992	900	4185	2316	1733
17	Kerala	0	225	58	34	1163	805	109	2906	2549	230	3662	3091	177
18	Ladakh	0	35	6	5	45	25	26	55	33	10	41	17	16
19	Lakshadweep	0	0	0	0	0	0	0	1	0	0	0	0	0
20	Madhya Pradesh	0	1467	237	573	4930	1422	2733	7196	2680	2891	12911	5058	6620
21	Maharashtra	0	2915	521	537	16998	6052	6262	20335	9381	7656	16137	7278	7502
22	Manipur	0	1609	180	459	362	67	386	91	13	85	143	30	151
23	Meghalaya	0	38	5	4	50	26	16	282	44	46	219	109	211
24	Mizoram	0	2	0	0	22	7	8	37	13	4	36	19	18
25	Nagaland	0	181	0	0	158	25	121	503	155	106	352	180	209
26	Odisha	0	590	134	334	1587	534	870	2817	593	720	1999	650	1590
27	Puducherry	0	56	1	1	156	57	102	114	53	66	108	51	29
28	Punjab	0	329	133	43	1179	833	210	1632	1179	215	754	515	165
29	Rajasthan	0	503	97	299	414	190	213	598	240	137	1145	497	395
30	Sikkim	0	28	2	1	58	28	45	51	18	11	19	8	3

31	Tamil Nadu	0	828	186	124	7738	3810	1948	13945	7635	3375	5926	3563	2777
32	Telangana	0	894	162	408	9383	2066	2705	7327	3493	4474	2986	1134	1891
33	Tripura	0	62	7	15	127	43	53	232	63	87	259	73	143
34	Uttar Pradesh	0	1740	185	420	5306	2301	2266	13350	6665	3802	16159	7394	6804
35	Uttarakhand	0	120	17	13	727	222	282	1004	415	457	514	217	276
36	West Bengal	0	0	0	0	0	0	0	175	21	20	890	146	293
Grand Total		0	16,600	2847	4377	83409	28436	28486	12550 4	5422 3	4544 6	11414 1	5002 6	6127 3

State-wise and Year-wise loans sanctioned for Farmer Producer Organisations (FPOs) as on 31st

December 2025

S.N o.	State/ UT	2020- 21	2021-2022			2022-2023			2023-2024			2024-2025		
		Applic ations receiv ed	Rece ived	Appro ved	Reject ed	Rece ived	Appro ved	Rejecte d	Rece ived	Approve d	Reje cted	Recei ved	Approve d	Reject ed
1	Andaman And Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	0	20	0	1	1	0	0	15	4	1	3	1	2
3	Arunachal Pradesh	0	2	0	0	0	0	0	4	0	0	1	0	0
4	Assam	0	0	0	0	0	0	0	10	0	1	0	0	0
5	Bihar	0	2	0	0	16	0	0	52	10	2	49	5	7

6	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	0	2	0	0	0	0	0	32	0	1	0	0	4
8	Dadra And Nagar Haveli And Daman And Diu	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Delhi	0	0	0	0	0	0	0	0	0	0	11	6	0
10	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Gujarat	0	0	0	0	2	0	0	34	0	0	19	3	2
12	Haryana	0	2	0	0	2	0	0	12	1	0	4	1	0
13	Himachal Pradesh	0	0	0	0	0	0	0	2	0	0	0	0	0
14	Jammu And Kashmir	0	0	0	0	0	0	0	10	0	1	10	2	0
15	Jharkhand	0	0	0	0	2	0	0	28	2	0	12	2	3
16	Karnataka	0	2	0	0	12	6	0	24	5	1	15	3	4
17	Kerala	0	0	0	0	4	0	0	13	7	0	14	4	0
18	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	0	10	0	0	11	1	1	35	5	0	71	8	9
21	Maharashtra	0	33	0	0	43	3	1	128	21	1	100	27	9
22	Manipur	0	0	0	0	2	0	0	0	0	0	0	0	0
23	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Odisha	0	4	1	0	27	2	2	4	0	2	0	0	4

27	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0
28	Punjab	0	2	0	0	4	1	0	16	1	0	6	0	0
29	Rajasthan	0	0	0	0	4	0	0	36	1	2	76	13	14
30	Sikkim	0	0	0	0	0	0	0	1	1	0	0	0	0
31	Tamil Nadu	0	25	1	1	30	3	3	28	4	3	10	2	1
32	Telangana	0	4	0	0	3	1	0	2	0	0	4	0	0
33	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Uttar Pradesh	0	4	0	0	15	2	0	82	6	3	125	17	9
35	Uttarakhand	0	0	0	0	0	0	0	9	0	0	26	4	2
36	West Bengal	0	0	0	0	0	0	0	12	0	0	17	1	0
Grand Total		0	112	2	2	178	19	7	589	68	18	573	99	70

State-wise and Year-wise loans sanctioned for Self Help Groups (SHGs) as on 31st December 2025

S.N o.	States/ UTs	2020-21	2021-2022			2022-2023			2023-2024			2024-2025		
		Applicatio ns received	Recei ved	Appro ved	Reje cted	Receiv ed	Approve d	Reject ed	Recei ved	Approve d	Reje cted	Receiv ed	Approv ed	Rej ect ed
1	Andaman And Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	0	0	0	0	1	1	0	0	0	0	3	0	0
3	Arunachal	0	8	0	0	8	1	0	0	5	0	15	2	0

	Pradesh													
4	Assam	0	4	0	0	30	0	0	30	0	0	4	0	1
5	Bihar	0	2	0	0	60	56	0	290	174	8	250	226	21
6	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	0	8	0	0	4	0	0	1	1	1	0	0	0
8	Dadra And Nagar Haveli And Daman And Diu	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Delhi	0	8	0	0	0	0	0	0	0	0	6	5	0
10	Goa	0	0	0	0	0	0		0	0	0	0	0	0
11	Gujarat	0	6	0	0	64	0	0	9	0	0	4	1	1
12	Haryana	0	2	0	0	2	0	1	2	0	0	4	0	0
13	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0
14	Jammu And Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0
15	Jharkhand	0	0	0	0	2	0	0	16	2	2	5	1	4
16	Karnataka	0	5	0	0	7	3	0	30	11	1	18	4	3
17	Kerala	0	2	0	0	15	2	0	21	15	0	21	15	0
18	Ladakh	0	0	0	0	1	1	0	0	0	0	0	0	0
19	Lakshadwee p	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya	0	25	0	1	46	1	6	27	2	9	53	17	7

	Pradesh													
21	Maharashtra	0	91	0	0	280	58	4	615	116	39	578	201	125
22	Manipur	0	10	0	0	4	0	0	4	0	0	0	0	0
23	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Odisha	0	756	14	3	211	84	240	91	33	95	88	78	50
27	Puducherry	0	0	0	0	2	0	0	1	1	0	10	0	0
28	Punjab	0	0	0	0	1	1	0	0	0	0	0	0	0
29	Rajasthan	0	21	1	0	2	2	1	0	0	0	2	0	1
30	Sikkim	0	1	0	0	8	3	2	11	1	2	0	0	1
31	Tamil Nadu	0	8	0	0	14	0	0	13	11	1	12	0	1
32	Telangana	0	0	0	0	2	0	0	3	1	0	2	0	1
33	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Uttar Pradesh	0	20	0	0	4	0	0	23	1	1	2	0	0
35	Uttarakhand	0	0	0	0	0	0	0	0	0	0	1	0	0
36	West Bengal	0	0	0	0	0	0	0	1	1	0	7	1	0
Grand Total		0	977	15	4	768	213	254	1188	375	159	1085	551	216

STATEMENT- II**State/ UT wise and Year wise Project Implementation Plan (PIP) approved**

		Approved PIP in last 5 Financial Year (Rs. crore)				
S.No.	State/UT	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman And Nicobar Islands	1.65	0.00	1.86	1.88	1.88
2	Andhra Pradesh	0.00	162.00	220.57	217.48	205.42
3	Arunachal Pradesh	0.00	12.86	11.70	25.42	11.47
4	Assam	0.00	159.48	202.28	213.12	195.38
5	Bihar	0.00	128.10	154.61	146.75	146.75
6	Chandigarh	0.00	0.97	3.16	3.14	0.00
7	Chhattisgarh	7.12	68.85	50.01	47.50	47.00
8	Dadra And Nagar Haveli And Daman And Diu	0.00	3.24	0.00	3.83	3.83
9	Delhi	0.00	9.47	14.67	13.53	13.95
10	Goa	0.00	8.91	10.71	8.08	5.98
11	Gujarat	0.00	95.37	105.46	108.62	111.95
12	Haryana	0.00	43.49	67.68	68.08	67.83
13	Himachal Pradesh	0.00	23.17	29.75	27.74	24.84
14	Jammu And Kashmir	0.00	17.11	25.96	25.28	24.28
15	Jharkhand	0.00	0.00	89.07	85.97	85.64
16	Karnataka	27.36	142.52	180.83	299.77	295.63
17	Kerala	16.92	54.68	63.81	63.46	63.46
18	Ladakh	0.00	14.99	9.79	7.40	4.74
19	Lakshadweep	1.74	1.46	3.76	4.36	4.65
20	Madhya Pradesh	23.22	158.11	183.03	160.04	205.38
21	Maharashtra	0.00	212.66	386.89	419.08	426.74
22	Manipur	0.00	17.11	26.95	26.95	26.95
23	Meghalaya	0.00	24.31	24.95	21.73	19.92
24	Mizoram	0.00	8.12	3.29	11.98	11.88
25	Nagaland	0.00	31.23	27.81	28.26	27.97
26	Odisha	29.68	107.73	84.18	109.16	78.26
27	Puducherry	1.06	7.78	7.02	8.36	6.92

28	Punjab	13.27	81.44	98.33	87.54	86.75
29	Rajasthan	31.68	121.62	114.78	105.76	96.72
30	Sikkim	0.00	8.20	8.01	7.86	5.11
31	Tamil Nadu	0.00	125.10	168.48	160.24	15.84
32	Telangana	21.98	88.63	98.38	94.43	93.83
33	Tripura	6.33	29.70	3.72	37.18	3.72
34	Uttar Pradesh	47.31	371.23	528.33	494.02	492.52
35	Uttarakhand	0.00	29.29	43.22	33.74	31.82
36	West Bengal	0.00	0.00	0.00	40.72	41.08
	Total	229.33	2368.94	3053.05	3218.47	2986.08

STATEMENT -III

**State -wise and Year wise Centre and State share released under the PMFME Scheme as on 31st
December 2025**

		FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
S.No.	States/ UTs	Central Share	State share	Central Share	State share	Central Share	State share	Central Share	State share	Central Share	State share
1	Andaman & Nicobar Island	1.82	0.00	1.92	0.00	0.34	0.00	0.38	0.00	0.00	0.00
2	Andhra Pradesh	34.98	0.00	25.12	0.00	18.57	18.50	46.25	19.09	10.91	14.97
3	Arunachal Pradesh	0.15	0.00	7.34	0.00	0.03	0.78	11.09	0.81	8.00	1.22
4	Assam	16.71	0.00	15.96	1.37	18.12	0.87	43.88	5.86	68.50	6.69
5	Bihar	9.05	0.00	13.59	0.00	1.61	15.09	88.65	59.10	101.50	65.33
6	Chandigarh	0.40	0.00	1.06	0.00	0.44	0.00	0.31	0.00	0.00	0.00
7	Chhattisgarh	7.04	0.00	8.88	3.92	1.44	2.69	7.69	4.19	10.00	6.67
8	D & N Haveli & D n D	0.40	0.00	0.89	0.00	0.14	0.00	0.00	0.00	0.00	0.00
9	Delhi	0.50	0.00	0.32	0.00	1.15	0.21	0.50	0.16	4.25	3.16
10	Goa	0.41	0.00	3.14	0.74	1.81	1.31	2.08	1.42	2.50	1.67
11	Gujarat	16.55	0.00	8.53	2.54	1.98	0.00	7.02	4.68	15.00	10.00
12	Haryana	3.23	0.00	3.98	0.00	5.46	5.77	11.25	7.39	25.00	16.67
13	Himachal Pradesh	5.19	0.00	7.64	0.51	13.75	0.30	57.12	7.33	4.00	0.33
14	Jammu & Kashmir	8.19	0.00	1.50	0.00	2.16	0.38	2.68	0.30	25.75	0.92
15	Jharkhand	2.69	0.00	1.74	1.43	0.00	0.27	9.79	7.34	20.00	12.11
16	Karnataka	32.47	0.00	21.48	13.81	31.07	22.79	27.76	17.64	60.00	34.01

17	Kerala	10.13	0.00	3.46	4.55	3.99	4.98	29.52	13.01	40.00	26.67
18	Ladakh	0.45	0.00	0.93	0.00	2.32	0.00	0.36	0.00	3.00	0.00
19	Lakshadweep	0.40	0.00	0.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	20.62	0.00	9.93	19.32	9.98	0.00	44.97	22.13	78.04	44.35
21	Maharashtra	27.58	0.00	26.60	17.95	76.87	56.10	120.00	64.95	195.20	110.57
22	Manipur	3.14	0.00	9.09	0.00	0.00	0.00	0.00	0.00	0.00	0.64
23	Meghalaya	2.69	0.00	3.04	0.18	0.39	0.29	1.00	0.20	7.25	0.71
24	Mizoram	7.73	0.00	2.94	0.00	0.00	0.16	0.00	0.54	0.00	0.17
25	Nagaland	6.64	0.00	5.90	1.09	0.41	0.00	3.97	0.22	3.75	0.55
26	Odisha	30.37	0.00	29.93	23.37	2.97	0.00	15.46	14.64	21.86	12.00
27	Puducherry	1.16	0.00	0.79	0.62	0.68	1.07	2.46	1.64	3.00	1.87
28	Punjab	5.76	0.00	9.36	5.90	16.31	23.50	30.65	6.41	87.80	33.30
29	Rajasthan	14.51	0.00	13.44	5.85	4.79	3.98	16.98	11.52	8.50	3.64
30	Sikkim	5.12	0.00	1.51	0.31	1.75	0.26	0.91	0.10	7.50	0.56
31	Tamil Nadu	12.95	0.00	3.23	0.15	24.02	21.80	72.00	46.62	100.00	58.32
32	Telangana	33.16	0.00	16.88	0.00	2.31	13.30	15.40	10.27	60.00	23.88
33	Tripura	3.11	0.00	10.35	0.73	0.15	0.34	1.13	0.27	3.75	0.42
34	Uttar Pradesh	36.29	0.00	24.08	19.64	21.06	9.07	79.55	48.08	150.00	66.67
35	Uttarakhand	6.03	0.00	2.26	0.44	2.45	0.00	8.24	0.92	15.00	1.50
36	West Bengal	0.00	0.00	0.00	0.00	0.00	0.00	6.28	3.90	2.50	1.67
	Total	367.61	0.00	297.44	124.43	268.52	203.80	765.30	380.73	1142.56	561.22

TAP WATER TO ALL RURAL HOUSEHOLDS**118. SHRI NAVEEN JINDAL:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the targets set for providing tap water to all rural households have been achieved under the Jal Jeevan Mission (JJM) as on date and if so, the details thereof, State/UT and district-wise;
- (b) the details of total allocation made and expenditure incurred under JJM as on date, State/UT and district-wise;
- (c) the measures taken/being taken to ensure safe drinking water under JJM;
- (d) whether the quality of drinking water provided under JJM is being monitored regularly, if so, the details thereof and if not, the reasons therefor; and
- (e) the number of complaints received in regard to water quality and other issues pertaining to JJM during the last three years and the current financial year till date, district-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) and (b): Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household across the country. The total estimated outlay of the Mission was Rs. 3.60 lakh Crore out of which Central share was Rs.

2.08 lakh Crore and almost the entire budgetary Central amount has been utilized.

As Water is a State subject, project-wise details of individual projects/ schemes for rural water supply projects; District-wise fund allocations under JJM, and details thereof are not maintained by this Department. Year-wise details of financial progress made under the Mission as on 24.01.2026 is as under:

(Amount in Rs. Crore)

Year	BE/ RE	Fund utilized against allocation (<i>including Department Level Expenditures</i>)	Total Expenditure (Centre + State)
2019-20	10,000.66	10,000.44	10,074.28
2020-21	11,000.00	10,999.94	20,449.96
2021-22	45,011.00	40,125.64	43,551.85
2022-23	55,000.00	54,839.79	90,815.55
2023-24	70,000.00	69,992.37	1,51,518.65
2024-25	22,670.00#	22,638.44	90,009.00
2025-26	17,000.00#	31.14	13,051.32
Total	2,30,705.66#	2,08,627.76	4,19,470.61

#total utilization restricted to approved central outlay of Rs. 2,08,652 Crore Source: JJM-IMIS

Year-wise and State/ UT-wise details of financial progress under the Mission is in public domain and is accessible at:

https://ejalshakti.gov.in/JJM/JJMReports/Financial/JJMRep_StatewiseAllocationReleaseExpenditure.aspx

At the time of announcement of Jal Jeevan Mission, 3.23 Crore (17%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 24.01.2026, around 12.56 Crore additional rural households have been provided with tap water connections. Thus, as on 24.01.2026, out of 19.36 Crore rural households, more than 15.79 Crore (81.56%) households, are reported to have tap water supply in their homes and works for the remaining households are at various stages of completion as per saturation plan of the respective State/ UT. Year-wise and State/ UT-wise status of tap water connection provided under the Mission in rural areas is also in public domain and is accessible at:

https://ejalshakti.gov.in/JJM/JJMReports/Physical/JJMRep_HouseholdTapWaterConnection.aspx

(c) and (d): Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes and States/ UTs can utilize upto 2% of their annual allocation of funds under JJM for Water Quality Monitoring & Surveillance (WQM&S) activities *inter alia* which includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals, glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation,

educational programmes on water quality, accreditation/ recognition of laboratories, etc.

To enable States/ UTs to test water samples for water quality, and for sample collection, reporting, monitoring and surveillance of drinking water, an online JJM – Water Quality Management Information System (WQMIS) portal has been developed. The State-wise details of water quality test reported through WQMIS are available in public domain on JJM Dashboard and can be accessed at:

<https://ejalshakti.gov.in/WQMIS/Main/report>

A 'Citizen Corner' has also been developed on the JJM Dashboard. The corner included display of village level water quality test results in the public domain to further create awareness and build confidence among people about the quality of water supplies through the PWS in rural areas.

The Department released the "Handbook on Drinking Water Treatment Technologies" which was published in March 2023 and the "Concise Handbook for Monitoring Water Quality of Piped Drinking Water Supply to Rural Households" in December 2024. Both aim to guide field practitioners in effectively managing safe water supply system.

(e): Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance. Further,

grievances/ complaints etc. are vested in respective State/ UT and are handled/ disposed at State/ UT level. Accordingly, grievances/ complaints *inter alia* including those related to Water Quality, received so far in this Department have been forwarded to the respective State Government for taking necessary action.

राजस्थान में जेजेएम

119. श्रीमती मंजू शर्मा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जल जीवन मिशन (जेजेएम) की मुख्य विशेषताएं क्या हैं;
- (ख) जयपुर सहित राजस्थान में जेजेएम के तहत आने वाले जिलों की संख्या कितनी है;
- (ग) जयपुर सहित राजस्थान में उन घरों की संख्या कितनी है जिन्हें जेजेएम के तहत नल के पानी के नए कनेक्शन प्रदान किए गए हैं;
- (घ) क्या सरकार ने जयपुर में कोई सर्वेक्षण किया है जहाँ पीने के पानी की अत्यधिक कमी है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और
- (ङ) क्या सरकार ने वर्तमान वर्ष के दौरान जेजेएम के तहत राजस्थान को कोई धनराशि स्वीकृत की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

- (क) से (घ): भारत सरकार, अगस्त 2019 से राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम) कार्यान्वित कर रही है ताकि राजस्थान सहित देश भर के प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान किया जा सके। जेजेएम की प्रमुख विशेषताएं नियमित और दीर्घकालिक आधार पर 55

लीटर प्रति व्यक्ति प्रतिदिन (एलपीसीडी) के साथ निर्धारित गुणवत्ता (बीआईएस: 10500) के सेवा स्तर पर नल कनेक्शन के माध्यम से प्रत्येक ग्रामीण परिवार के लिए पीने योग्य जल का प्रावधान करना है।

मिशन की शुरुआत में, राजस्थान में केवल 11.74 लाख (10.90%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, 24.01.2026 तक राज्य द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत, 50.86 लाख से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.01.2026 तक, राज्य के 1.07 करोड़ ग्रामीण परिवारों में से 62.60 लाख (58.11%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

इसी तरह, मिशन की शुरुआत में, राजस्थान के जयपुर जिले में लगभग 0.80 लाख (15.72%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्य द्वारा सूचित किए गए अनुसार, लगभग 2.52 लाख ग्रामीण परिवारों को जेजेएम के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.01.2026 तक, जिले के 5.13 लाख ग्रामीण परिवारों में से लगभग 3.33 लाख (64.94%) परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार ग्रामीण परिवारों आदि में नल जल कनेक्शन की राज्य/संघ राज्य क्षेत्र, जिला और गांव-वार स्थिति पब्लिक डोमेन में है और जेजेएम डैशबोर्ड पर निम्न लिंक पर उपलब्ध है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>.

पेयजल राज्य का विषय होने के कारण, पेयजल आपूर्ति योजनाओं की आयोजना, डिजाइन, अनुमोदन और कार्यान्वयन राज्य ही करते हैं। भारत सरकार इस मिशन के अंतर्गत तकनीकी और वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है। राजस्थान राज्य द्वारा दी गई सूचना के अनुसार, पेयजल की कमी के समस्या का समाधान करने के लिए जयपुर में सर्वेक्षण और

आकलन किए गए हैं। इनमें केन्द्रीय भूजल बोर्ड द्वारा भूजल और स्रोत मूल्यांकन तथा राज्य पीएचईडी द्वारा अवसंरचना और आपूर्ति समीक्षाएं शामिल हैं, जिन्होंने गिरते भूजल स्तर और सीमित सतही स्रोतों पर भारी निर्भरता की पहचान की है। राज्य ने यह भी सूचित किया है कि इन निष्कर्षों के आधार पर राज्य सरकार ने जयपुर में पेयजल की उपलब्धता और स्थायित्व में सुधार लाने के लिए सतही जल आपूर्ति (बीसलपुर आधारित प्रणालियों के सुदृढीकरण सहित), बल्क पारेषण और वितरण नेटवर्कों का विस्तार, जल गुणवत्ता निगरानी, पुनर्भरण उपाय तथा सतत पेयजल समाधान की योजना बनाने जैसे कदम उठाए हैं और उठा रही है।

(ड): जेजेएम के तहत, 2025-26 में राजस्थान सहित किसी भी राज्य/संघ राज्य क्षेत्र को कोई राशि आवंटित नहीं की गई है क्योंकि कुल वर्धित परिव्यय के साथ दिसंबर 2028 तक जेजेएम को जारी रखने का प्रस्ताव अभी विचाराधीन है।

OPERATIONAL STATUS OF SPM-NIWAS, JOKA

120. SHRI JAGANNATH SARKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation (SPMNIWAS), set up at Joka, Kolkata with an investment of nearly Rs. 100 crore, has so far commenced the promised Master's and Post-Doctoral programmes and if so, the details thereof;
- (b) whether the institute's R&D laboratory has received NABL accreditation as originally envisaged and if so, the details thereof;

- (c) whether the Technology and Solutions Bank and the Digital Academy have been fully operationalised for public access and if so, the details thereof; and
- (d) if not, the reasons for delay in achieving these core objectives along with the specific timelines fixed by the Government for their completion?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) to (d): An Expert Committee was constituted under the chairmanship of Principal Scientific Adviser to Government of India to finalise the roadmap and vision of the then National Centre for Drinking Water, Sanitation & Quality (NCDWSQ) [now renamed as Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation (SPM-NIWAS)], an autonomous institute under the Department of Drinking Water & Sanitation (DDWS), Ministry of Jal Shakti. Keeping in view the intended objectives and outcomes, the committee had suggested a vision and roadmap of the institute which *inter-alia* envisaged Masters, Doctorate and Post Doctorate level programmes. The institute was inaugurated in December 2022 as an apex institute aims to bridge the knowledge and capacity building gap in the field of public health engineering, sanitation & hygiene, through short, medium & long-term courses which are not just related to engineering but also cover aspects of management, health, accounting, law and public policies.

NEERI, Nagpur was engaged for planning, designing, and development of a national-level, state-of-the-art R&D water quality laboratory at NCDWSQ, Joka, Kolkata, along with its allied works, for which the letter of award for the preparation of the Detailed Project Report (DPR) was issued in January 2021. Subsequent to the operationalization of the Institute in December 2022, the proposal of setting up of R&D laboratory has been revisited with an initial focus on an operational laboratory with high-end equipment, followed by a research laboratory at a later stage.

The Institute is using a commercial Virtual Conferencing (VC) platform named as “SPM NIWAS Digital Academy” to deliver its webinars and online courses. The purpose is to utilize this platform for continuous capacity building of human resource including government officials, engineers, representatives of panchayati raj institutions, consultants and frontline workers of WASH sectors and adoption of good practices for improving the state of safe drinking water supply and sanitation in rural India. In financial year 2025-26, 16 webinars and 78 online courses have been conducted till 20.01.2026 on this platform. It is fully operational.

SPM-NIWAS has also developed a concept of an innovative database “Technology and Solution Bank” to capture various innovations developed by private and government bodies in WASH sector. The proposal was received in Department of Drinking Water & Sanitation for comments and it has been

suggested that any initiative in this regard may be taken up in convergence with this Department, so as to avoid overlap or duplication at the departmental level. The existing DDWS portal shall continue to function as the central repository for approved and recommended innovative technologies in the WASH sector.

IMPLEMENTATION OF JJM IN KERALA

121. ADV. ADOOR PRAKASH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that the implementation of the Jal Jeevan Mission (JJM) in Kerala has been halted due to insufficient funds and if so, the details thereof along with the reasons therefor;
- (b) the present status of completion of projects under JJM in Kerala including the details of the projects sanctioned, the percentage of works completed and the funds released and utilised as on date;
- (c) whether Kerala is behind the national average in terms of completion of works and funds utilisation under JJM; and
- (d) if so, whether any directive has been given to the State Government of Kerala to speed up the works and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) to (d): Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs including Kerala, to make provision of safe and adequate tap water connection to every rural household of the country.

As reported by the state of Kerala on JJM-IMIS, at the start of JJM on 15.08.2019, only 16.64 lakh (23.51%) rural households had tap water connections. Since then, around 22.17 lakh additional rural households have been provided with tap water connections. Thus, as on 27.01.2026, out of 70.77 lakh rural households in state, the provision of tap water connections is available to 38.81 lakh (54.83%) rural households as compared to the national average of 81.56%.

The state government of Kerala has informed that the pace of implementation of JJM works has slowed down due to paucity of funds. There are also other factors reported by state which has caused delay in JJM implementation such as the outbreak of the COVID-19 pandemic, delays in obtaining hindrance-free land, issues related to permissions for road cutting and seasonal bans, delays in obtaining clearances from other agencies, and disruptions caused by floods and heavy rainfall.

Drinking Water being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the JJM, lies with State/UT Governments. The

Government of India supports the States by providing technical and financial assistance. Numerous projects are implemented concurrently at various levels across the States for achieving the envisaged objectives. As such, project-wise details of individual projects/ schemes for rural water supply projects are maintained at the level of state Government. The year-wise details of central fund allocated, fund drawn and fund utilization reported by the State of Kerala, under JJM, is as under:

(Amount in Rs. Crore)

	Central					Expenditure under State share
Financial Year	Opening Balance	Fund allocated	Fund Drawn	Available Fund	Reported utilization	
2019-20	2.58	248.76	101.29	103.87	62.69	57.23
2020-21	41.18	404.24	303.18	344.36	304.29	311.25
2021-22	40.07	1,804.59	1,353.44	1,393.51	957.44	1,059.57
2022-23	436.08	2,206.54	2,206.54	2,642.62	1,741.93	1,741.68
2023-24	900.69	1,342.36	671.18	1,571.87	1,465.41	1,448.53
2024-25	106.45	1,949.36	974.68	1,081.13	1,081.13	1,403.70

Source: JJM-IMIS

To expedite the provision of tap water connections to all rural households in the country including those in Kerala, concerted efforts have been made to accelerate the pace of implementation of JJM on ground. These include measures such as holding high level joint review meetings with the state governments on regular basis and visits of multi-disciplinary teams from the

department to highlight areas which need attention for expediting implementation to make provision of tap water supply to all households in a time bound manner. A nodal officer in the Department has been nominated for coordinating with Central nodal Ministries/ Departments/ agencies to facilitate the states in obtaining statutory/ other clearances. The department has also held meetings with 729 District Collectors/District Magistrates/ Collectors across the country, including all from Kerala, to review various aspects of the implementation of the JJM at the district level. DMs/ DCs/ Collectors have been urged to play a leadership role in monitoring progress of JJM through the District Water and Sanitation Mission (DWSM) dashboard and addressing the bottlenecks to ensure effective implementation of JJM. They have further been advised to prioritize coverage in critical areas such as Particularly Vulnerable Tribal Group (PVTG) habitations, Aspirational Districts, drought-prone regions, and other identified priority areas.

To complete the ongoing works, Hon'ble Finance Minister during her budget speech 2025-26 announced extension of Jal Jeevan Mission until 2028.

LOANS UNDER ADIVASI SHIKSHA RRINN YOJANA

122. SHRI ASADUDDIN OWAISI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the applications for educational loans under the Adivasi Shiksha Rrinn Yojana (ASRY) are often delayed or rejected, if so, the reasons therefor;
- (b) whether the Government is aware that many beneficiaries are asked for collateral for obtaining educational loans under the scheme, if so, the details of grievance redressal mechanism in place;
- (c) whether the Government is taking steps for effective awareness dissemination under ASRY including facilitation by educational institutes, if so, the details thereof; and
- (d) whether the Government is aware that the loan disbursement under ASRY is skewed across the country which is disproportionately affecting students in remote areas, if so, the specific steps taken to rectify this imbalance?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) National Scheduled Tribes Finance and Development Corporation (NSTFDC), a Central Public Sector Enterprise (CPSE) under the Ministry of Tribal Affairs, extends concessional loans to the eligible Scheduled Tribe persons for undertaking any income generation activities/ self-employment including education loan under the Adivasi Shiksha Rrinn Yojana (ASRY). All the schemes of NSTFDC are implemented through various implementing agencies across the country. The loan proposals are received by NSTFDC through the implementing

agencies. Till date, NSTFDC has not rejected any application of education loan received as per norms of the Corporation.

(b) As mentioned, the scheme implementation is done through the implementing agencies as per their prescribed norms. NSTFDC does not seek any collateral from the students for obtaining Education Loan.

(c) NSTFDC conducts regular awareness camps in coordination with its implementing agencies for disseminating information about its schemes including the Education Loan Scheme. However, the Corporation has not conducted any scheme-specific awareness camp.

(d) NSTFDC is getting Education Loan proposals only from a few States. From time to time, the Corporation takes up the matter of scheme implementation with the State Implementing agencies for improving the performance of the schemes in the States.

EMRSs IN JHARKHAND

123. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the total number of Eklavya Model Residential Schools (EMRSs) approved and operational by December 2025, State-wise particularly in Jharkhand;

(b) the details of EMRSs inaugurated and foundation stones laid on Tribal Pride Day 2025; and

(c) the efforts being taken to enhance the quality of education and sports facilities in EMRS including the Amazon Future Engineer Programme?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) 723 EMRSs have been sanctioned across the country, out of which 499 EMRSs are presently functional. This includes 91 EMRSs sanctioned in the State of Jharkhand, of which 51 EMRSs are functional. The State-wise status is given in the enclosed **Statement**.

(b) On the occasion of Janjatiya Gaurav Diwas on 15.11.2025, 42 EMRSs were inaugurated and foundation stones were laid for 50 EMRSs.

(c) Various steps have been undertaken to enhance the quality of education and sports facilities in EMRSs which include well-equipped classrooms with modern teaching aids, science and computer laboratories, libraries with diverse learning resources, playgrounds and sports equipment, facilities for extracurricular activities like music, art, and sports, smart classrooms for digital education, computer labs with internet access, skill development and vocational training programs to enhance employability, etc.

The Amazon Future Engineer (AFE) program is a comprehensive initiative aimed at enhancing access to computer science education for underserved and underrepresented communities. Learning Links Foundation (LLF) has implemented the AFE program in 298 EMRSs to provide hands-on computer

science education through interactive modules like the Hour of Code and Code-a-thon, essential skills in programming and problem solving, which are crucial for success in today's digital world.

STATEMENT

State-wise status of Sanctioned and Operational EMRSs

S.No.	State/UT	Sanctioned EMRSs	Functional EMRS
1	Andhra Pradesh	28	28
2	Arunachal Pradesh	10	5
3	Assam	17	6
4	Bihar	3	2
5	Chhattisgarh	75	75
6	Dadra & Nagar Haveli and Daman & Diu	1	1
7	Gujarat	47	44
8	Himachal Pradesh	4	4
9	Jammu & Kashmir	6	6
10	Jharkhand	91	51
11	Karnataka	12	12
12	Kerala	4	4
13	Ladakh	3	
14	Madhya Pradesh	71	63
15	Maharashtra	39	37
16	Manipur	21	5
17	Meghalaya	37	2
18	Mizoram	17	11
19	Nagaland	22	3
20	Odisha	111	47

21	Rajasthan	31	31
22	Sikkim	4	4
23	Tamil Nadu	8	8
24	Telangana	23	23
25	Tripura	21	12
26	Uttar Pradesh	4	3
27	Uttarakhand	4	4
28	West Bengal	9	8
	Total	723	499

NATIONAL HIGHWAY SAFETY POLICY

124. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Ministry proposes to institute a comprehensive national highway safety policy mandating service roads, pedestrian underpasses and scientifically designed junctions as compulsory features rather than optional measures introduced only after fatalities occur, if so, the details thereof;
- (b) whether the Ministry has identified persistent black spots on national highways that continue to pose life-threatening risks to daily commuters and the urgent measures being implemented to prevent further accidents on such stretches, if so, the details thereof;
- (c) whether the Government proposes to mandate that all future national highways passing through habitations include continuous service roads for

segregation of local traffic to proactively prevent recurring accidents and safety failures, if so, the details thereof;

(d) whether any independent third-party road safety audits are being conducted after construction of national highways or whether contractors are still permitted to self-certify compliance raising concerns about accountability and commuter safety, if so, the details thereof; and

(e) whether the Government proposes to provide compensation and rehabilitation to families of victims who lost their lives due to delayed safety interventions and design-related negligence on national highways, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): Government in Ministry of Road Transport and Highways is primarily responsible for development, operation and maintenance of National Highways (NHs). All NHs works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures which,inter-alia,include provision of crash barriers, signage boards, foot over bridges, etc. are taken up during design, construction, operation and maintenance stages.

Road Safety Audit is carried out for the independent assessment of newly constructed roads before opening them to commercial traffic. All identified road

safety issues, including those related to road signages and markings, are addressed before the road is opened to the public. Subsequently, during the operation of the project highway, assessment is carried out at regular intervals to identify safety issues that may have emerged during operation stage and any necessary remedial measures are taken in a time-bound manner. Besides this, accident data on all existing and new national highways is monitored on a pan-India basis through the eDAR portal (Integrated Road Accident Database), and accident spots are identified. Further, all field officers have been delegated powers to take advance remedial action on these identified accident spots, preventing them from being converted to blackspots.

Also, identified blackspots are rectified by carrying out short-term measures like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. in a time bound manner. Further, long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. are also taken as permanent rectification measures based on road safety audit report and site conditions.

(e): As per section 161 of Motor Vehicles Act, 1988 the Central Government provides compensation in respect of the death of persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by the Government vide G.S.R.

163(E) dated the 25th February, 2022. Under this scheme, a fixed sum of Rupees Two Lakh is provided to legal representatives of the deceased in case of the death of an accident victim due to hit and run motor accident. The scheme guidelines also has provision for providing compensation of an amount of Rs. 50000/- in case of grievous injury.

As per section 162 of the Motor Vehicles Act, 1988, Government has formulated a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. The key features of the scheme are summarised as under:

- i. Victims are entitled to cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of 7 days from the date of accident.
- ii. To be implemented by National Health Authority (NHA) in coordination with State Governments (Police, empaneled hospitals, State Health Agency (SHA)) etc.
- iii. Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY) packages for trauma and polytrauma care have been co-opted.
- iv. Claims raised by hospitals for providing treatment to be reimbursed from the Motor Vehicle Accident Fund.

Government has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow,

stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

Further, the Government has constituted the Motor Vehicle Accident Fund as per the mandate of section 164B of Motor Vehicles Act, 1988, which is to be utilised, inter alia, for treatment of the persons injured in the road accidents in accordance with the scheme framed under section 162 of the Motor Vehicles Act, 1988. The Fund includes contributions pooled from general insurance companies as well as budgetary grant by the Government.

SETTING UP OF MEGA FOOD PARKS IN KALAHANDI

125. SHRIMATI MALVIKA DEVI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the steps taken/being taken by the Government to set up mega food parks, agro processing centres and cold chain projects during the last year along with the plans for the State of Odisha and especially for Kalahandi Lok Sabha Constituency;
- (b) the measures taken by the Government to fast track such projects especially as land acquisition might be a problem in quick starting the projects;
- (c) whether the Government has made assessment of the post-harvest losses of fruits and vegetables and if so, the details thereof; and

(d) whether there have been adequate cold storage and refrigerated transport facilities provided to tribal, rural and aspirational districts to bridge regional gaps and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) does not set up food processing projects on its own but provides financial assistance for setting up of food processing projects in the country under its central sector umbrella “Pradhan Mantri Kisan SAMPADA Yojana (PMKSY)” scheme. MoFPI invites proposals from interested entities/organizations through Expression of Interest (EoI) floated from time to time, in accordance with the scheme guidelines. The scheme is demand-driven and the funds are not allocated/sanctioned/released State-wise under any of the component schemes of PMKSY. As on date, in the state of Odisha, 02 projects have been approved under Mega Food Parks component (MFP has been discontinued w.e.f 01.04.2021 with provision for committed liabilities only), 01 project has been approved under Agro processing Cluster component and 08 projects have been approved under Cold Chain component of PMKSY. No project has been approved in Kalahandi Lok Sabha Constituency, Odisha under the aforementioned component schemes.

(b): The responsibility of execution, ownership and management of the projects supported under PMKSY vests with the Project Implementing Agency (PIA). The Project Implementation Agencies are required to obtain all statutory clearances including planning, implementation, land acquisition, regulatory clearances, market linkages and technology adoption on their own. In case a request is received from the project implementation agencies, the Ministry takes up the matter with the concerned central/state government departments/agencies to facilitate resolution of issues faced by PIAs during project implementation.

(c): The Ministry of Food Processing Industries (MoFPI) had commissioned a study through NABARD Consultancy Services Pvt. Ltd. (NABCONS), namely “Study to determine Post harvest losses of Agri Produce in India” in 2022 with reference year 2020-22. As per the report submitted by NABCONS, the details of estimated loss of various commodities reported in the study are as under:

Post-harvest losses of major crops and commodities

Crops/ Commodities	Estimated Percentage Loss (%)
Cereals	3.89-5.92
Pulses	5.65-6.74
Oil Seeds	2.87-7.51
Fruits	6.02-15.05
Vegetables	4.87-11.61
Plantation Crops & Spices	1.29-7.33
Milk	0.87

Fisheries (Inland)	4.86
Fisheries (Marine)	8.76
Meat	2.34
Poultry	5.63
Egg	6.03

(d): MoFPI does not provide financial assistance for stand-alone cold storages under any of the component schemes of PMKSY. However, cold storages for captive use are supported. Assistance is also provided for creation of cold chain infrastructure including mobile pre-cooling vans and reefer trucks under Cold Chain and Operation Green component schemes of PMKSY.

As on 31.12.2025, a total of 690 cold storages for captive use have been supported under various component schemes of PMKSY and a total of 1541 number of Reefer Vehicle & Tanker have been supported under the Cold Chain and Operation Green component schemes to the projects under PMKSY including those from ITDP areas, Rural and aspirational districts.

PROGRESS OF KOCHI METRO RAIL PROJECT

126. SHRI HIBI EDEN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the finalisation of the selection of routes for the third and fourth phases of Kochi Metro has been completed, if so, the details thereof and if not, the reasons therefor along with the timeline fixed in this regard;
- (b) whether a funding model has been established for the third and fourth phases of Kochi Metro, if so, the details thereof and if not, the reasons therefor along with the timeline fixed in this regard;
- (c) whether any proposals from the State Government of Kerala related to the third and fourth phases of Kochi Metro are pending, if so, the details and the current status thereof;
- (d) whether other development plans for income generation to Kochi Metro Rail Limited (KMRL) have been decided, if so, the details thereof and if not, the reasons therefor along with the timeline fixed in this regard;
- (e) whether the completion date of the second phase of Kochi Metro has been fixed, if so, the details thereof and if not, the reasons thereof along with the timeline fixed in this regard; and
- (f) whether KMRL has initiated the procurement process for additional trains as part of its expansion plans in Phase II and Phase III development projects, if so, the details thereof and if not, the reasons therefor along with the timeline fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): No. This Ministry has not received any proposal for the third and fourth phases of Kochi Metro from state government of Kerala.

(d): Kochi Metro Rail Limited (KMRL) is taking several initiatives to enhance non fare box revenue and to monetize the available assets to the maximum possible extent. The major initiatives under taken includes the following:

- Semi naming rights/Co-Branding of Metro Stations
- Advertisement in Metro Trains, on Metro Pillars and Right inside and outside the metro stations
- Optical Fibre Cable (OFC) Leasing
- Development of allied infrastructure such as parking facilities
- Campaigns and sponsorships, including Film shooting permissions
- Rental income from commercial and office spaces
- Land monetization
- Development of link bridges
- Operation of feeder service such as Autos & Buses
- Licensing of space for Telecom Tower
- Licensing of space for EV Charging Stations

(e) and (f): Kochi Metro Phase II project is having route length of 11.2 km which includes procurement of two trains. As per sanction order, the project is to be completed within 4 years from the date of sanction of the Project.

DUES OWED TO WEST BENGAL

127. SHRIMATI SATABDI ROY BANERJEE:

SHRIMATI BAG MITALI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that Members of Parliament from West Bengal met the Minister regarding the dues owed to the State and if so, the details thereof;
- (b) the quantum of the funds due on the Union Government to the State Government of West Bengal under the Jal Jeevan Mission; and
- (c) the quantum of the funds due on the Union Government to the State Government of West Bengal under the Flood Management and Border Areas Programme?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) and (b): As per practice, a prompt, substantive reply is sent whenever a VIP reference is received. Departments often have strict guidelines, ensuring accountability and courtesy to public representatives as per government manuals. Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural

household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita per day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis.

Under JJM the central govt. supplements the efforts of State govt., financially & technically, to ensure the availability of safe drinking water supply to rural population. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation & Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, is vested with State/UT Governments. As such, the subject of drinking water supply falls under the State subjects to be managed by PRIs as per 73rd Amendment of the Constitution.

Further, since the start of the mission the State govt. could only draw about 50% of the allocated Central share under JJM which was ensured to the State during Financial Year 2019-20 to 2023-24 (Mission Period) resulting into paucity of fund. The approval of the mission for the extended period is under active consideration. The details of Central fund allocated and fund drawn by the State of West Bengal under JJM, is as under:

(Amount in Rs. Crore)

Year	Central share					State Expenditure
	Opening Balance	Fund allocated	Fund drawn by State	Available fund	Reported utilization	
2019-20	760.82	995.33	994.75	1,755.57	609.00	469.54
2020-21	1,146.58	1,614.18	807.08	1,953.66	1,196.07	641.17
2021-22	757.58	6,998.97	1,404.61	2,162.19	1,547.52	725.77
2022-23	614.67	6,180.25	3,090.12	3,704.79	1,953.73	3,204.21
2023-24	1,751.06	3,806.29	4,206.29	5,957.35	5,004.16	5,155.11
2024-25	953.19	5,049.98	2,524.99	3,478.18	3,003.06	4,905.55
2025-26	475.13	-	-	475.13	-	-
Total		24,645.00	13,027.84	13,788.66	13,313.54	15,101.35

Source: JJM-IMIS

(c): From the State of West Bengal, 18 projects were included for central assistance under FMP component of ongoing Flood Management and Border Area Programme (FMBAP) of Ministry of Jal Shakti and 16 projects have been completed and one dropped. Total 16 completed projects have given protection to an area of around 1.03 Lakh hectares and protected a population of about 2.49 million. Total Central assistance of Rs. 1051.96 Crore has been released to the State of West Bengal so far under Flood Management Programme (FMP) component of Flood Management and Border Areas Programme (FMBAP). During last five years, Central Assistance (CA) of Rs 161.35 Crores has been released to the State of West Bengal under FMP component of FMBAP scheme.

In addition to above, one flood management project on border outpost with Bangladesh with an estimated cost of Rs. 77.79 Crore has been included under River Management Activities and works related to Border Areas (RMBA) component of FMBAP with 100 % central funding and an amount of Rs. 7.78 Crore has been released in F.Y. 2024-25.

At present, no CA proposal has been received from the Government of West Bengal.

OPERATIONALISATION OF JEWAR AIRPORT

128. SHRI ANIL YESHWANT DESAI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it is a fact that the proposed Jewar airport in Uttar Pradesh near the national capital is going to open shortly and if so, the main attractions and amenities that would be available at the said Airport;
- (b) the present status of rail and road connectivity from Jewar airport to various parts of the national capital and the Indira Gandhi International Airport, New Delhi; and
- (c) the steps proposed to be taken to reduce the reporting time for domestic and international passengers?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Noida (Jewar) International Greenfield Airport project is in advanced stage of completion. The Terminal building of approx. 1.38 lakh sqm with 3900 metre long runway and associated infrastructure would be able to handle 12 million passengers per annum (MPPA). The airport will feature a paperless passenger facilitation system, including self-baggage drop, self-boarding and all DigiYatra enabled gates, to support efficient passenger processing. These measures are aimed at improving processing efficiency and reducing queue wait times at various passenger touch points.

The present connectivity to Noida airport is as follows:-

- (i) Connection to Yamuna Expressway through interchange
- (ii) Connection to Delhi-Mumbai Expressway at Yamuna Expressway through Interchange
- (iii) Dedicated North and East Access Road for Air Cargo

लखनऊ-सीतापुर छह लेन का राष्ट्रीय राजमार्ग

129. श्री राकेश राठौर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या लखनऊ-सीतापुर छह लेन के राष्ट्रीय राजमार्ग हेतु विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार कर ली गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार द्वारा उक्त परियोजना को अनुमोदित किया गया है;
- (ग) यदि हां, तो उक्त परियोजना को पूरा करने की समय-सीमा क्या है और इसकी अनुमानित लागत कितनी है; और
- (घ) क्या सरकार का उक्त राष्ट्रीय राजमार्ग के विकास हेतु नवीनतम प्रौद्योगिकीय और पर्यावरण अनुकूल नवाचारों का प्रयोग करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): लखनऊ-सीतापुर राजमार्ग के 6-लेन निर्माण के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए परामर्शी सेवाएं दिनांक 14.01.2026 को सौंपी गई हैं। परियोजना का अनुमोदन डीपीआर के परिणाम पर आधारित होगा जिसमें व्यवहार्यता, यातायात घनत्व और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ तालमेल शामिल है।

STATUS OF METRO RAIL PROJECT PROPOSALS

130. SHRI D. M. KATHIR ANAND:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Union Government has rejected the Metro Rail project proposals for the Tier-II cities of Coimbatore and Madurai in Tamil Nadu and if so, the details thereof along with the reasons therefor; and

(b) the complete list of Metro Rail projects approved in Tier-II cities across the country till date, location-wise along with the respective population of the cities and the estimated cost of each project?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Central Government examined the proposals for Metro Projects in cities of Coimbatore and Madurai as submitted by Government of Tamil Nadu and communicated observations to State Govt. The main observations are as under:

Coimbatore

- Low average trip lengths and the existing average speeds on road, the modal shift to metro system is not expected due to negligible time savings.
- In addition to Coimbatore Municipal Corporation (CMC) Area, population of Local Planning Area (LPA), has been taken to be served by Metro system. It is difficult for people living in LPA, which is 5 times bigger than CMC area to use proposed metro system.
- The projected ridership figure of 5.9 lakh per day for proposed network of 34 km of Coimbatore metro is higher as compared to actual ridership figure of 4 lakh per day on 54.10 km operational network of Chennai Metro phase-1, which is serving larger population. Therefore, projected ridership figures in DPR are not realistic.

- At several locations, it is not feasible to construct station due to non availability of enough Right of Way (RoW).

Madurai

- In the Comprehensive Mobility Plan (CMP) submitted by GoTN, it has been clearly stipulated that the current ridership is justifiable for Bus Rapid Transit System (BRTS).

(b): Details are given in the enclosed **Statement**.

STATEMENT

The details of Metro Rail projects approved in Tier-II cities across the country till date, location-wise along with the respective population of the cities and the estimated cost of each project

S. No.	City	Location	Population(in lakh as per census 2011)	Project Cost (in Cr.)	Date of Approval
1.	Patna	i. Danapur – KhemniChak ii. Patna Station to New ISBT	20.32	13,365.77	Feb-2019
2.	Surat	i. Sarthana-Dream City ii. Bhesan-Saroli	44.67	16,361	March - 2019
3.	Kochi	Phase-I	21	5,181.79	July-2012

		Phase-IA		710.93	Feb-2023
		Phase-IB		448.33	June-2019
		Phase-II		1,957.05	Nov-2022
4.	Indore	Ring line: Bengali Square- Vihay Nagar – Bhwarsala- Airport- Palasia	22.91	7,500.80	Nov-2018
5.	Bhopal	i. Karond to AIIMS ii. Bhadbhada Square to Ratnagiri Tiraha	18.83	6,941.40	Nov-2018
6.	Nagpur	Phase-I	24.05	9,759.79	Aug-2014
		Phase-II	24.05	6,708	Dec-2022
	Mumbai	Line-3	124.42	23,136	July-2013
	Thane	Integral Ring Metro	18.4(Parts of MMR)	12,200	Sep-2024
7.	Pune	PCMC-Swargate & Vanaz- Ramwadi	59.91	13,656.22	Dec-2016

		PCMC-Nigdi Project			
		Nigdi Project		910.18	Oct-2023
		Swargate to Katraj		2,954.53	Sept-2024
		Vanaz to Chandani Chowk		3,626.24	July-2025
		Nal Stop-Warje Manik Baug		9,857.85	Dec-2025
8.	Agra	Sikandara-Taj East Gate Agra Cantt.- Kalindi Vihar	15.9	8,379.62	May-2019
9.	Lucknow	Phase-IA(CCS Airport to Munshi Pulia)	28	6,928	Jan-2016
		Phase-IB (Charbagh to Vasant Kunj)		5,801.05	Sept-2025
10.	Kanpur	Corridor I: IIT Kanpur to Naubasta	27.7		May-2019

				11,076.48	
		Corridor II: Agriculture University to Barra 8			
11.	Noida & Greater Noida	Noida Sector 51 to Depot Station	7.39	5,503.00	June-2017
		Extension of Aqua Line from Depot Station to Boraki MMTH		416.34	July-2025
12.	Chennai	Phase-I	80	18,379.92	Feb-2009
		Phase-I Extension		3,770	June-2016
		Phase-II	89.2	63,246.4	Oct-2024
13.	Ahmedabad	Phase-I	55	10,773	Nov-2014
		Phase-II		5,384.17	March-2019
14.	Delhi	Phase-I	167	10,891	Nov-1996
		Phase-II		25,620	March-2006
		Phase-III and extension		48,565	Sep-2011

		Phase-IV(03 priority corridor)		24,948.65	July-2019
		Phase-IV(2 balance corridor)		8,400	March-2024
		Millenium City Centre to Cyber City Gurugram		5,452.72	July- 2023
		Rithala-Kundli		6,231	Jan-2025
15.	Bangalore	Phase-I	56.76	14,133.17	May-2006
		i.Byappanhalli- Mysore Road ii.Yeshwantpur Rly Stn- Jayanagar			
		Phase-II		26,405.14	Feb-2014
		Phase-2A		14,788.10	June-2021
		Phase-3		15,611	Sept-2024

DEVELOPMENT OF AIRPORTS IN ANDHRA PRADESH

131. SHRI P. V. MIDHUN REDDY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has approved or granted in-principle clearance for the proposed airports at Tadepalligudem, Kuppam, Srikakulam and Ongole in Andhra Pradesh and the size (acreage) of land acquired or proposed for each of these airports;
- (b) if so, the details thereof along with the timelines fixed for feasibility study, land acquisition, release of central funding and commencement of first phase of construction and if not, the reasons therefor; and
- (c) the details of the policy in place for promoting secondary airports under the Regional Connectivity Scheme/Greenfield Airports Policy and the manner in which these sites qualify?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Based on the request of State Government of Andhra Pradesh (GoAP), Airports Authority of India (AAI) has conducted Pre-feasibility study for proposed airport sites at Kuppam, Srikakulam and Ongole. In January, 2026, GoAP requested AAI to conduct Pre-feasibility study for Tadepalligudem site for which requisite details along with site data have been sought from GoAP by AAI.

GoAP has submitted proposals seeking Site Clearance for proposed airports at Kuppam and Srikakulam, as per Greenfield Airports (GFA) Policy. These proposals are under consideration.

As per the GFA Policy, 2008, the responsibility for implementation of the Greenfield airport project including land acquisition, R&R, funding etc. lies with the concerned airport developer or the State Government, as the case may be. The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.

(c): No greenfield airport is allowed within an aerial distance of 150 Km of an existing civilian airport, in terms of GFA Policy, 2008. It may however be allowed after examination of its impact on the existing airports, on a case to case basis.

In case of greenfield airport, the project proponent submits the proposal for 'Site Clearance' and 'In-Principle' approval to Ministry of Civil Aviation.

In case of RCS-UDAN, existing unserved and underserved airstrips are taken up for development and operationalisation through a demand based bidding mechanism.

HOUSES COMPLETED UNDER PMAY-U

132. SHRI BAPI HALDAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the number of houses sanctioned and completed under the Pradhan Mantri Awas Yojana - Urban (PMAY-U) since its inception, component and year-wise;

- (b) whether the Government has conducted any study to assess the actual demand for houses under PMAY-U, if so, the details thereof and if not, the reasons therefor; and
- (c) the percentage of total number of houses sanctioned and completed for slum households since the inception of PMAY-U, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years.

PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U/PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) have conducted demand survey through their Urban Local Bodies (ULBs)/implementing agencies in their respective

jurisdictions, based on eligibility criteria. States/UTs formulate project proposals as per their assessed demand of houses under the Scheme and get them approved by State Level Sanctioning & Monitoring Committee (SLSMC) constituted under the chairmanship of Chief Secretary of the State/UT concerned. After approval from the concerned SLSMC, States/UTs submit the proposals to this Ministry for approval of Central assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. The number of houses sanctioned and completed under the PMAY-U including PMAY-U 2.0 since its inception, component and year-wise is given in the enclosed **Statement-I**. The details of total houses sanctioned and completed for slum households since the inception of year-wise under PMAY-U and PMAY-U 2.0 is given in the enclosed **Statement-II**.

STATEMENT-I

Year wise and vertical wise details of houses sanctioned and completed for overall beneficiaries along with houses sanctioned and completed for slum household beneficiaries under PMAY-U & PMAY-U 2.0

FY	Overall houses under Mission						
	BLC		AHP/ISSR		CLSS/ISS	Total	Total
	Sanctioned	Completed**	Sanctioned	Completed**	Sanctioned/ Completed	Sanctioned	Completed**
2015-16	1,61,022	-	3,59,218	19,801	5,835	5,26,075	25,636
2016-17	4,68,821	11,659	1,42,332	32,614	22,607	6,33,760	66,880
2017-18	9,94,039	1,55,229	5,59,246	39,789	1,12,449	16,65,734	3,07,467
2018-19	14,05,834	10,31,348	3,99,634	2,67,680	4,27,004	22,32,472	17,26,032
2019-20	11,45,038	3,41,098	54,484	73,120	4,16,403	16,15,925	8,30,621
2020-21	8,73,179	6,86,147	69,242	1,30,807	6,05,751	15,48,172	14,22,705
2021-22	10,50,244	4,00,468	98,844	1,41,186	4,83,871	16,32,959	10,25,525
2022-23	4,90,984	9,54,111	-	1,56,213	4,30,300	9,21,284	15,40,624
2023-24	3,86,057	7,75,418	-	1,10,981	-	3,86,057	8,86,399
2024-25	3,50,655	8,28,813	1,272	2,07,995	-	3,51,927	10,36,808
2025-26	5,95,810	3,38,588	47,317	81,933	70,638	7,13,765	4,91,159
Total	79,21,683	55,22,879	17,31,589	16,04,133*	25,74,858	1,22,28,130	97,01,870*

* Includes completed (3.42 lakh) houses of JnNURM during mission period.

** Includes houses completed in the year which were sanctioned in preceding years.

STATEMENT-II

Year wise houses sanctioned and completed for overall and for slum household beneficiaries under PMAY-U & PMAY-U 2.0

FY	Houses Sanctioned		Houses Completed	
	Overall	Slum Household	Overall**	Slum Household
2015-16	5,26,075	2,85,111	25,636	24,158
2016-17	6,33,760	2,14,136	66,880	45,680
2017-18	16,65,734	2,89,436	3,07,467	1,47,908
2018-19	22,32,472	5,19,635	17,26,032	1,69,590
2019-20	16,15,925	4,93,984	8,30,621	1,62,818
2020-21	15,48,172	4,21,964	14,22,705	1,22,474
2021-22	16,32,959	4,91,838	10,25,525	1,76,273
2022-23	9,21,284	1,68,369	15,40,624	3,65,700
2023-24	3,86,057	52,451	8,86,399	2,79,594
2024-25	3,51,927	2,967	10,36,808	2,76,196
2025-26	7,13,765	7,306	4,91,159	1,42,571
Total	1,22,28,130	29,47,197	97,01,870*	22,54,976*

* Includes completed (3.42 lakh) houses of JnNURM during mission period.

** Includes houses completed in the year which were sanctioned in preceding years.

PROCUREMENT OF ELECTRICITY VIA ENERGY EXCHANGES

133. SHRI DUSHYANT SINGH:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the mechanism through which power is traded via exchanges in the country along with the process followed for price discovery and the total volume of electricity procured through power exchanges;
- (b) the details of the average price at which power has been purchased through major power exchanges such as Indian Energy Exchange Ltd. (IEX), Power Exchange India Limited (PXIL) and Hindustan Power Exchange Ltd. (HPX) during the last five years, along with a breakdown for both day-time and night-time rates; and
- (c) whether the Government has envisaged any special incentives, concessional tariffs or schemes to support emerging industries such as homestays, hospitality units and MSMEs with the objective of reducing their energy costs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Power Exchanges are electronic platforms that facilitate sale and purchase of electricity in transparent, competitive, and regulated manner. Power Exchanges are regulated by the Central Electricity Regulatory Commission (CERC), and the principles governing price discovery for various types of contracts are laid down in the CERC Power Market Regulations, 2021 as amended from time to time. During FY 2024-25, the total electricity procured through these exchanges was 143.75

Billion Units. The trading on exchanges is done by using different types of contracts using various mechanisms and price discovery processes. Details of the mechanism through which power is traded in exchanges in India, along with the process followed for price discovery, are given in the enclosed **Statement-I**.

(b): Details of the weighted average power purchase prices through Power Exchanges, along with the corresponding total volumes for the last five years, including a separate break-up of prices for peak and non-peak hours, are given in the enclosed **Statement-II**.

(c): As per the provisions of the Electricity Act, 2003, the determination of tariffs for various categories of consumers vests with the respective State Electricity Regulatory Commissions (SERCs). Tariffs are determined after due consideration of relevant factors, including the protection of consumer interests and the reasonable recovery of the cost of electricity. Further, in accordance with Section 65 of the Electricity Act, 2003, State Governments are empowered to grant subsidies to any class of consumers, to reduce cost of electricity for such consumers.

STATEMENT-I

The price discovery process for different types of Contracts are as follows:

Contract Type	Matching Mechanism for Price Discovery
Integrated-Day Ahead Market	Double-Sided Closed Auction with Uniform Price
Real-Time Market	
Intra-Day	Continuous Matching

Day Ahead Contingency	
Term Ahead Market* - Daily	Uniform Price Step Auction
Term Ahead Market* – Weekly	
Term Ahead Market* – Monthly	
Term Ahead Market* – Any Day Single Sided Contracts (ADSS)	Reverse Auction

**Including Green & High Price Term Ahead Market*

STATEMENT-II

- i. **Details of Price (in Rs. per kWh) in different market segments with total volume for all 3 Power Exchanges (During the Day (24 Hrs.))**

Year	Day Ahead Market	Green Day Ahead Market	High Price Day Ahead Market	Real Time Market	Term Ahead Market	Green Term Ahead Market	High Price Term Ahead Market	Total Volume (in Billion Units)
2021-22	4.39	5.29	-	4.19	4.48	4.65	-	101.45
2022-23	5.96	6.50	-	5.66	6.91	6.28	-	102.95
2023-24	5.25	5.81	14.41	5.05	7.04	5.56	14.70	121.49
2024-25	4.48	4.09	8.81	4.25	7.15	4.78	15.97	143.75
2025-26 (up to Dec-2025)	3.89	3.57	13.15	3.58	6.01	5.03	15.44	124.10

ii. **Details of Price (in Rs. per kWh) in different market segments for all 3 Power Exchanges (During the Peak Hours)**

Year	Day Ahead Market	Green Day Ahead Market	High Price Day Ahead Market	Real Time Market	Term Ahead Market	Green Term Ahead Market	High Price Term Ahead Market
2021-22*	5.76	6.55	-	5.40	4.55	4.89	-
2022-23*	7.74	8.29	-	7.06	7.52	6.33	-
2023-24*	6.81	7.36	14.34	6.39	7.67	5.72	15.09
2024-25#	6.74	6.93	8.57	6.06	7.88	5.75	16.17
2025-26# (up to Dec-2025)	6.77	7.17	14.40	5.66	7.13	5.86	15.46

*Peak hours: 17:00 to 23:00 hrs

#Peak hours: 18:00 to 23:00 hrs

iii. **Details of Price (in Rs. per kWh) in different market segments for all 3 Power Exchanges (During the Non-Peak Hours)**

Year	Day Ahead Market	Green Day Ahead Market	High Price Day Ahead Market	Real Time Market	Term Ahead Market	Green Term Ahead Market	High Price Term Ahead Market
2021-22*	3.93	4.87	-	3.78	4.17	4.52	-
2022-23*	5.36	5.90	-	5.19	6.55	5.98	-

2023-24*	4.73	5.29	14.69	4.60	6.90	5.58	14.35
2024-25#	3.88	3.70	8.69	3.83	6.69	4.60	15.77
2025-26# (up to Dec- 2025)	3.11	3.03	13.81	3.04	5.40	6.16	16.36

*Non-peak hours: 00:00 to 17:00 hrs and 23:00 to 24:00 hrs

#Non-peak hours: 00:00 to 18:00 hrs and 23:00 to 24:00 hrs

SWACHH BHARAT MISSION-GRAMEEN AND URBAN

134. SHRIMATI BAG MITALI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details regarding the quantum of funds (in rupees), the Union Government has released during the last eleven years for Swachh Bharat Mission-Grameen and Urban, year-wise; and
- (b) the details regarding the share of funds (in rupees), the Union Government has transferred to State Governments under Swachh Bharat Mission-Grameen and Urban during the last eleven years, year-wise and State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) and (b): The details of State/UT-wise and year-wise Central share funds released under Swachh Bharat Mission (Grameen) during last 11 years are given at **Statement-I**.

As per details provided by M/o Housing & Urban Affairs, the details of State/UT-wise and year-wise Central share funds released under Swachh Bharat Mission (Urban) during last 11 years are given at **Statement-II**.

STATEMENT-I

State/UT-wise, Centre share released under SBM(G) during last 11 years

Rs. in crore

States/UTs	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
A & N ISLANDS	0.00	3.40	3.00	30.72	4.70	0.00	7.07	0.00	0.29	0.75	1.60
ANDHRA PRADESH	116.10	234.17	342.21	1219.88	1381.11	248.11	212.27	58.26	147.03	0.00	75.52
ARUNACHAL PRADESH	14.61	38.71	65.09	137.30	51.31	61.01	15.28	4.10	14.72	15.81	7.41
ASSAM	185.78	474.27	747.58	1171.95	882.09	545.97	276.81	256.78	214.45	389.77	105.21
BIHAR	0.00	221.55	131.86	875.92	2943.69	1867.38	88.56	128.01	711.49	700.00	166.51
CHHATTISGARH	28.12	144.72	584.46	677.83	448.50	138.98	68.43	0.00	177.54	83.98	0.00
D & N HAVELI & D D	0.00	0.00	0.00	19.68	0.84	0.00	1.65	0.00	0.00	0.00	0.00
GOA	0.00	1.05	0.00	0.52	0.00	0.26	0.23	15.32	25.18	19.61	9.70
GUJARAT	156.07	478.22	751.23	466.04	192.92	238.45	312.56	171.36	53.63	109.61	151.40
HARYANA	5.93	32.76	68.79	39.66	70.24	115.39	80.60	29.95	0.00	0.00	25.11
HIMACHAL PRADESH	130.17	4.37	117.30	20.68	0.00	33.61	23.62	41.95	38.28	42.00	28.65
JAMMU & KASHMIR	103.08	4.05	59.51	202.38	278.37	139.58	24.89	120.00	116.79	241.33	185.00
JHARKHAND	23.05	97.32	455.46	698.66	753.02	473.57	153.31	0.00	70.03	50.00	0.00
KARNATAKA	312.54	450.77	419.56	983.39	739.73	219.80	126.31	0.00	155.84	42.34	95.27
KERALA	33.97	8.50	196.28	59.36	12.47	141.40	103.73	5.66	74.00	0.00	11.66
LADAKH	0.00	0.00	0.00	0.00	0.00	0.00	2.71	3.56	1.28	5.75	2.55
LAKSHADWEEP	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.94	0.00	0.00
MADHYA PRADESH	0.00	374.33	1210.77	1380.61	590.94	242.65	291.48	334.48	184.56	113.39	121.05
MAHARASHTRA	236.11	567.45	528.94	1235.34	1352.92	396.97	276.75	0.00	0.00	110.45	189.14
MANIPUR	9.18	44.19	54.49	77.02	75.06	55.62	17.51	12.09	12.86	0.00	0.00

MEGHALAYA	0.00	35.65	75.70	153.89	0.00	37.13	65.41	36.56	16.57	20.81	0.00
MIZORAM	0.00	3.32	10.98	46.24	12.73	10.78	14.05	13.22	9.84	4.98	8.84
NAGALAND	20.87	10.83	64.12	71.41	59.93	39.49	22.17	9.01	19.72	31.07	20.69
ODISHA	65.84	571.50	863.65	457.02	1367.62	2044.36	58.92	0.00	0.00	46.52	111.26
PUDUCHERRY	2.00	4.40	0.00	50.25	0.00	2.00	0.11	0.00	0.00	0.00	0.00
PUNJAB	0.00	38.70	197.02	283.48	0.00	97.18	65.94	0.00	42.05	54.81	41.30
RAJASTHAN	271.57	938.73	777.30	981.51	865.88	390.00	229.26	275.93	288.78	69.43	98.18
SIKKIM	3.89	6.12	7.04	12.98	1.96	5.44	6.15	4.49	5.79	6.66	7.60
TAMIL NADU	205.12	78.94	537.02	865.94	760.99	137.80	162.89	0.00	78.47	239.74	99.56
TELANGANA	105.62	128.39	135.72	481.94	515.05	119.93	46.86	0.00	0.00	14.18	9.56
TRIPURA	50.65	38.89	24.98	24.00	116.93	81.06	24.33	17.14	28.28	35.79	21.78
UTTAR PRADESH	237.99	565.39	853.33	3155.37	7414.07	2249.94	800.32	370.59	910.23	2506.71	785.64
UTTARAKHAND	40.52	49.37	348.05	146.69	65.80	50.23	50.69	14.25	37.29	63.75	8.89
WEST BENGAL	371.52	712.92	640.50	583.23	534.25	808.18	261.31	135.45	406.01	720.00	150.47
	2730.30	6362.96	10271.96	16610.88	21493.13	10992.28	3892.17	2058.15	3842.94	5739.24	2539.55

STATEMENT-II

State/UT-wise, Centre share released under SBM(U) during last 11 years

Rs. in crore

States/UTs	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
A&N Islands	0.00	0.14	0.28	0.00	0.33	0.95	0.00	0.06	0.00	1.89	0.00
Andhra Pradesh	40.00	73.19	204.11	139.70	52.87	57.50	0.00	67.00	231.69	0.00	0.00
Arunachal Pradesh	9.36	1.21	5.73	3.67	6.46	0.00	5.92	9.84	0.00	22.58	0.98
Assam	0.23	0.00	14.43	46.55	55.90	83.70	3.34	9.10	70.40	4.86	3.39
Bihar	37.72	20.00	112.70	52.45	123.21	39.87	0.00	8.58	0.00	0.00	260.87
Chandigarh	0.00	1.70	2.57	0.00	2.08	18.79	0.00	22.64	0.50	11.83	3.07
Chhattisgarh	30.79	35.87	84.77	104.59	101.83	0.00	0.00	10.14	199.53	0.00	0.00
Dadra & Nagar Haveli	0.00	0.00	0.00	0.19	0.72	0.00	0.00	0.18	0.00	0.00	0.00
Daman & Diu	0.00	0.00	0.00	0.00	0.61	0.05	0.00	0.00	0.00	0.00	0.00
Delhi	7.53	97.22	0.00	0.00	53.13	3.11	0.00	193.82	36.55	235.31	181.63
Goa	3.17	3.05	2.08	3.56	0.00	3.27	0.00	1.20	6.88	0.00	0.00

Gujarat	57.30	106.61	240.21	102.42	279.46	0.00	25.31	70.15	0.00	183.76	68.92
Haryana	17.92	11.65	45.09	42.40	5.65	58.47	4.83	5.58	7.88	0.00	0.00
Himachal Pradesh	6.02	0.90	9.95	0.00	6.20	7.63	0.00	16.03	0.00	27.29	0.00
Jammu & Kashmir	14.75	4.57	20.30	7.11	65.86	23.23	0.00	27.98	0.00	89.46	0.00
Jharkhand	15.27	23.96	98.19	47.68	22.56	1.77	2.25	2.52	53.32	46.49	6.81
Karnataka	80.01	70.00	18.12	78.76	312.73	0.00	0.00	216.23	77.05	232.41	13.35
Kerala	19.18	14.99	9.45	0.00	52.60	0.96	0.00	5.64	49.69	0.00	0.00
Ladakh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.32	0.00	2.34	0.00
Madhya Pradesh	21.03	135.80	270.67	293.87	0.00	26.72	36.45	121.14	29.07	89.17	347.59
Maharashtra	135.00	87.03	95.06	272.22	268.68	286.63	153.61	245.22	83.75	625.38	84.00
Manipur	11.21	1.65	2.47	3.03	23.24	8.50	17.93	1.62	15.42	2.86	10.21
Meghalaya	4.05	0.00	0.00	3.25	0.00	3.36	0.00	0.60	0.00	16.19	0.00
Mizoram	9.79	1.07	0.00	8.91	0.00	12.11	4.48	14.83	0.00	13.46	5.09
Nagaland	10.52	3.20	0.99	0.00	17.72	9.89	6.27	2.34	0.00	37.83	1.33
Odisha	1.43	24.61	79.03	0.00	40.77	100.45	22.12	185.13	0.00	120.47	4.75
Puducherry	1.95	0.00	9.52	0.00	0.00	0.58	5.79	0.50	22.24	0.00	9.48
Punjab	41.40	15.00	10.46	126.33	0.00	102.57	0.02	9.96	183.83	22.70	0.00
Rajasthan	60.73	45.00	303.69	184.83	17.10	0.00	0.00	47.84	76.19	128.05	7.99
Sikkim	3.09	0.38	0.48	1.08	0.00	0.93	0.00	4.50	0.00	3.61	0.00
Tamil Nadu	35.07	130.50	258.82	66.05	374.49	236.19	21.08	224.91	384.66	69.05	173.50
Telangana	28.95	29.15	91.73	26.80	19.62	0.00	129.64	62.07	349.64	0.00	0.00
Tripura	0.00	0.00	7.78	0.00	11.46	20.22	22.54	5.53	0.00	9.81	0.00
Uttar Pradesh	86.07	82.23	0.00	592.14	359.18	84.01	485.13	43.99	13.88	293.07	111.14
Uttarakhand	5.94	1.40	2.77	11.73	20.96	20.58	22.23	71.86	0.00	0.00	0.00
West Bengal	64.01	53.52	35.92	145.15	111.82	0.00	0.00	223.50	0.00	0.00	209.97
	859.48	1075.59	2037.36	2364.49	2407.23	1212.06	968.92	1932.56	1892.16	2289.87	1504.05

(As per information provided by M/o Housing & Urban Affairs.)

IMPACT OF REVISED PILOT DUTY RULES

135. SHRI VE. VAITHILINGAM:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has taken into consideration comments by international aviation bodies that India's revised pilot-duty rules may be more restrictive than norms followed in other jurisdictions, potentially impacting airline operational flexibility under the Government's safety driven regulatory approach;
- (b) if so, the details of monitoring mechanisms instituted to track the effects of these rules on flight cancellations, delays and network planning and the extent of compliance reporting required from airlines under the direction of the Government; and
- (c) whether the Government proposes to conduct a periodic review of fatigue risk management data and global best practices to ensure that safety standards remain paramount while supporting airline operational efficiency under the Government's balanced civil-aviation policy and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (c): The revised pilot duty rules were formulated after studying and comparing FDTL norms of FAA, EASA, Transport Canada and other nations. Further, DGCA has also taken into consideration International Civil Aviation

Organisations Standard and Recommended Practises & other International best practices to formulate FDTL norms.

A monitoring mechanism to track flight cancellations delays of network planning has been instituted, wherein all schedule operators are required to submit details to DGCA on a weekly basis.

DGCA has been conducting periodic review of FDTL and Fatigue Risk Management of all schedule operators. Quarterly fatigue reports are being submitted by all schedule operators and analysed by DGCA. A review meeting is also being held under the chairmanship of DG (CA) every quarter to ascertain the effect of fatigue.

FINANCIAL SUPPORT FOR MSMEs

136. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the reasons for increasing Micro, Small and Medium Enterprises (MSMEs) classification limits without simultaneously providing a clear roadmap on the manner in which smaller enterprises would compete with larger MSMEs, thereby risking exclusion and monopolization of benefits;

- (b) the mechanisms that are in place to ensure that banks disburse these loans efficiently, given the enhanced credit guarantee coverage from rupees 5 crore to rupees 10 crore for micro and small enterprises;
- (c) the reasons for not conducting independent assessment of whether doubling guarantee cover for startups and export-oriented MSMEs would genuinely increase credit access, or simply burden banks with high-risk lending obligations;
- (d) the justification for issuing rupees 5 lakh credit cards to micro-enterprises when most beneficiaries may lack financial literacy or awareness, risking misuse, defaults or exclusion of genuinely deserving units; and
- (e) whether the safeguards exist to ensure that first-time entrepreneurs, particularly women and SC/ST groups, actually benefit from the support of rs. ten thousand crore under Fund of Funds to startups rather than well-connected individuals cornering these funds and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The limits of investment and turnover for the classification of Micro, Small and Medium Enterprises (MSMEs) was revised to enable them for achieving higher efficiencies of scale, encourage adoption of technological up-gradation, better access to capital and to enhance global competitiveness. The revised

classification is supported by a well designed framework that ensures continued support to Micro, Small and Medium Enterprises (MSMEs) through Priority Sector Lending, Public Procurement Preferences and various schemes & programmes for ruling out the risk of exclusion and monopolization by larger MSMEs.

(b) and (c): As informed by DFS, as per RBI, for loans up to 25 lakh to units in the Micro and Small Enterprises borrowers, banks are advised that the timelines for credit decisions shall not be more than 14 working days. For loans above the aforementioned limit, timelines shall be as per the Board approved sanction time norms. All credit related information pertaining to MSMEs including timelines for credit decisions, indicative document checklist etc., shall be displayed under a separate tab prominently on the bank's website.

As informed by CGTMSE, loan applications, amount sanctioned and disbursed by Banks under the Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) is being monitored on a quarterly basis by the Empowered Committee on MSME, chaired by Reserve Bank of India and the State Level Bankers' Committee [SLBC].

Further, in order to improve access to credit, the credit guarantee cover has been enhanced for MSEs, from Rs. 5 crore to Rs. 10 crore (w.e.f 01.04.2025) under CGS. As a result, a total of 1,778 guarantees amounting to Rs. 12,498 crore have been approved to MSEs in the slab of Rs. 5 crore to Rs. 10 crore in the FY 2025-26 till 31.12.2025.

(d): As informed by DFS, the objective of issuing credit cards to Micro Enterprises is to provide Udyam-registered micro enterprises with faster and easier access to credit for meeting their working capital requirements. The scheme also aims to promote digital transactions among MSMEs, enabling the use of transaction data for assessing future credit needs and monitoring end-use of funds. The beneficiaries of the scheme shall be all Udyam-registered micro enterprises requiring working capital finance.

(e): The Government has established the Fund of Funds for Startups (FFS) to further catalyze venture capital investments. It is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to SEBI-registered Alternative Investment Funds (AIFs) which in turn invest in startups. AIFs supported under FFS are required to invest at least two times of the amount committed under FFS in startups.

These AIFs have invested around Rs. 25,547.98 crore in 1,371 startups from across the country as on 31st December 2025. Of this, Rs. 3,802.86 crore has been invested in 205 women-led startups as on 31st December 2025.

CONSTRUCTION OF SIX-LANE ROAD OVER BRIDGE AT NADAL, KANNUR

137. SHRI K. SUDHAKARAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is a fact that a Memorandum of Understanding (MoU) was signed between the Ministry of Road Transport and Highways (MoRTH) and the Ministry of Railways (MoR) to replace level crossings on National Highways with Road over Bridges (RoBs) on a single-entity basis, if so, the details thereof;
- (b) whether the Government is aware of the critical traffic congestion at Nadal Gate (LC No. 238) on NH-66 in Kannur in Kerala and if so, the details of the approved General Arrangement Drawing (GAD) for the proposed six-lane ROB;
- (c) the current physical and financial progress of the construction of the Nadal ROB being executed by the National Highways Authority of India (NHAI) as part of the NH-66 expansion project; and
- (d) the anticipated deadline for the completion and commissioning of the six-lane ROB at Nadal to make this stretch of NH-66 signal-free?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Yes, the Government in the Ministry of Road Transport and Highways has signed Memorandum of Understanding (MoU) with Ministry of Railways on 10.11.2014 to replace level crossings on National Highways in the country with Road over Bridges (RoBs)/Road under Bridges(RuBs) on a single-entity basis. As per MoU, “ MORTH/NHAI shall not levy Supervision Charges, Departmental

Charges, Maintenance Charges and Land Lease Charges where railway track crosses National Highways in case of New Railway Line/Gauge Conversion. Railways will not levy Supervision Charges, Departmental Charges, Maintenance Charges and Land Lease Charges for ROB/RUBs being constructed by NHAI or National Highway(NH) wing of State Public Works Department(PWD) on NH Corridors.”

(b) to (d): Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways in the country. The Level Crossing (LC) No. 238 in Kannur District of State of Kerala is presently not on a National Highway and is under the jurisdiction of State Government.

Government has decided that in cases where bypasses have been constructed prior to 01.01.2022 but after 10.11.2014 (date of signing of MOU with Railways), the LCs falling on such by-passed section of National Highways may be removed by the State Government by construction of a new ROB or Limited Height Subway (LHS) based on site requirement under Setu Bandhan scheme under Central Road and Infrastructure Fund(CRIF). Cases where bypasses have been constructed prior to 10.11.2014, Railways shall replace the LCs falling on such bypassed section through their own resources.

HYDROCARBON EXPLORATION IN KANGRA-MANDI PETROLEUM EXPLORATION LICENSE AREA

138. SHRI ANURAG SINGH THAKUR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the current status of hydrocarbon exploration in the Kangra-Mandi Petroleum Exploration Licence (PEL) area including details of recent 2D/3D (two dimensional and three dimensional) seismic data acquisition and reprocessing of vintage data by ONGC or other agencies indicating renewed or significant gas shows seepages or reservoir potential in the area;
- (b) whether recent drilling or geological modelling has established the commercial viability of thermogenic gas reserves in the Subathu and Dharamshala formations particularly within the complex 'Triangle Zone' structures of Jwalamukhi, if so, the details thereof;
- (c) the total expenditure incurred to date and the projected expenditure for further exploration and appraisal in the above blocks;
- (d) the likely timeframe for completion of appraisal and commencement of commercial production, if found viable along with the challenges involved, if any; and
- (e) the policy roadmap for further Himalayan exploration and the measures proposed to make commercially viable the untapped resource potential in the Himalayan formations?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a): The Kangra-Mandi Petroleum Exploration Licence (PEL) block covering an area of 3800 sq.km.was awarded to ONGC as Nomination Block w.e.f 10.11.1997. During the exploration phase, ONGC acquired 1212 Line Kilometers (LKM) of 2D seismic data, conducted geochemical surveys over 300 sq. km, and drilled five exploratory wells in the area.The PEL, including re-grants, expired on 28.11.2021.

In addition, one block (HF-ONHP-2017/1) in the Mandi area was awarded under OALP to M/s Vedanta Limited. The PEL for this block expired on 30.05.2025 and was relinquished without undertaking exploration activities.

(b) and (d): The commercial viability of thermogenic gas reserves in the Subathu and Dharamsala Formations, including the structurally complex Triangle Zone around Jwalamukhi, has not been established so far. No discovery has been notified in the area till date. As no hydrocarbon discovery has been established, the question of appraisal, determination of commercial viability, or commencement of production does not arise at this stage.

(c): ONGC has incurred a cumulative expenditure of ₹582 crore in the Kangra-Mandi PEL up to FY 2021–22. No expenditure has been reported in OALP block HF-ONHP-2017/1, as the contractor relinquished the block without executing the

committed work programme. At present, no further exploration expenditure is envisaged in the area.

(e): Government launched the National Seismic Programme (NSP) in 2017 to improve geological understanding of poorly explored basins, including the Himalayan region. Under NSP, about 709 LKM of seismic data and 1,817 FLKM (flight line kilometers) of Airborne Gravity Gradiometry (AGG) data have been acquired in the Himalayan Foreland Basin. Further, one exploration block covering 990.86 sq. km in the Himalayan Foreland Basin has been carved out under OALP Bid Round-X, reflecting continued policy efforts to reassess and unlock hydrocarbon potential in the region.

दुर्गापुर एक्सप्रेसवे पर सड़क दुर्घटनाएं

139. श्री कीर्ति आज़ाद:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल ही में पश्चिम बंगाल में दुर्गापुर एक्सप्रेसवे पर बड़ी संख्या में सड़क दुर्घटनाएं हुई हैं,

जिसके परिणामस्वरूप कई मौतें हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या राष्ट्रीय राजमार्ग पर डीवीसी मोड़ पर निर्मित फ्लाईओवर पर सड़क दुर्घटनाएं हो रही हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ऐसी सड़क दुर्घटनाओं को रोकने के लिए क्या विभिन्न उपचारात्मक उपाय किए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): दिनांक 21.01.2026 को ईडीएआर पोर्टल पर रिपोर्ट किए गए आंकड़ों के अनुसार, 2023 से 2025 की अवधि के दौरान दुर्गापुर सहित एनएच-19 का खंड जो पश्चिम बंगाल राज्य सीमा के अंतर्गत आता है, पर हुई सड़क दुर्घटनाओं और मौतों की कुल संख्या निम्नलिखित तालिका में दी गई है: -

वर्ष	सड़क दुर्घटनाएं	मौत
2023	118	67
2024	96	59
2025	117	68

(ख) और (ग): वर्ष 2017 में एनएच-19 (पुराना एनएच-2) पर डीवीसी मोड पर फ्लाईओवर के प्रारंभण से 31 अगस्त 2019 और 24 नवंबर 2024 को केवल दो दुर्घटनाएँ फ्लाईओवर पर हुई हैं। इन दोनों दुर्घटनाओं में कोई हताहत नहीं हुआ है।

(घ): सरकार ने 4ई के आधार पर सड़क सुरक्षा के मुद्दे का समाधान करने के लिए एक बहु-आयामी रणनीति तैयार की है। शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों), प्रवर्तन और आपातकालीन देखभाल। तदनुसार, **विवरण** में दिए गए ब्यौरे के अनुसार देश में सड़क सुरक्षा के लिए विभिन्न पहलें की गई हैं।

विवरण

सड़क सुरक्षा के लिए सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा की गई विभिन्न पहलों का ब्यौरा:-

(1) शिक्षा:

- i. पूरे देश में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना हेतु एक योजना लागू करना। हाल ही में, संशोधित योजना दिशानिर्देश जारी किए गए हैं जिनमें

ड्राइविंग प्रशिक्षण संस्थानों की स्थापना के लिए वित्तीय सहायता में वृद्धि और पात्रता मानदंडों को सुव्यवस्थित किया गया है। इसके अतिरिक्त, प्रशिक्षण-परीक्षण क्लस्टर दृष्टिकोण के तहत ड्राइविंग प्रशिक्षण संस्थानों (डीटीआई) के साथ मिलकर स्वचालित परीक्षण केंद्र (एटीएस) स्थापित करने के लिए प्रोत्साहन राशि की शुरुआत की गई है।

- ii. सड़क सुरक्षा के बारे में जागरूकता बढ़ाने और सड़क सुरक्षा कार्यक्रमों के संचालन के लिए सड़क सुरक्षा समर्थन योजना संचालित करता है।
- iii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह मनाना।

(2) इंजीनियरिंग:

2.1 सड़क इंजीनियरिंग

- i. सभी राष्ट्रीय राजमार्गों (एनएच) का तृतीय पक्ष के लेखा परीक्षक/विशेषज्ञों के माध्यम से सड़क सुरक्षा ऑडिट (आरएसए) सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में कराना अनिवार्य कर दिया गया है।
- ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित करने और सुधार करने को उच्च प्राथमिकता देना।
- iii. मंत्रालय के अधीन आने वाली सड़क स्वामित्व एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और अन्य सड़क सुरक्षा संबंधी कार्यों की देखरेख करने के लिए अभिहित किया गया है।

- iv. पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार गृह स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना शुरू की गई है।
- v. एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर साइनेज के प्रावधान के लिए दिशा-निर्देश जारी किए गए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।
- vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का अनुपालन करने में विफल रहने के बारे में मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

वाहनों को सुरक्षित बनाने के लिए विभिन्न पहलें की गईं, जिनमें निम्नलिखित शामिल हैं:-

- i. वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एयरबैग का अनिवार्य प्रावधान।
- ii. मोटर साइकिल पर सवारी करने या उस पर ले जाए जाने वाले चार वर्ष से कम आयु के बच्चों के लिए सुरक्षा उपायों से संबंधित निर्धारित मानदंड। इसमें सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को भी निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित रखा गया है।
- iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों के फिटमेंट के लिए अनिवार्य प्रावधान:-

एम1 श्रेणी के वाहनों के लिए:

क. ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)

ख. सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड

ग. अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

क. रिवर्स पार्किंग चेतावनी प्रणाली

- iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल हैं] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए अनिवार्य एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।
- v. दो पहिया, तिपहिया, क्वाड्रिसाइकिल, दमकल, एंबुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति सीमित करने वाली विशिष्टता/गति सीमित करने वाला उपकरण अनिवार्य किया गया।
- vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए गए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं। इन नियमों में दिनांक 31.10.2022 और दिनांक 14.03.2024 को और संशोधन किया गया है।
- vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रेपिंग नीति तैयार की गई और पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया गया।
- viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस जांचने के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की एक योजना तैयार की गई।
- ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा को शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत न्यू कार एसेसमेंट प्रोग्राम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।

- x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के विनिर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।
- xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित एन2 (3.5 टन से अधिक लेकिन 12.0 टन से अधिक नहीं के सकल वाहन भार वाला माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाला माल वाहन) श्रेणी के वाहनों के केबिन के लिए अनिवार्य एयर कंडीशनिंग प्रणाली लगाना अनिवार्य किया गया।
- xii. एम, एन और एल7 श्रेणी के मोटर वाहनों में सुरक्षा बेल्ट असेंबलियों, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और नियंत्रण प्रणाली संस्थापन के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान करने के लिए सुरक्षा बेल्ट, नियंत्रण प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए 1 अप्रैल 2025 को नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहनों को एआईएस-145-2018 के अनुसार आगे की ओर वाली सभी पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करना होगा।
- xiii. मध्यम और भारी शुल्क वाहनों में सक्रिय सुरक्षा सुविधाओं के लिए प्रकाशित नियम, जो एम2, एम3, एन1, एन2, एन3 और क्वाड्रिसाइकिल (1 जनवरी, 2027 से नए मॉडल के लिए और 1 अक्टूबर, 2027 से मौजूदा मॉडल के लिए प्रभावी) के लिए एंटी-लॉक ब्रेकिंग, एंड्योरेंस ब्रेकिंग सिस्टम सहित ब्रेकिंग सिस्टम, और वाहन स्थिरता फंक्शन (वीएसएफ), लेन प्रस्थान चेतावनी प्रणाली (एलडीडब्ल्यूएस), ड्राइवर का उनींदापन और ध्यान चेतावनी प्रणाली, ब्लाइंड स्पॉट सूचना प्रणाली और एम2, एम3, एन2 और एन3 श्रेणियों के वाहनों के लिए चेतावनी सूचना प्रणाली (1 अक्टूबर, 2027 से नए मॉडल के लिए और 1 जनवरी, 2028 से मौजूदा मॉडल के लिए प्रभावी) प्रदान करते हैं।

(3) प्रवर्तन

- i. मोटर यान (संशोधन) अधिनियम, 2019 का कड़ाई से अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान करता है। यातायात प्रबंधन और प्रवर्तन अनिवार्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में है। जबकि केंद्र सरकार मोटर यान अधिनियम, 1988 के तहत नियम बनाती है, इन नियमों का प्रवर्तन राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में आता है।
- ii. सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए गए। ये नियम भारत के दस लाख से अधिक आबादी वाले शहरों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत आने वाले शहरों में राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों पर इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के लिए विस्तृत प्रावधान निर्दिष्ट करते हैं।
- iii. सरकार ने पूंजी निवेश 2025-26 के लिए राज्यों को विशेष सहायता योजना (एसएससीआई 2025-26) के अंतर्गत सड़क सुरक्षा के इलेक्ट्रॉनिक प्रवर्तन के कार्यान्वयन के लिए राज्यों को प्रोत्साहन हेतु 3,000 करोड़ रुपये (पहले आओ पहले पाओ के आधार पर) के आवंटन के साथ दिशानिर्देश जारी किए हैं।
- iv. 10 जून, 2024 को सरकार ने मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय पर सभी राज्यों और संघ राज्य क्षेत्रों को परामर्शी जारी की है।

(4) आपातकालीन देखभाल:

- i. नेक व्यक्ति (गुड समारिटन) की सुरक्षा के लिए योजना (राह-वीर) के दिशानिर्देशों में संशोधन किया गया है, जो सद्भावनापूर्वक, स्वेच्छा से और बिना किसी पुरस्कार या मुआवजे की अपेक्षा के दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुँचाते हैं। योजना के अनुसार, राह-वीर के लिए पुरस्कार राशि 5,000 रुपये से बढ़ाकर 25,000 रुपये कर दी गई है।
- ii. हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के लिए मुआवजा बढ़ाया गया (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु होने पर 25,000 रुपये से 2,00,000 रुपये तक)।
- iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर पर टोल प्लाजा पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस का प्रावधान किया है।
- iv. सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने 5 मई, 2025 को सड़क दुर्घटना पीड़ितों के लिए कैशलेस उपचार योजना, 2025 को अधिसूचित किया है। प्रक्रिया प्रवाह, हितधारक-वार मानक संचालन प्रक्रियाओं और स्पष्ट रूप से चित्रित भूमिकाओं और जिम्मेदारियों सहित विस्तृत दिशानिर्देश भी 4 जून, 2025 को अधिसूचित किए गए हैं।

WELFARE AND DEVELOPMENT OF TRIBALS

140. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the schemes/programmes being implemented by the Government for welfare and development of tribal population in the country;

- (b) whether the said schemes/programmes particularly Tribal Sub-Plan (TSP) have achieved the desired results in the country;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the details of the funds provided by the Government under the said schemes/programmes during the last three years and the current year, year-wise;
- (e) the cases of irregularities/corruption/diversion of funds and underutilisation of funds reported under the said schemes/programmes during the said period along with the action taken/being taken by the Government thereon; and
- (f) the other steps taken/being taken by the Government for effective implementation of the said schemes/programmes across the country and to check irregularities/corruption/diversion of funds and under-utilisation of funds therein?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Government is implementing Development Action Plan for Scheduled Tribes (DAPST)/Tribal Sub Plan (TSP) as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country. Besides Ministry of Tribal Affairs, 41 Ministries/Departments have been mandated to allocate certain percentage of their total scheme budget every year for tribal development under DAPST to bridge the developmental gap between Scheduled Tribes (STs) and

non-ST populations and for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc. State Governments are also supposed to earmark TSP funds with respect to the total Scheme allocation, in proportion to ST population (Census 2011) in the State.

Further, Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the Scheduled Tribes (STs) in the country such as:

1. Dharti Aaba Janjatiya Gram Utkarsh Abhiyan
2. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN)
3. Pradhan Mantri Janjatiya Vikas Mission (PMJVM)
4. Eklavya Model Residential Schools (EMRS)
5. Grants under Article 275(1) of the Constitution
6. Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes
7. Support to Tribal Research Institutes (TRIs)
8. Pre-Matric Scholarships to ST students
9. Post Matric Scholarship to ST students
10. National Overseas Scholarships for ST Candidates
11. National Fellowship & Scholarship for Higher Education of ST students
 - a. National Scholarship– (Top class) Scheme [Graduate level]

b. National Fellowship for ST students

(b) to (d): In the Union Budget 2025-26, Rs 1,27,434.20 crore has been allocated as DAPST funds, which is more than a five-fold increase compared to the allocation of Rs 24,594.45 crore in 2013-14.

The utilization of DAPST funds has remained consistently high, exceeding 92% of the Revised Estimates over the last five years.

Progress in socio-economic condition of STs - Information obtained from the administrative statistics of and large-scale Surveys conducted by the Ministries /Depts indicates that considerable progress has been made in the socio-economic condition of Scheduled Tribes, as given below:

- Gross Enrolment Ratio (GER) for STs has improved at Upper Primary, Secondary and Senior Secondary levels. GER at Upper Primary level (VI-VIII) has increased from 91.33% in 2013-14 to 99.5% in 2024-25, at Secondary level (IX-X) has increased from 70.2 % in 2013-14 to 81.30% in 2024-25 and at Senior Secondary Level (XI-XII), it has improved from 35.44 % in 2013-14 to 51.90% in 2024-25. GER for Higher education for STs has increased from 11.3% in 2013-14 to 21.2 % in 2021-22.
- Infant mortality rate for STs has decreased from 62.1 in 2005-06 (NFHS-3) to 44.4 in 2015-16 (NFHS-4) and 41.6 in 2019-21(NFHS-5).
- Under five mortality rate for STs has decreased from 95.7 in 2005-06 (NFHS-3) to 57.2 in 2015-16 (NFHS-4) and 50.3 in 2019-21(NFHS-5).

- Percentage of Institutional Delivery in respect of ST women has increased from 17.7 in 2005-06 (NFHS-3) to 68.0 in 2015-16 (NFHS-4) and 82.3 in 2019-21 (NFHS-5).
- Full immunization of ST children aged 12-23 months has increased from 31.3% in 2005-06 (NFHS-3) to 55.8% in 2015-16 (NFHS-4) and 76.5% in 2019-21 (NFHS-5).
- Prevalence of stunting in ST children (Height for Age) has decreased from 53.9% in 2005-06 (NFHS-3) to 43.8% in 2015-16 (NFHS-4) and 40.9 % in 2019-21 (NFHS-5).
- Prevalence of wasted in ST children (Weight for Height) has decreased from 27.6 % in 2005-06 (NFHS-3) to 27.4 % in 2015-16 (NFHS-4) and 23.2 % in 2019-21 (NFHS-5).
- Around 85.31 lakh STs registered for houses under Pradhan Mantri Awas Yojna (PMAY)-Gramin. Till now 84.33 lakh houses have been sanctioned for STs under the scheme, out of which construction of 63.31 lakh houses have been completed.
- Average Monthly Per Capita Consumption Expenditure (MPCE) for Scheduled Tribes increased from Rs 1122 and Rs 2193 for rural & urban respectively in 2011-12 to Rs.3363 & Rs.6030 in 2023-24 (As per Household Consumption Expenditure Survey (HCES) - 2023-24 conducted by National

Sample Survey Office (NSSO), Ministry of Statistics & Programme Implementation)

- Worker Population Ratio (WPR) in usual status (PS+SS) among STs in 2017-18 was 40.0 % which increased to 52.0% in 2023-24 (Source: PLFS, MoSPI)
- Labour Force Participation Rate (LFPR) in usual status (PS+SS) among STs in 2017-18 was 41.8 % which increased to 53.0 % in 2023-24 (Source: PLFS, MoSPI)

The details of the funds provided under the said schemes/programmes during the last three years and the current year is given in Statement 10B of Expenditure Profile of Union Budget document which can be seen at the following links:

Statement 10B for 2022-23: <https://www.indiabudget.gov.in/budget2022-23/doc/eb/stat10b.pdf>

Statement 10B for 2023-24: <https://www.indiabudget.gov.in/budget2023-24/doc/eb/stat10b.pdf>

Statement 10B for 2024-25: <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10b.pdf>

Statement 10B for 2025-26: <https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>

The details of allocation and expenditure for TSP by States/UTs out of their own funds are available at <https://statetsp.tribal.gov.in>.

(e) and (f): Ministry of Tribal Affairs has undertaken the developmental activities for STs and in ST dominated areas through convergence of funds available with different Ministries/Departments under DAPST. Two new schemes/programmes – Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) with total outlay of Rs. 24,104 crore and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan (DAJGUA) with total outlay of Rs.79,156 crore have been launched for targeted development of STs and ST dominated areas.

PMJANMAN focuses on 11 critical interventions across 9 line ministries to improve the socio-economic conditions of 75 Particularly Vulnerable Tribal Groups (PVTGs).

Dharti Aaba Janjatiya Gram Utkarsh Abhiyan envisions saturation of critical gaps in social infrastructure, health, education, livelihood, through 25 interventions implemented by 17-line ministries of Govt of India by convergence and outreach; and ensures holistic and sustainable development of tribal areas and communities.

For proper accounting and monitoring and to ensure their non-divertibility to any other scheme, funds allocated under DAPST are shown by all the obligated Ministries/Depts under the minor head '796' below the functional major Head/Sub-Major Heads in their 'Detailed Demands for Grants'.

Based on this, Scheme/programme-wise allocation by Ministries/Departments is available in Statement 10B of Union Budget which is a dedicated statement

showing ministry-wise allocations for the welfare of Scheduled Tribes. Similarly, Statement 10BB and Statement 10BB of Union Budget are dedicated statements showing allocations for PMJANMAN and DAJGUA schemes respectively.

An online monitoring system has been put in place by the Ministry of Tribal Affairs with web address: <https://stcmis.gov.in> for monitoring of DAPST funds. The framework captures data directly from Public Finance Management System (PFMS) and enables MoTA to see the real time expenditure vis-a-vis allocations of different Ministries/Departments under DAPST.

Additionally, interactive dashboards on the PM Gati Shakti portal provide ministry-wise and intervention-wise progress monitoring using real-time data from various ministries, supporting targeted planning and gap analysis for PVTGs.

Nodal officers are appointed within respective Ministries and Departments to facilitate smoother implementation and reporting of tribal-related schemes. MoTA maintains regular coordination and continuous engagement with obligated Ministries and Departments to review fund utilization and ensure effective implementation of guidelines.

Cases of irregularities are dealt with as per the punitive provisions under each scheme or guideline as per the rule applicable to the respective case.

MSME CREDIT DISBURSEMENT IN TAMIL NADU

141. SHRI ARUN NEHRU:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total credit disbursed to Micro, Small and Medium Enterprises (MSMEs) in Tamil Nadu under priority sector lending during the last three financial years, district and year-wise;
- (b) the number of MSMEs benefited through Credit Guarantee Fund Trust for Micro and Small Enterprises; and
- (c) the non-performing assets ratio of MSME loans in Tamil Nadu ?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The district-wise total credit disbursed to Micro, Small and Medium Enterprises (MSMEs) in Tamil Nadu under Priority sector lending by scheduled commercial banks during the last three financial years, is given in the enclosed **Statement.**

(b): Since inception of Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) in 2000, till 31.12.2025, a total of 1.35 crore credit guarantees amounting to Rs. 12.39 lakh crore have been approved to Micro and Small Enterprises.

(c): As informed by State Level Bankers Committee (SLBC), Tamil Nadu, the non-performing assets ratio of MSME loans in Tamil Nadu is 3.63%.

STATEMENT

The district-wise total credit disbursed to Micro, Small and Medium Enterprises (MSMEs) in Tamil Nadu under Priority sector lending by scheduled commercial banks during the last three financial years

(A/c. in Number & Amt. in Rs.Crore)							
District wise credit disbursement in state of Tamil Nadu during Last 3 years							
Sr. No.	District	As on 31.03.2023		As on 31.03.2024		As on 31.03.2025	
		A/c	Amt.	A/c	Amt.	A/c	Amt.
1	Ariyalur	11,426	325	6,355	308	3,933	287
2	Chengalpattu	87,136	2,967	88,785	4,000	54,505	4,821
3	Chennai	7,68,876	69,760	4,15,330	88,115	1,74,279	95,064
4	Coimbatore	80,271	21,002	1,09,708	28,377	99,509	32,490
5	Cuddalore	37,094	1,373	40,819	1,824	26,583	2,058
6	Dharmapuri	18,610	977	17,193	1,302	15,656	1,463
7	Dindigul	41,766	2,479	40,665	2,693	30,346	3,037
8	Erode	37,436	5,724	42,750	7,735	37,965	8,745
9	Kallakurichi	16,192	513	13,346	632	9,311	719
10	Kanchipuram	42,354	3,293	44,326	4,449	31,296	5,365
11	Kanniyakumari	51,674	2,219	47,272	2,543	26,184	2,745
12	Karur	16,104	1,808	18,512	3,261	13,733	3,643
13	Krishnagiri	32,816	3,872	31,314	4,523	30,427	5,461
14	Madurai	77,061	6,135	76,961	8,768	71,970	10,014
15	Mayiladuthurai	25,179	435	17,331	502	8,521	528
16	Nagapattinam	12,993	319	11,627	369	5,446	470
17	Namakkal	28,439	4,224	37,467	5,366	26,891	5,670
18	Perambalur	13,290	355	8,593	498	4,445	530
19	Pudukkottai	37,762	849	30,881	1,076	16,038	1,145

20	Ramanathapuram	32,473	654	24,712	729	16,928	851
21	Ranipet	13,635	1,224	14,407	1,302	9,925	1,539
22	Salem	59,448	6,469	66,447	8,289	62,895	9,499
23	Sivaganga	36,337	893	35,436	1,201	17,045	1,218
24	Tenkasi	38,124	1,336	37,658	1,552	19,556	1,427
25	Thanjavur	36,455	2,118	40,336	2,737	29,493	2,830
26	The Nilgiris	7,117	324	11,479	376	7,049	403
27	Theni	19,738	1,012	20,736	1,626	15,077	1,571
28	Thiruvallur	1,09,185	5,181	97,626	5,046	70,424	5,150
29	Thiruvavarur	19,807	688	16,205	824	10,092	774
30	Tiruchirappalli	62,920	3,710	77,597	4,992	43,242	5,427
31	Tirunelveli	46,252	1,688	38,959	1,965	28,134	2,411
32	Tirupattur	11,197	727	17,782	633	10,811	768
33	Tiruppur	44,735	13,800	59,330	17,906	52,143	21,317
34	Tiruvannamalai	50,378	1,411	43,140	1,773	25,509	1,703
35	Toothukudi	53,659	3,351	43,580	3,894	33,091	4,706
36	Vellore	30,844	1,548	36,194	1,989	21,948	2,222
37	Villupuram	34,616	977	24,632	1,157	16,931	1,305
38	Virudhunagar	41,115	4,571	36,098	5,215	34,543	5,476
	Total	21,84,514	1,80,310	18,41,589	2,29,544	12,11,874	2,54,851

Source: SLBC Tamil Nadu

ADI VAANI, AI-POWERED TRIBAL LANGUAGE TRANSLATION PLATFORM

142. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the present status of implementation of the Adi Vaani AI-powered translation platform launched by the Government and the tribal languages currently supported in its beta version;
- (b) whether any roadmap has been prepared for expanding the tool to additional tribal languages, mobile app deployment or integration with education, health and governance services and if so, the details thereof; and
- (c) whether any steps are being taken to ensure accuracy, community participation, data privacy and continuous improvement of the translation model, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Adi Vaani app - AI-powered translation platform is already available on android platform and web portal while the iOS version is in the development stage. Currently, the app and web portal supports Gondi from Chhattisgarh, Mundari from Jharkhand, Bhili from Madhya Pradesh, and Santali from Odisha.

(b): Two languages, i.e, Kui from Odisha and Garo from Meghalaya is in the development phase. In the second phase of the project, following seven languages are proposed to be included in Adi Vaani:

- Maharashtra – Katkari
- Andhra Pradesh – Koya
- Tripura – Kokborok
- Karnataka – Betta Kuruba

- Manipur – Thodou Kuki & Tangkhul
- Gujarat – Chodri

The app is being utilized to translate the educational & governance materials such as documentation on Sickle Cell Disease and speeches of dignitaries and thought leaders for dissemination in local tribal languages.

(c): To ensure the accuracy, regular testing with different sets of sentences in tribal languages is being carried out with the support from language experts from the respective communities. To ensure data privacy specific privacy policies are already embedded in the app while security audit through a CERT-empanelled third-party agencies is also undertaken.

STATUS AND SAFETY OF OLD DAMS

143. SHRI G. LAKSHMINARAYANA:

DR. BYREDDY SHABARI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of dams in the country that are over fifty years old, State-wise and year of-commissioning-wise;
- (b) whether the Government has conducted structural safety audits or vulnerability assessments of these dams and if so, the details thereof along with the number of such dams identified as requiring urgent repair, rehabilitation or modernisation;

- (c) the details of repair and rehabilitation works carried out during the last five years under the Dam Rehabilitation and Improvement Project (DRIP) or any other Central/State-funded programme;
- (d) the total funds allocated, released and utilised for the said works, State and scheme-wise; and
- (e) whether any dams have been identified as unsafe or at risk of failure and if so, the details thereof along with the steps being taken to ensure their safety and to prevent potential hazards?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): As per the National Register of Specified Dams (NRSD), 2025 compiled by the National Dam Safety Authority, there are 1,681 specified dams that are over fifty years old. Comprehensive state-wise details of the specified dams, along with their respective years of commissioning is accessible via the link: [https://dharma.cwc.gov.in/#/national-register-of-specified-dams-\(nrtd\)-2025](https://dharma.cwc.gov.in/#/national-register-of-specified-dams-(nrtd)-2025).

(b): Responsibility for safety of dams, including its operation and maintenance rests primarily with dam owners. In accordance with the provisions of the Dam Safety Act, 2021, every owner of a specified dam is mandated to conduct every year a pre-monsoon inspection and post-monsoon inspection of each specified dam under their jurisdiction. As per this compliance, dam owning agencies have

reported the pre-monsoon & post-monsoon inspections of about 6524 and 6553 dams respectively for the year 2025.

As an outcome of pre-monsoon and post-monsoon inspections, dams are being categorized into three categories on the basis of urgency of repairs/maintenance. Category-III requires minor remedial measures which are rectifiable during the year. Category-II indicates major deficiencies requiring prompt remedial measures and Category-I indicate the most serious deficiencies, which if left unattended, may lead to their failure.

As per the information provided by the National Dam Safety Authority, the post-monsoon inspection reports of 2025 indicate that three specified dams have been classified under Category-I. These include the Medigadda Barrage in Telangana, the Lower Khajuri Dam in Uttar Pradesh, and the Bokaro Barrage in Jharkhand.

In addition, 216 dams have been categorized under Category-II. Of these, 69 specified dams are more than fifty years old.

(c) and (d): To improve the safety and operational performance of selected existing dams across the country along with institutional strengthening for dam safety, Govt. of India is implementing the Dam Rehabilitation and Improvement Project (DRIP), Phase-II and III. The scheme is of 10 years duration (2021-2031), being implemented in two phases, each of 6 years duration with 2 years of overlap with external funding. The scheme envisages the rehabilitation and safety

enhancement of 736 dams spread across 19 States and three Central agencies, with a total financial outlay of Rs. 10,211 crores. DRIP Phase-II has become operational from 12th October 2021, and is being co-financed by the World Bank and the Asian Infrastructure and Investment Bank (AIIB). The financial outlay for Phase II is Rs. 5,107 crores, while Phase III has an allocation of Rs. 5,104 crores.

Rehabilitation and improvement works under the Scheme aim to enhance dam safety and flood-handling capacity through structural and non-structural measures. These include raising parapet walls, improving spillways, preparing O&M Manuals and Emergency Action Plans, repairing or replacing gates and hydro-mechanical components, strengthening dam structures with grouting and seepage control, and upgrading safety facilities such as access roads, lighting, catwalks, and DG sets.

Under the ongoing DRIP-II Scheme, rehabilitation proposals (called Project Screening Template, PST) of 173 dams amounting to Rs. 4,744 crores have been approved. Contracts amounting to Rs. 2816 crores have been awarded by the various Implementing States/agencies. The total expenditure under DRIP-II scheme up to 31st December 2025 is Rs. 2029 crores. Major physical rehabilitation works have been completed at 35 dams.

State/Agency-wise details of funds allocated and expenditure incurred under DRIP-II Scheme are given in the enclosed **Statement**.

(e): Based on the post-monsoon inspection reports of 2025, three dams have been classified under Category-I, reflecting serious safety concerns and vulnerabilities that pose significant risks and demand urgent intervention to ensure their continued safe operation. Of these, two Category-I dams namely Lower Khajuri Dam in Uttar Pradesh and the Bokaro Barrage of the Damodar Valley Corporation have been included under the DRIP-II Scheme for rehabilitation and safety enhancement.

With regard to the third Category-I dam, the Lakshmi (Medigadda) Barrage, the State has been requested to implement the various preventive and mitigating measures recommended by the National Dam Safety Authority to safeguard the structure's integrity and resilience.

STATEMENT

State/Agency-wise Fund allocation and Expenditure under DRIP Phase-II

(As on 31st December 2025)

S. No.	State/Agency	Latest Fund Allocation under DRIP-II	Expenditure incurred
		(in Rs. Cr)	(in Rs. Cr)
1	Bhakra Beas Management Board	70	0.04
2	Chhattisgarh WRD	170	53.34
3	Damodar Valley Corporation	44	1.17
4	Goa WRD	58	0
5	Gujrat WRD	350	245.86
6	Karnataka WRD	699	284.02

7	Kerala SEBL	90	59.44
8	Kerala WRD	130	45.77
9	Maharashtra WRD	379	72.72
10	Manipur WRD	98	59.72
11	Meghalaya PGCL	150	67.81
12	Madhya Pradesh WRD	186	33.19
13	Odisha WRD	100	37.52
14	Punjab WRD	71	0.36
15	Rajasthan WRD	503	166.17
16	Tamil Nadu GECL	260	153.32
17	Tamil Nadu WRD	510	280.68
18	Telangana WRD	100	0
19	Uttarakhand JVNL	300	214.89
20	Uttar Pradesh I&WRD	354	31.03
21	West Bengal I&WD	200	53.99
22	CWC	285	168.49
	Total	5107	2029.53

PORT CONNECTIVITY PROJECTS UNDER BHARATMALA PARIYOJANA

144. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of all port connectivity projects approved under Bharatmala Pariyojana portwise and project-wise including project scope, sanctioned road length, mode of implementation and present physical and financial status;
- (b) the year of approval, sanctioned and revised completion timelines and the current stage of implementation of each project during the last five years along with reasons for delays;

- (c) the total funds allocated, sanctioned, released and utilised for each project year-wise during the last five years including the details of any cost revisions;
- (d) whether any project has faced challenges such as land acquisition, forest/Coastal Regulation Zone clearances, utility shifting or funding constraints and the steps taken by the Government to resolve them, if so, the details thereof; and
- (e) whether the Government has conducted any assessment of the impact of these projects on logistics costs, freight efficiency and port throughput and if so, the details thereof ?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): The details of port connectivity projects under Bharatmala Pariyojana are enclosed as **Statement**.

(e): The projects are assessed at the planning and appraisal stages through DPRs and traffic and economic studies to evaluate logistics cost reduction, freight efficiency, and improvement in port throughput and are reviewed periodically based on traffic growth. Further, Government has finalized outcome monitoring mechanism and going forward, the outcome shall be monitored at project & programme level accordingly.

STATEMENT

Status of Port Connectivity Projects Under Construction

Name of Port	Name of Project	Total Length (in Km)	Appointed Date	Sanction Cost (Rs in Cr.)	Awarded Cost (Rs in Cr.)	Project Status	Physical Progress	Scheduled Revised Date of Completion	Reasons for delay in project completion
Visakhapatnam	Improvement of 4 lane road to 6 lane road and 4 lane dedicated Port Roads for the Port connectivity road from Convent junction to Sheelanagar Junction section of NH-516C in the State of Andhra Pradesh on EPC Mode	9.58	14.02.2024	685.99	501.65	Work in progress	70.50%	31.05.2026	1. Cyclones 2. Delay in shifting of pipelines by GAIL
Kakinada	Upgradation of Port Connectivity NH Configuration from existing 2-lane to 4-lane road from Achampeta Junction (NH-216) to Kakinada Anchorage Port Connecting Vakalapudi	11.098	13.07.2022	140.515	90.2 / 79.26 (revised)	Work in progress	72%	31.07.2026	1. Cyclones 2. Initial 6 months delay in mobilization of resources by Contractor 3. Delay in Utility Shifting

	Light House (From Km. 0.000 to Km. 13.198) section of NH-516F in the State of Andhra Pradesh on EPC mode under Bharatmala Pariyojana								d 4. Change in mining policy of Govt. AP in 2023 & 2024 5. Financial issues of Contractor 6. 3.2 km is impacted due to COS-2 works for construction of load-bearing drains for port approaches and shifting of LT lines.
Kakinada	Construction of 4-lane highway from Samarlakota to Achampeta Junction (from Km. 0.000 to Km. 12.250) as part of Kakinada port to NH	12.25	17.08.2023	676.68	408	Work in progress	82.13%	13.05.2026	Cyclones, Land Acquisition, Encroachment

	16 connectivity in the State of Andhra Pradesh on EPC mode Under Bharatmala Prariyojana								
Krishnapatnam	Construction of six laning of dedicated port road to Krishnapatnam Package-I from km.0+000 to km.18+000 on EPC mode in the state of Andhra Pradesh (Package-I)	18.975	20.12.2018	290.24	254.43	Work in progress	75.97%	30.06.2026	The project is delayed on account of delay in supply of pond ash
Krishnapatnam	Construction of 4-Lane access controlled highway from Chillakuru cross road to Turpu Kanpur (Part-I of Package-II) Km 0+000 (131+500 of NH- 16) to Km.23+770 on New NH-516W including 6-Lane flyover and approaches on NH-16	36.065	07.12.2023	844.39	686.68	Work in progress	46.60%	22.11.2026	Cyclones, Land Acquisition, Encroachment

	(Length Km.1.050) and 6-Lane access controlled from Turpu Kanupuru to Port South gate (Part-II of Package-II) from Km. 23+770 to Km. 35+015 on NH-516W in the state of Andhra Pradesh on HAM Mode Under Bharatmala Pariyojana Phase-I (Package-II)								
Krishnapatnam	Construction of four laning of Green field Road connecting North & South Industrial Cluster of Khandaleru creek near Krishnapatnam port at Thamminapatnam to Narikellapalle (Part-I from km 0+000 to Km 14+650) and Six laning of extension of Dedicated port road on NH-67 (Part-II from Km 18+000 to Km 19+300) in the State	15.95	25.09.2023	552.63	512.56	Work in progress	74.49%	31.03.2026	Cyclone, Change of Scope, LA issues

	Andhra Pradesh under Bharatmala Pariyojana Phase-I on EPC Mode (Package-III)								
Krishnapatnam	Six laning of Naidupeta Junction – Turpukanupur Section from Km.57.046 to Km.91.927 in the State of Andhra Pradesh on HAM under Bharatmala Pariyojana Phase-I (Package-IV)	34.881	20.10.2023	1147.91	961.2	Work in progress	39.50%	28.02.2027	Cyclone, Change of Scope, LA issues
Kakinada	Construction of 4 Lane Access controlled Highway from Vakalapudi Light House to Annavaram on NH-16 section of NH-516F from Km. 0.000 to Km. 40.621, on HAM under Bharatmala Pariyojana, Phase-1 in the State of Andhra Pradesh	40.621	-	1480.83	988	LOA issued on 20.01.2026	-	NA	NA
Belekeri	Sirsi – Kumta – Belekeri Port, NH766E	58.92	07.12.2020	440.16	360.6	Work in progress	79.77%	30.04.2026	Cyclone, Change of Scope, LA issues

	and NH766EE								
	/2026-PC (Computer No. 30								
Belekeri	Haveri – Yakambi – Sirsi Road 766E	74.98	08.03.2022	313.02	174	Work in progress	16.79%	31.03.2027	Forest clearance, LA issues
Honnavar Port	Road connectivity to Honnavar Port from Kasarkod on NH-66.	4.58	05.12.2024	131	87.5	Work in progress	0	06.06.2026	LA issues
Chennai Port	New Double Tier 4-lane Elevated Corridor Elevated Corridor from chennai Port to Maduravoyal section of NH48 from km 0+342 to km4+604 (Package -1)	4.95	23.11.2023	1388.59	915	Work in progress	15%	16.11.2027	LA issues
Chennai Port	New Double Tier 4-lane Elevated Corridor Elevated Corridor from chennai Port to Maduravoyal section of NH48 from km 9+700 to to km (Package -2)	5.1	23.11.2023	1616.97	1015	Work in progress	13.23%	16.11.2027	
Chennai Port	New Double Tier 4-lane Elevated Corridor Elevated Corridor from chennai Port to	4.49	23.11.2023	1299.36	865	Work in progress	14%	16.11.2027	

	Maduravoyal section of NH48 from km 9+700 to km 14+185 (Package - 3)							
Chennai Port	New Double Tier 4-lane Elevated Corridor from chennai Port to Maduravoyal section of NH48 from km 14+185 to km 20+593 (Package -4)	6.41	23.11.2023	1205.4	775	Work in progress	5.57%	16.11.2027

List of project works completed

Name of Port	Name of Project	Total Length (in Km)	Appointed Date	Total Project Cost (Rs in Cr.)	Awarded Cost (Rs in Cr.)	Project Status	Physical Progress	Scheduled / Likely Date of Completion
Visakhapatnam	Improveent works for Visakhapatnam Port Road	11	05.04.2023	23.74	14.55	Work Completed	100%	Work Completed on 31.03.2024
Visakhapatnam	4 - Laning from East Break Water up to Convent Junction section of NH-516C (Phase-1)	3.49	01.04.2022	51.31	35.79	Work Completed	100%	Work Completed on 30.11.2024

PROJECTS APPROVED UNDER PMKSY

145. DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the 1,601 projects approved under Pradhan Mantri Kisan Sampada Yojana (PMKSY) since its inception along with those pending completion, their current implementation status and reasons for delay, if any, State and year-wise;
- (b) the details of utilisation of funds out of the allocated funds of Rs. 6,520 crore under the 15th Finance Commission cycle, including utilisation of the additional Rs. 1,920 crore announced, component-wise;

- (c) whether any State has requested for additional funds or reported shortfalls under the said scheme and if so, the details thereof; and
- (d) whether additional funds of Rs. 1,920 crore have been earmarked specifically for underserved regions and if so, the details thereof, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): The Ministry of Food Processing Industries (MoFPI) is implementing a Central Sector Umbrella scheme “Pradhan Mantri Kisan SAMPADA Yojana (PMKSY)”. As on 31.12.2025, 1607 number of projects are approved under various component schemes of PMKSY. Out of which, 1196 projects have been completed/operationalised and remaining 411 projects are at various stages of implementation.

Delay in project implementation is due to various factors, such as the non-receipt of statutory clearances from the respective Agencies (including the Revenue Authority, Town Planning, Electricity Authority, Water Authority, Pollution Control Board, Licensing Authority, etc.). This delays the release of grants, as funds are disbursed only upon submission of the required documents by the implementing agencies after fulfilling all criteria prescribed in the respective guidelines of the concerned component scheme under PMKSY.

State-wise and year-wise details of projects approved and completed under PMKSY for last five years are enclosed as **Statement-I**.

(b): Component-wise fund utilisation of the ₹ 6,520 crore allocation under the 15th Finance Commission cycle, including utilisation of the additional ₹ 1, 920 crore under PMKSY upto 16.01.2026 is enclosed as **Statement-II**.

(c) and (d): PMKSY is a Central Sector demand driven scheme. Under the scheme, applications are invited from eligible organisations/ entities through Expression of Interest (EoI) from all over the country. Funds are not allocated/sanctioned/released State-wise under any of the component schemes of PMKSY. The proposals received are scrutinized and evaluated for their eligibility based on the criteria prescribed in the respective guidelines of the component scheme under PMKSY. Merit based approvals are given to the eligible proposals based on availability of funds.

STATEMENT-I

State-wise and year-wise details of projects approved and completed under PMKSY for last five years											
Sr. No.	State	2021-22		2022-23		2023-24		2024-25		2025-26	
		A*	C#	A*	C#	A*	C#	A*	C#	A*	C#
1	Andaman & Nicobar	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	1	5	25	7	11	4	0	6	3	5
3	Arunachal Pradesh	0	0	2	1	5	0	0	0	0	0
4	Assam	2	4	21	7	36	5	0	12	0	14
5	Bihar	0	1	4	0	3	0	0	0	0	2
6	Chandigarh	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	0	0	3	1	1	0	0	0	1	0

8	Dadar & Nagar Haveli and Daman & Diu	0	0	0	1	0	0	0	0	0	0
9	Delhi	0	0	0	1	0	0	0	1	1	0
10	Goa	0	1	0	0	1	0	0	1	0	0
11	Gujarat	0	13	18	13	4	10	0	6	2	7
12	Haryana	0	9	6	7	9	11	2	5	1	4
13	Himachal Pradesh	0	6	1	12	4	1	0	0	0	0
14	Jammu & Kashmir	0	9	1	6	1	1	0	1	1	0
15	Jharkhand	0	0	0	0	0	0	0	0	0	0
16	Karnataka	0	8	6	6	12	13	0	5	3	1
17	Kerala	0	5	8	11	9	6	2	2	3	1
18	Ladakh	0	0	0	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	0	7	16	3	6	3	0	2	0	3
21	Maharashtra	1	28	55	20	30	12	0	11	2	7
22	Manipur	0	0	0	1	3	0	0	0	0	1
23	Meghalaya	0	1	0	0	3	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	0	1
25	Nagaland	0	0	0	0	0	0	0	0	0	0
26	Orissa	0	2	7	1	7	1	2	0	2	5
27	Puduchery	0	0	0	0	0	0	0	1	0	0
28	Punjab	0	7	10	5	4	6	0	2	0	2
29	Rajasthan	0	4	14	3	7	2	1	2	1	2
30	Sikkim	0	0	0	0	0	0	0	0	0	0
31	Tamil Nadu	1	12	16	8	17	17	0	5	11	9
32	Telangana	0	6	10	2	23	2	0	4	1	5
33	Tripura	0	2	1	2	0	0	0	1	0	0
34	Uttar Pradesh	0	14	18	6	9	7	0	6	3	7
35	Uttarakhand	0	6	8	5	4	10	1	2	0	1
36	West Bengal	0	7	8	2	6	6	0	1	1	4
	Total	5	157	258	131	215	117	8	76	36	81

*A – Approved

#C- Completed/operationalised including those approved in previous years.

STATEMENT-II

Component-wise fund utilisation of the ₹ 6,520 crore allocation under the 15th Finance Commission cycle, including utilisation of the additional ₹ 1, 920 crore under PMKSY upto 16.01.2026			
Sr. N.	Scheme	# Total Funds Allocated (₹ in Crore)	Total funds utilized as on 16.01.2026 (₹ in Crore)
1	Scheme for Integrated Cold Chain and Value Addition Infrastructure	1310.95	1194.6
	50 Multi product food Irradiation units	500	116.61
2	Scheme for Food Safety and Quality Assurance infrastructure	256.50	254.94
	Additional allocation for 100 Food Testing Labs.	500	0
3	Scheme for Creation of Infrastructure for Agro Processing Clusters	530	435.49
4	Scheme for Creation/Expansion of Food Processing & Preservation Capacities	2072	1511.4
5	Operation Greens	691	621.38
6	Human Resource and Institution – Research & Development	23.75	15.71
7	Human Resource and Institution – Skill Development	4.5	4.5
8	Scheme for Creation of Backward &	70	56.78

	Forward Linkages		
9	Mega Food Park	561.30	561.3
	Total	6520	*4772.71

** This Fund utilization includes the funds released as well as committed liabilities in respect of ongoing projects.*

NATIONAL GREEN HYDROGEN MISSION

146. SHRI KALYAN BANERJEE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government plans to replace all vehicles in the country with Compressed Natural Gas (CNG), Green Hydrogen and Electric Vehicles (EVs) by the year 2035;
- (b) if so, the details of initiatives undertaken and the progress made with regard to the Sustainable Hydrogen Innovation and Acceleration Centre (SHIVA) for vehicles and other applications under the “National Green Hydrogen Mission”; and
- (c) whether the Government proposes to ban petrol and diesel vehicles in the country to address severe air pollution and to maintain the Air Quality Index (AQI) below 50 and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): No such proposal is under consideration. Government has taken following initiatives to promote adoption of Electric Vehicles (EVs) in the country:

- (i) Notification issued vide S.O. 5333(E) dated the 18th October, 2018 to grant exemption from the requirements of the permit to the battery operated transport vehicles.
- (ii) Notification issued vide G.S.R. 302(E) dated the 18th April, 2023 to grant All India Tourist Permit for battery-operated vehicles without payment of permit fee.
- (iii) Notification issued vide G.S.R. 525(E) dated the 2nd August, 2021 to grant exemption of Battery Operated Vehicles from payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.
- (iv) Notification issued vide G.S.R. 167(E) dated the 1st March, 2019 to facilitate retro-fitment of hybrid electric system or electric kit to vehicles.
- (v) Further, an advisory dated 12th August 2020 has been issued to all States and UTs regarding sale and registration of two-wheeled Electric Vehicles without batteries.
- (vi) Notification issued vide G.S.R. 749(E) dated the 7th August 2018 enabling registration mark of Battery Operated Vehicles in Yellow colour on Green background for the transport vehicles and for all other cases, in White colour on Green background.

Further, The Government of India is implementing the National Green Hydrogen Mission (NGHM), with an objective to make India a global hub of production, usage and export of green hydrogen and its derivatives.

The Government in Ministry of New and Renewable Energy (MNRE) has issued the scheme guidelines for implementation of pilot projects for use of green hydrogen in the transport sector under NGHM. Five (5 nos.) pilot projects have been sanctioned for deployment of 37 hydrogen – fueled vehicles with 9 Hydrogen Refuelling Stations on 10 different routes across India.

(c): No such Proposal is under consideration.

NON-OPERATIONAL AIRPORTS

147. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details and the number of non-operational airports under the Airports Authority of India, State-wise;
- (b) the reasons for non-operation of such airports; and
- (c) the date of their inauguration, cost of construction, expenditure incurred on maintenance and the period since when each such airport has remained non-operational?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The State-wise list of non-operational airports under the Airports Authority of India is enclosed as **Statement-I**;

(b): These airports are presently non-operational due to factors such as lack of passenger demand, inadequate supporting infrastructure, land-related constraints, and commercial unviability. Further, following the repeal of the Air Corporation Act in 1994, airlines independently decide route networks based on their assessment of operational feasibility and commercial viability.

(c): The capital expenditure incurred on these airports up to 31.03.2025 is enclosed as **Statement-II**. The expenditure incurred towards maintenance of these airports during FY 2024-25 is enclosed as **Statement-III**.

STATEMENT - I

List of airports owned by Airports Authority of India that are presently non-operational

SL. NO.	STATE / UT	AIRPORT
1	ANDHRA PRADESH	DONAKONDA
2	ARUNACHAL PRADESH	DAPARIZO
3	BIHAR	JOGBANI

4	BIHAR	MUZAFFARPUR
5	BIHAR	RAXAUL
6	GUJARAT	DEESA
7	JHARKHAND	CHAKULIA
8	JHARKHAND	DHALBHUMGARH
9	MADHYA PRADESH	KHANDWA
10	MADHYA PRADESH	PANNA
11	MEGHALAYA	SHELLA
12	MIZORAM	AIZAWL (TURAL)
13	TAMIL NADU	THANJAVUR (CE)
14	TAMIL NADU	VELLORE
15	TELANGANA	NADIRGUL
16	TELANGANA	WARANGAL
17	TRIPURA	KAILASHAHAR
18	TRIPURA	KAMALPUR
19	TRIPURA	KHOWAI
20	WEST BENGAL	ASANSOL
21	WEST BENGAL	BALURGHAT
22	WEST BENGAL	MALDA

STATEMENT- II

**Details of capital expenditure incurred on Non-operational airports till
31.03.2025**

(Rs. In crore)

SL. NO.	STATE / UT	AIRPORT	Capital Expenditure upto 31.03.2025
1	ANDHRA PRADESH	DONAKONDA	-
2	ARUNACHAL PRADESH	DAPARIZO	-
3	BIHAR	JOGBANI	-
4	BIHAR	MUZAFFARPUR	-
5	BIHAR	RAXAUL	-
6	GUJARAT	DEESA	0.92
7	JHARKHAND	CHAKULIA	-
8	JHARKHAND	DHALBHUMGARH	0.07
9	MADHYA PRADESH	KHANDWA	-
10	MADHYA PRADESH	PANNA	-
11	MEGHALAYA	SHELLA	-
12	MIZORAM	AIZAWL (TURAL)	0.01
13	TAMIL NADU	THANJAVUR (CE)	1.75
14	TAMIL NADU	VELLORE	30.25
15	TELANGANA	NADIRGUL	-

16	TELANGANA	WARANGAL	6.40
17	TRIPURA	KAILASHAHAR	1.29
18	TRIPURA	KAMALPUR	2.71
19	TRIPURA	KHOWAI	-
20	WEST BENGAL	ASANSOL	0.96
21	WEST BENGAL	BALURGHAT	1.52
22	WEST BENGAL	MALDA	4.16

STATEMENT-III

Details showing airport-wise expenditure incurred on the maintenance for the FY 2024-25 in respect of non-operational airports

(Rs. in Crore)

			FY-2024-25
SL No	STATE/UT	AIRPORTS	EXPENDITURE
1	ANDHRA PRADESH	DONAKONDA	0.34
2	ARUNACHAL PRADESH	DAPARZIO	0.00
3	BIHAR	JOGBANI	0.28
4	BIHAR	MUZAFFARPUR	0.18
5	BIHAR	RAXUAL	0.25
6	GUJARAT	DEESA	0.39

7	JHARKHAND	CHAKULIA	0.00
8	JHARKHAND	DHALBHUMGARH	-0.02*
9	MADHYA PRADESH	KHANDWA	0.00
10	MADHYA PRADESH	PANNA	0.00
11	MEGHALAYA	SHELLA	0.00
12	MIZORAM	AIZWAL(TURIAL)	0.00
13	TAMIL NADU	THANJAVUR(CE)	0.21
14	TAMIL NADU	VELLORE	3.24
15	TELANGANA	NADIRGUL	0.00
16	TELANGANA	WARANGAL	0.69
17	TRIPURA	KAILASHAHAR	0.76
18	TRIPURA	KAMALPUR	0.00
19	TRIPURA	KHOWAI	0.40
20	WEST BENGAL	ASANSOL	0.00

Note:

Total number of AAI owned non-operational airports are 22 airports, however 2 airports namely Balurghat and Malda are under the operational control of State, therefore, these have not been included in the above statement.

*The expenditure figure shown in (-) is mainly due to (i) Prior period adjustments (ii) Reversal of provision for bad debt (iii) Reversal of consultancy charges, etc.

ADI KARMAYOGI ABHIYAN**148. DR. D. RAVI KUMAR:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of the structured training modules covering leadership, governance, digital literacy, health, education and livelihoods that have been designed and delivered through blended modes under the Adi Karmayogi Abhiyan;
- (b) the number of Adi Karmayogis identified and trained as community change leaders, Statewise;
- (c) whether the Government has collaborated with educational institutions, if so, the details thereof; and
- (d) the institutions collaborated with the Government in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Under the Adi Karmayogi Abhiyan, structured and tier-specific training modules have been designed and delivered for various governance process workshops or learning labs through blended modes (on-site, digital and mentored learning), with a strong focus on behaviour change and leadership for responsive governance. The curriculum covers leadership and ethical public service, participatory and convergence-based governance, digital literacy and focus on health and nutrition outreach, education access, and livelihood facilitation. Across all four levels (State, District, Block and Village), the modules emphasize problem-

solving, community engagement, inclusion, and last-mile service responsiveness, enabling field functionaries to translate policy intent into people-centric, outcome-oriented action in tribal areas.

(b): Adi Karmayogis are a large pool of grassroots workforce comprising 6.79 lakh Adi Saathis, 4.03 lakh Adi Sahyogis, 200+ State Master Trainers, 3,850+ District Master Trainers, 13,400+ Block Master Trainers. The table below presents state-wise list of Adi Karmayogis registered on the AKA Portal as on date:

STATES	Adi Saathis	Adi Sahyogis
Andhra Pradesh	12594	6293
Karnataka	2975	3986
Tamil Nadu	1280	1280
Telangana	7254	7665
Chhattisgarh	94390	53289
Madhya Pradesh	200000	115611
Uttar Pradesh	29	30
Jammu-Kashmir	2979	2636
Himachal Pradesh	1548	638
Uttarakhand	1594	675
Odisha	89902	34903
Bihar	5839	2973
Jharkhand	72226	36587
Maharashtra	81746	55710
Gujarat	18714	15558
Rajasthan	48640	42978
Goa	148	127
Assam	15110	9020
Sikkim	502	493

Mizoram	2328	1447
Nagaland	983	582
Arunachal Pradesh	190	153
Manipur	4363	2920
Meghalaya	9328	3136
Tripura	4647	4616
TOTAL	679309	403306

(c): Yes, Ministry of Tribal Affairs inaugurated the Adi Karmayogi Student Chapters at prestigious institutions such as IITs, AIIMS, NITs, ISM Dhanbad and other top-class universities, marking the beginning of a nationwide youth-led movement to foster leadership, innovation, entrepreneurship, and social development among tribal students.

(d): There are no institution which are now in active collbaration with the Governemnt with respect to Adi Karmayogi Abhiyan.

COMPLIANCE OF REGULATIONS BY AIRLINES

149. SUSHRI MAHUA MOITRA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government is aware that the Civil Aviation Minister's acknowledgement of the need for five airlines in the Indian civil aviation sector amounts to a major policy failure;

- (b) if so, the details thereof along with the steps proposed by the Government in the short and medium term to address this policy failure;
- (c) the number of airlines that have exited the market or gone bankrupt since 2014 despite growth in passenger traffic along with the reasons therefor;
- (d) whether the Government is aware that the relaxation of regulations during the recent civil aviation crisis risks entrenching the duopoly in the sector; and
- (e) if so, the details thereof along with the measures being taken by the Government to ensure that airlines comply with the regulations at the earliest?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Indian civil aviation sector has demonstrated strong and sustained growth, supported by an expanding airport network, rising passenger traffic and significant fleet orders placed by incumbent airlines. This reflects the long-term potential of the market to support additional capacity, including the possibility of multiple large carriers, subject to commercial viability. There are no regulatory entry barriers for new airlines. Any company desirous of commencing airline operations may approach the Ministry of Civil Aviation with its proposed business plan for obtaining an initial No Objection Certificate (NOC), subject to compliance with applicable regulations.

(c): A total of 13 airlines have exited the market or gone bankrupt since 2014 due to various reasons such as non-availability of aircraft, financial issues and airlines internal issues etc. Further, Air Asia (India) Pvt. Ltd. (Name changed to AIX Connect Pvt. Ltd.) has merged with Air India Express Ltd., and Tata Sia Airlines Ltd. (Vistara) merged into Air India Ltd.

(d) and (e): The DGCA granted a one-time temporary exemption to M/s IndiGo (valid until 10 February 2026) to stabilize operations amid large-scale flight disruptions that stranded passengers, strictly in public interest without compromising safety. A four-member committee was constituted to investigate the disruptions. Subsequently, enforcement action was taken, including a penalty of Rs 22.2 crore and a 10% reduction in the approved flight network, with the freed-up flights redistributed to other operators.

The DGCA has implemented strengthened measures to ensure strict compliance by airlines with regulations. These include submission of weekly and fortnightly reports on critical operational and manpower parameters, preparation of a Corrective Action Plan (CAP) to maintain operational stability and comply with revised FDTL provisions, bi-monthly inspections by the DGCA's Principal Point-of-Contact Inspector to review operations, and continuous monitoring of roster integrity, crew availability, buffer adequacy, system robustness, and adherence to FDTL requirements.

ADOPTION OF MODERN PROCESSING TECHNOLOGIES

150. SHRI SHASHANK MANI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is promoting the adoption of modern processing technologies, food safety standards and quality certification among micro and small food processing units across the country;
- (b) if so, the details of support being provided for technology upgradation, training, branding and compliance with national and international food standards;
- (c) whether any digital or institutional mechanisms have been introduced to assist small processors in improving traceability, packaging and market access and if so, the details thereof; and
- (d) the manner in which these interventions are expected to strengthen rural entrepreneurship, enhance farmer incomes and improve the competitiveness of India's food processing sector?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (d): In order to promote adoption of modern processing technology in Food Processing Sector, Ministry of Food Processing Industries (MoFPI) extends Grant-in-Aid to educational and research institutions including Council of Scientific

& Industrial Research (CSIR) recognized Research and Development (R&D) units in private sector for related demand driven R&D projects through its R&D scheme under Pradhan Mantri Kisan SAMPADA Yojana (PMKSY). As on 31st December, 2025, 257 research projects have been approved with an approved subsidy of Rs. 102.47 crore. In addition, National Institute of Food Technology, Entrepreneurship & Management (NIFTEM) Kundli and NIFTEM, Thanjavur, under administrative control of MoFPI, are also engaged in R&D activities in the sector.

Under Capacity building component of the PM Formalization of Micro Food Processing Enterprises (PMFME) scheme, MoFPI provide Grants for training of Trainers (Master Trainers, District Level Trainers), District Resource Persons, Food Processing Entrepreneurs and various other groups (SHGs/ FPOs/ Cooperatives). Further, trainings in FSSAI regulations, safety and hygiene practices, food quality testing norms etc. is provided to ensure the outreach of food safety and hygiene practices to all micro food enterprises. Grants upto 50% for branding and marketing support to groups of FPOs/ SHGs/ Cooperatives or Special Purpose Vehicle (SPV) of Micro Food Processing Enterprises is available under related component of PMFME Scheme. Under Branding and Marketing component of the PMFME scheme, support is provided to FPOs/SHGs/Cooperatives or an SPV of micro food processing for developing a common packaging & branding with provision for quality control, standardization, and adhering to food safety parameters for consumer retail sale. The projects

approved under the schemes implemented by MoFPI are required to comply with the Food Safety and Standards Authority of India (FSSAI) regulations.

MoFPI also supports branding and marketing activities abroad like in-store branding, shelf space renting and marketing to incentivise emergence of strong Indian brands through its Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). A company is eligible for financial incentives @ 50% of expenditure incurred on Branding & Marketing abroad subject to a maximum of 3% of Sales of food products or Rs 50 crore per year, whichever is less. The minimum expenditure should be Rs. 5 crore over a period of five years.

Schemes are demand driven in nature and applications are invited online to fast track the processing of applications and approval of the projects, as per respective scheme guidelines.

MoFPI through its schemes, aims towards increasing preservation and processing capacities, developing value-added products, bringing innovative technologies, enhancing productivity & efficiency in food processing, fostering entrepreneurship, providing better returns to farmers and improve competitiveness in the food processing sector.

उड़ान योजना के अंतर्गत कम उपयोग वाले विमानपत्तन

151. डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उड़ान योजना के अंतर्गत विकसित किए गए कुछ विमानपत्तनों का देश भर के विभिन्न राज्यों में कम उपयोग हो रहा है अथवा यहां से वाणिज्यिक उड़ानों का संचालन सीमित है और यदि हां, तो तत्संबंधी विमानपत्तन-वार और महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है;
- (ख) महाराष्ट्र सहित उन राज्यों का ब्यौरा क्या है जहां वाणिज्यिक प्रचालन या तो शुरू नहीं हुए हैं अथवा बंद कर दिए गए हैं;
- (ग) क्या सरकार ने उड़ान मार्गों के अंतर्गत विमान कंपनियों की कम भागीदारी और व्यवहार्यता संबंधी चुनौतियों के कारणों की कोई समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) यात्रियों की कम मांग और निजी विमान कंपनियों की सीमित रुचि जैसे मुद्दों के समाधान के लिए सरकार द्वारा देश भर में क्या उपाय किए जा रहे हैं; और
- (ङ) क्या सरकार का यह सुनिश्चित करने के लिए उड़ान मॉडल में संशोधन करने का विचार है कि क्षेत्रीय विमानपत्तन गैर-निष्पादनकारी परिसंपत्तियां न बन जाएं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

- (क) और (ख) क्षेत्रीय संपर्क योजना - उड़े देश का आम नागरिक (आरसीएस-उड़ान) एक चल रही बाजार संचालित योजना है जिसके तहत क्षेत्रीय हवाई संपर्क बढ़ाने के लिए एयरलाइनों द्वारा बोली लगाने के लिए असेवित और अल्पसेवित हवाईअड्डों को प्रस्तुत किया जाता है। एयरलाइनें मांग और वाणिज्यिक व्यवहार्यता के आधार पर बोलियां प्रस्तुत करती हैं और मार्गों को प्रचालनरत करने के लिए वैध बोलियां अवार्ड की जाती हैं।

वर्तमान में, 15 हवाईअड्डे - लुधियाना, पठानकोट (पंजाब); कुशीनगर, अलीगढ़, आजमगढ़, चित्रकूट, श्रावस्ती और मुरादाबाद (उत्तर प्रदेश), अंबिकापुर (छत्तीसगढ़), भावनगर (गुजरात), शिमला (हिमाचल प्रदेश), कलबुरगि (कर्नाटक), दतिया (मध्य प्रदेश), पाक्योंग (सिक्किम), और कूच बिहार (पश्चिम बंगाल) मौसम संबंधी समस्याओं, केवल-वीएफआर प्रचालनों, विमानों की कमी, एयरलाइन से संबंधित मुद्दों और कम यात्री मांग जैसी परिचालन बाधाओं के कारण कार्यशील नहीं हैं।

(ग): अधिकांश अनुसूचित भारतीय एयरलाइनों ने उड़ान योजना में भाग लिया है। सरकार, राज्य/संघराज्य क्षेत्र सरकारों, डीजीसीए, बीसीएएस, एयरलाइनों और एएआई सहित सभी हितधारकों के साथ समय-समय पर समीक्षा करती है, ताकि कम यात्री मांग, सीमित दृश्यता, स्लॉट की कमी, एटीसी निगरानी घंटे और उपयुक्त विमानों की उपलब्धता जैसी व्यवहार्यता संबंधी चुनौतियों की पहचान की जा सके और उनका समाधान किया जा सके।

(घ) और (ड): मंत्रालय प्रचालकों के साथ संपर्क बनाए रखता है और योजना के प्रावधानों को परिष्कृत करने, मार्ग व्यवहार्यता में सुधार करने और भागीदारी बढ़ाने के लिए एयरलाइनों, राज्य सरकारों और हवाईअड्डे के प्रचालकों के फीडबैक को शामिल करता है।

सरकार ने हाल ही में देश भर में 120 नए गंतव्यों तक क्षेत्रीय संपर्क बढ़ाने और अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने के लिए संशोधित उड़ान योजना शुरू करने की घोषणा की है। यह योजना पर्वतीय, आकांक्षी और उत्तर पूर्वी क्षेत्र के जिलों में हेलीपैड और छोटे हवाईअड्डों को भी सहायता प्रदान करेगी।

MSMEs IN PEDDAPALLI LOK SABHA CONSTITUENCY

152. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of 1.5 lakh crore additional credit unlocked through enhanced Credit Guarantee cover from 5 crore to 10 crore announced in Budget 2025-26, specifically for Micro, Small and Medium Enterprises (MSMEs) in Peddapalli Lok Sabha Constituency;
- (b) the number of micro and small enterprises in Peddapalli district that have applied for guarantee cover under the revised Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) scheme during January to July 2025;
- (c) the distribution of guaranteed loans sanctioned for MSMEs in Peddapalli Lok Sabha Constituency, particularly for coal ancillary industries and thermal power equipment manufacturing units, sector-wise;
- (d) the timeline for rollout of customised credit cards with Rupees 5 lakh limit targeting 10 lakh MSMEs, including a coverage plan for registered enterprises in Peddapalli district; and
- (e) the measures taken to reduce guarantee fees and streamline the application process for MSMEs in Peddapalli Lok Sabha Constituency under the enhanced scheme?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): In order to improve access to credit, the credit guarantee cover has been enhanced for Micro and Small Enterprises (MSEs), from Rs. 5 crore to Rs. 10 crore under Credit Guarantee Scheme (CGS) for MSEs in line with the Union Budget 2025-26. As a result, a total of 1,778 guarantees amounting to Rs. 12,498 crore have been approved to MSEs in the slab of Rs. 5 crore to Rs. 10 crore in the FY 2025-26 till 31.12.2025, out of which 1 guarantee amounting to Rs. 5 crore has been approved in the Peddapalli district.

(b): A total of 468 guarantees amounting to Rs. 50 crore have been approved to MSEs under CGS for MSEs during January to July 2025 in the Peddapalli district.

(c): Details of guarantees approved under CGS for MSEs, sector-wise in the Peddapalli Lok Sabha Constituency are as below:

CGTMSE - Guarantee Approved - Cumulative since inception as on Dec 31, 2025						
	Manufacturing		Service		Trade	
District	No. of Guarantees Approved	Amount of guarantees Approved in Rs. Crore	No. of Guarantees Approved	Amount of guarantees Approved in Rs. Crore	No. of Guarantees Approved	Amount of guarantees Approved in Rs. Crore
Mancherial	438	61	995	73	1,042	79
Jagitial	457	152	1,006	79	1,625	75

Peddapalli	310	106	913	68	1,097	87

(d): As informed by Department of Financial Service, introduction of customized Credit Cards with Rs.5 lakh limit for Micro Enterprises registered on Udyam portal, targeting 10 lakh credit cards in the first year, in line with the Union Budget 2025-26 has been taken up.

(e): CGS was revamped from 01.04.2023, following a corpus infusion of Rs. 9,000 crore into CGTMSE. As part of the revamp, the Standard Rate of the Annual Guarantee Fee (AGF) was reduced by 50%, to as low as 0.37% per annum. AGF has been further rationalised for guarantees above Rs. 1 crore, effective from 01.04.2025. CGTMSE has leveraged technology through digital platforms, enabling easy online submission of application for guarantee coverage, automated processes for quicker guarantee approvals and API integration with MLIs for seamless data flow to the CGTMSE platform.

वाल्मीकिनगर विमानपत्तन का विकास

153. श्री सुनील कुमार:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बिहार में वाल्मीकिनगर विमानपत्तन को वाणिज्यिक विमानपत्तन के रूप में विकसित करने का प्रस्ताव रखा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) उक्त विमानपत्तन के कब तक पूरा होने और चालू होने की संभावना है और इसके विकास के लिए अनुमानित लागत कितनी है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): बिहार के वाल्मीकि नगर की उड़ान 5.2 दौर की बोली प्रक्रिया के तहत आरसीएस उड़ानों के विकास और प्रचालन के लिए पहचान की गई है। इस हवाईअड्डे के विकास के लिए "असेवित और अल्पसेवित हवाईअड्डों का पुनरुद्धार" योजना के तहत 25 करोड़ रुपये की राशि मंजूर की गई है।

इस हवाईअड्डे के विकास के लिए भारतीय विमानपत्तन प्राधिकरण (एएआई) और बिहार सरकार के बीच एक समझौता ज्ञापन (एमओयू) पर दिनांक 30.06.2025 को हस्ताक्षर किए गए थे। कार्य की पूर्णता और प्रचालन संबंधी समयसीमाएं भूमि अधिग्रहण, संविधिक मंजूरियों और एयरलाइन प्रचालक की तैयारी जैसे कारकों पर निर्भर करती हैं।

IMPLEMENTATION OF PMEGP

154. PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether Union Government has reviewed the implementation of the Prime Minister's Employment Generation Programme (PMEGP) in Mumbai with a view to enhancing its effectiveness in promoting self-employment and entrepreneurship in urban areas and if so, the details thereof;
- (b) the number of PMEGP projects sanctioned, subsidies released and employment generated in Mumbai during the last five years, sector-wise,

- (c) whether adequate outreach has been undertaken to encourage participation of youth, women, minorities and first-generation entrepreneurs in Mumbai and if so, the details thereof;
- (d) the steps taken to streamline bank credit linkage, reduce procedural delays and provide timely subsidy support under PMEGP in the city;
- (e) whether post-sanction support such as skill training, mentoring and market linkages is being provided to PMEGP beneficiaries in Mumbai and if so, the details thereof; and
- (f) the measures proposed to further strengthen implementation, monitoring and sustainability of PMEGP-supported micro-enterprises in Mumbai in line with urban employment and MSME development goals?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Ministry of MSME conducts periodical review meetings with KVIC and other Implementing Agencies including State offices of KVIC, State Khadi and Village Industries Boards (KVIBs), State District Industries Centres (DICs) and financial institutions to ensure smooth implementation of PMEGP across the country including in Mumbai. Furthermore, meetings of the State Level Monitoring Committee (SLMC), District Level Monitoring Committee (DLMC) and Bankers meeting at various levels are held on a regular basis to review the implementation

of PMEGP and to enhance its effectiveness in promoting self-employment and entrepreneurship.

(b): Sector wise number of PMEGP projects sanctioned, MM subsidy disbursed and estimated employment generated in Mumbai during the last five years is given below:

Financial Year	Manufacturing Sector			Service Sector		
	No. of projects sanctioned	MM Subsidy disbursed (Rs. lakh)	Estimated employment generated	No. of projects sanctioned	MM Subsidy disbursed (Rs. lakh)	Estimated employment generated
2020-21	8	29.92	64	8	11.16	64
2021-22	22	90.51	176	5	8.03	40
2022-23	32	131.61	256	2	2.78	16
2023-24	46	161.23	368	11	32.75	88
2024-25	14	95.14	112	17	43.70	136
Total	122	508.41	976	43	98.42	344

(c) to (f): Steps undertaken to ensure adequate outreach, streamline bank credit linkage, reduce procedural delays, ensure timely subsidy and post-sanction support under PMEGP to beneficiaries throughout the country including Mumbai are the following:

- i) Awareness programmes, webinars and workshops are conducted in all the States/UTs including underserved and under-performing areas, Aspirational districts, North Eastern Region, etc. with a special focus on youth, women, SC/ST and minorities. A total of 7 and 9 number of outreach programmes were conducted in FY 2024-25 and FY 2025-26 under PMEGP to encourage participation of youth, women, minorities and other first generation entrepreneurs in Mumbai.
- ii) Disseminating Information, Education and Communication (IEC) material and video clips in regional languages to promote PMEGP.
- iii) Inclusion of applicants from Aspirational districts and transgenders under Special Category eligible for higher subsidy.
- iv) Conduct of two-days free online Entrepreneurship Development Programme (EDP) for prospective entrepreneurs.
- v) Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages excluding Hindi and English.
- vi) A wide range of more than 1,000 model Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal.
- vii) To enhance the quality of applications and to reduce rejections, technical experts & Bank Officials (Retd.) have been engaged to provide handholding support to prospective PMEGP beneficiaries during application stage.

- viii) Bankers meeting at various levels are held on a regular basis to reduce procedural delays and streamline bank credit linkage.
- ix) No collateral security to be insisted by Banks for projects involving loan up to 10 lakhs. Strict compliance of this provision has been reemphasized during Bankers' meetings and written communication to all major Banks.
- x) Presently, more than 100 banks, including all PSBs, private banks and co-operative banks have been on boarded on the PMEGP portal as Financing Banks for enhanced accessibility to credit.
- xi) Marketing support is provided to products manufactured by PMEGP units throughout the country through KVIC's Sales outlets. Furthermore, Exhibitions and Workshops are arranged regularly for participation of PMEGP beneficiaries.
- xii) E-Commerce portal (<https://www.ekhadiindia.com>) has been developed to provide digital market to sell products globally and to popularise Khadi and Village Industries products including products manufactured by PMEGP units.

COMPENSATION TO VICTIMS OF FLIGHT CRASH

155. SHRI G. KUMAR NAIK:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the current status of interim and final compensation disbursed to the families of the deceased passengers, crew members and ground victims of Air India Flight 171 crash including the number of families who have received such payments and the details of any pending claims;
- (b) the measures taken by the Government to ensure that the interim compensation provided is adequate and disbursed in a timely manner;
- (c) whether the Government is aware of the reports that several British families of plane crash victims received wrongly identified and commingled mortal remains including ashes and body parts from multiple individuals as revealed through DNA testing in July 2025 and if so, the details thereof along with the steps initiated to address these serious errors in the repatriation process; and
- (d) the comprehensive reforms being implemented by the Government to prevent future lapses in victim identification, compensation procedures and overall crisis management in aviation disasters including enhanced protocols for DNA verification and the establishment of family support mechanisms or trusts?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The number of deceased was 260 (including 12 crew members) while 75 individuals were injured. According to Air India, interim compensation has been

released to the next of kin of 250 deceased. For the remaining 10, interim compensation to the next of kin is at various stages of verification. The process for final compensation has also been initiated in case of all deceased and communication has been sent to the next of kin for seeking required information.

Out of the 75 injured individuals, full and final compensation has been settled for 44 injured whereas interim compensation has been released for 24 injured. For the remaining 7 injured individuals, interim compensation is at various stages of verification. The final compensation process has also been initiated for the individuals who have received interim compensation.

Payment of compensation to the passengers or next of kin in case of death or bodily injury to the passenger, caused by air accident/incident, is governed by the provisions of the Montreal Convention, 1999 as incorporated in the Carriage by Air Act, 1972.

(c) and (d): The procedure for matters related to investigation of accidents and liability of carriers is governed through Annex 13 to the Chicago Convention, 1944 and the Montreal Convention, 1999, respectively. The Annex 13 to the Chicago Convention, inter-alia, provides for procedures to be adopted by countries during investigation of accidents and for making safety recommendations. Further, the Montreal Convention, 1999 provides for the liability framework of the carriers in international operations. India is a signatory to both these treaties and

implements them through Aircraft (Investigation of Accidents and Incidents) Rules, 2025 and the Carriage by Air Act, 1972.

CONSTRUCTION OF NARELA BYPASS

156. SHRI YOGENDER CHANDOLIA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the construction of the Narela Bypass was included in the Delhi Master Plan 2021 as a key infrastructure project to alleviate traffic congestion in North West Delhi, if so, the reasons for the delay in its implementation;
- (b) the current status of the project including the stage of land acquisition, environmental clearance and financial sanction;
- (c) the timeline for commencement and completion of the project and the agencies responsible for execution; and
- (d) the measures proposed to address the concerns of local residents and ensure minimal disruption during construction?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): No proposal for construction of the Narela Bypass in Delhi is under consideration of the Government in the Ministry of Road Transport & Highways. Planning and integrated infrastructure development in Delhi is the responsibility of the Delhi Development Authority.

(b) to (d): Does not arise.

OILFIELD REGULATION AND STATE ROYALTIES

157. SHRI RAO RAJENDRA SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the amended Oilfields Regulation and Development Act, 2025 provides that the regulation of oilfields falls under Entry 53 of the Union List and that the State Governments have no claim over petroleum leases, if so, the details thereof;
- (b) whether the Union Government provides subsidies such as the Post Well Head Cost (PWHC) and Fixed Allowance to companies like Oil and Natural Gas Corporation and Oil India Limited operating in oil-producing districts of Rajasthan, including Barmer and Sri Ganganagar, if so, the details thereof;
- (c) whether these allowances are deducted from the basic sale price before calculating royalties payable to the State Governments, if so, the details thereof; and
- (d) whether the Government proposes to review this mechanism to ensure a fairer share of revenue for oil-producing States, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Yes, the Union Government has enacted the Oilfields Regulation and Development (Amendment) Act, 2025 pursuant to powers conferred under Article 246 of the Constitution of India read with the Entry 53 of List I (Union List) of the Seventh Schedule. Subsequently, the Government has notified the Petroleum and Natural Gas Rules, 2025 (PNG Rules). Under Rule 6(1)(b) of the PNG Rules, the State Government shall grant petroleum lease with prior recommendation of the Central Government in the format prescribed in the Schedule-II of the PNG Rules.

(b) to (d): The Government does not provide subsidy for production of crude oil or gas. Royalty on production of mineral oil is paid in terms of statutory provisions of ORD Act. Royalty is payable on the wellhead price of the mineral oil. As per Gazette Notification dated 20.08.2007, certain expenditure for production of mineral oils from the well is allowed to be deducted from the sale price to arrive at wellhead price.

In terms of the provisions of the ORD Act and the Petroleum and Natural Gas Rules, 2025, the entire royalty on production from on-land areas is paid to the respective State Governments and the royalty on mineral oils produced from offshore areas is paid to the Central Government.

The existing royalty determination mechanism is statutory and uniformly applicable across contractual regimes to all States.

IMPLEMENTATION OF SCHEDULED TRIBES EMPLOYMENT PROVISIONS**158. SHRI NAGESH BAPURAO AASHTIKAR PATIL:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government is aware of ongoing protests by the Scheduled Tribes community in Hingoli district regarding prolonged vacancies in Government and semi-Government posts earmarked for Scheduled Tribes candidates and if so, the details of the number of sanctioned vacancies that remain unfilled in the district along with the estimated timeline for filling these posts;
- (b) the steps the Government has taken or proposes to take to ensure that Scheduled Tribes job vacancies are filled expeditiously in the Hingoli region of Maharashtra including special recruitment drives launched, monitoring mechanisms or coordination established with the State Government; and
- (c) whether the Government has received representations or complaints from tribal organisations or community groups in Hingoli regarding delays in Scheduled Tribes certificate verification or other procedural obstacles affecting tribal employment opportunities and if so, the action taken to streamline such processes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): The State Government of Maharashtra has informed that there are no ongoing protests by the Scheduled Tribe community in Hingoli district and that vacancies reserved for Scheduled Tribe candidates are filled in accordance with the prescribed reservation policy. Further, no representations or complaints have been received from tribal organisations or community groups in the Hingoli district regarding delays in Scheduled Tribe certificate verification or related procedural obstacles.

The Government of Maharashtra has further informed that the verification of Scheduled Tribe certificates is carried out by the competent Caste Scrutiny Committees under the Tribal Development Department in accordance with the relevant Act of 2000 and Rules of 2003, and instructions are issued from time to time to ensure timely disposal of cases.

PVTG DEVELOPMENT GRANT FOR DONGRIA KONDH HABITATIONS IN ODISHA

159. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has allocated targeted PVTG Development Grants for comprehensive development of Dongria Kondh habitations, particularly in tribal and hilly regions of Odisha and if so, the details of funds sanctioned, released and utilised;

- (b) the present status of infrastructure, housing, education, healthcare, livelihood, connectivity and basic amenities provided to Dongria Kondh villages under ongoing initiatives;
- (c) the progress achieved so far under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for holistic tribal village development, State-wise specifically for Odisha; and
- (d) whether the Government proposes to scale up focused interventions, saturation-based benefits, digital monitoring and convergence support and if so, the time-bound roadmap to ensure sustainable socio-economic upliftment of PVTG communities?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) was launched for socio-economic development of 75 PVTG communities residing in 18 states and one UT including for Dongria Kondh PVTG in Odisha. The mission aims to provide basic facilities to improve their socio-economic conditions such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are being met through 11 interventions implemented by 9-line Ministries. The details of

financial progress for interventions of Ministry of Tribal Affairs under the abhiyan are given in the enclosed **Statement-I**.

(b): As per data collected by the State Government, Dongria Kondh PVTG, along with other PVTGs, reside in Rayagada district of Odisha. The progress of various interventions under PM JANMAN in Rayagada district of Odisha is given in the enclosed **Statement-II**.

(c): The details of the progress under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan, State-wise including Odisha, is given in the enclosed **Statement-III**.

(d): To ensure the effective implementation and monitoring the progress of the works under PM JANMAN, digital dashboard on PM GatiShakti portal has been developed. Besides, in coordination with State Governments, Information, Education and Communication (IEC) campaigns have been organized across States which are aimed at creating awareness on various welfare schemes for tribals and strengthen outreach and also facilitating in preparation of basic documents like Aadhar Card, Caste certificate, Jan Dhan bank account which are required for availing benefits under different schemes. The Ministry has been urging the State Governments and line Ministries the need to achieve saturation of interventions (for eligible PVTG beneficiaries) under the abhiyan.

STATEMENT-I

Details financial progress under PM-JANMAN for Ministry of Tribal Affairs' interventions in Odisha*

(i) MPCs (in Rs. Cr)

S.N.	State	Funds released during 2023-24	UC submitted	Funds released during 2024-25	UC submitted	Funds released during 2025-26	UC submitted	Bills closed on SNA SPARSH
1	ODISHA	12.68	12.68	23.92	1	-	-	1.45

(ii) VDVks (in Rs. Lakhs)

FY 2023-24		FY 2024-25		FY 2025-26	
Sanctioned	Released	Sanctioned	Released	Sanctioned	Released
178.4	88.91	-	-	84.55	42.27

UCs not submitted for VDVks

*The records of the financial progress for interventions to be carried out by other Ministries/Departments is maintained by concerned Ministries / Departments

STATEMENT-II

The progress of various interventions under PM JANMAN in Rayagada district of Odisha

Houses Sanctioned	7702
Houses Completed	6004
Roads sanctioned(in KM)	42.170

Roads completed(in KM)	13
No of Villages Sanctioned	107
No of Villages Saturated	57
MMU Sanctioned	4
Hostels sanctioned (No.)	15
Work started (No.)	2
No of AWCs sanctioned	24
No of AWCs Operational	24
No of PVTG Habitations Sanctioned for coverage	141
No of PVTG Habitations covered	88
HHs sanctioned	2262
HHs Electrified	440
No of VDVks sanctioned	13
No of VDVks business started	12
No of MPCs sanctioned	18
No of MPCs work completed	2

STATEMENT-III**Progress Under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan**

S. No.	Name of State	MoRD (PMAY G)	MoRD (PMGSY)	MoHFW (NHM)	MoJS (JJM)	MoWCD (POSHAN 2.0)	MoE (SSA)
		Houses Completed (No.)	Roads sanctioned (Km)	MMUs operationalized (No.)	Sanctioned Villages (No.)	AWCs sanctioned (No.)	Hostels sanctioned (No.)
1	Andhra Pradesh	1384	-	15	868	-	4
2	Arunachal Pradesh	780	-	-	321	-	45
3	Assam	68174	-	-	3083	-	209
4	Bihar	215	-	-	707	-	19
5	Chhattisgarh	165770	1499.76	4	6681	-	42
6	Goa	-	-	-	25	-	-
7	Gujarat	67282	-	49	4247	-	9
8	Himachal Pradesh	1041	-	-	264	-	2
9	Jharkhand	4484	-	8	7107	-	5
10	Karnataka	2006	-	-	1082	164	14
11	Kerala	118	-	4	89	-	2
12	Madhya Pradesh	105154	-	6	11309	66	104
13	Maharashtra	66921	-	14	4952	-	22

14	Manipur	4158	-	-	509	-	44
15	Meghalaya	39173	-	-	1432	-	
16	Mizoram	6693	-	-	379	-	13
17	Nagaland	16430	-	3	606	-	23
18	Odisha	85963	-	22	7537	-	40
19	Rajasthan	33554	-	-	5898	134	58
20	Sikkim	8	-	-	119	-	5
21	Tamil Nadu	469	-	10	114	3	-
22	Telangana	-	-	8	909	-	10
23	Tripura	10461	-	6	353	-	15
24	Uttar Pradesh	65	-	-	517	-	3
25	Uttarakhand	23	-	-	128	-	3
26	West Bengal	300	-	1	3191	-	-
27	Jammu and Kashmir	18563	266.301	3	387	-	-
28	Laddakh	-	-	1	143	-	1
29	Lakshadweep	-	-	-	2	-	-
30	DNH & D&D	-	-	-	76	-	-

S. No.	Name of State	MoP (RDSS)	MSDE	MoC (DoT-USOF)	MOTA Intervention				
		HHs sanctioned (No.)	Sanctioned Centers	Villages planned for coverage (No.)	TMMCs sanction (No.)	CoC Sanction (No.)	FRA Cell sanctioned	FRA cell operationalised	Upgradation of Ashram schools etc
1	Andhra Pradesh	5103	-	287	6	2	16	16	174
2	Arunachal Pradesh	1947	-	77	2	-	0	-	128
3	Assam	-	-	224	5	1	26	-	640
4	Bihar	7117	1	38	3	-	10	-	5
5	Chhattisgarh	39579	4	513	5	1	31	16	1160
6	Goa	-	-	10	-	-	2	-	-
7	Gujarat	-	2	162	1	1	15	-	217
8	Himachal Pradesh	100	-	32	3	-	13	-	45
9	Jharkhand	21377	3	238	9	1	25	-	641

10	Karnataka	5288	1	19	2	1	19	19	587
11	Kerala	1097	-		2	1	13	-	30
12	Madhya Pradesh	59822	4	776	4	2	56	55	526
13	Maharashtra	6961	2	954	6	1	26	-	160
14	Manipur	-	1	104	2	-	-	-	64
15	Meghalaya	-	1	98	2	-	-	-	-
16	Mizoram	-	-	54	2	-	-	-	16
17	Nagaland	-	-	124	5	-	-	-	198
18	Odisha	-	5	874	6	1	58	-	527
19	Rajasthan	83037	1	337	2	1	19	-	558
20	Sikkim	-	-	1	4	-	-	-	49
21	Tamil Nadu	-	-	87	5	1	33	24	80
22	Telangana	27197	1	62	2	1	30	-	623
23	Tripura	8189	1	81	2		9	-	36

24	Uttar Pradesh	6897	1	53	1	-	2	-	14
25	Uttarakhand	226	-	12	-	1	9	-	-
26	West Bengal	-	1	6	-	1	-	-	-
27	Jammu and Kashmir	13824	-	10	-	-	21	-	311
28	Laddakh	-	-	18	1	-	-	-	-
29	Lakshadweep	-	-	1	-	-	-	-	-
30	DNH & D&D	-	1		-	-	-	-	-

CONSTRUCTION OF FLYOVER ON NEW ROHTAK ROAD**160. SHRI PRAVEEN KHANDELWAL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the construction of the flyover and associated road infrastructure on New Rohtak Road from Anand Parvat up to its connection with Rani Jhansi Road in Delhi has been undertaken under any Central or Centrally assisted scheme;
- (b) if so, the year of approval, executing agency, approved project length and total sanctioned cost of the said flyover and road works;
- (c) the present status of construction including physical and financial progress achieved till date;
- (d) whether any delays, design modifications or cost revisions have occurred during execution and if so, the reasons therefor; and
- (e) the expected timeline for completion and commissioning of the remaining works?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): Government through Ministry of Road Transport & Highways is primarily responsible for development & maintenance of National Highways (NH). The subject stretch is not NH and it is State Road under the jurisdiction of Government of National Capital Territory (NCT) Delhi.

The projects under Central Road and Infrastructure Fund (CRIF) are sanctioned by the Central Government based on the inter-se priority of works recommended by the State Governments/Union Territories (UTs), and the funds released are as consolidated fund to State Governments / Union Territories (UTs).

The strengthening works on New Rohtak Road from Anand Parvat up to its connection with Rani Jhansi Road in Delhi under Central Road and Infrastructure Fund (CRIF) have been undertaken by Delhi Governemnt. The work was approved for Rs. 10.37 Cr. in year 2025 with completion time of six months from the date of award of the work.

जमुई, बिहार में ईएमआरएस

161. श्री रामप्रीत मंडल:

श्री कौशलेन्द्र कुमार:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार में एक भी एकलव्य मॉडल आवासीय विद्यालय नहीं है, यदि हाँ, तो इसके क्या कारण हैं;

(ख) क्या सरकार का बिहार के जनजाति बहुल जिला जमुई में एकलव्य मॉडल आवासीय विद्यालय स्थापित करने का प्रस्ताव है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (घ): बिहार राज्य के जमुई, कैमूर और पश्चिम चंपारण जिलों में 03 एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) स्वीकृत किए गए हैं। इनमें से, वर्तमान में जमुई और पश्चिम चंपारण में ईएमआरएस कार्यात्मक हैं।

आदिवासियों के लिए विभिन्न योजनाओं की स्थिति

162. श्री हरीश चंद्र मीना:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्तीय वर्ष 2021-22 से 2025-26 तक देश भर में एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस), छात्रवृत्ति योजनाओं और राष्ट्रीय जनजातीय आजीविका मिशन के अंतर्गत स्वीकृत परियोजनाओं के संबंध में निर्धारित और प्राप्त किए गए लक्ष्यों, अपूर्ण परियोजनाओं और लंबित अनुदानों के साथ-साथ प्रगति, गुणवत्ता और वित्तीय व्यय का राज्य-वार ब्यौरा क्या है;
- (ख) राजस्थान में आदिवासी-बहुल जिलों में ई.एम.आर.एस., मैट्रिकोत्तर छात्रवृत्ति योजनाओं तथा वन अधिकार अधिनियम के अन्तर्गत दावों के निपटान की स्थिति क्या है, साथ ही जिलेवार स्वीकृत विद्यालयों, लाभार्थियों को छात्रवृत्ति तथा वन अधिकार मामलों का जिलावार ब्यौरा क्या है; और
- (ग) टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र में अनुसूचित जनजाति परिवारों हेतु आवास, शिक्षा एवं आजीविका से संबंधित योजनाओं के अंतर्गत स्वीकृत परियोजनाओं, किए गए व्यय एवं लाभार्थियों का विवरण क्या है तथा आवंटन एवं क्रियान्वयन के संदर्भ में खंड-वार ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): भारत सरकार ने देश भर में कुल 728 एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) स्थापित करने का निर्णय लिया है, जिसमें अनुच्छेद 275(1) के तहत स्वीकृत 288 पुराने ईएमआरएस और ईएमआरएस योजना के तहत स्वीकृत 440 नए ईएमआरएस शामिल हैं।

31.12.2025 तक, राज्य सरकारों/संघ राज्यक्षेत्रों ने 723 ईएमआरएस के लिए भूमि उपलब्ध करा दी है। इनमें से 499 क्रियाशील हैं, 399 स्थानों पर निर्माण कार्य पूरा हो गया है, 265 जगहों पर निर्माण कार्य चल रहा है, और 59 ईएमआरएस निर्माण-पूर्व चरण में हैं।

वर्ष 2021-22 से 2025-26 की अवधि के दौरान, राज्य/केंद्र शासित प्रदेश सरकारों द्वारा 135 ईएमआरएस के लिए भूमि उपलब्ध कराई गई, 143 ईएमआरएस क्रियाशील किए गए तथा 217 ईएमआरएस का निर्माण पूरा किया गया। वित्त-वर्ष 2021-22 से ईएमआरएस के लिए उपयोग की गई निधियों का वर्ष-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

अजजा छात्रों के लिए मैट्रिक-पूर्व और मैट्रिकोत्तर छात्रवृत्ति योजना के तहत वित्त-वर्ष 2021-22 से वित्त-वर्ष 2025-26 तक राज्य-वार लाभार्थियों की संख्या और जारी की गई निधि का ब्यौरा **विवरण-II** के रूप में संलग्न है।

राष्ट्रीय जनजातीय आजीविका मिशन के तहत, ट्राइफेड, पीएम जेवीएम योजना और पीएम जनमन योजना (पीवीटीजी सदस्यों के लिए लक्षित) के तहत वन धन विकास केंद्र (वीडीवीके) को मंजूरी देता है, जिसमें महिला (सदस्यों) और युवाओं सहित जनजातीय लाभार्थी शामिल हैं। एक वन धन विकास केंद्र में प्रत्येक समूह में 15 सदस्यों वाले 20 स्वयं सहायता समूह (एसएचजी) तक होते हैं, इस तरह हर वीडीवीके में कुल 300 सदस्य होते हैं। ये सदस्य संग्रहित लघु उत्पादों/कृषि या गैर-कृषि उत्पादों की प्राथमिक और द्वितीयक स्तर की प्रसंस्करण में शामिल होते हैं। एमएफपी में आवश्यक मूल्य संवर्धन करने के बाद, उत्पादों की ब्रांडिंग और पैकेजिंग पूरी की जाती है।

वीडीवीके सदस्यों को क्षमता निर्माण प्रशिक्षण दिया जाता है, जिससे वीडिवीके सदस्यों में उद्यमिता की और अधिक क्षमताएं विकसित होती हैं और उनके लिए रोजगार के अवसर पैदा होते हैं। पीएम जेवीएम के तहत वीडिवीके की स्थापना के लिए कोई विशेष लक्ष्य नहीं थे और पीएम जनमन के तहत 500 वीडिवीके स्थापित किए जाने थे।

वित्तीय वर्ष 2021-22 से वित्त-वर्ष 2025-26 तक पीएम जेवीएम वीडिवीके और पीएम जनमन वीडिवीके उपाय के तहत राज्य-वार और वर्ष-वार प्रगति का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(ख): राजस्थान राज्य में ईएमआरएस की जिला-वार स्थिति निम्न प्रकार है:

क्र. सं.	जिले का नाम	स्वीकृत ईएमआरएस	क्रियाशील	कार्य पूर्ण
1	अलवर	2	2	2
2	बांसवाड़ा	6	6	6
3	बारां	1	1	1
4	डूंगरपुर	4	4	4
5	जयपुर	2	2	2
6	करौली	1	1	1
7	प्रतापगढ़	4	4	4
8	सवाई माधोपुर	1	1	1
9	सिरोही	1	1	1
10	टोंक	1	1	1
11	उदयपुर	8	8	8
	कुल	31	31	31

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत जिला-वार निर्गत निधि और लाभार्थियों का ब्यौरा **विवरण-IV** के रूप में संलग्न है।

अनुसूचित जनजाति और अन्य पारंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (संक्षेप में एफआरए) और नियमों के अनुसार, राज्य सरकारें/ संघ राज्यक्षेत्र

प्रशासन अधिनियम के विभिन्न प्रावधानों को लागू करने के लिए जिम्मेदार हैं, जबकि जनजातीय कार्य मंत्रालय राज्यों/ संघ राज्यक्षेत्रों द्वारा प्रस्तुत मासिक प्रगति रिपोर्ट के माध्यम से इस अधिनियम के क्रियान्वयन पर निगरानी रखता है। एफआरए को 20 राज्यों (राजस्थान सहित) और 9 केंद्रीय शसित प्रदेश में क्रियान्वित किया जा रहा है।

राजस्थान राज्य सरकार से 31.12.2025 तक प्राप्त सूचना के अनुसार, एफआरए को 18 जिलों में क्रियान्वित किया जा रहा है, जिसकी विस्तृत प्रगति निम्नानुसार दी गई है:

क्र. सं.	विषय	व्यक्तिगत	समुदाय	कुल
1	प्राप्त दावों की संख्या	1,13,162	5,213	1,18,375
2.	संवितरित स्वामित्व अधिकार पत्रों की संख्या	49,215	2,551	51,766
3.	वन भूमि की सीमा (क्षेत्र) जिसके लिए स्वामित्व अधिकार पत्र संवितरित किए गए (एकड़ में)	70,387.18	2,39,763.95	3,10,151.13
4	खारिज किए गए दावों की संख्या	63,466	2,455	65, 921(44.31%)
5.	निपटाए गए दावों की संख्या	1,12,681	5,006	1,17,687 (99.42%)
6.	लंबित दावों की संख्या	481	207	688 (0.58%)

जिले-वार ब्यौरा संलग्न **विवरण -V** में दिया गया है।

(ग): राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) ने वित्त-वर्ष 2024-25 की तीसरी तिमाही तक प्रति छात्र प्रति वर्ष ₹1,09,000 का आवर्ती अनुदान दिया है। चौथी तिमाही के लिए इसे बढ़ाकर प्रति छात्र प्रति वर्ष 1,40,000 रुपये कर दिया गया था। इसे बाद में वित्त-वर्ष 2025-26 से जीआईए-सामान्य के तहत, एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) के संचालन और अनुरक्षण व्यय के लिए, प्रति छात्र प्रति वर्ष 1,47,062/- रुपये कर दिया गया है।

टोंक-सवाई माधोपुर संसदीय निर्वाचन क्षेत्र में, राज्य सरकार द्वारा 02 एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) स्वीकृत किए गए हैं और वे पहले से ही अपने भवनों में संचालित हो रहे हैं। ब्लॉक-वार विवरण इस प्रकार है:

क्र. सं.	जिला	ब्लॉक/तालुका	विद्यालय का नाम	कार्यात्मक स्थिति	छात्र संख्या
1	सवाई माधोपुर	बामनवास	ईएमआरएस बरनाला	कार्यात्मक	253
2	टोंक	निवाई	ईएमआरएस निवाई	कार्यात्मक	329

टोंक-सवाई माधोपुर संसदीय लोकसभा निर्वाचन क्षेत्र में स्वीकृत कार्यों की सूची संलग्न विवरण-VI में दी गई है।

विवरण-I

वित्तीय वर्ष 2021-22 से ईएमआरएस के लिए उपयोग की गई कुल निधियों का ब्यौरा
करोड़ रुपये में

क्र. सं.	वित्त वर्ष	उपयोग की गई
1.	2021-22	1,322.78
2.	2022-23	2,014.95
3.	2023-24	2,446.24
4.	2024-25	4,713.21
5.	2025-26 (20.01.2026)	3,390.38

विवरण -II

मैट्रिक-पूर्व छात्रवृत्ति योजना के तहत राज्य-वार लाभार्थियों की संख्या और जारी की गई निधि

	वि.वर्ष 2021-22		वि.वर्ष 2022-23		वि.वर्ष 2023-24		वि.वर्ष 2024-25		वि.वर्ष 2025-26	
राज्य का नाम	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)
अंडमान और निकोबार द्वीप समूह	282	8.49	199	9.45	141	4.23	18	0.54	179	5.4
आंध्र प्रदेश			35364	4597.32						
अरुणाचल प्रदेश	5676	182.61	3812	128.84	5831	195.94	635	23.28	1299	47.58
असम	2439	76.03	4695	148.75	5625	175.8	223	7.05		
बिहार	19758	355.64	65563	1180.13	11763	211.74				
छत्तीसगढ़	19	0.43	88414	2198.91	22182	501.13	178415	4743.83		
गोवा	2354	71.95	3827	115.56	209	6.3	1985	59.62	340	10.2
गुजरात	182639	5719.24	101356	3517.93	116556	4171.54	97863	3626.72	17943	699.19
हिमाचल प्रदेश	474	14.22	3388	101.87	2445	73.61	910	27.47	1296	39.47
जम्मू और कश्मीर					4665	140.91	365	10.98	1322	41.16

झारखंड	94854	2128.38	13751	309.48	7311	329	16250	731.25		
कर्नाटक	80494	2414.82	93928	2817.84	184244	5527.32	82316	2469.48	55	1.65
केरल	7142	228.23	9509	329.47	1007	29.05				
लद्दाख	1766	55.38	758	23.1	82	2.53	8	0.24		
मध्य प्रदेश	343961	10972.63			35165	999.35	350016	11368.93		
मणिपुर	2058	64.01	2418	97.44	1660	50.2	70	2.91	3200	118.69
मेघालय	586	18.04	2338	72.4	1410	43.66	19	0.6	8	0.24
मिजोरम	10865	420.27	19791	741.38	465	18.6			694	27.91
नागालैंड	1291	38.73								
ओडिशा	18808	839.71	143725	6717.5	63563	3042.67	176228	8349.45	10984	498.46
पुदुचेरी	19	0.57	21	0.63			12	0.39		
राजस्थान	211350	6289.93	41827	1255.01	136611	4104			94659	2840.75
सिक्किम	88	2.97	296	9.24	47	1.51	134	4.67	47	1.48
तमिलनाडु			24037	765.61	6569	235.48				
तेलंगाना	8460	212.64	229	5.81						

दादरा और नगर हवेली और दमन और दीव					4080	98.76	877	25.4		
त्रिपुरा	1843	72.65	17307	650.22	15017	583.27	3054	127.76	11981	480.17
उत्तर प्रदेश	815	19.94	1579	41.48	2329	62.64				
उत्तराखंड			1278	28.91	516	15.87	751	23.41	73	2.42
पश्चिम बंगाल	28942	1217.8			30669	1320.6	14025	420.75	3375	101.25
कुल योग	1026983	31425.31	679410	25864.28	660162	21945.71	924174	32024.73	147455	4916.02

नोट:- राज्यों/संघ राज्यक्षेत्रों द्वारा इस मंत्रालय के डीबीटी ट्राइबल पोर्टल पर 25.01.2026 तक अपलोड किए गए लाभार्थी डेटा पर आधारित है।

मैट्रिकोत्तर छात्रवृत्ति योजना के तहत राज्य-वार लाभार्थियों की संख्या और जारी निधि										
	2021-22		2022-23		2023-24		2024-25		2025-26	
राज्य का नाम	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)	लाभार्थी	राशि (लाख में)
अंडमान और निकोबार द्वीप समूह	309	11.05	330	8.68	170	4.1	2	0.05	293	8.85
आंध्र प्रदेश	53361	14261.88	113139	15620.93	75431	11380.95	32944	8043.87		
अरुणाचल प्रदेश	31523	8929.38	43639	11595.12	46427	12463.86	42586	12020.31	44163	12512.18
असम	27064	2736.83	78130	7742.54	35135	3689.98	12582	1552.11	18456	2172.67
बिहार			25001	1279.25	2467	128.38	3045	178.34	173	14.79
छत्तीसगढ़	10000	712.02	213119	11290.14	120936	8654.55	57464	3197.74	79632	8693.35
गोवा	4628	886.72	4547	652.67	3831	635.28	3128	794.67	3185	896.42

गुजरात	263516	48212.63	157975	27368.42	227369	58089.92	227019	83928.77	86349	46105.31
हिमाचल प्रदेश	2042	316.33	3476	613.73	4294	766.7	4042	966.75	3669	806.53
जम्मू और कश्मीर	12561	1536.51	74	10.16	10399	1455.75	6591	1100.27	4548	874.97
झारखंड	108010	10145.82	49962	5515.63	97440	14286.3	61098	8276.32		
कर्नाटक	72236	6864.95	93826	12084.72	154457	21035.94	81271	11780.82		
केरल	30159	3304.53	28153	3688.22	24735	3724.39				
लद्दाख	8014	1952.07	12212	2891.5	2217	530.47	12977	3549.53	139	41.64
मध्य प्रदेश	139801	20191.91	523019	48165.13	222333	42925.98	197938	28933.92		
महाराष्ट्र	214331	4908.68	282098	5811.64	182192	4657.31				
मणिपुर	35683	4331.24	46476	5188.15	40746	4723.92	29992	3570.64	30151	3563.69
मेघालय	15863	2717.36	53881	9902.69	59960	11962.76	58031	13050.56	84181	21695.12
मिजोरम	48042	5107.14	41218	4581.57	304	40.24	30696	3965.26	28241	4667.17
नागालैंड	36940	3742.62	40588	4195.06	40638	4440.17	42448	4196.14	64423	4508.46
ओडिशा	189152	24713.55	208067	30268.87	179299	25027.39	68021	16509.71		
पुदुचेरी	21	2.14	18	1.2	8	0.99				
राजस्थान	179277	18963.44	216929	37804.28	45352	6772.13	198676	31626.67	53069	10620.59
सिक्किम	3488	873.51	4233	845.48	2553	631.4	1377	562.49	1	1.12
तमिलनाडु			30861	3505.77	7902	423.38	347	9.99		
तेलंगाना	172677	27507.61	55586	8201.08	132617	15227.86	88534	14888	25560	2753.66
दादरा और नगर हवेली और दमन और दीव	2654	364.13	61	15.44	1803	227.78				
त्रिपुरा	16676	3221.27	35138	5704.84	37388	7459.57	33377	6715.94	28163	2803.28
उत्तर प्रदेश	8930	950.42	6427	999.95	8656	1088.58	1020	194.35		
उत्तराखंड			3769	258.68	3398	278.42	3233	378.63	108	5.65

पश्चिम बंगाल	81639	4096.79			79736	3981.14	32844	2331.43	12033	859.77
कुल योग	1768597	221562.53	2371952	265811.54	1850193	266715.59	1331283	262323.28	566537	123605.22

नोट:- राज्यों/संघ राज्यक्षेत्रों द्वारा इस मंत्रालय के डीबीटी ट्राइबल पोर्टल पर 25.01.2026 तक अपलोड किए गए लाभार्थी डेटा पर आधारित है।

विवरण -III

वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2025-26 तक पीएम जेवीएम वीडिवीके और पीएम जनमन वीडिवीके उपाय के तहत राज्य-वार और वर्ष-वार प्रगति:

जेवीएम वीडिवीके:

क्र. सं.	वर्ष	2021-2022			2022-2023			2023-2024			2024-2025			2025-26			कुल		
	राज्य	स्वीकृत वीडिवीके की संख्या	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	स्वीकृत वीडिवीके की संख्या	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	स्वीकृत वीडिवीके की संख्या	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	स्वीकृत वीडिवीके की संख्या	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	स्वीकृत वीडिवीके की संख्या	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	स्वीकृत राशि (लाख रुपये में)	निर्गत राशि (लाख रुपये में)	
1	आंध्र प्रदेश	152	2280	1140	0	0	0	0	0	0	0	0	0	0	0	0	152	2280	1140
2	अरुणाचल प्रदेश	85	1275	637	0	0	0	21	315	157.5	0	0	0	0	0	0	106	1590	794.5
3	असम	174	2610	1305	169	2535	1267.5	0	0	0	0	0	0	24	360	180	367	5505	2752.5
4	छत्तीसगढ़	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	दादरा नगर हवेली और दमन और दीव	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	गोवा	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	गुजरात	0	0	0	0	0	0	84	1174.45	0	0	0	0	0	0	587.225	84	1174.45	587.225
8	हिमाचल प्रदेश	4	55.5	41.8	0	0	0	0	0	0	0	0	0	0	0	0	4	55.5	41.8
9	जम्मू और कश्मीर	100	1457	1457	0	0	0	0	0	0	0	0	0	0	0	0	100	1457	1457
10	झारखंड	0	0	0	107	1605	802.5	0	0	0	0	0	0	0	0	0	107	1605	802.5

11	कर्नाटक	101	1515	757.5	0	0	0	0	0	0	0	0	0	0	0	0	101	1515	757.5
12	केरल	31	402.25	201.125	0	0	0	0	0	0	0	0	0	0	0	0	31	402.25	201.125
13	लद्दाख	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14	मध्य प्रदेश	21	315	157.5	19	285	142.5	0	0	0	0	0	0	0	0	0	40	600	300
15	महाराष्ट्र	0	0	0	0	0	0	1	15	7.5	8	120	47.5	6	90	57.5	15	225	112.5
16	मणिपुर	0	0	0	0	0	0	0	0	0	0	0	0	7	91.65	45.825	7	91.65	45.825
17	मेघालय	0	0	0	0	0	0	130	1950	975	0	0	0	0	0	0	130	1950	975
18	मिजोरम	0	0	0	0	0	0	100	1500	750	0	0	862.5	27	405	202.5	127	1905	1815
19	नागालैंड	0	0	0	10	150	75	68	1020	510	63	943.5	390	0	0	1521.75	141	2113.5	2496.75
20	ओडिशा	14	210	105	0	0	0	0	0	0	0	0	0	0	0	0	14	210	105
21	राजस्थान	290	4303.4	2151	0	0	0	0	0	0	0	0	0	26	377.95	188.975	316	4681.35	2339.975
22	सिक्किम	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	तमिलनाडु	1	15	7.5	0	0	0	0	0	0	0	0	0	0	0	0	1	15	7.5
24	तेलंगाना	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25	त्रिपुरा	0	0	0	25	339.05	169.52	0	0	0	0	0	0	0	0	0	25	339.05	169.52
26	उत्तर प्रदेश	13	195	97.5	0	0	0	0	0	0	0	0	0	0	0	0	13	195	97.5
27	उत्तराखंड	1	15	7.5	0	0	0	0	0	0	0	0	0	0	0	0	1	15	7.5
28	पश्चिम बंगाल	22	329.35	329.35	0	0	0	0	0	0	0	0	0	5	73.1		27	402.45	329.35
	कुल	1009	14977.5	8394.775	330	4914.05	2457.02	404	5974.45	2400	71	1063.5	1300	95	1397.7	2783.775	1909	28327.2	17335.57

पीएम जनमन वीडिवीके:

#		वित्त-वर्ष 2023-24			वित्त-वर्ष 2024-25			वित्त-वर्ष 2025-26			कुल		
क्र. सं.	राज्य	स्वीकृत निधियां	निर्गत निधियां	स्वीकृत वीडिवीके	स्वीकृत निधियां	निर्गत निधियां	स्वीकृत वीडिवीके	स्वीकृत निधियां	निर्गत निधियां	स्वीकृत वीडिवीके	स्वीकृत निधियां	निर्गत निधियां	स्वीकृत वीडिवीके
1	अंडमान और निकोबार	2.8	1.4	1	0	0	0	0	1.4	0	2.8	2.8	1

2	आंध्र प्रदेश	307.55	153.825	73	0	0	0	0	0	0	307.55	153.825	73
3	छत्तीसगढ़	119.75	59.875	16	0	0	0	0	0	0	119.75	59.875	16
4	गुजरात	52.5	26.25	21	0	0	0	0	0	0	52.5	26.25	21
5	झारखंड	143.8	72	35	0	0	0	0	0	0	143.8	72	35
6	कर्नाटक	89.2	29.2	32	2.6	0	1	0	16.7	0	91.8	45.9	33
7	केरल	21.65	10.825	5	5.2	0	2	0	2.6	0	26.85	13.425	7
8	मध्य प्रदेश	254.5	73.825	83	0	0	0	0	53.45	0	254.5	127.275	83
9	मणिपुर	0	0	0	30	15	2	0	15	0	30	30	2
10	महाराष्ट्र	181.2	90.635	40	0	0	0	0	0	0	181.2	90.635	40
11	ओडिशा	178.4	88.91	43	0	0	0	84.55	42.27	23	262.95	131.18	66
12	राजस्थान	432.95	215.475	50	9.15	0	1	0	4.57	0	442.1	220.045	51
13	तमिलनाडु	120.15	60.075	37	0	0	0	0	0	0	120.15	60.075	37
14	तेलंगाना	73.05	36.525	25	0	0	0	0	0	0	73.05	36.525	25
15	त्रिपुरा	127.5	57.35	30	0	0	0	0	5.35	0	127.5	62.7	30
16	उत्तर प्रदेश	15.95	7.97	5	0	0	0	0	0	0	15.95	7.97	5
17	उत्तराखंड	15.7	7.85	5	16	0	4	0	8	0	31.7	15.85	9
18	पश्चिम बंगाल	0	0	0	0	0	0	13.9	6.95	5	13.9	6.95	5
#	कुल योग	2136.65	989.39	501	62.95	15	10	98.45	156.29	28	2298.05	1160.68	539

विवरण-IV

राजस्थान राज्य सरकार के लिए निर्गत निधि और लाभार्थियों की संख्या

जिला का नाम	मैट्रिकोत्तर		मैट्रिक-पूर्व	
	लाभार्थी	कुल राशि (रुपये में)	लाभार्थी	कुल राशि (रुपये में)
वित्त वर्ष 2021-22				
अजमेर	544	7348070	760	2340250
अलवर	8463	111576433	3295	10407000
बांसवाड़ा	30344	282190161	41689	130818375
बारां	3773	57146830	3578	12145875
बाड़मेर	263	3569095	950	2850000
भरतपुर	1341	19563835	430	1335000
भीलवाड़ा	1972	30167319	4184	12947625
बीकानेर	48	698197	40	120000
बूंदी	4179	62194403	4286	13797000
चित्तौड़गढ़	318	4061608	2823	8469000
चुरू	158	1266128	120	360000
दौसा	20212	236503713	7816	25183875
धौलपुर	1693	23870391	573	1725000
डूंगरपुर	30597	187891421	39652	123832125
गंगानगर	180	2238943	66	210000
हनुमानगढ़	149	2789694	59	177000

जयपुर	25529	326715306	7825	23882625
जैसलमेर	190	2263811	242	726000
जालौर	227	1708736	2080	6618000
झालावाड़	1967	29940557	3830	11741125
झुंझुनूं	1453	21732113	329	1119000
जोधपुर	119	744324	857	2589000
करौली	5034	72949736	4752	15210000
कोटा	2542	38782384	1975	6396750
नागौर	108	1356171	92	276000
पाली	371	3165096	3098	9294000
प्रतापगढ़	7166	32428205	15034	47562750
राजसमंद	89	585581	2010	6228000
सवाई माधोपुर	6641	105987584	4056	13274250
सीकर	2680	37911189	1119	3592125
सिरोही	305	4004731	4480	13680000
टोंक	5478	75666117	2628	7983000
उदयपुर	15144	107326098	35389	112101875
कुल	179277	1896343980	200117	628992625

वित्त वर्ष 2022-23				
	मैट्रिकोत्तर		मैट्रिक-पूर्व	
जिला का नाम	लाभार्थी	कुल राशि (रुपये में)	लाभार्थी	कुल राशि (रुपये में)
अजमेर	644	10398624	169	507000
अलवर	13149	198066801	443	1329000
बांसवाड़ा	25625	423792127	8022	24066000
बारां	4423	92560488	639	1917000
बाड़मेर	803	12947929	328	981300
भरतपुर	2479	36121101	93	279000
भीलवाड़ा	2451	40980270	851	2553000
बीकानेर	116	1670516		
बूंदी	7412	109887472	1452	4356000
चित्तौड़गढ़	762	11527325	610	1830000
चुरू	666	10468013		
दौसा	25760	430140391	1727	5181000
धौलपुर	3376	68280689	304	912000
झुंजरपुर	22920	410221263	6383	19149000
गंगानगर	156	1962404		
हनुमानगढ़	208	3484961	1	3000

जयपुर	23935	536847220	1913	5739000
जैसलमेर	197	2729678	22	66000
जालौर	1485	24213633	1244	3732000
झालावाड़	2666	47814954	913	2739000
झुंझुनू	1723	28151874	293	879000
जोधपुर	412	5813274	654	1962000
करौली	14281	258109433	1291	3873000
कोटा	5002	77328451	1129	3387000
नागौर	426	6704036		
पाली	868	13004923	789	2367000
प्रतापगढ़	14760	227827005	3243	9729000
राजसमंद	343	5821517	1092	3298750
सवाई माधोपुर	13070	250322356	1586	4758000
सीकर	3609	76093507	713	2139000
सिरोही	954	21466315	1374	4122000
टोंक	6615	109257410	322	966000
उदयपुर	15633	226412392	4227	12681000
कुल	216929	3780428352	41827	125501050

वित्त वर्ष 2023-2024				
	मैट्रिकोत्तर		मैट्रिक-पूर्व	
जिला का नाम	लाभार्थी	कुल राशि (रुपये में)	लाभार्थी	कुल राशि (रुपये में)
अजमेर	133	2209241	733	2268000
अलवर	2786	42985228	3715	12144000
बांसवाड़ा	7840	92439238	21636	65362000
बारां	978	15392439	1466	4401000
बाड़मेर	163	2433396	1032	3246000
भरतपुर	1629	23731029	373	1212000
भीलवाड़ा	334	6961446	2150	6489000
बीकानेर	13	186670	19	57000
बूंदी	1306	19812168	2938	8955750
चित्तौड़गढ़	19	428558	2089	6612000
चुरू	33	728084	68	204000
दौसा	3821	63612952	8340	27813000
धौलपुर	370	4335076	1425	4683000
झुंजरपुर	5490	73414979	24991	83037000
गंगानगर	79	1220998	31	93000
हनुमानगढ़	47	655981	19	57000

जयपुर	9251	153488717	5432	17583000
जैसलमेर	44	628099	142	426000
जालौर	218	2015059	880	2685000
झालावाड़	739	8890796	2827	9291000
झुंझुनू	336	5417746	222	666000
जोधपुर	60	747991	376	1128000
करौली	401	5731667	3822	12600000
कोटा	967	14356665	1403	4242000
नागौर	21	398675	36	111000
पाली	108	1823980	2053	6543000
प्रतापगढ़	2808	43053478	6916	21534000
राजसमंद	52	1001215	667	2001000
सवाई माधोपुर	300	3756032	3309	10923000
सीकर	501	8381874	742	2238000
सिरोही	212	2774921	2884	8790000
टोंक	1723	25642840	1531	4596000
उदयपुर	2570	48554472	25083	78409500
कुल	45352	677211710	129350	410400250

वित्त वर्ष 2024-2025				
	मैट्रिकोत्तर		मैट्रिक-पूर्व	
जिला का नाम	लाभार्थी	कुल राशि (रुपये में)	लाभार्थी	कुल राशि (रुपये में)
अजमेर	417	7870846		
अलवर	13005	205069222		
बांसवाड़ा	27539	429101120		
बारां	4974	82255387		
बाड़मेर	666	9593805		
भरतपुर	1628	30311738		
भीलवाड़ा	1832	35521533		
बीकानेर	36	717682		
बूंदी	7246	123991585		
चित्तौड़गढ़	697	12157647		
चुरू	139	2251002		
दौसा	24472	366986087		
धौलपुर	2265	40096980		
झुंजरपुर	25051	353281529		
गंगानगर	40	525855		
हनुमानगढ़	101	1639348		

जयपुर	22444	345994366		
जैसलमेर	159	2262247		
जालौर	769	10940622		
झालावाड़	2564	47707114		
झुंझुनू	1041	19116522		
जोधपुर	198	3605660		
करौली	12684	216487335		
कोटा	3393	63066531		
नागौर	196	3420292		
पाली	703	11133725		
प्रतापगढ़	8215	126296055		
राजसमंद	191	3922504		
सवाई माधोपुर	11351	206060655		
सीकर	2678	41824409		
सिरोही	666	11994208		
टोंक	7550	123977092		
उदयपुर	13766	223486025		
कुल	198676	3162666728		

वित्त वर्ष 2025-2026				
	मैट्रिकोत्तर		मैट्रिक-पूर्व	
जिला का नाम	लाभार्थी	कुल राशि (रुपये में)	लाभार्थी	कुल राशि (रुपये में)
अजमेर	348	7652272	497	1733750
अलवर	3321	52024422	2239	7632000
बांसवाड़ा	3721	91037840	8451	29784750
बारां	1200	30517416	569	1953000
बाड़मेर	177	3301598	487	1752000
भरतपुर	740	12983742	231	864000
भीलवाड़ा	810	18222708	2331	8457000
बीकानेर	64	1395751	23	90000
बूंदी	1698	39269870	3026	10431000
चित्तौड़गढ़	262	4639674	1230	4218000
चुरू	297	5550069	16	48000
दौसा	5120	93523051	4879	17739000
धौलपुर	986	19137838	768	2628000
झुंजरपुर	3837	85495762	19539	71539250
गंगानगर	62	1397407	44	141000
हनुमानगढ़	108	1893090	18	66000

जयपुर	7514	132567872	4614	16692000
जैसलमेर	42	773002	133	423000
जालौर	357	5073063	1052	3696000
झालावाड़	1140	25105336	1932	6756000
झुंझुनू	1008	19526338	159	555000
जोधपुर	131	3338706	520	1803000
करौली	3681	89657707	2282	7534250
कोटा	2013	44558103	1438	5007000
नागौर	102	2071706	61	243000
पाली	275	5438166	1490	5250000
प्रतापगढ़	2699	48727870	3392	12114250
राजसमंद	171	3372052	798	2727250
सवाई माधोपुर	3388	62569986	2427	8499000
सीकर	1385	25346442	928	3333500
सिरोही	369	6916456	1771	6243000
टोंक	2521	46468259	1784	6645000
उदयपुर	3522	72503802	10799	37476500
कुल	53069	1062057376	79928	284074500

नोट:- राज्यों/संघ राज्यक्षेत्रों द्वारा इस मंत्रालय के डीबीटी ट्राइबल पोर्टल पर 25.01.2026 तक अपलोड किए गए लाभार्थी डेटा पर आधारित है।

विवरण-V

राजस्थान में एफआरए के तहत जिला-वार ब्यौरा

क्र. सं.	जिला	प्राप्त दावे			स्वामित्व अधिकार पत्र संवितरित			खारिज दावे	निस्तारित दावे	लंबित दावे
		व्यक्तिगत	समुदाय	कुल	व्यक्तिगत	समुदाय	कुल			
		1	2	3	4	5	6			
1	बांसवाड़ा	26791	1369	28160	14863	776	15639	12487	28126	34
2	प्रतापगढ़	32592	644	33236	10025	198	10223	22946	33169	67
3	डूंगरपुर	11944	1101	13045	5708	873	6581	6464	13045	0
4	उदयपुर	21699	824	22523	12203	524	12727	9746	22473	50
5	सिरोही	5706	85	5791	3415	0	3415	2093	5508	283
6	राजसमंद	1039	43	1082	236	0	236	846	1082	0
7	बारां	8248	678	8926	1396	177	1573	7140	8713	213
8	पाली	1489	50	1539	605	3	608	897	1505	34
9	भीलवाड़ा	528	0	528	119	0	119	409	528	0
10	सवाई माधोपुर	121	0	121	0	0	0	121	121	0
11	कोटा	387	46	433	86	0	86	347	433	0
12	झालावाड़	302	1	303	88	0	88	215	303	0

13	बूंदी	558	9	567	14	0	14	550	564	3
14	जयपुर	98	0	98	0	0	0	98	98	0
15	चित्तौड़गढ़	987	169	1156	457	0	457	699	1156	0
16	टोंक	209	36	245	0	0	0	245	245	0
17	धौलपुर	93	1	94	0	0	0	94	94	0
18	अलावर	371	157	528	0	0	0	524	524	4
कुल		113162	5213	118375	49215	2551	51766	65921	117687	688

विवरण-VI

टोंक-सवाईमाधोपुर लोकसभा संसदीय निर्वाचन क्षेत्र में 275(1) योजना के तहत 2021-22 से 2025-26 तक स्वीकृत कार्यों की सूची

(राशि लाख में)

क्र. सं.	कार्य का नाम	योजना	जी.पी	पी.एस	जिला	विधानसभा निर्वाचन क्षेत्र	लोकसभा संसदीय निर्वाचन क्षेत्र	स्वीकृति वर्ष	स्वीकृत राशि	आज तक हस्तांतरित की गई कुल निधि
1	राजकीय वरिष्ठ माध्यमिक (सीनियर सेकेंडरी) विद्यालय, भाड़ौती में विज्ञान प्रयोगशाला के लिए 2 कमरों का निर्माण	275(1)	भाड़ौती	मलारना डूंगर	सवाईमाधोपुर	सवाई माधोपुर (92)	टोंक- सवाईमाधोपुर	2021-22	24.90	19.84
2	ईएमआरएस निवाई टोंक में भोजन कक्ष, रसोई	275(1)	निवाई	निवाई	टोंक	निवाई (95)	टोंक- सवाईमाधोपुर	2021-22	160.29	140.70

	घर, शौचालय ब्लॉक, खेलने का मैदान और खेल सुविधाओं, ट्यूबवेल का निर्माण कार्य और रखरखाव									
3	ईएमआरएस बरनाला के लिए पट्टा मार्ग	275(1)	बरनाला	बामनवास	सवाईमाधोपुर	बामनवास (91)	टोंक- सवाईमाधोपुर	2023-24	25.07	12.50
4	मौजूदा ईएमआरएस टाइप III क्वार्टर (जी+1) - 7 और टाइप II क्वार्टर (जी+2) - 6 की बड़ी मरम्मत और आधुनिकीकरण, लड़कों के छात्रावास के लिए वार्डन आवास पानी की सुविधा, बिजली लाइन और लड़कियों के छात्रावास के लिए वार्डन आवास में पानी की सुविधा, चारदीवारी, मौजूदा भवन की मरम्मत और रखरखाव, बरनाला, सवाईमाधोपुर	275(1)	बरनाला	बामनवास	सवाईमाधोपुर	बामनवास (91)	टोंक- सवाईमाधोपुर	2023-24	450.00	179.55
5	मौजूदा ईएमआरएस टाइप III क्वार्टर (जी+1) - 7 और टाइप II क्वार्टर (जी+2) - 10 की बड़ी मरम्मत और	275(1)	निवाई	निवाई	टोंक	निवाई (95)	टोंक- सवाईमाधोपुर	2023-24	380.00	151.62

	आधुनिकीकरण, वार्डन आवास, परिसर दीवार ऊंची करना, मौजूदा भवन की मरम्मत और रखरखाव, निवाई, टोंक									
6	ईएमआरएस छात्रावास /आवासीय स्कूल, निवाई में नाली सहित 200 मीटर आंतरिक सी.सी. रोड का निर्माण।	275(1)	निवाई	निवाई	टोंक	निवाई (95)	टोंक- सवाईमाधोपुर	2023-24	13.15	10.18
7	भदलाव के उलियाणा गांव में मथुरा ठेकेदार के घर से बालाजी तक 1 किमी सीसी सड़क का निर्माण।	275(1)	भदलाव	सवाईमाधोपुर	सवाईमाधोपुर	सवाईमाधोपुर (92)	टोंक- सवाईमाधोपुर	2024-25	25.00	12.47
							कुल		1078.41	526.86

COMPENSATION TO FARMERS IN UTTAR PRADESH**163. SUSHRI IQRA CHOUDHARY:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of pending disputed cases related to compensation for development of National Highways across the country, State-wise and particularly for Uttar Pradesh;
- (b) the number of farmers in Uttar Pradesh whose land was acquired for National Highway projects during the last five years and are still awaiting compensation classified by project particularly in Saharanpur Commissionerate;
- (c) the total value of compensation payments pending classified by project, State-wise and particularly for Uttar Pradesh;
- (d) whether any reviews have identified the key reasons for pendency such as administrative delays, land record disputes or valuation-related issues, if so, the details thereof; and
- (e) the steps being taken by the Government to expedite compensation disbursement, strengthen mechanisms for dispute resolution and prevent hardship to affected farmers and delays in project execution?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): A total of approx. 1.7 lakh cases pertaining to the disputes in land acquisition are pending at various levels of arbitration, district court, High Court and Supreme Court. Details in respect of cases are enclosed as **Statement-I**.

(b) and (c): The land acquisition for National Highway projects is a continuous process and the Competent Authority for Land Acquisition (CALA) is responsible for the preparation of the awards. However, there remains a time lag between award and disbursement which may be delayed if the award is challenged under law. The number of landowners in the State of Uttar Pradesh awaiting compensation for NHAI projects, during the last 5 years, including the current financial year is approximately 37,247, against whom approximately ₹2,780 crore is being disbursed including compensation by the competent authority and expected to be disbursed on completion of required procedures. The details of land owners awaiting compensation in Saharanpur Commissionerate are enclosed as **Statement- II**.

(d): The progress of NH projects, including land acquisition, is regularly monitored by the Government at various levels. The key land acquisition challenges are outdated land records, disputed ownership, and delays in the revision of circle rates.

(e): The Government has shifted to the BhoomiRashi Portal integrated with Public Finance Management System (PFMS) for online direct payment of compensation to the land-owners. To expedite the dispute resolution mechanism, the notification

for the appointment of the Arbitrators (on recommendation of the State Government) is done through BhoomiRashi Portal. Further, to enhance the transparency, the portal is also integrated with Aadhaar database.

STATEMENT-I

List of pending cases pertaining to the disputes in land acquisition State/UT wise (Data in respect of National Highways Authority of India (NHAI) and National Highways and Infrastructure Development Corporation Limited (NHIDCL)):

Sl.	State/ UT	Number of disputed cases
1	Andhra Pradesh	3896
2	Arunachal Pradesh	0
3	Assam/North East (NHAI)	184
4	Assam (NHIDCL)	171
5	Bihar	3698
6	Chhattisgarh	2225
7	Delhi	10868
8	Gujarat	4543
9	Haryana	14744
10	Himachal Pradesh	11195
11	Jammu & Kashmir	773
12	Jharkhand	3400
13	Karnataka	23391
14	Kerala	14680
15	Madhya Pradesh	4253
16	Maharashtra	32773
17	Manipur	44
18	Meghalaya	13
19	Nagaland	1
20	Mizoram	0

21	Odisha	1012
22	Punjab	8737
23	Rajasthan	2175
24	Sikkim	43
25	Tamil Nadu	8951
26	Telangana	1885
27	Tripura	1133
28	Uttar Pradesh	8733
29	Uttarakhand	3974
30	West Bengal	305
	Total	167800

STATEMENT-II

In respect of NHAI projects under the Saharanpur Commissionerate, the details of landowners whose land has been acquired during the last five years and awaiting compensation are given below (district-wise).

District	No. of farmers whose land has been acquired for National Highways projects	No. of farmers awaiting compensation	Total amount due (Cr.)
Shamli	9624	405	40.37
Saharanpur	4572	627	53.11
Muzafarnagar	9826	362	58.96
Shamli and Saharanpur	884	69	6.72
Total	24906	1463	159.16

DEVELOPMENT OF AIRPORTS UNDER UDAN SCHEME

164. DR. LATA WANKHEDE:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the number of new airports commissioned recently for smaller towns under the UDAN scheme in Madhya Pradesh and Gujarat
- (b) the details of total operational routes and new airports under the UDAN scheme in Madhya Pradesh and Gujarat and the plans to extend the UDAN scheme beyond 2027 to additional underserved regions in the States;
- (c) whether the Government has launched a pilot “Fares Se Fursat” scheme with fixed low airfares to ensure affordable air travel and stabilise ticket prices for citizens, particularly under the UDAN framework and if so, the details thereof;
- (d) the details regarding the development of around 120 new destinations and the measures proposed to enable affordable air travel for an additional 4 crore passengers; and
- (e) the present status of the UDAN café initiative including the number of cafés currently operational along with the details of the airports at which they have been established?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (d): RCS-UDAN is market driven scheme in which the unserved and underserved airstrips/airports are listed for bidding by airlines to provide

connectivity. An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN operations, is developed under the 'Revival of unserved and underserved airports' scheme. Three airports namely, Gwalior, Rewa and Datia have been operationalised under the UDAN Scheme in the State of Madhya Pradesh Further, greenfield airports are not taken up for development under the UDAN scheme.

A total of 43 & 71 RCS routes have been operationalised in the State of Madhya Pradesh & Gujarat, respectively.

Alliance Air has introduced a one route, one fare scheme named "Fare se Fursat" on selected routes for travel dates from 13 October 2025 to 31 December 2025. The scheme which is not under UDAN offered fixed fares on some of their routes.

The Government has announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, to cater to 4 crore passengers over the next 10 years. The Scheme will be effective after approval from the competent authority.

(e): UDAN Yatri Cafe is a budget-friendly initiative designed to provide affordable, hygienic, and quality food and beverages to travellers at airports. UDAN Yatri Cafes are currently operational at Kolkata, Chennai, Pune, Bhubaneswar, Vijayawada and Hollongi.

ASSESSMENT OF OVERALL DEVELOPMENT OF TRIBALS

165. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has conducted any comprehensive assessment to ascertain the extent to which technological backwardness, inadequate digital connectivity, low levels of education, poor health indicators, lack of skill development and persistent socio-economic disadvantages are impeding the overall development, livelihood security and welfare of Scheduled Tribe communities across the country particularly in remote, forest and geographically isolated areas; and
- (b) if so, the key findings of such assessments and the major structural and administrative gaps identified therein?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): Ministry of Tribal Affairs is committed to the development and welfares of tribal community of India. The Ministry of Tribal Affairs through the State Governments/ UT Administration/departments has undertaken habitation level data collection exercise through PM Gati Shakti mobile application to estimate Particularly Vulnerable Tribal Groups (PVTGs) population figures and infrastructure gaps in order to cover PVTG population residing in villages & habitations under PM JANMAN. Based on the data captured by State / UT

Governments, mission targets were laid down to cover specific developments gap like housing government facilities for nutrition, connectivity etc. are given in the enclosed **Statement -I**.

On 15th November 2023, Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM JANMAN) was launched for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities to improve their socio-economic conditions such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are being met through 11 interventions implemented by 9-line Ministries. Ministry wise progress of the interventions as on 31.12.2025 is given in the enclosed **Statement-I**.

DHARTI AABA JANJATIYA GRAM UTKARSH ABHIYAN(DAJGUA)

Building on the success of the PM-JANMAN scheme, MoTA has envisaged a new mega multi-sectoral initiative named “Dharti Aaba Janjatiya Gram Utkarsh Abhiyan” which aims at the holistic and sustainable development of tribal populations in villages through the convergence of schemes of 17 ministries including MoTA with 25 interventions (**Statement-II**). The program aims to provide saturation of service infrastructure in all high concentration tribal villages and aspirational blocks having significant tribal population. The scheme earmarks Rs. 79,156 Cr, comprising a central share of Rs. 56,333 Cr and a state share of Rs.

22,823 Cr for five years by dovetailing funds from the Development Action Plan for the Scheduled Tribes (DAPST). Key objectives include safe housing and clean drinking water, improved sanitation facilities, enhanced access to education, health, and nutrition, better road and telecom connectivity, reliable electricity supply and promotion of renewable energy, and sustainable livelihood opportunities through scheme convergence.

The Abhiyan aims to cover the service infrastructure gaps in villages with high concentration of tribals and tribal villages in Aspirational Blocks based on Antyodaya mission gap data (2022-23) . The Abhiyan prioritizes these villages within aspirational blocks and extends beyond the aspiration block and district program, encompassing a total of 63,843 villages and nearly 5 crore people. It covers 549 districts and 2,911 blocks across all tribal-dominated villages in 26 States and 4 Union Territories. The mission details are given in the enclosed **Statement-II**.

STATEMENT-I

Ministry-wise progress of PM JANMAN as on 31.12.2025

Name of Ministry	Activity	Mission Target (2023-2026)	Sanction details	Physical Achievements
M/o Rural Development	Provision of pucca houses	4.90 lakh houses	473939 houses	250374 houses completed
	Connecting roads	8000 km road	7316.62 km road	1196 Km road completed

M/o Health and Family Welfare	Mobile Medical Units	1000 MMU (750 MMUs sufficient to cover all)	750 MMUs	750 MMUs operationalized
M/o Jal Shakti	Piped Water Supply	19375 Villages	18693 Villages	8199 Villages 100% Saturated
M/o Women and Child Development	Construction and running of Anganwadi Centres	2500	2500 AWCs	2251 AWCs made operational.
M/o Education	Construction and running of hostels	500	500 Hostels	8 completed & 232 work started
M/o Power	Energization of unelectrified HHs	145083 HHs	145083 HHs	134995 HHs Electrified
M/o New and Renewable Energy	Households sanctioned under New Solar Power Scheme	As per identification of beneficiaries eligible for off-grid	8823 HHs	6154 HHs Electrified
M/o Communications	Installation of mobile towers	Coverage of 4543 habitations	4084 habitations planned for Coverage	3006 Habitations covered
M/o Tribal Affairs	Multipurpose Centers	1000	1000 MPCs	375 completed & 620 Construction in progress
	Setting up of VDVks	500	539 VDVks	450 VDVks Business Started

STATEMENT-II**Ministry wise progress details as on 31.03.2025 of DAJGUA**

Ministry of Tribal Affairs, New Delhi			
DA-JGUA Progress-Line Ministry Sanction details as on 31st March 2025			
S. No.	Ministry	Activity	Mission Target (2024-2028)
1	Ministry of Rural Development (MoRD)	Pradhan Mantri Awas Yojna (PMAY)- Gramin (MoRD)	20 Lakhs pucca houses
2		Pradhan Mantri Gram Sadak Yojna PMGSY (MoRD)	25,000 Km Road
3	Ministry of Jal Shakti	Jal Jeevan Mission (JJM)	Every eligible village/Hamlet
4	Ministry of Power	Revamped Distribution Sector Scheme - RDSS	Every unelectrified HH and unconnected public institutions (~ 2.35 lakh)
5	Ministry of New and Renewable Energy	New Solar Power Scheme- PM Surya	Every unelectrified HH and public institutions not covered through grid.
6	Ministry of Health and family Welfare	PM Ayushman Bharat Health Infrastructure Mission – PM ABHIM	1000 MMUs
7	Ministry of Petroleum & Natural Gas	LPG - Ujjwala Yojana	25 Lakhs LPG connections
8	Ministry of Women and Child Development	Anganwadi Centre- Poshan 2.0 (ICDS)	8000 Saksham AWC(2000 New AWC & 6000 upgradation)
9	DoSE&L, Ministry of Education	Samagra Shiksha Abhiyan (SSA)	1000 hostels

10	Ministry of AYUSH	National AYUSH Mission	700 Poshan Vatikas in EMRS
11	Ministry of Communications	Universal Service Obligation Fund (USOF)	5252 villages
12	Ministry of Tourism	Responsible tourism (Swadesh Darshan)	1000 Home stays
13	Ministry of Skill Development and Entrepreneurship	Jan Shikshan Sansthan (JSS) Scheme	(i) Skilling Centres in tribal districts (ii) Training of 1000 VDVks and tribal groups
14	Ministry of Agriculture and Farmers Welfare	Rashtriya Krishi Vikas Yojana (RKVY)	Sustainable agriculture support to FRA patta holders (~ 2 lakh)
15	D/o Fisheries	Pradhan Mantri Matsya Sampada Yojana (PMMSY)	Support to tribal fishermen: 10,000 IFR and 1000 CFR
16	D/o Animal Husbandry and Dairying	National Livestock Mission	Livestock management support to 8500 IFR holders
17	Ministry of Tribal Affairs	PMAAGY/ SCA to TD	100 TMMC - Mutli-purpose Marketing Centres
18			Upgradation of Ashram Schools/Govt. Schools & Hostels for Tribals
19			FRA Claim Support
20			CoC for Sickle Cell Disease in 17 states
## As per information provided by the respective Ministry.			
# Schemes under the Abhiyan are covered subject to approval of respective scheme by cabinet.			

दूषित पेयजल

166. श्रीमती संजना जाटव:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि देश में लगभग सत्तर प्रतिशत पेयजल दूषित है तथा जल की शुद्धता के संदर्भ में भारत 122 देशों में 120वें स्थान पर है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा देशवासियों को स्वच्छ पेयजल उपलब्ध कराने के लिए सरकार द्वारा राज्य-वार क्या कदम उठाए जा रहे हैं;
- (ग) क्या सरकार को यह भी जानकारी है कि देश में लगभग पचासी प्रतिशत पेयजल आपूर्ति भूजल पर निर्भर है तथा लगभग साठ करोड़ लोग अत्यधिक या गंभीर जल संकट का सामना कर रहे हैं;
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा इसके क्या कारण हैं और पेयजल प्रदूषण के लिए कौन-कौन से पदार्थ उत्तरदायी हैं; और
- (ङ) उक्त समस्या के समाधान हेतु सरकार द्वारा क्या कदम उठाए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ङ): नीति आयोग द्वारा 2018 में पहली बार प्रकाशित समग्र जल प्रबंधन सूचकांक (सीडब्ल्यूएमआई), वित्त वर्ष 2015-16 और वित्त वर्ष 2016-17 के लिए केंद्रीय और राज्य आंकड़ों के आधार पर पानी की कमी और पानी की गुणवत्ता जैसे संकेतकों का उपयोग करके भारत में जल प्रबंधन का आंकलन करता है। दूसरी सीडब्ल्यूएमआई रिपोर्ट (2019) में सूचित किया गया है कि लगभग 80% मूल्यांकन किए गए राज्यों ने पिछले तीन वर्षों में जल प्रबंधन में सुधार दिखाया है।

प्रथम सीडब्ल्यूएमआई ने पीने के पानी तक सीमित पहुंच का भी उल्लेख किया, जिसमें 75% घरों में परिसर में पानी की कमी है और 84% ग्रामीण परिवारों में पाइप की आपूर्ति नहीं है। तब से जल जीवन मिशन के माध्यम से इन अंतरालों को काफी कम कर दिया गया है, 19.36 करोड़ ग्रामीण

परिवारों में से 81 प्रतिशत से अधिक के पास अब नल जल कनेक्शन होने की सूचना है, जो बेहतर जल प्रबंधन परिणामों में योगदान दे रहा है।

जल जीवन मिशन (जेजेएम) - हर घर जल, अगस्त 2019 में राज्यों/संघ राज्य क्षेत्रों के साथ साझेदारी में शुरू किया गया था, ताकि ग्रामीण परिवारों के लिए पर्याप्त मात्रा में, निर्धारित गुणवत्ता और नियमित और दीर्घकालिक आधार पर पीने योग्य नल जल आपूर्ति का प्रावधान किया जा सके। जल जीवन मिशन के तहत, मौजूदा दिशानिर्देशों के अनुसार, भारतीय मानक ब्यूरो के बीआईएस: 10500 मानकों को पाइप जलापूर्ति योजनाओं के माध्यम से आपूर्ति किए जा रहे पानी की गुणवत्ता के लिए बेंचमार्क के रूप में अपनाया जाता है। पेयजल राज्य का विषय होने के कारण, जल जीवन मिशन के तहत पेयजल आपूर्ति योजनाओं की योजना, डिजाइनिंग, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है। जेजेएम-आईएमआईएस पर राज्यों/संघ राज्य क्षेत्रों द्वारा रिपोर्ट की गई कुल 6,83,144 योजनाओं में से 5,54,095 योजनाओं के स्रोत भूजल आधारित हैं।

जेजेएम के शुभारंभ के बाद से ग्रामीण परिवारों के लिए नल जल उपलब्धता बढ़ाने की दिशा में देश में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जेजेएम की शुरुआत में, केवल 3.23 करोड़ ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना मिली थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत 12.55 करोड़ अतिरिक्त ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 23.01.2025 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से 15.78 करोड़ से अधिक घरों में नल जल आपूर्ति होने की सूचना है। जेजेएम-आईएमआईएस पर राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार जेजेएम के कार्यान्वयन की राज्यवार स्थिति संलग्न **विवरण** में दी गई है।

प्रचालन दिशानिर्देशों के अनुसार, राज्य/संघ राज्य क्षेत्र जल गुणवत्ता मॉनीटरिंग और निगरानी (डब्ल्यूक्यूएम एंड एस) गतिविधियों के लिए जेजेएम के तहत निधियों के अपने वार्षिक आवंटन का 2 प्रतिशत तक उपयोग कर सकते हैं, जिसमें अन्य बातों के साथ-साथ जल गुणवत्ता परीक्षण प्रयोगशालाओं की स्थापना और सुदृढ़ीकरण, उपकरणों, रसायनों, कांच के बने पदार्थों, उपभोग्य सामग्रियों की खरीद, कुशल जनशक्ति को काम पर रखना, फील्ड टेस्ट किट (एफटीके) का उपयोग करके समुदाय द्वारा निगरानी, जागरूकता सृजन, जल गुणवत्ता के संबंध में शैक्षिक कार्यक्रम, प्रयोगशालाओं का प्रत्यायन/मान्यता आदि शामिल हैं।

जेजेएम डैशबोर्ड पर एक "सिटीजन कॉर्नर" मौजूद है। "सिटीजन कॉर्नर" में ग्रामीण क्षेत्रों में पीडब्ल्यूएस के माध्यम से पानी की आपूर्ति की गुणवत्ता के बारे में जागरूकता सृजन और लोगों में भरोसा कायम करने के लिए सार्वजनिक डोमेन में ग्राम स्तर के जल गुणवत्ता परीक्षण के परिणामों को प्रदर्शित करना शामिल है।

विवरण

जल जीवन मिशन: कार्यान्वयन की राज्यवार स्थिति

(संख्या लाख में)

क्र.सं.	राज्य	कुल ग्रामीण परिवार	22.01.2026 तक नल के पानी के कनेक्शन के साथ ग्रामीण स्वास्थ्य परिवार	
			संख्या	%
1.	अंडमान एवं निकोबार द्वीप समूह	0.62	0.62	100
2.	आंध्र प्रदेश	95.53	71.44	74.78
3.	अरुणाचल प्रदेश	2.29	2.29	100
4.	असम	72.24	59.00	81.67
5.	बिहार	167.55	160.36	95.71
6.	छत्तीसगढ़	49.97	40.98	82
7.	दादरा एवं नगर हवेली तथा	0.85	0.85	100

	दमण एवं दीव			
8.	गोवा	2.64	2.64	100
9.	गुजरात	91.18	91.18	100
10.	हरियाणा	30.41	30.41	100
11.	हिमाचल प्रदेश	17.09	17.09	100
12.	जम्मू एवं कश्मीर	19.26	15.64	81.23
13.	झारखंड	62.53	34.48	55.14
14.	कर्नाटक	101.31	87.69	86.56
15.	केरल	70.77	38.80	54.83
16.	लद्दाख	0.41	0.40	97.84
17.	लक्षद्वीप	0.13	0.12	91.45
18.	मध्य प्रदेश	111.38	81.64	73.3
19.	महाराष्ट्र	146.78	132.64	90.37
20.	मणिपुर	4.52	3.59	79.6
21.	मेघालय	6.51	5.42	83.35
22.	मिजोरम	1.33	1.33	100
23.	नागालैंड	3.64	3.42	94.08
24.	ओडिशा	88.65	68.44	77.21
25.	पुदुचेरी	1.15	1.15	100
26.	पंजाब	34.27	34.27	100
27.	राजस्थान	107.73	62.60	58.1
28.	सिक्किम	1.33	1.22	92.09
29.	तमिलनाडु	125.26	112.10	89.49
30.	तेलंगाना	53.98	53.98	100
31.	त्रिपुरा	7.51	6.48	86.3
32.	उत्तर प्रदेश	267.20	243.15	91
33.	उत्तराखंड	14.48	14.18	97.9
34.	पश्चिम बंगाल	175.52	99.27	56.56
कुल		1936.02	1578.89	81.55

स्रोत: जेजेएम-आईएमआईएस

POWER GRID AND TRANSMISSION INFRASTRUCTURE**167. SHRIMATI SUPRIYA SULE:****SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

Will the Minister of **POWER** be pleased to state:

- (a) whether the Union Government, in coordination with the State Government of Maharashtra has assessed the adequacy of Maharashtra's power grid and transmission infrastructure in view of rising demand from agriculture, MSMEs and large industrial clusters and if so, the details thereof;
- (b) whether existing capacity is proving insufficient in several regions and if so, the details thereof;
- (c) the number of power cuts, unscheduled outages and load-shedding incidents reported in rural and industrial areas of Maharashtra during the last two years, district-wise, and their impact on farm operations, industrial output and employment;
- (d) whether persistent disruptions are attributable to transmission bottlenecks, ageing transformers, weak grid resilience, fuel constraints or financial stress of distribution utilities and if so, the details thereof along with the corrective steps taken by the Government in this regard;
- (e) the details and timelines of new power generation projects, sub-stations and transmission lines approved for Maharashtra; and

(f) whether delays in commissioning have aggravated chronic power supply constraints in the State and if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): As Electricity is a concurrent subject, the planning, development and operation of the Intra-State power grid and transmission infrastructure is primarily the responsibility of the State Government of Maharashtra.

The Central Government, through the Ministry of Power and Central agencies, works in coordination with the State Governments, including Maharashtra, and provides technical and planning support, including assistance in Resource Adequacy (RA) assessment and transmission system planning, taking into account potential growth in electricity demand including demand from agriculture and industrial clusters.

Strengthening and augmentation of Inter-State and Intra-State transmission infrastructure is planned and undertaken in a phased manner to cater to increased demand and system reliability.

(d): As per Maharashtra State Electricity Transmission Company Ltd. (MSETCL), presently the constraints are seen in two Intra-State transmission lines: 400 kV Pune (PG)-Chakan line and 220 kV Babhleshwar - Nashik line. Remedial

measures have been taken for implementation of additional lines and substations to mitigate the problem.

(e): With regard to generation capacity, one thermal power project, namely Koradi Thermal Power Station, Stage-V (Units 11 & 12 of 2×660 MW) is under construction in Maharashtra, which is scheduled for commissioning by November 2029.

The existing available transfer capacity (ATC) of Maharashtra state is 10,800 MW and Total Transfer Capacity (TTC) is 11,300MW, which suffice the current need of transmission of power from Inter State Transmission System (ISTS) network. However, to cater to future power demand of Maharashtra 13 number of ISTS projects are under implementation. Details are given in the enclosed **Statement-I**.

As per Maharashtra State Transmission Utility, in order to augment the Intra-State Transmission System (In-STS) of Maharashtra, a total number of 196 Extra High Voltage (EHV) substations and 19,360 Circuit kilometres (ckm) of new EHV lines of voltage level 100 kV to 765 kV are planned for implementation upto 2033-34. Presently, 11 number of In-STS transmission schemes are under implementation. Details are given in the enclosed **Statement-II**.

(f): The energy supplied in the State of Maharashtra is commensurate to the requirement of electricity in the state. The gap between Energy Requirement and

Energy Supplied has declined significantly from 0.1% during 2022-23 to 'Nil' during the current year.

STATEMENT-I

Inter-State Transmission Schemes

SI No	Transmission System	Anticipated SCOD
1	Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-V (8GW): Part A	May'29
2	Inter-Regional Strengthening between SR Grid and WR Grid	October'27
3	Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part C	October'26
4	ISTS Network Expansion scheme in Western Region & Southern Region for export of surplus power during high RE scenario in Southern Region	June'26
5	Potential REZ in Khavda area of Gujarat under Phase-IV (7GW): Part D	September'27
6	Network Expansion scheme in Western Region to cater to Pumped storage potential near Talegaon (Pune)	January'28
7	Transmission scheme for evacuation of Power from Dhule 2 GW REZ	June'26
8	Western Region Network Expansion Scheme in Kallam area of Maharashtra	June'26
9	Transmission system for evacuation of power from RE projects in Solapur	June'26
10	Transmission Network Expansion in Gujarat to increase its ATC from ISTS Part B	March'26
11	Augmentation of Transformation capacity at 400/220 KV Boisar Substation in Maharashtra by 400/220 kV, 1x500 MVA (5th) ICT	February'26
12	Transmission System for Evacuation of power from Potential RE Zone in Khavda Area of Gujarat under phase IV (7GW)-Part E4	March'26

SI No	Transmission System	Anticipated SCOD
13	Augmentation of Transformation capacity by 400/220 kV, 1x500 MVA (3rd) ICT at Navi Mumbai (GIS) (PG) S/s in Maharashtra	September'27

STATEMENT-II

Intra State Transmission Schemes in Maharashtra

SI No	Transmission System	Anticipated SCOD
1	Reconductoring of 400 kV Pune(PG)-Chakan-S/c	Feb'26
2	400/220 kV Pimpalgaon S/s along with associated transmission system	Sept'27
3	1500 MVA, 765/400 kV Ektuni ICT-3	Mar'27
4	500 MVA, 400/220 kV Alkud ICT-2	June'26
5	400/220 kV Padghe (Mh) bus split S/s along with associated transmission system	Mar'29
6	400/220 kV Kalwa(Mh) bus split S/s along with associated transmission system	Mar'28
7	STATCOMs in In-STS system ((1) 400 kV Karad (2) 400 kV Jejuri (3) 400 kV Dhule (4) 400 kV Kalwa (5) 400 kV Padghe (6) 220 kV Borivali (7) 220 kV Boisar (8) 220 kV Aarey (9) 400 kV Chakan (10) 400 kV Lonikand)	400 kV Dhule and 400 kV Lonikand – Sept'2028 Rest Others – Mar'30
8	400/220 kV Velgaon S/s along with associated transmission system	Jan'28

9	400/220 kV Hinjewadi S/s along with associated transmission system	March'26
10	400 kV Bableshwar-Kudus-D/c & 220 kV outlets from Kudus (2x500 MVA, 400/220 kV Kudus ICTs idle charged from 2017)	March'26
11	220 kV downstream network from Pune(GIS)	Jan'26

ALLOCATION OF FUNDS TO UDAN SCHEME

168. SHRI ANAND BHADAURIA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the UDAN scheme is being implemented under various phases during the last six years;
- (b) if so, the details thereof along with the funds allocated, released and utilised for providing subsidy to airlines under the UDAN scheme since its inception till date, year-wise;
- (c) the details of airports connected under the UDAN scheme so far, year and State-wise; and
- (d) the details of the number of airports under the UDAN scheme that are facing lack of flights or temporary closure due to low passenger demand, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Over the last nine years since the commencement of the UDAN Scheme, 14 rounds of bidding have been conducted under five versions of the Scheme.

(b): The year-wise details of Viability Gap Funding (VGF) disbursed to the airlines since the inception of UDAN scheme is given in the enclosed **Statement-I**.

(c) and (d): As on 20.01.2026, 93 airports comprising 73 unserved and 20 underserved airports, including 15 heliports and 2 water aerodromes have been developed and operationalised under the UDAN scheme. The year-wise and state-wise details of airports connected under the UDAN scheme is given in the enclosed **Statement-II**.

Currently, 15 (fifteen) airports are non-operational under the UDAN Scheme due to factors such as completion of the three-year concession period, poor visibility conditions, daytime runway restrictions at VFR-only airports, shortage of aircraft, leasing issues, temporary discontinuation by airlines, novation of routes and low passenger load factors. These airports include Pathankot, Pakyong, Kushinagar, Aligarh, Azamgarh, Chitrakoot, Shravasti, Moradabad, Bhavnagar, Ambikapur, Ludhiana, Datia, Kalaburagi, Shimla and Cooch Behar.

STATEMENT-I

Year-wise details of VGF disbursed to the airlines since inception of the UDAN scheme

S No.	Period	VGF Disbursed to Airlines (Rs. in Cr.)
1	2017-18	42.35
2	2018-19	138.08
3	2019-20	681.28
4	2020-21	325.60
5	2021-22	625.94
6	2022-23	798.34
7	2023-24	807.02
8	2024-25	628.42
9	2025-26 (Provisional)	447.13
Total		4,494.16

STATEMENT-II**List of RCS Airports operationalized under the UDAN scheme****(Total 93 Nos. including 20 Underserved and 73 Unserved airports)**

S No.	State	Airport	Date of Operationalization
1.	Andhra Pradesh	Kadapa (Underserved)	27-April-2017
2.		Kurnool (Unserved)	28-March 2021
3.	Arunachal Pradesh	Tezu (Unserved)	15-August-2021
4.		Passighat (Unserved)	24-May 2021
5.		Hollongi (Unserved)	15-January-2023
6.	Assam	Jorhat (Underserved)	1-August-2018
7.		Lilabari (Underserved)	15-January-2019
8.		Tezpur (Underserved)	26-April-2018
9.		Rupsi (Unserved)	8-May 2021
10.	Bihar	Darbhanga (Unserved)	08-November-2020
11.		Purnea (Unserved)	15-September-2025

12.	Chhattisgarh	Jagdalpur (Unserved)	14-June-2018
13.		Bilaspur (Unserved)	1-March-2021
14.		Ambikapur (Unserved)	19-December-2024
15.	Daman & Diu	Diu (Underserved)	24-February-2018
16.	Gujarat	Bhavnagar (Underserved)	1-May-2018
17.		Jamnagar (Underserved)	17-February-2018
18.		Kandla (Unserved)	1-July-2017
19.		Keshod (Unserved)	16-April-2022
20.		Mundra (Unserved)	17-February-2018
21.		Porbandar (Underserved)	10-July-2017
22.		Statue of Unity (W) (Unserved)	31-October-2020
23.		Sabarmati River Front (W)	31-October-2020

		(Unserved)	
24.	Haryana	Hissar (Unserved)	14-January-2021
25.	Himachal Pradesh	Shimla (Unserved)	27-April-2017
26.		Kullu (Underserved)	13-May-2019
27.		Mandi – Heliport (Unserved)	09-December-2021
28.		Rampur – Heliport (Unserved)	14-December-2021
29.	Jharkhand	Deoghar (Unserved)	12-July-2022
30.		Jamshedpur (Unserved)	31-January-2023
31.	Karnataka	Belgaum (Underserved)	1-May-2019
32.		Hubli (Underserved)	14-May-2018
33.		Mysore (Unserved)	2-September-2017
34.		Vidyanagar (Unserved)	21-September-2017

35.		Kalaburgi (Gulbarga) (Unserved)	22-November-2019
36.		Bidar (Unserved)	07-February-2020
37.		Shivamogga (Unserved)	21-November-2023
38.	Kerala	Kannur (Unserved)	25-January-2019
39.	Lakshadweep	Agatti (Underserved)	18-April-2024
40.	Madhya Pradesh	Gwalior (Underserved)	31-May-2017
41.		Rewa (Unserved)	25-November-2024
42.		Datia (Unserved)	31-May-2025
43.	Maharashtra	Gondia (Unserved)	13-March-2022
44.		Jalgaon (Unserved)	23-December-2017
45.		Kolhapur (Unserved)	8-April-2018
46.		Nanded (Unserved)	27-April-2017
47.		Ozar (Nasik) (Unserved)	23-December-2017

48.		Sindhudurg (Unserved)	9-October-2021
49.		Amravati (Unserved)	16-April-2025
50.	Manipur	Jiribam Heliport (Unserved)	13-March-2024
51.		Tamenglong Heliport (Unserved)	13-March-2024
52.	Meghalaya	Shillong (Underserved)	26-April-2018
53.	Nagaland	Dimapur (Underserved)	07-December-2019
54.	Odisha	Jharsuguda (Unserved)	22-September-2018
55.		Jeypore (Unserved)	03-August-2022
56.		Rourkela (Unserved)	07-January-2023
57.		Utkela (Unserved)	31-August-2023
58.	Pondicherry (UT)	Pondicherry (Underserved)	16-August-2017
59.	Punjab	Adampur (Unserved)	1-May-2018
60.		Bhatinda (Unserved)	27-April-2017
61.		Ludhiana (Unserved)	2-September-2017
62.		Pathankot (Unserved)	5-April-2018
63.	Rajasthan	Bikaner (Unserved)	26-September-2017

64.		Jaisalmer (Unserved)	29-October-2017
65.		Kishangarh (Unserved)	8-October-2018
66.	Sikkim	Pakyong (Unserved)	4-October-2018
67.	Tamil Nadu	Salem (Unserved)	25-March-2018
68.	Uttar Pradesh	Agra (Underserved)	8-December-2017
69.		Aligarh (Unserved)	11-March-2024
70.		Azamgarh (Unserved)	11-March-2024
71.		Bareilly (Unserved)	08-March-2021
72.		Chitrakoot (Unserved)	12-March-2024
73.		Moradabad (Unserved)	10-August-2024
74.		Prayagraj (Underserved)	14-June-2018
75.		Kanpur (Chakeri) (Unserved)	3-July-2018
76.		Hindon (Unserved)	11-October-2019
77.		Shravasti (Unserved)	12-March-2024
78.		Kushinagar (Unserved)	26-November-2021
79.	Uttarakhand	Pantnagar (Underserved)	4-January-2019
80.		Pithoragarh (Unserved)	17-January-2019

81.		Sahastradhara - Heliport (Unserved)	08-February-2020
82.		Chinyalisaur –Heliport (Unserved)	08-February-2020
83.		Gaucher – Heliport(Unserved)	08-February-2020
84.		New Tehri – Heliport(Unserved)	29-July-2020
85.		Srinagar – Heliport(Unserved)	29-July-2020
86.		Haldwani – Heliport(Unserved)	8-October-2021
87.		Almora – Heliport (Unserved)	26-August-2022
88.		Champawat – Heliport(Unserved)	22-February-2024
89.		Munsyari – Heliport (Unserved)	22-February-2024
90.		Nainital – Heliport (Unserved)	12-March-2025

91.		Bageshwar – Heliport (Unserved)	12-March-2025
92.	West Bengal	Cooch Behar (Unserved)	21-February-2023
93.		Durgapur (Underserved)	25-June-2019

STATUS OF THE JAL JEEVAN MISSION IN ASPIRATIONAL DISTRICTS

169. SHRI RAJIV PRATAP RUDY:

SHRI ARUN BHARTI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of implementation of the Jal Jeevan Mission (JJM) across the country including the total number of rural households provided with Functional Household Tap Connections (FHTCs), State/UT-wise including district-wise for Bihar;
- (b) the number of projects completed and pending along with the reasons for any delays and the financial assistance given/funds allocated and utilised so far under the said mission, State/UT wise including Bihar;
- (c) the status of implementation of the said mission in the aspirational districts including Jamui district, State/UT-wise including coverage percentage, the specific challenges such as water quality issues (arsenic, fluoride), source

sustainability and slow project execution faced in these districts, particularly in Bihar along with the steps taken to achieve the targets and the number of villages certified as 'Har Ghar Jal' in Jamui district;

- (d) the initiatives undertaken to promote community participation, especially women's involvement in the management and monitoring of water supply systems under the said mission;
- (e) the measures adopted to address issues related to drought-prone, desert and water quality-affected regions under the said mission;
- (f) the details of the future plans and the timeline fixed for achieving hundred per cent household tap water supply coverage; and
- (g) the number of water testing labs set up and women trained for using field-testing kits in Jamui Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) to (c): Since August 2019, the Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs, to make provision of tap water connection to every rural household of the country. At the start of the mission, only 3.23 crore (16.71%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 23.01.2026, around 12.55 crore additional rural households have been provided with tap water connections. Thus, as on 23.01.2026, out of 19.36 crore rural households in the

country, more than 15.78 crore (81.55%) households are reported to have tap water connections in their homes.

Similarly, as reported by States/ UTs on JJM IMIS, as on 15.08.2019, only 21.42 lakh (7.77%) rural households had provision of tap water connection in aspirational districts. Since then, around 1.98 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 23.01.2026, out of 2.75 crore rural households in aspirational districts, more than 2.19 crore (79.70%) rural households have tap water connections representing a significant progress.

The State/UT-wise and district -wise status of tap water connections, including those in aspirational districts, along with State-wise details of reported utilization of central and state share under JJM is available in public domain and is accessible through JJM dashboard at:
<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

‘Water’ being a state subject, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes/ works, including those under JJM, lies with State/UT Governments. The Government of India supports the states by providing technical and financial assistance. Numerous projects are implemented concurrently at various levels across the States for achieving the envisaged objectives. As such, project-wise

details of individual projects/ schemes for rural water supply projects are maintained at the state government level.

States have informed that lack of dependable drinking water sources in water stressed, drought prone and desert areas, presence of geo genic contaminants in ground water, uneven geographical terrain, scattered rural habitations, delay in release of the matching State share in some States, lack of technical capacity with implementing agencies, Gram Panchayats and local communities to plan, manage, operate & maintain the water supply schemes, delay in obtaining statutory/ other clearances, etc. are few of problems being faced in the implementation of the mission. No specific challenges have been reported by States/ UTs in implementation of JJM in aspirational districts.

To address the challenges holistically and overcome these, Government of India has taken a number of steps, inter alia including implementation of Special Assistance to States for Capital Expenditure through M/o Finance for financial assistance as 50-year interest free loan for capital investment projects; nomination of a nodal officer in the Department for coordinating with Central nodal Ministries/ Departments/ agencies to facilitate the States in obtaining Statutory/ other clearances; setting up of State Programme Management Units (SPMUs) and District Programme Management Units (DPMUs) and implementation of “Nal Jal Mitra Programme” for ensuring availability of skilled local persons at village

level to bridge the gap in availability of technical skill sets and of HR for programme management.

States have been advised for source recharging, viz. dedicated bore well recharge structures, rainwater recharge, rejuvenation of existing water bodies, reuse of greywater, etc., in convergence with other schemes such as MGNREGS, Integrated Watershed Management Programme (IWMP), 15th Finance Commission tied grants to RLBs/ PRIs, State schemes, CSR funds, etc.

In Jamui district of Bihar, only 4,522 (1.90%) rural households were reported to have tap water connections in their homes on 15.08.2019. As on 23.01.2026, out of 2.38 lakh rural households, the number of rural households covered with tap water connections is 2.35 lakh (98.65%). 1,216 villages in the district are reported to be HGJ, however, no village is certified so far.

(d): The aspects of village level planning and community participation in all decisions pertaining to water supply systems have been included in the design of JJM. Some of the major initiatives taken up under the mission for participation of rural community are listed as under:

- i.) Around 5.33 lakh sub-committee/ user group of the Gram Panchayats i.e. Village Water & Sanitation Committee (VWSC) or Pani Samiti with at least 50% women members and suitable representation to marginalized sections of society, have been constituted which are involved in the preparation of

Village action plan (VAP) for water supply schemes and plan, design, implement, operate and maintain the in-village water supply schemes.

- ii.) Five women are identified and trained from every village for testing the water samples through Field Test Kits (FTKs) and so far, 24.80 lakh women have been trained.
- iii.) NGOs/ Community Based Organizations (CBOs)/ Self Help Groups (SHGs)/ Voluntary Organizations (VOs), etc. have also been empaneled as Implementation Support Agencies (ISAs) to handhold and train VWSCs/ Pani Samitis;
- iv.) Handing over of schemes to community through Jal Arpan thus fostering Jan Bhagidari.

The guidelines and initiatives in this regard have been shared with the States/UTs for further implementation.

(e): Under JJM, while allocating the fund to States/UTs, 30% weightage is assigned for difficult terrains which *inter alia* include areas under Desert Development Programme (DDP) and Drought Prone Area Programme (DPAP) for prioritizing the implementation of piped water supply schemes. In addition, provisions have been made for drinking water source development/ strengthening/ augmentation; and infrastructure for bulk transfer of water, treatment and distribution systems in water deficit drought-prone and desert areas

without dependable ground water sources, apart from creation of in-village water supply infrastructure.

Similarly, while planning water supply schemes under JJM to provide tap water supply to households, priority is also given to habitations affected by chemical contaminants. States/ UTs have been advised to plan and implement piped water supply schemes based on alternative safe water sources for the villages with water quality issues. States/ UTs can utilize up to 2% of their annual allocation of funds under JJM for Water Quality Monitoring & Surveillance (WQM&S) activities, inter-alia, which includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals, glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation, educational programmes on water quality, accreditation/recognition of laboratories, etc.

(f): To achieve 100 percent coverage through continued implementation of mission with focus on quality of infrastructure and O&M of rural piped water supply schemes for long term sustainability and citizen centric water service delivery, Hon'ble Finance Minister during budget speech 2025 had announced extension of JJM until 2028 with enhanced total outlay.

(g): As reported by the State of Bihar on WQMIS, there are three (03) water quality testing laboratories in Jamui district. However, no women have been

reported as trained in the use of field-testing kits in the district. The constituency-wise details are not maintained in JJM-IMIS.

DILAPIDATED CONDITION OF BRIDGE ON GANDAK RIVER AT DUMARIYA

170. DR. ALOK KUMAR SUMAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of the highly dilapidated condition of the bridge over the Gandak River at Dumariya on National Highway-27 (East-West Corridor) in Gopalganj district of Bihar which poses serious risks of accidents and loss of life and property if so, the details thereof;
- (b) whether it is a fact that the construction or reconstruction of the said bridge was awarded twice but remained incomplete due to cracks in piers and spans and other technical constraints and if so, the responsibility fixed and action taken thereon;
- (c) whether an expert committee has recommended the use of steel frame or steel girder as a permanent solution and if so, the current status of the proposal; and
- (d) the likely timeline for initiating permanent works and the interim safety arrangements made for traffic?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): There is an existing 2-lane bridge over Gandak River (downstream side) at Km.423.000 on NH-27 in Dumariya village which was constructed in the year 1974. The said bridge is being maintained in traffic worthy condition. However, there is traffic congestion at this location due to reduction in carriageway from 4 lanes to 2 lanes. Further, a new 2-lane bridge over Gandak River (upstream side) adjacent to the existing 2-lane bridge is being constructed.

(b): The work of new 2 lane bridge over Gandak River was awarded initially in the 4-lane work under East West Corridor in 2007 and the contract was terminated in 2013 due to Contractor's defaults.

At the time of termination, out of 16 Spans, 9 deck slabs had been completed and the work of 7 deck slabs were to be completed.

Thereafter, bids for balance works were invited and the work was awarded in the year 2022. During the execution, structural issues were observed in already constructed structure and after consultation with Structural and Design experts, a composite superstructure is being explored.

(c): M/s RITES have been engaged for the structural assessment Audit. Accordingly, on the basis of RITES report, advise by Design Experts and the Supervision Consultant, the design for composite superstructure is under progress and the work is being taken up accordingly.

(d): The interim traffic arrangements are being done as per Indian Road Congress guidelines. The revised scheduled date for completion of work is December 2027.

RIVER BANK EROSION

171. DR. MOHAMMAD JAWED:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has conducted any study to ascertain the area of land lost due to river bank erosion across the country during the last twenty years and if so, the details thereof, State-wise, particularly in Bihar, district-wise;
- (b) whether the Government has any data indicating the number of persons displaced and the extent of economic and infrastructural loss due to river bank erosion during the said period and if so, the details thereof;
- (c) the concrete steps taken to control erosion and mitigate the annual loss and destruction considering that floods and river bank erosion are an annual dismay for the people; and
- (d) the details of the funds spent to control river bank erosion in Bihar during the said period along with the total output achieved?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The country faces the problem of flood and erosion in varying degrees in different parts including Bihar. Data on the area of land lost, number of persons displaced, extent of economic and infrastructural loss due to river bank erosion in the country is not maintained centrally. The morphological study of river Ganga

(from Devprayag to Farakka) using remote sensing has been conducted by Central Water Commission (CWC). The study indicates that an estimated erosion of 252.43 Sq km and a deposition of 591.90 sq km occurred in the reaches of river Ganga in Bihar during the period 1970 to 2010. In the morphological study of river Kosi conducted by CWC using satellite data, it was observed that a total estimated erosion of 617.92 sq.km and a deposition in 646.28 sq. km occurred in the reaches of river Kosi in Bihar during the period 1977-2016.

(c) and (d): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas. Union Government is implementing "Flood Management and Border Areas Programme (FMBAP)" for providing central assistance to States for works related to flood control, anti-erosion, drainage development, anti-sea erosion, etc. Total central assistance of Rs. 8737.65 Crore has been released under FMBAP Scheme upto March, 2025. Total 49 flood management projects of Bihar with an estimated cost of Rs. 2106.12 Cr. have been included for central funding under Flood Management Programme (FMP) component of FMBAP scheme, out of which central assistance amounting to Rs. 924.40 Cr. has been released to Govt. of Bihar. Under River Management Activities and Works related to Border Areas

(RMBA) component of FMBAP, central assistance of Rs. 732.15 Crore has been released to Govt. of Bihar till March, 2025.

In addition to above an allocation of Rs.1500 crore has been earmarked under the National Disaster Mitigation Fund (NDMF) for erosion mitigation activities during the period 2021–26, and Rs. 1000 crore has been provided to States under the National Disaster Response Fund (NDRF) to support the resettlement of erosion-affected populations.

Central Water Commission (CWC) maintains a network of 350 flood forecast stations (150 Inflow Forecast Stations + 200 Level Forecast Stations) in the country. The network has been established in consultation with State Govt./Project authorities. It has a network of 43 stations (40 level & 3 inflow) in Bihar.

INITIATIVES TO SUPPORT TRIBAL ENTREPRENEURS

172. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details regarding the list of schemes, initiatives and programmes undertaken by the Government to support and grow entrepreneurs and businesses of individuals belonging to tribal communities across India, especially in Andhra Pradesh;

- (b) the details regarding the total funding allocated, released and utilised to support and grow tribal entrepreneurs under the said schemes and initiatives during the last five years, scheme-wise and State-wise, especially in Andhra Pradesh;
- (c) the details regarding the total number of beneficiaries, male, female and others, covered under the said schemes and initiatives during the last five years, scheme-wise and State-wise, especially in Andhra Pradesh; and
- (d) whether the Government has undertaken any steps to increase awareness regarding the above-mentioned schemes and initiatives for tribal entrepreneurs, if so, the details thereof, especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) & National Scheduled Tribes Finance & Development Corporation (NSTFDC) has contributed significantly to support and grow entrepreneurs and businesses of individuals belonging to tribal communities across India.

The Ministry of Tribal Affairs is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural

resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of INR 15.00 lakhs is provided to the State Governments for setting up each Van Dhan Vikas Kendras (VDVKs) which are the centers of value addition activities of MFPs/Non-MFPs. Since the inception of the program in 2019-20, an amount of Rs. 621.13 crores has been sanctioned for establishment of 4125 Van Dhan Vikas Kendras (VDVKs) associating 12.33 lakh members. Additionally, under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) initiative, an amount of Rs. 22.98 crores has been sanctioned for establishment of 539 VDVKs associating 45,924 members. State-wise details of the same, including Andhra Pradesh is given in the enclosed **Statement-I.**

Additionally, TRIFED provides backward and forward linkages for tribal artisans and suppliers, facilitating the marketing of tribal products across various categories, including metal craft, textiles, jewelry, paintings, cane and bamboo, terracotta and pottery, as well as organic and natural food products. These products are marketed through both online and offline platforms. Furthermore, TRIFED organizes and participates in festivals, exhibitions, and trade fairs to provide a platform for tribal artisans to showcase their products, connect with potential buyers, and enhance their entrepreneurial opportunities.

The National Scheduled Tribes Finance and Development Corporation (NSTFDC), a Central Public Sector Enterprise (CPSE) under the Ministry of Tribal

Affairs, facilitates credit linkage by providing concessional loans to eligible Scheduled Tribe individuals/SHGs for undertaking income-generating activities and self-employment, thereby fostering entrepreneurship. The key schemes of NSTFDC are as follows:

- **Term Loan Scheme:** NSTFDC extends financial assistance for viable projects costing up to ₹50 lakh per unit. Under this scheme, up to 90% of the project cost is funded, with the remaining amount covered through subsidy, promoter contribution, or margin money.
- **Adivasi Mahila Sashaktikaran Yojana (AMSY):** A dedicated scheme for the economic empowerment of Scheduled Tribe women, providing loans of up to ₹2 lakh per project at a highly concessional interest rate of 4% per annum, covering up to 90% of the project cost.
- **Micro Credit Scheme for Self-Help Groups (MCF):** Designed exclusively for Self-Help Groups (SHGs) to address the small loan requirements of Scheduled Tribe members. Under this scheme, loans of up to ₹50,000 per member and a maximum of ₹5 lakh per SHG are provided.
- **Adivasi Shiksha Rrinn Yojana (ASRY):** An education loan scheme aimed at supporting Scheduled Tribe students in pursuing technical and professional education, including Ph.D. programs, in India. Financial assistance of up to ₹10 lakh per eligible family is provided at a concessional interest rate of 6% per annum.

State-wise amount of loans disbursed and beneficiaries assisted, including Andhra Pradesh, under the schemes of NSTFDC in the last three years is given in the enclosed **Statement-II**.

The Ministry has also launched Venture Capital Fund for Scheduled Tribes (VCF-ST) to promote entrepreneurship in India among the Scheduled Tribes by providing concessional finance to them. Till date, an amount of Rs. 8.41 crore has been sanctioned in 2 cases (Chhattisgarh & Telangana) under the said scheme.

(d) Apart from regular dissemination of scheme information through social media, seminars, radio, television etc.; the central and state implementing agencies of the schemes undertakes awareness generation and propagation of scheme benefits through participation in local melas, fairs, exhibitions, tribal artisan empanelment melas and other government / public events.

STATEMENT-I

State-wise details of PMJVM VDVks

State / UT	No. of VDVks sanctioned	Total No. of Beneficiaries	Funds Sanctioned (Rs. In lakhs)
Andhra Pradesh	415	123258	6162.9
Arunachal Pradesh	106	32897	1590
Assam	495	150765	7425
Chhattisgarh	139	41700	2085
Dadra Nagar Haveli and Daman and Diu	1	302	15
Goa	10	3000	150

Gujarat	200	57968	2895.65
Himachal Pradesh	4	1110	55.5
Jammu & Kashmir	100	29791	1457
Jharkhand	146	43701	2174.7
Karnataka	140	41748	2087.4
Kerala	44	12038	597.25
Ladakh	10	3000	150
Madhya Pradesh	126	37860	1890
Maharashtra	279	83850	4185
Manipur	207	62226	3088.45
Meghalaya	169	50835	2534.1
Mizoram	286	84268	4211.55
Nagaland	347	104068	5203.4
Odisha	170	50094	2479.25
Rajasthan	505	152362	7513.55
Sikkim	80	23801	1169.05
Tamil Nadu	8	2400	120
Telangana	17	5100	255
Tripura	57	16116	776
Uttar Pradesh	25	7238	359.55
Uttarakhand	12	3605	179.95
West Bengal	27	8227	402.45
Total	4125	1233328	61212.7

State-wise details of PM-JANMAN VDVks

S. No.	State / District	VDVK Sanctioned	Beneficiaries	Fund Sanctioned (Rs. in lakhs)
1	A &N	1	56	2.8
2	Andhra Pradesh	73	6,162	307.55
3	Chhattisgarh	16	2395	119.75
4	Gujarat	21	1,050	52.5
5	Jharkhand	35	2,876	143.8

6	Maharashtra	40	3,624	181.2
7	Manipur	2	600	30
8	Telangana	25	1,427	73.05
9	Tripura	30	2,550	127.5
10	Rajasthan	51	8,842	442.1
11	Karnataka	33	1,836	91.8
12	Kerala	7	537	26.85
13	Madhya Pradesh	83	5,091	254.5
14	Odisha	66	5,244	262.95
15	Tamil Nadu	37	2,403	120.15
16	Uttar Pradesh	5	319	15.95
17	Uttarakhand	9	634	31.7
18	West Bengal	5	278	13.9
TOTAL		539	45,924	2298.05

STATEMENT-II

State-wise amount of loans disbursed and beneficiaries under the schemes of NSTFDC in the last three years

S. No.	State	2022-23		2023-24		2024-25	
		Amt. (in lakhs)	No. of beneficiaries	Amt. (in lakhs)	No. of beneficiaries	Amt. (in lakhs)	No. of beneficiaries
1	Andhra Pradesh	4119.80	13669	5551.49	27221	6039.21	12899
2	Andaman & Nicobar	-	-	0	0	0	0
3	Arunachal Pradesh	699.90	1835	25.77	13	17.88	17
4	Assam	-	-	40.02	43	24.24	21
5	Bihar	-	-	3.06	3	0	0
6	Chhattisgarh	295.69	1216	227.29	503	499.43	4837

7	Dadra & Nagar Haveli	-	-	4.55	6	0	0
8	Goa	-	-	0.22	1	0	0
9	Gujarat	1019.61	5224	2810.12	11848	4931.39	18461
10	Haryana	-	-	0	0	0	0
11	Himachal Pradesh	56.90	120	2.19	2	30.60	33
12	Jammu & Kashmir	1272.54	535	295.19	106	1102.49	409
13	Jharkhand	3.00	756	684.25	1703	247.45	135
14	Karnataka	1582.42	1927	853.41	1003	1854.44	1368
15	Kerala	720.73	666	446.74	258	684.80	567
	Ladakh					73.53	13
16	Madhya Pradesh	5392.05	10857	1759.58	828	1660.72	1582
17	Maharashtra	658.19	1204	2523.52	1528	567.76	1005
18	Manipur	25.00	57	235.49	174	102.80	65
19	Meghalaya	470.60	1227	475.91	1193	298.09	112
20	Mizoram	5295.74	3584	6856.69	4573	6948.28	3529
21	Nagaland	20.39	1	1199.77	771	627.08	282
22	Odisha	63.19	4337	362.35	17025	883.56	15045
23	Rajasthan	789.35	1856	712.22	885	130.16	1091
24	Sikkim	-	-	34.23	27	201.63	46
25	Tamil Nadu	1087.13	3403	3265.67	7327	1210.39	6437
26	Telangana	4583.99	11861	3218.52	11369	5174.31	10777
27	Tripura	48.02	20	2014.62	2234	1695.98	569
28	Uttar Pradesh	-	-	3.37	4	1.92	2
29	Uttarakhand	81.42	244	32.59	8	85.81	628
30	West Bengal	1643.34	8393	1526.59	4486	2233.75	8828
	Total	29929.00	72992	24221.12	52432	37327.70	88758

DEVELOPMENT OF NH-744**173. SHRI N. K. PREMACHANDRAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government proposes to initiate action for the development of NH-744 in a time-bound manner in Kollam Lok Sabha Constituency, if so, the details thereof;
- (b) whether the Government has fixed any time target for granting approval for the development of NH-744 in Kollam Lok Sabha Constituency, if so, the details thereof;
- (c) whether the Government has initiated any action for disbursing compensation to landowners whose land was notified for the development of NH-744, if so, the details thereof;
- (d) whether it has come to the notice of the Government that landowners are facing hardship due to the said notification and delay in disbursement of compensation, if so, the details of action taken thereon; and
- (e) whether the Government has initiated action for completion of the Detailed Project Report (DPR) of NH-744 in Kollam Lok Sabha Constituency in a time-bound manner and if so, the details of action taken thereon?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): Government has taken up Detailed Project Report (DPR) for NH-744 in the Kollam Lok Sabha Constituency. The DPR is being prepared with corridor-based approach in three packages, and progress is as follows:

- i. For Edamon-Kadambattukonam (39 km) stretch, DPR has been completed.
- ii. For Edamon-Aryankavu (21 km) stretch, DPR is at the final feasibility stage
- iii. For Aryankavu-Puliyurai (2.3 km) stretch, which falls partly in Tamil Nadu, DPR is at the feasibility stage, and statutory clearances including Forest, Wildlife and Environmental Clearances are being processed.

After finalization of DPR and receipt of wildlife clearance, the decision on project implementation would be taken based on traffic density and synergy of the project with the principles of PM- Gatishakti.

ई-गवर्नेंस के माध्यम से अनुसूचित जनजाति संबंधित योजनाओं की निगरानी

174. श्री मनसुखभाई धनजीभाई वसावा:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का अनुसूचित जनजातियों से संबंधित योजनाओं की ई-गवर्नेंस के माध्यम से निगरानी करने का प्रस्ताव है;
- (ख) यदि हाँ, तो ऑनलाइन निगरानी के अंतर्गत लाने के लिए प्रस्तावित योजनाओं का तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): जनजातीय कार्य मंत्रालय द्वारा संस्थापित निगरानी, मूल्यांकन, सर्वेक्षण और सामाजिक लेखापरीक्षा (एमईएसएसए) ढांचा, समग्र जनजातीय विकास पहलों में पारदर्शिता, जवाबदेही और साक्ष्य-आधारित निर्णय लेने को सुदृढ़ करने के लिए एक एकीकृत शासन तंत्र है। केंद्रीय परियोजना निगरानी इकाई (सीपीएमयू) द्वारा एंकर किए गए, एमईएसएसए, डीएपीएसटी, डीए-जेजीयूए, पीएम-जनमान, ईएमआरएस, अनुसूचित जनजातियों के लिए छात्रवृत्ति योजनाएं और जनजातीय अनुसंधान संस्थान (टीआरआई) सहित प्रमुख योजनाओं के लिए केंद्रीय निरीक्षण तंत्र के रूप में कार्य करता है, जो आईटी-सक्षम निगरानी, क्षेत्रीय सत्यापन, सहभागी सामाजिक लेखापरीक्षा और योजना और गैर-योजना उपायों के वास्तविक समय डेटा-संचालित विश्लेषण को सक्षम बनाता है।

(ग): उपरोक्त भाग (क) और (ख) के उत्तर को देखते हुए, प्रश्न नहीं उठता।

उदयपुर विमानपत्तन से उड़ानें

175. श्री चन्द्र प्रकाश जोशी:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) उदयपुर विमानपत्तन से प्रतिवर्ष यात्रा करने वाले कुल यात्रियों की संख्या क्या है;

(ख) पिछले दस वर्षों में उक्त विमानपत्तन से संचालित उड़ानों की संख्या और उक्त अवधि में किए गए कार्यों का ब्यौरा क्या है;

(ग) क्या उक्त विमानपत्तन के विस्तार का कोई प्रस्ताव है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या उक्त विमानपत्तन से अंतरराष्ट्रीय उड़ानों को प्रारंभ करने की कोई भावी योजना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (ग): पिछले 10 वर्षों के दौरान उदयपुर हवाईअड्डे पर विमान आवाजाही और हैंडल किए गए यात्रियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

हवाईअड्डे का विस्तार और यात्री सुविधाओं में सुधार, भारतीय विमानपत्तन प्राधिकरण (एएआई) और अन्य हवाईअड्डा प्रचालकों द्वारा की जाने वाली एक सतत प्रक्रिया है, जो भूमि की उपलब्धता, व्यवहार्यता, सामाजिक-आर्थिक कारकों, यातायात की मांग के साथ-साथ इच्छित विमान परिचालन से संबंधित अन्य सुविधाओं पर निर्भर करती है।

वर्तमान में, उदयपुर हवाईअड्डे पर 887.00 करोड़ रुपये की लागत से 4.5 एमपीपीए वार्षिक क्षमता वाले नए टर्मिनल भवन का निर्माण कार्य प्रगति पर है।

(घ): उदयपुर हवाईअड्डा एक घरेलू हवाईअड्डा है। किसी हवाईअड्डे से अंतरराष्ट्रीय परिचालन की शुरुआत यातायात क्षमता, अंतरराष्ट्रीय उड़ानों के परिचालन के लिए एयरलाइनों की मांग और द्विपक्षीय हवाई सेवा समझौते के अलावा उचित हवाईअड्डा सुविधाओं के प्रावधान पर निर्भर करती है।

विवरण

वर्ष 2014-15 से 2024-25 तक उदयपुर हवाईअड्डा पर विमानों की आवाजाही और हैंडल किए गए यात्रियों का ब्यौरा

वर्ष	विमान आवाजाही (संख्या में)	हैंडल किए यात्री (संख्या में)
2015-2016	7462	711187
2016-2017	9084	1089899
2017-2018	9842	1147067
2018-2019	11767	1392210
2019-2020	10885	1249617
2020-2021	4055	404787
2021-2022	8156	917938
2022-2023	10985	1355215
2023-2024	13520	1503535
2024-2025	13821	1650607

बिहार में स्मार्ट सिटी मिशन

176. श्री कौशलेन्द्र कुमार:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार में स्मार्ट सिटी मिशन (एससीएम) के क्रियान्वयन की वर्तमान स्थिति क्या है;

(ख) बिहार के चार चयनित शहरों अर्थात् पटना, मुजफ्फरपुर, भागलपुर और बिहारशरीफ के लिए सरकार द्वारा अब तक कितनी धनराशि जारी की गई है तथा इस संबंध में शहर-वार कितना व्यय किया गया है; और

(ग) क्या सरकार ने उक्त मिशन को आगे जारी न रखने का निर्णय लिया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): स्मार्ट सिटी मिशन (एससीएम) के तहत, बिहार राज्य के 4 शहरों अर्थात् भागलपुर, बिहार शरीफ, पटना और मुजफ्फरपुर का चयन किया गया था। राज्य द्वारा दी गई सूचना के अनुसार, 15.01.2026 तक, 5,253 करोड़ रुपये की कुल 152 परियोजनाओं में से, 4,923 करोड़ रुपये की 143 परियोजनाएं (कुल परियोजनाओं का 94%) पूरी हो चुकी हैं और 320 करोड़ रुपये की शेष 9 परियोजनाएं चल रही हैं।

बिहार राज्य में दावा की गई केंद्रीय वित्तीय सहायता, उपयोग की गई निधि और परियोजनाओं की स्थिति का शहर-वार ब्यौरा तालिका में दिया गया है:

बिहार	दावा की गई केंद्रीय सहायता (करोड़ रुपये में)	केंद्रीय सहायता का उपयोग (करोड़ रुपये में)	कुल		पूर्ण परियोजनाएं		चल रही परियोजनाएं	
			परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)	परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)	परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)
भागलपुर	490	483	27	1,504	26	1,494	1	10

बिहार	दावा की गई केंद्रीय सहायता (करोड़ रुपये में)	केंद्रीय सहायता का उपयोग (करोड़ रुपये में)	कुल		पूर्ण परियोजनाएं		चल रही परियोजनाएं	
			परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)	परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)	परियोजना (संख्या में)	धन राशि (करोड़ रुपये में)
बिहार शरीफ	433	410	61	1,449	57	1,252	4	197
मुजफ्फरपुर	490	419	30	860	26	747	4	112
पटना	488	484	34	1,430	34	1,430	0	0
कुल	1,901	1,797	152	5,243	143	4,923	9	320

15 जनवरी, 2025 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार।

(ग): 31 मार्च, 2025 को स्मार्ट सिटी मिशन का वित्तीय समापन हो गया है। एससीएम के समापन के साथ, भारत सरकार की ओर से एससीएम के अंतर्गत कोई और बजटीय प्रावधान नहीं है।

31 मार्च, 2025 को एससीएम के वित्तीय समापन के बाद, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ने सभी राज्यों/संघ राज्य क्षेत्रों को 10 जून, 2025 की परामर्शिका संख्या 27 जारी की है, जिसके तहत सभी विशेष प्रयोजन तंत्रों (एसपीवी) को यह सुनिश्चित करने की सलाह दी गई है कि एससीएम के तहत सभी चल रही परियोजनाएं उनकी निर्धारित समयावधि के भीतर पूरी हो जानी चाहिए।

PETROL AND DIESEL PRICING

177. SHRI T. R. BAALU:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether it is a fact that despite the sharp fall in crude oil and petroleum products prices in the international market during the last four months, the prices of petrol, diesel and gas have not come down in the country, if so, the details thereof; and

(b) whether the Government proposes to take action against the oil industry for not following the Government policy directives to fix prices of petrol and diesel in line with international prices every fortnight, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) and (b): Prices of petrol and diesel in the country have been market-determined with effect from 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel. Government makes fiscal interventions whenever necessary to calibrate the tax structure applicable for petroleum products.

India imports more than 88% of its crude oil requirements. The prices of petroleum products in the country are linked to the price of respective products in the international market and the prices of petroleum products in the international market have been highly volatile in last five years due to various geopolitical developments. The international prices of petrol (FOB) have increased from USD 48 per barrel in 2020-21 to about USD 107 per barrel in 2022-23 and USD 85 per barrel in 2024-25. Similarly, the international prices of Diesel (FOB) have increased from USD 48 per barrel in 2020-21 to about USD 128 per barrel in 2022-23 and USD 89 per barrel in 2024-25.

Despite these elevated international product prices, retail prices of petrol and diesel in India have actually declined. As of now, the retail prices in Delhi are Rs. 94.77 per litre for petrol and Rs. 87.67 per litre for diesel, compared to Rs. 110.04 per litre and Rs. 98.42 per litre respectively in November 2021. This reduction has been achieved due to various measures taken by the Government and PSU OMCs.

Central Excise duty was reduced by the Central Government by a total of Rs. 13/litre and Rs. 16/litre on petrol and diesel respectively in two tranches in November 2021 and May 2022, which was fully passed on to consumers. Some State Governments also reduced state VAT rates to provide relief to citizens. In March, 2024, OMCs reduced the retail prices of petrol and diesel by Rs. 2 per litre each. But in April 2025, when excise duty on Petrol and Diesel was increased by Rs. 2 per litre each it was not passed on to consumers.

PSU OMCs have also carried out an intra-state freight rationalisation. This has benefitted consumers located at remote areas, far from Petroleum Oil & Lubricants (POL) Depots in the form of reduced Petrol and Diesel prices in remote parts within the states. This initiative has also reduced the difference between the maximum and minimum retail prices of Petrol or Diesel within a state.

Government also took several other steps to insulate common citizens from high international prices, which included diversifying the crude import basket,

invoking the provisions of Universal Service Obligation to ensure availability of petrol & diesel in domestic market etc.

India imports about 60% of its LPG requirement and accordingly prices of LPG in the country are linked to its prices in the international market. While the average Saudi CP (international benchmark for LPG pricing) rose by 35% (from US\$ 385/MT in July 2023 to US\$ 522/MT in January 2026), the prices of domestic LPG were reduced by about 22% (from Rs. 1103 in August 2023 to Rs. 853 in January 2026). For PMUY consumers, effective price for domestic LPG has been reduced by about 39% (from Rs. 903 in August 2023 to Rs. 553 in January 2026).

The retail selling price of a 14.2 Kg domestic LPG cylinder is currently Rs. 853 in Delhi. After a targeted subsidy of Rs. 300/cylinder to PMUY consumers, Government of India is providing 14.2 Kg LPG cylinders at an effective price of Rs. 553 per cylinder (in Delhi) to all eligible Ujjwala beneficiaries. These are one of lowest LPG prices in the region, as detailed in the enclosed **Statement**.

During the period 2020-21 to 2022-23, as the increase in international LPG prices was not fully passed on in retail prices, the Oil Marketing Companies (OMCs) suffered significant losses on domestic LPG. To compensate the OMCs for these losses, Government paid a one-time compensation of Rs. 22,000 crore to OMCs in January 2023.

The international prices of LPG again went up during 2024-25 and continue to remain high. However, to insulate consumers from fluctuations in international

LPG prices, the increase in cost was not passed on to consumers of domestic LPG which led to significant losses for the three OMCs. To compensate the OMCs for these losses, Government has recently approved a compensation of Rs. 30,000 crore to the OMCs.

STATEMENT

Effective price of domestic LPG in neighbouring countries as on 01.01.2026

S.No	Neighbouring countries	Domestic LPG (Rs./14.2 kg Cyl.)
1	India (Delhi)*	853.00
2	Pakistan	1002.50
3	Bangladesh	694.42
4	Sri Lanka	1221.51
5	Nepal (Kathmandu)	1200.30

Source: Petroleum Planning and Analysis Cell (PPAC)

*Effective cost to PMUY beneficiaries in Delhi, effective cost is Rs. 853 for non-PMUY consumers in Delhi

सड़क निर्माण में अनियमितताएं

178. श्री दिनेश चंद्र यादव:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पिछले पांच वर्षों के दौरान बिहार में राष्ट्रीय राजमार्गों (एनएच) पर सड़क निर्माण में अनियमितताओं और भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) के अधिकारियों की

मिलीभगत से भ्रष्टाचार के मामले सरकार के संज्ञान में आए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) ऐसे मामलों की कुल संख्या कितनी है तथा इस संबंध में क्या कार्रवाई की गई है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख) ब्यौरा **विवरण** के रूप में संलग्न है।

विवरण

बिहार में एनएचआई के अधिकारियों की मिलीभगत से भ्रष्टाचार के कथित मामलों का ब्यौरा

क्र. सं.	केस का विवरण	केस संख्या	कृत कार्रवाई
1.	सीबीआई ने बताया कि एनएचआई के अधिकारी - श्री वाई. बी. सिंह, सीजीएम (टी) और आरओ, पटना, श्री राम प्रीत पासवान, जीएम (टी), आरओ कार्यालय, पटना, श्री ललित कुमार, पीडी, दरभंगा, श्री अंशुल ठाकुर, साइट इंजीनियर, पीयू दरभंगा और श्री हेमन मेधी, डीजीएम, अकाउंट्स, आरओ, पटना मैसर्स राम कृपाल सिंह कंस्ट्रक्शन प्राइवेट लिमिटेड के कर्मचारियों के साथ मिलकर ठेकेदार मेसर्स राम कृपाल सिंह कंस्ट्रक्शन प्राइवेट लिमिटेड को अनुचित लाभ देने के बदले रिश्वत के पैसे प्राप्त करने की भ्रष्ट और अवैध गतिविधियों में लिप्त थे इन कार्यों में बढ़े हुए बिलों, माप पुस्तकों में हेरफेर और कंपनी द्वारा घटिया गुणवत्ता वाली निर्माण सामग्री का उपयोग शामिल था।	आरसी2182025ए0007 दिनांक 22.03.2025	एनएचआई के अधिकारियों के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत मंजूरी अभियोजन एनएचआई द्वारा प्रदान किया गया है। मामला सीबीआई के पास विचाराधीन है।
2.	सीबीआई की रिपोर्ट के अनुसार, श्री सदरे आलम, तत्कालीन सीजीएम और आरओ, एनएचआई, आरपी पटना और श्री प्रभांशु	आरसी0232022ए0010 दिनांक 23.09.2022	एनएचआई द्वारा दिनांक 03.02.2023 के

	शेखर, डीजीएम और पीडी पीआईयू, एनएचएआई पटना, श्री एस राजभर, जीएम, मैसर्स अधोका बिल्डकॉन लिमिटेड के साथ मिलीभगत में शामिल थे, जो विभिन्न चल रही परियोजनाओं के निर्माण में शामिल थे, उन्होंने बिलों को बढ़ा-चढ़ाकर दिखाने, माप पुस्तकों में हेरफेर करने और कंपनी द्वारा सस्ते गुणवत्ता वाली सामग्रियों के उपयोग को नजरअंदाज किया जिससे उन्हें और कंपनी को भारी अनुचित लाभ हुआ और सरकारी खजाने को भारी अनुचित नुकसान हुआ।	आरसी0232022ए0015 दिनांक 23.12.2022	आदेश द्वारा एक अधिकारी के खिलाफ भ्रष्टाचार निवारण अधिनियम, 1988 (संशोधित 2018) की धारा 19 के तहत अभियोजन की मंजूरी दी गई है। मामला सीबीआई के पास विचाराधीन है।

COEs IN EKLAVYA MODEL RESIDENTIAL SCHOOLS

179. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the number of Centres of Excellence (CoEs) that are operational in the country and their locations, along with the facilities available in these institutions/schools;
- (b) the amount of funds provided to these CoEs, CoE-wise and year-wise;
- (c) whether the Government plans to set up new CoEs in Eklavya Model Residential Schools (EMRSs);
- (d) if so, the criteria adopted for setting up CoEs in EMRSs; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Currently, 14 Centres of Excellence (CoEs) are operational in Eklavya Model Residential Schools (EMRS). Of these, 03 CoEs are located at EMRS Bhopal (Madhya Pradesh), EMRS Chintapalle (Andhra Pradesh), and EMRS Chankapur (Maharashtra). The remaining 11 CoEs are located in EMRSs in Telangana.

These EMRSs are equipped with smart boards and high-speed internet connectivity, and academic content is provided free of cost to students. In addition, EMRS Chintapalle and EMRS Chankapur function as broadcasting hubs, delivering live JEE/NEET preparatory lectures on a pan-India basis, thereby supporting the academic preparation of all desirable/suitable EMRS students across India.

(b): These CoEs are either run under CSR initiatives or covered under recurring cost component. The details of funds provided is not maintained centrally.

(c) to (e): Identification and operationalisation of CoEs is a continuous process based on the availability of requisite infrastructure and academic facilities within the schools.

एमएसएमई में नकदी की कमी वाले स्टार्ट-अप

180. श्री अभय कुमार सिन्हा :

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बिहार राज्य सहित देश भर में स्टार्ट-अप्स और सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) के सामने आ रही नकदी की कमी का कोई आकलन किया है और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ख) क्या वित्तीय वर्ष 2024-25 के दौरान बिहार में एमएसएमई क्षेत्र में निवेश में कोई उल्लेखनीय गिरावट दर्ज की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कदम उठाए गए हैं;
- (ग) क्या सरकार ने बिहार में स्टार्ट-अप इकोसिस्टम में व्याप्त 'फंडिंग विंटर' और वित्तीय संसाधनों की कमी को दूर करने के लिए कोई विशेष कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का औरंगाबाद लोक सभा क्षेत्र सहित बिहार में स्टार्ट-अप्स और एमएसएमई को ऋण सुविधाएं एवं निवेश प्रोत्साहन प्रदान करने के लिए किसी नई योजना या विशेष पहल का प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): भारत सरकार ने बिहार राज्य सहित देश भर में इकोसिस्टम में वित्तीय संसाधनों का समर्थन प्राप्त करने हेतु वित्त तक पहुंच में सुधार करने और सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को सहायता प्रदान करने हेतु कई उपाय किए गए हैं। उनमें से कुछ हैं:

- i. एमएसएमई मंत्रालय सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी योजना (सीजीएस) लागू करता है ताकि एमएसई को दिए गए ऋणों के लिए क्रेडिट गारंटी प्रदान की जा सके। इस योजना के तहत गारंटी कवरेज की अधिकतम सीमा 10 करोड़ रुपए है।

- ii. एमएसएमई में इक्विटी फंडिंग के रूप में 50,000 करोड़ रुपए का निवेश करने के लिए आत्मनिर्भर भारत (एसआरआई) कोष की स्थापना की गई है, जिसमें भारत सरकार से 10,000 करोड़ रुपए और प्राइवेट इक्विटी/वेंचर कैपिटल फंड के माध्यम से 40,000 करोड़ रुपए के निवेश का प्रावधान है।
- iii. प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यमों की स्थापना के लिए 35% तक मार्जिन मनी सब्सिडी प्रदान करता है, जिसमें विनिर्माण के लिए परियोजना लागत 50 लाख रुपए और सेवा उद्यमों के लिए 20 लाख रुपए है।
- iv. प्रधानमंत्री विश्वकर्मा स्कीम दिनांक 17.09.2023 को अपने हाथों और औजारों के साथ काम करने वाले 18 पारंपरिक व्यवसायों के कारीगरों और शिल्पकारों को सम्पूर्ण सहायता प्रदान करने हेतु शुरू की गई। इस स्कीम में अधिकतम 8% तक के ब्याज सबवेंशन के साथ 3 लाख रुपए तक के ऋण का प्रावधान शामिल है।

(ख) और (ग) : बिहार में अनुसूचित वाणिज्यिक बैंकों (एससीबी) द्वारा एमएसएमई क्षेत्र को बकाया ऋण वित्त वर्ष 2022-23 में 40029.60 करोड़ रुपए से बढ़कर वित्त वर्ष 2024-25 में 63666.35 करोड़ रुपए हो गया है, जो लगभग 62.87% की वृद्धि दर्शाता है। सीजीटीएमएसई के संबंध में-बिहार में अनुमोदित क्रेडिट गारंटी की संख्या वित्त वर्ष 2022-23 में 42360 से बढ़कर वित्त वर्ष 2024-25 में 2,21,458 हो गई है, जो 19% की वृद्धि दर्शाती है। गारंटी की अनुमोदित राशि वित्त वर्ष 2022-23 में 3468 करोड़ रुपए से बढ़कर वित्त वर्ष 2024-25 में 14120 करोड़ रुपए हो गई है, जो लगभग 25% की वृद्धि दर्शाती है।

बिहार में पीएमईजीपी के संबंध में, वित्त वर्ष 2022-23 के लिए 12,123.2 करोड़ रुपए की संवितरित मार्जिन मनी (एमएम) सब्सिडी के साथ सहायता प्राप्त इकाइयों की संख्या 4459 है जबकि वित्त वर्ष 2024-25 के लिए 15045.14 करोड़ रुपए की संवितरित मार्जिन मनी (एमएम) सब्सिडी के

साथ सहायता प्राप्त इकाइयों की संख्या 5035 है जो सहायता प्राप्त इकाइयों के संदर्भ में लगभग 98% और संवितरित मार्जिन मनी (एमएम) सब्सिडी के संदर्भ में लगभग 81% की वृद्धि को दर्शाता है।

एमएसएमई मंत्रालय वित्तीय सेवाएं विभाग, वित्तीय संस्थानों, बैंकों, एनबीएफसी, सीजीटीएमएसई और अन्य हितधारकों के साथ समन्वय में अपने क्षेत्रीय कार्यालयों के माध्यम से एमएसएमई के लिए जागरूकता फैलाने हेतु विभिन्न ऋण योजनाओं के लिए नियमित आधार पर आउटरीच कार्यक्रम/हितधारकों के परामर्श का आयोजन करता है।

(घ): संघीय बजट 2024-25 में एमएसएमई को विकास करने में मदद करने के लिए वित्तीय सहायता को कवर करने वाले पैकेज की घोषणा की गई है, जैसा कि निम्नानुसार है:

- (i) स्टार्टअप के लिए निधियों की निधि;
- (ii) सूक्ष्म उद्यमों के लिए क्रेडिट कार्ड; और
- (iii) निर्यात संवर्धन मिशन

राष्ट्रीय राजमार्ग सं.- 23

181. श्री भजन लाल जाटव:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि राजस्थान के करौली-धौलपुर क्षेत्र से गुजरने वाले राष्ट्रीय राजमार्ग सं.-23 पर वाणिज्यिक वाहनों की भारी आवाजाही, बस्तियों, बाजारों और स्थानीय यातायात के कारण लगातार सड़क दुर्घटनाएं हो रही हैं और जानमाल की हानि हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का मानना है कि केवल तकनीकी यातायात मानदंडों के आधार पर सड़क के चौड़ीकरण को स्थगित करना, जबकि उसी मार्ग पर लगातार हो रही जान-माल की हानि और

आर्थिक नुकसान को नजरअंदाज करना असंवेदनशील और जनविरोधी दृष्टिकोण को दर्शाता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का इस राष्ट्रीय राजमार्ग के लिए भविष्य की यातायात आवश्यकताओं को ध्यान में रखते हुए सड़क सुरक्षा आधारित उन्नयन, चार लेन की विस्तृत परियोजना रिपोर्ट और बजटीय प्रावधानों के साथ समयबद्ध कार्य योजना तैयार करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं तथा इसके लिए कौन-सा प्राधिकरण उत्तरदायी है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): तेज गति, लापरवाही से वाहन चलाने, हेलमेट न पहनने, शराब पीकर वाहन चलाने आदि के कारण एनएच-23 के करौली-धौलपुर खंड पर कई दुर्घटनाएं दर्ज की गई हैं।

(ख) से (घ): यातायात की मात्रा और इलाके, बंदरगाहों/औद्योगिक केंद्रों/पर्यटक/धार्मिक स्थलों से कनेक्टिविटी बढ़ाने के लिए आर्थिक/लॉजिस्टिक्स प्रभाव, उच्च स्तर की सेवा (एलओ) बनाए रखने और विशेष रूप से भीड़भाड़ वाले क्षेत्रों में सड़क सुरक्षा बढ़ाने तथा और अधिक सघनता, दुर्घटना-संभावित या महत्वपूर्ण अड़चनों वाले क्षेत्रों पर ध्यान केंद्रित करने की रणनीतिक आवश्यकता के आधार पर राष्ट्रीय राजमार्गों (एनएच) का दो लेन से चार लेन में उन्नयन शुरू किया गया है।

वर्तमान में, एनएच-23 के करौली-धौलपुर खंड के उन्नयन का कोई प्रस्ताव नहीं है। हालांकि, यातायात की भीड़ को सुचारु करने और सड़क दुर्घटनाओं को कम करने के लिए करौली शहर के लिए बाईपास के निर्माण को स्वीकृति दे दी गई है। इसके अलावा, इस खंड के पेव्ड शोल्डर सहित 2-लेन के पूरे हो चुके कार्य के साथ पहले ही सरमथुरा और बारी कस्बों के लिए बाईपास का निर्माण किया जा चुका है।

इसके अलावा, दुर्घटनाओं के मूल कारण विश्लेषण और सड़क सुरक्षा ऑडिट के आधार पर इस खंड में चिह्नित सभी 8 ब्लैक स्पॉट्स पर सड़क चिह्नांकन, संकेतक, क्रैश बैरियर, रेज्ड फुटपाथ मार्कर, डीलीनिएटर, यातायात सुचारु करने करने के उपाय आदि जैसे तत्काल अल्पकालिक उपाय पहले ही किए जा चुके हैं। इसके अलावा, इन दुर्घटना स्थलों पर साइट विशिष्ट आवश्यकताओं के आधार पर सड़क ज्यामिति में सुधार, जंक्शन में सुधार, कैरिजवे का स्पॉट चौड़ीकरण, अंडरपास / ओवरपास का निर्माण आदि सहित दीर्घकालिक सुधार उपाय भी किए गए हैं।

UPGRADATION OF STATE HIGHWAY-25

182. SHRI E. TUKARAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the present status of the proposal for upgradation of State Highway-25 connecting Mariyammanahally (NH-50) to Shivamogga (NH-69) to the status of a National Highway including the details of any surveys, feasibility studies undertaken in this regard;
- (b) whether any funds have been allocated or sanctioned for this upgradation project and if so, the quantum of funds along with their utilization status; and
- (c) the time frame envisaged for completing the approval process including environmental and technical clearances and for initiating and completing the upgradation work?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): Government in the Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National Highways (NHs). State Highway (SH) – 25 is a State road and development of State roads is the responsibility of the respective State Government. Government keeps on receiving proposals from various State Governments/UTs, etc., including from the State Government of Karnataka for declaration / up-gradation of State roads as NHs. Government considers declaration of some of the State roads as NHs from time to time based on the requirements of connectivity, traffic density and synergy with PM Gati Shakti Master Plan.

STATUS AND TIMELINES OF NASHIK METRO PROJECT

183. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the construction of Nashik Metro Project was announced during the Budget Speech of 2021 and if so, the details and current status thereof;
- (b) the details of necessary clearances that are required, received and yet to be availed;
- (c) the details of the timelines fixed for the execution of each component of the project along with the details of budgetary allocations in this regard;

- (d) the details of hurdles being faced in the execution of the project along with the steps taken/proposed to be taken to overcome such hurdles and the timelines fixed in this regard;
- (e) whether any study has been carried out to examine the reasons for preferring untested Metro Neo over Heavy Metro for Nashik which is becoming crowded city and if so, the details thereof; and
- (f) whether the Government intends to make the Nashik Metro operational before the Kumbh Mela in 2027 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (f): Urban Transport including Metro Rail is an integral part of urban development, which is a State subject. Planning and development of Urban Transport system including Metro Rail is done by respective State Governments/ Union Territories. Government of India considers financial assistance to these projects as per extant policy. Metro rail projects are highly cost intensive, which undergoes thorough appraisal process and examination at different level in Central Government. Such cost intensive projects are taken up for approval after examining other cost effective options for ensuring long term sustainability of the project. Nashik Metro Project has figured in Budget Speech 2021-22. Government of Maharashtra has submitted rubber tyred Metro Neo system for Nashik.

However, the proposal after thorough examination has been returned to Government of Maharashtra with observations.

एमएसएमई के लिए वित्तीय योजनाएं

184. श्री राहुल सिंह लोधी :

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) आत्मनिर्भर भारत निधि और ऋण गारंटी योजना सहित सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) के लिए ऋण और पूंजी उपलब्धता को बढ़ाने के लिए हाल ही में कार्यान्वित किए गए सुधारों और वित्तीय योजनाओं का ब्यौरा क्या है;
- (ख) इन योजनाओं के अंतर्गत इन तंत्रों के माध्यम से कितना अतिरिक्त ऋण प्रदान किया गया है और इससे कितने उद्यम लाभान्वित हुए हैं;
- (ग) एमएसएमई के लिए संपार्श्विक मुक्त वित्तपोषण को प्रोत्साहित करने और गारंटी कवरेज का विस्तार करने के लिए क्या कदम उठाए गए हैं; और
- (घ) क्या सरकार ने एमएसएमई की उत्पादकता और प्रतिस्पर्धात्मकता बढ़ाने में इन वित्तीय हस्तक्षेपों की प्रभावकारिता का आकलन करने के लिए निगरानी तंत्र विकसित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग) : भारत सरकार ने सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की क्रेडिट और इक्विटी तक पहुँच को सुदृढ़ करने के लिए अनेक कदम उठाए हैं। इनमें से कुछ उपाय निम्न प्रकार से हैं:

- i. कोविड-19 महामारी से उत्पन्न व्यवधान के कारण पात्र एमएसएमई और व्यापार उद्यमों को

उनके प्रचालन हेतु सहायता प्रदान करने के लिए आत्मनिर्भर भारत अभियान के भाग के रूप में मई, 2020 को इमरजेंसी क्रेडिट लाइन गारंटी स्कीम (ईसीएलजीएस) शुरू की गई। यह स्कीम दिनांक 31.03.2023 तक चालू थी। वित्तीय सेवाएं विभाग (डीएफएस) की रिपोर्ट के अनुसार, ईसीएलजीएस के तहत, इसकी शुरुआत से दिनांक 31.03.2023 तक, एमएसएमई को 2.42 करोड़ रुपए की राशि की कुल 1.13 करोड़ गारंटियाँ प्रदान की गई। भारतीय स्टेट बैंक की ईसीएलजीएस से संबंधित दिनांक 23.01.2023 की रिपोर्ट के अनुसार, 14.6 लाख एमएसएमई खातों, जिनमें से 98.3% खाते सूक्ष्म, लघु और मध्यम श्रेणी में थे, को बचाया गया।

- ii. सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी स्कीम (सीजीएस): स्कीम का दायरा बढ़ाने और एमएसई के लिए क्रेडिट तक अधिक पहुँच को सुनिश्चित करने के लिए, सीजीटीएमएसई में 9,000 करोड़ रुपए के निवेश के साथ, सीजीएस को पुनर्गठित किया गया जो दिनांक 01.04.2023 से प्रभावी है। पुनर्गठन के भाग के रूप में, गारंटी कवरेज की सीमा को 2 करोड़ रुपए से बढ़ाकर 5 करोड़ रुपए कर दिया गया है और वार्षिक गारंटी फीस (एजीएफ) की मानक दर को 50% तक घटाते हुए, प्रति वर्ष 0.37% तक कर दिया गया है। इसके अतिरिक्त, एमएसएमई मंत्रालय, भारत सरकार ने गारंटी कवरेज की सीमा को 5 करोड़ रुपए से बढ़ाकर 10 करोड़ रुपए और 1 करोड़ रुपए से अधिक की गारंटियों के लिए एजीएफ को युक्तिसंगत कर दिया है, जो दिनांक 01.04.2025 से प्रभावी है। वर्ष 2000 में इसकी शुरुआत से, दिनांक 31.12.2025 तक, एमएसई को 12.39 लाख करोड़ रुपए की कुल 1.35 करोड़ क्रेडिट गारंटियाँ अनुमोदित की गई हैं।
- iii. एमएसएमई में इक्विटी फंडिंग के रूप में 50,000 करोड़ रुपए के निवेश के लिए आत्मनिर्भर भारत (एसआरआई) फंड की स्थापना की गई। इस फंड के तहत, भारत सरकार से 10,000

करोड़ रुपए और निजी इक्विटी/वेंचर कैपिटल फंड के माध्यम से 40,000 करोड़ रुपए के निवेश का प्रावधान है। अक्तूबर, 2021 में इसकी शुरुआत से, दिनांक 31.12.2025 की स्थिति के अनुसार, 69 अनुषंगी निधियों (डॉटर फंड) को एनवीसीएफएल (मदर फंड) के साथ पैनलबद्ध किया गया है और इन अनुषंगी निधियों ने एमएसएमई में 16,260 करोड़ रुपए के निवेश के माध्यम से 693 एमएसएमई को सहायता प्रदान की है।

- iv. प्रधान मंत्री रोजगार सृजन कार्यक्रम, गैर-कृषि क्षेत्र में 50 लाख रुपए और विनिर्माण और सेवाएं क्षेत्र में उद्यमों के लिए 20 लाख रुपए की परियोजना लागत के साथ, नए सूक्ष्म उद्यमों की स्थापना के लिए, 35% तक का मार्जिन मनी सब्सिडी प्रदान करता है। इसकी शुरुआत अर्थात् वित्त वर्ष 2008-09 से वित्त वर्ष 2025-26 (दिनांक 23.01.2026 तक), पीएमईजीपी के तहत 29,305.18 करोड़ रुपए की मार्जिन मनी (एमएम) सब्सिडी के साथ लगभग 10.73 लाख सूक्ष्म उद्यमों को सहायता प्रदान की गई जिससे लगभग 87.4 लाख व्यक्तियों को रोजगार प्राप्त हुआ।
- v. पीएम विश्वकर्मा स्कीम की शुरुआत दिनांक 17.09.2023 को अपने हाथों और औजारों से काम करने वाले 18 पारंपरिक व्यवसायों के कारीगरों और शिल्पियों को समग्र सहायता प्रदान करने के लिए की गई थी। स्कीम में अधिकतम 8% के ब्याज सब्वेंशन के साथ सीजीटीएमएसई द्वारा 3 लाख रुपए तक के कोलेटरल मुक्त ऋण का प्रावधान है। दिनांक 27.01.2026 तक स्कीम के तहत 30 लाख विश्वकर्माओं को सफलतापूर्वक पंजीकृत किया गया है और 5.42 लाख लाभार्थियों को कुल 4,670.73 करोड़ रुपए राशि के ऋण स्वीकृत किए गए हैं।

(घ): एमएसएमई मंत्रालय नियमित समीक्षा बैठकों और हितधारकों के साथ विचार-विमर्श के माध्यम से एमएसएमई स्कीमों के कार्यान्वयन और निष्पादन की निगरानी करता है। हाल ही में, इस दिशा में

मंत्रालय की सभी मुख्य स्कीमों के साथ एपीआई के माध्यम से एकीकृत एमएसएमई डैश बोर्ड को शुरू किया गया है।

एमएसई के लिए ऋण गारंटी योजनाएं

185. श्रीमती गनीबेन नागाजी ठाकोर :

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में सूक्ष्म और लघु उद्यमों (एमएसई) विशेष रूप से सूक्ष्म और लघु उद्यमों के लिए ऋण गारंटी निधि न्यास (सीजीटीएमएसई) के अंतर्गत वर्तमान में कौन-कौन सी ऋण गारंटी योजनाएं चल रही हैं;
- (ख) वर्ष 2021 से 2025 तक उक्त योजना के अंतर्गत कितने उद्यमों को ऋण स्वीकृत किया गया और उक्त योजना के अंतर्गत कुल कितनी राशि की गारंटी दी गई है; और
- (ग) क्या छोटे व्यापारियों और स्व-नियोजित व्यक्तियों को संपार्श्विक मुक्त ऋण प्रदान करने और इस योजना के दायरे का विस्तार करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): एमएसएमई मंत्रालय एमएसएमईडी अधिनियम, 2006 के अंतर्गत आने वाले कार्यों के लिए एमएसई को प्रदान किए गए ऋणों के लिए क्रेडिट गारंटी प्रदान करने हेतु सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से क्रेडिट गारंटी स्कीम (सीजीएस) लागू करता है।

वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 के दौरान सीजीएस के तहत अनुमोदित क्रेडिट गारंटी का विवरण निम्नानुसार है:

सीजीएस- अनुमोदित गारंटियाँ		
वित्त वर्ष	अनुमोदित गारंटियों की संख्या	अनुमोदित गारंटियों की राशि (करोड़ रुपए में)
2020-21	8,35,592	36,899
2021-22	7,17,020	56,172
2022-23	11,65,786	1,04,781
2023-24	17,24,073	2,02,807
2024-25	27,15,275	3,05,507

नवी मुंबई अंतर्राष्ट्रीय विमानपत्तन का नामकरण

186. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का नवी मुंबई अंतर्राष्ट्रीय विमानपत्तन का नाम बदलकर लोकनेते स्वर्गीय डीबी पाटिल अंतर्राष्ट्रीय विमानपत्तन करने के महाराष्ट्र सरकार के प्रस्ताव को स्वीकार करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या इस संबंध में कोई कैबिनेट नोट तैयार और प्रस्तुत किया गया है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (ग): सामान्यतः, हवाईअड्डों को उस शहर के नाम से जाना जाता है जहां वे स्थित हैं, जब तक कि संबंधित राज्य सरकार द्वारा राज्य विधान सभा में पारित प्रस्ताव द्वारा समर्थित कोई अन्य विशिष्ट नाम प्रस्तावित न किया जाए। हवाईअड्डों के नामकरण पर निर्णय संबंधित केंद्रीय

मंत्रालयों/विभागों के साथ उचित परामर्श के बाद केंद्रीय मंत्रिमंडल द्वारा लिया जाता है। नागर विमानन मंत्रालय को महाराष्ट्र के नवी मुंबई में ग्रीनफील्ड हवाईअड्डे का नाम 'लोकनेते डी. बी. पाटिल नवी मुंबई हवाईअड्डा' रखने के लिए महाराष्ट्र विधान-सभा द्वारा पारित संकल्प के साथ महाराष्ट्र सरकार से एक प्रस्ताव प्राप्त हुआ है।

IMPLEMENTATION STATUS OF PMAY-U 2.0

187. SHRI BIDYUT BARAN MAHATO:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI PRADEEP PUROHIT:

SHRI DINESHBHAI MAKWANA:

SHRI TAPIR GAO:

SHRI LUMBARAM CHOUDHARY:

SHRI DAMODAR AGRAWAL:

SHRI ANURAG SINGH THAKUR:

SHRI YOGENDER CHANDOLIA:

SHRI ANURAG SHARMA:

SHRI KHAGEN MURMU:

DR. SANJAY JAISWAL:

SHRI BHARTRUHARI MAHTAB:

SHRIMATI LOVELY ANAND:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total number of houses sanctioned and grounded under Pradhan Mantri Awas Yojana – Urban (PMAY-U) 2.0 since its launch along with its progress, State-wise;

- (b) the details of the Angikaar 2025 campaign conducted from September to October 2025 and its outcomes in accelerating last-mile implementation;
- (c) the measures being taken to ensure inclusion of women beneficiaries and persons with disabilities under PMAY-U 2.0;
- (d) the financial outlay allocated and Central assistance released to States under PMAY-U 2.0; and
- (e) the total number of houses sanctioned by the Government under the PMAY-U 2.0 in Rajasthan, district-wise including Bhilwara Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

As per the Scheme Guidelines of PMAY-U 2.0, selection of beneficiaries, formulation & execution of projects are done by States/Union Territories (UTs). States/UTs/Urban Local Bodies (ULBs) are to undertake assessment of housing demand under different verticals through suitable means. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines. Preference under the Scheme is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society.

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses have been sanctioned under PMAY-U & PMAY-U 2.0 by the Ministry, so far. Of the sanctioned houses, 114.84 lakh houses have been grounded for construction; of which 97.02 lakh are completed/delivered to the beneficiaries as on 22.01.2026.

The sanctioned houses include 10.66 lakh under PMAY-U 2.0. The houses sanctioned under PMAY-U 2.0 involves Central Assistance of ₹ 15,538.00 crore against which 1st instalment of ₹4,670.00 crore has been released to States/UTs so far. State/UT-wise details of houses sanctioned under PMAY-U 2.0 are given in the enclosed **Statement-I**. A total of 55,667 houses (including 860 houses in Bhilwara Lok Sabha Constituency) has been sanctioned in the State of Rajasthan

under PMAY-U 2.0; district-wise details of which are given in the enclosed **Statement-II**.

As per the scheme guidelines of PMAY-U & PMAY-U 2.0, the houses constructed/ acquired/purchased under the Schemes should be in the name of the female head of the household or in the joint name of the male head of the household and his wife and only in cases when there is no adult female member in the family, the house can be in the name of male member of the household.

The Angikaar 2025 was launched in September 2025 to complete already sanctioned houses under PMAY-U and create awareness among the prospective beneficiaries to apply for seeking the benefit of PMAY-U 2.0. A series of activities are part of the campaign which inter-alia include:

- Help desks to provide guidance on eligibility, application process and scheme benefits of PMAY-U 2.0
- On-spot enrolment of potential beneficiaries of PMAY-U 2.0
- Dedicated camps on PM Surya Ghar: Muft Bijli Yojana, Health, PM SVANidhi, Ayushman Bharat to provide scheme benefits to PMAY-U beneficiaries through convergence
- Loan Melas for facilitation of home loans to provide ease of finance to beneficiaries of PMAY-U 2.0 particularly for ISS vertical.

STATEMENT -I**State/UT-wise details of houses sanctioned under PMAY-U 2.0**

Sl. No.	State	Houses Approved (Nos)
1	A&N Island (UT)	1
2	Andhra Pradesh	41,183
3	Arunachal Pradesh	5,278
4	Assam	17,402
5	Bihar	1,53,681
6	Chandigarh (UT)	22
7	Chhattisgarh	24,799
8	Delhi (UT)	2,099
9	Goa	28
10	Gujarat	57,472
11	Haryana	18,179
12	Himachal Pradesh	1,386
13	Jammu & Kashmir	2,528
14	Jharkhand	14,202
15	Karnataka	713
16	Kerala	177
17	Ladakh (UT)	151
18	Lakshadweep (UT)	-
19	Madhya Pradesh	55,667
20	Maharashtra	93,560
21	Manipur	3,528
22	Meghalaya	2,314
23	Mizoram	466
24	Nagaland	-
25	Odisha	20,592
26	Puducherry (UT)	2,258
27	Punjab	29,620
28	Rajasthan	55,653
29	Sikkim	-

30	Tamil Nadu	12,048
31	Telangana	1,14,220
32	Tripura	2,420
33	UT of DNH & DD	420
34	Uttar Pradesh	3,27,378
35	Uttarakhand	2,972
36	West Bengal	3,275
Total		10,65,692

STATEMENT -II

District-wise details of houses sanctioned under PMAY-U 2.0 in the State of Rajasthan

SI No	District	Houses Approved (Nos)
1	Ajmer	2,348
2	Alwar	1,042
3	Balotra	530
4	Banswara	944
5	Baran	988
6	Barmer	382
7	Beawar	495
8	Bharatpur	590
9	Bhilwara	982
10	Bikaner	8,094
11	Bundi	1,506
12	Chittorgarh	767
13	Churu	1,101
14	Dausa	1,934
15	Deeg	224
16	Dholpur	77
17	Didwana-Kuchaman	555
18	Dungarpur	178
19	Ganganagar	2,481

20	Hanumangarh	2,323
21	Jaipur	6,296
22	Jaisalmer	1,345
23	Jalore	1,006
24	Jhalawar	1,015
25	Jhunjhunu	395
26	Jodhpur	1,779
27	Karauli	2,478
28	Khairthal-Tijara	1,170
29	Kota	3,243
30	Kotputli-Behror	860
31	Nagaur	670
32	Pali	1,147
33	Phalodi	208
34	Pratapgarh	290
35	Rajsamand	353
36	Salumbar	31
37	SawaiMadhopur	2,543
38	Sikar	104
39	Sirohi	819
40	Tonk	1,433
41	Udaipur	941
Total		55,667

UDYAM REGISTRATION AND UDYAM ASSIST PLATFORMS

188. SHRI BHARTRUHARI MAHTAB:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI PRADEEP KUMAR SINGH:

SHRI DINESHBHAI MAKWANA:

SHRI TAPIR GAO:

SHRI BIDYUT BARAN MAHATO:

SHRI LUMBARAM CHOUDHARY:

DR. HEMANT VISHNU SAVARA:

SHRI DAMODAR AGRAWAL:

SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state

- (a) the total number of enterprises registered on the Udyam Registration and Udyam Assist platforms as of December 2025, State-wise including Maharashtra;
- (b) the steps taken to ensure better outreach and support to tribal and women entrepreneurs to ensure their participation in the Udyam Registration process and to avail benefits of Government schemes particularly in Palghar district of Maharashtra;
- (c) the details of the revised Micro, Small and Medium Enterprises (MSMEs) classification criteria announced in Budget 2025-26, including the enhanced investment and turnover limits;
- (d) the expected impact of the revised classification on inclusion of more enterprises within the MSME ambit and their access to benefits;
- (e) the district-wise details of the registered units under MSMEs in Rajasthan including the Bhilwara Lok Sabha Constituency; and
- (f) the digital initiatives undertaken to simplify registration and compliance processes for MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The details of enterprises registered on the Udyam Registration Portal (URP) and Udyam Assist Platform (UAP) as of 31st December 2025, State-wise, including State of Maharashtra are given in the enclosed **Statement-I**.

(b): A number of steps are being taken to ensure better outreach and support to tribal and women entrepreneurs for facilitating their registration on Udyam Registration Portal and enabling them to avail benefits of Government schemes across all the States of the country, including Maharashtra and the Palghar district. These includes awareness programmes, registration camps, hand holding support through Ministry of MSME's field offices and Common Service Centers(CSCs), coordination with State Governments and Local Bodies. In addition under National SC/ST Hub Scheme of the Ministry of MSME support to the SC/ST owned enterprises is provided.

(c) and (d): The revised criteria of classification of Micro, Small and Medium Enterprises (MSMEs) was announced in Budget 2025-26, with enhanced investment and turnover limits as mentioned below:

Classification	Investment (Rs in Crore)		Turnover (Rs in Crore)	
	Previous	Revised	Previous	Revised
Micro Enterprise	1	2.5	5	10

Small Enterprise	10	25	50	100
Medium Enterprise	50	125	250	500

For achieving higher efficiencies of scale, technological upgradation and better access to capital, the investment and turnover limits for classification of MSMEs was enhanced. The enhanced re-classification limits of Investment and Turnover safeguards the benefits intended exclusively for micro enterprises.

(e): The district-wise details of the registered MSMEs in Rajasthan, including the Bhilwara Lok Sabha Constituency are given in the enclosed **Statement-II**.

(f): The revised definition of MSMEs, based on the twin criteria of investment and turnover, was adopted in 2020 and Notification S.O. 2119(E) dated 26.06.2020 was issued. To facilitate the enterprises and promote Ease of doing Business, Udyam Registration Portal was launched for registration of an enterprise on 01.07.2020. Udyam registration process is voluntary, fully online, free, paperless and based on self-declaration. No documents or proof are required to be uploaded for registering on Udyam Registration Portal. Aadhaar Number and PAN is enough for registration. Authentication of Udyam Registration is being done by online verification of Aadhaar through OTP. Any number of activities including manufacturing or service or both may be specified or added in one Registration based on self declaration. The process is fully automated and there is no human intervention involved at the end of the Ministry. Further, initiatives like Champions

Portal and Online Dispute Resolution (ODR) Portal have also been taken to support MSMEs and simplify compliance process.

STATEMENT-I

State Wise details of MSMEs registered on Udyam Registration Portal &Udyam Assist Platform (UAP)

Since 01/07/2020 to 31/12/2025

Sl. No.	State	Total
1	Andaman and Nicobar Islands	21,304
2	Andhra Pradesh	37,30,420
3	Arunachal Pradesh	45,700
4	Assam	14,08,993
5	Bihar	40,26,392
6	Chandigarh	76,982
7	Chhattisgarh	12,78,375
8	Delhi	13,69,330
9	Goa	1,25,506
10	Gujarat	41,62,294
11	Haryana	18,96,164
12	Himachal Pradesh	3,27,300
13	Jammu and Kashmir	8,02,511
14	Jharkhand	14,77,633
15	Karnataka	47,65,355
16	Kerala	17,66,147
17	Ladakh	19,590
18	Lakshadweep	2,398
19	Madhya Pradesh	45,77,924
20	Maharashtra	96,55,164
21	Manipur	1,69,355
22	Meghalaya	67,974
23	Mizoram	49,756
24	Nagaland	71,285

25	Odisha	22,91,239
26	Puducherry	1,04,713
27	Punjab	20,40,646
28	Rajasthan	41,98,176
29	Sikkim	34,398
30	Tamil nadu	59,32,903
31	Telangana	36,28,324
32	Dadra & Nagar Haveli and Daman & Diu	33,986
33	Tripura	3,03,585
34	Uttar Pradesh	80,43,602
35	Uttarakhand	6,10,361
36	West Bengal	50,80,154
	Total:-	7,41,95,939

Source: Udyam Registration Portal

STATEMENT -II

District wise MSMEs registered on URP & UAP in the State of Rajasthan

Since 01/07/2020 to 31/12/2025

Sl. No.	District	MSME Registered
1	Ajmer	2,23,017
2	Alwar	2,06,025
3	Balotra	8,833
4	Banswara	70,824
5	Baran	55,378
6	Barmer	94,107
7	Beawar	11,833
8	Bharatpur	82,913
9	Bhilwara	1,82,411
10	Bikaner	1,63,381
11	Bundi	66,870
12	Chittorgarh	1,00,585

13	Churu	1,12,023
14	Dausa	83,497
15	Deeg	6,160
16	Dholpur	34,882
17	DidwanaKuchaman	16,101
18	Dungarpur	57,607
19	Ganganagar	1,36,982
20	Hanumangarh	1,06,322
21	Jaipur	7,16,100
22	Jaisalmer	34,573
23	Jalore	56,839
24	Jhalawar	75,738
25	Jhunjhunu	1,15,331
26	Jodhpur	2,44,244
27	Karauli	42,852
28	Khairthal-Tijara	7,972
29	Kota	1,60,391
30	Kotputli-Behror	12,619
31	Nagaur	1,62,449
32	Pali	1,16,238
33	Phalodi	6,911
34	Pratapgarh	36,813
35	Rajsamand	70,858
36	Salumbar	3,627
37	Sawai Madhopur	55,067
38	Sikar	1,65,953
39	Sirohi	47,828
40	Tonk	78,704
41	Udaipur	1,67,318
	Total	41,98,176

Source: Udyam Registration Portal

NAMAMI GANGE MISSION PHASE-II

189. SHRIMATI LOVELY ANAND:

SHRI JANARDAN SINGH SIGRIWAL:

Dr. SANJAY JAISWAL:

SHRI RAJIV PRATAP RUDY:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the key projects operationalised under the Namami Gange Mission Phase-II during 2025 including the major sewage treatment plants commissioned;
- (b) the total sewage treatment capacity created under the said Mission and its impact on improvement in the water quality of river Ganga;
- (c) the biodiversity conservation achievements under the said Mission including the status of the Gangetic dolphin population and afforestation activities along the river; and
- (d) the roadmap for achieving the Mission's objectives of Nirmal and Aviral Dhara by 2026?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Under the Namami Gange Mission (NGM) Phase II, during 2025 (January to December), a total of 25 key sewage treatment plants with a total treatment capacity of 530 MLD have been commissioned and operationalised.

(b): Under NGM, total sewage treatment capacity of 3,977 MLD has been created as of December 2025.

Central Pollution Control Board (CPCB), carries out manual water quality monitoring of the river Ganga at 112 locations across five Ganga main-stem States- Uttarakhand-19; Uttar Pradesh-41; Bihar-33; Jharkhand-04; and West Bengal-15. As per CPCB report on Polluted River Stretch (PRS) 2025 following information about Ganga main stem pollution is available:

Ganga Main Stem – State-wise Comparison (2018 vs 2025)

State	2018 Polluted Stretch	Priority (2018)	2025 Polluted Stretch	Priority (2025)	Trend/Observation
Uttarakhand	Haridwar → Sultanpur	IV	No PRS	—	Improved and PRS stretch removed
Uttar Pradesh	Kannauj → Varanasi	IV	Bijnor → Tarighat	IV / V	Partially improved
Bihar	Buxar to Bhagalpur	V	Bhagalpur D/S → Khalgaon D/S	V	Marginal pollution remains
Jharkhand	No PRS	—	No PRS	—	—
West Bengal	Triveni → Diamond Harbour	III	Baharampore → Diamond Harbour	V	improved

Based on the water quality data (median values) of the river Ganga for the year 2025 (January to August), the following observations are made:

- (i) pH & Dissolved Oxygen (DO) are the most critical parameters of river health.

The pH & DO of River Ganga meet the required norms for bathing criteria at all the locations of River Ganga.

- (ii) Water quality of river Ganga is conforming with the bathing criteria w.r.t. Bio-chemical Oxygen Demand (BOD) in the entire stretch of river Ganga in Uttarakhand, Jharkhand, Bihar & West Bengal, except the following locations/stretches:

- Farrukhabad to Purana Rajapur, Kanpur.
- Dalmau, Raebareli.
- D/s Mirzapur to Tarighat, Ghazipur (except two locations namely U/s Varanasi, After confluence Gomti & U/s Ghazipur) in Uttar Pradesh.

As per the biomonitoring conducted during 2024-25 at 50 locations along river Ganga and its tributaries and 26 locations along River Yamuna and its tributaries, the biological water quality (BWQ) predominantly ranged from 'Good' to 'Moderate'. The presence of diverse benthic macro-invertebrate species indicates the ecological potential of the rivers to sustain aquatic life.

- (c): The Namami Gange Mission Phase-II, has integrated biodiversity conservation as a core component of river rejuvenation, alongside pollution abatement and flow management. The Mission is implementing science-based

interventions for the conservation of aquatic and riparian biodiversity, including flagship and threatened species such as the Gangetic Dolphin, freshwater turtles, native fish species, gharial, otters and migratory fishes, in collaboration with the Wildlife Institute of India, the Turtle Survival Alliance of India and the Central Inland Fisheries Research Institute.

The first-ever country-wide assessment of river dolphins conducted by the Wildlife Institute of India, in partnership with State Forest Departments, has estimated the population of Gangetic Dolphins in Indian rivers at approximately 6,324, with the Ganga basin supporting the largest proportion.

Conservation of native fish diversity is being undertaken through fish ranching of indigenous species, restoration of spawning and nursery habitats and promotion of sustainable fisheries. Targeted interventions for freshwater turtle conservation include habitat restoration, protection of nesting and basking sites, head-starting programmes and rescue and rehabilitation.

Afforestation and river-edge forestry works are also being implemented along the river Ganga through State Forest Departments, with about 33,024 hectares already covered to improve habitat quality and riverbank stability.

(d): The steps taken by the National Mission for Clean Ganga (NMCG) to improve water quality in the river Ganga and its tributaries, in pursuit of the objectives of Nirmal and Aviral Dhara, are as follows:

1. A total of 218 number of sewerage infrastructure projects (STPs) costing ₹ 35,698 crores have been taken up for remediation of polluted river areas with treatment capacity of 6,610 Million Liters per Day (MLD). 138 STPs with a capacity of 3,977 MLD have been completed and made operational;
2. For industrial pollution abatement, 3 nos. of Common Effluent Treatment Plants (CETPs) have been sanctioned, i.e., Jajmau CETP (20 MLD), Banther CETP (4.5 MLD) and Mathura CETP (6.25 MLD). Two projects, Mathura CETP (6.25 MLD) and Jajmau CETP (20 MLD), have been completed;
3. NMCG successfully implemented the minimum e-flow norms notified in October 2018, ensuring continuous environmental flow in the river Ganga. Regular compliance is being effectively monitored by the Central Water Commission (CWC);
4. Biodiversity Conservation: Seven Biodiversity Parks in seven districts (Mirzapur, Bulandshahar, Hapur, Budaun, Ayodhya, Bijnore and Pratapgarh) of Uttar Pradesh and 5 priority wetlands in Uttar Pradesh (3), Bihar (1) and Jharkhand (1) have been sanctioned;
5. NMCG, through the State Forest Department, has implemented a forestry intervention project along the main stem of river Ganga. 33,024 hectares area have been afforested with an expenditure of about ₹ 414 crores;
6. A total of 160 lakhs of Indian Major Carp (IMC) fingerlings have been reared in the Ganga since 2017 to conserve fish biodiversity and prey base for river

Dolphins, and ensure the livelihood of fishers in the Ganga basin under the special project implemented by Central Inland Fisheries Research Institute (CIFRI);

7. Science-based species restoration programme, rescue, and rehabilitation programme for aquatic species like Dolphins, Otters, Hilsa, Turtles, and Ghariyal in collaboration with Wild Life Institute of India (WII), Dehradun and State Forest Department, have shown marked improvements in biodiversity with increased sightings of Dolphins, Otters, Hilsa, Turtles, and other riverine species.

Cleaning of river is a continuous process and Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution in river Ganga and its tributaries by providing financial and technical assistance under the Namami Gange Programme.

NATIONAL HIGHWAY PROJECTS IN MAHARASHTRA

190. SHRI SHRIRANG APPA CHANDU BARNE:

SHRI NARESH GANPAT MHASKE:

SHRIMATI BHARTI PARDHI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of expected progress and completion status of National Highway projects by March 2026, particularly in Maharashtra;
- (b) whether the Government has addressed quality assurance concerns and streamlined execution processes, if so, the details thereof;
- (c) the mechanisms in place for monitoring project timelines and ensuring time-bound completion;
- (d) the breakdown of highway construction across different project categories; and
- (e) whether the Government is implementing satellite-based toll collection and intelligent transportation systems, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): As on date, 1242 National Highway (NH) projects covering a length of 27,656 km are under construction in the country which inter alia includes 126 NH projects covering a length of 2,761 km in Maharashtra. Out of this, 405 NH projects covering a length of 8,403 km are targeted for completion by March, 2026 which inter alia includes 61 NH projects covering a length of 1,241 km in Maharashtra.

(b): The Government has taken the following initiatives for improvement of quality control systems in implementation of NH works: -

- i. Policy for Adoption of Automated & Intelligent/Machine-aided Construction (AI-MC) in NH projects issued;

- ii. Assessments of road conditions through Network Survey Vehicle (NSV) mandated for all NHs and Expressway works at the time of completion and every six months thereafter, which is monitored through electronic platform. NSV system for road condition assessment has further been revamped using analytics for enforcement of contractual provisions during Operation and Maintenance (O&M) through dedicated central cell;
- iii. Analysis of High-Resolution Imagery collected from Drone Surveys in Drone Analytics Monitoring System (DAMS) integrated with Artificial Intelligence/ Machine Learning algorithms for periodic evaluation of progress and quality of ongoing NHs works from time to time;
- iv. Deployment of Mobile Quality Control Vans (MQCVs) equipped with Non-Destructive Testing Equipment on pilot basis in four States, namely in Gujarat, Rajasthan, Odisha and Karnataka, for diagnostic assessments of overall health and quality of works from time to time during project implementation phases. Decision has been taken to diversify this initiative in some more States;
- v. Deployment of Third Party Quality Auditors for independent quality audits of NH works on a case-to-case basis.

(c): The Government closely monitors construction progress and is pro-actively working with project implementing agencies, State Governments, contractors/developers, to resolve issues/bottlenecks in projects and speed up

construction of NHs. Periodic review meetings are being held at various levels, and several steps have been taken to improve liquidity of funds available with contractors / developers, to expedite progress.

Further, many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and “PRAGATI”.

(d): The above on-going projects involves construction of expressways and greenfield access control high speed NH corridors, upgradation of existing NHs to two-lanes with paved shoulders/four-lane/six-lane NH standards carriageway, construction of standalone tunnels, bypasses, fly-overs, under-passes and bridges, long term road safety measures, etc.

(e): The Apex Committee and High-Level Empowered Committee consisting of Experts from Industry and Academia, in view of security and privacy considerations and overall operational control, have recommended further deliberations for the Satellite-based user fee collection system. Satellite-based user fee collection system is not currently operational anywhere on National Highways (NHs). However, the Government has decided to implement Automatic Number Plate Registration (ANPR) based barrier-free Electronic Toll Collection (ETC) System with available technology at selected sections of National Highways as an added facility along with FASTag where the user fee shall be

charged from the vehicle users without having to stop, slow down or stay in a given fee plaza lane.

As regards Intelligent Transportation Systems, National Highways Authority of India (NHAI) is implementing Advanced Traffic Management System (ATMS) in all 4/6-lane NH projects. ATMS is also being implemented in NH projects executed in past as standalone work or through Change of Scope (CoS). ATMS includes installation of CCTV/ANPR cameras which capture video footage 24x7 and its monitoring is being done at command centres and toll plazas.

STRENGTHENING OF AVIATION SAFETY

191. SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

SHRIMATI BHARTI PARDHI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government has intensified efforts to strengthen aviation safety frameworks through collaboration with industry, regulators and stakeholders across the civil aviation ecosystem, if so, the details thereof and if not, the reasons therefor;

- (b) the measures adopted to promote proactive risk-based safety management, continuous learning and integration of best practices across airlines and airports;
- (c) whether capacity-building initiatives have been undertaken for aviation professionals, maintenance personnel and regulators to minimise operational risks, if so, the details thereof and if not, the reasons therefor;
- (d) the manner in which the Government is ensuring alignment of national safety standards with international civil aviation norms including those of the International Civil Aviation Organization to protect passengers and operators; and
- (e) the details of the expected impact of these safety measures on enhancing public confidence, reducing incidents and supporting the sustainable growth of the aviation sector?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Directorate General of Civil Aviation (DGCA) has structured procedure to strengthen aviation safety framework through collaboration with industry across the civil aviation ecosystem. DGCA publishes all fresh or an amendment to Civil Aviation Requirement (CAR) after inviting suggestions and comments from

stakeholders, to evaluate regulations against international best practices and globally harmonized standards.

(b): DGCA has established the Safety Data Collection and Processing System (SDCPS) to identify National High-Risk Categories (N-HRCs), their Safety Performance Indicators (SPIs), and national targets, in alignment with the ICAO Global Aviation Safety Plan (GASP). SDCPS data measures N-HRC and SPI performance, which is published in the Annual Safety Review. Service providers, including airlines and airports, adopt a similar approach within their Safety Management Systems.

(c): DGCA has an established comprehensive training programme for capacity building of its Officers as per international standards and best practices which includes initial, recurrent and specialized training as per their job requirements. Further, DGCA has prescribed training requirements for the aviation professional including maintenance personnel through specific CARs and regulatory guidance in the form of circulars.

(d): Section 11 of the Bharatiya Vayuyan Adhiniyam, 2024, enables the Government to make rules to implement the Convention relating to International Civil Aviation including its Annex and International Standard & Recommended Practice.

(e): DGCA has a robust mechanism to enhance safety oversight for monitoring the compliance of rules and CARs encompassing all the aircraft and the airport

operators. The safety oversight includes surveillances, spot check, regulatory and special audits. DGCA publishes Annual Surveillance Plan (ASP) on its website and each directorate conduct surveillance/spot checks in their respective technical areas as per ASP.

METRO RAIL CORRIDOR FOR MMR

192. SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the physical and financial progress of the ongoing Metro Rail corridors in the Mumbai Metropolitan Region (MMR), specifically the fully underground Metro Line-3 (Aqua Line) and the elevated Line-4 (Wadala–Kasarvadavali) as on January 2026;
- (b) the details of Central financial assistance released to the Mumbai Metro Rail Corporation Limited (MMRCL) and the Mumbai Metropolitan Region Development Authority (MMRDA) for these projects during the current fiscal year;

- (c) the status of implementation of the National Common Mobility Card (NCMC) across all operational metro lines and the BEST bus network to ensure seamless multi-modal transit for commuters;
- (d) the measures taken to improve last-mile connectivity from metro stations through e-feeders and non-motorized transport infrastructure under the station area development plans; and
- (e) the timeline fixed for commissioning of the remaining phases of the Metro network to decongest the suburban railway system?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As informed by Government of Maharashtra (GoM) / Mumbai Metropolitan Region Development Authority (MMRDA), the physical and financial progress of the metro rail projects in the Mumbai Metropolitan Region (MMR), as on December, 2025, are as under:

S. No.	Name of the Metro Project	Length in KM	Total Cost (₹ in Crore)	Physical Progress of civil work (as on December, 2025).	Financial Progress of civil work (as on December, 2025).
1	Mumbai Metro line 1: Versova-Andheri-Ghatkopar) – PPP project.	11.40	2,356	Fully Operational since June, 2014	
2	Mumbai Metro Line 2A: Dahisar (E) –	18.6	6,410	Fully Operational since January, 2023	

	D.N. Nagar.				
3	Mumbai Metro Line-3 (Aqua Line) Aarey Colony – Cuffe Parade	33.5	37,276 (Revised)	Fully Operational since October, 2025	
4	Mumbai Metro Line 7: Andheri (E) – Dahisar (E)	16.5	6,208	Fully Operational since January, 2023	
5	Mumbai Mono Rail (Chembur – Wadala – Sant Gadge Maharaj Chowk)	19.54	2,460	Fully Operational since March, 2019	
6	Navi Mumbai Metro Line-1 (Belapur-Pendhar)	11.10	₹3,064	Fully Operational since November, 2023	
7	Mumbai Metro Line 2B: D.N. Nagar – Mandale	23.6	10,986	91.90 %	82.3%
8	Mumbai Metro Line 4: Wadala - Kasarvadavali	32.3	14,549	89.02%	79.9%
9	Mumbai Metro Line 4A: Kasarvadavali – Gaimukh	2.7	949	96.36%	98.1%
10	Mumbai Metro Line 5: Thane –Bhiwandi – Kalyan	24.9	8,417	97.25% (For Phase-I, Thane - Bhiwandi)	94.8% (For Phase-I, Thane - Bhiwandi)
11	Mumbai Metro Line 6: Swami Samarthnagar – Vikhroli	14.5	6,716	84.58%	81.25%

12	Mumbai Metro Line 9 & 7A: Dahisar (E) – Mira Bhayander & Andheri (E) – CSMIA	13.5	6,607	Line 9: 98.96% Line 7A: 67.13%	Line 9: 96.4% Line 7A: 58.55%
13	Mumbai Metro Line 10: Gaimukh – Shivaji Chowk (Mira Road)	9.2	8,536.25	Construction work has not started.	
14	Mumbai Metro Line 12: Kalyan – Taloja	20.7	5,865	17.5%	15.87%
15	Thane Integral Ring Metro Project	29.00	₹12,200.10	5.05%	0.074%

(b): The Central Financial Assistance released to the Mumbai Metro Rail Corporation Limited (MMRCL) for implementation of Mumbai Metro Line-3 in the form of Subordinate Debt is ₹207.15 crore and Pass Through Assistance (PTA) is ₹1,169.19 crore during the current fiscal year i.e. 2025-26.

No Central Financial Assistance has been released to Mumbai Metropolitan Region Development Authority (MMRDA) for these metro projects during the current fiscal year, as the project implemented by MMRDA are state sector projects.

(c): The National Common Mobility Card (NCMC) has been implemented across all operational metro lines in MMR namely Mumbai Metro Line-1, Line-2A, Line-3, Line-7 and the BEST bus network.

(d): MMRDA has informed that it has undertaken implementation of Multimodal Integration works for all Metro lines which includes widened and improved footpaths, smooth entry/exit to commuters and physically challenged persons, provision of dedicated bays for bus, autos, taxi and ambulance etc. Installation of railings below metro station area, road markings / paintings, advanced bus stops etc. The provision of bicycle stands has also been made near metro stations. In addition, MMRC in coordination with concerned agencies and private partners, EV charging facilities have been provided in the station influence areas to enable seamless operation of e-vehicle feeder services.

(e): The physical and financial progress of Metro Projects in MMRC is given in reply to part (a) above. The project completion timeline depends on various factors viz. land acquisition, statutory clearances, Rehabilitation and Resettlement etc.

ANNUAL ACTION PLANS UNDER JJM

193. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has constituted/proposes to constitute any Committee for finalization of Annual Action Plans submitted by the States and Union Territories (UTs) under the Jal Jeevan Mission (JJM) and if so, the details thereof;

- (b) whether such Committee, if constituted, approved the Annual Action Plans for 2024–25 for all States and UTs, if so, the details thereof along with the dates of approval and if not, the details of the actual approving authority;
- (c) the details of the approved Annual Action Plans with regard to budgetary and financial provisions, specifically the agreed Central Share, State Share and Community Contribution under JJM for 2024–25, State/UT-wise; and
- (d) whether the total Central Share agreed upon by the Union Government, cumulatively across all States and UTs, exceeded the approved or available funds for release during 2024–25 and if so, the details thereof and the reasons for such policy deviations?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):**

(a) to (d): As per the provisions of the Operational Guidelines for implementation of the Jal Jeevan Mission (JJM), States/UTs are required to prepare an Annual Action Plan (AAP) in the month of February, in consonance with the approved State Action Plan (SAP), and submit the same online in the prescribed formats developed by the Department/National Mission. The AAP is thereafter firmed up based on consultations between the Department/National Mission and the concerned State/UT.

For finalization of the Annual Action Plans under JJM, a Committee was constituted under the chairpersonship of the Secretary, Department of Drinking

Water & Sanitation (DDWS). The Committee comprises Addl. Secretary & Financial Adviser, DDWS; Addl. Secretary & Mission Director, JJM, DDWS; Addl. Secretary & Mission Director (SBM), DDWS, nominee of the Principal Scientific Adviser to Government of India; nominee of Secretary, Rural Development (AS/JS in-charge of MGNREGA); nominee of Secretary, Panchayati Raj; Chief Controller of Accounts; Technical Director, NIC; all Directors/Deputy Secretaries in the National Jal Jeevan Mission (NJJM); and all Technical Officers in NJJM.

The Union Cabinet had approved the Jal Jeevan Mission for the period from 2019-20 to 2023-24 with a Central outlay of ₹2,08,652 crore. During the approved Mission period, an amount of ₹1,85,958 crore was utilized, leaving a balance of ₹22,694 crore. Further, with the concurrence of Department of Expenditure the extension of period of utilization of remaining fund was given till 31.03.2025 and almost entire available fund was utilized in 2024-25.

Although the Annual Action Plan meeting for the year 2024-25 was held in February 2024, the AAPs could not be approved as the Mission period concluded on 31.03.2024. Jal Jeevan Mission being a time-bound, Mission-mode programme and 'Water' being a State subject, the Department has clarified through official communications and various review meetings that Central financial assistance under JJM is made available for utilization during the Mission period only. Any additional liabilities are required to be borne by the respective States/UTs from their own resources.

EXPANSION OF PRADHAN MANTRI UJJWALA YOJANA**194. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:****SHRI ARVIND GANPAT SAWANT:****SHRI JASWANTSINH SUMANBHAI BHABHOR:****SHRI BHOJRAJ NAG:****SHRIMATI SANJNA JATAV:****SHRI RAHUL SINGH LODHI:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the target set for issuance of connections under the Pradhan Mantri Ujjwala Yojana (PMUY);
- (b) the total number of beneficiaries covered under the PMUY across the country as of December 2025 particularly in Kanker, Balod, Dhamtari and Keshkal districts of Chhattisgarh, Dahod district of Gujarat and South Mumbai Lok Sabha Constituency of Maharashtra;
- (c) the details of the approval of the Government accorded in September 2025 for providing twenty five lakh additional Liquefied Petroleum Gas (LPG) connections and the progress made so far in their distribution;
- (d) the total number of connections issued to persons belonging to the Scheduled Castes and Scheduled Tribes of South Mumbai Lok Sabha Constituency of Maharashtra;
- (e) the impact of improved LPG coverage under the PMUY on the reduction of respiratory illnesses and indoor air pollution-related health conditions;

- (f) the initiatives taken by the Government to ensure safety, including initiatives relating to free inspections and replacement of LPG hoses (pipes) and that needy beneficiaries receive gas connections in adequate quantity;
- (g) the total number of distribution networks available across the country under the said scheme along with the number of networks out of them available in rural areas; and
- (h) the current status of E20 fuel availability at retail outlets in Dahod district?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. The target to release 8 crore connections under PMUY was achieved in September 2019. To cover the remaining poor households, Ujjwala 2.0 was launched in August 2021 with a target to release 1 crore additional PMUY connections, which was achieved in January 2022. Subsequently, the Government decided to release 60 lakh more LPG connections under Ujjwala 2.0 and the target of 1.60 crore Ujjwala 2.0 connections was also achieved during December 2022. Further, Government approved release of additional 75 lakh connections under PMUY scheme which was achieved by July 2024.

Government has approved the release of 25 lakh additional LPG connections under PMUY during Financial Year 2025-26 to clear pending applications and achieve saturation of LPG access in the country. Government has approved an expenditure of ₹676 crore for the release of these connections, which includes ₹512.5 crore for providing 25 lakh deposit-free connections at the rate of ₹2,050 per connection, ₹160 crore for targeted subsidy of ₹300 per 14.2 kg domestic LPG cylinder (for up to nine refills per year, proportionately pro-rated for 5 kg cylinders), and ₹3.5 crore towards project management expenses, transaction and SMS charges, Information, Education & Communication (IEC) activities, and administrative expenditure. Out of these 25 lakh new connections, as of 01.01.2026, OMCs have already released 10.35 lakh connections.

The details of PMUY beneficiaries are not maintained at Constituency/Taluk level, however, district wise details in respect of Kanker, Balod, Dhamtari and Kondagoan (constitute Keshkal Tehsil) districts of Chhattisgarh, Dahod district of Gujarat and Mumbai City are as under.

District, State	Number of PMUY connections
Kanker, Chhattisgarh	1,06,364
Balod, Chhattisgarh	1,14,550
Dhamtari, Chhattisgarh	1,41,224
Kondagoan, Chhattisgarh	90,133
Dahod, Gujarat	2,58,597
Mumbai City, Maharashtra	175

Source: IOCL on behalf of PSU OMCs

(d): Out of total 175 PMUY connections in Mumbai City, a total of 24 connections belongs to SC/STs beneficiaries.

(e): Prior to the launch of Pradhan Mantri Ujjwala Yojana (PMUY), LPG coverage in the country was about 62%. With the implementation of PMUY, near-universal LPG coverage has now been achieved. As on 01.01.2026, more than 10.43 crore women from poor households are receiving benefits under PMUY.

PMUY scheme has had a significant positive impact on the lives of rural households, especially women and families in rural and remote areas including shift from traditional cooking methods that involve burning solid fuels like wood, dung and crop residues. The use of cleaner fuel lowers indoor air pollution, leading to improved respiratory health, particularly among women and children who are traditionally more exposed to household smoke.

A study conducted by The Energy and Resources Institute (TERI) highlighted that in 2019 the estimated annual average ambient air quality (PM_{2.5}) levels of major Indian states were in the range of 5–16 $\mu\text{g}/\text{m}^3$ under the business-as-usual scenario (without PMUY), whereas with the implementation of PMUY, the levels were estimated to be in the range of 4–8 $\mu\text{g}/\text{m}^3$. This indicates that PMUY has a positive implication for both household and ambient air pollution.

Further, an evaluation of PMUY conducted by IIT Kanpur across six states found that indoor air quality during cooking hours were nearly twice as good in households using LPG cylinders compared to low-LPG and traditional chulha-

using households. The analysis of the PMUY survey carried out as part of this evaluation clearly demonstrates the health benefits of LPG usage under PMUY, especially for primary cooking persons.

(f): Public Sector Oil Marketing Companies (OMCs) ensure that LPG connections are released after satisfying and meeting all the safety norms stipulated for installation of LPG connections. Provisions, norms and steps taken to ensure compliance with safety standards while providing connections in all areas are as under

- (i) Grant of approval for manufacturing units of LPG cylinders, valves and LPG regulators and design of these equipment, licensing of storage premises, cylinder testing and filling etc. is regulated under Gas Cylinder Rules 2016.
- (ii) Safe usage of LPG cylinders by Domestic LPG consumers, including PMUY beneficiaries are governed under Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order 2000.
- (iii) LPG cylinders are periodically tested for safety as per norms of the Chief Controller of Explosives, Petroleum & Explosive Safety Organisation(PESO).
- (iv) Supply of a laminated safety card with pictorial depictions of do's and don'ts related to LPG connection to every PMUY beneficiary at the time of releasing LPG connections. Installation of LPG connection at premises of the customer by a trained mechanic.

- (v) Organisation of Safety Clinics by distributor to spread awareness about safety aspects of LPG. Dedicated round the clock helpline number (1906) for immediate action in case of LPG leakage complaints.
- (vi) Organisation of mass awareness programs on safe usage of LPG through audio-video/print media, banners/hoardings, leaflets, pamphlets, etc.
- (vii) Organisation of Pradhan Mantri LPG Panchayats in villages to spread awareness about safe and sustained usage of LPG amongst PMUY beneficiaries.

To improve awareness amongst LPG consumers, a Basic Safety campaign was organised during March, 2024 to December, 2024 across the country under the theme “Khushiyan Ab Teen Guna” with the objective of reaching the doorsteps of domestic LPG customers. The campaign was designed to educate consumers on the safe usage of LPG, complemented by extensive mass awareness initiatives through print and electronic media, on-site safety checks at customer premises, and the replacement of Suraksha hoses. The campaign achieved significant progress with over 12.12 crore free basic safety checks conducted at customer premises without any cost to consumer and more than 4.65 crore LPG hoses replaced at discounted rates. Additionally, audio-visual (AV) materials were utilized during various field safety initiatives, such as LPG Panchayats and LPG Safety Clinics in schools, as well as for general public outreach. These AVs were also shared across social media platforms to maximize

reach and impact. Special emphasis was laid on covering PMUY beneficiaries and low-income group customers, to ensure safe usage of LPG and adequate availability of connections.

(g): As on 01.01.2026, there are a total of 25,596 LPG distributorships operating across the country, out of which 17,668 distributorships are serving rural areas. These are served through 214 LPG bottling plants of Oil Marketing Companies (OMCs) located across the country. In order to improve access of LPG in rural and remote areas, OMCs have commissioned 8027 distributorships, during 01.04.2016 to 31.12.2025 across the country, out of which 7434 (i.e. 93 %) are catering to rural areas.

(h): At present, 85 Retail Outlets the of PSU OMCs are serving the Dahod district of Gujarat and all are dispensing E20 fuel.

FINANCIAL SUPPORT AND CREDIT FACILITATION

195. SHRI JANARDAN SINGH SIGRIWAL:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI SHASHANK MANI:

SHRI PRADEEP PUROHIT:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI P. P. CHAUDHARY:

SHRI BALABHADRA MAJHI:

DR. SANJAY JAISWAL:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a): the details of credit guarantees approved under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGFTMSE) during the year 2025, including the enhanced coverage ceiling and special provisions for various categories, State-wise including in Nabarangpur Lok Sabha Constituency and Cuttack district of Odisha;

(b): the progress made under the Mutual Credit Guarantee Scheme for MSMEs announced in January 2025, Sector-wise and the impact of the said scheme on Micro, Small and Medium Enterprises (MSMEs), particularly in Cuttack and in Nabarangpur Lok Sabha Constituency of Odisha;

(c): the cumulative total amount of loans sanctioned under Pradhan Mantri Mudra Yojana (PMMY) since its inception and its achievements thereof, particularly to non-corporate, non-farm MSME registered in Pali, Rajasthan, district-wise in Odisha including Cuttack and Nabarangpur Lok Sabha Constituencies; and

(d): the steps being taken to enhance collateral-free credit access for MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The State-wise details of credit guarantees approved under Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) during FY 2025-26 till

31.12.2025 are enclosed as **Statement-I**. The details of credit guarantees approved in Odisha including in Nabarangpur Lok Sabha Constituency and Cuttack District are enclosed as **Statement-II**.

(b): As informed by Department of Financial Services (DFS), Mutual Credit Guarantee Scheme for MSMEs (MCGS-MSME) was introduced in January 2025. The Scheme provides credit guarantee cover to lenders (Scheduled Commercial Banks, All India Financial Institutions, NBFCs) for their term loans up to Rs.100 crore to MSMEs for their projects involving purchase of equipment/machinery. As on 31.12.2025, 23 loans amounting to Rs 173.39 crore have been guaranteed under the scheme. Further, DFS has informed that, since Scheme was launched recently, no guarantees have been issued in state of Odisha under MCGS-MSME.

(c): As informed by DFS, Pradhan Mantri Mudra Yojana (PMMY) was launched on 08.04.2015. As on 02.01.2026, a total of Rs. 38.18 lakh crore have been sanctioned under PMMY, since inception. Out of which, Rs.4,666.21 crore have been sanctioned in Pali District in the State of Rajasthan. The district-wise details of amount sanctioned in Odisha are enclosed as **Statement-III**.

(d): As informed by Reserve Bank of India (RBI), in terms of para 4.1 of RBI Master Direction dated July 24, 2017 (Updated as on July 23, 2025) on 'Lending to Micro, Small & Medium Enterprises (MSME) Sector', banks are mandated not

to accept collateral security in the case of loans up to Rs. 10 lakhs extended to units in the MSE sector.

In addition, Ministry of MSME through its field offices regularly organizes awareness campaigns for Government schemes /programmes, in coordination with MSME/ Industry Departments of States/UTs concerned and other MSME stakeholders through physical workshops, social media, print media & electronic media for creating wide publicity for increasing participation from all stake holders.

STATEMENT-I

CGTMSE - GUARANTEE APPROVED			
FY 2025-26 Till December 31, 2025			
Sr. No.	STATES / UTs	No. of guarantees approved	Amount Approved in Rs. crore
1	Andaman And Nicobar Islands	699	143
2	Andhra Pradesh	94,709	9,820
3	Arunachal Pradesh	1,407	434
4	Assam	34,577	5,775
5	Bihar	1,16,301	11,576
6	Chandigarh	6,024	1,494
7	Chhattisgarh	27,210	4,374
8	Delhi	43,781	12,646
9	Goa	3,320	645
10	Gujarat	84,209	26,776
11	Haryana	53,117	10,879
12	Himachal Pradesh	21,058	2,437
13	Jammu And Kashmir	32,165	2,501
14	Jharkhand	43,008	5,828
15	Karnataka	1,09,580	20,155
16	Kerala	54,558	8,071

17	Ladakh	451	87
18	Lakshadweep	45	2
19	Madhya Pradesh	77,861	13,203
20	Maharashtra	1,82,220	41,500
21	Manipur	1,929	220
22	Meghalaya	2,200	382
23	Mizoram	1,472	172
24	Nagaland	1,446	218
25	Odisha	60,138	9,694
26	Puducherry	2,361	359
27	Punjab	59,662	9,536
28	Rajasthan	90,019	14,526
29	Sikkim	1,072	170
30	Tamil Nadu	1,13,564	21,521
31	Telangana	65,459	12,988
32	The Dadra And Nagar Haveli And Daman And Diu	1,010	317
33	Tripura	7,930	676
34	Uttar Pradesh	3,99,404	33,244
35	Uttarakhand	22,061	3,072
36	West Bengal	1,24,814	18,450
	TOTAL	19,40,841	3,03,890

STATEMENT-II

CGTMSE - Guarantee Approved		
FY 2025-26 till December 31, 2025		
District	No. of guarantees approved	Amount Approved in Rs. crore
Nabrangpur	562	93
Koraput	1259	187
Malkangiri	254	42
Cuttack	5623	1106

STATEMENT-III

Pradhan Mantri Mudra Yojana (PMMY)		
District-wise Report –Cumulative (As on 02.01.2026*)		
(Amount in Rs. Crore)		
S. No.	State/ District Name	Sanctioned Amount
	Odisha	
1	Angul	5,254.26
2	Balangir	5,807.49
3	Baleshwar	8,153.18
4	Bargarh	5,357.81
5	Bhadrak	7,385.32
6	Boudh	1,553.70
7	Cuttack	12,354.37
8	Debagarh	789.89
9	Dhenkanal	4,432.05
10	Gajapati	1,101.40
11	Ganjam	12,832.92
12	Jagatsinghpur	5,048.02
13	Jajpur	7,147.69
14	Jharsuguda	2,875.66
15	Kalahandi	3,946.34
16	Kandhamal	1,672.56
17	Kendrapara	2,783.31
18	Kendujhar	4,915.74
19	Khordha	19,153.33
20	Koraput	3,192.90
21	Malkangiri	1,309.67
22	Mayurbhanj	7,744.06
23	Nabarangpur	2,063.79
24	Nayagarh	4,243.92
25	Nuapada	1,814.63
26	Puri	7,316.12
27	Rayagada	2,508.15

28	Sambalpur	4,996.91
29	Subarnapur	2,753.21
30	Sundargarh	6,791.85
31	Other #	15,626.07
	Total	1,72,926.32

*Provisional

#District-wise data for FY 2015-16 and some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions on Mudra Portal

GREENFIELD HIGHWAY CORRIDOR IN MAHARASHTRA

196. SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has approved a greenfield highway corridor from Nashik to Akkalkot in Maharashtra under the PM Gati Shakti National Master Plan;
- (b) if so, the total length of the project, districts to be covered and the expected timelines for its completion;
- (c) whether any assessment has been made of the project's impact on regional connectivity, logistics efficiency and industrial development in Nashik, Ahilyanagar, Solapur and adjoining districts, if so, the details thereof;

- (d) the measures taken to ensure timely land acquisition, environmental clearances and rehabilitation of affected families; and
- (e) whether similar east-west connectivity corridors are proposed in other regions to improve freight movement and reduce travel time, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Government of India has approved the greenfield corridor from Nashik to Akkalkot in Maharashtra of length of 374 km on 31.12.2025. The project is passing through the district of Nashik, Ahilyanagar, Beed, Dharashiv and Solapur. The completion period is 3 years after commencement of the project.

(c): Yes. The assessment has been made and the details are as under:

- i. There will be significant improvement in regional road connectivity and integration with national corridors.
- ii. There will be major reductions in travel time (14 hrs) and distance (saving of about 201 km) for freight and passenger traffic travelling from Surat to Chennai. There will be saving in time of about 4 hrs and distance of about 51 km for the journey between Nashik- Akkalkot.
- iii. There will be large scale employment generation during project implementation.

(d): Land Acquisition (LA) is in advanced stage. Notification under Section 3(A) of NH Act 1956 for about 90% land, under Section 3D for about 80% and 3G for about 40% land has been completed. The State Government of Maharashtra has been requested to expedite LA process.

(e): Government keeps on undertaking DPR/feasibility study to upgrade the NH network with aim to improve the logistic efficiency and reduce the travel time in line with principles of PM Gati-Shakti National Master Plan.

IMPLEMENTATION OF PMEGP

197. SUSHRI S. JOTHIMANI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of applications received and approved under the Prime Minister's Employment Generation Programme (PMEGP) in the Karur Parliamentary constituency since its inception;
- (b) the total amount of financial assistance provided to entrepreneurs under the scheme in Karur constituency, specifically for the establishment of micro enterprises and small industries;
- (c) the steps taken by the Government under the PMEGP scheme to increase awareness and participation of local entrepreneurs, especially in rural and semi-urban areas of Karur;

- (d) whether there are any schemes/initiatives to specifically support traditional industries like textile and coir-based Micro, Small and Medium Enterprises in the Karur region under the PMEGP and if so, the details thereof; and
- (e) the number of new jobs created in Karur as a result of the implementation of PMEGP in the region?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As per available data, since FY 2016-17 till FY 2025-26 (up to 21.01.2026), a total of 31,731 number of applications have been received under the Prime Minister's Employment Generation Programme (PMEGP) in the Karur Parliamentary Constituency and 8,774 applications have been sanctioned by Banks. Margin Money (MM) Subsidy of Rs. 136.95 crore has been disbursed under PMEGP in the Karur Parliamentary Constituency.

(c): The steps taken by the Government under PMEGP to increase awareness and participation of local entrepreneurs throughout the country including Karur are as follows:

- i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector for enhanced participation of local entrepreneurs.

- ii. Inclusion of applicants from Aspirational districts and transgenders under Special Category eligible for higher subsidy.
- iii. Awareness programmes, webinars and workshops in all the States/UTs including underserved and under-performing areas, Aspirational districts, North Eastern Region, etc.
- iv. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages excluding Hindi and English.
- v. Disseminating Information, Education and Communication (IEC) material and video clips in regional languages to promote PMEGP scheme in remote areas.
- vi. Conduct of two-days free online Entrepreneurship Development Programme (EDP) for prospective entrepreneurs.
- vii. To enhance the quality of applications to reduce rejections, technical experts & Bank Officials (Retd.) have been engaged to provide handholding support to prospective PMEGP beneficiaries during application stage.
- viii. A wide range of more than 1,000 Model of Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal.

(d): Under PMEGP, financial assistance in the form of MM subsidy on Bank loans is provided to traditional artisans and unemployed youth for setting up of new micro enterprises and generation of sustainable employment opportunities in the

non farm sector across the country including Karur region. Beneficiaries belonging to traditional industries which include textile and coir based activities are primarily based in rural areas and receive higher rates of MM subsidy of the project cost as compared to beneficiaries belonging to urban areas.

(e): As per available data, since FY 2016-17 till FY 2025-26 (up to 21.01.2026), estimated employment opportunities to around 38,976 persons have been generated under PMEGP in the Karur Parliamentary Constituency.

जनजातीय क्षेत्रों में योजनाओं का कार्यान्वयन

198. श्री राजीव राय:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2023-24 और 2024-25 के दौरान देश में जनजातीय क्षेत्रों के विकास के लिए कोई ठोस योजनाएं कार्यान्वित की गई हैं;

(ख) यदि हां, तो ऐसी योजनाओं का राज्य-वार ब्यौरा क्या है और सरकार इसके अंतर्गत जनजातीय क्षेत्रों को विकसित करने में अब तक कितनी सफल रही है; और

(ग) उक्त योजनाओं के कार्यान्वयन के लिए आवंटित की गई निधियों का ब्यौरा क्या है और इस संबंध में अब तक योजना-वार और राज्य-वार कितनी धनराशि खर्च की गई है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ग): सरकार देश में अनुसूचित जनजातियों और जनजातीय बहुल क्षेत्रों के विकास के लिए एक कार्य नीति के रूप में अनुसूचित जनजातियों के लिए विकास कार्य योजना (डीएपीएसटी) को क्रियान्वित (लागू) कर रही है। जनजातीय कार्य मंत्रालय के अलावा, 41 मंत्रालय/विभाग अनुसूचित

जनजातियों (अजजा) और गैर-अनुसूचित जनजाति वाली आबादी के बीच विकासात्मक अंतर को पाटने और शिक्षा, स्वास्थ्य, कृषि, सिंचाई, सड़क, आवास, विद्युतीकरण, रोजगार सृजन, कौशल विकास आदि से संबंधित विभिन्न जनजातीय विकास संबंधी परियोजनाओं के लिए डीएपीएसटी के तहत जनजातीय विकास हेतु प्रत्येक वर्ष अपने कुल योजना बजट का कुछ प्रतिशत आवंटित कर रहे हैं। अनुसूचित जनजातियों के कल्याण के लिए बाध्य मंत्रालयों/विभागों द्वारा आवंटित की गई निधियों के साथ-साथ योजनाओं का विवरण केंद्रीय बजट दस्तावेज़ के व्यय प्रोफ़ाइल के विवरण 10ख में निम्नलिखित लिंक पर उपलब्ध है:

वर्ष 2023-24 के लिए विवरण 10(ख) : <https://www.indiabudget.gov.in/budget2023-24/doc/eb/stat10b.pdf>

वर्ष 2024-25 के लिए विवरण 10(ख) : <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10b.pdf>

राज्य सरकारों को राज्य में अनुसूचित जनजाति आबादी (2011 की जनगणना) के अनुपात में, कुल योजना आवंटन के संबंध में टीएसपी निधियां निर्धारित करनी होती हैं। महाराष्ट्र सहित राज्यों/संघ राज्यक्षेत्रों द्वारा अपने स्वयं की निधियों से टीएसपी के लिए आवंटन और व्यय का ब्यौरा <https://statetsp.tribal.gov.in> पर उपलब्ध है।

इसके अलावा, जनजातीय कार्य मंत्रालय देश में अनुसूचित जनजातियों (अजजा) के कल्याण और विकास के लिए विभिन्न योजनाओं/कार्यक्रमों का क्रियान्वयन कर रहा है। इन योजनाओं का विवरण, मंत्रालय द्वारा राज्य-वार निधि आवंटन और वर्ष 2023-24 एवं 2024-25 के दौरान की गई वास्तविक प्रगति का ब्यौरा संलग्न **विवरण** में दिया गया है।

प्रशासनिक आंकड़ों से प्राप्त सूचना और मंत्रालयों/विभागों द्वारा बड़े पैमाने पर किए गए सर्वेक्षण से पता चलता है कि अनुसूचित जनजातियों की सामाजिक-आर्थिक स्थिति में काफी प्रगति हुई है, जैसा कि नीचे दिया गया है:

- अनुसूचित जनजातियों का सकल नामांकन अनुपात (जीईआर) उच्च प्राथमिक, माध्यमिक और सीनियर माध्यमिक स्तर पर बेहतर हुआ है। उच्च प्राथमिक स्तर (VI-VIII) पर जीईआर वर्ष 2013-14 में 91.33% से बढ़कर वर्ष 2024-25 में 99.5% हो गया है, माध्यमिक स्तर (IX-X) पर यह वर्ष 2013-14 में 70.2% से बढ़कर वर्ष 2024-25 में 81.30% हो गया है और सीनियर माध्यमिक स्तर (XI-XII) पर यह वर्ष 2013-14 में 35.44% से बढ़कर वर्ष 2024-25 में 51.90% हो गया है। अनुसूचित जनजातियों के लिए उच्चतर शिक्षा में जीईआर वर्ष 2013-14 में 11.3% से बढ़कर वर्ष 2021-22 में 21.2% हो गया है।
- प्रधानमंत्री आवास योजना (पीएमएवाई) - ग्रामीण के तहत लगभग 85.31 लाख अनुसूचित जनजाति के लोगों ने आवासों के लिए पंजीकरण कराया है। अभी तक इस योजना के तहत अनुसूचित जनजाति के लोगों के लिए 84.33 लाख आवासों को स्वीकृति दी गई है, जिनमें से 63.31 लाख आवासों का निर्माण कार्य पूरा हो चुका है।
- अनुसूचित जनजातियों के लिए वर्ष 2011-12 में औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) ग्रामीण और शहरी क्षेत्रों के लिए क्रमशः 1122 रुपये और 2193 रुपये से बढ़कर वर्ष 2023-24 में 3363 रुपये और 6030 रुपये हो गया है (सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राष्ट्रीय नमूना सर्वेक्षण कार्यालय (एनएसएसओ) द्वारा किए गए घरेलू उपभोग व्यय सर्वेक्षण (एचसीईएस) - 2023-24 के अनुसार)।

- वर्ष 2017-18 में अनुसूचित जनजातियों में सामान्य स्थिति (पीएस+एसएस) में श्रमिक जनसंख्या अनुपात (डब्ल्यूपीआर) 40.0% था, जो वर्ष 2023-24 में बढ़कर 52.0% हो गया (स्रोत: पीएलएफएस, एमओएसपीआई)
- वर्ष 2017-18 में अनुसूचित जनजातियों में सामान्य स्थिति (पीएस+एसएस) में श्रम बल भागीदारी अनुपात (एलएफपीआर) 41.8% था, जो वर्ष 2023-24 में बढ़कर 53.0% हो गया। (स्रोत: पीएलएफएस, एमओएसपीआई)

डीएपीएसटी आवंटन 2013-14 के 24594.45 करोड़ रुपये से 5 गुना बढ़कर 2024-25 में 123232.61 करोड़ रुपये हो गया है। पिछले पांच वर्षों में डीएपीएसटी निधियों का उपयोग निरंतर अधिक रहा है, जो संशोधित अनुमान के 92% से अधिक है।

विवरण

देश में जनजातीय कार्य मंत्रालय द्वारा कार्यान्वित की जा रही प्रमुख योजनाओं/कार्यक्रमों का संक्षिप्त ब्यौरा:

- (i) **धरती आबा जनजातीय ग्राम उत्कर्ष अभियान:** माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का शुभारंभ किया। इस अभियान में 17 लाइन मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य पाँच वर्षों में 30 राज्यों/संघ राज्य क्षेत्रों के 549 जिलों और 2,911 ब्लॉकों में पाँच करोड़ से अधिक जनजातियों को लाभान्वित करते हुए 63,843 गाँवों में अवसंरचना संबंधी अंतरों को पूरा करना, स्वास्थ्य, शिक्षा, आंगनवाड़ी सुविधाओं तक बेहतर पहुँच और आजीविका के अवसर प्रदान करना हैं। इस अभियान का कुल बजटीय परिव्यय 79,156 करोड़ (केंद्रीय हिस्सा: ₹56,333 करोड़ और राज्य हिस्सा: ₹22,823 करोड़) रुपये है।
- (ii) **प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन):** सरकार ने 15 नवंबर 2023 को प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) शुरू किया है, जिसे

जनजातीय गौरव दिवस के रूप में मनाया जाता है। लगभग 24,000 करोड़ रुपये के वित्तीय परिव्यय वाले इस मिशन का उद्देश्य तीन वर्षों में समयबद्ध तरीके से पीवीटीजी परिवारों और बस्तियों को सुरक्षित आवास, स्वच्छ पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण तक बेहतर पहुँच, सड़क और दूरसंचार सम्पर्क, गैर-विद्युतीकृत घरों का विद्युतीकरण और स्थायी आजीविका के अवसर जैसी मूलभूत सुविधाओं से संतुष्ट करना है।

(iii) प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम): जनजातीय कार्य मंत्रालय प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) को क्रियान्वित कर रहा है, जिसे जनजातीय आजीविका को बढ़ावा देने के लिए दो मौजूदा योजनाओं अर्थात्, “न्यूनतम समर्थन मूल्य (एमएसपी) के माध्यम से लघु वन उपज (एमएफपी) के विपणन के लिए तंत्र और एमएफपी के लिए मूल्य श्रृंखला का विकास” और “जनजातीय उत्पादों/उपज के विकास और विपणन के लिए संस्थागत सहायता” के विलय के माध्यम से तैयार किया गया है।

इस योजना में चयनित लघु वनोपज (एमएफपी) के लिए न्यूनतम समर्थन मूल्य निर्धारित और घोषित करने की परिकल्पना की गई है। किसी विशेष लघु वनोपज (एमएफपी) वस्तु का प्रचलित बाजार मूल्य निर्धारित न्यूनतम समर्थन मूल्य से कम होने की स्थिति में, पूर्व-निर्धारित न्यूनतम समर्थन मूल्य पर खरीद और विपणन कार्य, निर्दिष्ट राज्य एजेंसियों द्वारा किया जाएगा। साथ ही, सतत संग्रहण, मूल्य संवर्धन, अवसंरचना विकास, लघु वनोपज (एमएफपी) के ज्ञान आधार का विस्तार और बाजार आसूचना का विकास जैसे अन्य मध्यम और दीर्घकालिक मुद्दों पर भी ध्यान दिया जाएगा।

मंत्रालय भारतीय जनजातीय सहकारी विपणन विकास महासंघ (ट्राइफेड) के माध्यम से 'प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम)' योजना क्रियान्वित कर रहा है जिसका उद्देश्य जनजातीय उद्यमिता पहलों को सुदृढ़ करना और प्राकृतिक संसाधनों, कृषि/लघु वन उत्पादों (एमएफपी)/गैर-कृषि उत्पादों का अधिक कुशल, न्यायसंगत, स्व-प्रबंधन को बढ़ावा देकर आजीविका

के अवसर उपलब्ध कराना है। इस योजना के तहत, राज्य सरकारों को वन धन विकास केंद्र (वीडीवीके) स्थापित करने के लिए वित्तीय सहायता दी जाती है, जो एमएफपी/गैर-एमएफपी की मूल्य संवर्धन गतिविधियों के केंद्र हैं।

(iv) एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस): वर्ष 2018-19 में जनजातीय बच्चों को उनके अपने परिवेश में नवोदय विद्यालय के समान गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) शुरू किए गए थे। इस नई योजना के अंतर्गत, सरकार ने 440 ईएमआरएस स्थापित करने का निर्णय लिया है, 50% से अधिक अनुसूचित जनजाति की आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रत्येक ब्लॉक में एक ईएमआरएस होगा। 288 ईएमआरएस स्कूलों को शुरू में संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान के तहत वित्त पोषित किया गया था, जिन्हें नए मॉडल के अनुसार उन्नत किया जा रहा है। तदनुसार, मंत्रालय ने देश भर में लगभग 3.5 लाख अनुसूचित जनजाति के छात्रों को लाभान्वित करने के लिए कुल 728 ईएमआरएस स्थापित करने का लक्ष्य रखा है।

(v) संविधान के अनुच्छेद 275(1) के अंतर्गत अनुदान: संविधान के अनुच्छेद 275(1) के प्रावधान (परंतुक) के अंतर्गत, अनुसूचित क्षेत्रों में प्रशासन के स्तर को बेहतर बनाने और जनजातीय लोगों के कल्याण हेतु अनुसूचित जनजाति आबादी वाले राज्यों को अनुदान जारी किए जाते हैं। यह एक क्षेत्र विशेष कार्यक्रम है और राज्यों को 100% अनुदान प्रदान किया जाता है। शिक्षा, स्वास्थ्य, कौशल विकास, आजीविका, पेयजल, स्वच्छता आदि के क्षेत्रों में बुनियादी ढाँचे की गतिविधियों में अंतर को पाटने के लिए अनुसूचित जनजाति आबादी की महसूस की गई आवश्यकताओं के आधार पर राज्य सरकारों को निधियां जारी की जाती हैं।

(vi) अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को अनुदान सहायता: अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को अनुदान सहायता योजना

के अंतर्गत, मंत्रालय शिक्षा और स्वास्थ्य के क्षेत्र में परियोजनाओं को वित्तपोषित करता है, जिसमें आवासीय विद्यालय, गैर-आवासीय विद्यालय, छात्रावास, सचल औषधालय, दस या अधिक बिस्तरों वाले अस्पताल, आजीविका आदि शामिल हैं।

(vii) अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिक-पूर्व छात्रवृत्ति: यह योजना कक्षा IX-X में पढ़ने वाले विद्यार्थियों के लिए लागू है। माता-पिता की आय सभी स्रोतों को मिलाकर 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। दिवा छात्रों को 225 रुपये प्रति माह और छात्रावास में रहने वालों को 525 रुपये प्रति माह की छात्रवृत्ति वर्ष में 10 महीने की अवधि के लिए दी जाती है। छात्रवृत्ति राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के माध्यम से संवितरित की जाती है। पूर्वोत्तर और हिमाचल प्रदेश, उत्तराखंड तथा जम्मू और कश्मीर जैसे पहाड़ी राज्यों/संघ राज्यक्षेत्र जहाँ यह अनुपात 90:10 है, को छोड़कर, सभी राज्यों के लिए केंद्र और राज्यों के बीच वित्तपोषण अनुपात 75:25 है। विधायिका रहित संघ राज्यक्षेत्रों के लिए साझाकरण पद्धति (पैटर्न) 100% केंद्रीय हिस्सा है।

(viii) अनुसूचित जनजाति के विद्यार्थियों के लिए मैट्रिकोत्तर छात्रवृत्ति: इस योजना का उद्देश्य मैट्रिकोत्तर या उच्चतर माध्यमिक स्तर पर अध्ययन कर रहे अनुसूचित जनजाति के विद्यार्थियों को उनकी शिक्षा पूरी करने में सक्षम बनाने के लिए वित्तीय सहायता प्रदान करना है। माता-पिता की आय सभी स्रोतों को मिलाकर 2.50 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। शैक्षणिक संस्थानों द्वारा लिए जाने वाले अनिवार्य शुल्क की प्रतिपूर्ति संबंधित राज्य शुल्क निर्धारण समिति द्वारा निर्धारित सीमा के अधीन की जाती है और अध्ययन के पाठ्यक्रम के आधार पर 230 रुपये से 1200 रुपये प्रति माह की छात्रवृत्ति राशि का भुगतान किया जाता है। यह योजना राज्य सरकारों और संघ राज्यक्षेत्र के प्रशासनों द्वारा कार्यान्वित की जाती है। पूर्वोत्तर और हिमाचल प्रदेश, उत्तराखंड और जम्मू तथा कश्मीर जैसे पहाड़ी राज्यों/संघ राज्यक्षेत्र जहाँ यह अनुपात 90:10 है को छोड़कर, सभी राज्यों के

लिए केंद्र और राज्यों के बीच वित्तपोषण अनुपात 75:25 है। बिना विधायिका वाले संघ राज्यक्षेत्रों के लिए साझाकरण पद्धति (पैटर्न) 100% केंद्रीय हिस्सा है।

(ix) अनुसूचित जनजाति के अभ्यर्थियों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्तियाँ: यह योजना चयनित छात्रों को विदेश में स्नातकोत्तर, पीएचडी और पोस्ट-डॉक्टरल अध्ययन हेतु वित्तीय सहायता प्रदान करती है। प्रतिवर्ष कुल 20 छात्रवृत्तियाँ प्रदान की जाती हैं। इनमें से, 17 छात्रवृत्तियाँ अनुसूचित जनजातियों के लिए और 3 छात्रवृत्तियाँ विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) के छात्रों के लिए हैं। माता-पिता/परिवार की आय सभी स्रोतों को मिलाकर ₹6.00 लाख प्रति वर्ष से अधिक नहीं होनी चाहिए।

(x) अनुसूचित जनजाति के छात्रों की उच्चतर शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति और छात्रवृत्ति:

(क) राष्ट्रीय छात्रवृत्ति- (शीर्ष श्रेणी) योजना [स्नातक स्तर]: इस योजना का उद्देश्य मेधावी अनुसूचित जनजाति के छात्रों को मंत्रालय द्वारा चिन्हित देश भर के 265 उत्कृष्ट संस्थानों, जैसे आईआईटी, एम्स, आईआईएम, एनआईआईटी आदि में से किसी में भी निर्धारित पाठ्यक्रमों में अध्ययन हेतु प्रोत्साहित करना है। सभी स्रोतों से पारिवारिक आय 6.00 लाख रुपये प्रति वर्ष से अधिक नहीं होनी चाहिए। छात्रवृत्ति राशि में शिक्षण शुल्क, रहने का खर्च और पुस्तकों व कंप्यूटर के लिए भत्ते शामिल हैं।

(ख) अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय अध्येतावृत्ति: भारत में एमफिल और पीएचडी की उच्च शिक्षा प्राप्त करने के लिए अनुसूचित जनजाति के छात्रों को प्रति वर्ष 750 अध्येतावृत्तियाँ प्रदान की जाती हैं। अध्येतावृत्ति यूजीसी के मानदंडों के अनुसार प्रदान की जाती है।

(xi) जनजातीय अनुसंधान संस्थानों (टीआरआई) को सहायता: मंत्रालय इस योजना के माध्यम से राज्य सरकारों को जहां पहले से नए टीआरआई स्थापित नहीं हैं, वहां उनकी स्थापना करने के लिए और मौजूदा टीआरआई के कामकाज को सुदृढ़ करने हेतु अनुसंधान और दस्तावेजीकरण, प्रशिक्षण

और क्षमता निर्माण, समृद्ध जनजातीय विरासत को बढ़ावा देने आदि के प्रति अपनी मुख्य जिम्मेदारी निभाने के लिए सहायता प्रदान करता है। जनजातीय कला और संस्कृति को संरक्षित करने के लिए, अनुसंधान और दस्तावेजीकरण, कला और कलाकृतियों के रखरखाव और संरक्षण, जनजातीय संग्रहालय की स्थापना, जनजातियों के लिए राज्य के अन्य हिस्सों में आदन-प्रदान यात्राएँ, जनजातीय त्योहारों के आयोजन आदि के माध्यम से देश भर में जनजातीय संस्कृति और विरासत को संरक्षित और बढ़ावा देने के लिए विभिन्न गतिविधियाँ करने हेतु टीआरआई को वित्तीय सहायता प्रदान की जाती है। इस योजना के तहत जनजातीय कार्य मंत्रालय द्वारा शीर्ष समिति के अनुमोदन से आवश्यकतानुसार टीआरआई को 100% सहायता अनुदान वित्तपोषित है।

पिछले 2 वित्तीय वर्षों के दौरान मंत्रालय द्वारा इन योजनाओं/कार्यक्रमों के तहत राज्य-वार निधियों का आवंटन इस प्रकार है:

**अजजा छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना के तहत राज्य-वार जारी निधि
(31.12.2025 तक)**

(करोड़ रुपये में)

क्र.सं.	राज्य/केंद्र शासित प्रदेश का नाम	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	अंडमान और निकोबार		0.1
2	आंध्र प्रदेश	57	30.77
3	अरुणाचल प्रदेश		
4	असम	1.88	1
5	बिहार		
6	छत्तीसगढ़	52.5	
7	डीएनएच और डीडी		
8	गोवा	0.53	0.36
9	गुजरात	62	9.23

10	हिमाचल प्रदेश	1.1	
11	जम्मू एवं कश्मीर		
12	झारखंड	57	
13	कर्नाटक	34	7
14	केरल	4.36	1
15	लद्दाख		0.4
16	मध्य प्रदेश		53.05
17	मणिपुर		
18	मेघालय		0.7
19	मिजोरम	3.07	
20	नागालैंड		
21	ओडिशा		29.5
22	पुदुचेरी		
23	राजस्थान		22.36
24	सिक्किम		
25	तमिलनाडु	3.62	0.6
26	तेलंगाना	1.5	0
27	त्रिपुरा		6.92
28	उत्तर प्रदेश		
29	उत्तराखंड	0.15	0.7
30	पश्चिम बंगाल	29.89	
	कुल	308.6	163.69

*अनंतिम

**अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत राज्य-वार जारी
निधि (31.12.2025 तक)**

(करोड़ रुपये में)

क्र.सं.	राज्य/केंद्र शासित प्रदेश का नाम	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	अंडमान और निकोबार द्वीप समूह		0.1
2	आंध्र प्रदेश	114.71	120
3	अरुणाचल प्रदेश	80	100
4	असम	35	79.71
5	बिहार		4.43
6	छत्तीसगढ़	71.25	70
7	डीएनएच डीडी	4.04	4.9
8	गोवा	5.27	5
9	गुजरात	350	231.22
10	हिमाचल प्रदेश		5
11	जम्मू एवं कश्मीर	7.46	9.95
12	झारखंड	53.11	200
13	कर्नाटक	225.56	125
14	केरल	46.89	29
15	लद्दाख	5.96	35
16	मध्य प्रदेश	350	250
17	महाराष्ट्र	570.36	117.81
18	मणिपुर	30	25

19	मेघालय	85	145.08
20	मिजोरम	25	24
21	नागालैंड	35	62
22	ओडिशा	135.64	294
23	पुदुचेरी		0
24	राजस्थान	220	350
25	सिक्किम		6
26	तमिलनाडु	20	25
27	तेलंगाना	112.5	152.5
28	त्रिपुरा	40	74.94
29	उत्तर प्रदेश	10	15
30	उत्तराखंड	1.88	2.7
31	पश्चिम बंगाल	34.06	35
	कुल	2668.69	2598.34

*अनंतिम

पीएम-जनमन के तहत पिछले दो वर्षों के दौरान राज्य सरकारों को एमपीसी के लिए जारी की गई
निधि का राज्य/संघ राज्य-वार ब्यौरा

(करोड़ रुपये में)

क्र.सं.	राज्य	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	आंध्र प्रदेश	14.97	5.00
2	छत्तीसगढ़	8.52	0.00
3	गुजरात	1.66	4.37
4	झारखंड	0.62	1.50
5	कर्नाटक	3.33	10.26

6	केरल	2.29	0.00
7	मध्य प्रदेश	25.99	0.00
8	महाराष्ट्र	12.47	5.00
9	ओडिशा	12.68	23.92
10	राजस्थान	3.33	3.44
11	तमिलनाडु	5.20	20.67
12	तेलंगाना	2.91	13.24
13	त्रिपुरा	4.57	7.50
14	उत्तर प्रदेश	0.83	0.00
15	उत्तराखंड	0.62	4.78
	कुल	99.99	99.68

*अनंतिम

“पीवीटीजी का विकास” योजना के अंतर्गत जारी निधियों का ब्यौरा निम्नानुसार है:

(लाख रुपये में)

क्र.सं.	राज्य	2023-24	2024-25*
1	आंध्र प्रदेश	0	0
2	अंडमान एवं निकोबार द्वीप समूह	0	0
3	बिहार	0	0
4	छत्तीसगढ़	0	0
5	गुजरात	0	0
6	झारखंड	0	0
7	कर्नाटक	0	0
8	केरल	0	0
9	मध्य प्रदेश	0	0
10	महाराष्ट्र	0	0
11	मणिपुर	0	0
12	ओडिशा	0	0
13	राजस्थान	0	0
14	तमिलनाडु	0	2723.11

15	तेलंगाना	0	2746.87
16	त्रिपुरा	0	207.95
17	उत्तर प्रदेश	0	0
18	उत्तराखंड	0	0
19	पश्चिम बंगाल	0	1631.05
	कुल	0	7308.98

*अनंतिम

एनएसटीएफडीसी द्वारा वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 में वितरित ऋण की राशि

लाख रुपये में

क्र.सं.	राज्य	2023-24	2024-25*
		संवितरित राशि	संवितरित राशि
1	आंध्र प्रदेश	5551.49	6039.21
2	अंडमान और निकोबार द्वीप समूह	0.00	0.00
3	अरुणाचल प्रदेश	25.77	17.88
4	असम	40.02	24.24
5	बिहार	3.06	0.00
6	छत्तीसगढ़	227.29	499.43
7	दादरा एवं नगर हवेली	4.55	0.00
8	गोवा	0.22	0.00
9	गुजरात	2810.12	4931.39
10	हरियाणा		0.00
11	हिमाचल प्रदेश	2.19	30.60
12	जम्मू एवं कश्मीर	295.19	1102.49
13	झारखंड	684.25	247.45
14	कर्नाटक	853.41	1854.44
15	केरल	446.74	684.80
16	लक्षद्वीप		73.53
17	मध्य प्रदेश	1759.58	1660.72

18	महाराष्ट्र	2523.52	567.76
19	मणिपुर	235.49	102.80
20	मेघालय	475.91	298.09
21	मिजोरम	6856.69	6948.28
22	नागालैंड	1199.77	627.08
23	ओडिशा	362.35	883.56
24	राजस्थान	712.22	130.16
25	सिक्किम	34.23	201.63
26	तमिलनाडु	3265.67	1210.39
27	तेलंगाना	3218.52	5174.31
28	त्रिपुरा	2014.62	1695.98
29	उत्तराखंड	32.59	1.92
30	उत्तर प्रदेश	3.37	85.81
31	पश्चिम बंगाल	1526.59	2233.75
	कुल	35165.42	37327.70

*अनंतिम

पिछले 2 वर्षों के दौरान टीएसएस को एससीए /पीएमएएजीवाई के तहत राज्य-वार जारी निधि

लाख रुपये में

क्र.सं.	राज्य	2023-24	2024-25*
		निर्मुक्त निधि	निर्मुक्त निधि
1	आंध्र प्रदेश	0.00	0.00
2	अरुणाचल प्रदेश	0.00	0.00
3	असम	7182.38	5186.19
4	बिहार	0.00	0.00
5	छत्तीसगढ़	0.00	0.00
6	डीएनडीडी	0.00	0.00
7	गोवा	0.00	0.00
8	गुजरात	0.00	0.00

9	हिमाचल प्रदेश	0.00	0.00
10	जम्मू और कश्मीर	0.00	0.00
11	लद्दाख	0.00	0.00
12	झारखंड	0.00	0.00
13	कर्नाटक	0.00	0.00
14	केरल	61.19	30.00
15	मध्य प्रदेश	0.00	0.00
16	महाराष्ट्र	0.00	0.00
17	मणिपुर	0.00	0.00
18	मेघालय	0.00	0.00
19	मिजोरम	1112.009	1468.00
20	नागालैंड	0.00	3827.44
21	ओडिशा	3044.42	0.00
22	राजस्थान	0.00	0.00
23	सिक्किम	0.00	0.00
24	तमिलनाडु	855.805	461.37
25	तेलंगाना	0.00	1646.00
26	त्रिपुरा	2737.23	0.00
27	उत्तराखंड	0.00	0.00
28	उत्तर प्रदेश	0.00	0.00
29	पश्चिम बंगाल	0.00	0.00
	कुल	14993.04	12619.00

*अनंतिम

संविधान के अनुच्छेद 275(1) के तहत जारी निधि को दर्शाने वाला ब्यौरा (05.06.2025 तक)			
लाख रुपये में			
क्र.सं.	राज्य	2023-24	2024-25*
		कुल निर्मुक्ति	कुल निर्मुक्ति
1	आंध्र प्रदेश	0.00	9841.55
2	अरुणाचल प्रदेश	6740.00	10030.00

3	असम	3294.12	4286.23
4	बिहार	871.24	524.00
5	छत्तीसगढ़	15676.77	14506.46
6	गोवा	150.00	479.91
7	गुजरात	4584.77	2727.27
8	हिमाचल प्रदेश	1696.45	2244.23
10	झारखंड	14299.82	5147.06
11	कर्नाटक	4070.00	4730.26
12	केरल	1910.44	395.81
13	मध्य प्रदेश	15741.70	9183.585
14	महाराष्ट्र	0.00	0.00
15	मणिपुर	2456.35	1981.32
16	मेघालय	3127.29	2217.40
17	मिजोरम	2897.97	2143.80
18	नागालैंड	5020.11	2050.50
19	ओडिशा	6870.56	10107.95
20	राजस्थान	8940.07	4626.61
21	सिक्किम	1754.38	4485.06
22	तमिलनाडु	650.49	2019.665
23	तेलंगाना	5169.00	13797.00
24	त्रिपुरा	4226.39	4151.82
25	उत्तर प्रदेश	1353.63	1829.90
26	उत्तराखंड	964.05	0.00
27	पश्चिम बंगाल	4744.40	3549.61
कुल योग		117210.00	117057.00

*अनंतिम

अनुसूचित जनजातियों के कल्याण के लिए कार्यरत स्वैच्छिक संगठनों को सहायता अनुदान योजना के तहत वर्ष 2023-24 से 2024-25 के दौरान जारी की गई निधि का ब्यौरा

(लाख रुपये में)

क्र.सं.	राज्य	2023-24	2024-25*
1	आंध्र प्रदेश	92.19	249.08
2	अरुणाचल प्रदेश	205.74	639.09
3	असम	121.75	284.47
4	छत्तीसगढ़	140.64	250.83
5	दिल्ली	-	17.42
6	गुजरात	299.17	338.79
7	हिमाचल प्रदेश	437.22	578.27
8	जम्मू और कश्मीर	-	49.28
9	झारखंड	918.76	2666.31
10	कर्नाटक	247.33	520.86
11	केरल	7.53	186.75
12	लद्दाख	84.54	181.79
13	मध्य प्रदेश	975.56	1438.54
14	महाराष्ट्र	1047.53	1550.50
15	मणिपुर	406.09	657.29
16	मेघालय	914.83	2017.34
17	मिजोरम	38.69	158.85
18	ओडिशा	4095.84	2885.48
19	राजस्थान	217.68	498.95
20	सिक्किम	53.16	117.11
21	तमिलनाडु	377.29	189.10
22	तेलंगाना	96.98	208.03
23	त्रिपुरा	42.09	186.63
24	उत्तर प्रदेश	51.03	140.36

25	उत्तराखंड	44.30	98.68
26	पश्चिम बंगाल	1167.79	1390.18
	कुल	12083.71	17500.00

*अनंतिम

**'जनजातीय अनुसंधान संस्थानों को सहायता' योजना के तहत 2023-24 से 2024-25 के
दौरान जारी की गई धनराशि का ब्यौरा**

(लाख रुपये में)

क्र.सं.	राज्य	2023-24	2024-25*
1	अंडमान और निकोबार	0.00	0.00
2	आंध्र प्रदेश	125.00	0.00
3	अरुणाचल प्रदेश	48.63	150.00
4	असम	0.00	270.00
5	बिहार	0.00	99.00
6	छत्तीसगढ़	250.00	1100.00
7	गोवा	50.57	200.00
8	गुजरात	0.00	250.00
9	हिमाचल प्रदेश	0.00	125.00
10	जम्मू और कश्मीर	770.85	100.00
11	झारखंड	417.03	200.00
12	कर्नाटक	0.00	200.00
13	केरल	0.00	300.00
14	लद्दाख	0.00	99.00
15	मध्य प्रदेश	143.08	600.00
16	महाराष्ट्र	0.00	250.00
17	मणिपुर	0.00	140.00
18	मिजोरम	550.00	723.14
19	नागालैंड	400.00	600.00

20	ओडिशा	600.00	600.00
21	राजस्थान	0.00	0.00
22	सिक्किम	0.00	200.00
23	तमिलनाडु	25.00	300.00
24	तेलंगाना	0.00	1300.00
25	त्रिपुरा	25.00	300.00
26	उत्तर प्रदेश	0.00	0.00
27	पश्चिम बंगाल	0.00	0.00
28	मेघालय	0.00	100.00
29	उत्तराखंड	948.01	793.86
	कुल	4353.17	9000.00

*अनंतिम

पिछले 2 वर्षों के दौरान ईएमआरएस के तहत जारी की गई निधियों का ब्यौरा

(लाख रुपये में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	2023-24	2024-25*
1	आंध्र प्रदेश	10,795.05	23,663.34
2	अरुणाचल प्रदेश	693.91	2,004.18
3	असम	2,732.67	10,654.29
4	बिहार	8.95	34.12
5	छत्तीसगढ़	15,888.89	87,116.18
6	दादरा एवं नगर हवेली	163.45	335.72
7	गुजरात	15,667.55	27,426.87
8	हिमाचल प्रदेश	829.76	1,573.21
9	जम्मू एवं कश्मीर	891.40	824.01
10	झारखंड	23,915.13	64,433.10
11	कर्नाटक	2,677.67	7,931.89
12	केरल	249.00	1,252.21
13	लद्दाख	800.00	17.41

14	मध्य प्रदेश	13,157.19	37,322.68
15	महाराष्ट्र	8,525.91	30,480.89
16	मणिपुर	3,044.92	2,408.14
17	मेघालय	21,014.66	31,442.72
18	मिजोरम	1,242.52	14,602.86
19	नागालैंड	18,377.12	698.27
20	ओडिशा	48,934.80	64,195.55
21	राजस्थान	13,687.79	14,316.06
22	सिक्किम	1,118.83	1,058.36
23	तमिलनाडु	1,099.80	1,738.95
24	तेलंगाना	14,276.17	16,804.36
25	त्रिपुरा	6,670.35	11,718.41
26	उत्तर प्रदेश	624.14	1,379.74
27	उत्तराखंड	1,537.53	3,856.71
28	पश्चिम बंगाल	1,869.70	1,789.50
	कुल	2,30,494.85	4,61,079.71

*अनंतिम

पीएम जनमन के लिए राज्य-वार निधि प्रगति:

पीएम जनमन प्रगति-लाइन मंत्रालय द्वारा 31.03.2025 तक स्वीकृति का ब्यौरा

क्र.सं.	राज्य का नाम	ग्रामीण विकास मंत्रालय (पीएमएवाई-जी)		ग्रामीण विकास मंत्रालय (पीएमजीएसवाई)		एमओजेएस (जेजेएम)		स्वास्थ्य एवं परिवार कल्याण मंत्रालय (एनआर एचएम)	महिला एवं बाल विकास मंत्रालय (पोषण 2.0)		शिक्षा मंत्रालय (एसएसए)
		स्वीकृत मकान	पूर्ण हुए मकान	स्वीकृत सड़कें (कि.मी. में)	पूरा हुआ (किमी में)	स्वीकृत गांव	संतृप्त गाँव	स्वीकृत एवं संचालित एमएमयू	स्वीकृत आंगनवाड़ी केन्द्र	चालू आंगनवाड़ी केन्द्र	स्वीकृत छात्रावासों की संख्या
1	आंध्र प्रदेश	41935	482	612.718	0	1859	380	141	266	139	8
2	छत्तीसगढ़	27577	6141	2449.108	166	1407	341	58	174	30	31
3	गुजरात	10871	3128	1.55	2	572	572	17	67	67	5
4	झारखंड	34637	1138	126.05	4	2502	473	55	386	111	10
5	कर्नाटक	1100	24	63.756	0	439	192	5	22	20	1
6	केरल	661	6	0	0	96	1	24	7	7	4
7	मध्य प्रदेश	172045	56766	1835	101	4519	1393	74	572	217	51
8	महाराष्ट्र	43538	3231	50.14	0	2520	1287	84	145	145	13
9	ओडिशा	35750	9957	147.87	0	1103	559	50	90	58	30

10	राजस्थान	21029	3440	98.687	0	337	36	6	51	12	4
11	तमिलनाडु	9004	2318	0	0	1370	121	105	34	34	8
12	तेलंगाना	0	0	66.98	0	300	300	22	85	4	8
13	त्रिपुरा	17241	9390	203.11	0	251	28	6	141	88	14
14	उत्तर प्रदेश	145	95	0	0	7	4	2	1	1	2
15	उत्तराखंड	1941	1417	0	0	115	78	24	7	6	3
16	पश्चिम बंगाल	0	0	0	0	414	79	14	0	0	0
17	अंडमान और निकोबार	0	0	0	0	2	2	0	0	0	0
18	मणिपुर	1711	0	0	0	27	2	0	42	42	2
19	बिहार	0	0	0	0	33	32	0	49	49	0
क्र.सं.	राज्य का नाम	एमओपी (आरडीएसएस)		एमएनआरई		एमओसी (डीओटी-यूएसओएफ)		जनजातीय कार्य मंत्रालय			
		एचएच स्वीकृत	एचएचएस विद्युतीकृत	एचएच स्वीकृत	एचएचएस विद्युतीकृत	कवरेज के लिए नियोजित बस्ती (संख्या)	कवर की गई बस्तियाँ (संख्या)	एमपीसी स्वीकृत (संख्या)	वीडीवीके स्वीकृत (संख्या)		
1	आंध्र प्रदेश	25054	24614	1675	105	1545	1005	125	73		
2	छत्तीसगढ़	7077	6461	1578	687	187	74	75	16		
3	गुजरात	6626	6626	0	0	48	28	39	21		
4	झारखंड	12442	1247	2342	842	519	430	113	35		

5	कर्नाटक	1615	1444	179	174	36	27	74	33
6	केरल	345	312	98	0	52	30	15	7
7	मध्य प्रदेश	29290	11296	2060	0	203	73	125	83
8	महाराष्ट्र	8556	9216	0	0	317	180	121	40
9	ओडिशा	2866	1326	0	0	443	133	74	43
10	राजस्थान	17633	15945	0	0	4	3	18	50
11	तमिलनाडु	10673	5089	0	0	158	103	60	37
12	तेलंगाना	3884	3884	326	126	97	36	73	25
13	त्रिपुरा	11664	11692	1703	0	57	48	50	30
14	उत्तर प्रदेश	316	195	0	0	5	2	5	5
15	उत्तराखंड	669	669	0	0	1	1	15	5
16	पश्चिम बंगाल	3372	3372	0	0	6	3	0	0
17	अंडमान और निकोबार	0	0	0	0	1	1	0	1
18	मणिपुर	0	0	0	0	0	0	11	2
19	बिहार	51	0	0	0	0	0	7	0
कुल योग		142133	103388	9961	1934	3679	2177	1000	506

राज्य-वार स्वीकृत और कार्यात्मक ईएमआरएस की संख्या (31.12.2025 तक)

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	ईएमआरएस स्वीकृत	ईएमआरएस कार्यात्मक
1	आंध्र प्रदेश	28	28
2	अरुणाचल प्रदेश	10	5
3	असम	17	6
4	बिहार	3	2
5	छत्तीसगढ़	75	75
6	दादरा और नगर हवेली और दमन और दीव	1	1
7	गुजरात	47	44
8	हिमाचल प्रदेश	4	4
9	जम्मू एवं कश्मीर	6	6
10	झारखंड	91	51
11	कर्नाटक	12	12
12	केरल	4	4
13	लद्दाख	3	
14	मध्य प्रदेश	71	63
15	महाराष्ट्र	39	37
16	मणिपुर	21	5
17	मेघालय	37	2
18	मिजोरम	17	11
19	नागालैंड	22	3
20	ओडिशा	111	47
21	राजस्थान	31	31
22	सिक्किम	4	4
23	तमिलनाडु	8	8
24	तेलंगाना	23	23
25	त्रिपुरा	21	12
26	उत्तर प्रदेश	4	3
27	उत्तराखंड	4	4
28	पश्चिम बंगाल	9	8
कुल		723	499

अजजा छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना के तहत लाभार्थियों की संख्या

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	(शैक्षणिक वर्ष 2023-24)*	(शैक्षणिक वर्ष 2024-25)*
1	अंडमान और निकोबार	173	281
2	आंध्र प्रदेश	0	0
3	अरुणाचल प्रदेश	2852	2831
4	असम	4353	8075
5	बिहार	8451	15139
6	छत्तीसगढ़	44837	27171
7	डीएनएच और डीडी	1273	1162
8	गोवा	1670	1698
9	गुजरात	121083	124886
10	हिमाचल प्रदेश	2616	3260
11	जम्मू एवं कश्मीर	2548	8371
12	झारखंड	114519	129142
13	कर्नाटक	97191	104211
14	केरल	8331	10980
15	लद्दाख	2228	2029
16	मध्य प्रदेश	259997	212347
17	मणिपुर	3470	3916
18	मेघालय	5590	6149
19	मिजोरम	8911	8807
20	नागालैंड		
21	ओडिशा	106691	122029
22	पुदुचेरी	11	14
23	राजस्थान	76272	57037
24	सिक्किम	62	377
25	तमिलनाडु	17557	19178
26	तेलंगाना	2460	

27	त्रिपुरा	11601	12597
28	उत्तर प्रदेश	2329	3211
29	उत्तराखंड	902	812
30	पश्चिम बंगाल	21789	24333
	कुल	929767	910043

*अनंतिम

नोट:- संबंधित शैक्षणिक वर्ष के लिए लाभार्थियों की संख्या राज्यों/केंद्र शासित प्रदेशों द्वारा सबमिट किए गए प्रस्ताव/एस.ओ.ई पर आधारित है। लाभार्थियों के आंकड़े अस्थायी हैं और राज्यों/केंद्र शासित प्रदेशों से मिले अपडेटेड इनपुट के आधार पर बदल सकते हैं।

अजजा छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के तहत लाभार्थियों की संख्या

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	(शैक्षणिक वर्ष 2023-24)*	(शैक्षणिक वर्ष 2024-25)*
1	अंडमान और निकोबार द्वीप समूह	193	311
2	आंध्र प्रदेश	79780	67888
3	अरुणाचल प्रदेश	42417	45125
4	असम	58774	77350
5	बिहार	1444	3428
6	छत्तीसगढ़	40552	34022
7	डीएनएच और डीडी	1053	1627
8	गोवा	3274	3163
9	गुजरात	226456	233161
10	हिमाचल प्रदेश	4390	4937
11	जम्मू एवं कश्मीर	7319	15309
12	झारखंड	148676	65104

13	कर्नाटक	123707	125823
14	केरल	13731	13034
15	लद्दाख	9413	8969
16	मध्य प्रदेश	353486	326410
17	महाराष्ट्र	139165	144785
18	मणिपुर	33542	32275
19	मेघालय	76755	73902
20	मिजोरम	31685	28471
21	नागालैंड	42485	41793
22	ओडिशा	213957	230366
23	पुदुचेरी	11	10
24	राजस्थान	168516	
25	सिक्किम	1849	2411
26	तमिलनाडु	25216	28273
27	तेलंगाना	131505	131032
28	त्रिपुरा	33678	33506
29	उत्तर प्रदेश	9676	10427
30	उत्तराखंड	3972	3853
31	पश्चिम बंगाल	37760	29528
	कुल	2064437	1816293

*अनंतिम

नोट:- संबंधित शैक्षणिक वर्ष के लिए लाभार्थियों की संख्या राज्यों/केंद्र शासित प्रदेशों द्वारा सबमिट किए गए प्रस्ताव/एस.ओ.ई पर आधारित है। लाभार्थियों के आंकड़े अस्थायी हैं और राज्यों/केंद्र शासित प्रदेशों से मिले अपडेटेड इनपुट के आधार पर बदल सकते हैं।

STATUS OF PROJECT COMPLETION UNDER SMART CITIES MISSION

199. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI PRADEEP KUMAR SINGH:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI BHARTRUHARI MAHTAB:

DR. K. SUDHAKAR:

SHRIMATI LOVELY ANAND:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the final status of project completion under the Smart Cities Mission as on 2025, State-wise with specific reference to Karnataka;
- (b) the total investment mobilised and the number of Integrated Command and Control Centres operationalised across the hundred Smart Cities;
- (c) the key achievements and transformative outcomes of the said Mission over its ten year implementation period;
- (d) the plans for sustaining and scaling the digital infrastructure and innovations developed under the said Mission; and
- (e) the total amount of funds allocated to Karnataka under the said Mission along with the details of the projects undertaken across the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Under Smart Cities Mission (SCM), a total 8,064 projects amounting to ₹1,64,811 Cr were taken up since inception of the mission, out of which 7,767

worth ₹1,55,859 Cr have been completed. As reported by the States/ UTs as on 15.01.2026, a total of 297 projects amounting to ₹8,952 Cr are ongoing.

In the State of Karnataka, 07 cities, viz. Belagavi, Bengaluru, Davanagere, Hubballi-Dharwad, Mangaluru, Shivamogga and Tumakuru were selected under SCM. As reported by the State, as on 15.01.2026, out of a total 917 projects amounting to ₹13,819 crore, 901 projects (98% of total projects) amounting to ₹13,499 crore have been completed and the remaining 16 projects amounting to ₹302 crore are ongoing.

State/UT wise and City-wise details of ongoing projects under SCM is given in the enclosed **Statement**.

Under the Smart Cities Mission, Integrated Command and Control Centres (ICCCs) have been operationalised across the 100 Smart Cities.

(c): The key achievements and transformative outcomes of SCM inter-alia includes:

- i. 100 ICCCs established for functions spanning crime monitoring, citizen safety, transport, waste, water, and disaster management.
- ii. Public Safety and Security: More than 83,000 CCTV surveillance cameras installed
- iii. Vibrant Public Spaces: 1,300+ public-space projects completed, along with conservation of 484 heritage sites and market redevelopments in 58 cities.

- iv. Water Supply: 17,000+ km of water supply network monitored via SCADA, reducing leakages and non-revenue water.
- v. Solid Waste Management: ICCCs monitor RFID-enabled waste-collection vehicles, improving routes and collection efficiency.
- vi. Mobility: 1,700+ km of smart, accessible roads built, with ITMS deployed and monitored via ICCCs for better traffic management.
- vii. Public Private Partnership (PPP): 194 projects worth ₹9,190 Cr with have been completed.

(d): To ensure the sustainability of digital infrastructure such as Integrated Command and Control Centres (ICCCs) established across Smart Cities, the Ministry of Housing and Urban Affairs (MoHUA) has issued Advisory No. 27 on “Re-purposing the SPVs created under the Smart Cities Mission,” which directs States/UTs to support ICCCs in developing self-sustaining business plans. For scaling up, ICCCs are encouraged to extend support to nearby Urban Local Bodies (ULBs), line departments, and other National and State missions or initiatives. ICCCs will also continue to develop and implement innovative, city-specific solutions to address local challenges in areas such as solid waste management, traffic management, and citizen-centric services, thereby strengthening urban governance and service delivery under the Mission.

(e): As reported by the state of Karnataka, as on 15.01.2026, the cities have been able to claim central financial assistance of ₹3,428 crore, of which 3,316 Crore

have been utilized. City wise details of the Central Financial Assistance claimed, fund utilized and status of projects in the State of Karnataka is as under:

City	Central Assistance Claimed (in ₹ Cr)	Utilization of Central Assistance (in ₹ Cr)	Total		Completed		Ongoing	
			Project (in No.)	Amount (in ₹ Cr)	Project (in No.)	Amount (in ₹ Cr)	Project (in No.)	Amount (in ₹ Cr)
Belagavi	490	490	217	2,780	212	2,722	5	58
Bengaluru	488	456	57	1,054	56	1,031	1	23
Davanagere	490	490	128	1,976	127	1,947	1	30
Hubballi-Dharwad	490	444	81	1,950	79	1,835	2	115
Mangaluru	490	457	105	2,579	98	2,484	7	95
Shivamogga	490	490	112	1,381	112	1,381		
Tumakuru	490	490	217	2,099	217	2,099		
Total	3,428	3,316	917	13,819	901	13,499	16	320

STATEMENT

State/UT wise and City-wise details of ongoing projects under SCM

(Amount in Rs. Cr)

Sl. No.	State/ City Name	Status of Gol Funds		Total Projects		Completed Projects		Ongoing Projects	
		Gol funds claimed	Gol funds utilized	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects
1	Andaman Nicobar Islands	306	245	18	511	9	72	9	439
	Port Blair	306	245	18	511	9	72	9	439
2	Andhra Pradesh	1,860	1,840	280	6,589	249	5,739	31	850
	Amaravati	488	488	19	903	14	746	5	157

	Kakinada	490	485	92	1,908	80	1,731	12	177
	Tirupati	392	388	104	2,083	92	1,649	12	433
	Visakhapatnam	490	479	65	1,695	63	1,613	2	82
3	Arunachal Pradesh	978	879	75	1,032	63	753	12	279
	Itanagar	488	405	32	521	25	422	7	99
	Pasighat	490	475	43	512	38	331	5	180
4	Assam	490	490	21	755	20	746	1	9
	Guwahati	490	490	21	755	20	746	1	9
5	Bihar	1,901	1,797	152	5,243	143	4,923	9	320
	Bhagalpur	490	483	27	1,504	26	1,494	1	10
	Biharsharif	433	410	61	1,449	57	1,252	4	197
	Muzaffarpur	490	419	30	860	26	747	4	112
	Patna	488	484	34	1,430	34	1,430		
6	Chandigarh	490	490	97	2,694	97	2,694		
	Chandigarh	490	490	97	2,694	97	2,694		
7	Chhattisgarh	1,370	1,309	520	4,454	506	4,188	14	266
	Atal Nagar	488	472	52	944	52	944		
	Bilaspur	429	403	126	1,765	118	1,605	8	161
	Raipur	453	435	342	1,745	336	1,639	6	106
8	Dadra and Nagar Haveli	392	389	29	853	12	416	17	437
	Silvassa	392	389	29	853	12	416	17	437
9	Daman and Diu	386	386	52	1,148	43	1,093	9	55
	Diu	386	386	52	1,148	43	1,093	9	55
10	Delhi	343	317	127	997	121	884	6	113
	NDMC	343	317	127	997	121	884	6	113
11	Goa	490	469	51	1,051	50	1,043	1	8
	Panaji	490	469	51	1,051	50	1,043	1	8
12	Gujarat	2,867	2,834	359	11,507	357	11,278	2	229
	Ahmedabad	490	490	70	2,655	69	2,626	1	29
	Dahod	417	414	36	984	36	984		
	Gandhinagar	490	463	43	1,046	42	846	1	200
	Rajkot	490	488	71	2,184	71	2,184		
	Surat	490	490	87	2,694	87	2,694		

	Vadodara	490	489	52	1,943	52	1,943		
13	Haryana	980	922	161	2,136	140	1,564	21	572
	Faridabad	490	490	44	929	35	763	9	166
	Karnal	490	432	117	1,207	105	801	12	406
14	Himachal Pradesh	978	955	291	1,552	272	1,294	19	257
	Dharamshala	490	477	80	656	64	454	16	202
	Shimla	488	478	211	896	208	840	3	56
15	Jammu and Kashmir	941	885	288	6,603	281	6,464	7	140
	Jammu	489	444	127	2,969	125	2,940	2	29
	Srinagar	452	441	161	3,634	156	3,524	5	111
16	Jharkhand	490	490	26	1,847	26	1,847		
	Ranchi	490	490	26	1,847	26	1,847		
17	Karnataka	3,428	3,316	917	13,819	901	13,499	16	320
	Belagavi	490	490	217	2,780	212	2,722	5	58
	Bengaluru	488	456	57	1,054	56	1,031	1	23
	Davanagere	490	490	128	1,976	127	1,947	1	30
	Hubballi-Dharwad	490	444	81	1,950	79	1,835	2	115
	Mangaluru	490	457	105	2,579	98	2,484	7	95
	Shivamogga	490	490	112	1,381	112	1,381		
	Tumakuru	490	490	217	2,099	217	2,099		
18	Kerala	978	964	177	3,003	173	2,913	4	90
	Kochi	490	490	98	1,761	96	1,734	2	27
	Thiruvananthapuram	488	474	79	1,242	77	1,179	2	64
19	Lakshadweep	183	45	12	289	8	11	4	278
	Kavaratti	183	45	12	289	8	11	4	278
20	Madhya Pradesh	3,430	3,422	788	15,129	778	14,612	10	517
	Bhopal	490	490	82	2,791	82	2,791		
	Gwalior	490	490	84	1,633	81	1,416	3	217
	Indore	490	490	231	3,751	231	3,751		
	Jabalpur	490	490	130	2,197	130	2,197		
	Sagar	490	489	80	1,782	78	1,607	2	175
	Satna	490	483	86	1,363	83	1,262	3	101
	Ujjain	490	490	95	1,613	93	1,589	2	24
21	Maharashtra	3,874	3,873	347	16,980	330	15,505	17	1,476

	Aurangabad	490	490	47	2,835	45	2,690	2	145
	Kalyan-Dombivali	490	490	19	1,245	16	721	3	523
	Nagpur	490	489	47	1,768	40	1,588	7	180
	Nashik	444	444	53	3,197	51	3,012	2	185
	Pimpri-Chinchwad	490	490	25	1,304	24	1,172	1	132
	Pune	490	490	55	3,333	55	3,333		
	Solapur	490	490	49	1,587	49	1,587		
	Thane	490	490	52	1,712	50	1,402	2	310
22	Manipur	398	348	27	513	23	346	4	167
	Imphal	398	348	27	513	23	346	4	167
23	Meghalaya	490	444	13	517	10	453	3	64
	Shillong	490	444	13	517	10	453	3	64
24	Mizoram	490	418	45	508	33	290	12	218
	Aizawl	490	418	45	508	33	290	12	218
25	Nagaland	490	474	40	689	40	689		
	Kohima	490	474	40	689	40	689		
26	Odisha	980	980	107	3,589	104	3,427	3	162
	Bhubaneswar	490	490	32	2,072	31	2,057	1	15
	Rourkela	490	490	75	1,517	73	1,370	2	147
27	Puducherry	343	338	80	595	70	328	10	267
	Puducherry	343	338	80	595	70	328	10	267
28	Punjab	1,470	1,419	204	4,486	190	4,148	14	337
	Amritsar	490	484	44	1,911	42	1,805	2	106
	Jalandhar	490	445	78	1,186	74	1,023	4	163
	Ludhiana	490	490	82	1,389	74	1,320	8	68
29	Rajasthan	1,960	1,948	579	8,640	575	8,548	4	92
	Ajmer	490	490	179	2,224	178	2,209	1	15
	Jaipur	490	484	170	2,545	168	2,483	2	63
	Kota	490	484	87	2,154	86	2,139	1	14
	Udaipur	490	490	143	1,717	143	1,717		
30	Sikkim	978	905	55	1,661	52	1,516	3	145
	Gangtok	488	447	29	744	28	735	1	9
	Namchi	490	458	26	917	24	781	2	136
31	Tamil Nadu	5,390	5,363	729	17,952	726	17,924	3	28

	Chennai	490	490	49	1,104	48	1,097	1	7
	Coimbatore	490	490	72	1,455	72	1,455		
	Erode	490	486	55	1,304	55	1,304		
	Madurai	490	490	16	1,900	16	1,900		
	Salem	490	490	114	1,861	114	1,861		
	Thanjavur	490	488	103	996	102	989	1	8
	Thoothukudi	490	482	75	1,038	75	1,038		
	Tiruchirappalli	490	489	83	1,548	83	1,548		
	Tirunelveli	490	480	81	1,817	81	1,817		
	Tiruppur	490	489	28	2,833	28	2,833		
	Vellore	490	489	53	2,096	52	2,083	1	13
32	Telangana	806	806	168	2,895	143	2,520	25	375
	Greater Warangal	377	377	119	1,800	103	1,499	16	302
	Karimnagar	429	429	49	1,094	40	1,022	9	73
33	Tripura	490	490	77	808	77	808		
	Agartala	490	490	77	808	77	808		
34	Uttar Pradesh	4,900	4,889	893	21,161	888	20,949	5	212
	Agra	490	490	62	2,369	62	2,369		
	Aligarh	490	488	52	1,830	51	1,730	1	100
	Bareilly	490	485	88	1,476	88	1,476		
	Jhansi	490	490	78	1,868	78	1,868		
	Kanpur	490	489	91	3,060	91	3,060		
	Lucknow	490	490	103	2,126	102	2,115	1	11
	Moradabad	490	490	41	1,503	41	1,503		
	Prayagraj	490	489	146	2,295	145	2,250	1	45
	Saharanpur	490	487	115	1,292	113	1,235	2	57
	Varanasi	490	490	117	3,342	117	3,342		
35	Uttarakhand	490	484	33	1,144	32	939	1	204
	Dehradun	490	484	33	1,144	32	939	1	204
36	West Bengal	490	486	226	1,460	225	1,435	1	25
	New Town Kolkata	490	486	226	1,460	225	1,435	1	25
	Total	47,320	46,108	8064	1,64,811	7767	1,55,859	297	8,952
	Non-Selected Smart Cities	18	18						

	Sultanpur Lodhi	120	105						
	Grand Total	47,458	46,231						

As reported by States / UTs as on 15.01.2026.

CONSTRUCTION OF TAWAR DAM

200. SHRI VISHNU DATT SHARMA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the long-pending demand for construction of Tawar Dam, intended to irrigate and supply drinking water to about 20–25 villages near Khajuraho, has been formally examined and whether a Detailed Project Report has been prepared in this regard and if so, the details thereof;
- (b) whether techno-economic appraisal, environmental clearance and land acquisition processes have been initiated or completed for the said project and if so, the details thereof;
- (c) whether drinking water stress and irrigation shortfall in the proposed beneficiary villages have been documented in the Government's assessments and if so, the details thereof;
- (d) whether approvals, funding or clearances are pending and if so, the reasons therefor along with the corrective actions being taken to expedite sanction;
- (e) the timeline fixed for approval and execution of Tawar Dam; and

(f) whether the project is proposed to be linked with any larger regional water initiatives to ensure groundwater recharge and irrigation security and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (f): Water being a State subject, water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priority. However, in order to supplement their efforts, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources under various ongoing schemes.

Government of Madhya Pradesh has informed that feasibility of construction of a minor tank namely Tawar Dam on a local stream near village Taricha, tehsil Devendranagar, district Panna has been examined by Water Resources Department, Government of Madhya Pradesh. The proposed site has catchment area of 13.25 square kilometers, a submergence area of approximately 112 hectares and a total storage capacity of 0.90 million cubic metre.

Government of Madhya Pradesh has further informed that the dam axis and submergence area both are entirely within forest land, which makes the project infeasible.

नदी के पानी का उपयोग

201. श्री राहुल कस्वां:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में, विशेषकर राजस्थान में विभिन्न प्रयोजनों के लिए नदी के जल का कितना उपयोग किया जाता है;
- (ख) नदी के जल के इष्टतम उपयोग के लिए तैयार की गई योजनाओं/कार्यक्रमों का ब्यौरा क्या है;
- (ग) क्या सरकार ने देश में विशेष रूप से चूरू, बीकानेर, झुंझुनू, सीकर और नागौर लोक सभा निर्वाचन क्षेत्रों में जल संसाधनों की अद्यतन स्थिति का आकलन करने के लिए कोई सर्वेक्षण कराया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार राजस्थान में यमुना जल समझौते को लागू करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) उक्त समझौते की प्रगति की वर्तमान स्थिति क्या है, इसके शुरू होने के लिए क्या समय-सीमा निर्धारित की गई है और चूरू जिले के किन-किन क्षेत्रों को इससे लाभ होने की संभावना है; और
- (च) इस पर कुल कितना व्यय होने की संभावना है, केन्द्र सरकार और राजस्थान राज्य सरकार द्वारा उक्त व्यय का कितना हिस्सा वहन किया जाएगा?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): 'जल' राज्य का विषय होने के कारण जल संसाधनों के संवर्धन, संरक्षण और उनके कुशल प्रबंधन तथा उपयोग हेतु आवश्यक कदम मुख्य रूप से संबंधित राज्य सरकारों द्वारा उठाए जाते हैं। राज्य सरकारों के प्रयासों में सहयोग प्रदान करने के उद्देश्य से केंद्र सरकार विभिन्न योजनाओं एवं कार्यक्रमों के माध्यम से उन्हें तकनीकी एवं वित्तीय सहायता उपलब्ध कराती है।

राष्ट्रीय बांध सुरक्षा प्राधिकरण (एनडीएसए) के राष्ट्रीय निर्दिष्ट बांध रजिस्टर, 2025 के अनुसार, देश के 6628 निर्दिष्ट बांधों की कुल सकल भंडारण क्षमता 330.022 बीसीएम है और इन बांधों की कुल सक्रिय भंडारण क्षमता 265.544 बीसीएम है। राजस्थान राज्य में विभिन्न नदियों पर कुल 315 निर्दिष्ट बांध हैं। राजस्थान के इन बांधों की कुल सकल भंडारण क्षमता 12.039 बीसीएम तथा सक्रिय भंडारण क्षमता 9.659 बीसीएम है। इन निर्दिष्ट बांधों में संचित जल का उपयोग विभिन्न प्रयोजनों के लिए किया जाता है।

राष्ट्रीय एकीकृत जल संसाधन विकास आयोग (एनसीआईडब्ल्यूआरडी-1999) की रिपोर्ट के अनुसार उच्च मांग परिदृश्य के अंतर्गत देश की विभिन्न उपयोगों हेतु कुल जल आवश्यकता का आकलन वर्ष 2025 के लिए 843 बीसीएम तथा वर्ष 2050 के लिए 1180 बीसीएम के रूप में किया गया है, जो निम्नानुसार है:

क्रम संख्या	उपयोग	वर्ष 2025 (उच्चतम मांग हेतु) (बीसीएम में)	वर्ष 2050 (उच्चतम मांग हेतु) (बीसीएम में)
1	सतही जल		
2	सिंचाई	366	463
3	घरेलू	36	65
4	उद्योग	47	57
5	विद्युत	26	56
6	अंतर्देशीय नौवहन	10	15
7	पर्यावरण - पारिस्थितिकी	10	20
8	वाष्पीकरण हानि	50	76
	कुल	545	752
	भूजल		
1	सिंचाई	245	344
2	घरेलू	26	46

3	उद्योग	20	24
4	विद्युत	7	14
	कुल	298	428
	कुल योग	843	1180

भारत सरकार ने वर्ष 1980 में अंतः-बेसिन जल अंतरण के लिए राष्ट्रीय परिप्रेक्ष्य योजना (एनपीपी) बनाया था और एनपीपी के अंतर्गत नदियों को जोड़ने की कुल 30 परियोजनाओं की पहचान की गई है (जिसमें 16 लिंक परियोजनाएं प्रायद्वीपीय घटक तथा 14 लिंक परियोजनाएं हिमालयी घटक के अंतर्गत हैं) इन लिंक परियोजनाओं की रूपरेखा जल के अधिकतम एवं सर्वोत्तम उपयोग हेतु सभी इंजीनियरिंग मापदंडों को ध्यान में रखते हुए विधिवत रूप से तैयार की गई है। नदियों को जोड़ने का कार्य राष्ट्रीय जल विकास अभिकरण को सौंपा गया है। इन 30 लिंक परियोजनाओं में से 3 लिंक परियोजनाएं राजस्थान राज्य से संबंधित हैं जिनमें यमुना-राजस्थान लिंक परियोजना, राजस्थान-साबरमती लिंक परियोजना तथा संशोधित पार्वती-कालीसिंध-चंबल लिंक परियोजना शामिल हैं।

प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) की शुरुआत वर्ष 2015-16 के दौरान किया गया था जिसका उद्देश्य खेतों तक जल की पहुंच बढ़ाना और सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्र का विस्तार करना, खेत स्तर पर जल उपयोग दक्षता में सुधार करना तथा सतत जल संरक्षण पद्धतियों को बढ़ावा देना आदि है। प्रधानमंत्री कृषि सिंचाई योजना का त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) घटक मुख्य रूप से प्रमुख एवं मध्यम सिंचाई परियोजनाओं के शीघ्र पूर्णता के माध्यम से सिंचाई क्षमता के सृजन के लिए है। कमान क्षेत्र विकास घटक खेत स्तर पर सिंचाई विकास एवं सहभागितापूर्ण सिंचाई प्रबंधन से संबंधित है।

देश की कुल 118 प्राथमिकता परियोजनाओं को वर्ष 2016-17 से वर्ष 2024-25 तक पीएमकेएसवाई-एआईबीपी के अंतर्गत शामिल किया गया है जिनमें से 70 परियोजनाएं दिसंबर 2025 तक पूर्ण की जा चुकी हैं। राजस्थान राज्य की तीन प्राथमिक परियोजनाएं (i) गंग नहर आधुनिकीकरण

परियोजना (ii) नर्मदा नहर परियोजना और (iii) पार्वन बहुउद्देश्यीय परियोजना पीएमकेएसवाई-एआईबीपी के अंतर्गत शामिल हैं। इसके अलावा, पांच और परियोजनाओं को भी पीएमकेएसवाई-एआईबीपी के माध्यम से वित्तपोषित किया जा रहा है जिनमें (i) रेणुका जी राष्ट्रीय परियोजना (ii) लखवार राष्ट्रीय परियोजना (iii) नॉर्थ कोयल राष्ट्रीय परियोजना (iv) शाहपुर कंडी बांध राष्ट्रीय परियोजना तथा (v) राजस्थान फीडर एवं सरहिंद फीडर (विशेष पैकेज) शामिल हैं।

जल जीवन मिशन के अंतर्गत, भारत सरकार राजस्थान सहित सभी राज्यों को वित्तीय एवं तकनीकी सहायता प्रदान करती है ताकि ग्रामीण क्षेत्र के सभी परिवारों को घरेलू नल कनेक्शन उपलब्ध कराए जा सकें।

(ग): किसी भी क्षेत्र अथवा देश में औसत वार्षिक जल उपलब्धता मुख्यतः जल-मौसमीय तथा भू-वैज्ञानिक कारकों पर निर्भर करती है। केंद्रीय जल आयोग द्वारा किए गए “भारत के जल संसाधनों का आकलन- 2024” शीर्षक अध्ययन के अनुसार, देश के नदी बेसिन में औसत वार्षिक जल संसाधनों का आकलन लगभग 2116 बिलियन घन मीटर(बीसीएम) के रूप में किया गया है।

देश के गतिशील भूजल संसाधनों का आकलन वर्ष 2022 से केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) एवं राज्य सरकारों द्वारा संयुक्त रूप से प्रतिवर्ष किया जा रहा है। आकलन वर्ष 2025 के लिए देश के सभी 36 राज्यों/संघ राज्य क्षेत्रों जिनमें राजस्थान के चूरु, बीकानेर, झुंझुनूं, सीकर एवं नागौर जिसे शामिल हैं, का आकलन पूर्ण कर लिया गया है तथा भारत के गतिशील भूजल संसाधनों का राष्ट्रीय संकलन, 2025 जारी कर दिया गया है।

इसके अतिरिक्त, वर्ष 2025 के आकलन के अनुसार, देश में कुल वार्षिक भूजल पुनर्भरण 448.52 बिलियन घन मीटर (बीसीएम) और वार्षिक निष्कर्षण योग्य भूजल संसाधन 407.75 बीसीएम है। राजस्थान के चूरु, बीकानेर, झुंझुनूं, सीकर और नागौर लोकसभा निर्वाचन क्षेत्रों में आने वाले/कवर

करने वाले जिलों के लिए भूजल संसाधन की स्थिति (वर्ष 2025 के आकलन के अनुसार) इस प्रकार है:

निर्वाचन क्षेत्र	जिले का नाम	कुल वार्षिक भूजल पुनर्भरण (एचएएम)	वार्षिक निष्कर्षणीय भूजल संसाधन (एचएएम)	वार्षिक भूजल निष्कर्षण (एचएएम)
चुरू	चुरू	16810.58	15541.57	20029.38
	हनुमानगढ़	22865.56	20579.01	13448.76
बीकानेर	बीकानेर	31327.94	28195.15	39635.01
	गंगानगर	48103.32	43292.97	17478.43
झुंझुनू (झुंझुनू और सीकर का कुछ हिस्सा) और सीकर (सीकर का कुछ हिस्सा और जयपुर का कुछ हिस्सा)	झुंझुनू	24929.07	22436.15	51052.73
	सीकर	38570.42	34927.43	66832.1
	जयपुर	78890.77	71377.76	154900.23
नागौर	नागौर	64740.24	58659.2	109830.72

(घ) से (च): दिनांक 12 मई, 1994 को बेसिन राज्यों अर्थात् उत्तर प्रदेश, हरियाणा, राजस्थान, हिमाचल प्रदेश और राष्ट्रीय राजधानी क्षेत्र, दिल्ली के बीच यमुना नदी के सतही प्रवाह को ओखला तक आवंटित करने संबंधी एक समझौता ज्ञापन पर हस्ताक्षर किए गए थे। उक्त एमओयू को लागू करने के उद्देश्य से अपर यमुना रिवर बोर्ड (यूवाईआरबी) और अपर यमुना रिवर कमेटी (यूवाईआरसी) को एमओयू के प्रावधानों के अनुसार गठित किया गया। वर्ष 2000 में उत्तरांचल राज्य (अब उत्तराखंड) बनने के बाद, इस प्रस्ताव को संशोधित कर बोर्ड में उत्तरांचल को भी शामिल किया गया।

यूवाईआरबी ने अपनी 42वीं बैठक में विभिन्न वितरण बिंदुओं से प्रवाह के मौसमी वितरण को अनुमोदित किया है। जल का वितरण बेसिन राज्यों के बीच यूवाईआरबी द्वारा निर्धारित वितरण के अनुसार किया जाता है।

इसके अतिरिक्त, हरियाणा और राजस्थान सरकारों के बीच एक समझौता ज्ञापन पर हस्ताक्षर किए गए जिसके अनुसार हरियाणा और राजस्थान सरकारों द्वारा संयुक्त रूप से एक विस्तृत परियोजना रिपोर्ट तैयार की जाएगी। यह परियोजना राजस्थान के हिस्से के यमुना जल को हथनीकुंड से चूरू, सीकर, झुंझुनू एवं राजस्थान के अन्य जिलों तक भूमिगत पाइपलाइनों के माध्यम से स्थानांतरित करने के उद्देश्य से है।

उक्त एमओयू के अनुसार परियोजना के चरण-1 में जुलाई से अक्टूबर के बीच भूमिगत पाइपलाइनों के माध्यम से 577 एमसीएम तक जल का स्थानांतरण प्रस्तावित है ताकि चूरू, सीकर, झुंझुनू और राजस्थान के दूसरे जिलों में पेयजल आपूर्ति एवं अन्य आवश्यकताओं को पूरा किया जा सके। यह हस्तांतरण हरियाणा द्वारा पश्चिमी यमुना नहर की पूरी क्षमता (24,000 क्यूसेक) के उपयोग के पश्चात हाथिनीकुंड बैराज पर दिल्ली के हिस्से सहित किया जाएगा। दोनों राज्यों ने विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए एक टास्क फोर्स का गठन किया है।

पीएमईजीपी के अंतर्गत स्वरोजगार प्रशिक्षण संस्थान

202 . श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के प्रारंभ से लेकर अब तक मध्य प्रदेश, महाराष्ट्र और संघ राज्यक्षेत्र दादरा और नगर हवेली सहित विभिन्न राज्यों में कितने ग्रामीण स्वरोजगार प्रशिक्षण संस्थान स्थापित किए गए हैं और इन संस्थानों द्वारा प्रदान किए गए संबंधित प्रशिक्षणों का ब्यौरा क्या है;
- (ख) मध्य प्रदेश, महाराष्ट्र और दादरा और नगर हवेली संघ राज्य क्षेत्र में (पीएमईजीपी) के अंतर्गत प्रशिक्षित लाभार्थियों की संख्या कितनी है और इसकी शुरुआत से लेकर अब तक उनके द्वारा प्राप्त विशिष्ट प्रकार के प्रशिक्षण का जिला-वार ब्यौरा क्या है;
- (ग) उक्त योजना के अंतर्गत उपर्युक्त राज्यों में महिला लाभार्थियों की संख्या कितनी है; और
- (घ) क्या सरकार ने लाभार्थियों को प्रशिक्षण प्रदान करने के बाद उनकी योग्यता और कौशल की पहचान करने के लिए कोई प्रणाली विकसित की है, यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): मध्य प्रदेश, महाराष्ट्र तथा दादरा और नगर हवेली में भावी लाभार्थियों को उद्यमिता विकास कार्यक्रम (ईडीपी) प्रशिक्षण प्रदान करने के लिए ग्रामीण विकास मंत्रालय द्वारा प्रशासित और प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के अंतर्गत शामिल ग्रामीण स्व-रोजगार प्रशिक्षण संस्थानों (आरएसईटीआई) की संख्या क्रमशः 52, 35 और 1 है। पीएमईजीपी के अंतर्गत, वित्त, उत्पादन, विपणन, उद्यम प्रबंधन, बैंकिंग औपचारिकताओं, बहीखाता, वैधानिक अनुपालन आदि जैसे विभिन्न प्रबंधकीय और प्रचालन कार्यों से संबंधित अभिविन्यास और जागरूकता प्रदान करने के लिए भावी लाभार्थियों को ईडीपी प्रशिक्षण प्रदान किया जाता है।

(ख): उपलब्ध आंकड़ों के अनुसार, वित्त वर्ष 2016-17 से वित्त वर्ष 2025-26 तक (दिनांक 21.01.2026 की स्थिति के अनुसार) मध्य प्रदेश, महाराष्ट्र तथा दादरा और नगर हवेली में पीएमईजीपी के अंतर्गत ईडीपी प्रशिक्षण प्राप्त करने वाले लाभार्थियों की जिला-वार संख्या संलग्न **विवरण** में दी गई है।

(ग): वित्त वर्ष 2008-09 में इसकी शुरुआत से लेकर वित्त वर्ष 2025-26 (दिनांक 21.01.2026 की स्थिति के अनुसार) तक, मध्य प्रदेश में पीएमईजीपी के अंतर्गत 14,586 महिला उद्यमियों को सहायता प्रदान की गई है, जबकि संघ राज्य क्षेत्र दादरा और नगर हवेली सहित महाराष्ट्र में 20,331 महिला उद्यमियों को सहायता प्रदान की गई है।

(घ): पीएमईजीपी के अंतर्गत, ईडीपी प्रशिक्षण पूरा होने पर लाभार्थियों की योग्यता और कौशल का आकलन करने के लिए एक प्रक्रिया मौजूद है, जिसके अंतर्गत ईडीपी के 11 मॉड्यूल में से प्रत्येक के लिए मूल्यांकन किया जाता है, और मूल्यांकन के सफल समापन के बाद ही प्रमाण-पत्र जारी किया जाता है।

विवरण

वित्त वर्ष 2016-17 से वित्त वर्ष 2025-26 तक (दिनांक 21.01.2026 की स्थिति के अनुसार) मध्य प्रदेश, महाराष्ट्र तथा दादरा और नगर हवेली में पीएमईजीपी के अंतर्गत ईडीपी प्रशिक्षण प्राप्त करने वाले लाभार्थियों की जिला-वार संख्या

क्र.सं.	जिले का नाम	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
मध्य प्रदेश											
1)	आगर-मालवा	4	37	16	6	61	72	114	84	19	1
2)	अलीराजपुर	2	53	45	42	129	131	256	123	22	1
3)	अनूपपुर	4	14	10	11	33	56	100	102	37	8
4)	अशोक नगर	4	10	12	9	71	92	107	115	34	1
5)	बालाघाट	21	110	36	51	208	277	238	179	42	11
6)	बरवानी	3	23	27	20	80	118	106	95	10	1
7)	बेतुल	31	54	41	43	166	124	222	207	37	2
8)	भिंड	3	30	16	18	86	136	173	120	61	1
9)	भोपाल	25	69	37	31	101	221	386	331	69	12
10)	बुरहानपुर	3	7	22	20	103	75	128	90	16	1
11)	छतरपुर	1	50	23	15	53	80	140	142	52	3
12)	छिंदवाड़ा	25	77	49	59	104	163	202	137	36	0
13)	दमोह	4	18	11	16	71	63	91	118	42	7
14)	दतिया	4	8	8	24	78	96	141	104	15	2
15)	देवास	16	46	21	27	132	122	150	129	45	0
16)	धार	18	99	49	35	154	177	228	245	48	1

क्र.सं.	जिले का नाम	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
17)	डिंडोरी	3	39	13	14	104	85	107	58	15	0
18)	पूर्वी निमाड़ (खंडवा)	7	27	24	21	110	145	154	119	21	1
19)	गुना	3	3	6	4	64	81	138	148	41	8
20)	ग्वालियर	23	66	28	23	112	195	238	197	44	10
21)	हरदा	4	13	13	13	87	72	126	96	17	2
22)	होशंगाबाद	8	33	14	12	85	95	138	100	21	1
23)	इंदौर	32	136	34	17	201	319	356	322	104	9
24)	जबलपुर	49	114	43	46	155	185	226	204	53	6
25)	झुआ	13	81	23	13	122	157	191	146	14	3
26)	कटनी	8	27	3	6	61	85	103	73	28	1
27)	खरगांव	2	33	32	44	174	256	312	315	67	4
28)	मंडला	5	19	25	5	77	122	120	110	26	1
29)	मंदसौर	23	56	36	34	148	159	178	169	48	10
30)	मोरेना	1	15	14	6	47	127	198	229	56	5
31)	नरसिंहपुर	279	390	231	139	221	275	393	350	49	3
32)	नीमच	9	43	34	24	74	81	182	144	22	1
33)	पन्ना	1	21	3	7	88	68	71	54	24	1
34)	रायसेन	4	9	10	26	101	118	180	115	24	3
35)	राजगढ़	6	60	39	38	140	241	162	153	47	1
36)	रतलाम	33	160	33	26	94	98	141	178	30	3

क्र.सं.	जिले का नाम	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
37)	रीवा	10	51	38	23	174	206	195	143	32	2
38)	सागर	11	48	31	22	97	103	202	219	62	2
39)	सतना	8	35	34	6	109	146	150	147	39	3
40)	सीहोर	6	23	8	19	75	102	140	136	32	3
41)	सिओनी	11	24	15	10	59	67	153	114	20	2
42)	शाहडोल	0	10	14	8	66	81	133	87	23	6
43)	शाजापुर	4	35	16	5	97	121	118	97	23	0
44)	शिवपुरी	0	18	28	13	71	79	103	81	51	6
45)	सिधी	13	17	15	25	79	110	125	113	19	4
46)	सिंगरोली	1	5	6	4	67	117	68	66	17	1
47)	टीकमगढ़	18	65	41	24	100	143	185	138	30	2
48)	उज्जैन	13	45	46	17	66	110	118	115	44	5
49)	उमरिया	0	23	3	6	46	59	30	52	4	3
50)	विदिशा	2	18	8	12	64	112	196	168	49	6
कुल		778	2467	1384	1139	5065	6523	8412	7277	1781	170
महाराष्ट्र											
1	अहमदनगर	52	271	224	130	179	209	211	225	233	89
2	अकोला	22	147	124	81	54	59	87	83	64	57
3	अमरावती	39	129	108	77	78	92	144	164	113	52
4	औरंगाबाद	4	100	45	32	52	116	191	157	93	16
5	बीड	31	88	99	33	32	59	95	60	47	24

क्र.सं.	जिले का नाम	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
6	भंडारा	9	109	85	64	92	81	114	119	58	11
7	बुलढाणा	26	116	106	109	80	97	171	102	111	40
8	चंद्रपुर	39	133	66	108	101	114	118	99	88	23
9	धुले	3	69	40	38	51	73	84	127	180	68
10	गढ़चिरौली	20	50	40	30	71	34	54	59	53	7
11	गोंदिया	39	137	101	143	131	228	218	123	63	20
12	हिंगोली	54	68	95	55	44	52	72	36	23	5
13	जलगांव	4	174	127	90	90	171	206	217	351	122
14	जालना	34	75	71	38	43	106	34	56	50	24
15	कोल्हापुर	102	245	367	297	218	342	571	620	224	98
16	लातूर	9	105	83	81	85	111	91	111	106	53
17	मुंबई	1	13	3	4	3	4	19	32	50	17
18	मुंबई (उपनगरीय)	5	32	16	30	15	32	47	56	98	44
19	नागपुर	67	162	129	72	109	197	259	248	199	87
20	नांदेड़	31	88	89	56	82	130	153	99	129	42
21	नंदुरबार	0	39	48	41	60	61	76	64	175	58
22	नासिक	12	238	164	94	253	300	243	389	188	45
23	उस्मानाबाद	48	118	96	69	44	105	150	110	154	40
24	पालघर	36	88	62	52	69	129	142	203	96	31
25	परभणी	55	101	93	36	45	74	94	99	62	12

क्र.सं.	जिले का नाम	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
26	पुणे	70	246	279	102	114	135	247	340	394	181
27	रायगढ़	60	229	140	54	47	39	83	118	130	41
28	रत्नागिरि	131	283	262	84	92	134	213	184	149	38
29	सांगली	93	186	104	120	78	70	145	118	89	46
30	सतारा	66	139	135	83	103	114	185	140	180	48
31	सिंधुदुर्ग	105	196	123	60	84	139	215	123	105	29
32	सोलापुर	72	328	249	191	214	237	358	297	181	50
33	ठाणे	45	93	57	33	39	88	83	126	177	139
34	वर्धा	29	135	42	35	38	75	139	96	130	38
35	वसीम	34	89	122	50	46	55	86	46	58	35
36	यवतमाल	3	158	108	58	61	72	90	71	87	42
कुल		1450	4977	4102	2730	2997	4134	5488	5317	4688	1772
दादरा और नगर हवेली											
1)	दादरा और नगर हवेली	0	3	0	2	9	5	6	8	2	0
कुल		0	3	0	2	9	5	6	8	2	0

IMPLEMENTATION OF WELFARE SCHEMES IN KASARAGOD, KERALA

203. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government is aware of persistent infrastructure, health, education and livelihood gaps in tribal hamlets of Kasaragod district, if so, the details thereof;
- (b) the details of funds released and utilised under tribal welfare schemes in Kerala during the last five years;
- (c) whether any district-specific intervention has been designed for tribal communities in Kasaragod, if so, the details thereof; and
- (d) whether steps have been taken to ensure the effective delivery of welfare schemes at the grassroots level, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (c): The Government is aware that critical gaps persist in basic amenities, healthcare, education, and livelihood among the Scheduled Tribe hamlets in Kasaragod district. To address these gaps funds for programmes/tribal schemes the following expenditure has been incurred in the last five years in Kasaragod District.

TDO Kasaragod		
Year	Funds Received (₹)	Expenditure (₹)
2020–21	18,528,745	18,528,745

2021–22	20,006,021	20,006,021
2022–23	13,778,199	13,778,199
2023–24	14,528,947	14,528,947
2024–25	18,914,403	18,914,403
TDO Parappa		
Statement of Plan, Allotment and Expenditure		
Financial Year	Allotment (₹)	Expenditure (₹)
2021–22	7,60,49,006	7,60,49,006
2022–23	13,64,20,288	13,64,20,288
2023–24	8,34,92,132	8,34,91,581
2024–25	—	1,094
Total	—	12,02,96,823

One of the long-standing major issues faced by the tribal communities in Kerala is the lack of land ownership documents for the places where they have been residing for decades. Due to this reason, various departments are often unable to consider them for several welfare benefits. To address this fundamental issue, the District Collector took the initiative to formulate a project titled “**Operation Smile.**” This project is being implemented through the Revenue Department, Survey Department, and the Scheduled Tribe Development Department. In the first phase, the project focused on the **PVTG community, the Koragas.** As a result of the implementation of this project, land survey has been completed for **539 families**, and steps have been initiated to issue land possession certificates to them. Simultaneously, procedures have also begun to conduct land surveys for other backward

communities among the Scheduled Tribes, such as the **Malavettuva community**.

(b) and (d):The details of funds released for Kerala under major schemes for Tribal Welfare by Ministry of Tribal Affairs is given below. As Kasaragod is one of the District of Kerala with tribal population, they will also be benefited.

(in lakhs)

S.N	Name of the Scheme	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
1	EMRS (funds released for construction and operation of EMRS)		229.56	1515.66	249	1252
2	Expenditure under Tribal Sub-Plan	56765	72090	76832	53054	21197
3	Funds released under Grants under Article 275(i)		817.67	1910.44		
4	Pre-matric funds released	116.56	347.07	0	436.46	100
5	Post-matric funds released	3285.25	2516.49	0	4689.34	2900
6	NSFTDC (loans given) amount in lakh	298.76	637.30	720.73	446.74	684.80
7	NGO	120.82	142.81	129.47	7.52	186.75

The effective implementation of welfare schemes of State Government including Operation Smile at the grassroots level is being ensured through ST Promoters and Tribal Extension Officers. Development and welfare activities are also being carried out through local self-government institutions, particularly the Grama Panchayats. To see that government intervention are functioning effectively as per objectives, periodic evaluation is undertaken and schemes are re-design accordingly.

TRIBAL RESEARCH INSTITUTES (TRIS) IN ANDHRA PRADESH

204. SHRI BASTIPATI NAGARAJU:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has assessed impact and effectiveness of Tribal Research Institutes (TRIs) in socio-economic development, cultural preservation and research initiatives, if so, the key findings of such assessments;
- (b) the funds allocated, released and utilized by each Tribal Research Institute (TRI) under Support to TRIs scheme during the last five years, year-wise and State-wise, especially for Andhra Pradesh including their location;
- (c) whether the Government has identified any gaps in research or infrastructure of TRIs and if so, the corrective measures taken to strengthen these Institutes;

- (d) the total number of research studies and training programmes conducted by TRIs during the last five years along with the details of projects undertaken in Andhra Pradesh for tribal welfare and cultural documentation; and
- (e) whether there are plans to expand or upgrade Tribal Research Institutes with improved data-driven governance models and language preservation initiatives particularly in Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Yes, the Ministry of Tribal Affairs periodically reviews the performance of Tribal Research Institutes (TRIs) through meetings, monitoring of implementation of approved projects, utilisation certificates, progress reports, physical visits of TRIs, and evaluation of outputs. An extensive evaluation study was also conducted by the Development Monitoring and Evaluation Office (DMEO), NITI Aayog for which report was submitted in October 2025. This evaluation report highlighted that the scheme aligns strongly with constitutional mandates for research and documentation on tribal matters. TRIs have played a pivotal role in preserving traditional knowledge and supporting policy formulation. However, their capacity varies widely across states. It was recommended to strengthen institutional capacity of TRIs through targeted resource allocation and standardization of research guidelines across states. Besides, it was advised collaborations with universities and international development agencies for co-funded research should be encouraged.

(b): Presently, Ministry of Tribal Affairs is funding 29 Tribal Research Institutes under the Scheme 'Support to Tribal Research Institutes (TRIs)'. The core responsibility of TRIs is to function as a body of knowledge & research and as a think tank for tribal development and preservation of art and culture of tribal people with repository of information pertaining to tribal communities, their society and culture and critical areas of concern. Within the set of TRIs, there are tribal museum, library, training centre, research wing etc. TRIs have carried out various activities viz. research studies, evaluation studies, organization of training/seminar/workshop, organization of tribal fairs and festivals, baseline survey, publications, documentaries/ documentation, organization of exchange visits etc. over the years. The list of TRIs is enclosed as **Statement-I**.

Tribal Research Institute(s) submit to the Ministry annual detailed action plan with budgetary requirement through respective State Tribal Welfare Department. Funds are sanctioned to the State Government on need basis and with the approval of Apex Committee chaired by the Secretary, Tribal Affairs. Details of funds released to TRIs including TRI, Andhra Pradesh under the Scheme of 'Support to Tribal Research Institutes' during the period from 2020-21 to 2024-25 is enclosed as **Statement-II**.

(c): Yes, this Ministry has identified gaps relating to research capacity, infrastructure, digitisation, and manpower in TRIs. Corrective measures include financial assistance for infrastructure upgradation, support for digitization of records and research outputs, strengthening of human resources and technical

expertise, and Encouraging collaborations with academic and research institutions

(d): TRIs have conducted 399 research studies and 467 training programmes during the last five years. The details of research projects and training programmes conducted by TRI in Andhra Pradesh for tribal welfare and cultural documentation are given at **Statement-III**.

(e): Yes, there are active plans to strengthen, upgrade, and support Tribal Research Institutes (TRIs) across India, including Andhra Pradesh, through the centrally sponsored scheme "Support to Tribal Research Institutes". The focus is on enhancing infrastructural capacity, data-driven policy research, and language preservation. The following initiatives have been taken by the Government for the purpose:

The Tribal Cultural Research & Training Mission (TCR&TM) in Andhra Pradesh has developed a roadmap through the Centre for Innovations in Public Systems (CIPS) to enhance its activities. Database created for tribal artists, artisans and cultural artists. Tribal Artists & Artisans are sent to the state and national level tribal fairs and festivals to exhibit and for sale tribal arts and crafts. Further, to preserve tribal languages, primers are developed in 6 tribal languages (Savara, Kuvi, Konda, Koya, Adivasi Oriya and Sugali). TRIs are actively involved in preserving indigenous tribal languages through the preparation of bilingual dictionaries and trilingual proficiency modules. Besides, data-driven approaches are integrated into tribal development

planning, utilizing dashboards developed by the Centre of Excellence of Data Analytics (CEDA) for monitoring schemes.

STATEMENT-I

List of Tribal Research Institutes (TRIs)

Sl. No.	Address
1	Tribal Research Institute, Government of Andaman & Nicobar Islands, Administration, Port Blair – 744 101
2	Tribal Research Institute, Government of Andhra Pradesh, Tribal Welfare Department, Kandhari Hotel Road, Revenue Colony, Vijayawada- 520 010
3	Tribal Research Institute, Department of Social Justice & Empowerment & Tribal Affairs, Behind Rajiv Gandhi Stadium, B-Sector. Naharlagun, Pin: 791110, Arunachal Pradesh.
4	Assam Institute of Research for Tribals & Scheduled Castes, Government of Assam, Jawahar Nagar, N.H. – 37, Guwahati-781022
5	Tribal Research & Training Institute Govt. of Chhattisgarh, Pt. Deen Dayal Upadhyay Nagar, Sector-4, Raipur
6	Tribal Research & Training Institute, Gujarat Vidyapith, Ashram Road, Ahmedabad-380014, Gujarat
7	Institute of Tribal Studies Himachal Pradesh University, Summer Hills, Shimla- 171005, Himachal Pradesh
8	Tribal Welfare Research Institute Government of Jharkhand, Morabadi Road, Ranchi – 834008
9	Tribal Research Institute, Directorate of Tribal Affairs

	Govt. of Jammu & Kashmir, Civil Secretariat, Jammu - 180001
10	Karnataka State Tribal Research Institute, #CA-3 Treasury Laout, Kergally, Mysuru - 570026
11	Kerala Institute for Research Training & Development, Studies for SC / ST, Government ofKerala, Kozhikode – 673017
12	Tribal Research & Development Institute, Government of Madhya Pradesh, 35, Shyamla Hills, Bhopal – 462002
13	Tribal Research & Training Institute, Government of Maharashtra, 28, Queens Garden, Pune-411011
14	Tribal Research Institute, Government of Manipur, Chingmeirong, Imphal – 795001
15	SC / ST Research & Training Institute, Government of Odisha, Unit-VIII, CRP Square, Bhubaneswar – 751003
16	Tribal Research & Training Institute, Government of Rajasthan, Ashok Nagar, Post Box No. 86. Udaipur-313 001
17	Tribal Research Institute, Social Justice & Empowerment and Welfare Department, Government of Sikkim, Samay Kalyan Bhavan, Room No. 402, 5th Mile, Lumsay, Tadong, Gangtok-737 101
18	Tribal Research Center, Government of Tamil Nadu, M.Palada (PO),Udhagamandalam, Nilgiri District, Tamil Nadu,Ooty-643 004
19	TCR & TI, Government of Telangana, DSS Bhawan, Masab Tank, Hyderabad- 500 028
20	Tribal Research & Cultural Institute, Government of Tripura, Lakechovemahui, Agartala, West Tripura-799001

21	Cultural Research Institute, Government of West Bengal, P6-1/4 CIT Scheme VII-M, VIP Road, Kankurgachi, Kolkata- 700054
22	SC / ST Research & Training Institute, Govt. of Uttar Pradesh, Bhagidari Bhawan, (Near Ambedkar Park), VipulKhand-Gomati Nagar, Lucknow-226010
23	Tribal Research Institute, Social Welfare Directorate, Chaltlang, Aizawl, Mizoram 796012
24	Tribal Research Institute, The Directorate of Social Welfare, Near Raj Bhavan, Kohima, Nagaland.
25	Tribal Research Institute, Social Welfare Department, Government of Uttarakhand, Subhash Road, Secretariat, Dehradun – 248 001
26	Tribal Research Institute, Babadam, West Garo Hills, Meghalaya
27	Tribal Research Institute, Directorate of Tribal Welfare, 5 th Floor, Shram Shakti Bhavan, Patto, Panaji, Goa
28.	Tribal Research Institute, Ladakh, Kargil Campus, University of Ladakh
29.	Bihar Scheduled Tribe Research and Training Institute (BSTRTI) 64/40 Officers Flat, Nehru Path, Patna- 800001

STATEMENT-II

Details of funds released under the Scheme of 'Support to Tribal Research Institutes' during 2020-21 to 2024-25						
Sl. No.	State	Fund Released (Rs. in lakh)				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman and Nicobar	0.00	0	0.00	0.00	0.00
2	Andhra Pradesh	455.00	432.75	219.13	125.00	0.00
3	Arunachal Pradesh	184.15	0	0.00	48.63	150.00
4	Assam	0.00	0	0.00	0.00	270.00
5	Bihar	0.00	0.00	0.00	0.00	99.00
6	Chhattisgarh	0.00	189.04	113.43	250.00	1100.00
7	Goa	202.50	111.75	0.00	50.57	200.00
8	Gujarat	0.00	0	0.00	0.00	250.00
9	Himachal Pradesh	50.00	114.1	0	0.00	125.00
10	Jammu And Kashmir	206.51	200	170.84	770.85	100.00
11	Jharkhand	0.00	13.92	164.96	417.03	200.00
12	Karnataka	26.35	184.25	0.00	0.00	200.00
13	Kerala	0.00	0	0.00	0.00	300.00
14	Ladakh	0.00	0.00	0.00	0.00	99.00
15	Madhya Pradesh	447.00	484.58	0.00	143.08	600.00
16	Maharashtra	0.00	0	0.00	0.00	250.00
17	Manipur	0.00	0	0.00	0.00	140.00
18	Meghalaya	0.00	66.224	0.00	0.00	100.00
19	Mizoram	1178.22	766.65	53.75	550.00	723.14
20	Nagaland	0.00	85	205.000	400.00	600.00
21	Odisha	503.00	644.76	313.15	600.00	600.00
22	Rajasthan	8.89	215.34216	0.00	0.00	0.00
23	Sikkim	144.00	273.3	0.00	0.00	200.00
24	Tamil Nadu	0.00	135.09	0.00	25.00	300.00
25	Telangana	375.75	548.95	0.00	0.00	1300.00
26	Tripura	0.00	44.29384	0.00	25.00	300.00
27	Uttar Pradesh	35.15	89.25	0.00	0.00	0.00

28	Uttarakhand	2183.48	1400.75	0.00	948.01	793.86
29	West Bengal	0.00	0	0.00	0.00	0.00
	Total	6000.00	6000.00	1240.26	4353.17	9000.00

STATEMENT-III

Details of research projects and training programmes conducted by TRI in Andhra Pradesh for tribal welfare and cultural documentation				
Sl. No.	Financial Year	Activity Name	Project Name	Project Amount (in Lakh)
1	2024-2025	Training/ Seminars/ Workshops/ Conferences	Organisation of one day State Level Tribal Painting competition and facilitation of eminent Tribal Artists	10
2	2024-2025	Training/ Seminars/ Workshops/ Conferences	Conduct of Janjatiya Gaurav Divas: Tribal Pride Day 2024 (15th November to 21st November)	0
3	2024-2025	Training/ Seminars/ Workshops/ Conferences	Organization of skill training to the tribal artisans, artists, Cultural performers, folk singers. and musicians to enhance their skills and Promote traditional art.	10
4	2024-2025	Training/ Seminars/ Workshops/ Conferences	Organisation Exhibition of a Three-Day Art Exhibition	10
5	2024-2025	Training/ Seminars/ Workshops/ Conferences	Capacity building to the field functionaries stakeholders on implementation RoFR in the state.	10
6	2024-2025	Training/ Seminars/ Workshops/	Capacity Building Line Demands to the Field Functionaries of on STC / TSP Components.	5

		Conferences		
7	2024-2025	Training/ Seminars/ Workshops/ Conferences	Capacity Building to Teachers on Result Orientation, Digital Tech etc.	5
8	2024-2025	Training/ Seminars/ Workshops/ Conferences	Organization of National-Level Archery among Tribal Students	25
9	2023-2024	Training/ Seminars/ Workshops/ Conferences	Capacity building to the field functionaries stakeholders on implementation RoFR in the state.	20
10	2023-2024	Training/ Seminars/ Workshops/ Conferences	Skill upgradation among the Tribal Artists and Artisans	50
11	2023-2024	Training/ Seminars/ Workshops/ Conferences	Capacity building to ST PRI members on PESA and LTR through cascade model	20
12	2023-2024	Training/ Seminars/ Workshops/ Conferences	Interface Workshops with Line Departments for effective implementation of TW Department Activities by identifying gaps and lacunas to address them through comprehensive plans.	0
13	2022-2023	Training/ Seminars/ Workshops/ Conferences	Conduct of 4 Day National Craft Mela cum Sale to promote the Tribal crafts with an aim to vocal to local as well as local to Global. It also promote their livelihoods.	80
14	2021-2022	Training/ Seminars/ Workshops/ Conferences	Capacity building to ST PRI members through cascade model	5
15	2021-2022	Training/	Capacity building on the RoFR	5

		Seminars/ Workshops/ Conferences		
16	2021-2022	Training/ Seminars/ Workshops/ Conferences	Creating data base and capacity Building to Tribal Artisans and Artists	5

Sl. No.	Financial Year	Activity Name	Sub Activity Name	Project Name	Project Amount (in Lakh)
1	2024-2025	Research & Documentation	Education	Skill gap Study among Scheduled Tribe Youth in Andhra Pradesh and identification of employable trades having local potentiality including self-employment	10
2	2024-2025	Research & Documentation	Education	Baseline Survey for checking on left out PVTGs for benefits of Aadhaar enrolment. issue of community certificates and Jandhan accounts - the three requirements for obtaining all benefits	10
3	2023-2024	Research & Documentation	Education	Action Research project of Deepening and scaling of Black Pepper farmers livelihoods in Andhra Pradesh	65.75
4	2023-2024	Research & Documentation	Education	Action research project on listing ethno-medical practitioners among tribal groups, documentation of traditional health care practices, medicinal values of plants and usage, and the rise of nurseries of medicinal plants in 8 ITDA areas of the	70.3

				state.	
5	2023-2024	Research & Documentation	Education	Study cum action research trails for promoting broom grass cultivation in long term fallow podu lands for improving livelihood of the Adivasis in ASR and Manyam district of Andhrapradesh	56
6	2022-2023	Research & Documentation	Baseline survey	Baseline Survey on Primitive Vulnarable Tribal Groups (PVTGs) in Andhra Pradesh	27.37
7	2022-2023	Research & Documentation	Baseline survey	Conducting baseline survey and preparation of integrated tribal village development plan for 312 tribal villages for implementation of Pradhan Mantri Aadi Adarsa Yojana (Model Village)	54.6
8	2022-2023	Research & Documentation	Baseline survey	Development and TRI publications of Dictionaries among the Six Tribal Languages i.e. Savara, Konda, Kuvi, Adivasi Oria, Koya and Sugali	30
9	2022-2023	Research & Documentation	Baseline survey	An Action Research of Skill Development on extraction of fiber from SISAL Leaves and Lantana plant to make alternative livelihoods for the 17 Tribal groups of the Paderu ITDA Agency Area.	40
10	2021-2022	Research & Documentation	None	Conducting baseline survey and preparation of integrated tribal village development plan for 250 tribal villages for implementation of Pradhan Mantri Aadi Adarsa Yojana (Model Village)	43.75
11	2020-2021	Research & Documentation	Any Other	Polavaram Project - Relief AND Rehabilitation of PDF and PAF -	50

				Study and developing comprehensive village development Plan for few Tribal Villages in Polavaram Project Region	
12	2020-2021	Research & Documentation	Livelihoods	Documentation and Compilation of Migrants in Andhra Pradesh - Future Plan of Action for Livelihood Security	85
13	2020-2021	Research & Documentation	Education	An Empirical study on assessment of Ashram Schools Functioning in the State of Andhra Pradesh	28
14	2020-2021	Research & Documentation	Any Other	Improving Black Pepper Farmers Incomes in Andhra Pradesh	100
15	2020-2021	Research & Documentation	Livelihoods	Promoting new varietal Broom grass on the hill slopes as a livelihood Enterprise Model including skill development.	55
16	2020-2021	Research & Documentation	Livelihoods	Skill development among tribes in processing for value addition of NTFP for sustainable livelihoods	19

CASHLESS TREATMENT TO ROAD ACCIDENT VICTIMS

205. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has any proposal to introduce a nationwide cashless treatment scheme for road accident victims across the country;
- (b) if so, the details thereof;
- (c) the salient features of the proposed scheme including eligibility, coverage amount, duration of treatment and categories of hospitals to be empanelled;
- (d) the time by which it is likely to be rolled out and the manner in which the scheme will be funded and implemented by the Government;
- (e) whether the government proposes to link the existing insurance, motor vehicle compensation mechanisms or schemes such as Ayushman Bharat with the said scheme and if so, the details thereof; and
- (f) the measures taken to ensure timely admission, quality treatment, reimbursement to hospitals and awareness among the general public about the scheme?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): In accordance with the legal mandate under Section 162 of the Motor Vehicles Act, 1988, Cashless Treatment for Road Accident Victims Scheme, 2025 has been notified vide S.O. 2015(E) dated 05.05.2025. Furthermore, comprehensive guidelines detailing the process flow, roles and responsibilities of various stakeholders, and the Standard Operating Procedures (SOPs) for its implementation have been issued vide S.O. 2489 (E) dated 04.06.2025.

Key features of the scheme are as under:

- (i) Treatment cover up to Rs. 1.5 lakh per victim will be provided, subject to a maximum cap of 7 days from date of accident. The treatment cover will be available to those victims who are involved in road accidents caused by use of motor vehicles across any category of road.
- (ii) Every motor vehicle road accident victim shall be provided with stabilization treatment for upto 24 hours in non-life-threatening cases and upto 48 hours in life- threatening cases at designated hospitals, subject to police response.
- (iii) This statutory scheme will take precedence over any other Central / State level schemes.
- (iv) The Scheme is being implemented through the amalgamation of two existing platforms, i.e. eDAR (electronic Detailed Accident Report) used by Police officials for reporting of accidents and TMS 2.0 (Transaction Management System) of National Health Authority (NHA) used by hospitals for treatment, claim submission and processing of payments.
- (v) The reimbursement to hospitals is being done through Motor Vehicle Accident Fund (MVAFF) which is funded through contributions from General Insurance companies for cases where the offending Motor Vehicle is insured and through budgetary support for other-than-insured cases.
- (vi) As per the Scheme guidelines notified vide S.O. 2489 (E) dated 04.06.2025, hospitals empanelled under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) shall be automatically deemed

designated hospitals for the purposes of the Scheme. Further, NHA has issued detailed guidelines for designating and onboarding of additional hospitals by States & UTs vide OM S-12018/81/2024 dated 20 May 2025.

(e): The Scheme is being implemented through the amalgamation of two existing platforms, i.e. eDAR and TMS 2.0. The third party insurance status of the offending vehicle is captured on eDAR as it is integrated with VAHAN Portal.

The Government of India is already implementing a separate Compensation to Victims of Hit and Run Motor Accidents Scheme with effect from 01.04.2022. Under this Scheme, a fixed sum of Rs. 2 lakh is to be provided in case of death, and a fixed sum of Rs. 50,000 is to be provided in case of grievous hurt. The compensation is provided to the victims of Hit & Run motor accident as per a time-bound procedure defined under the Scheme.

It may be noted that Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) is a benefit-based health insurance scheme, under which beneficiaries are identified in advance. In contrast, the Cashless Treatment for Road Accident Victims Scheme, which is a statutorily mandated scheme under Section 162 of the Motor Vehicles Act, 1988 in which any road accident victim caused by use of motor vehicle on any category of road can be a beneficiary.

(f): To ensure that the road accident victim reaches the designated hospital within golden hour, integration with 112 Emergency Response Support System

(ERSS) has been ensured. 112 operator guides victim to the nearest designated hospital and also provides facility of ambulance, if required.

The Treatment is provided to victims as per standard Health Benefit packages of NHA. Once the victim is discharged from the Scheme, the hospital will have to submit the claim along with necessary documents to State Health Agency (SHA).

The claim will be verified and approved by the SHA. To ensure timely payments to hospitals, a period of 10 days has been defined from the claim being approved by SHA for District Collectors or General Insurance Council to make the payments to the concerned hospitals, as the case maybe.

A complete digital trail for the Scheme will exist from the time of accident reporting through the 112 ERSS platform to victim admission, treatment, police authentication, claim processing and final payment.

Besides sensitizing the States/UTs, the Sadak Suraksha Abhiyan has been launched through Central Bureau of Communication to create awareness on programs and policies including the Scheme.

राष्ट्रीय राजमार्ग-530बी के विस्तार के कारण वृक्षों का काटा जाना

206. श्री देवेश शाक्य:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस तथ्य की जानकारी है कि उत्तर प्रदेश के कासगंज, बदायूं, आंवला (बरेली) और एटा संसदीय निर्वाचन क्षेत्रों से गुजरने वाले राष्ट्रीय राजमार्ग-530बी के निर्माण/विस्तार के कारण बड़ी संख्या में पूर्ण रूप से विकसित वृक्ष काटे जा रहे हैं;

(ख) यदि हां, तो उक्त परियोजना के अंतर्गत अब तक काटे गए वृक्षों की संख्या का ब्यौरा क्या है और उनके स्थान पर राज्य-वार कितने वृक्ष लगाए गए हैं;

(ग) क्या यह भी सच है कि अक्सर प्रतिपूरक वनीकरण के नाम पर केवल छोटे पौधे लगाए जाते हैं, जिनकी कार्बन पृथक्करण क्षमता पूर्ण रूप से विकसित वृक्षों की तुलना में काफी कम होती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) काटे हुए वृक्षों की संख्या के अनुपात में उच्च कार्बन अवशोषण क्षमता, लंबे जीवनकाल और उच्च अस्तित्व दर वाले वृक्षों का वृक्षारोपण सुनिश्चित करने के लिए सरकार द्वारा जारी नीतियां/दिशानिर्देश क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): एनएच-530बी का विभिन्न पैकेजों के तहत चार लेन तक चौड़ीकरण किया जा रहा है। प्रस्तावित चौड़ीकरण में, कटाई के लिए कुल 33,035 पेड़ों की पहचान की गई है। इन पेड़ों को काटने की अनुमति वन विभाग, उत्तर प्रदेश सरकार, से प्राप्त कर ली गई है। भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने वन विभाग द्वारा मांग की गई राशि को प्रतिपूरक वनीकरण (सीए) और निवल वर्तमान मूल्य (एनपीवी) के लिए जमा कर दिया है। प्रतिपूरक वनीकरण वन विभाग, उत्तर प्रदेश सरकार, द्वारा किया जाएगा। इसके अलावा, राजमार्ग गलियारे, उपलब्ध मार्गाधिकार, और राष्ट्रीय राजमार्गों के मीडियन के साथ-साथ, जहां भी संभव हो, एनएचएआई द्वारा एवेन्यू वृक्षारोपण किया जाएगा जिसमें देशी प्रजातियों, जिनमें उच्च उत्तरजीविता दर और कार्बन अवशोषण क्षमता है, पर जोर दिया जाएगा।

LOANS SANCTIONED TO MSMEs

207. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of Micro, Small and Medium Enterprises (MSME) loans sanctioned and disbursed in Ramanathapuram, Tiruvannamalai and Kanchippuram districts during the last financial year under various MSME support schemes;
- (b) the amount sanctioned and disbursed, sector-wise;
- (c) whether MSME outreach programs, loan awareness camps and road safety awareness drives have been conducted to support local entrepreneurs in these districts, if so, the details thereof;
- (d) the details of special assistance provided for agro-based, textile and value-added service units of MSMEs in these districts; and
- (e) the targeted employment and skill-development outcomes expected from MSME support?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As per SLBC report the Sector wise total Credit outstanding to Micro, Small and Medium Enterprises (MSMEs) during the last financial year i.e FY 2024-25 under Annual Credit Plan in Ramanathapuram, Tiruvannamalai and Kanchippuram districts is given below:

Amount (Amt.) in Rs in crore

S . N o .	District Name	Micro Enterprises (Manufacturing + Service) - including credit by Khadi and Village Industries		Small Enterprises (Manufacturing + Services)		Medium Enterprises (Manufacturing + Services)		Other Finance to MSMES (As indicated in Master Direction on PSL)		Out of other finance to MSMEs above loans upto 50 crores to Start- ups)		Total	
		No. of A/c	Amt	No. of A/c	Amt	No. of A/c	Amt	No. of A/c	Amt	No. of A/c	Amt	No. of A/c	Amt
1	Kanchippuram	29199	2265.11	1688	2212.36	332	883.21	77	4.61	0	0.00	31296	5365.53
2	Ramanathapuram	16638	551.61	254	216.74	36	82.33	0	0.00	0	0.00	16928	850.68
3	Tiruvannamalai	24986	1262.23	474	389.63	47	49.01	2	2.12	0	0.00	25509	1702.99

(c): Ministry of MSME through its field offices regularly organizes awareness campaigns for awareness of various Government schemes /programmes, in coordination with MSME/ Industry Departments of States/UTs concerned and other MSME stakeholders through physical workshops, social media, print media & electronic media for creating wide publicity for increasing participation from all range of stakeholders.

(d) and (e): The Ministry of Micro Small and Medium Enterprises has taken various initiatives to assist and improve the skills of the workforce in the MSME sector including agro-based, textile and value-added service units. The Ministry conducts skilling and upskilling programmes through its schemes and programme viz. Entrepreneurship and Skill Development Programme (ESDP) scheme, Prime Minister Employment Generation Programme (PMEGP), Skill

Upgradation and Mahila Coir Yojana, SCST Hub, Assistance to Training Institutions (ATI) Scheme, A Scheme for promotion of Innovation, Rural Industry & Entrepreneurship (ASPIRE) and training through Technology Centres set up across the country including in Ramanathapuram, Tiruvannamalai and Kanchippuram districts.

The Details of Agro-based, Textiles and Service industries assisted under Prime Minister's Employment Generation Programme (PMEGP) Scheme during last financial year i.e 2024-25 in the Ramanathapuram, Tiruvannamalai and Kanchippuram districts are given as under:

Sr. No.	District	Agro-based		Service Industries		Textile	
		No. of Projects	MM (Rs. in lakh)	No. of Projects	MM (Rs. in lakh)	No. of Projects	MM (Rs. in lakh)
1	Kanchipuram	17	31.06	42	77.06	12	35.43
2	Ramanathapuram	36	9.68	20	41.36	1	0.18
3	Tiruvannamalai	44	88.18	39	76.04	7	14.62
Total		97	128.92	101	194.46	20	50.22

DUMP SITE REMEDIATION ACCELERATION PLAN

208. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the framework and the budget allocated for Dump Site Remediation Acceleration Plan (DRAP);
- (b) the timeline fixed to achieve the targets of DRAP;

- (c) the amount of funds spent on clearing of legacy landfills till date along with the results thereof;
- (d) the financial assistance as well as technical assistance provided to local Governments to carry out this Plan; and
- (e) the monitoring mechanism in place and the manner in which Public-Private Partnership (PPP) would be operated under this Plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): A total of 2488 dumpsites (with more than 1000 tonne of waste) having nearly 25 Cr. Metric Tonnes (MT) of legacy waste have been identified for remediation. So far, 1138 dumpsites have been remediated completely and 1020 sites are under progress. So far 15.51 Cr. MT (62%) of waste has been remediated and 8484.15 Acres (56%) land has been reclaimed. State-wise details of status of remediation of legacy dumpsites remediation is available at <https://sbmurban.org/swachh-bharat-mission-progess>.

Dumpsite Remediation Acceleration Programme (DRAP) is an initiative to fast-track remediation of 214 legacy waste dumpsites which account for 80% of the remaining legacy waste and reclaim land for productive urban use, while preventing creation of new dumpsites by September 2026. DRAP covers 200 ULBs for 100% remediation of 214 most difficult dumpsites of each State/UTs.

(c) to (e): Ministry of Housing & Urban Affairs (MoHUA) has extended Central Financial Assistance of ₹4,206 crore for projects worth ₹10,308 Cr, benefiting

2,489 ULBs across 29 States/UTs for legacy dumpsite remediation. To support DRAP initiative, the Ministry will provide additional financial assistance to cities based on their micro-plan on case-to-case basis, considering an estimate of ₹550 per tonne for legacy waste remediation as per operational guidelines of SBM-U 2.0. Further, each city has been encouraged to forge one or more partnerships i.e. corporate/PSUs/NGOs as per requirement for support in financing, logistics, technical, utilization & disposal, community engagement & awareness etc.

An IT module has been developed to monitor the progress across these identified sites on a real-time basis, with digital integration of weighbridges where ever possible etc. Also, regular reviews and field visits are being taken up to assess on-ground progress and ensure timely resolution of challenges.

FOOD TESTING LABS UNDER FSQAI

209. SHRI B. K. PARTHASARATHI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of food testing labs approved, on-going and completed under Food Safety & Quality Assurance Infrastructure (FSQAI) Scheme;
- (b) the physical and financial progress of the labs that are on-going under the said scheme along with date of starting the project;
- (c) the list of proposals that have been received especially from Andhra Pradesh under the scheme between 2019 and 2024;

(d) whether the Government is accepting more proposals under the scheme;
and

(e) if so, the list of eligible institutions that can send proposals to establish these laboratories?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): Under Food Safety & Quality Assurance Infrastructure (FSQAI) Scheme, 205 projects have been approved, 174 projects have been completed and 30 Projects are ongoing. One Project has been withdrawn by the promoter.

(b): The physical and financial progress of the labs that are on-going under the said scheme along with date of approval the project is as under :

Sr. No.	Project Name	Approval Date	Approved Grant (Rs. In Lakh)	Released Amount (Rs. In Lakh)
1	The Energy and Resources Institute (TERI),	21-09-2016	171.84	137.472
2	Jawaharlal Nehru Technological University (JNTU), Annantpur, Chittoor	15-02-2019	639.50	251.5
3	Indian Institute of Food Processing Technology (GMO)	23-08-2019	114.70	43.586
4	Maharaja Ranjit Singh Punjab Technical University,	02-09-2019	253.12	191.25926
5	Sher-e-Kashmir University of Agricultural Sciences	30-12-2019	736.84	575.63508
6	MPEDA ELISA Laboratory, Contai	05-10-2020	32.23	12.2455
7	MPEDA ELISA Laboratory, Haroa	05-10-2020	32.67	15.51825

8	Bombay Test House Pvt Ltd, Navi Mumbai, Thane	26-03-2021	207.00	98.325
9	Chennai Mettlex Labs Pvt. Ltd.	27-06-2023	263.69	131.845
10	J & K Food Quality Control Lab for Skill Development	27-06-2023	364.02	0
11	Trust well Lab	27-06-2023	516.01	0
12	Aura Analytical Services Pvt Ltd	27-06-2023	533.42	0
13	Bihar State Seed and Organic Certification Agency	27-06-2023	538.31	0
14	Banjara Lambani Samaj	21-11-2023	664.78	332.39
15	North Eastern Hill University	21-11-2023	1021.09	0
16	Startech Labs Private Limited	01-03-2024	371.17	0
17	M/s First Source Laboratory Solutions LLP	01-03-2024	655.23	0
18	Welzo Research & Development Pvt. Ltd	01-03-2024	772.12	386.06
19	Foodtech Consults India Private Limited	01-03-2024	550.70	0
20	Nagaon Foods and Analysis Private Limited	01-03-2024	650.00	0
21	S. N. Pura Laboratory LLP	01-03-2024	642.46	321.23
22	Mediforce Research Private Limited	01-03-2024	808.01	404
23	Kalpna Chawla Computech Pvt. Ltd	01-03-2024	751.37	0
24	Eurofins Analytical Services India Private Limited	01-03-2024	531.86	265.93
25	Angel Analytical Services LLP	01-03-2024	732.71	366.355
26	Bikaner Agrimarketing Private Limited	01-03-2024	497.45	248.725
27	Mitra S. K. Private Limited	01-03-2024	459.75	0
28	Emminent Analytics	01-03-2024	455.50	227.75
29	Shreeyan Research and Analytical Laboratories	01-03-2024	447.05	223.525
30	National Science	01-03-2024	301.05	0

(c): The list of proposals that have been received from Andhra Pradesh under the scheme between 2019 and 2024 is as under:

Sr. No.	Proposal's Name	District	Status
1	Biofact Research Pvt., Ltd., Vishakhapatnam	Vishakhapatnam	Completed
2	MPEDA ELISA Laboratory, Bapatla	Guntur	Completed

(d) and (e): The Ministry of Food Processing Industries (MoFPI) has floated an Expression of Interest (EOI) on 21.11.2025, which is open till 10.02.2026, inviting applications for the setting up of 100 food testing laboratories across the country.

Eligible entities:

Any private sector organization or entity intending to set-up a food-testing laboratory exclusively for commercial food testing purposes, subject to following:

- i. Only proposals for the setting up of new Food Testing Laboratories shall be considered.
- ii. Only one application from one applicant will be considered.
- iii. Proposals for in-house laboratories shall not be supported.
- iv. Entities must provide their By-laws/ Memorandum of Association/ Articles of Association / relevant statutory document explicitly incorporating commercial food testing as an approved activity/ objective.
- v. The entity must possess valid registration such as GSTIN, PAN, MSME Udyam Aadhar, or an equivalent certificate issued by the concerned authority/government, as applicable to the proposed services.

- vi. Proposals received from entities where Scheduled Caste (SC)/ Scheduled Tribe (ST) hold at least 51% stake, will be treated as SC/ST proposals.
- vii. If, at any point during project implementation, the SC/ST ownership stake falls below 51%, the project shall be cancelled. Any subsidy already disbursed shall be subject to recovery with an additional annual interest of 10%, and the Performance Security shall be forfeited.
- viii. Proposals received from entities where Women promoter hold at least 51% stake in the net worth of the entity, will be considered as proposal from Women.
- ix. The entity must not be insolvent, in receivership, bankrupt, or being wound up; must not have its affairs administered by a court or a judicial officer; must not have its business activities suspended; and must not be the subject of legal proceedings for any of the aforementioned reasons. An undertaking from the promoter is required to be submitted in this regard. Detailed scheme guidelines are available on the website of the Ministry (<https://mofpi.gov.in/Schemes/food-safety-quality-assurance-infrastructure/setting-gradation-quality-control-food-testing-laboratory/download-guidelines-4>)

DATA ON URBAN HOUSING SHORTAGES

210. THIRU DAYANIDHI MARAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Union Government has compiled data on urban housing shortages under Pradhan Mantri Awas Yojana-Urban (PMAY-U), Affordable Rental Housing Complexes (ARHC) and the Urban Infrastructure Development Fund during each of the last three years and if so, the details thereof, State-wise;
- (b) the status of proposals submitted by the State Government of Tamil Nadu seeking Central Assistance to address housing gaps in rapidly urbanising cities and high-concentration areas;
- (c) whether any affordable housing, rental housing or urban infrastructure projects from Tamil Nadu have been approved or are under consideration under PMAY-U or ARHC; and
- (d) if so, the details thereof including sanctioned units, Union share released, pending dues, if any, completion timelines and the reasons for any delays in approvals or fund releases?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U and PMAY-U 2.0 are demand driven schemes with no fixed housing targets by the Government of India. As per the guidelines, States/Union Territories (UTs) are responsible for identifying beneficiaries, planning and executing projects and allotting completed houses. Citizens can apply through the Unified Web Portal of PMAY-U 2.0, where States/UTs/Urban Local Bodies (ULBs) verify applications at multiple levels based on eligibility criteria. After demand assessment and beneficiary validation, States/UTs prepare project proposals, which are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) and then submitted to the Ministry for sanction of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC). The scheme guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses for the beneficiaries belonging to Economically Weaker Section

(EWS) and Lower Income Group (LIG), have been sanctioned under PMAY-U & PMAY-U 2.0 by the Ministry, so far. Out of which, 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. The State/UT-wise and year-wise details of houses sanctioned and completed/delivered to the beneficiaries during each of the last three years under PMAY-U & PMAY-U 2.0 are enclosed as **Statement-I.**

Based on the proposals received from State Government of Tamil Nadu, a total of 6.79 lakh houses have been sanctioned by the Ministry including 12,048 houses under PMAY-U and PMAY-U 2.0. Out of which, more than 6.69 lakh have been grounded and 6.20 lakh are completed/delivered to the beneficiaries in the urban areas.

MoHUA launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of Pradhan Mantri Awas Yojana - Urban (PMAY-U) to provide dignified living to urban migrants/poor near their workplace. This scheme is implemented through two models:

- i. Model-1: Utilizing existing Government funded vacant houses constructed under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Rajiv Awas Yojana (RAY) to convert into ARHCs through Public Private Partnership (PPP) or by Public Agencies,
- ii. Model-2: Construction, Operation & Maintenance of ARHCs by Public/Private Entities on their own available vacant land.

Under Model-1, so far, 5,648 existing Government funded vacant houses have been converted into ARHCs in different States/Union Territories (UTs). Under Model-2, MoHUA has approved proposals for 82,273 new ARHC units in 7 States, of which 35,425 have been completed and remaining are under different stages of initiation/construction. These ARHCs provide dignified living with all civic amenities to the eligible beneficiaries at an affordable rate. A total of ₹173.89 crore of Technology Innovation Grant (TIG) has been sanctioned, of which ₹83.26 crore has been released under ARHCs.

A total of 53,318 units under ARHCs have been approved for State of Tamil Nadu, of which 36,450 have been completed. A total Technology Innovation Grant (TIG) of 112.28 crore has been sanctioned, of which 68.53 crore has already been released. There have been no delay in release of funds. The details of houses sanctioned, grounded, completed/delivered to the beneficiaries and Central Assistance released in the State of Tamil Nadu under PMAY-U & PMAY-U 2.0 since its inception are enclosed as **Statement-II**.

STATEMENT-I

State/UT-wise and year-wise details of houses sanctioned and completed/delivered to the beneficiaries during each of the last three years under PMAY-U & PMAY-U 2.0

S. No.	State/UT	2022-23		2023-24		2024-25	
		Sanctioned	Completed	Sanctioned	Completed	Sanctioned	Completed
1	A&N Islands	1	3	-	-	-	-
2	Andhra Pradesh	1,92,669	2,86,987	50,144	2,18,500	31,252	96,415
3	Arunachal Pradesh	8	3,193	-	1,498	5,278	641
4	Assam	9,526	36,483	13,542	19,542	-	24,134

5	Bihar	2,206	21,711	12,993	11,226	1,00,014	60,867
6	Chandigarh	130	130	-	-	-	-
7	Chhattisgarh	36,936	35,926	3,515	43,389	-	34,726
8	Delhi	2,669	2,669	-	-	-	-
9	Goa	330	331	-	-	-	1
10	Gujarat	1,42,005	1,99,047	11,496	28,954	-	39,297
11	Haryana	5,142	13,508	-	3,712	15,256	2,937
12	Himachal Pradesh	1,117	2,155	355	1,003	-	1,075
13	Jammu & Kashmir	266	6,622	3,677	3,626	1,272	9,127
14	Jharkhand	6,625	15,774	-	17,136	-	17,644
15	Karnataka	13,509	43,045	15,391	30,793	-	52,466
16	Kerala	13,877	14,823	7,752	7,350	-	12,693
17	Ladakh	3	106	-	139	-	89
18	Lakshadweep	-	-	-	-	-	-
19	Madhya Pradesh	66,380	1,75,209	9,502	1,11,350	-	88,221
20	Maharashtra	1,20,775	1,81,306	27,114	38,183	-	1,31,602
21	Manipur	21	5,690	-	2,934	-	3,085
22	Meghalaya	4	430	-	144	-	678
23	Mizoram	270	1,518	-	1,927	-	16,571
24	Nagaland	1	6,427	-	7,344	-	9,207
25	Odisha	1,325	27,740	18,769	12,785	5,304	18,989
26	Puducherry	457	2,032	1,810	1,270	446	1,628
27	Punjab	24,284	23,124	-	8,926	-	15,272
28	Rajasthan	86,107	35,518	35,325	10,253	23,799	42,698
29	Sikkim	26	26	-	-	-	-
30	Tamil Nadu	31,713	84,296	10,178	40,322	-	42,856
31	Telangana	7,751	14,422	-	1,541	1,13,681	289
32	Tripura	4,444	7,369	4,790	8,619	-	5,541
33	D&NH and D&D	1,342	2,325	-	470	-	270
34	Uttar Pradesh	1,25,420	2,06,465	1,56,763	1,99,690	55,625	2,32,576
35	Uttarakhand	11,681	4,329	2,941	4,679	-	6,629
36	West Bengal	12,264	81,647	-	50,364	-	64,801
Total		9,21,284	15,42,386	3,86,057	8,87,669	3,51,927	10,33,025

STATEMENT-II

Details of houses sanctioned, grounded, completed/delivered to the beneficiaries and Central Assistance released in the State of Tamil Nadu under PMAY-U & PMAY-U 2.0 since its inception

S. No.	Particulars	Achievement under PMAY-U & PMAY-U 2.0
1	Central Assistance Sanctioned (₹ in crore)	11,152.37
2	Central Assistance Released (₹ in crore)	10,741.95
3	Houses Sanctioned (Nos.)	6,79,186
4	Houses Grounded for Construction (Nos.)	6,68,510
5	Construction of Houses Completed (Nos.)	6,20,093

MSEs PROCUREMENT TARGETS

211. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ATUL GARG:

DR. LATA WANKHEDE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether Union Ministries and Departments significantly exceeded the Micro and Small Enterprises (MSEs) procurement targets in Financial Year 2025-26, if so, the details thereof;

- (b) the total value of procurement made from MSEs against the set target and the percentage of over-achievement thereof;
- (c) the name of the Ministries which were top performers in terms of procurement value and percentage;
- (d) whether any Ministries or departments fell short of their MSE procurement targets, if so, the details thereof; and
- (e) the steps being taken to further enhance procurement from MSEs, especially among underperforming departments?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As per the MSME Sambandh Portal till 27.01.2026, the Union Ministries and Departments including enterprises under their administrative control have done procurement of Rs. 76,106.85 crore (47.38%) from Micro and Small Enterprises (MSEs) during the financial year 2025-26 surpassing the prescribed target of 25% as per the Public Procurement Policy for MSEs Order, 2012 (as amended).

(c): As per MSME Sambandh Portal, details of the top three performers in terms of procurement value and percentage for financial year 2025-26 are given below:

Sr. No.	Name of the Ministry	Procurement from MSEs (Rs in crore)	% of total procurement
1.	Ministry of Petroleum and Natural Gas	22618.12	49.65
2	Ministry of Defence	11152.08	38.28
3	Ministry of Power	10120.16	63.74

(d): The year-wise procurement details of Ministries/Departments including the Central Public Sector Enterprises (CPSEs) are available on the portal in public domain at: <https://sambandh.msme.gov.in>.

(e): For enhancement of procurement from MSEs, a number of steps have been taken by the Ministry of MSME, as outlined below:

- (i). The Ministry of MSME launched “MSME-SAMBANDH Portal” on 8th December, 2017. The Portal helps in actively monitoring the procurement by Central Government Ministries, Departments and Central Public Sector Enterprises (CPSEs).
- (ii). The Ministry of MSME is actively engaged with Department of Public Enterprises, Ministry of Finance for better coordination with CPSEs for achieving the targets under the Policy. The Ministry of MSME also issues communications and clarifications on the Public Procurement Policy for MSEs, whenever required or asked for.

- (iii). Government e Marketplace (GeM), an online portal, is being used for procurement by Ministries/ Departments/ CPSEs. Follow up with GeM for supporting SC/ST and Women entrepreneurs is done on a regular basis.
- (iv). Vendor Development Programmes under the Procurement and Marketing Support Scheme serve as platform for MSEs, where MSEs can network with not only CPSEs but with also other stakeholders. Special Vendor Development Programmes/ Buyer-Seller Meets are being conducted by Departments/ CPSUs for SC/STs and Women owned MSEs.
- (v). Special Credit Linked Capital Subsidy Scheme (SCLCSS) under National SC-ST Hub Scheme promotes setting up of new enterprises by aspiring SC/ST entrepreneurs and their capacity building for enhanced participation in public procurement.

राष्ट्रीय जनजातीय संग्रहालय

212. डॉ. मन्ना लाल रावत :

क्या **जनजातीय कार्य मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार देश में राष्ट्रीय जनजातीय संग्रहालयों की स्थापना कर रही है;
- (ख) यदि हां, तो प्रस्ताव का ब्यौरा क्या है और संग्रहालय स्थापित किए जाने वाले स्थानों के नाम क्या हैं और तत्संबंधी निर्माण की वर्तमान स्थिति क्या है;
- (ग) इन संग्रहालयों की स्थापना के उद्देश्य और देश की विभिन्न जनजातियों की सांस्कृतिक विरासत को प्रदर्शित करने के लिए किए गए प्रावधानों का ब्यौरा क्या है; और
- (घ) इस परियोजना की कुल अनुमानित लागत और अनुमोदित बजट कितना है तथा अब तक कितना व्यय किया गया है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (घ): इस समय जनजातीय कार्य मंत्रालय द्वारा राष्ट्रीय जनजातीय संग्रहालय स्थापित करने का ऐसा कोई प्रस्ताव विचाराधीन नहीं है। हालांकि, भारत के स्वतंत्रता आंदोलन में जनजातीय लोगों के बलिदानों और योगदानों को अभिस्वीकृति प्रदान करने और उनके बारे में जागरूकता पैदा करने के उद्देश्य से, जनजातीय कार्य मंत्रालय ने संबंधित राज्य सरकारों से मिले प्रस्तावों के आधार पर 10 राज्यों में 11 जनजातीय स्वतंत्रता सेनानी संग्रहालयों (टीएफएफएम) को स्वीकृति दी है। स्वीकृत किए गए 11 जनजातीय स्वतंत्रता सेनानी संग्रहालयों में से चार संग्रहालयों का उद्घाटन हो चुका है और वे क्रियाशील हैं, जिनमें जनजातीय वीरता और विरासत को दिखाया गया है। इन संग्रहालयों को स्थापित करने के उद्देश्यों में विभिन्न जनजातीय समुदायों की सांस्कृतिक विरासत, इतिहास, परंपराओं, कला रूपों और स्वतंत्रता संग्राम में उनके योगदान का संरक्षण, दस्तावेजीकरण और प्रदर्शन शामिल है, और राष्ट्र के स्वतंत्रता आंदोलन में जनजातीय नेताओं और समुदायों की भूमिका के बारे में जनता के बीच जागरूकता बढ़ाना शामिल है। भूमि चिह्नित करना, विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करना और इन संग्रहालयों के निर्माण की जिम्मेदारी संबंधित राज्य सरकारों की है। जनजातीय कार्य मंत्रालय राज्य सरकारों से प्राप्त आवश्यकताओं और प्रस्तावों के आधार पर, "जनजातीय अनुसंधान संस्थानों को सहायता" और "अनुच्छेद 275(1) के प्रावधान (परंतुक)" की केंद्र प्रायोजित योजना के तहत इन योजनाओं के लिए वित्तीय सहायता प्रदान करता है। परियोजना-वार स्वीकृत लागत और व्यय के बारे में ब्यौरे संबंधित राज्य सरकारों द्वारा रखे जाते हैं।

सीवेज उपचार, औद्योगिक प्रदूषण प्रबंधन और बाढ़ के संरक्षण में अंतराल

213. श्री दर्शन सिंह चौधरी:

श्री मनीष जायसवाल:

श्री जगदम्बिका पाल:

श्री राहुल सिंह लोधी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सीवेज उपचार, औद्योगिक प्रदूषण प्रबंधन और बाढ़ के मैदान संरक्षण में मौजूदा अंतराल को दूर करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं;
- (ख) प्रदूषित नदी खंडों को कम करने या अपशिष्ट जल के पुनः उपयोग को बढ़ाने में महत्वपूर्ण प्रगति करने वाले राज्यों के नाम क्या हैं;
- (ग) सरकार द्वारा प्रदूषण मुक्त और लचीला नदी पारिस्थितिकी तंत्र प्राप्त करने के लिए नियमित निगरानी और अंतर-राज्य समन्वय सुनिश्चित करने के लिए क्या प्रणाली अपनायी गयी है;
- (घ) जल संरक्षण को बढ़ावा देने के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस) के साथ अभिसरण का ब्यौरा क्या है;
- (ङ) उत्तर प्रदेश, विशेषकर सिद्धार्थनगर जिले में क्या प्रगति हुई है; और
- (च) नए विकसित भारत-गारंटी फॉर रोजगार एंड आजीविका मिशन (ग्रामीण) फ्रेमवर्क के तहत प्रस्तावित अभिसरण का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): नदियों की सफाई और पुनरुद्धार एक सतत प्रक्रिया है। राज्यों/संघ राज्य क्षेत्रों, स्थानीय निकायों और औद्योगिक इकाइयों की यह प्राथमिक जिम्मेदारी है कि वे नदियों, अन्य जल निकायों, तटीय जल या भूमि में छोड़े जाने से पहले निर्धारित मानदंडों के अनुसार सीवेज और औद्योगिक अपशिष्टों का उचित उपचार सुनिश्चित करें।

सीवेज उपचार में निहित कमियों को दूर करने के लिए जल शक्ति मंत्रालय गंगा नदी और उसकी सहायक नदियों के लिए नमामि गंगा की केंद्रीय क्षेत्र योजना और अन्य नदी बेसिनों के लिए राष्ट्रीय नदी संरक्षण योजना (एनआरसीपी) की केंद्र प्रायोजित योजना के माध्यम से राज्यों/संघ राज्य क्षेत्रों को वित्तीय और तकनीकी सहायता प्रदान करता है। इसके अलावा, आवासन और

शहरी कार्य मंत्रालय के अटल नवीकरण एवं शहरी परिवर्तन मिशन (अमृत) और स्मार्ट सिटी मिशन जैसे कार्यक्रमों के तहत सीवरेज अवसंरचना का निर्माण किया जाता है।

औद्योगिक अपशिष्टों के निर्वहन की निगरानी केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 और जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों के तहत की जाती है और उल्लंघनकर्ताओं के विरुद्ध दंडात्मक कार्रवाई की जाती है। राज्यों/संघ राज्य क्षेत्रों/स्थानीय निकायों और औद्योगिक इकाइयों को सीवेज तथा अपशिष्ट उपचार संयंत्र स्थापित करने एवं निर्धारित निर्वहन मानकों का अनुपालन करने की आवश्यकता है। इसके अलावा, उद्योगों को तकनीकी उन्नयन, अपशिष्ट जल के पुनः उपयोग और पुनर्चक्रण के माध्यम से अपशिष्ट जल उत्पादन को कम करने और जहां भी संभव हो, शून्य तरल निर्वहन बनाए रखने के लिए प्रोत्साहित किया जाता है।

सीपीसीबी के अनुसार, कुल 4498 अत्यधिक प्रदूषणकारी उद्योग (जीपीआई) हैं जिनमें से 3637 उद्योग प्रचालन में हैं और 861 उद्योग स्वयं बंद हो चुके हैं। कार्यरत उद्योगों में से 3036 उद्योग पर्यावरण मानकों का अनुपालन कर रहे हैं जबकि 571 उद्योगों को कारण बताओ नोटिस जारी किए गए हैं, 29 गैर-अनुपालन करने वाले उद्योगों को बंद करने के निर्देश जारी किए गए हैं और एक इकाई को निर्देश जारी किया गया है।

जल शक्ति मंत्रालय ने बाढ़ संभावित क्षेत्रों में विकासात्मक गतिविधियों को विनियमित करने और संबंधित जोखिमों को कम करने के लिए राज्यों/संघ राज्य क्षेत्रों को बाढ़ मैदान क्षेत्रीकरण पर तकनीकी दिशानिर्देश जारी किए हैं। राष्ट्रीय स्वच्छ गंगा मिशन (एनएमसीजी) ने राष्ट्रीय शहरी मामलों के संस्थान के समन्वय से शहरी नदी प्रबंधन योजनाएं विकसित की हैं जो नदी के संवेदनशील नियोजन को वैधानिक मास्टर प्लान में एकीकृत करती हैं।

(ख): सीपीसीबी, देश की नदियों के प्रदूषण आकलन के आधार पर समय-समय पर राज्य-वार और नदी-वार रूप से प्रदूषित नदी क्षेत्रों की पहचान करता है। इन क्षेत्रों को प्रदूषण की गंभीरता

(बायो-केमिकल ऑक्सीजन डिमांड के मूल्यों के संदर्भ में) के आधार पर घटते क्रम में प्राथमिकता I से V के अंतर्गत वर्गीकृत किया जाता है। वर्ष 2018, 2022 और 2025 में, सीपीसीबी ने जल गुणवत्ता बहाली के लिए प्रदूषित नदी खण्डों पर रिपोर्ट प्रकाशित की हैं। अक्टूबर 2025 में प्रकाशित सीपीसीबी की नवीनतम रिपोर्ट के अनुसार, 'जल गुणवत्ता बहाली के लिए प्रदूषित नदी क्षेत्र' से पता चलता है कि प्रदूषित नदी खण्डों (पीआरएस) की कुल संख्या वर्ष 2018 में 351 से घटकर वर्ष 2025 में 296 हो गई है। रिपोर्ट में यह भी बताया गया है कि 22 राज्यों/संघ राज्य क्षेत्रों में स्थित 149 पीआरएस को सूची से हटा दिया गया है और 20 राज्यों/ संघ राज्य क्षेत्रों में स्थित 71 पीआरएस में वर्ष 2018 और वर्ष 2025 के बीच

नदी के जल की गुणवत्ता में सुधार हुआ है। वर्ष 2018 और वर्ष 2025 की रिपोर्टों में जिन राज्यों/ संघ राज्य क्षेत्रों में नदी क्षेत्रों के प्रदूषण स्तर में सुधार देखा गया है, उनमें आंध्र प्रदेश, असम, बिहार, दादरा और नगर हवेली और दमन और दीव, गोवा, हिमाचल प्रदेश, गुजरात, जम्मू और कश्मीर, झारखंड, कर्नाटक, केरल और मध्य प्रदेश, महाराष्ट्र, मेघालय, मिजोरम, नागालैंड, ओडिशा, पुडुचेरी, पंजाब, राजस्थान, सिक्किम, तमिलनाडु, त्रिपुरा, तेलंगाना, उत्तर प्रदेश, उत्तराखंड और पश्चिम बंगाल शामिल हैं।

एनएमसीजी ने उपचारित अपशिष्ट जल के पुनः उपयोग के लिए एक राष्ट्रीय रूपरेखा विकसित की है जो राज्यों को उपचारित अपशिष्ट जल के पुनः उपयोग पर राज्य नीतियां विकसित करने में मार्गदर्शन प्रदान करता है। गुजरात, महाराष्ट्र, उत्तर प्रदेश, कर्नाटक, हरियाणा और तमिलनाडु राज्यों से जल पुनः उपयोग के कुछ उल्लेखनीय उदाहरण मिलते हैं।

(ग): सीपीसीबी अपने राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडब्ल्यूक्यूएमपी) के माध्यम से नदियों के जल की गुणवत्ता की नियमित रूप से निगरानी करता है। सीपीसीबी ने सभी जीपीआई को निर्देश जारी किए हैं कि वे स्व-निगरानी के लिए सीपीसीबी/एसपीसीबी से रियल टाइम डेटा कनेक्टिविटी के साथ ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित करें। यह तंत्र पूरे देश में लागू है। सरकार अपने कानूनी और नियामक ढांचे, बेसिन-वार दृष्टिकोण,

प्रदूषण नियंत्रण प्रणालियों और उनके वित्तपोषण आदि के माध्यम से अंतर-राज्यीय समन्वय सुनिश्चित करती है।

प्रदूषण मुक्त और रेज़िलियन्ट नदी पारिस्थितिकी तंत्र प्राप्त करने के लिए, राज्यों में नदी संरक्षण समितियां गठित की गई हैं। इसके अलावा, जल शक्ति मंत्रालय के अधीन जल संसाधन, नदी विकास और गंगा संरक्षण विभाग (डीओडब्ल्यूआर, आरडी एवं जीआर), सचिव, डीओडब्ल्यूआर, आरडी एवं जीआर के सचिव की अध्यक्षता में केंद्रीय निगरानी समिति (सीएमसी) की बैठकों के माध्यम से राज्य सरकारों के साथ मिलकर निगरानी और समीक्षा करता है। अब तक 20 सीएमसी बैठकें आयोजित की जा चुकी हैं।

(घ) से (च): जल संरक्षण सरकार की विभिन्न प्रमुख योजनाओं/अभियानों का एक मुख्य घटक है, जिनमें मुख्य रूप से विकसित भारत – रोजगार और आजीविका मिशन (ग्रामीण) (वीबी-जी राम जी) {पूर्व में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के नाम से जाना जाता था}, जल शक्ति अभियान: कैच द रेन (जेएसए:सीटीआर) आदि शामिल हैं, इन योजनाओं को जल संरक्षण को बढ़ावा देने के लिए अंतर-क्षेत्रीय समन्वय के माध्यम से कार्यान्वित किया जाता है। मनरेगा के अंतर्गत, सरकार ने अति दोहित और गंभीर ग्रामीण क्षेत्रों (डार्क जोन) में जल संरक्षण, जल संचयन और संबंधित कार्यों के लिए आवंटित निधि का न्यूनतम 65% अनिवार्य किया है।

ग्रामीण विकास मंत्रालय के अनुसार, दिनांक 02.03.2025 से 30.11.2025 की अवधि के दौरान उत्तर प्रदेश के सिद्धार्थनगर में जल संरक्षण और वर्षा जल संचयन, पारंपरिक और अन्य जल निकायों/टैंकों का नवीनीकरण, पुनः उपयोग और पुनर्भरण संरचनाएं, वाटरशेड विकास और गहन वनीकरण सहित कुल 7,153 कार्य पूरे किए गए।

वीबी-जी राम जी योजना ग्रामीण विकास योजना और सार्वजनिक निर्माण कार्यक्रम के व्यवस्थित समन्वय को बढ़ावा देती है, जिसका उद्देश्य खंडित नियोजन को एक एकीकृत मॉडल में बदलना है। इसका लक्ष्य संसाधनों का कुशल उपयोग सुनिश्चित करना, कार्यों की पुनरावृत्ति से बचना और रोजगार सृजन को व्यापक अवसंरचना लक्ष्यों के साथ संरेखित करना है।

PROJECT PROPOSALS RECEIVED UNDER PMKSY**214. SHRI PRABHAKAR REDDY VEMIREDDY:****SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details regarding the total number of Pradhan Mantri Kisan Sampada Yojana (PMKSY) project proposals received, approved and currently operational in the Andhra Pradesh, district wise since the inception of the scheme;
- (b) the list of all operational Agro Processing Clusters (APCs) under PMKSY that are located in Andhra Pradesh, district-wise;
- (c) the details of the direct and indirect employment generated by approved projects in the said State, district-wise;
- (d) the details of the number of Cold Chain Scheme units established, made operational and under construction in the said State, district-wise; and
- (e) the details of the number of beneficiaries in Andhra Pradesh under PMKSY, district-wise and component-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

- (a): Ministry of Food Processing Industries (MoFPI) is implementing the Central Sector Umbrella Scheme – Pradhan Mantri Kisan SAMPADA Yojana (PMKSY). As on 31.12.2025, the details of total number of project proposals

approved and operational under PMKSY Scheme in Andhra Pradesh, district-wise are enclosed at **Statement-I**.

(b): As on 31.12.2025, 04 number of Agro Processing Clusters (APCs) have been approved under PMKSY in Andhra Pradesh, and all four projects are currently under implementation. Details of these 04 projects are placed at **Statement-II**.

(c): The district-wise details of the direct and indirect employment generated by approved projects in Andhra Pradesh are enclosed at **Statement-III**.

(d): As on 31.12.2025, 35 number of Cold Chain projects have been approved under PMKSY in Andhra Pradesh. Details of these 35 projects are placed at **Statement-IV**.

(e): The details of the number of beneficiaries in Andhra Pradesh under PMKSY, district-wise and component-wise are enclosed at **Statement-V**.

STATEMENT-I

District-wise number of project proposals approved and currently operational in Andhra Pradesh as on 31.12.2025			
District Name	Total Projects sanctioned	Operational	Under Implementation
Anantpur	2	1	1
Chittoor	13	7	6
East Godavari	9	6	3
Eluru	4	1	3
Guntur	3	2	1
Kakinada	4	2	2
Krishna	11	5	6
Nellore	7	3	4

Prakasam	1	1	0
SPSR Nellore	1	1	0
Sri Sathya Sai	1	0	1
Visakhapatnam	8	7	1
Vizianagaram	1	0	1
West Godavari	9	7	2
YSR Kadapa	1	0	1
TOTAL	75	43	32

STATEMENT-II

Details of Agro Processing Clusters (APCs) approved under PMKSY in Andhra Pradesh as on 31.12.2025							
Sr. No	Project Name	District	Date of Approval	Project Cost (Rs. in Cr)	Approved Grant-in-aid (Rs. in Cr)	Released Grant-in-aid (Rs. in Cr)	Status
1	M/s Ramansinghs Global Food Park	Eluru	20.11.2023	25.85	10.00	3.33	Under Implementation
2	M/s MR Agrotech Industries	Nellore	20.11.2023	28.76	10.00	0	Under Implementation
3	M/s Sri Lalitha Enterprises Industries Private Limited	East Godavari	28.02.2024	48.66	10.00	0	Under Implementation

4	M/s Aalamandha Food Park	Viziana garam	28.02.2024	20.78	10.00	0	Under Implementation

STATEMENT-III

District-wise number of direct and indirect employment under PMKSY in Andhra Pradesh as on 31.12.2025	
District Name	Direct & Indirect Employment
Anantpur	637
Chittooor	25026
East Godavari	8190
Eluru	2574
Guntur	3037
Kakinada	5530
Krishna	10744
Nellore	5751
Prakasam	600
SPSR Nellore	377
Sri Sathya Sai	487
Visakhapatnam	4406
Vizianagaram	686
West Godavari	10906
YSR Kadapa	600
Total	79551

STATEMENT-IV

Details of Cold Chain & Value Addition Infrastructure (CC) projects approved under PMKSY in Andhra Pradesh as on 31.12.2025			
Sr. No.	Project Name	District	Implementation Status
1	Synthite Industries Ltd	Prakasam	Completed
2	Nekkanti Sea Foods Ltd	East Godavari	Completed
3	Farm Gate Agro Milch Pvt Ltd	Chittoor	Completed

4	Devi Aqua Tech Private Limited	East Godavari	Completed
5	Sandhya Marines Ltd.	West Godavari	Completed
6	Tirumala Milk Products Pvt Ltd	Nellore	Under Implementation
7	Sai Marine Exports Pvt Ltd	Visakhapatnam	Completed
8	Mourya Aquex Pvt Ltd	West Godavari	Completed
9	Sandhya Aqua Exports Pvt Ltd.	East Godavari	Completed
10	Sangam Milk Producer Company Limited	Chittoor	Completed
11	Three Seasons Exim Limited	East Godavari	Under Implementation
12	Fedora Sea Foods Private Limited	Nellore	Completed
13	N K Marine Exports LLP	West Godavari	Completed
14	Srichakra Milk Products LLP	Anantpur	Completed
15	Veerabhadra Exports Pvt. Ltd.	East Godavari	Completed
16	Naturade Foods Private Limited	Visakhapatnam	Completed
17	Jaya Lakshmi Sea Foods Pvt Ltd	Krishna	Completed
18	Castlerock Fisheries Private Limited	Nellore	Under Implementation
19	Coastal Corporation Limited	East Godavari	Completed
20	Varma Marine	West Godavari	Completed
21	Aparna Marine Exports	Guntur	Completed
22	Vaisakhi Bio Marine Pvt. Ltd.	Visakhapatnam	Under Implementation
23	The Krishna District Milk Producers' Mutually Aided Co-operative Union Limited	Krishna	Under Implementation
24	Sukshma Gamma LLP	Krishna	Under Implementation
25	Mulpuri Aqua Processors	Krishna	Completed
26	Krishna Coastal Foods Pvt. Ltd	Krishna	Completed
27	Aadhya Sea Foods Pvt Ltd	East Godavari	Under Implementation
28	SAM Aqua Exports LLP	Krishna	Completed

29	Mekworld Marines and Exports Pvt Ltd	West Godavari	Completed
30	Gayatri Marine Products	Nellore	Completed
31	GSR Nirmaan	Krishna	Under Implementation
32	Crest Foods	Chittoor	Under Implementation
33	Anjaneya Agro Tech	Krishna	Under Implementation
34	Sri Varsha Food Products Pvt. Ltd.	YSR Kadapa	Under Implementation
35	HK Food Park	Eluru	Under Implementation

STATEMENT-V

The number of beneficiaries in Andhra Pradesh under PMKSY, district-wise and component-wise as on 31.12.2025									
District Name	CEFPPC	FTL	APC	Cold chain	MFP	OG	R&D	Skill	TOTAL
Anantpur		1		1					2
Chittoor	5			3	1	4			13
East Godavari			1	7		1			9
Eluru	2		1	1					4
Guntur		1		1		1			3
Kakinada		1				3			4
Krishna	1			8	1	1			11
Nellore			1	4		1		1	7
Prakasam				1					1
SPSR Nellore	1								1

Sri Sathya Sai	1								1
Visakhapatnam		1		3		1	3		8
Vizianagaram			1						1
West Godavari				5	1	3			9
YSR Kadapa				1					1
Grand Total	10	4	4	35	3	15	3	1	75

LPG CONNECTIONS UNDER PMUY IN TAMIL NADU

215. SHRI MALAIYARASAN D.:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the number of active and functional LPG connections under Pradhan Mantri Ujjwala Yojana (PMUY) in Tamil Nadu, district-wise;
- (b) the steps taken by the Government to ensure timely and affordable refills especially in rural and remote areas;
- (c) the initiatives undertaken to raise awareness about safe usage, benefits and subsidy schemes among beneficiaries;
- (d) whether any mechanism exist to monitor usage and prevent misuse of PMUY connections and if so, the details thereof; and
- (e) the measures being taken to integrate PMUY with other welfare schemes to maximise benefits for women and marginalised communities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Pradhan Mantri Ujjwala Yojana (PMUY) was launched in May, 2016 with an objective to provide deposit free LPG connection to adult women from poor households across the country. As on 01.01.2026, there were about 10.43 crore PMUY connections across the country including 41.5 lakh in the state of Tamil Nadu.

The district-wise details of number of PMUY connections in state of Tamil Nadu are given in the enclosed **Statement**.

(b) and (c): To ensure the timely availability of LPG refills, LPG consumers including PMUY beneficiaries can book a refill by various methods including Interactive Voice Response System(IVRS), Short Message Service(SMS), Whatsapp, calling directly on the phone of distributor, e-commerce platforms, OMC mobile applications, OMCs web-portals etc. These different options provide enhanced user accessibility for seamless and hassle-free booking of LPG refills.

As on 01.01.2026, there are a total of 25,596 LPG distributorships operating across the country, out of which 17,668 distributorships are serving rural areas. These are served through 214 LPG bottling plants of Oil Marketing Companies (OMCs) located across the country. In order to improve access of LPG in rural and remote areas, OMCs have commissioned 8027 distributorships, during 01.04.2016 to 31.12.2025 across the country, out of which 7434 (i.e. 93 %) are catering to rural areas.

In order to create awareness about the scheme, encourage sustained usage and address the issue of low refill consumption among PMUY

beneficiaries, various steps have been taken inter alia, including organizing campaigns for improving awareness about PMUY, organizing melas/camps to enroll and distribute connections, promotion through Out of Home (OOH) hoardings, radio jingles, Information, Education and Communication (IEC) Vans etc., spreading awareness about advantages of using LPG over other conventional fuels and safe usage of LPG through LPG Panchayats, enrolment/awareness camps under Viksit Bharat Sankalp Yatra, facilitation of consumers and their families for Aadhar enrolment and opening of bank accounts for getting PMUY connections. Government has taken several steps to encourage consumption of LPG by PMUY beneficiaries, Swap option from 14.2 kg to 5 Kg to reduce upfront cash outgo, option of 5 Kg Double Bottle Connection, Conducting Pradhan Mantri LPG Panchayat to convince the beneficiaries to use LPG on sustained basis, mass awareness camps etc.

To make LPG more affordable to PMUY consumers and ensure sustained usage of LPG by PMUY consumers, for FY 2025-26, Government is providing targeted subsidy of Rs.300/- per 14.2 kg cylinder for upto 9 refills of 14.2 Kg cylinder (and proportionately pro-rated for 5 Kg connections) to the PMUY consumers.

As a result of various steps taken by Government to improve access and affordability of domestic LPG for PMUY consumers, Per ConnectionConsumption of PMUY beneficiaries (in terms of no. of 14.2 kg LPG cylinders taken per year) has increased from 3.68 (FY 2021-22) to 4.83 in FY 2025-26 (Prorated based on consumption during Apr-Dec'25).

(d): Government continues to take measures on ongoing basis to monitor usage pattern and prevent misuse of PMUY connections ensuring that LPG distribution and subsidy transfers in respect of domestic LPG consumers are efficient, transparent, and inclusive. Implementation of initiatives like the PAHAL (DBTL) scheme, Aadhaar-based verification, biometric authentication and weeding out of ineligible or duplicate connections have significantly strengthened the system of transfers of targeted subsidies.

PAHAL has played a crucial role in identification and blocking of 'ghost' accounts, multiple accounts, and inactive LPG connections, thereby helping curb the diversion of subsidised LPG for commercial use. As of 01.01.2026, 4.05 crore duplicate, fake/non-existent, and inactive LPG connections are blocked/suspended/deactivated.

Government has taken numerous other steps to remove ineligible consumers and improve subsidy transfer process, which include the following:

De-duplication through CLDP-

Government has brought a Common LPG Database Platform (CLDP) through which duplicate connections are identified and removed from the LPG database. Deduplication amongst LPG consumer database is done using Aadhaar Number, Bank Account Details, Abridged Household List (AHL) Temporary Identification Number (TIN), Ration Card Details, Name and Address as the key parameters.

Biometric Aadhaar Authentication Drive-

Aadhaar-based authentication for Direct Benefit Transfer (DBT) schemes enables accurate, real-time, and cost-effective identification, authentication, and de-duplication of beneficiaries, ensuring targeted delivery of benefits to the intended recipients. To strengthen consumer authentication, the Government had directed the public sector Oil Marketing Companies (OMCs) to undertake and complete biometric Aadhaar authentication of Pradhan Mantri Ujjwala Yojana (PMUY) and PAHAL beneficiaries. As of 01.01.2026 Biometric Aadhaar authentication has been completed for 73% of the existing PMUY beneficiaries. Further, all new PMUY consumers undergo Biometric Authentication before release of connections.

Weeding out of Ineligible/Inactive Consumers-

PAHAL has enabled the disbursement of the Targeted subsidy benefit to eligible PMUY consumers. Multiple steps have been taken to ensure that these benefits reach the eligible and targeted beneficiaries in an efficient and timely manner. Since its inception, as a result of comprehensive deduplication exercises undertaken, a total of 8.67 lakh PMUY connections have been terminated.

In January 2025, a Standard Operating Procedure (SOP) was issued for the removal of PMUY consumers who had not taken any further refills after the installation of their connection and till 31st Dec 2025, around 23,000 inactive PMUY connections have already been terminated following the SOP.

Regulation and Oversight of LPG Supply and Distribution

In order to regulate distribution of LPG, the Government has notified “Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000. Additionally, OMCs have formulated “Marketing Discipline Guidelines” to be adhered to by LPG Distributors. These guidelines also provide for penal action against LPG distributors indulging in any malpractice. In all established cases of irregularities by LPG distributors in marketing of LPG, action is taken as per provisions of Marketing Discipline Guidelines / Distributorship Agreement.

Field Inspections and Checks-

To ensure compliance and curb malpractices, both regular and surprise Inspections of LPG distributors are done by Field Officers of the OMCs. Also, officers from Regional Offices/ Zonal Offices/ Divisional Offices/ Territory Offices and officials from Anti Adulteration Cell/ Quality Reassurance Cells and Vigilance Department conduct random checks at Distributors’ Godown/ Showroom/delivery points, as well as en-route to ensure that no misuse of LPG takes place.

(e): Pradhan Mantri Ujjwala Yojana (PMUY) is a women-centric scheme aimed at providing LPG, a clean cooking fuel to poor households and safeguards the health of women and their families by reducing indoor air pollution caused by traditional fuels such as firewood, coal and cow dung that works in convergence with other central government schemes like Pradhan Mantri Awas Yojana (PMAY), Antyodaya Anna Yojana (AAY) and DhartiAabaJanjatiya Gram Utkarsh Abhiyan (DAJUGA).

STATEMENT

District-wise, number of PMUY connections in Tamil Nadu (As on 01.01.2026)

District	Number of PMUY connections
Ariyalur	73,533
Chengalpattu	1,23,400
Chennai	32,741
Coimbatore	46,753
Cuddalore	2,56,512
Dharmapuri	1,16,528
Dindigul	1,50,723
Erode	1,18,916
Kallakurichi	94,735
Kancheepuram	68,446
Kanniyakumari	90,584
Karur	54,982
Krishnagiri	1,22,844
Madurai	1,61,389
Mayiladuthurai	68,782
Nagapattinam	51,056
Namakkal	1,28,644
Perambalur	45,244

Pudukkottai	1,74,922
Ramanathapuram	1,51,628
Ranipet	1,01,119
Salem	2,07,677
Sivaganga	90,469
Tenkasi	87,671
Thanjavur	1,39,722
The Nilgiris	18,532
Theni	67,813
Thiruvallur	1,20,956
Thiruvarur	1,16,330
Thoothukkudi	1,03,356
Tiruchirappalli	1,54,083
Tirunelveli	72,859
Tirupathur	75,816
Tiruppur	55,617
Tiruvannamalai	2,17,861
Vellore	1,23,768
Viluppuram	1,43,334
Virudhunagar	1,20,765

Source: IOCL on behalf of PSU OMCs

ADOPTION RATE OF DRIP AND MICRO-IRRIGATION IN MAHARASHTRA**216. SHRI VISHALDADA PRAKASHBAPU PATIL:****SUSHRI PRANITI SUSHILKUMAR SHINDE:****ADV. GOWAAL KAGADA PADAVI:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that the adoption rate of drip and micro-irrigation among farmers in Maharashtra remains low, if so, the details thereof;
- (b) the total amount of Central subsidies provided to farmers in Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) during the last three years, district-wise including Nandurbar, Bhandara, Solapur and Sangli;
- (c) the data on the cumulative area brought under micro-irrigation particularly in drought-prone regions in Maharashtra, district-wise; and
- (d) the steps taken to improve awareness and access to capital support for small and marginal farmers in Maharashtra for adopting drip irrigation?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

- (a) Per Drop More Crop is a micro irrigation scheme launched in 2015-16 as a sub-component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) and later subsumed under Pradhan Mantri-Rashtriya Krishi Vikas Yojana (PM-RKVY) in 2022-2023. PDMC scheme focuses on enhancing water use efficiency at farm level through micro irrigation namely Drip and Sprinkler irrigation systems.

Since 2015-16, an area 107.71 lakh hectare has been covered under Micro Irrigation in the Country through PDMC scheme, out of which 11.82 lakh hectare area is in the State of Maharashtra, which is about 11% of the area covered in the Country.

(b) An amount of Rs. 909.79 crore as central assistance provided to the State of Maharashtra during the last three years i.e. 2022-23 to 2024-25 for implementation of PDMC scheme, out of them Rs. 162.76 crore has been provided to the districts of Nandurbar, Bhandara, Solapur and Sangli of Maharashtra. District wise details are given below.

District	Subsidies provided (in Rs. Crore)
Nandurbar	57.77
Bhandara	1.62
Solapur	66.24
Sangli	37.13

(c): District-wise area brought under micro irrigation in last three years in Maharashtra under PDMC is given in the enclosed **Statement**.

(d): Information regarding creating awareness and access to capital support for small and marginal farmers in Maharashtra for adopting drip irrigation is given below:

Under PDMC Scheme, subsidy of 55% for small and marginal farmers and 45% for other farmers (limited up to 5hectare area) is given. Apart from the allowable subsidy, additional top up 25% subsidy to small and marginal farmers and 30% subsidy to other farmers is given under State scheme i.e. Chief Minister Sustainable Agriculture Irrigation Scheme. In addition, subsidy of 10% and 15% is provided to Scheduled Cast (SC) and Scheduled Tribes (ST) categories respectively through Dr. Babasaheb Ambedkar Krishi Swavalamban Yojana & Birsa Munda Krishi Kranti Yojana.

Accordingly, total subsidy for micro-irrigation up to 80% for small and marginal farmers and 75% for other farmers are being provided. Farmers from Scheduled Cast & Scheduled Tribes categories receive total Subsidy up to 90%.

Special campaigns focused on promoting micro-irrigation among SC/ST farmers are also being organized. A Service Fortnight Campaign is organised every year in the month of January at the field level jointly by the Producer Company and the Agriculture Department.

STATEMENT

District-wise area brought under micro irrigation in last three years in Maharashtra

Sl. No.	District	Area in hectare
1	Ahilyanagar	19605.21
2	Akola	7225.86

3	Amravati	13684.9
4	Beed	16581.35
5	Bhandara	425.47
6	Buldana	29593.57
7	Chandrapur	4488.19
8	ChhatrapatiSambhajnagar	34761.24
9	Dharashiv	13139.02
10	Dhule	21048.45
11	Gadchiroli	162.56
12	Gondiya	339.74
13	Hingoli	7781.27
14	Jalgaon	71513.97
15	Jalna	22816.5
16	Kolhapur	2840.95
17	Latur	13610.03
18	Nagpur	5231.18
19	Nanded	13355.11
20	Nandurbar	12048.28
21	Nashik	13660.38
22	Palghar	140.77
23	Parbhani	11564.51
24	Pune	10527.76

25	Raigarh	46.26
26	Ratnagiri	196.85
27	Sangli	9156.48
28	Satara	4209.09
29	Sindhudurg	56.15
30	Solapur	19832.17
31	Thane	84.47
32	Wardha	8782.4
33	Washim	11698.16
34	Yavatmal	15292.79
Total		4,15,501.09

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का कार्यान्वयन

217. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री बजरंग मनोहर सोनवणे:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में 02 अक्तूबर, 2024 को आरंभ किए गए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के कार्यान्वयन के लिए क्या लक्ष्य और समय-सीमा निर्धारित की गई है;

(ख) उक्त योजना के अंतर्गत महाराष्ट्र में जिला/ब्लॉक/गांव-वार स्वीकृत कार्यों का ब्यौरा क्या है;

(ग) क्या महाराष्ट्र के सभी जनजातीय बहुल गांवों और आकांक्षी ब्लॉकों को उक्त योजना में शामिल किया गया है; और

(घ) यदि हाँ, तो उक्त योजना के तहत कितने गांवों को शामिल किया गया है और अभी तक शामिल नहीं किए गए गाँवों का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) का शुभारंभ किया। इस अभियान में 17 संबंधित मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य 2024-25 से 2028-29 की अवधि के दौरान 30 राज्यों/संघ राज्य क्षेत्रों के 549 जिलों और 2,911 ब्लॉकों के 63,843 गांवों में अवसंरचनात्मक अंतरों को पूरा करना, स्वास्थ्य, शिक्षा, आंगनवाड़ी सुविधाओं और आजीविका के अवसरों तक बेहतर पहुंच प्रदान करना है।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के कार्यान्वयन के लिए निर्धारित लक्ष्य और समय-सीमा निम्नानुसार है:

क्र.सं.	मंत्रालय	योजना	लक्ष्य (2024-2028)
1	ग्रामीण विकास मंत्रालय (एमओआरडी)	पीएमएवाई-जी – आवास	20 लाख
		पीएमजीएसवाई – सड़कें	25,000 किमी सड़क
2	स्वास्थ्य और परिवार कल्याण मंत्रालय	राष्ट्रीय स्वास्थ्य मिशन के तहत मोबाइल चिकित्सा इकाई	1,000 एमएमयू
3	दूरसंचार विभाग	सार्वभौमिक सेवा दायित्व निधि (यूएसओएफ)	5,252 गांव
4	जल शक्ति मंत्रालय	जल जीवन मिशन (जेजेएम)	सभी गांवों को संतुष्ट किया जाएगा

5	नवीन और नवीकरणीय ऊर्जा मंत्रालय	नई सौर ऊर्जा योजना- पीएम सूर्य घर योजना	2000 संस्थानों में सोलर रूफटॉप और 100 मॉडल सोलर जनजातीय गांव की व्यवस्था।
6	महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्र- पोषण 2.0 (आईसीडीएस)	2,000 नई आंगनवाड़ियां
7	स्कूल शिक्षा एवं साक्षरता विभाग, शिक्षा मंत्रालय	समग्र शिक्षा अभियान (एसएसए)	1,000 छात्रावास
8	कौशल विकास और उद्यमिता मंत्रालय	जन शिक्षण संस्थान (जेएसएस) योजना	(i) जनजातीय जिलों में 30 कौशल केंद्र (ii) 1000 वन धन विकास केंद्र और जनजातीय समूहों का प्रशिक्षण
9	पंचायती राज मंत्रालय	राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए)	एफआरए के संबंध में सभी ग्राम सभाओं, उप-मंडलों और जिलों में एफआरए जागरूकता कार्यक्रम
10	मत्स्य पालन विभाग	प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	जनजातीय मछुआरों को मदद: 10,000 आईएफआर और 1000 सीएफआर
11	पर्यटन मंत्रालय	जिम्मेदार पर्यटन (स्वदेश दर्शन)	1000 होम स्टे (गृह प्रवास)
12	पशुपालन और डेयरी विभाग	राष्ट्रीय पशुधन मिशन	8, 500 आईएफआर धारकों को पशुधन प्रबंधन सहायता
13	आयुष मंत्रालय	पोषण वाटिकाएँ - राष्ट्रीय	700 पोषण वाटिकाएँ

		आयुष मिशन	
14	कृषि एवं किसान कल्याण मंत्रालय	प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई)	एफआरए पट्टा धारकों को कृषि सहायता (~ 2 लाख)
15	विद्युत मंत्रालय	पुनर्गठित वितरण क्षेत्र योजना – आरडीएसएस	हर अविद्युतीकृत घर और बिना कनेक्शन वाले सार्वजनिक संस्थान (~ 2.35 लाख)
16	पेट्रोलियम और प्राकृतिक गैस मंत्रालय	एलपीजी - उज्ज्वला योजना	25 लाख एलपीजी कनेक्शन
17	जनजातीय कार्य मंत्रालय	पीएमएएजीवाई/टीडी एससीए तक	100 टीएमएमसी (जनजातीय बहुउद्देशीय विपणन केंद्र)
			आश्रम स्कूलों/सरकारी स्कूलों और जनजातियों के लिए छात्रावास (हॉस्टल) का उन्नयन (अपग्रेडेशन)
			एफआरए दावा समर्थन
			17 राज्यों में सिकल सेल रोग के लिए सीओसी।

(ख) जनजातीय कार्य मंत्रालय के अंतर्गत, महाराष्ट्र में संस्वीकृत परियोजनाओं का जिले-वार विवरण निम्नानुसार है:

क्र.सं.	उपाय	कवर किए गए जिले (इकाइयां)
1	आश्रम/जनजातीय क्षेत्र के स्कूलों में अतिरिक्त कक्षाओं का निर्माण	हिंगोली (11), पालघर (16), रायगढ़ (12), रत्नागिरी (6), यवतमाल (8)
2	आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण	अमरावती (2) चंद्रपुर (1) गोंदिया (2) हिंगोली (8) नांदेड़ (8) नासिक (2) पुणे (4) रायगढ़ (2) रत्नागिरी (1) थाने (1)
3	स्टाफ क्वार्टर का निर्माण	चंद्रपुर (6), गोंदिया (1), नागपुर (1), रत्नागिरी (1)
4	जनजातीय क्षेत्र के स्कूलों में छात्रों के छात्रावास (हॉस्टल) का निर्माण	नासिक (7), नंदुरबार (4), अहिल्यांगर (2), पालघर (11), अमरावती (8), सोलापुर (1), नांदेड़ (3), रायगढ़ (1), चंद्रपुर (4), गढ़चिरौली (10), जलगांव (4) पुणे (2), यवतमाल (4)
5	प्रमुख मरम्मत एवं नवीनीकरण कार्य	रायगढ़ (3), रत्नागिरी (1)
6	जनजातीय बहुउद्देशीय विपणन केंद्र	गोंदिया (1), गढ़चिरौली (1), धुले (1) यवतमाल (1) नासिक (2)

(ग) और (घ) धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत, महाराष्ट्र के 27 आकांक्षी ब्लॉकों सहित कुल 4,975 जनजातीय बहुल गांवों को शामिल किया गया है।

HOUSING CONSTRUCTION TARGETS UNDER PMAY-U

218. DR. NAMDEO KIRSAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the progress made under Pradhan Mantri Awas Yojana – Urban (PMAY-U) in achieving its housing construction targets;

- (b) the reasons for the reported 34.4 per cent reduction in budget allocation for the said yojana;
- (c) the number of completed and occupied housing units, State-wise;
- (d) the status of fund utilisation under PMAY-U during the last five years, State-wise; and
- (e) the measures in place to ensure affordability and long-term sustainability of urban housing projects?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies

(ULBs)/Implementing Agencies in their respective jurisdictions. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by Central Sanctioning and Monitoring Committee(CSMC).

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. The State-wise details of number of houses sanctioned, completed and occupied along with Central Assistance released and utilized under the scheme since inception as well as Central Assistance utilized in last year 5 years are given in the enclosed **Statement**.

As per the Scheme Guidelines of PMAY-U, Central Assistance is released to the States/UTs in three instalments of 40%, 40% and 20%for construction of houses on the basis of various compliances submitted by them. Budget allocation for a financial year is kept considering the anticipated requirement under the scheme during the year and utilized according to the claims received from States/UTs. Based on the claims received and curtailment/cancellation proposals submitted by States/UTs, the Budgetary Estimates (BE) and Revised Estimates (RE) are decided. The Ministry conducts regular review with the States/UTs on progress of the scheme

including timely release of Central Assistance and its utilization along with ensuring completion of all the sanctioned houses within scheme period and stipulated timeline.

In order to enhance the affordability of the houses, State/UT share is mandatory under PMAY-U 2.0. Apart from the minimum State/UT share, the State/UT Governments may also provide additional top-up share to increase affordability. Further, Government of India has restructured Credit Risk Guarantee Fund Trust for Low-Income Housing (CRGFTLIH) for Economically Weaker Section (EWS) /Low Income Group (LIG). The scheme aims to enhance the credit accessibility and worthiness of eligible households by extending the guarantee on the housing loan taken from Scheduled Commercial Banks, HFCs etc. It also aims to help eligible beneficiaries of PMAY-U 2.0 belonging to EWS/LIG through affordable home loans from financial institutions to complete their homes on time, thereby directly contributing to the program's objectives. In addition, special Home Loan Products are developed by Department of Financial Services (DFS) with Banks to help Beneficiaries of informal sectors. States/UTs are also expected to facilitate home loan to PMAY-U 2.0 beneficiaries through tripartite agreement.

Under PMAY-U 2.0, a Technology & Innovation Sub-Mission (TISM) has been established to support innovative design and construction practices for sustainable housing in the country. TISM promotes adoption of layout designs and building plans suitable for various geo-climatic zones through coordination with various regulatory and administrative bodies for mainstreaming and up

scaling the deployment of modern construction technologies and material in place of conventional construction materials practices. Projects under the scheme promotes use of resource efficient, climate responsive, disaster resilient, eco-friendly and sustainable building materials, technologies and processes. The project also adopts green building norms in line with prevailing standards and specifications including sustainable construction practices to provide thermal comfort, reduce energy use and environmental impact.

STATEMENT

State-wise details of number of houses sanctioned, grounded, completed and occupied along with Central Assistance released and utilized under the scheme since inception as well as Central Assistance utilized in last year 5 years

SI No	State	Physical Progress of Houses (Nos.)			Central Assistance (₹ in Crore)		
		Sanctioned	Completed	Occupied	Release	Utilised	Fund Utilised during last five years
1	A&N Islands (UT)	377	234	48	3.72	2.89	2.49
2	Andhra Pradesh	19,48,070	11,23,682	10,31,418	24,044.80	22,670.76	20,689.31
3	Arunachal Pradesh	13,346	8,471	7,255	201.16	166.17	79.01
4	Assam	1,87,028	1,44,107	1,44,107	2,483.96	2,286.65	1,767.86
5	Bihar	4,45,103	1,98,481	1,98,430	4,651.85	4,041.85	3,518.43
6	Chandigarh (UT)	1,278	1,278	1,278	28.85	28.85	15.85
7	Chhattisgarh	3,05,910	2,62,437	2,48,725	4,396.13	4,147.26	4,134.85
8	Delhi (UT)	32,075	32,075	32,075	699.94	699.94	257.52
9	Goa	3,174	3,174	3,174	75.14	75.14	53.58
10	Gujarat	10,29,497	9,66,065	9,28,561	20,183.98	19,808.46	12,337.10
11	Haryana	1,32,846	73,134	73,118	1,739.01	1,454.22	1,002.95

12	Himachal Pradesh	14,026	11,914	11,896	226.99	211.74	159.03
13	Jammu & Kashmir	45,112	35,167	35,167	586.00	434.48	392.07
14	Jharkhand	2,43,358	1,65,760	1,63,122	3,215.78	2,965.97	1,838.03
15	Karnataka	5,77,669	3,99,076	3,58,298	7,776.84	7,258.19	4,865.55
16	Kerala	1,62,134	1,39,646	1,39,543	2,499.93	2,384.57	2,116.70
17	Ladakh (UT)	1,434	968	968	26.74	12.50	17.96
18	Lakshadweep (UT)	-	-	-	-	-	-
19	Madhya Pradesh	10,02,259	8,96,760	8,86,646	15,873.71	15,387.05	12,888.31
20	Maharashtra	12,78,999	10,43,061	9,89,256	20,228.64	19,582.61	13,508.77
21	Manipur	56,047	22,466	22,466	582.37	468.54	651.75
22	Meghalaya	7,072	2,841	2,841	76.70	33.17	30.18
23	Mizoram	39,616	33,946	33,946	520.36	502.42	364.72
24	Nagaland	31,067	30,147	30,115	443.36	408.27	323.35
25	Odisha	2,23,972	1,69,067	1,64,771	2,790.26	2,429.63	1,445.25
26	Puducherry (UT)	18,253	12,543	12,543	252.88	197.85	199.66
27	Punjab	1,50,610	1,02,370	1,02,068	2,192.73	1,846.09	1,567.66
28	Rajasthan	3,48,053	2,64,828	2,59,395	5,592.16	5,066.11	3,754.21
29	Sikkim	299	219	219	7.09	4.30	3.60
30	Tamil Nadu	6,79,186	6,20,093	5,73,967	10,741.94	10,374.69	6,592.56
31	Telangana	3,62,294	2,25,397	1,86,513	3,972.99	3,780.22	1,794.00
32	Tripura	90,315	81,921	81,921	1,363.72	1,254.55	706.06
33	UT of DNH & DD	10,367	9,933	9,807	209.97	194.99	126.03
34	Uttar Pradesh	21,02,327	17,17,547	16,83,534	28,716.78	26,723.39	18,175.62
35	Uttarakhand	66,577	51,565	43,119	1,112.75	984.16	620.00
36	West Bengal	6,18,380	5,09,483	5,08,673	8,919.47	8,525.81	5,168.97
Total *		1,22,28,130	97,01,870	94,59,964	1,76,510.00	1,66,413.51	1,21,168.99

* Includes completed (3.42 lakh) & occupied (4.90 lakh) houses of JnNURM during mission period.

उत्तर प्रदेश के बदायूं जिले में खाद्य प्रसंस्करण अवसंरचना का विकास

219. श्री आदित्य यादव:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने इस तथ्य पर ध्यान दिया है कि रूबिक्स रिपोर्ट के अनुसार, भारत का खाद्य प्रसंस्करण उद्योग 12.5 प्रतिशत की वार्षिक वृद्धि की दर के साथ वर्ष 2025 तक 389 बिलियन अमेरिकी डॉलर का हो गया है और इसका कृषि अर्थव्यवस्था में महत्वपूर्ण योगदान है, वहीं उत्तर प्रदेश के बदायूं जैसे जिले अपर्याप्त खाद्य प्रसंस्करण बुनियादी ढांचे से जुड़ी समस्या से ग्रस्त हैं, जिससे स्थानीय कृषि उपज का पूर्ण उपयोग नहीं हो रहा है और किसानों की आय और रोजगार सृजन पर इसका प्रतिकूल प्रभाव पड़ रहा है;
- (ख) यदि हां, तो उक्त जिले में फूड पार्क और शीत श्रृंखला से जुड़ी सुविधाएं स्थापित करने हेतु सरकार द्वारा उठाए गए अथवा प्रस्तावित कदमों का ब्यौरा क्या है तथा कृषि आधारित उद्योगों को बढ़ावा देने तथा बेहतर बाजार उपलब्धता सुनिश्चित करने हेतु एमएसएमई को प्रदान की गई वित्तीय एवं तकनीकी सहायता का ब्यौरा क्या है, और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग) : खाद्य प्रसंस्करण उद्योग क्षेत्र सकल घरेलू उत्पाद (जीडीपी), रोजगार और निर्यात में अपने योगदान के रूप में भारतीय अर्थव्यवस्था का एक महत्वपूर्ण हिस्सा बनकर उभरा है। वर्ष 2023-24 में समाप्त होने वाले पिछले नौ वर्षों के दौरान यह सेक्टर लगभग 6.55% की औसत वार्षिक वृद्धि दर (एएजीआर) से बढ़ रहा है। सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय द्वारा जारी पहले संशोधित अनुमान के अनुसार एफपी सेक्टर में सकल मूल्य वर्धित (जीवीए) भी 2013-14 में 1.30 लाख करोड़ रुपये से बढ़कर 2023-24 में 2.24 लाख करोड़ रुपये हो गया है। इसके अलावा, खाद्य प्रसंस्करण क्षेत्र के समावेशी विकास को सुनिश्चित करने और बढ़ावा देने के लिए खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र योजनाओं अर्थात् प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंक प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य

प्रसंस्करण उन्नयन (पीएमएफएमई) योजना के माध्यम से संबंधित उद्योगों की स्थापना के लिए प्रोत्साहन दे रहा है। यह योजनाएँ क्षेत्र या राज्य विशिष्ट नहीं हैं, बल्कि मांग आधारित हैं और उत्तर प्रदेश के बदायूं जिले सहित पूरे देश में कार्यान्वित की जा रही हैं।

इन योजनाओं का उद्देश्य खेत से लेकर खुदरा बिक्री आउटलेट तक कुशल आपूर्ति श्रृंखला प्रबंधन के साथ आधुनिक बुनियादी ढांचे का निर्माण करना है, जिसमें भंडारण, परिवहन, मूल्यवर्धन आदि शामिल हैं। इससे किसानों को बेहतर लाभ प्राप्त करने, कृषि उपज की बर्बादी को कम करने, उत्पादकता बढ़ाने और गैर-कृषि रोजगार के अवसर पैदा करने में मदद मिलती है।

एमओएफपीआई स्वयं खाद्य प्रसंस्करण इकाइयाँ स्थापित नहीं करता है। हालाँकि, यह पात्र उद्यमियों को अनुदान के रूप में वित्तीय सहायता प्रदान करता है, ताकि वे संबंधित योजना दिशानिर्देशों के अनुसार इसकी योजनाओं के माध्यम से संबंधित बुनियादी ढाँचा स्थापित कर सकें।

एमओएफपीआई ने उत्तर प्रदेश के बदायूं जिले में पीएमकेएसवाई के तहत 9.74 करोड़ रुपये की अनुदान सहायता के साथ 1 कोल्ड चेन परियोजना और पीएमएफएमई योजना के तहत 2.93 करोड़ रुपये की सब्सिडी के साथ 84 सूक्ष्म खाद्य प्रसंस्करण इकाइयों को मंजूरी दी है।

श्रीगंगानगर में राष्ट्रीय राजमार्ग परियोजनाएं

220. श्री कुलदीप इंदौरा:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान के श्रीगंगानगर लोक सभा निर्वाचन क्षेत्र में प्रस्तावित, चल रही और लंबित राष्ट्रीय

राजमार्ग (एनएच) परियोजनाओं का परियोजना-वार ब्यौरा क्या है;

(ख) उक्त परियोजनाओं हेतु कितनी धनराशि आवंटित, स्वीकृत तथा उपयोग की गई है; और

(ग) इन राष्ट्रीय परियोजनाओं को समय पर पूरा करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): राजस्थान के गंगानगर लोक सभा निर्वाचन क्षेत्र में प्रस्तावित, चल रही और लंबित राष्ट्रीय राजमार्ग परियोजनाओं का विवरण, जिसमें परियोजना लागत और उक्त परियोजनाओं के लिए किए गए व्यय का विवरण शामिल है, निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लंबाई (किमी)	कुल पूंजीगत लागत (करोड़ रु. में)	किया गया व्यय (करोड़ रु. में)	वर्तमान स्थिति
1	एनएच-62 के 175+000 किलोमीटर से 250+900 किलोमीटर तक सूरतगढ़-श्री गंगानगर खंड की मौजूदा दो लेन का चार लेन में चौड़ीकरण	75.50	1022.57	0.00	निविदा दिनांक 27.02.2026 को बोली के साथ आमंत्रित की गई।
2	एनएच-62 के सूरतगढ़-श्री गंगानगर खंड पर डिजाइन चैनेज 176+090 पर पहुंच मार्ग सहित घग्घर नदी पर 4 लेन के बड़े पुल का निर्माण	0.50	17.54	3.39	20.10.2026 को पूरा होने की निर्धारित तिथि के साथ कार्यान्वयन के अधीन
3	राष्ट्रीय राजमार्ग-54 के 0/000 किमी (मौजूदा चैनेज किमी 23.200) से किमी 49/605 (मौजूदा चैनेज किमी 74.645) तक हनुमानगढ़ से केनचियन तक का पेव्ड शोल्डर सहित दो लेन में उन्नयन	49.60	334.64	155.69	03.10.2026 को पूर्ण होने की निर्धारित तिथि के साथ कार्यान्वयन के अधीन

4	एनएच-62 (बीकानेर - सूरतगढ़ खंड) के "खारा औद्योगिक क्षेत्र" चै.18+800 से 19+300, "जमासर बस स्टैंड" चै. 27+800 से 28+300, "लूणकरणसर", चै. 72+800 से 73+300 तक "मोकलसर" चै. 131+000 से 131+500 तक "प्रेमनगर फाटा" चै. 134+500 से 135+000 जैसे 05 ब्लैकस्पॉट का सुधार।	4.72	52.76	0.00	कार्य सौंपने का पत्र (एलओए) जारी करने के अधीन
5	एनएच-954 के साधुवाली से हनुमानगढ़ खंड का पेव्ड शोल्डर सहित चार लेन में चौड़ीकरण।	68.19	2669.09	0.00	डीपीआर जांच के अधीन

(ग): सरकार ने राज्य सरकारों और अन्य हितधारकों के साथ सक्रिय सहयोग से चल रही परियोजनाओं संबंधी बाधाओं / बाधाओं की समीक्षा और समाधान के तंत्र का लाभ उठाकर भूमि अधिग्रहण प्रक्रिया को सुव्यवस्थित करने के लिए विभिन्न कदम उठाए हैं। सरकार आवश्यक मंजूरीयों/अनुमोदनों की उपलब्धता में तेजी लाने और नई परियोजनाओं के लिए पूर्व शर्तों को पूरा करने के लिए भी पूर्ण प्रयास कर रही है।

सूक्ष्म खाद्य प्रसंस्करण इकाइयों को उन्नत बनाने के लिए वित्तीय सहायता

221. श्री नीरज मोर्य:

श्री देवेश शाक्य:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम औपचारिकीकरण (पीएमएफएमई) योजना के अंतर्गत एटा-कासगंज, आंवला औ जौनपुर संसदीय निर्वाचन क्षेत्रों में सूक्ष्म खाद्य प्रसंस्करण इकाइयों को उन्नत करने हेतु वित्तीय सहायता प्रदान की गई है;
- (ख) यदि हां, तो गत तीन वर्षों के दौरान उक्त निर्वाचन क्षेत्रों में प्राप्त, स्वीकृत आवेदनों की कुल संख्या कितनी है तथा वास्तव में स्थापित/उन्नत की गई इकाइयों की जिला-वार कुल संख्या कितनी है;
- (ग) क्या कई पात्र लाभार्थी बैंक ऋण की मंजूरी में देरी, तकनीकी सहायता की कमी या बाजार संपर्कों की कमी के कारण योजना का पूरा लाभ नहीं उठा पाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) एक जिला-एक उत्पाद (ओडीओपी) योजना के अंतर्गत स्थानीय उत्पादों के प्रसंस्करण, ब्रांडिंग और विपणन को बढ़ावा देने के लिए सरकार द्वारा क्या विशिष्ट कदम उठाए गए हैं; और
- (ङ) क्या सरकार उपरोक्त संसदीय क्षेत्रों में उक्त योजना के प्रभावी कार्यान्वयन के लिए एक विशेष समीक्षा और समयबद्ध उपाय करने पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

- (क) और (ख): प्रधानमंत्री सूक्ष्म खाद्य उद्यम उन्नयन योजना (पीएमएफएमई) के तहत देश भर में सूक्ष्म खाद्य उद्यम के लिए पात्र वित्तीय सहायता का ब्यौरा, जिसमें एटा-कासगंज, आंवला और

जौनपुर संसदीय निर्वाचन क्षेत्र भी शामिल हैं, संलग्न **विवरण-I** में दिया गया है। गत तीन वर्षों में इन निर्वाचन क्षेत्रों में प्राप्त, स्वीकृत और वितरित किए गए कुल आवेदन -पत्रों का ज़िले-वार ब्यौरा संलग्न **विवरण -II** में दिया गया है।

(ग): ऋण देने वाले बैंकों से स्वीकृति की सफलता दर 42% है, जो सरकार द्वारा प्रायोजित अधिकांश क्रेडिट लिंकड योजनाओं के समान है। बैंक अपनी नीतियों के आधार पर परियोजनाओं को मंजूरी देते हैं, लेकिन सूक्ष्म खाद्य प्रसंस्करण उद्यमों के समक्ष आ रही समस्याओं को दूर करने के लिए ऋण देने वाले बैंकों और राज्य सरकार के साथ नियमित बैठक होती हैं। मौजूदा इकाइयों को उन्नत करने या नई सूक्ष्म इकाई लगाने के लिए 35% की दर से अधिकतम 10 लाख रुपये का क्रेडिट लिंकड अनुदान दिया जाता है। यह योजना खाद्य प्रसंस्करण इकाई की एसएचजी/एफपीओ/सहकारी समितियों को 35% की दर से क्रेडिट-लिंकड सब्सिडी, स्वयं सहायता समूह (एसएचजी) को प्रारंभिक पूंजी, इनक्यूबेशन सेंटर, सामान्य बुनियादी ढांचा, ब्रांडिंग और मार्केटिंग और क्षमता निर्माण के लिए भी सहायता देती है। ब्रांडिंग और मार्केटिंग घटक के तहत एसएचजी, एफपीओ, सहकारी समितियों, या सूक्ष्म खाद्य प्रसंस्करण उद्यमों के स्पेशल पर्पस व्हीकल्स (एसपीवी) के समूहों को पात्र परियोजना लागत का 50% तक अनुदान दिया जाता है। इसमें गुणवत्ता नियंत्रण, मानकीकरण, पैकेजिंग और उपभोक्ता खुदरा बिक्री के लिए खाद्य सुरक्षा मानदंड का पालन करने के साथ एक कॉमन ब्रांड बनाने के लिए क्लस्टर दृष्टिकोण अपनाया जाता है।

इसके अलावा, राज्यों द्वारा जिला स्तर पर जिला संसाधन व्यक्ति (डीआरपी) को भी नियुक्त किया जाता है ताकि लाभार्थियों को लगातार सहायता मिल सके।

(घ): पीएमएफएमई के एक जिला एक उत्पाद (ओडीओपी) दृष्टिकोण के तहत, मौजूदा इकाइयों को उन्नत करने या नई सूक्ष्म इकाइयों को लगाने के लिए 35% की दर से क्रेडिट लिंकड अनुदान के द्वारा सहायता दी जाती है, जिसमें अधिकतम 10 लाख रुपये का अनुदान दिया जाता है। यह योजना एसएचजी/ एफपीओ/ सहकारी समितियों की खाद्य प्रसंस्करण इकाई को 35% की दर से

क्रेडिट-लिंकड सब्सिडी, स्वयं सहायता समूह (एसएचजी) को प्रारंभिक पूंजी, इनक्यूबेशन सेंटर, सामान्य बुनियादी ढांचा, ब्रांडिंग और मार्केटिंग और क्षमता निर्माण के लिए भी सहायता देती है।

यह योजना अपनी ब्रांडिंग और मार्केटिंग के द्वारा सहायता अनुदान देती है ताकि सीमित बाजार पहुंच वाले सूक्ष्म खाद्य प्रसंस्करण उद्यमों को अपने उत्पादों की दृश्यता और विक्रय बढ़ाने में मदद मिल सके। यह क्षेत्रीय और राष्ट्रीय खुदरा श्रृंखलाओं के साथ रणनीतिक गठजोड़ के जरिए प्राप्त किया जाता है। पीएमएफएमई योजना के तहत समर्थित इकाइयां द्वारा बनाए गए उत्पादों के विपणन को आसान बनाने के लिए गवर्नमेंट ई-मार्केटप्लेस (जीईएम) पोर्टल के साथ समझौता ज्ञापन (एमओयू) किया गया है।

(ड): मंत्रालय ऋण देने वाले बैंकों और राज्य सरकार के साथ नियमित बैठक करता है। सूक्ष्म खाद्य प्रसंस्करण कंपनियां को जो समस्याएं आ रही हैं, उन्हें वित्तीय सेवा विभाग (डीएफएस) स्तर पर और राज्य स्तरीय बैंकर्स समिति (एसएलबीसी) की बैठकों में भी उठाया जाता है ताकि कार्यान्वयन में आने वाली चुनौतियों पर चर्चा और उनका समाधान किया जा सके। इसके अलावा, राज्य सरकार समय-समय पर राज्य और जिला स्तर पर समीक्षा बैठक भी करती है।

पीएमएफएमई प्रबंधन सूचना प्रणाली (एमआईएस) के द्वारा मोनिटरिंग को और मजबूत किया जाता है, जो प्राप्त आवेदनों, स्वीकृत ऋणों, वितरित धनराशि और इकाई स्तर के परिणाम का जिले-वार डेटा एकत्र करती है।

विवरण-I

प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) स्कीम के अंतर्गत उद्यमों को दी जाने वाली वित्तीय सहायता का ब्यौरा नीचे दिया गया है:

- (i) **व्यक्तिगत/समूह श्रेणी सूक्ष्म उद्यमों को सहायता :** पात्र परियोजना लागत का 35% ऋण-लिंकड पूंजी सब्सिडी, अधिकतम सीमा 10 लाख रुपये प्रति इकाई।
- (ii) **प्रारंभिक पूंजी के लिए एसएचजी को सहायता :** फूड प्रसंस्करण में लगे एसएचजी के हर सदस्य के लिए कार्यशील पूंजी और छोटे औजार खरीदने के लिए प्रारंभिक पूंजी

रु.40,000/-की दर से, जो हर एसएचजी संघ के लिए अधिकतम रु. 4 लाख रुपये के अध्यधीन होगी।

(iii) **सामान्य अवसंरचना के लिए सहायता** : एफपीओ, एसएचजी, सहकारी समितियों और किसी भी सरकारी एजेंसी को साझा अवसंरचना बनाने में सहायता करने के लिए, पत्र परियोजना लागत के 35% की दर से ऋण से जुड़ी पूंजी सब्सिडी दी जाएगी, जो अधिकतम रु. 3 करोड़ की राशि होगी। सामान्य अवसंरचना की क्षमता का एक बड़ा भाग किराये के आधार पर उपयोग के लिए अन्य इकाइयों और आम जनता के लिए भी उपलब्ध होगा।

(iv) **ब्रांडिंग और विपणन सहायता** : एफपीओ/ एसएचजी/ सहकारी समिति के समूहों या सूक्ष्म खाद्य प्रसंस्करण उद्यमों के एसपीवी को ब्रांडिंग और विपणन के लिए 50% तक अनुदान।

(iv) **क्षमता निर्माण**: इस स्कीम में उद्यमिता विकास कौशल (ईडीपी) प्रोग्राम के लिए प्रशिक्षण की परिकल्पना की गई है: खाद्य प्रसंस्करण उद्योग की आवश्यकता को पूरा करने के लिए कार्यक्रम को संशोधित किया गया है।

विवरण- II

गत तीन वर्षों में एटा-कासगंज, आंवला और जौनपुर संसदीय निर्वाचन क्षेत्रों में प्राप्त, स्वीकृत और वितरित किए गए कुल आवेदन -पत्रों का ज़िले-वार ब्यौरा

क्र.सं.	जिले	वित्त वर्ष 2022-23			वित्त वर्ष 2023-24			वित्त वर्ष 2024-25		
		प्रस्तुत किए गए आवेदन	स्वीकृत ऋण	वितरित ऋण	प्रस्तुत किए गए आवेदन	स्वीकृत ऋण	वितरित ऋण	प्रस्तुत किए गए आवेदन	स्वीकृत ऋण	वितरित ऋण
1	बरेली	100	43	19	280	152	100	307	133	125
2	बदायूं	23	5	3	51	15	6	79	26	18
3	एटा	36	6	5	98	32	29	69	29	23
4	जौनपुर	60	33	11	325	186	163	254	94	79
5	कासगंज	50	5	1	232	55	49	85	12	12

COMPLETION OF CHENNAI-BENGALURU EXPRESSWAY**222. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the six-laning of the Sriperumbudur–Karapettai stretch of National Highway-48 (17 km) in Tamil Nadu costing rupees 341 crore has faced repeated delays following termination of contracts and if so, the details thereof;
- (b) whether the 106 km Tamil Nadu portion of the Chennai–Bengaluru Expressway is lagging due to issues relating to land acquisition, utility and railway line shifting, if so, the details thereof;
- (c) the steps being taken by the National Highways Authority of India (NHAI) to ensure completion of both projects within the revised timeline of 2026;
- (d) whether inadequate maintenance of the affected stretches has contributed to traffic congestion and accidents and if so, the details thereof; and
- (e) the details of corrective measures and timelines fixed to improve road safety and ease inter-city travel between Chennai and Bengaluru?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The work of six-laning of Sriperumbudur – Karaipettai section of NH-48 was part of 6-laning project of Poonamalle-Walajahpet section of NH-48 and taken up on Build-Operate-Transfer (BOT)-Toll mode in 2012. Due to defaults on the part of BOT Concessionaire, the Concession Agreement was

terminated in 2016, and the balance works were awarded in 3 separate packages.

The work of Sriperumbudur – Karaipettai section, taken up on EPC mode could not be completed mainly due to non-supply of Pond/Fly Ash at the site by the Thermal Power Plants as it was required for embankment of the scope of the work related to construction of approaches of crossing structures, viz. Vehicular Underpasses (VUPs), Pedestrian Underpasses (PUPs), Flyovers, etc.

Out of total 34 Km, 17.2 Km has been completed and the balance work in 16.8 Km has been awarded through fresh bidding process at a cost of Rs.341.50 Crore on 07.11.2024. The work commenced on 27.01.2025 with scheduled completion in October 2026. As on date, 20% physical progress has been achieved. Efforts are being made to complete the project as per schedule.

(b) and (c): Phase-III of Bangalore – Chennai Expressway, involving 106 Km (94 Km in Tamil Nadu and 12 Km in Andhra Pradesh) was taken up on Hybrid Annuity Mode (HAM) under 4 Packages.

During the initial period of the work, there were issues relating to land acquisition, shifting of utilities, especially Extra High Tension (EHT) lines/towers, railway clearances, forest clearance, etc. All these issues have since been resolved and as on date, no such issue is pending.

Out of total 4 packages, work is in progress in 3 packages (80.2 Km) with physical progress around 90% and likely to be completed by July 2026.

Work in the remaining package (25.5 Km) has stopped since May 2025 due to financial constraints of the Concessionaire. Substituting the Concessionaire is under process.

(d) and (e): The existing road is being maintained in traffic worthy condition. However, due to ongoing construction of structures, the traffic on the main carriageway is diverted through service road / diversion road causing inconvenience to the traffic. Fresh Overlay on the service road portion has already been completed for smooth movement of traffic.

Further, along with 6-laning work, all major crossroads are provided with suitable crossing structures, viz. VUP, PUP, Flyover, Grade Separator, etc., which will facilitate safe crossing of pedestrians and vehicles across the NH. In the case of locations identified as Black Spots due to repeated accidents, are provided with suitable crossing structures.

DEPLOYMENT OF ADVANCED SENSORS AND DATA ACQUISITION SYSTEMS ON NHS

223. SHRI V. K. SREEKANDAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it is a fact that the National Highways Authority of India (NHAI) has decided to deploy advanced sensors and data acquisition systems across twenty three States covering a distance of over 20,000 kilometres in order to take corrective action and if so, the details thereof;

- (b) whether it is a fact that the NHAI is identifying black spots based on accident reports received from the concerned State Governments which are determined on the basis of the occurrence of a specified number of accidents involving fatalities and grievous injuries and if so, the details thereof;
- (c) whether it is also true that out of thirteen thousand seven hundred and ninety five black spots identified on National Highways till March 2025 long term rectification has been completed only on 5,036 black spots, if so, the details thereof; and
- (d) the details of black spots identified and rectified in Palakkad district as on date?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): National Highways Authority of India (NHAI) has deployed Network Survey Vehicles (NSVs) to collect data for highway asset Inventorisation and pavement condition monitoring of national highways under its jurisdiction which are in O&M Stage, covering almost all the States within the country.

Further, under Phase-III of the projects, the NSV shall be deployed across 23 States of the country covering a distance of approx. 21000 Km.

(b) and (c): Government has finalized criteria for identification of road accident spots as black spot depending on number of accidents in three consecutive calendar years involving fatalities and grievous injuries, based on the road accident data provided by all the State/UT Governments.

Government has issued guidelines for immediate short-term rectification measures on black spots like road markings, signages, crash barriers, road studs, delineators, closure of median openings, traffic calming measures, etc.

Long term rectification works include improvement of road geometric, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. which involve pre-construction activities such as land acquisition, forest clearance & utility shifting, takes significant time.

As of now, short-term rectification has been completed on 12,490 black spots. Long-term rectification measures, as recommended by road safety audit reports, are implemented only at locations deemed necessary. Accordingly, long-term measures have been completed at 5,942 black spots, while 3,709 black spots have been assessed as not requiring such long-term interventions.

(d): A total of 112 black spots are identified on NHs in Palakkad district, out of which on 37 black spots, short term measures are completed and on 75 black spots, short term measures are ongoing.

राजस्थान में प्रधानमंत्री आवास योजना-शहरी

224. श्री बृजेन्द्र सिंह ओला:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) के अंतर्गत राजस्थान में, झुंझुनूं लोक सभा निर्वाचन क्षेत्र सहित, पिछले तीन वर्षों तथा चालू वर्ष के दौरान स्वीकृत, पूर्ण किए गए, अपूर्ण एवं लंबित मकानों की लोक सभा निर्वाचन क्षेत्र-वार संख्या कितनी है;

- (ख) उक्त योजना के अंतर्गत झुंझुनूं लोक सभा निर्वाचन क्षेत्र में उक्त अवधि के दौरान स्वीकृत, निर्मित एवं लंबित मकानों की वर्ष-वार स्थिति क्या है; और
- (ग) क्या उक्त योजना में निर्धारित समय-सीमाओं का उल्लंघन हुआ है और लाभार्थियों द्वारा भुगतान, गुणवत्ता एवं निर्माण में विलंब से संबंधित शिकायतें दर्ज कराई गई हैं और यदि हां, तो ऐसी दर्ज शिकायतों की संख्या कितनी है तथा उनके निवारण की वर्तमान स्थिति क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग) आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) को कार्यान्वित कर रहा है, जिसका उद्देश्य राजस्थान सहित देश भर के पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं सहित सभी मौसमों में रहने योग्य पक्का आवास उपलब्ध कराना है।

पीएमएवाई-यू के कार्यान्वयन के अनुभवों से सीख लेकर, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और अगले पाँच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों को सहायता प्रदान करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। पीएमएवाई-यू 2.0 योजना चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित की जाती है।

राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत परियोजना प्रस्ताव के आधार पर, मंत्रालय द्वारा अब तक पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस), निम्न आय वर्ग (एलआईजी) और मध्यम आय वर्ग (एमआईजी) से संबंधित लाभार्थियों के लिए कुल 122.28 लाख आवासों को स्वीकृति दी गई है। इनमें से, 22.01.2026 तक 114.84 लाख आवासों का निर्माण कार्य शुरू किया जा चुका है और 97.02 लाख आवास बनाए/ देश भर में लाभार्थियों को सौंपे जा चुके हैं। राजस्थान राज्य में पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत

पिछले तीन वर्षों में से प्रत्येक वर्ष और चालू वर्ष के दौरान स्वीकृत और पूर्ण/ लाभार्थियों को सौंपे गए आवासों का निर्वाचन क्षेत्र-वार और वर्ष-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

राजस्थान राज्य द्वारा प्रस्तुत परियोजना प्रस्ताव के आधार पर, मंत्रालय द्वारा पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत अब तक कुल 3.48 लाख आवासों को स्वीकृति दी गई है, जिनमें से 3.12 लाख आवासों का निर्माण पूरा हो चुका है और लाभार्थियों को सौंपे जा चुके हैं। इस योजना के तहत झुंझुनू लोकसभा निर्वाचन क्षेत्र के लिए कुल 2,743 आवासों को स्वीकृति दी गई है, जिनमें से 1,757 आवासों का निर्माण पूरा हो चुका है और लाभार्थियों को सौंपे जा चुके हैं। झुंझुनू लोक सभा निर्वाचन क्षेत्र में स्वीकृत और पूर्ण किए गए आवासों का वर्ष-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

मंत्रालय राज्यों/संघ राज्य क्षेत्रों के साथ योजना की प्रगति की नियमित समीक्षा करता है, जिसमें केंद्रीय सहायता जारी करने और स्वीकृत आवासों को निर्धारित समय सीमा के भीतर पूरा करने के लिए इसका उपयोग करने के संबंध में राज्यों/ संघ राज्य क्षेत्रों द्वारा समय पर अनुपालन प्रस्तुत करना शामिल है। राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करने में कोई विलंब नहीं हुआ है और राजस्थान राज्य से गुणवत्ता, भुगतान अथवा निर्माण में विलंब के संबंध में कोई शिकायत प्राप्त नहीं हुई है।

इसके अलावा, योजना के कार्यान्वयन के संबंध में कोई भी शिकायत, यदि कोई हो, का समाधान मौजूदा नियमों और विनियमों के अनुसार राज्य/संघ राज्य क्षेत्र और शहर दोनों स्तरों पर उपलब्ध उपयुक्त शिकायत निपटान प्रणाली के माध्यम से किया जाता है और मौजूदा कानून के अनुसार कार्रवाई भी की जाती है। इसके अलावा, निवारण के लिए पीएमएवाई-यू सहित सेवा प्रदायगी से संबंधित किसी भी विषय पर लोक प्राधिकारियों के पास अपनी शिकायतें दर्ज कराने के लिए नागरिकों हेतु एक केन्द्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएएमएस) भी उपलब्ध है। योजना के कार्यान्वयन के किसी भी पहलू के बारे में आवासन और शहरी कार्य मंत्रालय या सीपीजीआरएएमएस पोर्टल पर प्राप्त व्यथाओं/शिकायतों को

योजना के दिशानिर्देशों के अनुसार संबंधित व्यक्तियों के खिलाफ जांच और उचित कार्रवाई के लिए राज्यों/संघ राज्य क्षेत्रों को भेजा जाता है।

विवरण-I

राजस्थान राज्य में पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत पिछले तीन वर्षों में से प्रत्येक वर्ष और चालू वर्ष के दौरान स्वीकृत और पूर्ण/ लाभार्थियों को सौंपे गए आवासों का निर्वाचन क्षेत्र-वार और वर्ष-वार ब्यौरा

निर्वाचन क्षेत्र का नाम	स्वीकृत	निर्माणाधीन	पूर्ण
अजमेर	9,349	7,759	5,630
अलवर	2,688	1,706	875
बांसवाड़ा (एसटी)	1,529	878	800
बाड़मेर	5,042	4,311	3,854
भरतपुर (एससी)	3,237	2,935	3,021
भीलवाड़ा	2,790	2,663	2,356
बीकानेर (एससी)	13,372	5,850	4,666
चित्तौड़गढ़	2,959	2,398	3,219
चुरू	4,115	3,366	2,835
दौसा (एसटी)	4,186	2,245	1,545
गंगानगर (एससी)	11,235	9,117	7,599
जयपुर	2,443	2,482	1,433
जयपुर ग्रामीण	3,263	2,124	1,444
जालोर	4,313	3,285	2,669
झालावाड़-बारां	4,631	4,281	3,797
झुंझुनू	1,861	1,965	1,757
जोधपुर	19,251	17,660	11,848
करौली -धौलपुर (एससी)	9,687	8,425	6,707
कोटा	7,978	7,455	6,328
नागौर	2,838	2,397	2,101
पाली	5,033	4,512	3,804
राजसमंद	1,695	1,903	2,378
सीकर	1,933	1,666	1,262
टोंक - सवाई माधोपुर	9,778	7,591	5,732

उदयपुर (एसटी)	3,173	2,478	1,722
कुल	1,38,379	1,11,452	89,382

विवरण- II

झुंझुनू लोक सभा क्षेत्र में स्वीकृत और पूर्ण किए गए आवासों का वर्ष-वार ब्यौरा

वित्तीय वर्ष	स्वीकृत आवासों की संख्या	पूर्ण आवासों की संख्या*
2017-2018	416	--
2018-2019	381	--
2021-2022	85	--
2022-2023	849	--
2023-2024	643	502
2024-2025	250	941
2025-2026	119	314
कुल	2,743	1,757

* इस वर्ष के दौरान पूर्ण हुए आवासों में वे आवास भी शामिल हैं जिन्हें पिछले वर्षों के दौरान स्वीकृत किया गया था।

IMPACT OF IMPORT DEPENDENCE ON CIVIL AVIATION SECTOR

225. SHRI K. E. PRAKASH:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has assessed the extent of import dependence in the civil aviation sector, particularly for aircraft, engines, components and Maintenance, Repair and Overhaul (MRO) spares and if so, the details thereof along with its impact on operating costs; and
- (b) the specific measures being taken to reduce such import dependence through promotion of indigenous manufacturing and domestic MRO facilities?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Globally, Airbus and Boeing are the two dominant Original Equipment Manufacturers (OEMs) who manufacture commercial fixed wing aircraft while other OEMs manufacture regional aircraft. As per industry estimates, approximately 80-90 per cent of Indian aircraft Maintenance, Repair and Overhaul (MRO) spending flows to overseas facilities. This creates direct costs including foreign exchange outflows and aircraft downtime, as well as indirect costs related to spare engine requirements and operational complexity.

In order to reduce import dependency, the Government promotes and facilitates the development and manufacturing of aircraft and associated equipment by public and private enterprises in India. Council of Scientific and Industrial Research (CSIR), through its constituent laboratory namely, CSIR-National Aerospace Laboratories (CSIR-NAL), has developed indigenous 2-seater trainer aircraft Hansa-3 (NG), which is type-certified by Directorate General of Civil Aviation (DGCA) for use by Flight Training Organisations (FTOs) for commercial pilot training.

Other measures to create a conducive environment for the development of the aircraft Maintenance, Repair and Overhaul (MRO) sector, include the new MRO Guidelines announced on 1st September, 2021 which inter alia abolish royalties and build in transparency and certainty in land allotments for MROs in AAI airports. On the taxation front, Government has reduced the

taxes (IGST) on imports of aircraft components and aircraft engine parts to 5%, to make the domestic aerospace industry more competitive. GST on MRO has been reduced from 18% to 5% with full Input Tax Credit and Transactions sub-contracted by foreign OEMs/MRO to domestic MRO are treated as 'exports' with zero-rated GST. Customs duty has also been exempted on tools and tool kits.

Further, the period for export of goods imported for repairs has been extended from six months to one year and the time-limit for re-import of goods for repairs under warranty has been extended from three to five years. More recently, the Visa Manual has been amended to incorporate suitable provisions for granting Business Visa and Temporary Landing Permit (TLP) to foreign pilots and crew of scheduled or non-scheduled flights coming for the purpose of MRO services in India.

RAIPUR–DHANBAD (RAJGANJ) ECONOMIC CORRIDOR PROJECT

226. SHRI DULU MAHATO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the significance of Raipur-Dhanbad (Rajganj) Economic Corridor Project for regional and national economic development;
- (b) whether the Government has received any representation to expedite the proposed Raipur–Dhanbad (Rajganj) Economic Corridor Project;
- (c) if so, the details of action taken by the Government in this regard;

- (d) the present status of the project and whether land acquisition is progressing slowly and if so, the steps taken to accelerate it;
- (e) the estimated time required to complete the remaining land acquisition work; and
- (f) the likely benefits of timely implementation of the project for industrial towns, local citizens and the economic activities of Eastern India

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): Raipur-Dhanbad (Rajganj) Economic Corridor was approved under Bharatmala Pariyojana Phase-I. This Economic Corridor will boost the economy as well as social growth of entire region of Chhattisgarh & Jharkhand. Various representations were received to expedite the construction of this Economic Corridor. The current status of Corridor is given in the enclosed **Statement**.

STATEMENT

Current status of Raipur–Dhanbad (Rajganj) Economic Corridor Project

Sr. No.	Name of Project	NH No.	Length (km)	Appointed Date	Scheduled Completion Date	Current Status	Likely Date of Completion
1	Bilaspur – Urga	130 A	70.200	25.03.2022	24.03.2024	69.01 km completed out of 70.20 km	June-2026

2	Urga – Pathalgaon		80.585 (87.545- 6.96km de-scoped)	10.02.2024	08.08.2026	53.57 km. completed out of 80.585 km	Aug-2026
3	Pathalgaon - Kunkuri-CG/JH border	43	104.250	Physical Possession of 87% of total land acquisition have been done. Stage –I forest clearance received on 18.07.2025 and working permission in progress.			
4	CG/JH border- Gumla	43	32	Physical Possession of 68% of total land acquisition have been done. Stage –I forest clearance received on 22.12.2025 and working permission in progress.			
5	Gumla - palma		63	01.04.2022	31.03.2024	Completed	
6	Palma to Ranchi		23	27.12.2017	19.06.2019	Completed	
7	Ormanjhi-Gola	28	28	21.06.2023	20.06.2025	Under Construction (87% Physical progress)	31.05.2026
8	Gola -Bokaro	32	32	23.06.2023	22.06.2025	Under Construction (75% Physical progress)	31.05.2026
9	Bokaro- Dhanbad	57	57	10.12.2017	09.06.2020	Completed	

IMPLEMENTATION OF PMKSY IN ANDHRA PRADESH**227. SHRI PUTTA MAHESH KUMAR:****SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details regarding the total number of proposals received and approved under each component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) during the last five years, yearwise and State-wise including district-wise in Andhra Pradesh;
- (b) the details regarding the total amount of funds approved, released and utilised under each component of PMKSY during the last five years, year-wise, State-wise and district-wise in Andhra Pradesh;
- (c) the details regarding physical progress including projects under approval stage for Andhra Pradesh, year-wise, component-wise and district-wise;
- (d) the details regarding the number of beneficiaries (farmers/farmer groups/SHGs) covered under each component, year-wise, State-wise and district-wise in Andhra Pradesh; and
- (e) the details regarding monitoring, evaluation and audit actions taken (Central/State monitoring visits, third-party evaluations or other audit observations) for PMKSY projects in Andhra Pradesh during the said period and the remedial measures taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): PMKSY is an umbrella scheme, consisting of two major components being implemented by Ministry of Jal Shakti, namely, Accelerated Irrigation Benefit Programme (AIBP), and Har Khet Ko Pani (HKKP). HKKP, in turn, consists of Command Area Development and Water Management (CADWM), Surface Minor Irrigation scheme (SMI), Repair-Renovation-Restoration of water bodies (RRR), and Ground Water Management. However, during approval for continuation of PMKSY during 2021-26, Ground Water Management Component was only approved for committed liabilities.

In addition, Watershed Development component (WDC) of PMKSY is being implemented by Department of Land Resources. Further, Per Drop More Crop (PDMC) was implemented by Department of Agriculture and Farmers Welfare (DoA& FW) under the umbrella of PMKSY during 2016-22, which is now being implemented by DoA& FW under Rashtriya Krishi Vikash Yojana (RKVY).

Under AIBP, HKKP-SMI and CADWM, no new proposal received and approved during the last five year in Andhra Pradesh.

Further under HKKP-RRR, the rejuvenation of 135 water bodies at a total estimated cost of Rs. 70.72 crore with Rs. 42.432 Crore Central Assistance were sanctioned during 2021-22. The details are enclosed as **Statement-I**.

Apart from the above, under PMKSY-PDMC, 305.279 thousand hectare area has been brought under micro irrigation in Andhra Pradesh with central assistance of Rs. 946.42 Crore during last five years. The details are enclosed as **Statement-II**.

Similarly, under WDC component of PMKSY, the Central Assistance of Rs. 380.76 Crore was released for 59 projects in 13 districts of Andhra Pradesh. Out of Rs. 380.76 Crore, Andhra Pradesh government has utilized Rs. 360.02 Crore from 2021-22 to till date. The details are enclosed as **Statement-III**.

(e) Central Water Commission (CWC) regularly monitors the projects under three components of PMKSY namely AIBP, CADWM & SMI-RRR. The concurrent evaluation by an independent agency and audit of the scheme, to be undertaken by the State Government, which has not been carried out by the Government of Andhra Pradesh.

Under WDC-PMKSY, a third-party agency has been engaged through AP Procurement tenders and the agency is regularly submitting the field observation reports as per the prescribed MoU norms. Further, Department of Land Resources at Central level has engaged National Institute of Rural Development and Panchayati Raj, Hyderabad for Mid-Term evaluation of WDC-PMKSY projects across all States/UTs including Andhra Pradesh. The evaluation of the PDMC Component was taken up by the NITI Aayog during 2020-21.

STATEMENT-I

Details under PMKSY-RRR

Sl.No.	Year	Project	District	Estimated cost (in Crore)	Expenditure incurred till November 25 (in Crore)	Physical progress and number of beneficiaries
1	2021-22	RRR of 80	WB's-	70.72	Nil expenditure.	Nil

	135 Water Bodies	Prakasam District, 33 WB's - Anantapur District, 22 WB's- Nellore District		However, Mother sanction of Rs. 4.5 Crore issued during 2025-26	

STATEMENT-II

District wise area covered under Micro Irrigation in Andhra Pradesh through PDMC

Area in Ha							
S.No	District	2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Ananthapuramu	-	3687	13697	12404	17642	47430
2	YSR Kadapa	-	2893	9982	10578	13045	36498
3	Prakasam	-	1437	8851	9725	10406	30419
4	Chittoor	-	1483	6681	4936	10065	23165
5	Kurnool	-	1350	4509	4692	5653	16204
6	Annamayya	-	-	10782	7753	12153	30688
7	Sri Satya Sai	-	-	9348	7629	12046	29023
8	SPSR Nellore	-	398	3437	2675	4554	11064
9	East Godavari	-	561	2941	2228	3634	9364
10	West Godavari	-	746	162	115	282	1305
11	Eluru	-	-	4658	3711	6648	15017
12	Nandyal	-	-	4438	3688	5058	13184
13	Guntur	-	445	560	570	574	2149
14	Krishna	-	251	280	225	415	1171
15	Palnadu	-	-	1582	2963	1925	6470
16	NTR	-	-	1803	1703	1871	5377
17	Tirupathi	-	-	1632	1586	2406	5624
18	Vizianagaram	-	432	891	624	982	2929
19	Srikakulam	-	591	539	608	1658	3396
20	Bapatla	-	-	1209	1072	1417	3698
21	Visakhapatnam	-	380	68	22	100	570

22	Kakinada	-	-	1053	773	1511	3337
23	Anakapalli	-	-	832	829	1391	3052
24	Parvathipuramu Manyam	-	-	552	490	1535	2577
25	Alluri Sitharama Raju	-	-	244	274	816	1334
26	Konaseema	-	-	44	97	93	234
	Total	-	14654	90775	81970	117880	305279

Central Assistance released under PDMC during last 5 years in the state of Andhra Pradesh

States	2020-21	2021-22	2022-23	2023-24	2024-25	Total
Andhra Pradesh	100.00	180.00	222.82	105.75	337.85	946.42

STATEMENT-III

The list of watershed development projects approved under the WDC-PMKSY in Andhra Pradesh

Sl. No.	Name of the District	No. of Projects sanctioned during FY2021-22
1	Ananthapuramu	7
2	Sri Sathya Sai	3
3	Chittoor	7
4	Annamayya	10
5	YSR Kadapa	9
6	Kurnool	5
7	Nandyal	2
8	Prakasam	8
9	Visakhapatnam	1
10	Anakapalli	2
11	Alluri Sitharama Raju	1
12	Vizianagaram	3
13	Parvathipuram Manyam	1
Total		59

The details regarding the total amount of funds approved, released and utilised under WDC-PMKSY in Andhra Pradesh

(Rs. in crore)

Sl. No.	District	Funds approved	Funds released	Funds utilized					
				F.Y 2021-22	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25	F.Y 2025-26	Total
1	ALLURI SITHARAMA RAJU	11.00	380.76	0.00	1.25	2.03	1.48	2.52	7.28
2	ANAKAPALLI	22.00		0.00	1.46	1.98	5.63	2.40	11.47
3	ANANTHAPURAMU	63.47		0.00	7.81	7.71	11.24	12.68	39.45
4	ANNAMAYYA	103.88		0.00	9.15	16.01	15.99	27.14	68.29
5	CHITTOOR	60.59		0.00	4.81	15.19	10.90	14.03	44.93
6	KURNOOL	53.41		0.00	6.11	7.90	8.70	11.61	34.31
7	NANDYAL	21.48		0.00	2.88	1.23	4.93	5.54	14.58
8	PARVATHIPURAM MANYAM	10.62		0.00	1.53	2.32	1.78	1.87	7.50
9	PRAKASAM	67.48		0.00	6.16	8.41	16.32	15.03	45.92
10	SRI SATHYA SAI	25.28		0.00	3.43	3.09	8.37	5.36	20.25
11	VISAKHAPATNAM	11.00		0.00	1.16	2.75	0.61	1.56	6.08
12	VIZIANAGARAM	17.96		0.00	1.28	1.95	4.80	2.49	10.53
13	YSR KADAPA	87.15		0.00	11.03	11.85	10.87	15.69	49.43
Grand Total		555.31	380.76	0.00	58.06	82.43	101.60	117.92	360.02

District-wise details of assets created under WDC-PMKSY in Andhra Pradesh

Sl. No.	Name of the District	Check Dam / Check Wall	Farm Pond / Dugout Pond	Nallah Bund	Percolation Tank	Others	Total
1	Annamayya	158	1042	907	77	211	2395
2	Prakasam	55	1220	317	81	40	1713
3	YSR Kadapa	114	1128	114	31	111	1498
4	Ananthapuramu	153	988	15	4	337	1497

5	Chittoor	97	10	960	173	68	1308
6	Kurnool	84	1110	1	9	96	1300
7	Sri Sathya Sai	49	682	8	3	98	840
8	Nandyal	36	500	9	5	174	724
9	Anakapalli	25	39	81	50	73	268
10	Parvathipuram Manyam	0	51	96	20	99	266
11	Vizianagaram	63	32	9	12	63	179
12	Alluri Sitharama Raju	3	41	29	43	40	156
13	Visakhapatnam	25	3	2	4	77	111
Total		862	6846	2548	512	1487	12255

District-wise details of number of beneficiaries (farmers/farmer groups/SHGs) covered under WDC-PMKSY in Andhra Pradesh

Sl. No.	District	F.Y 2022-23	F.Y 2023-24	F.Y 2024-25		F.Y 2025-26	Total
		Farmers / Farmer Groups	Farmers / Farmer Groups	Farmers / Farmer Groups	SHGs	Farmers / Farmer Groups	
1	Alluri Sitharama Raju	0	663	74	264	122	1123
2	Anakapalli	47	962	137	1743	106	2995
3	Ananthapuramu	188	3384	521	1617	717	6427
4	Annamayya	249	4780	1075	4480	1629	12213
5	Chittoor	130	3247	393	3072	709	7551
6	Kurnool	181	2759	425	1665	748	5778
7	Nandyal	80	931	252	674	387	2324
8	Parvathipuram Manyam	15	793	130	283	68	1289
9	Prakasam	126	2586	839	1791	709	6051
10	Sri Sathya Sai	79	1266	397	1157	324	3223
11	Visakhapatnam	49	894	110	852	47	1952
12	Vizianagaram	17	1169	90	1404	49	2729
13	Ysr Kadapa	283	5255	413	1407	763	8121
Total		1444	28689	4856	20409	6378	61776

SUPPLY OF DRINKING WATER UNDER JAL JEEVAN MISSION**228. SHRI PUSHPENDRA SAROJ:****SHRI DHARMENDRA YADAV:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the list of districts where the percentage of households receiving quality drinking water through functional household tap connections under the Jal Jeevan Mission (JJM) is below the national average, State-wise along with the corresponding percentages, State-wise;
- (b) the list of districts where the percentage of households receiving 55 litres or more of potable water per person per day (lpcd) is below the national average, State-wise along with district-wise coverage levels;
- (c) the key reasons identified for such districts lagging behind the national average including issues related to source sustainability, water quality, infrastructural gaps or operation and maintenance challenges; and
- (d) the corrective measures taken or proposed, including additional funding, technical support or timeline-based action plans, to bring these districts up to or above the national benchmarks under JJM?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

- (a): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM)-Har Ghar Jal to enable every rural household in the country, to have assured potable water through tap

connection. Drinking water is a State subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, lies with the respective State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

DDWS is conducting Functionality Assessment survey to assess the functionality status of Household level water tap connections. As per the Functionality Assessment survey-2024 conducted engaging independent 3rd Party in Har Ghar Jal reported villages, there are 301 districts where the percentage of households receiving potable quality drinking water through Functional Household Tap Connections (FHTCs) is below the national average of 76%. The State-wise and district-wise details are available at

<https://jaljeevanmission.gov.in/functionality-report-2024>

(b): There are 225 districts where the percentage of households receiving adequate quantity of potable water (more than 55 litres per capita per day) through piped tap connections is below the national average of 80.20%. The State-wise and district-wise details are available at

<https://jaljeevanmission.gov.in/functionality-report-2024>

(c): The key reasons are: pump failure, damages to pipelines (may be due to road work and other infrastructure work); as the assessment was conducted during the July- Oct'2025, some States faces flood and water logged situation affecting maintenance work; flooding also leads to contamination of water sources causing lower potability; premature system are also one of the key

reasons; infrastructure gaps, such as incomplete in-village distribution networks, inadequate storage and treatment capacity.

(d): Under the Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation has launched several digital and institutional initiatives. Key efforts include role-based JJM Dashboards for evidence-based governance. Transparency is bolstered through digital tracking of VWSC and DWSM meetings. Asset management is streamlined by geo-tagging infrastructure via the Sujalam Bharat App and integrating data with the PM Gati Shakti portal. Finally, continuous financial and technical reviews ensure adherence to water quality and delivery benchmarks.

SEVERE SILTATION IN DAMS

229. SHRI T. M. SELVAGANAPATHI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that most of the dams in the country are facing severe siltation which reduces their effectiveness in flood control and water storage according to a study conducted by the Indian Institute of Science Education and Research and if so, the details thereof;
- (b) whether it is also a fact that a majority of the dams have lost more than fifty per cent of their total reservoir storage capacity and ten reservoirs on east-flowing rivers and seven reservoirs on west-flowing rivers are projected to exceed fifty per cent loss of storage capacity by 2050 posing a serious threat to water security in the country and if so, the details thereof;

- (c) whether the said study has recommended the need for immediate attention and management interventions in this regard; and
- (d) if so, the details thereof along with the steps taken/proposed to be taken by the Government in response to the above findings which are serious in its totality?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): In September 2025, Indian Institute of Science Education and Research (IISER) Bhopal, an autonomous institute under the Ministry of Education, Government of India published a study report highlighting the severe extent of siltation in India's large dams. The study noted significant storage losses in several reservoirs, affecting water supply, hydropower, and flood moderation, with further reductions expected in east- and west-flowing basins. It emphasized the need for more detailed, site-specific investigations to better quantify sedimentation processes and support informed reservoir management.

The study draws upon the Compendium on Sedimentation of Reservoirs in India published by the Central Water Commission in 2020, which was subsequently updated in August 2024. This publication analysed capacity surveys of over 548 reservoirs, including detailed gross storage data for 439 reservoirs, which together account for nearly 80% of the India's total dam gross storage. The analysis revealed an overall storage loss of 15.46%, with the

Deccan Peninsular region (17.48%) and the Himalayan region (17.19%) identified as the most severely affected.

Siltation in reservoirs is an inevitable natural phenomenon, which cannot be avoided altogether. While designing the dam reservoirs projects, considering the likely deposition of silt in reservoirs, provision of dead storage is kept. This dead storage which is also part of gross storage does not contribute in flood control and conservation storage. However, in case the dead storage is lost at a rate substantially higher than the designed rate or significant loss of live storage capacity is there, action for sediment management is required to be taken by the dam owners. In case of India, majority of the dams are owned by State Government, the action for sediment management is required to be taken by the States/other dam owners.

However, considering the importance of sediment management, various guiding documents have been published by the Central Government to guide the dam owners on these matters. In order to assist State Government in the matters related to sediment management, guidelines on “Assessing and Managing Reservoir Sedimentation” and “Operational Procedures for Assessing and Managing Environmental Impacts in Existing Dam Projects” was published in 2019 and 2020 respectively. In addition to above, Government of India published a National Framework on Sediment Management in October, 2022 to assist the State WRDs/dam owners to deal with the matter of sediment management.

Furthermore, in order to sensitize the states and dam owners for undertaking sediment management activities with focus on desilting of reservoirs, workshop was organized on 09.01.2026 wherein the experience related to activities pertaining to desilting being carried out by some of the states viz. Rajasthan, Kerala, Punjab & Gujarat were shared with the participants.

Under the externally funded Dam Rehabilitation and Improvement Project (DRIP) Phase II & III, provisions have been made for need-based de-siltation and sediment management works in select pilot reservoirs, aimed at restoring lost capacity to the maximum feasible extent.

असम में कटाव और बाढ़प्रवण क्षेत्रों को चिह्नित किया जाना

230. श्री रंजीत दत्ता:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने असम के सोनितपुर, बिश्वनाथ और उत्तरी लखीमपुर जिलों में कटाव और बाढ़प्रवण क्षेत्रों को चिह्नित किया है:

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, साथ ही पिछले तीन वर्ष के दौरान उक्त जिलों में नदी कटाव की घटनाओं की संख्या और परिणामस्वरूप प्रभावित परिवारों की संख्या कितनी है;

(ग) क्या विशेषकर ब्रह्मपुत्र और जिया भराली नदियों के किनारे नदीतट के कटाव को रोकने के लिए कोई केंद्रीय या केंद्र सरकार द्वारा सहायताप्राप्त योजनाएँ वर्तमान में कार्यान्वयनाधीन हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने नदी द्वारा कटाव से प्रभावित परिवारों के पुनर्वास और आजीविका सहायता के लिए कोई वित्तीय सहायता जारी की है, और

(ड) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, साथ ही उक्त प्रयोजनार्थ केंद्र सरकार और राज्य सरकारों द्वारा स्वीकृत की गई और जारी की गई निधि कितनी है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): असम सहित देश के विभिन्न भागों में बाढ़ और कटाव की समस्या अलग-अलग स्तर पर मौजूद है। केंद्रीय जल आयोग (सीडब्ल्यूसी) द्वारा रिमोट सेंसिंग का उपयोग करके ब्रह्मपुत्र नदी का भू-आकृति विज्ञान संबंधी अध्ययन किया गया है। यह अध्ययन इंगित करता है कि वर्ष 2003-05 और वर्ष 2008-11 के दौरान ब्रह्मपुत्र नदी खंड में अनुमानित कटाव और जमाव क्रमशः 252.6 वर्ग किलोमीटर और 118.6 वर्ग किलोमीटर था।

केंद्रीय जल आयोग की वर्ष 1986 से वर्ष 2022 तक के उपग्रह इमेजरी के आंकड़ों पर आधारित "भारत में बाढ़ से प्रभावित क्षेत्र का आकलन" रिपोर्ट के अनुसार, असम में कुल बाढ़ प्रभावित क्षेत्र 2.477 मिलियन हेक्टेयर आंका गया है और केंद्र/राज्य सरकार द्वारा बाढ़ प्रबंधन के लिए उठाए गए विभिन्न कदमों के माध्यम से संरक्षित क्षेत्र 2.110 मिलियन हेक्टेयर है। असम के सोनितपुर, बिश्वनाथ और लखीमपुर जिलों में आंका गया बाढ़ प्रभावित क्षेत्र क्रमशः 1.172 लाख हेक्टेयर, 0.693 लाख हेक्टेयर और 1.30 लाख हेक्टेयर है।

नदी कटाव की घटनाओं की संख्या और परिणामस्वरूप प्रभावित परिवारों की संख्या से संबंधित आंकड़े केंद्रीय स्तर पर नहीं रखे जाते हैं।

(ग): बाढ़ प्रबंधन और कटाव रोधी योजनाएं संबंधित राज्य सरकारों द्वारा अपनी प्राथमिकता के अनुसार तैयार और कार्यान्वित की जाती हैं। केंद्र सरकार गंभीर क्षेत्रों में बाढ़ प्रबंधन हेतु तकनीकी दिशानिर्देश सहित प्रोत्साहनात्मक वित्तीय सहायता प्रदान करते हुए राज्यों के प्रयासों में सहयोग करती है। केंद्र सरकार बाढ़ नियंत्रण, कटाव रोधी, जल निकासी विकास, समुद्री कटाव रोधी आदि से संबंधित कार्यों के लिए राज्यों को केंद्रीय सहायता प्रदान करने हेतु "बाढ़ प्रबंधन और सीमावर्ती क्षेत्र कार्यक्रम (एफएमबीएपी)" कार्यान्वित कर रही है। असम में बाढ़ प्रबंधन और सीमावर्ती क्षेत्र कार्यक्रम (एफएमबीएपी) के अंतर्गत कुल 111 बाढ़ प्रबंधन और कटाव रोधी परियोजनाएं पूरी की

जा चुकी है जिनमें ब्रह्मपुत्र और जिया भराली नदियों पर 38 परियोजनाएं शामिल हैं और एक परियोजना चल रही है। मार्च 2025 तक असम को केंद्र सरकार की ओर से 1582.54 करोड़ रुपये की राशि जारी की जा चुकी है।

(घ) और (ङ): नदी के कटाव से प्रभावित परिवारों के पुनर्वास और आजीविका सहायता के लिए वित्तीय सहायता प्रदान करने की प्राथमिक जिम्मेदारी संबंधित राज्य सरकार की है। केंद्र सरकार, राज्य सरकार के प्रयासों में सहयोग करती है और अपेक्षित लॉजिस्टिक्स एवं वित्तीय सहायता प्रदान करती है। राज्य सरकार वर्षा और बाढ़ सहित 12 अधिसूचित प्राकृतिक आपदाओं के कारण हुए नुकसान का आकलन करती है और भारत सरकार के अनुमोदित मानदंडों के अनुसार, पहले से ही उनके पास उपलब्ध राज्य आपदा प्रतिक्रिया निधि (एसडीआरएफ) से राहत सहायता प्रदान करती है। 'गंभीर प्रकृति' की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया निधि (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर आकलन शामिल होता है।

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं - श्री वीरेन्द्र सिंह, श्री राजेश रंजन, एडवोकेट चन्द्र शेखर, श्री एंटो एन्टोनी, डॉ. मो. जावेद, श्री कोडिकुन्नील सुरेश। मैंने स्थगन प्रस्ताव की किसी भी सूचना की आज अनुमति प्रदान नहीं की है।

12.02½ hrs

ANNOUNCEMENTS BY THE SPEAKER

(i) Digital Circulation of Economic Survey 2025-26 through Member's Portal and Whatsapp

माननीय अध्यक्ष: माननीय सदस्यगण, जैसा कि आपको समाचार भाग-दो के माध्यम से पहले ही सूचित किया जा चुका है कि माननीय मंत्री जी द्वारा आर्थिक सर्वेक्षण प्रस्तुत किये जाने के पश्चात उसकी प्रतियां मेंबर्स पोर्टल के माध्यम से उपलब्ध करा दी जाएंगी।

अब आपको वॉट्सएप पर भी इसकी प्रतियां उपलब्ध करा दी जाएंगी। अभी कई नए परिवर्तन किए गए हैं। आने वाले समय में सभी परिवर्तन आपको नजर आएंगे। सभी माननीय सदस्यों से मेरा आग्रह भी रहेगा कि संसद की कार्यवाही को और उचित तरीके से चलाने में सहयोग करें। आप जब भी इनोवेशन और नए सुझाव देंगे, हम कोशिश करेंगे कि संसद में माननीय सदस्यों के अनुकूलता के अनुसार उन सारे टूल्स का उपयोग किया जाए, ताकि माननीय सदस्यों की क्षमता बढ़ सकें और वे अच्छी संवाद और सकारात्मक चर्चा कर सकें।

12.03 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: आइटम नंबर - 2, माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी ।

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, with your permission, I rise to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Economic Survey 2025-26;
- (2) Economic Survey - 2025-26 – Statistical Appendix.

[Placed in Library, See No. LT 6081/18/26]

माननीय अध्यक्ष: आइटम नंबर 3, श्री किंजरापु राममोहन नायडू ।

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू) : माननीय अध्यक्ष महोदय, मैं आपकी अनुमति से अपने सहयोगी श्री मुरलीधर मोहोल जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1) भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (2) भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6082/18/26]

12.05 hrs

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the Sixth Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 2nd December, 2025:-

- I. The Manipur Goods and Services Tax (Second Amendment) Bill, 2025
- II. The Central Excise (Amendment) Bill, 2025
- III. The Health Security se National Security Cess Bill, 2025
- IV. The Appropriation (No.4) Bill, 2025

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following four Bills passed by the Houses of Parliament and assented to by the President:-

- I. The Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin): VB-G RAM G (विकसित भारत- जी राम जी) Bill, 2025
 - II. The Repealing and Amending Bill, 2025
 - III. The Sustainable Harnessing and Advancement of Nuclear Energy for Transforming India Bill, 2025
 - IV. The *Sabka Bima Sabki Raksha* (Amendment of Insurance Laws) Bill, 2025
-

माननीय अध्यक्ष : आइटम नंबर-5, श्री किरन रिजिजू।

12.07 hrs

BUSINESS ADVISORY COMMITTEE

13th Report

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, I rise to present the Thirteenth Report of the Business Advisory Committee.

12.07½ hrs

ANNOUNCEMENTS BY THE SPEAKER-Contd.

- (ii) Successful Conclusion of the 28th Conference of Speakers and Presiding Officers of Commonwealth (CSPOC)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे बताते हुए अत्यंत प्रसन्नता हो रही है कि भारत की संसद द्वारा 14 से 16 जनवरी, 2026 के बीच राष्ट्रमंडल देशों की संसदों के अध्यक्षों और पीठासीन अधिकारियों (CSPOC) का 28वां सम्मेलन सफलतापूर्वक आयोजित किया गया। ये सम्मेलन 16 वर्षों के बाद भारत में आयोजित किया गया।

सम्मेलन का उद्घाटन माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी द्वारा 15 जनवरी, 2026 को ऐतिहासिक संविधान सदन के सेंट्रल हॉल में किया गया।

यह सम्मेलन 53 राष्ट्रमंडल देशों और 14 अर्ध स्वायत्त संसदों के अध्यक्षों और पीठासीन अधिकारियों को एक मंच पर लाता है। मुझे आपको सूचित करते हुए प्रसन्नता हो रही है कि इस सम्मेलन में रिकॉर्ड, अभी तक CSPOC सम्मेलन में हुए देश में सबसे ज्यादा 60 से अधिक पीठासीन अधिकारी और 200 डेलीगेट्स ने इसमें हिस्सा लिया।

सम्मेलन में आईपीयू (इंटर-पार्लियामेंट्री यूनियन) की प्रेसिडेंट डॉ. तुलिया एक्सन, सीपीए

(कॉमनवेल्थ पार्लियामेंट्री एसोसिएशन) के चेयरपर्सन डॉ. क्रिस्टोफर कलिला को भी विशेष रूप से आमंत्रित किया गया।

इस सम्मेलन में माननीय संसद सदस्यों से जुड़े महत्वपूर्ण विषयों पर चर्चा हुई, जिसमें लोकतांत्रिक संस्थाओं को सशक्त बनाए रखने में अध्यक्षों और पीठासीन अधिकारियों की भूमिका, संसदों में आर्टिफिशियल इंटेलिजेंस, सोशल मीडिया और माननीय सदस्यों पर इसके प्रभाव, संसद के बारे में जनता की समझ बढ़ाना और उसमें जन-भागीदारी बढ़ाने के लिए अभिनव रणनीतियां तथा माननीय संसद सदस्यों और संसदीय कर्मचारियों की सुरक्षा, स्वास्थ्य और कल्याण के विषय में दो दिन तक चर्चा हुई।

इस सम्मेलन में मेरी 40 आमंत्रित देशों के अध्यक्षों और पीठासीन अधिकारियों के साथ द्विपक्षीय वार्ता भी हुई। वार्ता के दौरान उन सभी अतिथियों ने भारत के सशक्त और जीवंत संसदीय लोकतंत्र की सराहना की। उन्होंने भारत के साथ एक मजबूत मित्रवत सहयोग बनाए रखने की इच्छा भी व्यक्त की।

CSPOC की परम्परा के अनुसार सम्मेलन के समापन पर 17 जनवरी, 2026 को अतिथियों का शिष्टमंडल जयपुर भ्रमण पर भी गया।

12.09 hrs**MATTERS UNDER RULE 377***

माननीय अध्यक्ष : माननीय सदस्यगण, जिन्हें आज नियम 377 के अधीन मामले उठाने की अनुमति दी है, वे व्यक्तिगत रूप से सभा पटल पर अपना अनुमोदित पाठ प्रस्तुत कर सकते हैं।

(i) Need to include Naturopathy under Ayushman Bharat Scheme

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : प्राकृतिक चिकित्सा आयुष प्रणाली के अंतर्गत एक मान्यता प्राप्त उपचार पद्धति है और देशभर में बड़ी संख्या में लोग इससे इलाज कराते हैं। विशेषकर जीवनशैली से जुड़ी बीमारियों जैसे मधुमेह, मोटापा, उच्च रक्तचाप, जोड़ों का दर्द, तनाव और पाचन संबंधी रोगों में इससे लोगों को वास्तविक और स्थायी लाभ मिल रहा है। यह पद्धति दवाइयों पर निर्भरता कम करती है और शरीर की प्राकृतिक उपचार क्षमता को मजबूत बनाती है। वर्तमान में आयुष्मान भारत योजना में प्राकृतिक चिकित्सा की सेवाएँ समुचित रूप से शामिल नहीं हैं। इससे गरीब और मध्यम वर्ग के वे परिवार वंचित रह जाते हैं जो कम खर्च में प्राकृतिक तरीके से इलाज कराना चाहते हैं। यदि प्राकृतिक चिकित्सा को आयुष्मान भारत में शामिल किया जाए तो गरीब वर्ग को सुलभ, सुरक्षित और किफायती उपचार मिलेगा, जीवनशैली रोगों में दवाइयों पर निर्भरता घटेगी, अस्पतालों पर बोझ कम होगा और रोकथाम आधारित स्वास्थ्य मॉडल को बढ़ावा मिलेगा। साथ ही आयुष क्षेत्र में रोजगार और संस्थागत विकास को भी गति मिलेगी। अतः मैं सरकार से विनम्र आग्रह करता हूँ कि प्राकृतिक चिकित्सा के परामर्श, उपचार और भर्ती सेवाओं को आयुष्मान भारत योजना में शीघ्र शामिल किया जाए।

* Treated as laid on the Table.

**(ii) Need to revise the honorarium and regularise the services of
Aanganwadi Sevika and Sahayika engaged under Integrated Child
Development Services Scheme**

श्री विष्णु दयाल राम (पलामू) : एकीकृत बाल विकास सेवा (आईसीडीएस) योजना के अंतर्गत कार्यरत आंगनवाड़ी सेविकाओं एवं सहायिकाओं के द्वारा लंबे समय से उनकी सेवाओं के नियमितीकरण, मानदेय में यथोचित संशोधन तथा उसका समय पर भुगतान सुनिश्चित करने, पेंशन, भविष्य निधि, ग्रेच्युटी एवं बीमा जैसी सामाजिक सुरक्षा सुविधाएँ प्रदान करने की माँग लगातार की जा रही है। इसके अतिरिक्त, गैर-आईसीडीएस कार्यो एवं अत्यधिक प्रशासनिक दायित्वों को कम कर कार्य दायित्वों का युक्तिकरण करने, आंगनवाड़ी केंद्रों में आधारभूत संरचना एवं आवश्यक सुविधाओं की उपलब्धता सुनिश्चित करने तथा पारदर्शी भर्ती एवं पदोन्नति प्रक्रिया, नियमित प्रशिक्षण एवं कार्यस्थल पर गरिमा तथा सुरक्षा सुनिश्चित करने की भी माँग की जा रही है। उल्लेखनीय है कि उनके द्वारा गर्भवती माताओं तथा बच्चों, विशेषकर समाज के कमजोर एवं वंचित वर्गों तक पोषण, स्वास्थ्य एवं प्रारंभिक बाल देखभाल सेवाएँ पहुँचाने में अत्यंत महत्वपूर्ण भूमिका निभाई जाती है। इस अग्रिम पंक्ति के कार्यबल की कार्यक्षमता एवं कल्याण आईसीडीएस योजना का प्रभावी क्रियान्वन तथा मातृ एवं शिशु कल्याण सेवाओं को सुदृढ़ करने के लिए आवश्यक है। अतः मैं माननीय महिला एवं बाल विकास मंत्री, भारत सरकार से अनुरोध करता हूँ कि उपरोक्त मामले पर सहानुभूतिपूर्वक विचार करते हुए आवश्यक कदम उठाने की कृपा की जाय।

**(iii) Need to rationalise the fee system of coaching institutes in
the country**

श्री बृजमोहन अग्रवाल (रायपुर) : आज रायपुर और भिलाई जैसे शहर "सेंट्रल इंडिया का कोटा" बन रहे हैं। यह गर्व का विषय है, लेकिन इसके साथ ही ऑफलाइन और ऑनलाइन कोचिंग संस्थानों में एक फीस-ट्रैप-मोनोपॉली भी शुरू हो गई है। ग्रामीण एवं आदिवासी इलाकों के गरीब माता-पिता अपने बच्चों के भविष्य के लिए जमीन बेचकर एवं ऋज लेकर लाखों रुपये एडवांस

फीस देते हैं। विडंबना यह है कि यदि छात्र बीमार पड़े या इंफ्रास्ट्रक्चर खराब होने के कारण संस्थान छोड़ना चाहे, तो ये संस्थान एक रुपया भी वापस नहीं करते। हाल ही में नेशनल-कंज्यूमर-हेल्पलाइन ने कोरबा के एक छात्र की फीस वापस दिलाने में मदद की, लेकिन हर छात्र के लिए पढ़ाई छोड़कर कानूनी लड़ाई लड़ना संभव नहीं है। शिक्षा मंत्रालय द्वारा जारी वर्ष 2024 की गाइडलाइंस का ज़मीनी स्तर पर पालन नहीं हो रहा। अतः छत्तीसगढ़ सहित पूरे देश के छात्रों के हित में, मैं आग्रह करता हूँ कि:-

1. देश में "पे-पर-टर्म" सिस्टम अनिवार्य किया जाए।
2. यदि कोई छात्र बीच में संस्थान छोड़ता है, तो 10 दिनों के भीतर आनुपातिक आधार पर फीस रीफंड सुनिश्चित की जाए।

कोचिंग विवादों हेतु एक समर्पित फास्ट-ट्रैक-शिकायत-निवारण-सेल स्थापित किया जाए। हमारे छात्र देश का भविष्य हैं ना कि कुछ चुनिंदा व्यापारियों के लिए रेवेन्यू सोर्स।

(iv) Need for a Railway over-bridge at Bhawanipatna - Kantabanji LJ-19 in Kalahandi Parliamentary Constituency, Odisha

SHRIMATI MALVIKA DEVI (KALAHANDI): I would like to draw the attention of Hon'ble Minister of Road Transport and Highways and Hon'ble Minister of Railways for the urgent need for a Railway Over Bridge in my Parliamentary Constituency of Kalahandi at Bhawanipatna - Kantabanji LJ -19, km 28/12-13. The residents of Bhawanipatna face severe hardship while commuting towards Kesinga due to frequent closure of the level crossing. This stretch has also become highly accident-prone, as heavy trucks and commercial vehicles regularly use this route, leading to traffic congestion and serious safety risks. The construction of a Railway Over Bridge at this location is essential to ensure public safety, smooth movement of traffic, and to prevent loss of

precious lives. I urge the Hon'ble Minister to kindly consider this long-pending and genuine demand of the people of Bhawanipatna, Kalahandi, Odisha.

(v) Regarding employment related issues of people who were displaced due to Bokaro Steel Plant, Jharkhand

श्री दुलू महतो (धनबाद) : मैं माननीय इस्पात मंत्री जी का ध्यान बोकारो इस्पात संयंत्र (BSL) हेतु अपनी बहुमूल्य भूमि समर्पित करने वाले विस्थापित परिवारों के भविष्य की ओर आकृष्ट करना चाहता हूँ। इन विस्थापित युवाओं ने संयंत्र प्रबंधन के भरोसे पर आईटीआई और अप्रेंटिस प्रशिक्षण पूर्ण किया। किंतु, कोविड-19 महामारी के कारण उत्पन्न व्यवधान और प्रशासनिक शिथिलता के चलते यह प्रशिक्षण समय पर पूरा नहीं हो सका। परिणामस्वरूप, आज सैकड़ों योग्य युवा निर्धारित अधिकतम आयु सीमा को पार (Overage) कर चुके हैं और अपने भविष्य को लेकर अंधकार में हैं। अतः मेरा सरकार से आग्रह है कि:

1. भूमि-दाता विस्थापित युवाओं के लिए एकमुश्त आयु सीमा छूट की घोषणा की जाए।
2. अप्रेंटिस पूर्ण कर चुके इन युवाओं के लिए विशेष भर्ती अभियान चलाकर उन्हें प्राथमिकता के आधार पर रोजगार दिया जाए।
3. संयंत्र निर्माण हेतु सर्वस्व त्याग करने वाले परिवारों के प्रति सामाजिक न्याय सुनिश्चित किया जाए।

उपरोक्त विषय केवल रोजगार का विषय नहीं है, बल्कि उन परिवारों के प्रति न्याय का प्रश्न है जिन्होंने राष्ट्र के औद्योगिक विकास के लिए अपनी पहचान और आजीविका की बलि दी है।

(vi) Need to provide irrigation facilities to farmers in Bharuch and Narmada districts in Gujarat

श्री मनसुखभाई धनजीभाई वसावा (भरुच) : गुजरात में मेरे संसदीय क्षेत्र भरुच के अंतर्गत भरुच व नर्मदा जिलों में अधिकतर जनजातीय वर्ग के परिवार रहते हैं। इन जिलों के किसानों को पर्याप्त सिंचाई सुविधाएं प्रदान करने के लिए सरकार द्वारा व्यापक और सराहनीय

प्रयास किए जा रहे हैं। इसके बावजूद यहाँ पर पर्याप्त सिंचाई सुविधाओं का अभाव होने के कारण किसानों को खाद्य उत्पादन के साथ ही पशुपालन किए जाने में काफी दिक्कतों का सामना करना पड़ रहा है। देडीयापाडा, सजाबारा, नेत्रंग, झगडीया और जालीया तालुका में सिंचाई की जरूरत है। उपरोक्त क्षेत्रों में सिंचाई के कार्यों को करने के लिए त्वरित लाभार्थी सिंचाई कार्यक्रम में केंद्र सरकार धन उपलब्ध करवा सकती है और उपरोक्त क्षेत्रों में जनजाति के लोगों को खेती बाड़ी एवं पशुपालन के लिए सिंचाई साधन उपलब्ध कराने में मदद कर सकती है, जिसके माध्यम से जनजातीय वर्ग के लोगों के आर्थिक विकास को बढ़ावा दिया जा सकता है। इस संबंध में सरकार से मेरा आग्रह है कि मेरे संसदीय क्षेत्र भरुच के अंतर्गत भरुच और नर्मदा जिलों में रहने वाले जनजातीय लोगों के खेतीबाड़ी एवं पशुपालन कार्यों के विकास संबंधी विषयों का अध्ययन कर उनको व्यापक तौर पर सिंचाई सुविधाएं दिलाने में सहयोग करें।

(vii) Need to ban sale and use of Chinese strings in the country

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : मैं सरकार का ध्यान चाइनीज मांझे की अवैध बिक्री की ओर दिलाना चाहता हूँ। राजधानी दिल्ली और देश में अधिकतर राज्यों में चाइनीज मांझे पर बैन के बावजूद इसका उपयोग लगातार हो रहा है। चाइनीज मांझा नायलॉन या सिंथेटिक फाइबर से तैयार किया जाता है, जिस पर कांच का बारीक चूरा, केमिकल पाउडर और गोंद मिलाकर लेप चढ़ाया जाता है। कई मामलों में इसे और धारदार बनाने के लिए मेटल तक का इस्तेमाल होता है। यही वजह है कि यह मांझा बहुत ज्यादा खतरनाक है। जब यह मांझा हवा में फैला रहता है, तो सड़क से गुजरने वाले बाइक सवार, स्कूटर साइकिल सवार इसकी चपेट में आ जाते हैं। कई लोगों की गर्दन इससे कट चुकी है और उनकी जान जा चुकी है। पक्षियों के लिए चाइनीज मांझा और भी जानलेवा साबित होता है। पतंगों से उलझकर पक्षियों के पंख, गर्दन पैर कट जाते हैं। दिल्ली में भी इसकी बिक्री पर 5 साल की कैद या एक लाख रुपये जुर्माना या दोनों सजाएं साथ हो सकती हैं लेकिन फिर भी यह मांझा बिक रहा है और इससे हादसे भी हो रहे हैं। इसलिए मेरी सरकार से मांग

है कि इस मांझे पर लगाए गए बैन का कड़ाई से पालन किया जाए।

**(viii) Need to include algorithmic accountability and platform liability
under proposed Digital India Act**

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): Artificial Intelligence (AI) is next generation technology of the world. India is also rapidly advancing in AI positioning itself as a new player globally. World's largest tech giants are looking towards India to invest billions of dollars into AI & cloud infrastructure in India. India's "India AI Mission" has Rs 10371.92 cr. funding to boost AI ecosystem. India plans to have contribution of \$1 trillion in its economy by 2035. AI adoption is surging in defence, telecommunication, electronics, healthcare, agriculture, education & fintech. Since AI is relatively a newer concept in India, it is yet framing AI policies, rules & regulations on data protection, safety, ethics & mitigating deepfakes. Of all these, deepfakes are biggest concern & threats to the country, particularly for youth, women, & political leaders & reputed citizens of the country. These AI-generated fake video/audio can mislead people, damage reputation, & spread distress, disgust & distrust in the country. India's Cyber Crime Coordination Centre (I4C) at present tracks deepfake cases. India's IT rules 2021 mandate platforms to remove deepfake cases in India. Yet I suggest that to safeguard people against misuse of AI, the Government needs to draft still stricter laws under Digital India Act & create awareness among people about AI. I suggest that the Digital India Act may include AI-specific clauses addressing algorithmic accountability & platform liability.

**(ix) Need to take comprehensive measures for promotion of millets
produced in Bundelkhand region of Uttar Pradesh**

SHRI ANURAG SHARMA (JHANSI) : I rise to draw the urgent attention of the Government to the immense yet underutilised potential of millet production in the Bundelkhand region of Uttar Pradesh, particularly in the districts of Jhansi and Lalitpur. Millets such as jowar, bajra, ragi, kodo, kutki and sanwa are traditionally cultivated in this semi-arid, rain-fed region and have sustained generations of small and marginal farmers due to low water requirement, climate resilience and cost-effective cultivation. Millets are globally recognised as “Shri Anna” for their exceptional nutritional value. They play a crucial role in addressing diabetes, heart disease, obesity and malnutrition, and are rich in fibre, iron, calcium and protein, making them important especially for children, pregnant women and the elderly. Despite the Government of India’s emphasis during the International Year of Millets, producers in Jhansi and Lalitpur remain confined to local markets due to inadequate processing facilities, limited branding support and absence of export-oriented infrastructure. This gap deprives farmers of remunerative prices and value addition. I urge the Government to simplify FSSAI licensing and export certification for millet producers, FPOs and Self-Help Groups; develop cluster-based infrastructure for processing, packaging, storage and exports; and initiate a scheme for GI tagging and promotion of Bundelkhand millets.

(x) Need to provide subsidised electricity to hand-woven carpet weavers in Bhadohi Parliamentary Constituency, Uttar Pradesh

डॉ. विनोद कुमार बिंद (भदोही) : मेरे लोक सभा क्षेत्र भदोही को वैश्विक स्तर पर कालीन बुनकरों की कुशल कारीगरी के लिए पहचाना जाता है, 20 लाख से अधिक कारीगर एवं श्रमिकों की आजीविका कालीन कारोबार से चलती है। वित्तीय वर्ष 2024-25 के दौरान हस्त निर्मित कालीन एवं अन्य फ्लोर कवरींग का कुल निर्यात ₹ 17740 करोड़ हुआ जिसमें उत्तर प्रदेश का योगदान 65 से 70% का रहा है। जिससे यह स्पष्ट है कि उत्तर प्रदेश राज्य भारतीय हस्त निर्मित कालीन उद्योग की रीढ़ है। ऐसे में हस्त निर्मित कालीन बुनकरों को हैंडलूम / पावरलूम बुनकरों के समान निर्धारित दरों पर विद्युत आपूर्ति प्रदान किया जाना अति आवश्यक है। अगर बुनकरों को फिक्सड टैरिफ रेट पर बिजली मिलती है तो इससे बुनकरों के आर्थिक हालात तो सुधरेंगे ही, साथ में सस्ती बिजली से बुनाई के काम को जारी रखने, प्रोडक्शन कॉस्ट कम करने और पारंपरिक सेक्टर में लगे कारीगरों की आर्थिक स्थिति में बड़ा सुधार होगा।

(xi) Need to reschedule arrival/departure of Train No. 22823/22824 and introduce new trains from Tatanagar to Jaipur and Bengaluru

श्री बिद्युत बरन महतो (जमशेदपुर) : वर्तमान में ट्रेन संख्या 22823/22824 भुवनेश्वर-नई दिल्ली राजधानी एक्सप्रेस सप्ताह में केवल चार दिन ही संचालित की जा रही है। इस कारण भुवनेश्वर एवं नई दिल्ली के बीच यात्रा करने वाले लाखों यात्रियों को भारी असुविधा का सामना करना पड़ता है तथा उन्हें अन्य दिनों में यात्रा के लिए प्रतीक्षा करनी पड़ती है। यदि इस राजधानी एक्सप्रेस का शुक्रवार एवं रविवार को भी संचालन किया जाए, तो न केवल यात्रियों को पर्याप्त सुविधा मिलेगी, बल्कि इस व्यस्त मार्ग पर यात्री दबाव को भी कम किया जा सकेगा। अतः मैं माननीय रेल मंत्री जी से अनुरोध करता हूँ कि ट्रेन संख्या 22824 नई दिल्ली-भुवनेश्वर राजधानी एक्सप्रेस को प्रत्येक शुक्रवार तथा ट्रेन संख्या 22823 भुवनेश्वर-नई दिल्ली राजधानी एक्सप्रेस को प्रत्येक रविवार संचालित किए जाने पर सकारात्मक विचार किया जाए। इसके अतिरिक्त, टाटानगर

से जयपुर तथा टाटानगर से बेंगलुरु के लिए नई रेल सेवाएँ प्रारंभ किए जाने की भी अत्यंत आवश्यकता है, क्योंकि इन मार्गों पर बड़ी संख्या में यात्री नियमित रूप से यात्रा करते हैं और वर्तमान में उन्हें पर्याप्त सीधी रेल सुविधा उपलब्ध नहीं है।

**(xii) Need to ensure timely reimbursement of claims made under
Ayushman Bharat Scheme**

SHRI SASIKANTH SENTHIL (TIRUVALLUR): I wish to draw the urgent attention towards the mounting unpaid dues under the Pradhan Mantri Jan Arogya Yojana (PMJAY), popularly known as Ayushman Bharat scheme. As per recent figures, claims worth over ₹1.21 lakh crore remain unpaid across the country to both private and government hospitals. This delay is creating a severe financial strain on the healthcare system, and in many states, hospitals have started refusing treatment under the scheme. This scheme was envisioned to provide free, accessible health services to the poorest families. But with hospitals not receiving timely payments, they are either opting out of the scheme or delaying patient care. Several state branches of the Indian Medical Association (IMA) have raised serious concerns, and many hospitals have pending dues running into crores. In some cases, smaller hospitals have had to cut down on staff or shut down units altogether. This not only affects the viability of the Ayushman Bharat programme but also risks the very promise made to our citizens that of Swasthya Suraksha for all. I urge the Government to take immediate steps to clear the backlog of claims, ensure timely reimbursement processes, and address the systemic delays in claim approvals.

(xiii) Need for establishment of FM Radio Stations in Latur district, Maharashtra

DR. SHIVAJI BANDAPPA KALGE (LATUR): I would like to draw the attention of the Government towards the urgent need to establish FM radio stations in my Constituency Latur, Maharashtra. FM is an important source of news and its ability to transcend borders makes radio a crucial source of information. Latur is a prominent district in the Marathwada region with a thriving economy. However, the region lacks access to a FM radio station. The establishment of an FM radio station in Latur will provide a reliable platform to ensure the dissemination of crucial Government schemes and world news. Further, Latur is a drought prone area hence, FM stations can serve as a vital tool for real-time communication and disaster management. I urge the Ministry of Information and Broadcasting to establish FM radio stations in Latur district to bridge the information gap and cater to the communication needs of its residents.

(xiv) Need for comprehensive solution to the prolonged political crisis in Nagaland

SHRI S. SUPONGMEREN JAMIR (NAGALAND): Two agreements with Government of India (GOI) and Naga National Workers, viz (1.) 2015 Frame Work Agreement with IM-11 years ago and (2.) 2017-Agreed Position with 7 Naga National Political Groups (NNPGS)-9 years ago in 2018 were made. Nagaland Civil Societies stood with “No Solution, No Election” but the Government assured to the people that “Election for Solution”. The then Inter

Collator announced on 31st Oct, 2019 that Naga Peace Talk is concluded and after that inter collator was replaced. In Nagaland 60 MLAs declared opposition-less Government to bring a solution. The Naga Civil Societies & NGOs were in one voice seeking peace and to resolve the Naga Political Settlement. But till now Government of India has not taken the positive final solution in this regard. Therefore, I would like to attract attention of the Government for solution through these agreement at the earliest.

(xv) Need to provide stoppage of various trains at Kherli and Bharatpur Railway Stations, Rajasthan

श्रीमती संजना जाटव (भरतपुर) : मैं माननीय रेल मंत्री का ध्यान अपने संसदीय क्षेत्र भरतपुर से जुड़े मुद्दों की ओर आकर्षित करना चाहती हूँ। कस्बा-खेरली अनाज मंडी, राजस्थान की प्रथम बड़ी अनाज मंडी है जहां दूर-दूर से व्यापारी आते हैं। खेरली रेलवे स्टेशन अमृत भारत योजना में चयनित है। अतः निम्नवत रेल गाड़ियों का ठहराव खेरली पर आवश्यक है:-

1-गाड़ी-संख्या-12547-12548-आगरा-कैंट से साबरमती

2-12988-अजमेर सियालदह।

3-12307-12308-हावड़ा जोधपुर।

4-22307- 22308- बीकानेर हावड़ा।

पूर्व में उपरोक्त विषय पर , पत्र संख्या-SJK/R/2024 दिनांक-19.7.2024 आपके अवलोकनार्थ भेजा गया था। इसके अलावा भरतपुर जिला होने के साथ साथ एक संभाग भी है यहाँ के स्टेशन पर निम्नलिखित गाड़ियों का ठहराव अतिआवश्यक है :-

1-12909/12910 बान्द्रा- निजामुद्दीन गरीब रथ सुपरफास्ट ट्रेन

2- 12247/12248 बान्द्रा – निजामुद्दीन युवा एक्सप्रेस

3- 22941/22942 इन्दौर – उधमपुर सुपरफास्ट

4- 12953/12954 मुंबई सेन्ट्रल निजामुद्दीन अगस्त क्रांति राजधानी

भरतपुर का बृज-मेवात क्षेत्र आज भी रेल सेवाओं से वंचित है। जनता की मांग को देखते हुए सन 2011 में तत्कालीन सरकार द्वारा कुम्हेर – डीग - कामा होते हुए कोसी तक रेल मार्ग की घोषणा की गई थी। लेकिन आज तक उक्त घोषणा पर कोई अमल नहीं हुआ है। अतः सरकार से अनुरोध है कि विषयों पर कार्यवाही हेतु संबंधित अधिकारी को निर्देशित करें।

(xvi) Need to take necessary measures to curb water pollution in River Gomti in Uttar Pradesh

श्री बाबू सिंह कुशवाहा (जौनपुर) : गोमती नदी, जो गंगा की एक प्रमुख सहायक नदी है, जौनपुर क्षेत्र में सीवेज, औद्योगिक अपशिष्ट एवं कृषि रसायनों के कारण अत्यधिक प्रदूषित हो चुकी है, जिससे पर्यावरण, जनस्वास्थ्य एवं आजीविका पर प्रतिकूल प्रभाव पड़ रहा है। सीपीसीबी की रिपोर्ट के अनुसार नदी का बीओडी स्तर 50 मिलीग्राम/लीटर तक पहुंच गया है, जो स्नान योग्य मानक से कई गुना अधिक है। अनटैप्ड नालों, अपर्याप्त सीवेज शोधन क्षमता तथा औद्योगिक प्रदूषण के कारण जलकुंभी, फेकल बैक्टीरिया एवं भारी धातुओं की मात्रा बढ़ गई है, जिससे जलीय जीवन नष्ट हो रहा है। इसके परिणामस्वरूप जौनपुर में जलजनित रोगों में वृद्धि, कृषि उत्पादन में गिरावट तथा त्वचा रोग जैसी स्वास्थ्य समस्याएं बढ़ी हैं। यद्यपि नमामि गंगे योजना के अंतर्गत विभिन्न प्रयास किए गए हैं, किंतु जौनपुर में अपेक्षित सुधार नहीं हुआ है। अतः मैं सरकार से अनुरोध करता हूं कि अतिरिक्त एसटीपी की स्थापना, प्रदूषण फैलाने वाले उद्योगों पर कठोर कार्रवाई तथा प्रभावी जन-जागरूकता अभियान चलाए जाएं। यह विषय उत्तर प्रदेश की पर्यावरणीय सुरक्षा से जुड़ा है, अतः सदन में इसे रखने की अनुमति प्रदान की जाए।

(xvii) Need to include ITI in Ballia Parliamentary Constituency, Uttar Pradesh under National Scheme for upgradation of ITIs

श्री सनातन पांडेय (बलिया) : पूर्वी उत्तर प्रदेश में गंगा किनारे मेरा संसदीय क्षेत्र बलिया बिहार से सटा हुआ है। बाबा भृगूनाथ की पावन भूमि स्वतंत्रता सेनानी एवं क्रांतिकारी मंगलपाण्डेय एवं चित्तू

पाण्डेय जैसे वीरो की शहीदी भूमि, चंद्रशेखर जी और जनेश्वर मिश्र जैसे प्रख्यात समाजवादी चिंतकों की धरती पर पिछड़ापन लोगों पर कहर बनकर टूट रहा है। जनपद के बेरोजगार युवकों व नौजवानों के सामने विकट समस्या बनी हुई है।

सरकार द्वारा सदन में पेश किए गए 2024-2025 के वार्षिक बजट में पूरे देश भर में 1000 आई.टी. आई. प्रशिक्षण संस्थानों को प्रोन्नत किए जाने का प्रावधान किया गया है क्या मेरा संसदीय निर्वाचित क्षेत्र बलिया इसमें शामिल है या नहीं? अगर इसमें शामिल नहीं है तो अति पिछड़ा जिला बलिया के आई.टी. आई. के प्रशिक्षण संस्थान को भी इसमें शामिल कर प्रोन्नत किया जाए जिससे बलिया जनपद के नौजवान गुणवत्ता पूर्वक प्रशिक्षण प्राप्त कर देश-भर में रोजगार एवं नौकरी पा सके जिससे वे अपने परिवार का भरण पोषण कर सकें।

(xviii) Need to release funds pending under various welfare schemes to West Bengal

SHRI KIRTI AZAD (BARDHAMAN-DURGAPUR) : I wish to draw the attention of the Government to the continued non-release of funds to the state of West Bengal under several centrally sponsored schemes, thereby depriving the people of West Bengal of their rightful entitlements. The Union Government owes nearly ₹2 lakh crore to West Bengal across various centrally sponsored schemes, representing unpaid central-share obligations. In particular, under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), the Union Government has not released funds since March 2022, resulting in pending dues of approximately ₹52,000 crore, including unpaid wages and material costs. The discontinuation of fund release under the scheme and the subsequent transition cited by the Union Government to an alternative framework have severely affected the livelihood security of 59

lakh rural workers in West Bengal. Similarly, under the Pradhan Mantri Awas Yojana (Gramin) and other key schemes relating to education, health, nutrition, drinking water, and women and child development, substantial central dues remain unpaid, leaving eligible beneficiaries without timely support. The prolonged withholding of legitimate central dues undermines the principles of cooperative federalism and inflicts hardship on crores of people in West Bengal. I urge the Union Government to release all pending funds without further delay.

**(xix) Need to restore funding under Border Area Development
Programme to West Bengal**

SUSHRI MAHUA MOITRA (KRISHNANAGAR): The Border Area Development Programme (BADP) was launched to address the developmental needs and well-being of the people living in the border areas, to provide them with critical infrastructure and ensure the twin objectives of livelihood security and national security. West Bengal shares around 2200 km of border with Bangladesh, that is, over half of the Indo-Bangladesh border; another 183 km with Bhutan and 100 km with Nepal. Despite the state's substantial share in the country's border areas, West Bengal has been starved of funds under the BADP. From 2022-23 to 2024-25, West Bengal has received no funds under BADP. This raises serious concerns - on one hand, West Bengal has not been provided with funds to develop, to build infrastructure and ensure sustainable livelihood opportunities in its border areas; and on the other hand, Bengali migrant workers are facing difficulties in other states. I request the

Government to release funds under BADP.

(xx) Need to set up a Krishi Vigyan Kendra in Thanjavur Parliamentary Constituency, Tamil Nadu

SHRI MURASOLI S. (THANJAVUR) : Krishi Vigyan Kendra (KVK) serve, as a crucial link by demonstrating, assessing, and disseminating new technologies for enhanced farm productivity and sustainability. KVKs focus on practical, localized solutions in specific agro-ecosystems, offering training and resources to rural communities for improved farming practices. I request the Government to kindly open a Krishi Vigyan Kendra in Thanjavur Parliamentary Constituency for the benefit of the farmers of the delta region. The delta region of Tamil Nadu, is known as the rice bowl of Tamil Nadu as paddy is the foremost crop planted and harvested here. Opening a KVK here would definitely help the farmers of the region and will support them in implementing the newly announced National Mission on Natural Farming. I request the Government to kindly consider the proposal and grant sanction on priority for the opening of a KVK in Thanjavur at the earliest.

(xxi) Need for construction of a new railway line from Kurnool to Mantralayam in Andhra Pradesh

SHRI BASTIPATI NAGARAJU (KURNOOL): I rise to draw the attention of the Government to the urgent need for construction of a new railway line from Kurnool to Mantralayam in Andhra Pradesh, to meet the growing demand of pilgrims visiting the sacred shrine of Lord Sri Guru Raghavendra Swamy at Mantralayam. Mantralayam is among the most revered pilgrimage centres in

South India, attracting lakhs of devotees from across 5 southern states throughout the year. The rush increases sharply during festivals, weekends and special occasions. However, despite its spiritual and tourism significance, direct and convenient rail connectivity to Mantralayam from key districts remains limited, causing hardship especially to senior citizens, women and families travelling with children. The proposed Kurnool–Mantralayam rail link will provide a direct, safe and time-saving travel option, reduce dependence on overcrowded road transport, and improve access for devotees from Rayalaseema and surrounding regions. This project will also promote religious tourism, generate local employment, support small businesses and strengthen the regional economy, while reducing road congestion and enhancing passenger safety. I therefore request the Hon'ble Minister for Railways to sanction and expedite this railway line with adequate funding and early completion.

**(xxii) Need to expedite construction of proposed Belwania Bridge
between Bihar and Uttar Pradesh**

श्री सुनील कुमार (वाल्मीकि नगर) : माननीय मंत्री जी से मेरा आग्रह है कि पूर्व में VTR क्षेत्र के बाहर से होकर मदनपुर-पनियहवा के प्रस्तावित बगहा के शास्त्री नगर से उत्तर प्रदेश के बेलवनिया पुल के रद्द होने से क्षेत्र में रोष व्याप्त है एवं आम जनता प्रतिदिन धरना प्रदर्शन कर रही है। इस पुल के निर्माण होने से लाखों लोगों को लाभ मिलेगा। यह पुल बिहार यू. पी. के बीच लाइफ लाइन साबित होगा। यह मेरे संसदीय क्षेत्र के पिपरासी प्रखंड के अलावा यू पी के सीमावर्ती क्षेत्र जटहा खड्डा, छितौनी कप्तानगंज होते गोरखपुर से बगहा और भविष्य के जिला मुख्यालय को जोड़ेगा। VTR क्षेत्र में STMC नहीं मिलने के कारण मदनपुर-पनियहवा सड़क का निर्माण नहीं हो पा रहा

है। भविष्य में इस मार्ग को वन विभाग द्वारा बंद करने के बाद बाल्मीकि नगर, सेमरा जैसे आदिवासी बहुल के लाखों लोगों एवं पिपरासी प्रखंड व यूपी के विभिन्न भागों में जाने के लिए 50 KM से अधिक की लम्बी दूरी तय करनी पड़ेगी साथ ही यह पुल दूसरी जगह शिफ्ट होने से बगहा अनुमंडल मुख्यालय का व्यवसाय और विकास सब बुरी तरह प्रभावित हो जायेगा। अतः मंत्री जी से आग्रह है कि प्रस्तावित एवं पूर्व स्वीकृत बेलवनिया पुल का निर्माण कार्य जनहित में किया जाए।

(xxiii) Regarding human-animal conflict in Shirdi Parliamentary Constituency, Maharashtra

श्री भाऊसाहेब राजाराम वाकचौरे (शिरडी) : यह अत्यंत गंभीर और अस्वीकार्य स्थिति है कि महाराष्ट्र के शिरडी लोक सभा क्षेत्र में बाघों के निरंतर हमलों के कारण मानव जीवन भय और असुरक्षा के वातावरण में जीने को विवश है। यह अब केवल मानव-वन्यजीव संघर्ष का विषय नहीं रह गया है, बल्कि प्रशासनिक विफलता और संविधान के अनुच्छेद 21 के तहत नागरिकों के जीवन के अधिकार पर सीधा आघात बन चुका है। लगातार हो रही जनहानि के बावजूद अब तक कोई निर्णायक और प्रभावी कार्रवाई न होना अत्यंत चिंताजनक है। गन्ने की घनी खेती वाले क्षेत्रों में बाघ खेतों, रास्तों, गाँवों और कस्बों तक में घुसकर दिनदहाड़े हमले कर रहे हैं। महिलाएँ और बच्चे घरों से बाहर निकलने में भयभीत हैं और पूरा क्षेत्र स्थायी जन-आतंक की स्थिति में है। वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 11 (1) (a) स्पष्ट रूप से यह प्रावधान करती है कि कानून स्पष्ट है, तब कार्रवाई में यह विलंब अस्वीकार्य है। अतः शिरडी क्षेत्र में केंद्र को विशेष मुआवजा, पुनर्वास और आर्थिक सुरक्षा दी जाए; घायलों को आजीवन चिकित्सा सहायता मिले; ड्रोन निगरानी, रात्रिकालीन गश्त और आफत चेतावनी व्यवस्था स्थापित की जाए; मानव-वन्यजीव संघर्ष रोकने हेतु दीर्घकालीन रणनीति बनाई जाए; और भविष्य में हमले होने पर प्रशासनिक जवाबदेही तय की जाए।

(xxiv) Need to address the acute shortage of drinking water in Sikar and Jhunjhunu districts in Rajasthan

श्री अमरा राम (सीकर) : सीकर, झुंझुनू जिले गंभीर पेयजल समस्या से जूझ रहे हैं इन जिलों के ग्रामीण और शहरी क्षेत्रों में लोग 500 रुपए प्रति टैंकर देकर फ्लोराइड युक्त पानी खरीदकर पीने को मजबूर हैं, फ्लोराइड युक्त पानी से जल जनित बीमारियों का खतरा बढ़ रहा है। खंडेला एव रिगस जैसे कस्बों में 14 दिनों बाद पानी दिया जा रहा है, वर्ष 2021 में पेयजल उपलब्ध कराने के उद्देश्य से कुंभाराम लिफ्ट योजना से जल जीवन मिशन पेयजल योजना करीब 8000 करोड़ रुपए की बनी हुई है परन्तु आज दिनांक तक कार्य प्रारम्भ नहीं किया गया है, जिससे लोगों को शुद्ध पेयजल के लिए आजादी के 78 वर्ष बाद भी तरसना पड़ रहा है जबकि नारे हर घर को नल से जल पिलाने का दिया जा रहा है लेकिन शेखावाटी की जनता को शुद्ध पेयजल आज तक नहीं मिला है भूमिगत जल भी समाप्त हो चुका है। अतः हम सरकार का ध्यान इस गंभीर समस्या की ओर आकर्षित करना चाहते हैं और अनुरोध करते हैं कि इस समस्या का समाधान करने के लिए तत्काल कार्यवाही करें और जल जीवन मिशन के तहत कार्य शुरू करने की स्वीकृति जारी करें जिससे प्यासी जनता को शुद्ध पेयजल उपलब्ध हो सके।

(xxv) Need to set up a Permanent Passport Seva Kendra in Kargil district of Ladakh

SHRI MOHMAD HANEEFA (LADAKH): I wish to draw the attention of the Government to the serious hardship being faced by the residents of Kargil District in the UT Ladakh due to the absence of a Passport Seva Kendra in the district. At present, applicants are compelled to travel nearly 230 kilometers to Leh or Srinagar to access passport services. This journey becomes extremely difficult during winter months when road connectivity remains disrupted due to heavy snowfall and adverse weather conditions. This situation imposes a

severe financial, physical, and logistical burden on the people, particularly elderly citizens, students, and a large number of Haj and Umrah pilgrims who apply for passports every year. The lack of local facilities causes avoidable delay, hardship, and exclusion in accessing an essential public service. Kargil is a geographically remote and strategically sensitive region, and ensuring equitable access to passport services is a matter of administrative justice and national importance. I, therefore, urge the Government to establish a permanent Passport Seva Kendra in Kargil at the earliest to ensure timely, accessible, and dignified services to the people of the region.

माननीय अध्यक्ष : सभा की कार्यवाही रविवार, दिनांक 01 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

12.10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Sunday, February 1, 2026/Magha 12, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Amol Ramsing Kolhe	18
2	Dr. Hemant Vishnu Savara	17
3	Dr. K Sudhakar	16
4	Dr. Manna Lal Rawat	10
5	Dr. Shrikant Eknath Shinde	4
6	Shri Amra Ram	19
7	Shri Arun Kumar Sagar	3
8	Shri B K Parthasarathi	12
9	Shri Benny Behanan	6
10	Shri Brijendra Singh Ola	2
11	Shri C N Annadurai	1
12	Shri Captain Viriato Fernandes	13
13	Shri Devesh Shakya	11
14	Shri Gopal Jee Thakur	14
15	Shri Govind Makthappa Karjol	5
16	Shri Janardan Singh Sigriwal	7
17	Shri Khagen Murmu	17
18	Shri Lavu Sri Krishna Devarayalu	12
19	Shri Naba Charan Majhi	7
20	Shri Naresh Ganpat Mhaske	4
21	Shri Parshottambhai Rupala	9
22	Shri Selvam G	1
23	Shri V K Sreekandan	8
24	Shri Vishnu Dayal Ram	15
25	Smt. Anita Nagarsingh Chouhan	20
26	Smt. Roopkumari Choudhary	10

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	101
2	Adv Gowaal Kagada Padavi	85, 25, 216
3	Adv. Adoor Prakash	121
4	Dr. Alok Kumar Suman	170
5	Dr. Amar Singh	103
6	Dr. Amol Ramsing Kolhe	196, 2
7	Dr. Byreddy Shabari	117, 143
8	Dr. C M Ramesh	112
9	Dr. D Ravi Kumar	148
10	Dr. D. Purandeswari	64, 211, 21
11	Dr. Ganapathy Rajkumar P	46
12	Dr. Hemant Vishnu Savara	18, 188
13	Dr. K Sudhakar	36, 199
14	Dr. Kalyan Vaijinathrao Kale	145
15	Dr. Kirsan Namdeo	27, 218
16	Dr. Lata Wankhede	164, 21, 211
17	Dr. Manna Lal Rawat	212
18	Dr. Mohammad Jawed	171
19	Dr. Nishikant Dubey	19
20	Dr. Prashant Yadaora Padole	98
21	Dr. Raj Kumar Chabbewal	110
22	Dr. Sanjay Jaiswal	189, 195, 1, 187
23	Dr. Sharmila Sarkar	4
24	Dr. Shashi Tharoor	48
25	Dr. Shivaji Bandappa Kalge	151, 202, 11, 10
26	Dr. Shrikant Eknath Shinde	192, 190, 191

27	Dr. T Sumathy Alias Thamizhachi Thangapandian	31, 222
28	Km. Sudha R	53, 52
29	Md. Rakibul Hussain	76
30	Mr Pathan Yusuf	54
31	Ms Iqra Choudhary	163, 35
32	Ms. Mahua Moitra	149
33	Ms. Praniti Sushilkumar Shinde	58, 216, 25
34	Ms. S Jothimani	197, 3
35	Prof. Sougata Ray	68
36	Prof. Varsha Eknath Gaikwad	154, 196, 2
37	Shri Selvaganapathi T. M.	229
38	Shri Aashtikar Patil Nagesh Bapurao	158
39	Shri Abhay Kumar Sinha	180
40	Shri Aditya Yadav	28, 219
41	Shri Anand Bhadauria	168, 38
42	Shri Anil Yeshwant Desai	128
43	Shri Anto Antony	84
44	Shri Anup Sanjay Dhotre	108
45	Shri Anurag Sharma	1, 187
46	Shri Anurag Singh Thakur	138, 111, 187
47	Shri Appalanaidu Kalisetti	144
48	Shri Arun Bharti	73, 169
49	Shri Arvind Dharmapuri	105
50	Shri Arvind Ganpat Sawant	63, 194
51	Shri Asaduddin Owaisi	122
52	Shri Atul Garg	83, 21, 211
53	Shri Azad Kirti Jha	139
54	Shri B K Parthasarathi	209
55	Shri Babu Singh Kushwaha	30

56	Shri Baijayant Panda	77
57	Shri Bajrang Manohar Sonwane	60, 41, 217
58	Shri Balabhadra Majhi	62, 195
59	Shri Balashowry Vallabhaneni	89
60	Shri Balwant Baswant Wankhade	140
61	Shri Balya Mama Suresh Gopinath Mhatre	186
62	Shri Bapi Haldar	132
63	Shri Bastipati Nagaraju	204, 13
64	Shri Bhajan Lal Jatav	181
65	Shri Bhartruhari Mahtab	188, 199, 195, 187
66	Shri Bhaskar Murlidhar Bhagare	196, 2
67	Shri Bhausaheb Rajaram Wakchaure	67
68	Shri Bhojraj Nag	18, 194
69	Shri Bhumare Sandipanrao Asaram	151, 202, 11, 10
70	Shri Bidyut Baran Mahato	187, 188
71	Shri Brijendra Singh Ola	224
72	Shri C N Annadurai	207, 15
73	Shri Captain Brijesh Chowta	102
74	Shri Captain Viriato Fernandes	193
75	Shri Chamala Kiran Kumar Reddy	86
76	Shri Chandra Prakash Choudhary	123, 57
77	Shri Chandra Prakash Joshi	175, 60
78	Shri Chavan Ravindra Vasantrao	14, 205
79	Shri Daggumalla Prasada Rao	179, 204
80	Shri Damodar Agrawal	187, 188, 1
81	Shri Darshan Singh Choudhary	213, 22
82	Shri Devesh Shakya	206, 221
83	Shri Dhairyasheel Sambhajirao Mane	205, 14
84	Shri Dharmendra Yadav	38, 228, 35

85	Shri Dilip Saikia	1, 57
86	Shri Dinesh Chandra Yadav	178
87	Shri Dineshbhai Makwana	57, 187, 188
88	Shri Dulu Mahato	33, 226
89	Shri Durai Vaiko	88
90	Shri Dushyant Singh	133
91	Shri E T Mohammed Basheer	165
92	Shri E Tukaram	182
93	Shri Eatala Rajender	116, 86
94	Shri Eswarasamy K	56
95	Shri G Kumar Naik	155
96	Shri G Lakshminarayana	143, 117
97	Shri G M Harish Balayogi	106
98	Shri Ganesh Singh	50
99	Shri Gaurav Gogoi	78
100	Shri Gyaneshwar Patil	11, 10, 202
101	Shri Hanuman Beniwal	82
102	Shri Harish Chandra Meena	162
103	Shri Hibi Eden	126
104	Shri Jagadish Chandra Barma Basunia	147
105	Shri Jagannath Sarkar	120
106	Shri Jagdambika Pal	65, 17, 213
107	Shri Janardan Singh Sigriwal	195, 189, 188
108	Shri Jashubhai Bhilubhai Rathva	142, 40
109	Shri Jaswantsinh Sumanbhai Bhabhor	70, 194
110	Shri K C Venugopal	52
111	Shri K E Prakash	32, 225
112	Shri K Radhakrishnan	80
113	Shri K Sudhakaran	137
114	Shri Kali Charan Singh	111, 17

115	Shri Kalipada Saren Kherwal	43
116	Shri Kalyan Banerjee	146
117	Shri Kaushalendra Kumar	176, 161
118	Shri Khagen Murmu	6, 1, 187
119	Shri Khalilur Rahaman	71
120	Shri Krishna Prasad Tenneti	90, 172
121	Shri Kuldeep Indora	29, 220
122	Shri Lavu Sri Krishna Devarayalu	13, 204
123	Shri Lumbaram Choudhary	187, 188
124	Shri Maddila Gurumoorthy	79
125	Shri Magunta Sreenivasulu Reddy	172, 214, 227
126	Shri Malaiyarasan D	215, 24
127	Shri Mani A	45
128	Shri Manickam Tagore B	66
129	Shri Manish Jaiswal	40, 213
130	Shri Manish Tewari	37
131	Shri Manoj Kumar	75
132	Shri Manoj Tiwari	87
133	Shri Mansukhbhai Dhanjibhai Vasava	174
134	Shri Matheswaran V S	93
135	Shri Mohite Patil Dhairyasheel Rajsinh	167, 196, 2
136	Shri Mohmad Haneefa	109
137	Shri Mukeshkumar Chandrakaant Dalal	21, 211, 164
138	Shri Murari Lal Meena	99
139	Shri N K Premachandran	173
140	Shri Naresh Ganpat Mhaske	190, 191, 192
141	Shri Navaskani K	207, 15
142	Shri Naveen Jindal	118, 107
143	Shri Neeraj Maurya	30, 221
144	Shri Nilesh Dnyandev Lanke	202, 10, 151, 11

145	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	217, 26
146	Shri P C Mohan	44, 6
147	Shri P P Chaudhary	62, 18, 195
148	Shri P V Midhun Reddy	131
149	Shri Patel Umeshbhai Babubhai	74
150	Shri Prabhakar Reddy Vemireddy	214, 23
151	Shri Pradeep Kumar Singh	199, 188, 1
152	Shri Pradeep Purohit	18, 187, 195, 1
153	Shri Pradyut Bordoloi	115
154	Shri Praveen Khandelwal	160
155	Shri Praveen Patel	69, 62, 6
156	Shri Pushpendra Saroj	228, 35
157	Shri Putta Mahesh Kumar	227, 34
158	Shri Rahul Kaswan	9, 201
159	Shri Rahul Singh Lodhi	184, 213, 194
160	Shri Rajabhau Parag Prakash Waje	183
161	Shri Rajeev Rai	5, 198
162	Shri Rajesh Naranbhai Chudasama	194, 1, 187, 188
163	Shri Rajesh Ranjan	72
164	Shri Rajiv Pratap Rudy	169, 189, 57, 1
165	Shri Rajmohan Unnithan	12, 203
166	Shri Raju Bista	100
167	Shri Rakesh Rathor	129
168	Shri Ramprit Mandal	161
169	Shri Ramvir Singh Bidhuri	114
170	Shri Ranjit Dutta	230
171	Shri Rao Rajendra Singh	157
172	Shri Ravindra Dattaram Waikar	191, 192, 190
173	Shri Ravindra Shukla Alias Ravi Kishan	42

174	Shri S Jagathratchakan	59
175	Shri S Venkatesan	107
176	Shri Sanjay Haribhau Jadhav	55, 26, 63, 60
177	Shri Sanjay Uttamrao Deshmukh	41, 55
178	Shri Saptagiri Sankar Ulaka	51
179	Shri Sasikanth Senthil	8
180	Shri Selvam G	15, 207
181	Shri Shashank Mani	150, 195
182	Shri Shrirang Appa Chandu Barne	190, 192, 191
183	Shri Sribharat Mathukumilli	96
184	Shri Sudhakar Singh	81
185	Shri Sudheer Gupta	14, 205
186	Shri Sukanta Kumar Panigrahi	159
187	Shri Sunil Kumar	153
188	Shri Suresh Kumar Shetkar	124
189	Shri T R Baalu	177
190	Shri Tangella Uday Srinivas	97
191	Shri Tanuj Punia	94
192	Shri Tapir Gao	57, 18, 187, 188, 1
193	Shri Tat Kare Sunil Dattatrey	17, 208
194	Shri Tharaniventhan M S	91
195	Shri Ummeda Ram Beniwal	104
196	Shri V K Sreekandan	223
197	Shri Vamsi Krishna Gaddam	152
198	Shri Ve Vaithilingam	135
199	Shri Vijay Baghel	113, 40, 111
200	Shri Vijayakumar Alias Vijay Vasanth	136, 66
201	Shri Virendra Singh	49
202	Shri Vishaldada Prakashbapu Patil	25, 216, 190, 191
203	Shri Vishnu Datt Sharma	200, 7

204	Shri Vishweshwar Hegde Kageri	6, 199, 195, 1
205	Shri Y S Avinash Reddy	61
206	Shri Yogender Chandolia	156, 1, 187
207	Smt. Anita Nagarsingh Chouhan	1
208	Smt. Bag Mitali	134, 127
209	Smt. Bharti Pardhi	192, 191, 190
210	Smt. Delkar Kalaben Mohanbhai	47, 10, 11, 202
211	Smt. Geniben Nagaji Thakor	185
212	Smt. Kanimozhi Karunanidhi	95
213	Smt. Lovely Anand	189, 199, 187
214	Smt. Mahima Kumari Mewar	36, 199, 195
215	Smt. Malvika Devi	125
216	Smt. Manju Sharma	119
217	Smt. Poonamben Hematbhai Maadam	39
218	Smt. Priyanka Gandhi Vadra	16
219	Smt. Rachna Banerjee	92
220	Smt. Sanjna Jatav	166, 194
221	Smt. Satabdi Roy	127
222	Smt. Supriya Sule	167, 196, 2
223	Thiru Arun Nehru	141, 60
224	Thiru D M Kathir Anand	130
225	Thiru Dayanidhi Maran	20, 210
226	Thiru Thanga Tamilselvan	46

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Civil Aviation	: 1, 17
Food Processing Industries	: 18
Housing and Urban Affairs	: 3, 15
Jal Shakti	: 4, 5, 7, 9, 16, 19
Micro, Small and Medium Enterprises	: 12
Petroleum and Natural Gas	:
Power	:
Road Transport and Highways	: 2, 6, 8, 11, 13, 14, 20
Tribal Affairs	: 10

(ii) Ministry-wise Index to Unstarred Questions

Civil Aviation	: 1, 6, 29, 32, 33, 37, 39, 44, 50, 51, 52, 59, 64, 70, 78, 92, 93, 100, 105, 107, 128, 131, 135, 147, 149, 151, 153, 155, 164, 168, 175, 186, 191, 225
Food Processing Industries	: 13, 21, 26, 36, 55, 61, 62, 83, 94, 109, 116, 117, 125, 145, 150, 209, 214, 219, 221
Housing and Urban Affairs	: 7, 10, 12, 19, 28, 31, 34, 73, 86, 87, 90, 103, 113, 114, 126, 130, 132, 176, 183, 187, 192, 199, 208, 210, 218, 224
Jal Shakti	: 5, 8, 23, 27, 35, 47, 48, 49, 53, 58, 63, 91, 99, 104, 106, 118, 119, 120, 121, 127, 134, 143, 166, 169, 171, 189, 193, 200, 201, 213, 216, 227, 228, 229, 230
Micro, Small and Medium Enterprises	: 3, 22, 30, 60, 96, 110, 111, 136, 141, 152, 154, 180, 184, 185, 188, 195, 197, 202, 207, 211
Petroleum and Natural Gas	: 15, 20, 38, 40, 43, 45, 67, 71, 72, 74, 79, 80, 82, 95, 102, 138, 157, 177, 194, 215
Power	: 17, 65, 81, 97, 98, 108, 115, 133, 167
Road Transport and Highways	: 2, 9, 11, 14, 16, 24, 42, 46, 54, 56, 57, 66, 68, 69, 84, 85, 88, 89, 101, 124, 129, 137, 139, 144, 146, 156, 160, 163, 170, 173, 178, 181, 182, 190, 196, 205, 206, 220, 222, 223, 226

Tribal Affairs : 4, 18, 25, 41, 75, 76, 77, 112, 122, 123, 140,
142, 148, 158, 159, 161, 162, 165, 172, 174, 179, 198,
203, 204, 212, 217

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
